



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1024

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1984

***Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations***

VOLUME 1024

1976

I. Nos. 15034-15045

TABLE OF CONTENTS

1

*Treaties and international agreements
registered from 1 October 1976 to 5 October 1976*

	<i>Page</i>
No. 15034. Multilateral:	
International Coffee Agreement, 1976 (with annexes and official Russian translation approved by the Executive Board of the International Coffee Organization on 16 June 1977). Concluded at London on 3 December 1975	3
No. 15035. Norway:	
Declaration recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. Done at New York on 2 April 1976 . .	195
No. 15036. Union of Soviet Socialist Republics and Yugoslavia:	
Agreement concerning co-operation in the field of tourism. Signed at Belgrade on 1 November 1972	199
No. 15037. Union of Soviet Socialist Republics and India:	
Consular Convention. Signed at New Delhi on 29 November 1973	211
No. 15038. Union of Soviet Socialist Republics and Poland:	
Agreement on the reciprocal protection of copyright. Signed at Warsaw on 4 October 1974	277
No. 15039. Union of Soviet Socialist Republics and Costa Rica:	
Agreement on cultural and scientific co-operation. Signed at San José on 23 December 1974	289
No. 15040. Union of Soviet Socialist Republics and Bulgaria:	
Agreement on the reciprocal protection of copyright. Signed at Moscow on 16 January 1975	303

**Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies**

VOLUME 1024

1976

I. N° 15034-15045

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 1^{er} octobre 1976 au 5 octobre 1976*

	<i>Pages</i>
N° 15034. Multilatéral :	
Accord international de 1976 sur le café (avec annexes et traduction officielle en langue russe approuvée par le Comité exécutif de l'Organisation internationale du café le 16 juin 1977). Conclu à Londres le 3 décembre 1975	3
N° 15035. Norvège :	
Déclaration reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'article 36 du Statut de la Cour internationale de Justice. En date à New York du 2 avril 1976	195
N° 15036. Union des Républiques socialistes soviétiques et Yougoslavie :	
Accord relatif à la coopération dans le domaine du tourisme. Signé à Belgrade le 1 ^{er} novembre 1972	199
N° 15037. Union des Républiques socialistes soviétiques et Inde :	
Convention consulaire. Signée à New Delhi le 29 novembre 1973	211
N° 15038. Union des Républiques socialistes soviétiques et Pologne :	
Accord relatif à la protection réciproque du droit d'auteur. Signé à Varsovie le 4 octobre 1974	277
N° 15039. Union des Républiques socialistes soviétiques et Costa Rica :	
Accord de coopération culturelle et scientifique. Signé à San José le 23 décembre 1974	289
N° 15040. Union des Républiques socialistes soviétiques et Bulgarie :	
Accord relatif à la protection réciproque du droit d'auteur. Signé à Moscou le 16 janvier 1975	303

	<i>Page</i>
No. 15041. Union of Soviet Socialist Republics and Guinea-Bissau:	
Agreement on cultural and scientific co-operation. Signed at Moscow on 21 February 1975	313
No. 15042. Union of Soviet Socialist Republics and Guinea-Bissau:	
Agreement on co-operation in fishing. Signed at Bissau on 11 April 1975	325
No. 15043. Union of Soviet Socialist Republics and Gambia:	
Agreement on cooperation in the field of fisheries. Signed at Moscow on 18 March 1975	339
No. 15044. Union of Soviet Socialist Republics and Japan:	
Agreement concerning the conduct of fishing operations (with annexes). Signed at Tokyo on 7 June 1975	347
No. 15045. Union of Soviet Socialist Republics and Portugal:	
Agreement on cultural and scientific co-operation. Signed at Moscow on 3 October 1975	417
ANNEX A. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i>	
No. 3642. Declaration of Norway recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. New York, 17 December 1956:	
Termination	434
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva on 20 March 1958:	
Application by Spain of Regulation No. 22 annexed to the above-mentioned Agreement	435

	<i>Pages</i>
N° 15041. Union des Républiques socialistes soviétiques et Guinée-Bissau :	
Accord de coopération culturelle et scientifique. Signé à Moscou le 21 février 1975	313
N° 15042. Union des Républiques socialistes soviétiques et Guinée-Bissau :	
Accord relatif à la coopération dans le domaine de la pêche. Signé à Bissau le 11 avril 1975	325
N° 15043. Union des Républiques socialistes soviétiques et Gambie :	
Accord relatif à la coopération dans le domaine des pêcheries. Signé à Moscou le 18 mars 1975	339
N° 15044. Union des Républiques socialistes soviétiques et Japon :	
Accord concernant l'exercice de la pêche (avec annexes). Signé à Tokyo le 7 juin 1975	347
N° 15045. Union des Républiques socialistes soviétiques et Portugal :	
Accord relatif à la coopération culturelle et scientifique. Signé à Moscou le 3 octobre 1975	417
ANNEXE A. <i>Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies</i>	
N° 3642. Déclaration de la Norvège reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'Article 36 du Statut de la Cour internationale de Justice. New York, 17 décembre 1956 :	
Abrogation	434
N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève le 20 mars 1958 :	
Application par l'Espagne du Règlement n° 22 annexé à l'Accord susmentionné	435

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 1 October 1976 to 5 October 1976

Nos. 15034 to 15045

Traités et accords internationaux

enregistrés

du 1^{er} octobre 1976 au 5 octobre 1976

N^{os} 15034 à 15045

No. 15034

MULTILATERAL

International Coffee Agreement, 1976 (with annexes and official Russian translation approved by the Executive Board of the International Coffee Organization on 16 June 1977). Concluded at London on 3 December 1975

*Authentic texts: English, French, Portuguese and Spanish.
Registered ex officio on 1 October 1976.*

MULTILATÉRAL

Accord international de 1976 sur le café (avec annexes et traduction officielle en langue russe approuvée par le Comité exécutif de l'Organisation internationale du café le 16 juin 1977). Conclu à Londres le 3 décembre 1975

*Textes authentiques : anglais, français, portugais et espagnol.
Enregistré d'office le 1^{er} octobre 1976.*

INTERNATIONAL COFFEE AGREEMENT¹ 1976

PREAMBLE

The Governments Party to this Agreement,

¹ Came into force provisionally on 1 October 1976 in respect of the following States and organizations, the Secretary-General of the United Nations having received by 30 September 1976 (*) instruments of ratification, acceptance and approval of, or notifications containing an undertaking to apply the Agreement provisionally and to seek ratification, acceptance or approval, from governments representing at least 20 exporting members and 10 importing members of the International Coffee Organization holding 80 per cent of the votes in their respective categories, as set out in annex 2 to the Agreement, in accordance with article 61 (2):

<i>Exporting member, or importing member (*).</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a), or of the notification (n)</i>		<i>Exporting member, or importing member (**)</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a), or of the notification (n)</i>
Angola	30 September 1976	n	Kenya	17 September 1976
Australia	30 September 1976		Liberia	30 September 1976
Belgium*	28 September 1976	n	Luxembourg*	28 September 1976
Benin	30 September 1976	n	Madagascar	29 September 1976
Bolivia	30 September 1976	n	Mexico	23 September 1976
Brazil	28 September 1976		Netherlands*	16 September 1976
Burundi	25 August 1976		(For the Kingdom in Europe.)	
Canada*	17 September 1976		New Zealand*	27 September 1976
Central African Republic	28 September 1976		(With a declaration of application to Niue.)	
Colombia	21 April 1976	n	Nicaragua	21 May 1976
Congo	10 September 1976	n	Nigeria	30 September 1976
Costa Rica	17 September 1976	n	Norway*	1 July 1976
Denmark*	17 September 1976		Panama	20 September 1976
Dominican Republic	28 September 1976	n	Papua New Guinea	19 July 1976
Ecuador	28 September 1976		Paraguay	28 September 1976
El Salvador	11 August 1976		Peru	31 August 1976
Ethiopia	30 September 1976	n	Portugal	21 September 1976
European Economic Community*	28 September 1976	n	Rwanda	30 September 1976
Finland*	24 September 1976	n	Sierra Leone	30 September 1976
France*	24 September 1976	n	Spain*	30 September 1976
Germany, Federal Republic of*	29 September 1976		Sweden*	7 July 1976
(With a declaration of application to Berlin (West))			Switzerland*	27 September 1976
Ghana	30 September 1976	n	Togo	28 September 1976
Guatemala	16 August 1976	n	Trinidad and Tobago	2 July 1976
Guinea	30 September 1976	n	Uganda	21 September 1976
Haiti	16 September 1976	n	United Kingdom of Great-Britain and Northern Ireland*	19 August 1976
Honduras	30 September 1976	n	(With a declaration of application to Hong Kong.)	
India	20 September 1976		United Republic of Cameroon	30 September 1976
Indonesia	30 September 1976	n	United Republic of Tanzania	24 September 1976
Ireland*	28 September 1976	n	United States of America	24 September 1976
Italy*	29 September 1976	n	Venezuela	21 September 1976
Ivory Coast	27 September 1976	n	Yugoslavia*	30 September 1976
Jamaica	24 September 1976		Zaire	30 September 1976
Japan* (**)	29 September 1976	n		

(*) The International Coffee Council decided on 28 September 1976 at its twenty-ninth session, in accordance with articles 60 (2) and 61 (2) of the Agreement:

1. to extend to 31 March 1977 the time limit established in article 60 (2) of the Agreement for the deposit of instruments of ratification, acceptance or approval (resolution No. 289);
2. to extend from 31 December 1976 to 30 September 1977 the time limit established in article 61 (2) of the Agreement within which any Government which is applying the Agreement provisionally may deposit its instrument of ratification, acceptance or approval (resolution No. 290).

(**) For the text of the declaration made upon notification, see p. 157 of this volume.

Recognising the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings and thus for the continuation of their development programmes in the social and economic fields;

Considering that close international cooperation on trade in coffee will foster the economic diversification and development of coffee-producing countries, will improve the political and economic relations between producers and consumers and will provide for increasing consumption of coffee;

Recognising the desirability of avoiding disequilibrium between production and consumption which can give rise to pronounced fluctuations in prices harmful both to producers and to consumers;

Believing that international measures can assist in correcting the effects of such disequilibrium, as well as help to ensure an adequate level of earnings to producers through remunerative prices;

Noting the advantages derived from the international cooperation which resulted from the operation of the International Coffee Agreements 1962¹ and 1968;²

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of this Agreement are:

- (1) to achieve a reasonable balance between world supply and demand on a basis which will assure adequate supplies of coffee at fair prices to consumers and markets for coffee at remunerative prices to producers and which will be conducive to long-term equilibrium between production and consumption;
- (2) to avoid excessive fluctuations in the levels of world supplies, stocks and prices which are harmful to both producers and consumers;
- (3) to contribute to the development of productive resources and to the promotion and maintenance of employment and income in Member countries, thereby helping to bring about fair wages, higher living standards and better working conditions;
- (4) to increase the purchasing power of coffee-exporting countries by keeping prices in accordance with the provisions of paragraph (1) of this Article and by increasing consumption;
- (5) to promote and increase the consumption of coffee by every possible means; and
- (6) in general, in recognition of the relationship of the trade in coffee to the economic stability of markets for industrial products, to further international cooperation in connection with world coffee problems.

¹United Nations, *Treaty Series*, vol. 469, p. 169.

²*Ibid.*, vol. 647, p. 3.

Article 2. GENERAL UNDERTAKINGS BY MEMBERS

(1) Members undertake to conduct their trade policy in such a way that the objectives set out in Article I may be attained. They further undertake to achieve these objectives by strict observance of the obligations and provisions of this Agreement.

(2) Members recognise the need to adopt policies which will maintain prices at levels which will ensure adequate remuneration to producers and seek to ensure that prices of coffee to consumers will not hamper a desirable increase in consumption.

(3) Exporting Members undertake not to adopt or maintain any governmental measures which would permit the sale of coffee to non-members on terms commercially more favourable than those which they are prepared to offer at the same time to importing Members, taking into account normal trade practices.

(4) The Council shall review periodically compliance with the provisions of paragraph (3) of this Article and may require Members to supply appropriate information in accordance with the provisions of Article 53.

(5) Members recognise that Certificates of Origin are a vital source of information on the trade in coffee. During periods when quotas are suspended, the responsibility for ensuring the proper use of Certificates of Origin rests with exporting Members. However, importing Members, while under no obligation to demand that Certificates accompany consignments of coffee when quotas are not in effect, shall cooperate fully with the Organization in the collection and verification of Certificates relating to shipments of coffee received from exporting Member countries in order to ensure that the maximum information is available to all Members.

CHAPTER II. DEFINITIONS

Article 3. DEFINITIONS

For the purposes of this Agreement:

(1) "Coffee" means the beans and cherries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. These terms shall have the following meaning:

- (a) "green coffee" means all coffee in the naked bean form before roasting;
- (b) "dried coffee cherry" means the dried fruit of the coffee tree; to find the equivalent of dried coffee cherry to green coffee, multiply the net weight of the dried coffee cherry by 0.50;
- (c) "parchment coffee" means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;
- (d) "roasted coffee" means green coffee roasted to any degree and includes ground coffee; to find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19;

- (e) “decaffeinated coffee” means green, roasted or soluble coffee from which caffeine has been extracted; to find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 3.00¹ respectively;
- (f) “liquid coffee” means the water-soluble solids derived from roasted coffee and put into liquid form; to find the equivalent of liquid to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 3.00;¹
- (g) “soluble coffee” means the dried water-soluble solids derived from roasted coffee; to find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 3.00.¹
- (2) “Bag” means 60 kilogrammes or 132.276 pounds of green coffee; “tonne” means a metric tonne of 1,000 kilogrammes or 2,204.6 pounds; and “pound” means 453.597 grammes.
- (3) “Coffee year” means the period of one year, from 1 October through 30 September.
- (4) “Organization”, “Council” and “Board” mean, respectively, the International Coffee Organization, the International Coffee Council and the Executive Board.
- (5) “Member” means a Contracting Party, including an intergovernmental organization referred to in paragraph (3) of Article 4; a designated territory or territories in respect of which separate Membership has been declared under the provisions of Article 5; or two or more Contracting Parties or designated territories, or both, which participate in the Organization as a Member group under the provisions of Articles 6 or 7.
- (6) “Exporting Member” or “exporting country” means a Member or country, respectively, which is a net exporter of coffee; that is, a Member or country whose exports exceed its imports.
- (7) “Importing Member” or “importing country” means a Member or country, respectively, which is a net importer of coffee; that is, a Member or country whose imports exceed its exports.
- (8) “Producing Member” or “producing country” means a Member or country, respectively, which grows coffee in commercially significant quantities.
- (9) “Distributed simple majority vote” means a majority of the votes cast by exporting Members present and voting and a majority of the votes cast by importing Members present and voting, counted separately.
- (10) “Distributed two-thirds majority vote” means a two-thirds majority of the votes cast by exporting Members present and voting and a two-thirds majority of the votes cast by importing Members present and voting, counted separately.
- (11) “Entry into force” means, except as otherwise provided, the date on which this Agreement enters into force, whether provisionally or definitively.

¹ The conversion factor of 3.00 shall be reviewed and may be revised by the Council in the light of decisions taken by recognised international authorities.

(12) "Exportable production" means the total production of coffee of an exporting country in a given coffee or crop year, less the amount destined for domestic consumption in the same year.

(13) "Availability for export" means the exportable production of an exporting country in a given coffee year, plus accumulated stocks from previous years.

(14) "Export entitlement" means the total quantity of coffee which a Member is authorised to export under the various provisions of this Agreement, but excluding exports which under the provisions of Article 44 are not charged to quotas.

(15) "Shortfall" means the difference between the annual export entitlement of an exporting Member in a given coffee year and the amount of coffee which that Member has exported to quota markets in that coffee year.

CHAPTER III. MEMBERSHIP

Article 4. MEMBERSHIP IN THE ORGANIZATION

(1) Each Contracting Party, together with those territories to which this Agreement is extended under the provisions of paragraph (1) of Article 64, shall constitute a single Member of the Organization, except as otherwise provided for under the provisions of Articles 5, 6 and 7.

(2) A Member may change its category of Membership on such conditions as the Council may agree.

(3) Any reference in this Agreement to a Government shall be construed as including a reference to the European Economic Community, or any intergovernmental organization having comparable responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements.

(4) Such intergovernmental organization shall not itself have any votes but in the case of a vote on matters within its competence it shall be entitled to cast collectively the votes of its member States. In such cases, the member States of such intergovernmental organization shall not be entitled to exercise their individual voting rights.

(5) The provisions of paragraph (1) of Article 16 shall not apply to such intergovernmental organization but it may participate in the discussions of the Executive Board on matters within its competence. In the case of a vote on matters within its competence, and notwithstanding the provisions of paragraph (1) of Article 19, the votes which its member States are entitled to cast in the Executive Board may be cast collectively by any one of those member States.

Article 5. SEPARATE MEMBERSHIP IN RESPECT OF DESIGNATED TERRITORIES

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with the provisions of paragraph (2) of Article 64, declare that it is participating in the Organization separately with

respect to any of the territories for whose international relations it is responsible, which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated territories will have a single Membership, and its designated territories, either individually or collectively as the notification indicates, will have separate Membership.

Article 6. GROUP MEMBERSHIP UPON JOINING THE ORGANIZATION

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Council and to the Secretary-General of the United Nations at the time of deposit of their respective instruments of approval, ratification, acceptance or accession, declare that they are joining the Organization as a Member group. A territory to which this Agreement has been extended under the provisions of paragraph (1) of Article 64 may constitute part of such Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under the provisions of paragraph (2) of Article 64. Such Contracting Parties and designated territories must satisfy the following conditions:

- (a) they shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity;
- (b) they shall subsequently provide satisfactory evidence to the Council that:
 - (i) the group has the organization necessary to implement a common coffee policy and that they have the means of complying, together with the other parties to the group, with their obligations under this Agreement; and that either
 - (ii) they have been recognised as a group in a previous international coffee agreement; or
 - (iii) they have a common or coordinated commercial and economic policy in relation to coffee and a coordinated monetary and financial policy, as well as the organs necessary to implement such policies, so that the Council is satisfied that the Member group is able to comply with the group obligations involved.

(2) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member in relation to matters arising under the following provisions:

- (a) Articles 11, 12 and 20 of Chapter IV;
- (b) Articles 50 and 51 of Chapter VIII; and
- (c) Article 67 of Chapter X.

(3) The Contracting Parties and designated territories joining as a Member group shall specify the Government or organization which will represent them in the Council on matters arising under this Agreement other than those specified in paragraph (2) of this Article.

- (4) The voting rights of the Member group shall be as follows:

- (a) the Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic votes shall be attributed to and cast by the Government or organization representing the group; and
- (b) in the event of a vote on any matters arising under the provisions of paragraph (2) of this Article, the parties to the Member group may cast separately the votes attributed to them under the provisions of paragraphs (3) and (4) of Article 13 as if each were an individual Member of the Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(5) Any Contracting Party or designated territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt of the notification by the Council. If a party to a Member group withdraws from that group or ceases to participate in the Organization, the remaining parties to the group may apply to the Council to maintain the group; the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as this Agreement remains in force, again become a party to a group.

Article 7. SUBSEQUENT GROUP MEMBERSHIP

Two or more exporting Members may, at any time after this Agreement has entered into force, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration and have provided satisfactory evidence in accordance with the requirements of paragraph (1) of Article 6. Upon such approval, the Member group shall be subject to the provisions of paragraphs (2), (3), (4) and (5) of that Article.

CHAPTER IV. ORGANIZATION AND ADMINISTRATION

Article 8. SEAT AND STRUCTURE OF THE INTERNATIONAL COFFEE ORGANIZATION

(1) The International Coffee Organization established under the 1962 Agreement shall continue in being to administer the provisions and supervise the operation of this Agreement.

(2) The seat of the Organization shall be in London unless the Council by a distributed two-thirds majority vote decides otherwise.

(3) The Organization shall function through the International Coffee Council, the Executive Board, the Executive Director and the staff.

Article 9. COMPOSITION OF THE INTERNATIONAL COFFEE COUNCIL

(1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.

(2) Each Member shall appoint one representative on the Council and, if it so desires, one or more alternates. A Member may also designate one or more advisers to its representative or alternates.

Article 10. POWERS AND FUNCTIONS OF THE COUNCIL.

(1) All powers specifically conferred by this Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of this Agreement.

(2) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial and staff regulations of the Organization, as are necessary to carry out the provisions of this Agreement and are consistent therewith. The Council may, in its rules of procedure, provide the means whereby it may, without meeting, decide specific questions.

(3) The Council shall also keep such records as are required to perform its functions under this Agreement and such other records as it considers desirable.

Article 11. ELECTION OF THE CHAIRMAN AND VICE-CHAIRMEN OF THE COUNCIL.

(1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman.

(2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members or from among the representatives of importing Members and the second and the third Vice-Chairman shall be elected from among representatives of the other category of Member. These offices shall alternate each coffee year between the two categories of Member.

(3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His alternate will in such case exercise the voting rights of the Member.

Article 12. SESSIONS OF THE COUNCIL.

As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions should it so decide. Special sessions shall also be held at the request of the Executive Board, of any five Members, or of a Member or Members having at least 200 votes. Notice of sessions shall be given at least thirty days in advance except in cases of emergency. Sessions shall be held at the seat of the Organization, unless the Council decides otherwise.

Article 13. VOTES

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Member—that is, exporting and importing Members, respectively—as provided for in the following paragraphs of this Article.

(2) Each Member shall have five basic votes, provided that the total number of basic votes within each category of Member does not exceed 150. Should there be more than thirty exporting Members or more than thirty importing Members, the number of basic votes for each Member within that category of Member shall be adjusted so as to keep the number of basic votes for each category of Member within the maximum of 150.

(3) Exporting Members listed in Annex I as having an initial annual export quota of 100,000 bags of coffee or more but less than 400,000 bags shall, in addition to the basic votes, have the number of votes attributed to them in column 2 of Annex I. If any exporting Member referred to in this paragraph elects to have a basic quota under the provisions of paragraph (5) of Article 31, the provisions of this paragraph shall cease to apply to it.

(4) Subject to the provisions of Article 32, the remaining votes of exporting Members shall be divided among those Members having a basic quota in proportion to the average volume of their respective exports of coffee to importing Members in coffee years 1968/69 to 1971/72 inclusive. This will constitute the basis of voting for the exporting Members concerned until 31 December 1977. With effect from 1 January 1978 the remaining votes of exporting Members having a basic quota shall be calculated in proportion to the average volume of their respective exports of coffee to importing Members as follows:

<i>With effect from 1 January</i>	<i>Coffee Years</i>
1978	1969/70, 1970/71, 1971/72, 1976/77
1979	1970/71, 1971/72, 1976/77, 1977/78
1980	1971/72, 1976/77, 1977/78, 1978/79
1981	1976/77, 1977/78, 1978/79, 1979/80
1982	1977/78, 1978/79, 1979/80, 1980/81

(5) The remaining votes of importing Members shall be divided among those Members in proportion to the average volume of their respective coffee imports in the preceding three calendar years.

(6) The distribution of votes shall be determined by the Council in accordance with the provisions of this Article at the beginning of each coffee year and shall remain in effect during that year, except as provided for in paragraphs (4) and (7) of this Article.

(7) The Council shall provide for the redistribution of votes in accordance with the provisions of this Article whenever there is a change in the Membership of the Organization, or if the voting rights of a Member are suspended or regained under the provisions of Articles 26, 42, 45 or 58.

(8) No Member shall hold more than 400 votes.

(9) There shall be no fractional votes.

Article 14. VOTING PROCEDURE OF THE COUNCIL.

(1) Each Member shall be entitled to cast the number of votes it holds and shall not be entitled to divide its votes. However, a Member may cast differently any votes which it holds under the provisions of paragraph (2) of this Article.

(2) Any exporting Member may authorise any other exporting Member, and any importing Member may authorise any other importing Member, to represent

its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (8) of Article 13 shall not apply in this case.

Article 15. DECISIONS OF THE COUNCIL.

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided for in this Agreement.

(2) The following procedure shall apply with respect to any decision by the Council which under the provisions of this Agreement requires a distributed two-thirds majority vote:

- (a) if a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;
- (b) if a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less importing or two or less exporting Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;
- (c) if a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting Member or one importing Member, the proposal shall be considered adopted; and
- (d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.

(3) Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

Article 16. COMPOSITION OF THE BOARD

(1) The Executive Board shall consist of eight exporting Members and eight importing Members elected for each coffee year in accordance with the provisions of Article 17. Members may be re-elected.

(2) Each member of the Board shall appoint one representative and, if it so desires, one or more alternates. Each member may also designate one or more advisers to its representative or alternates.

(3) The Executive Board shall have a Chairman and Vice-Chairman who shall be elected by the Council for each coffee year and may be re-elected. Neither the Chairman nor a Vice-Chairman acting as Chairman shall have the right to vote. If a representative is elected Chairman or if a Vice-Chairman is acting as Chairman, his alternate will have the right to vote in his place. As a general rule, the Chairman and the Vice-Chairman for each coffee year shall be elected from among the representatives of the same category of Member.

(4) The Board shall normally meet at the seat of the Organization but may meet elsewhere.

Article 17. ELECTION OF THE BOARD

(1) The exporting and the importing members of the Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the provisions of the following paragraphs of this Article.

(2) Each Member shall cast for a single candidate all the votes to which it is entitled under the provisions of Article 13. A Member may cast for another candidate any votes which it holds under the provisions of paragraph (2) of Article 14.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If, under the provisions of paragraph (3) of this Article, less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot the minimum number of votes required for election shall be successively diminished by five until eight candidates are elected.

(5) Any Member which did not vote for any of the Members elected shall assign its votes to one of them, subject to the provisions of paragraphs (6) and (7) of this Article.

(6) A Member shall be deemed to have received the number of votes cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member exceed 499, Members which voted for or assigned their votes to such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or re-assign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

Article 18. COMPETENCE OF THE BOARD

(1) The Board shall be responsible to and work under the general direction of the Council.

(2) The Council may, by a distributed two-thirds majority vote, delegate to the Board the exercise of any or all of its powers other than the following:

- (a) approval of the administrative budget and assessment of contributions under the provisions of Article 25;
- (b) suspension of the voting rights of a Member under the provisions of Articles 45 or 58;
- (c) waiver of the obligations of a Member under the provisions of Article 56;
- (d) decisions on disputes under the provisions of Article 58;
- (e) establishment of conditions for accession under the provisions of Article 62;

- (f) a decision to require the exclusion of a Member under the provisions of Article 66;
- (g) a decision concerning renegotiation, extension or termination of this Agreement under the provisions of Article 68; and
- (h) recommendation of amendments to Members under the provisions of Article 69.

(3) The Council may, by a distributed simple majority vote, at any time revoke any powers which have been delegated to the Board.

Article 19. VOTING PROCEDURE OF THE BOARD

(1) Each member of the Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 17. Voting by proxy shall not be allowed. A member of the Board shall not be entitled to divide its votes.

(2) Any decision taken by the Board shall require the same majority as such decision would require if taken by the Council.

Article 20. QUORUM FOR THE COUNCIL AND THE BOARD

(1) The quorum for any meeting of the Council shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes. If there is no quorum at the time appointed for the commencement of any Council meeting, the Chairman of the Council may decide to postpone the opening time of the meeting for at least three hours. If there is no quorum at the new time set, the Chairman may again defer the opening time of the Council meeting for at least a further three hours. This procedure may be repeated until a quorum is present at the appointed time. Representation in accordance with the provisions of paragraph (2) of Article 14 shall be considered as presence.

(2) The quorum for any meeting of the Board shall be the presence of a majority of the members representing a distributed two-thirds majority of the total votes.

Article 21. THE EXECUTIVE DIRECTOR AND THE STAFF

(1) The Council shall appoint the Executive Director on the recommendation of the Board. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar intergovernmental organizations.

(2) The Executive Director shall be the chef administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of this Agreement.

(3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.

(4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, coffee trade or the transportation of coffee.

(5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

Article 22. COOPERATION WITH OTHER ORGANIZATIONS

The Council may make whatever arrangements are desirable for consultation and cooperation with the United Nations and its specialized agencies and with other appropriate intergovernmental organizations. The Council may invite these organizations and any organizations concerned with coffee to send observers to its meetings.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 23. PRIVILEGES AND IMMUNITIES

(1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of representatives of Members while in the territory of the United Kingdom of Great Britain and Northern Ireland for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as the host Government) and the Organization on 28 May 1969.¹

(3) The Headquarters Agreement referred to in paragraph (2) of this Article shall be independent of this Agreement. It shall however terminate:

- (a) by agreement between the host Government and the Organization;
- (b) in the event of the headquarters of the Organization being moved from the territory of the host Government; or
- (c) in the event of the Organization ceasing to exist.

(4) The Organization may conclude with one or more other Members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

(5) The Governments of Member countries other than the host Government shall grant the Organization the same facilities in respect of currency or exchange restrictions, maintenance of bank accounts and transfer of monies, as are accorded to the specialized agencies of the United Nations.

¹ United Nations, *Treaty Series*, vol. 700, p. 97.

CHAPTER VI. FINANCE

Article 24. FINANCE

(1) The expenses of delegations to the Council, representatives on the Board and representatives on any of the committees of the Council or the Board shall be met by their respective Governments.

(2) The other expenses necessary for the administration of this Agreement shall be met by annual contributions from the Members assessed in accordance with the provisions of Article 25. However, the Council may levy fees for specific services.

(3) The financial year of the Organization shall be the same as the coffee year.

Article 25. DETERMINATION OF THE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

(1) During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each Member to that budget.

(2) The contribution of each Member to the budget for each financial year shall be in the proportion which the number of its votes at the time the budget for that financial year is approved bears to the total votes of all the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (6) of Article 13 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without regard to the suspension of the voting rights of any Member or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

Article 26. PAYMENT OF CONTRIBUTIONS

(1) Contributions to the administrative budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the administrative budget within six months of the date on which the contribution is due, both its voting rights in the Council and its right to have its votes cast in the Board shall be suspended until such contribution has been paid. However, unless the Council by a distributed two-thirds majority vote so decides, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under this Agreement.

(3) Any Member whose voting rights have been suspended either under the provisions of paragraph (2) of this Article or under the provisions of Articles 42, 45 or 58 shall nevertheless remain responsible for the payment of its contribution.

Article 27. AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year, an independently audited statement of the Organization's receipts and expenditures during that financial year shall be presented to the Council for approval and publication.

CHAPTER VII. REGULATION OF EXPORTS AND IMPORTS

Article 28. GENERAL PROVISIONS

(1) All decisions of the Council under the provisions of this Chapter shall be adopted by a distributed two-thirds majority vote.

(2) The word "annual" in this Chapter shall mean any period of twelve months established by the Council. However, the Council may adopt procedures for applying the provisions of this Chapter for a period longer than twelve months.

Article 29. MARKETS SUBJECT TO QUOTA

For the purpose of this Agreement, the world coffee market shall be divided into Member quota and non-member non-quota markets.

Article 30. BASIC QUOTAS

(1) Each exporting Member shall, subject to the provisions of Articles 31 and 32, be entitled to a basic quota calculated in accordance with the provisions of this Article.

(2) If, under the provisions of Article 33, quotas come into effect during coffee year 1976/77, the basic quota to be used for the distribution of the fixed part of the quotas shall be calculated on the basis of the average volume of the annual exports of each exporting Member to importing Members in coffee years 1968/69 to 1971/72. This distribution of the fixed part shall remain in effect until the quotas are suspended for the first time under the provisions of Article 33.

(3) If quotas are not introduced in coffee year 1976/77 but come into effect during coffee year 1977/78, the basic quota to be used for the distribution of the fixed part of the quotas shall be calculated by selecting for each exporting Member the higher of the following:

- (a) the volume of its exports to importing Members during coffee year 1976/77 calculated on the basis of information obtained from Certificates of Origin; or
- (b) the figure resulting from the application of the procedure established in paragraph (2) of this Article.

This distribution of the fixed part shall remain in effect until the quotas are suspended for the first time under the provisions of Article 33.

(4) If quotas come into effect for the first time or are reintroduced during coffee year 1978/79, or at any time thereafter, the basic quota to be used for the distribution of the fixed part of the quotas shall be calculated by selecting for each exporting Member the higher of the following:

- (a) the average of the volume of its exports to importing Members for coffee years 1976/77 and 1977/78 calculated on the basis of information obtained from Certificates of Origin; or
- (b) the figure resulting from the application of the procedure established in paragraph (2) of this Article.

(5) If quotas are introduced under the provisions of paragraph (2) of this Article and subsequently suspended, their reintroduction during coffee year 1977/78 shall be governed by the provisions of paragraph (3) of this Article and paragraph (1) of Article 35. The reintroduction of quotas during coffee year 1978/79, or at any time thereafter, shall be governed by the provisions of paragraph (4) of this Article and paragraph (1) of Article 35.

Article 31. EXPORTING MEMBERS EXEMPT FROM BASIC QUOTAS

(1) Subject to the provisions of paragraphs (4) and (5) of this Article, a basic quota shall not be allocated to the exporting Members listed in Annex I. Subject to the provisions of Article 33, in coffee year 1976/77 these Members shall have the initial annual export quotas set out in column 1 of that Annex. Subject to the provisions of paragraph (2) of this Article and to those of Article 33, the quota of these Members in each of the subsequent coffee years shall be increased by:

- (a) 10 percent of the initial annual export quota in the case of Members whose initial annual export quota is less than 100,000 bags; and
- (b) 5 percent of the initial annual export quota in the case of Members whose initial annual export quota is 100,000 bags or more but less than 400,000 bags.

These annual increments shall be deemed, for the purpose of setting the annual quotas of the Members concerned whenever quotas are introduced or reintroduced under the provisions of Article 33, to have been effective from the entry into force of this Agreement.

(2) Not later than 31 July of each year, each Member referred to in paragraph (1) of this Article shall notify the Council of the amount of coffee it is likely to have available for export during the next coffee year. The quota for the next coffee year shall be the amount thus indicated by the exporting Member, provided that such amount is within the permissible limit defined in paragraph (1) of this Article.

(3) When the annual quota of an exporting Member having an initial annual export quota of less than 100,000 bags reaches or exceeds the maximum of 100,000 bags referred to in paragraph (1) of this Article, the Member shall thereafter be subject to the provisions applicable to exporting Members whose initial annual export quotas are 100,000 bags or more but less than 400,000 bags.

(4) When the annual quota of an exporting Member having an initial annual export quota of less than 400,000 bags reaches the maximum of 400,000 bags referred to in paragraph (1) of this Article, the Member shall thereafter be subject to the provisions of Article 35 and the Council shall set a basic quota for such Member.

(5) Any exporting Member listed in Annex I which exports 100,000 bags or more may at any time request the Council to establish a basic quota for it.

(6) Members whose annual quotas are less than 100,000 bags shall not be subject to the provisions of Articles 36 and 37.

Article 32. PROVISIONS FOR THE ADJUSTMENT OF BASIC QUOTAS

(1) If an importing country which was neither a member of the International Coffee Agreement 1968 nor of the International Coffee Agreement 1968 as Extended¹ becomes a Member of this Agreement, the Council shall adjust the basic quotas resulting from the application of the provisions of Article 30.

(2) The adjustment referred to in paragraph (1) of this Article shall take into account either the average exports of individual exporting Members to the importing country concerned during the period 1968 to 1972 or the proportionate share of individual exporting Members in the average imports of that country during the same period.

(3) The Council shall approve the data to be used as a basis for the calculations necessary for the adjustment of basic quotas, as well as the criteria to be followed for the purpose of applying the provisions of this Article.

Article 33. PROVISIONS FOR THE INTRODUCTION, SUSPENSION AND REINTRODUCTION OF QUOTAS

(1) Unless the Council decides otherwise, quotas shall come into effect at any time during the life of this Agreement if:

- (a) the composite indicator price remains on average, for 20 consecutive market days, at or below the ceiling of the price range currently in effect established by the Council under the provisions of Article 38;
- (b) in the absence of a decision by the Council to establish a price range:
 - (i) the average of the indicator prices for Other Mild and Robusta coffees remains on average, for 20 consecutive market days, at or below the average of these prices for calendar year 1975 as maintained by the Organization during the life of the International Coffee Agreement 1968 as Extended; or
 - (ii) subject to the provisions of paragraph (2) of this Article, the composite indicator price calculated under the provisions of Article 38 remains on average, for 20 consecutive market days, 15 percent or more below the average composite indicator price for the preceding coffee year during which this Agreement was in force.

Notwithstanding the preceding provisions of this paragraph, quotas shall not come into effect on the entry into force of this Agreement unless the average of the indicator prices for Other Mild and Robusta coffees remains on average, for the 20 consecutive market days immediately preceding that date, at or below the average of these prices for calendar year 1975.

(2) Notwithstanding the provisions of sub-paragraph (b) (ii) of paragraph (1) of this Article, quotas shall not come into effect, unless the Council decides otherwise, if the average of the indicator prices for Other Mild and Robusta

¹ United Nations, *Treaty Series*, vol. 893, p. 350.

coffees remains on average, for 20 consecutive market days, 22.5 percent or more above the average of these prices for calendar year 1975.

(3) The prices specified in sub-paragraph (b) (i) of paragraph (1) and in paragraph (2) of this Article shall be reviewed and may be revised by the Council prior to 30 September 1978 and to 30 September 1980.

(4) Unless the Council decides otherwise, quotas shall be suspended:

- (a) if the composite indicator price remains on average, for 20 consecutive market days, 15 percent above the ceiling of the price range established by the Council and currently in force; or
- (b) in the absence of a decision by the Council to establish a price range, if the composite indicator price remains on average, for 20 consecutive market days, 15 percent or more above the average composite indicator price recorded during the preceding calendar year.

(5) Unless the Council decides otherwise, quotas shall be reintroduced, after suspension under the provisions of paragraph (4) of this Article, in accordance with the provisions of paragraphs (1), (2) and (6).

(6) Whenever the relevant price conditions referred to in paragraph (1) of this Article are met, and subject to the provisions of paragraph (2) of this Article, quotas shall come into effect as soon as possible and in any event not later than the quarter following the fulfilment of the relevant price conditions. The quotas shall, except as otherwise provided for in this Agreement, be fixed for a period of four quarters. If the global annual and quarterly quotas have not previously been established by the Council, the Executive Director shall set a quota on the basis of the disappearance of coffee in quota markets, estimated in accordance with the criteria established in Article 34; such quota shall be allocated to exporting Members in accordance with the provisions of Articles 31 and 35.

(7) The Council shall be convened during the first quarter after quotas come into effect in order to establish price ranges and to review and, if necessary, revise quotas for such period as the Council deems advisable, provided that such period does not exceed twelve months from the date on which quotas came into effect.

Article 34. SETTING OF THE GLOBAL ANNUAL QUOTA

Subject to the provisions of Article 33, the Council shall, at its last regular session of the coffee year, set a global annual quota taking into account *inter alia* the following:

- (a) estimated annual consumption of importing Members;
- (b) estimated imports of Members from other importing Members and from non-member countries;
- (c) estimated changes in the level of inventories in importing Member countries and in free ports;
- (d) compliance with the provisions of Article 40 concerning shortfalls and their redistribution; and
- (e) for the introduction or reintroduction of quotas under the provisions of paragraphs (1) and (5) of Article 33, exports of exporting Members to importing Members and to non-members during the twelve-month period preceding the introduction of quotas.

Article 35. ALLOCATION OF ANNUAL QUOTAS

(1) In the light of the decision taken under the provisions of Article 34 and after deducting the amount of coffee required to comply with the provisions of Article 31, annual quotas shall be allocated in fixed and variable parts to exporting Members entitled to a basic quota. The fixed part shall correspond to 70 percent of the global annual quota, as adjusted to comply with the provisions of Article 31, and shall be distributed among exporting Members in accordance with the provisions of Article 30. The variable part shall correspond to 30 percent of the global annual quota, as adjusted to comply with the provisions of Article 31. These proportions may be changed by the Council but the fixed part shall never be less than 70 percent. Subject to the provisions of paragraph (2) of this Article, the variable part shall be distributed among exporting Members in the proportion which the verified stocks of each exporting Member bear to the total verified stocks of all exporting Members having basic quotas, provided that, unless the Council establishes a different limit, no Member shall receive a share of the variable part of the quota in excess of 40 percent of the total volume of such variable part.

(2) The stocks to be taken into account for the purposes of this Article shall be those verified, in accordance with the appropriate rules for the verification of stocks, at the end of the crop year of each exporting Member immediately preceding the setting of quotas.

Article 36. QUARTERLY QUOTAS

(1) Immediately following the allocation of annual quotas under the provisions of paragraph (1) of Article 35, and subject to the provisions of Article 31, the Council shall allocate quarterly quotas to each exporting Member for the purpose of assuring an orderly flow of coffee to world markets throughout the period for which quotas are set.

(2) These quotas shall be, as nearly as possible, 25 percent of the annual quota of each Member. No Member shall be allowed to export more than 30 percent in the first quarter, 60 percent in the first two quarters, and 80 percent in the first three quarters. If exports by any Member in one quarter are less than its quota for that quarter, the outstanding balance shall be added to its quota for the following quarter.

(3) The provisions of this Article shall also apply to the implementation of paragraph (6) of Article 33.

(4) If, on account of exceptional circumstances, an exporting Member considers that the limitations provided in paragraph (2) of this Article would be likely to cause serious harm to its economy, the Council may, at the request of that Member, take appropriate action under the provisions of Article 56. The Member concerned must furnish evidence of harm and provide adequate guarantees concerning the maintenance of price stability. The Council shall not, however, in any event, authorise a Member to export more than 35 percent of its annual quota in the first quarter, 65 percent in the first two quarters, and 85 percent in the first three quarters.

Article 37. ADJUSTMENT OF ANNUAL AND QUARTERLY QUOTAS

(1) If market conditions so require, the Council may vary the annual and quarterly quotas allocated under the provisions of Articles 33, 35 and 36. Subject

to the provisions of paragraph (1) of Article 35 and except as provided for in Article 31 and paragraph (3) of Article 39, the quotas of each exporting Member shall be varied by the same percentage.

(2) Notwithstanding the provisions of paragraph (1) of this Article, the Council may, if it finds the market situation so requires, make adjustments among the current and remaining quarterly quotas of exporting Members without, however, altering the annual quotas.

Article 38. PRICE MEASURES

(1) The Council shall establish a system of indicator prices which shall provide for a daily composite indicator price.

(2) On the basis of such a system, the Council may establish price ranges and price differentials for the principal types and/or groups of coffee and a composite price range.

(3) In establishing and adjusting any price range for the purposes of this Article, the Council shall take into consideration the prevailing level and trend of coffee prices including the influence thereon of:

- the levels and trends of consumption and production as well as stocks in importing and exporting countries;
- changes in the world monetary system;
- the trend of world inflation or deflation; and
- any other factors which might affect the achievement of the objectives set out in this Agreement.

The Executive Director shall supply the data necessary to permit the Council to give due consideration to the foregoing elements.

(4) The Council shall make rules concerning the effect of the introduction of quotas or adjustments thereto on contracts entered into prior to such introduction or adjustment.

Article 39. ADDITIONAL MEASURES FOR THE ADJUSTMENT OF QUOTAS

(1) If quotas are in effect, the Council shall be convened in order to establish a system for the *pro rata* adjustment of quotas in response to movements in the composite indicator price, as provided for in Article 38.

(2) Such a system shall include provisions regarding price ranges, the number of market days over which counts shall be held and the number and size of adjustments.

(3) The Council may also establish a system for increasing quotas in response to the movement of the prices of the principal types and/or groups of coffee.

Article 40. SHORTFALLS

(1) Each exporting Member shall declare any anticipated shortfall from its export entitlement in order to permit redistribution in the same coffee year among exporting Members able and prepared to export the amount of shortfalls. Seventy percent of the quantity declared in accordance with the provisions of this paragraph

shall be offered for redistribution in the first instance among other Members exporting the same type of coffee in proportion to their basic quotas and 30 percent in the first instance to Members exporting the other type of coffee also in proportion to their basic quotas.

(2) If a Member declares a shortfall within the first six months of a coffee year, the annual quota of that Member shall, in the following coffee year, be increased by an amount of 30 percent of the volume declared and not exported. This amount shall be charged to the annual export entitlements of those exporting Members which have accepted the redistribution under the provisions of paragraph (1) of this Article, *pro rata* to their participation in that redistribution.

Article 41. EXPORT ENTITLEMENT OF A MEMBER GROUP

If two or more Members form a Member group in accordance with the provisions of Articles 6 and 7, the basic quotas or the export entitlements, as the case may be, of those Members shall be added together and the combined total treated as a single basic quota or a single export entitlement for the purposes of this Chapter.

Article 42. COMPLIANCE WITH QUOTAS

(1) Exporting Members shall adopt the measures required to ensure full compliance with all provisions of this Agreement relating to quotas. In addition to any measures the Member itself may take, the Council may require such Member to adopt additional measures for the effective implementation of the quota system provided for in this Agreement.

(2) Exporting Members shall not exceed the annual and quarterly quotas allocated to them.

(3) If an exporting Member exceeds its quota for any quarter, the Council shall deduct from one or more of its subsequent quotas a quantity equal to 110 percent of that excess.

(4) If an exporting Member for the second time exceeds its quarterly quota, the Council shall make the same deduction as that provided for in paragraph (3) of this Article.

(5) If an exporting Member for a third or subsequent time exceeds its quarterly quota, the Council shall make the same deduction as provided for in paragraph (3) of this Article and the voting rights of the Member shall be suspended until such time as the Council decides whether to exclude such Member from the Organization under the provisions of Article 66.

(6) The deductions provided for in paragraphs (3), (4) and (5) of this Article shall be deemed to be shortfalls for the purposes of paragraph (1) of Article 40.

(7) The Council shall apply the provisions of paragraphs (1) to (5) of this Article as soon as the necessary information is available.

Article 43. CERTIFICATES OF ORIGIN AND RE-EXPORT

(1) Every export of coffee by a Member shall be covered by a valid Certificate of Origin. Certificates of Origin shall be issued, in accordance with rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization.

(2) If quotas are in effect, every re-export of coffee by a Member shall be covered by a valid Certificate of Re-export. Certificates of Re-export shall be issued, in accordance with rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization, and shall certify that the coffee in question was imported in accordance with the provisions of this Agreement.

(3) The rules referred to in this Article shall contain provisions which will permit their application to groups of importing Members forming a customs union.

(4) The Council may make rules governing the printing, validation, issuing and use of Certificates and may adopt measures to issue coffee export stamps against payment of a fee to be determined by the Council. The affixing of such stamps to Certificates of Origin may be one of the means prescribed for the validation of such Certificates. The Council may make similar arrangements for the validation of other forms of Certificates and for the issuing of other forms of coffee stamps on conditions to be determined.

(5) Each Member shall notify the Organization of the government or non-government agency which is to perform the functions specified in paragraphs (1) and (2) of this Article. The Organization shall specifically approve a non-government agency upon submission by the Member of satisfactory evidence of the agency's ability and willingness to fulfil the Member's responsibilities in accordance with the rules and regulations established under the provisions of this Agreement. The Council may at any time, for cause, declare a particular non-government agency to be no longer acceptable to it. The Council shall, either directly or through an internationally recognised world-wide organization, take all necessary steps so that at any time it will be able to satisfy itself that all forms of Certificate are being issued and used correctly and to ascertain the quantities of coffee which have been exported by each Member.

(6) A non-government agency approved as a certifying agency under the provisions of paragraph (5) of this Article shall keep records of the Certificates issued and the basis for their issue, for a period of not less than four years. In order to obtain approval as a certifying agency under the provisions of paragraph (5) of this Article, a non-government agency must previously agree to make such records available for examination by the Organization.

(7) If quotas are in effect Members shall, subject to the provisions of Article 44 and those of paragraphs (1) and (2) of Article 45, prohibit the import of any shipment of coffee which is not accompanied by a valid Certificate in the appropriate form issued in accordance with rules established by the Council.

(8) Small quantities of coffee in such forms as the Council may determine, or coffee for direct consumption on ships, aircraft and other international carriers, shall be exempt from the provisions of paragraphs (1) and (2) of this Article.

Article 44. EXPORTS NOT CHARGED TO QUOTAS

(1) As provided for in Article 29, exports to countries not members of this Agreement shall not be charged to quotas. The Council may make rules governing, *inter alia*, the conduct and supervision of this trade, the treatment of, and the penalties for, diversions and re-exports from non-member to Member countries and the documents required to cover exports to both Member and non-member countries.

(2) Exports of coffee beans as raw material for industrial processing for any purposes other than human consumption as a beverage or foodstuff shall not be charged to quotas, provided that the Council is satisfied from information supplied by the exporting Member that the coffee beans are in fact used for such other purposes.

(3) The Council may, at the request of an exporting Member, decide that exports of coffee made by that Member for humanitarian or other non-commercial purposes shall not be charged to its quota.

Article 45. REGULATION OF IMPORTS

(1) To prevent non-member countries from increasing their exports at the expense of exporting Members, each Member shall, whenever quotas are in effect, limit its annual imports of coffee from non-member countries which were not Members of the International Coffee Agreement 1968 to an amount equal to the annual average of its imports of coffee from non-member countries from either calendar year 1971 to calendar year 1974 inclusive, or from calendar year 1972 to calendar year 1974 inclusive.

(2) Whenever quotas are in effect, Members shall also limit their annual imports of coffee from each non-member which was a Member of the International Coffee Agreement 1968 or the International Coffee Agreement 1968 as Extended to a quantity not greater than a percentage of the average annual imports from that non-member during coffee years 1968/69 to 1971/72. Such percentage shall correspond to the proportion which the fixed part bears to the global annual quota, under the provisions of paragraph (1) of Article 35, at the time when quotas come into effect.

(3) The Council may suspend or vary these quantitative limitations if it finds such action necessary for the purposes of this Agreement.

(4) The obligations established in the preceding paragraphs of this Article shall not derogate from any conflicting bilateral or multilateral obligations which importing Members have entered into with non-member countries prior to the entry into force of this Agreement, provided that any importing Member which has such conflicting obligations shall carry them out in such a way as to minimise any conflict with the obligations established in the preceding paragraphs. Such Member shall take steps as soon as possible to bring its obligations into harmony with the provisions of paragraphs (1) and (2) of this Article and shall inform the Council of the details of the conflicting obligations as well as of the steps taken to minimise or eliminate the conflict.

(5) If an importing Member fails to comply with the provisions of this Article the Council may suspend both its voting rights in the Council and its right to have its votes cast in the Board.

CHAPTER VIII. OTHER ECONOMIC PROVISIONS

Article 46. MEASURES RELATED TO PROCESSED COFFEE

(1) Members recognise the need of developing countries to broaden the base of their economies through, *inter alia*, industrialisation and the export of manufactured products, including the processing of coffee and the export of processed coffee.

(2) In this connection, Members shall avoid the adoption of governmental measures which could cause disruption to the coffee sector of other Members.

(3) Should a Member consider that the provisions of paragraph (2) of this Article are not being complied with, it should consult with the other Members concerned, having due regard to the provisions of Article 57. The Members concerned shall make every effort to reach amicable settlement on a bilateral basis. If these consultations do not lead to a mutually satisfactory solution, either party may bring the matter before the Council for consideration under the provisions of Article 58.

(4) Nothing in this Agreement shall prejudice the right of any Member to take measures to prevent or remedy disruption to its coffee sector by imports of processed coffee.

Article 47. PROMOTION

(1) Members undertake to encourage the consumption of coffee by every possible means. To achieve this purpose, a Promotion Fund shall be established with the objectives of promoting consumption in importing countries by all appropriate means without regard to origin, type or brand of coffee, and of achieving and maintaining the highest quality and purity of the beverage.

(2) The Promotion Fund shall be administered by a committee. The membership of the Fund shall be limited to Members which contribute financially to the Fund.

(3) The Fund shall be financed during coffee years 1976/77 and 1977/78 by a compulsory levy on coffee export stamps or equivalent export authorisations, payable by exporting Members with effect from 1 October 1976. Such levy shall be 5 U.S. cents per bag for Members listed in Annex I having initial annual export quotas of less than 100,000 bags; 10 U.S. cents per bag for Members listed in Annex I having initial annual export quotas of 100,000 bags or more but less than 400,000 bags, and 25 U.S. cents per bag for all other exporting Members. The Fund may also be financed by voluntary contributions from other Members on terms to be approved by the committee.

(4) At any time, the committee may decide to continue to collect a compulsory levy in the third and subsequent coffee years if additional resources are necessary to comply with commitments undertaken in accordance with paragraph (7) of this Article. It may further decide to receive contributions of other Members on terms it shall approve.

(5) The resources of the Fund shall be used mainly to finance promotion campaigns in importing Member countries.

(6) The Fund may sponsor research and studies related to the consumption of coffee.

(7) Importing Members, or trade associations in importing Member countries acceptable to the committee, may present proposals for campaigns for the promotion of coffee. The Fund may provide resources to finance up to 50 percent of the cost of such campaigns. Whenever a campaign is agreed upon, the percentage contribution of the committee to the campaign shall remain unaltered. The campaigns may be for a period of more than one year but not more than five years.

(8) The payment referred to in paragraph (3) of this Article shall be made against the delivery of coffee export stamps or equivalent export authorisations. The rules for the application of a system of Certificates of Origin, under the provisions of Article 43, shall incorporate provisions for the payment of the levy referred to in paragraph (3) of this Article.

(9) The levy referred to in paragraphs (3) and (4) of this Article shall be payable in U.S. dollars to the Executive Director, who shall deposit the funds derived therefrom in a special account to be designated the Promotion Fund Account.

(10) The committee shall control all funds in the Promotion Fund. As soon as possible after the close of each financial year, an independently audited statement of the receipts and expenditures of the Promotion Fund during that financial year shall be presented to the committee for approval. The audited accounts as approved by the committee shall be forwarded to the Council for information only.

(11) The Executive Director shall be the Chairman of the committee and shall report periodically to the Council on the activities of the committee.

(12) The administrative expenses necessary to carry out the provisions of this Article and those relating to promotion activities shall be charged to the Promotion Fund.

(13) The committee shall establish its own bye-laws.

Article 48. REMOVAL OF OBSTACLES TO CONSUMPTION

(1) Members recognise the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.

(2) Members recognise that there are at present in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular:

- (a) import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of government monopolies and official purchasing agencies, and other administrative rules and commercial practices;
- (b) export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
- (c) internal trade conditions and domestic legal and administrative provisions which may affect consumption.

(3) Having regard to the objectives stated above and to the provisions of paragraph (4) of this Article, Members shall endeavour to pursue tariff reductions on coffee or to take other action to remove obstacles to increased consumption.

(4) Taking into account their mutual interest, Members undertake to seek ways and means by which the obstacles to increased trade and consumption referred to in paragraph (2) of this Article may be progressively reduced and eventually, wherever possible, eliminated, or by which the effects of such obstacles may be substantially diminished.

(5) Taking into account any commitments undertaken under the provisions of paragraph (4) of this Article, Members shall inform the Council annually of all measures adopted with a view to implementing the provisions of this Article.

(6) The Executive Director shall prepare periodically a survey of the obstacles to consumption to be reviewed by the Council.

(7) The Council may, in order to further the purposes of this Article, make recommendations to Members which shall report as soon as possible to the Council on the measures adopted with a view to implementing such recommendations.

Article 49. MIXTURES AND SUBSTITUTES

(1) Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of ninety percent green coffee as the basic raw material.

(2) The Council may request any Member to take the steps necessary to ensure observance of the provisions of this Article.

(3) The Executive Director shall submit to the Council a periodic report on compliance with the provisions of this Article.

Article 50. PRODUCTION POLICY

(1) To facilitate the achievement of the objective set out in paragraph (1) of Article 1, exporting Members undertake to use their best endeavours to adopt and to implement a production policy.

(2) The Council may establish procedures for coordinating the production policies referred to in paragraph (1) of this Article. These procedures may include appropriate measures for, or encouragement of, diversification, together with the means whereby Members may obtain both technical and financial assistance.

(3) The Council may establish a contribution payable by exporting Members which shall be used to permit the Organization to carry out appropriate technical studies for the purpose of assisting exporting Members to adopt the measures necessary to pursue an adequate production policy. Such contribution shall not exceed 2 U.S. cents per bag exported to importing Member countries and shall be payable in convertible currency.

Article 51. POLICY RELATIVE TO COFFEE STOCKS

(1) To complement the provisions of Chapter VII and of Article 50, the Council shall, by a distributed two-thirds majority vote, establish a policy relating to coffee stocks in producing Member countries.

(2) The Council shall adopt measures to ascertain annually the volume of coffee stocks in the hands of individual exporting Members in accordance with the provisions of Article 35. The Members concerned shall facilitate this annual survey.

(3) Producing Members shall ensure that adequate facilities exist in their respective countries for the proper storage of coffee stocks.

(4) The Council shall undertake a study of the feasibility of supporting the objectives of this Agreement by an international stock arrangement.

Article 52. CONSULTATION AND COOPERATION WITH THE TRADE

(1) The Organization shall maintain close liaison with appropriate non-governmental organizations concerned with international commerce in coffee, and with experts in coffee matters.

(2) Members shall conduct their activities within the framework of this Agreement in a manner consonant with established trade channels and shall refrain from discriminatory sales practices. In carrying out these activities they shall endeavour to take due account of the legitimate interests of the coffee trade.

Article 53. INFORMATION

(1) The Organization shall act as a centre for the collection, exchange and publication of:

- (a) statistical information on world production, prices, exports and imports, distribution and consumption of coffee; and
- (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of coffee.

(2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on coffee production, production trends, exports and imports, distribution, consumption, stocks, prices and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. Members shall furnish information requested in as detailed and accurate a manner as is practicable.

(3) If a Member fails to supply or finds difficulty in supplying within a reasonable time statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

(4) In addition to the measures provided for in paragraph (3) of this Article, the Executive Director may, after giving due notice and unless the Council decides otherwise, withhold the release of coffee stamps or other equivalent export authorisations as provided for in Article 43.

Article 54. STUDIES

(1) The Council may promote studies concerning the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, the opportunities for expansion of coffee consumption for traditional and possible new uses and the effects of the operation of this Agreement on producers and consumers of coffee, including their terms of trade.

(2) The Organization may study the practicability of establishing minimum standards for exports of coffee from producing Members.

Article 55. SPECIAL FUND

(1) A special Fund shall be established to permit the Organization to adopt and to finance the additional measures required to ensure that the relevant provisions of this Agreement can be implemented with effect from its entry into force or as close to that date as possible.

(2) Payments to the Fund shall consist of a levy of 2 U.S. cents on each bag of coffee exported to importing Members, payable by exporting Members with effect from the entry into force of this Agreement, unless the Council decides to decrease or suspend such levy.

(3) The levy referred to in paragraph (2) of this Article shall be payable in U.S. dollars to the Executive Director against the delivery of coffee export stamps or equivalent export authorisations. The rules for the application of a system of Certificates of Origin under the provisions of Article 43 shall incorporate provisions for the payment of this levy.

(4) Subject to the approval of the Council, the Executive Director shall be authorised to expend monies from the Fund to meet the costs of introducing the system of Certificates of Origin referred to in Article 43, the expenditures involved in the verification of stocks required under the provisions of paragraph (2) of Article 51 and the costs of the improvements in the system for the collection and transmission of statistical information referred to in Article 53.

(5) To the extent possible, though separately from the administrative budget, the Fund shall be managed and administered in a manner similar to the administrative budget and shall be subject to an independent annual audit as required for the accounts of the Organization under the provisions of Article 27.

Article 56. WAIVER

(1) The Council may, by a distributed two-thirds majority vote, relieve a Member of an obligation, on account of exceptional or emergency circumstances, *force majeure*, constitutional obligations or international obligations under the United Nations Charter for territories administered under the trusteeship system.

(2) The Council, in granting a waiver to a Member, shall state explicitly the terms and conditions on which and the period for which the Member is relieved of such obligation.

(3) The Council shall not consider a request for a waiver of quota obligations on the basis of the existence in a Member country, in one or more years, of an exportable production in excess of its permitted exports or which is the consequence of the Member having failed to comply with the provisions of Articles 50 and 51.

CHAPTER IX. CONSULTATIONS, DISPUTES AND COMPLAINTS

Article 57. CONSULTATIONS

Each Member shall accord sympathetic consideration to, and shall afford adequate opportunity for, consultation regarding such representations as may be made by another Member with respect to any matter relating to this Agreement. In the course of such consultation, on request by either party and with the consent of the other, the Executive Director shall establish an independent panel which

shall use its good offices with a view to conciliating the parties. The costs of the panel shall not be chargeable to the Organization. If a party does not agree to the establishment of a panel by the Executive Director, or if the consultation does not lead to a solution, the matter may be referred to the Council in accordance with the provisions of Article 58. If the consultation does lead to a solution, it shall be reported to the Executive Director who shall distribute the report to all Members.

Article 58. DISPUTES AND COMPLAINTS

(1) Any dispute concerning the interpretation or application of this Agreement which is not settled by negotiation shall, at the request of any Member party to the dispute, be referred to the Council for decision.

(2) In any case where a dispute has been referred to the Council under the provisions of paragraph (1) of this Article, a majority of Members, or Members holding not less than one third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.

(3) (a) Unless the Council unanimously agrees otherwise, the panel shall consist of:

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
- (ii) two such persons nominated by the importing Members; and
- (iii) a chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Organization.

(4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

(5) The Council shall rule on any dispute brought before it within six months of submission of such dispute for its consideration.

(6) Any complaint that any Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council which shall make a decision on the matter.

(7) No Member shall be found to have been in breach of its obligations under this Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of its obligations under this Agreement shall specify the nature of the breach.

(8) If the Council finds that a Member is in breach of its obligations under this Agreement, it may, without prejudice to other enforcement measures provided for in other Articles of this Agreement, by a distributed two-thirds majority vote, suspend such Member's voting rights in the Council and its right to

have its votes cast in the Board until it fulfils its obligations, or the Council may decide to exclude such Member from the Organization under the provisions of Article 66.

(9) A Member may seek the prior opinion of the Executive Board in a matter of dispute or complaint before the matter is discussed by the Council.

CHAPTER X. FINAL PROVISIONS

Article 59. SIGNATURE

This Agreement shall be open for signature at United Nations Headquarters from 31 January 1976 until and including 31 July 1976 by Contracting Parties to the International Coffee Agreement 1968 as Extended by Protocol¹ and Governments invited to the sessions of the International Coffee Council convened for the purpose of negotiating the International Coffee Agreement 1976.

Article 60. RATIFICATION, ACCEPTANCE, APPROVAL

(1) This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

(2) Except as provided for in Article 61, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 30 September 1976. However, the Council may grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

Article 61. ENTRY INTO FORCE

(1) This Agreement shall enter into force definitively on 1 October 1976 if, by that date, Governments representing at least twenty exporting Members holding at least 80 percent of the votes of the exporting Members and at least ten importing Members holding at least 80 percent of the votes of the importing Members, as set out in Annex 2, have deposited their instruments of ratification, acceptance or approval. Alternatively, it shall enter into force definitively at any time after 1 October 1976, if it is provisionally in force in accordance with the provisions of paragraph (2) of this Article and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance or approval.

(2) This Agreement may enter into force provisionally on 1 October 1976. For this purpose, a notification by a signatory Government or by any other Contracting Party to the International Coffee Agreement 1968 as Extended by Protocol containing an undertaking to apply this Agreement provisionally and to seek ratification, acceptance or approval in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 30 September 1976, shall be regarded as equal in effect to an instrument of ratification, acceptance or approval. A Government which undertakes to apply this Agreement provisionally pending the deposit of an instrument of ratification, acceptance or approval shall be regarded as a

¹ United Nations, *Treaty Series*, vol. 982, p. 332.

provisional Party thereto until it deposits its instrument of ratification, acceptance or approval, or until and including 31 December 1976 whichever is the earlier. The Council may grant an extension of the time within which any Government which is applying this Agreement provisionally may deposit its instrument of ratification, acceptance or approval.

(3) If this Agreement has not entered into force definitively or provisionally on 1 October 1976 under the provisions of paragraphs (1) or (2) of this Article, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made notifications containing an undertaking to apply this Agreement provisionally and to seek ratification, acceptance or approval may, by mutual consent, decide that it shall enter into force among themselves. Similarly, if this Agreement has entered into force provisionally but has not entered into force definitively on 31 December 1976, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made the notifications referred to in paragraph (2) of this Article, may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

Article 62. ACCESSION

(1) The Government of any State member of the United Nations or of any of its specialized agencies may, before or after the entry into force of this Agreement, accede to it upon conditions which shall be established by the Council.

(2) Instruments of accession shall be deposited with the Secretary-General of the United Nations. The accession shall take effect upon deposit of the instrument.

Article 63. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

Article 64. EXTENSION TO DESIGNATED TERRITORIES

(1) Any Government may, at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is responsible; this Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under the provisions of Article 5 in respect of any of the territories for whose international relations it is responsible or which desires to authorise any such territory to become part of a Member group formed under the provisions of Articles 6 or 7, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under the provisions of paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this

Agreement shall cease to extend to the territory named in the notification. This Agreement shall cease to extend to such territory from the date of such notification.

(4) When a territory to which this Agreement has been extended under the provisions of paragraph (1) of this Article subsequently attains its independence, the Government of the new state may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, become a Contracting Party to this Agreement. The Council may grant an extension of the time within which such notification may be made.

Article 65. VOLUNTARY WITHDRAWAL.

Any Contracting Party may withdraw from this Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.

Article 66. EXCLUSION

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by a distributed two-thirds majority vote, exclude such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, such Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a Party to this Agreement.

Article 67. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph (2) of Article 69, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has ceased to participate in this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be liable for payment of any part of the deficit, if any, of the Organization upon termination of this Agreement.

Article 68. DURATION AND TERMINATION

(1) This Agreement shall remain in force for a period of six years until 30 September 1982, unless extended under the provisions of paragraph (3) of this Article or terminated under the provisions of paragraph (4) of this Article.

(2) During the third year of this Agreement, namely the coffee year ending 30 September 1979, Contracting Parties shall notify the Secretary-General of the United Nations of their intention to continue to participate in this Agreement for the remaining three years of its duration. Any Contracting Party which, by 30 September 1979, has not made a notification of its intention to continue to participate in this Agreement for the remaining three years of its duration, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall with effect from 1 October 1979 cease to participate in this Agreement.

(3) The Council may, at any time after 30 September 1980, by a vote of 58 percent of the Members having not less than a distributed majority of 70 percent of the total votes, decide either that this Agreement be renegotiated or that it be extended, with or without modification, for such period as the Council shall determine. Any Contracting Party which by the date on which such renegotiated or extended Agreement enters into force has not made a notification of acceptance of such renegotiated or extended Agreement to the Secretary-General of the United Nations, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall as of that date cease to participate in such Agreement.

(4) The Council may at any time, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate this Agreement. Such termination shall take effect on such date as the Council shall decide.

(5) Notwithstanding termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts and disposal of its assets and shall have during that period such powers and functions as may be necessary for those purposes.

Article 69. AMENDMENT

(1) The Council may, by a distributed two-thirds majority vote, recommend an amendment of this Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 percent of the exporting countries holding at least 85 percent of the votes of the exporting Members, and from Contracting Parties representing at least 75 percent of the importing countries holding at least 80 percent of the votes of the importing Members. The Council shall fix a time within which Contracting Parties shall notify the Secretary-General of the United Nations of their acceptance of the amendment. If, on expiry of such time limit, the percentage requirements for the entry into effect of the amendment have not been met, the amendment shall be considered withdrawn.

(2) Any Contracting Party which has not notified acceptance of an amendment within the period fixed by the Council, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall cease to participate in this Agreement from the date on which such amendment becomes effective.

Article 70. SUPPLEMENTARY AND TRANSITIONAL PROVISIONS

(1) This Agreement shall be considered as a continuation of the International Coffee Agreement 1968 as Extended by Protocol.

(2) In order to facilitate the uninterrupted continuation of the International Coffee Agreement 1968 as Extended by Protocol:

- (a) all acts by or on behalf of the Organization or any of its organs under the International Coffee Agreement 1968 as Extended by Protocol, in effect on 30 September 1976, whose terms do not provide for expiry on that date, shall remain in effect unless changed under the provisions of this Agreement;
- (b) all decisions required to be taken by the Council during coffee year 1975/76 for application in coffee year 1976/77 shall be taken during the last regular session of the Council in coffee year 1975/76 and applied on a provisional basis as if this Agreement had already entered into force.

Article 71. AUTHENTIC TEXTS OF THE AGREEMENT

The texts of this Agreement in the English, French, Portuguese and Spanish languages shall all be equally authentic. The originals shall be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorised to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

ANNEX 1

EXPORTING MEMBERS EXPORTING LESS THAN 400,000 BAGS
TO IMPORTING MEMBERS

Exporting Member	Initial annual	Number of votes	Exporting Member	Initial annual	Number of votes
	export quota (000 bags)	in addition to basic votes		export quota (000 bags)	in addition to basic votes
	(1)	(2)		(1)	(2)
<i>Less than 100,000 bags</i>			<i>More than 100,000 bags</i>		
Gabon	25	0	Liberia	100	2
Jamaica	25	0	Guinea	127	2
Congo	25	0	Sierra Leone	180	3
Panama	41	0	Central African Re- public	205	3
Dahomey	33	0	Togo	225	4
Bolivia	73	0	Rwanda	300	5
Ghana	66	0	Venezuela	325	5
Trinidad and To- bago	69	0	Burundi	360	6
Nigeria	70	0	Haiti	360	6
Paraguay	70	0			
Timor	82	0			
			SUB-TOTAL	2,182	
SUB-TOTAL	579		TOTAL	2,761	

ANNEX 2

DISTRIBUTION OF VOTES

TOTAL	Exporting		Importing	
	1,000	1,000	1,000	1,000
Australia	—	12	—	6
Belgium ^a	—	29	—	—
Bolivia	4	—	—	37
Brazil	336	—	—	—
Burundi	8	—	—	—
Cameroon	20	—	—	—
Canada	—	32	—	47
Central African Republic	7	—	—	7
Colombia	114	—	—	—
Congo	4	—	—	16
Costa Rica	22	—	—	—
Cyprus	—	5	—	—
Czechoslovakia	—	10	—	—
Dahomey	4	—	—	—
Denmark	—	23	—	12
Dominican Republic	12	—	—	—
Ecuador	16	—	—	—
El Salvador	35	—	—	29
Ethiopia	28	—	—	37
Federal Republic of Germany	—	104	—	24
Finland	—	22	—	—
France	—	87	—	—
Gabon	4	—	—	—
Ghana	4	—	—	—
Guatemala	33	—	—	—
Guinea	6	—	—	—
Haiti	12	—	—	—
Honduras	11	—	—	—
India	11	—	—	—
Indonesia	26	—	—	—
Ireland	—	—	—	6
Ivory Coast	—	49	—	—
Jamaica	—	4	—	—
Japan	—	—	—	37
Kenya	—	17	—	—
Liberia	—	4	—	—
Madagascar	—	18	—	—
Mexico	—	32	—	—
Netherlands	—	—	—	47
New Zealand	—	—	—	7
Nicaragua	—	13	—	—
Nigeria	—	4	—	—
Norway	—	—	—	16
Panama	—	4	—	—
Papua New Guinea	—	4	—	—
Paraguay	—	4	—	—
Peru	—	16	—	—
Portugal	—	—	—	12
Rwanda	—	6	—	—
Sierra Leone	—	6	—	—
Spain	—	—	—	29
Sweden	—	—	—	37
Switzerland	—	—	—	24
Tanzania	—	15	—	—
Timor	—	4	—	—
Togo	—	7	—	—
Trinidad and Tobago	—	4	—	—
Uganda	—	42	—	—
United Kingdom	—	—	—	51
United States of America	—	—	—	392
Venezuela	—	9	—	—
Yugoslavia	—	—	—	18
Zaire	—	21	—	—

Includes Luxembourg

ACCORD¹ INTERNATIONAL DE 1976 SUR LE CAFÉ

PRÉAMBULE

Les Gouvernements Parties au présent Accord,

¹ Entré en vigueur à titre provisoire le 1^{er} octobre 1976 à l'égard des Etats et Organisations suivants, le Secrétaire général de l'Organisation des Nations Unies ayant au 30 septembre 1976(†) reçu des gouvernements des instruments de ratification, d'acceptation et d'approbation de l'Accord, ou des notifications aux termes desquelles ils s'engagent à appliquer provisoirement cet Accord et à chercher à en obtenir la ratification, l'acceptation ou l'approbation — ces gouvernements représentant au moins 20 membres exportateurs et 10 membres importateurs de l'Organisation internationale du café détenant 80 p. 100 des voix dans leurs catégories respectives, établies par l'annexe 2 de l'Accord — conformément à l'article 61, paragraphe 2 :

<i>Membre exportateur, ou Membre importateur (*)</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (AA) et d'adhésion (a), ou de la notification (n)</i>	<i>Membre exportateur, ou Membre importateur (*)</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (AA), et d'adhésion (a), ou de la notification (n)</i>
Allemagne, République fédérale d*	29 septembre 1976	Madagascar	29 septembre 1976 a
(Avec déclaration d'application à Berlin-Ouest.)		Mexique	23 septembre 1976 n
Angola	30 septembre 1976 n	Nicaragua	21 mai 1976
Australie*	30 septembre 1976	Nigeria	30 septembre 1976 n
Belgique*	28 septembre 1976 n	Norvège*	1 ^{er} juillet 1976
Bénin	30 septembre 1976 n	Nouvelle-Zélande*	27 septembre 1976
Bolivie	30 septembre 1976 n	(Avec une déclaration d'application à Nioué.)	
Brésil	28 septembre 1976	Ouganda	21 septembre 1976
Burundi	25 août 1976	Panama	20 septembre 1976 n
Canada [†]	17 septembre 1976	Papouasie-Nouvelle Guinée	19 juillet 1976
Colombie	21 avril 1976 n	Paraguay	28 septembre 1976 n
Communauté économique européenne*	28 septembre 1976 n	Pays-Bas*	16 septembre 1976 n
Congo	10 septembre 1976 n	(Pour le Royaume en Europe)	
Costa Rica	17 septembre 1976 n	Pérou	31 août 1976 A
Côte d'Ivoire	27 septembre 1976 n	Portugal*	21 septembre 1976 n
Danemark*	17 septembre 1976	République centrafricaine	28 septembre 1976
El Salvador	11 août 1976	République dominicaine	28 septembre 1976 n
Equateur	28 septembre 1976	République-Unie de Tanzanie	24 septembre 1976 n
Espagne*	30 septembre 1976 n	République-Unie du Cameroun	30 septembre 1976 n
Etats-Unis d'Amérique*	24 septembre 1976	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord*	19 août 1976
Ethiopie	30 septembre 1976 n	(Avec une déclaration d'application à Hong-kong.)	
Finlande*	24 septembre 1976 n	Rwanda	30 septembre 1976 n
France*	24 septembre 1976 n	Sierra Leone	30 septembre 1976 n
Ghana	30 septembre 1976 n	Suède*	7 juillet 1976
Guatemala	16 août 1976 n	Suisse*	27 septembre 1976
Guinée	30 septembre 1976 n	Togo	28 septembre 1976 n
Hâïti	16 septembre 1976 n	Trinité-et-Tobago	2 juillet 1976
Honduras	30 septembre 1976 n	Venezuela	21 septembre 1976 n
Inde	20 septembre 1976	Yougoslavie*	30 septembre 1976 n
Indonésie	30 septembre 1976 n	Zaïre	30 septembre 1976 n
Irlande*	28 septembre 1976 n		
Italie*	29 septembre 1976 n		
Jamaïque	24 septembre 1976		
Japon [†] (††)	29 septembre 1976 n		
Kenya	17 septembre 1976 n		
Libéria	30 septembre 1976 n		
Luxembourg*	28 septembre 1976 n		

† Le Conseil international du café a décidé le 28 septembre 1976, lors de sa vingt-neuvième session, conformément aux dispositions du paragraphe 2 de chacun des articles 60 et 61 de l'Accord :

1. La prorogation jusqu'au 31 mars 1977 de la date limite prévue au paragraphe 2 de l'article 60 de l'Accord pour le dépôt des instruments de ratification, acceptation ou approbation (résolution n° 289).
2. La prorogation du 31 décembre 1976 au 30 septembre 1977 de la date limite prévue au paragraphe 2 de l'article 61 de l'Accord pour le dépôt des instruments de ratification, acceptation ou approbation par les Gouvernements appliquant l'Accord à titre provisoire (résolution n° 290).

†† Pour le texte de la déclaration faite lors de la notification, voir p. 157 du présent volume.

Reconnaissant que le café revêt une importance exceptionnelle pour l'économie de nombreux pays qui dépendent dans une large mesure de ce produit pour leurs recettes d'exportation et par conséquent pour continuer leurs programmes de développement social et économique :

Considérant qu'une étroite coopération internationale dans le domaine des échanges de café permettra d'encourager la diversification et l'expansion de l'économie des pays producteurs de café, d'améliorer les relations politiques et économiques entre pays producteurs et pays consommateurs et de contribuer à l'accroissement de la consommation :

Reconnaissant qu'il est souhaitable d'éviter un déséquilibre entre la production et la consommation qui peut donner lieu à des fluctuations de prix accusées, préjudiciables aux producteurs comme aux consommateurs :

Convaincus que des mesures internationales peuvent aider à corriger les effets de ce déséquilibre et contribuer à assurer aux producteurs des recettes suffisantes au moyen de prix rémunérateurs :

Prenant note des avantages obtenus grâce à la coopération internationale suscitée par la mise en œuvre des Accords internationaux de 1962¹ et 1968² sur le Café,

Sont convenus de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Les objectifs de l'Accord sont :

- 1) De réaliser un équilibre judicieux entre l'offre et la demande de café, dans des conditions qui assureront aux consommateurs un approvisionnement suffisant à des prix équitables et aux producteurs des débouchés à des prix rémunérateurs, et qui permettront d'équilibrer de façon durable la production et la consommation ;
- 2) D'éviter des fluctuations excessives de l'offre mondiale, des stocks et des prix, préjudiciables aux producteurs comme aux consommateurs ;
- 3) De contribuer à mettre en valeur les ressources productives, à élever et maintenir l'emploi et le revenu dans les pays Membres, et d'aider ainsi à y réaliser des salaires équitables, un plus haut niveau de vie et de meilleures conditions de travail ;
- 4) D'accroître le pouvoir d'achat des pays exportateurs de café en maintenant les prix à un niveau conforme aux dispositions du paragraphe 1 du présent Article et en augmentant la consommation ;
- 5) D'encourager la consommation du café de toutes les manières possibles ;

¹Nations Unies, *Recueil des Traités*, vol. 469, p. 169.

²*Ibid.*, vol. 647, p. 3.

- 6) D'une façon générale, et compte tenu des liens qui existent entre le commerce du café et la stabilité économique des marchés ouverts aux produits industriels, de favoriser la coopération internationale dans le domaine des problèmes mondiaux du café.

Article 2. ENGAGEMENTS GÉNÉRAUX DES MEMBRES

1) Les Membres s'engagent à conduire leur politique commerciale de façon à réaliser les objectifs énoncés à l'Article premier. Ils s'engagent en outre à atteindre ces objectifs en remplissant strictement les obligations du présent Accord et en observant ses dispositions.

2) Les Membres reconnaissent la nécessité d'adopter des politiques permettant de maintenir les prix du café à des niveaux qui assurent aux producteurs une rémunération suffisante tout en cherchant à assurer aux consommateurs des prix qui ne fassent pas obstacle à un accroissement souhaitable de la consommation.

3) Les Membres exportateurs s'engagent à ne prendre ou à ne maintenir en vigueur aucune mesure gouvernementale qui permettrait de vendre du café à des pays non membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à offrir au même moment à des Membres importateurs, compte tenu des pratiques commerciales normales.

4) Le Conseil passe en revue périodiquement la mise en œuvre des dispositions du paragraphe 3 du présent Article et peut demander aux Membres de transmettre les renseignements appropriés, conformément aux dispositions de l'Article 53.

5) Les Membres reconnaissent que les certificats d'origine constituent une source indispensable de renseignements sur les échanges de café. Pendant les périodes où les contingents sont suspendus, les Membres exportateurs assument la responsabilité de veiller à ce que les certificats d'origine soient utilisés à bon escient. Toutefois, bien que les Membres importateurs ne soient pas tenus d'exiger que des certificats accompagnent les lots de café lorsque les contingents ne sont pas en vigueur, ils coopéreront pleinement avec l'Organisation pour le rassemblement et la vérification des certificats ayant trait à des expéditions en provenance de pays Membres exportateurs, afin que le plus grand nombre possible de renseignements soit à la disposition de tous les pays Membres.

CHAPITRE II. DÉFINITIONS

Article 3. DÉFINITIONS

Aux fins du présent Accord :

1) « Café » désigne le grain et la cerise du caféier, qu'il s'agisse de café en parche, de café vert ou de café torréfié, et comprend le café moulu, le café décaféiné, le café liquide et le café soluble. Ces termes ont la signification suivante :

a) « Café vert » désigne tout café en grain, déparché, avant torréfaction ;

b) « Cerise de café séchée » désigne le fruit séché du caféier ; l'équivalent en café vert des cerises de café séchées s'obtient en multipliant par 0,50 le poids net des cerises séchées ;

- c) « Café en parche » désigne le grain de café vert dans sa parche ; l'équivalent en café vert du café en parche s'obtient en multipliant par 0,80 le poids net du café en parche ;
- d) « Café torréfié » désigne le café vert torréfié à un degré quelconque, et comprend le café moulu ; l'équivalent en café vert du café torréfié s'obtient en multipliant par 1,19 le poids net du café torréfié ;
- e) « Café décaféiné » désigne le café vert, torréfié ou soluble, après extraction de caféine ; l'équivalent en café vert du café décaféiné s'obtient en multipliant par 1, 1,19 ou 3,00¹ respectivement, le poids net du café décaféiné vert, torréfié ou soluble ;
- f) « Café liquide » désigne les solides solubles dans l'eau obtenus à partir du café torréfié et présentés sous forme liquide ; l'équivalent en café vert du café liquide s'obtient en multipliant par 3,00¹ le poids net des solides de café déshydratés contenus dans le café liquide ;
- g) « Café soluble » désigne les solides, déshydratés et solubles dans l'eau, obtenus à partir du café torréfié ; l'équivalent en café vert du café soluble s'obtient en multipliant par 3,00¹ le poids net du café soluble.
- 2) « Sac » désigne 60 kilogrammes, soit 132,276 livres de café vert ; « tonne » désigne la tonne métrique de 1 000 kilogrammes, soit 2 204,6 livres ; « livre » désigne 453,597 grammes.
- 3) « Année caféière » désigne la période de douze mois qui va du 1^{er} octobre au 30 septembre.
- 4) « Organisation » signifie l'Organisation internationale du Café ; « Conseil » signifie le Conseil international du Café ; « Comité » signifie le Comité exécutif.
- 5) « Membre » signifie : une Partie Contractante, y compris une organisation intergouvernementale mentionnée au paragraphe 3 de l'Article 4 ; un ou des territoires désignés qui ont été déclarés comme Membre séparé en vertu de l'Article 5 ; plusieurs Parties Contractantes, plusieurs territoires désignés, ou plusieurs Parties Contractantes et territoires désignés qui font partie de l'Organisation en tant que groupe Membre, en vertu des Articles 6 et 7.
- 6) « Membre exportateur » ou « pays exportateur » désigne respectivement un Membre ou un pays qui est exportateur net de café, c'est-à-dire un Membre ou un pays dont les exportations dépassent les importations.
- 7) « Membre importateur » ou « pays importateur » désigne respectivement un Membre ou un pays qui est importateur net de café, c'est-à-dire un Membre ou un pays dont les importations dépassent les exportations.
- 8) « Membre producteur » ou « pays producteur » désigne respectivement un Membre ou un pays qui produit du café en quantités suffisantes pour avoir une signification commerciale.
- 9) « Majorité répartie simple » signifie la majorité absolue des voix exprimées par les Membres exportateurs présents votant, et la majorité absolue des voix exprimées par les Membres importateurs présents votant.
- 10) « Majorité répartie des deux tiers » signifie les deux tiers des voix exprimées par les Membres exportateurs présents votant, et les deux tiers des voix exprimées par les Membres importateurs présents votant.

¹ Le facteur de conversion de 3,00 est revu et peut être modifié par le Conseil compte tenu des décisions prises à ce sujet par les autorités internationales compétentes.

11) « Entrée en vigueur » signifie, sauf indication contraire, la date à laquelle l'Accord entre en vigueur, provisoirement ou définitivement.

12) « Production exportable » désigne la production totale de café d'un pays exportateur pendant une année ou une campagne caféière donnée, diminuée de la quantité prévue pour les besoins de la consommation intérieure pendant la même année.

13) « Disponibilités à l'exportation » désigne la production exportable d'un pays exportateur au cours d'une année caféière donnée, augmentée des stocks reportés des années précédentes.

14) « Quantité à exporter sous contingent » désigne la quantité totale de café qu'un Membre est autorisé à exporter aux termes des diverses dispositions de l'Accord, à l'exclusion des exportations hors contingent effectuées conformément aux dispositions de l'Article 44.

15) « Déficit » désigne la différence entre la quantité de café qu'un Membre exportateur a le droit d'exporter sous contingent pendant une année caféière donnée et la quantité que ce Membre a exportée à destination des marchés sous contingent pendant ladite année caféière.

CHAPITRE III. MEMBRES

Article 4. MEMBRES DE L'ORGANISATION

1) Chaque Partie Contractante constitue, avec ceux des territoires auxquels l'Accord s'applique en vertu du paragraphe 1 de l'Article 64, un seul et même Membre de l'Organisation, sous réserve des dispositions prévues aux Articles 5, 6 et 7.

2) Dans des conditions à convenir par le Conseil, un Membre peut changer de catégorie.

3) Toute mention du mot « Gouvernement » dans le présent Accord est réputée valoir pour la Communauté économique européenne ou une organisation intergouvernementale ayant des responsabilités comparables en ce qui concerne la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base.

4) Une telle organisation intergouvernementale n'a pas elle-même de voix mais, en cas de vote sur des questions relevant de sa compétence, elle est autorisée à disposer des voix de ses Etats membres, et elle les exprime en bloc. Dans ce cas, les Etats membres de cette organisation intergouvernementale ne sont pas autorisés à exercer individuellement leurs droits de vote.

5) Les dispositions du paragraphe 1 de l'Article 16 ne sont pas applicables à une telle organisation intergouvernementale : toutefois, celle-ci peut participer aux discussions du Comité exécutif sur les questions relevant de sa compétence. En cas de vote sur des questions relevant de sa compétence et par dérogation aux dispositions du paragraphe 1 de l'Article 19, les voix dont ses Etats membres sont autorisés à disposer au Comité exécutif sont exprimées en bloc par l'un quelconque de ces Etats membres.

Article 5. PARTICIPATION SÉPARÉE DE TERRITOIRES DÉSIGNÉS

Toute Partie Contractante qui est importatrice nette de café peut, à tout moment, par la notification prévue au paragraphe 2 de l'Article 64, déclarer

qu'elle participe à l'Organisation indépendamment de tout territoire qu'elle désigne parmi ceux dont elle assure la représentation internationale qui sont exportateurs nets de café. Dans ce cas, le territoire métropolitain et les territoires non désignés constituent un seul et même Membre, et les territoires désignés ont, individuellement ou collectivement selon les termes de la notification, la qualité de Membre distinct.

Article 6. PARTICIPATION INITIALE EN GROUPE

1) Deux ou plusieurs Parties Contractantes qui sont exportatrices nettes de café peuvent, par notification adressée au Conseil et au Secrétaire général de l'Organisation des Nations Unies lors du dépôt de leurs instruments respectifs d'approbation, de ratification, d'acceptation ou d'adhésion, déclarer qu'elles entrent dans l'Organisation en tant que groupe. Un territoire auquel l'Accord s'applique en vertu du paragraphe 1 de l'Article 64 peut faire partie d'un tel groupe si le gouvernement de l'Etat qui assure ses relations internationales a adressé la notification prévue au paragraphe 2 de l'Article 64. Ces Parties Contractantes et ces territoires désignés doivent remplir les conditions suivantes :

- a) Se déclarer disposés à accepter la responsabilité, aussi bien individuelle que collective, du respect des obligations du groupe ;
- b) Ils doivent par la suite prouver à la satisfaction du Conseil :
 - i) Que le groupe a l'organisation nécessaire à l'application d'une politique commune en matière de café, et qu'ils ont les moyens de s'acquitter, conjointement avec les autres membres du groupe, des obligations que leur impose le présent Accord ; et
 - ii) Soit qu'un précédent accord international sur le café les a reconnus comme un groupe ;
 - iii) Soit qu'ils ont une politique commerciale et économique commune ou coordonnée en matière de café et une politique monétaire et financière coordonnée ainsi que les organes nécessaires à l'application de ces politiques, de façon que le Conseil soit assuré que le groupe est en mesure de se conformer à toutes les obligations collectives qui en découlent.

2) Le groupe Membre constitue un seul et même Membre de l'Organisation, étant toutefois entendu que chaque membre du groupe sera traité en Membre distinct pour les questions qui relèvent des dispositions suivantes :

- a) Articles 11, 12 et 20 du Chapitre IV ;
- b) Articles 50 et 51 du Chapitre VIII ;
- c) Article 67 du Chapitre X.

3) Les Parties Contractantes et les territoires désignés qui entrent en tant que groupe indiquent le gouvernement ou l'organisation qui les représentera au Conseil pour les questions dont traite l'Accord, à l'exception de celles qui sont énumérées au paragraphe 2 du présent Article.

4) Le droit de vote du groupe s'exerce de la façon suivante :

- a) Le groupe Membre a, pour chiffre de base, le même nombre de voix qu'un seul pays Membre entré à titre individuel dans l'Organisation. Le gouvernement ou l'organisation qui représente le groupe reçoit ces voix et en dispose ;

b) Au cas où la question mise aux voix rentre dans le cadre des dispositions énoncées au paragraphe 2 du présent Article, les divers membres du groupe peuvent disposer séparément des voix que leur attribuent les paragraphes 3 et 4 de l'Article 13, comme si chacun d'eux était un Membre individuel de l'Organisation, sauf que les voix du chiffre de base restent attribuées au gouvernement ou à l'organisation qui représente le groupe.

5) Toute Partie Contractante ou tout territoire désigné qui fait partie d'un groupe peut, par notification au Conseil, se retirer de ce groupe et devenir Membre distinct. Ce retrait prend effet lors de la réception de la notification par le Conseil. Quand un des membres d'un groupe s'en retire ou cesse d'être un Membre de l'Organisation, les autres membres du groupe peuvent demander au Conseil de maintenir ce groupe : le groupe conserve son existence à moins que le Conseil ne rejette cette demande. En cas de dissolution du groupe, chacun de ses ex-membres devient un Membre distinct. Un Membre qui a cessé d'appartenir à un groupe ne peut pas redevenir membre d'un groupe quelconque tant que le présent Accord reste en vigueur.

Article 7. PARTICIPATION ULTÉRIEURE EN GROUPE

Deux Membres exportateurs ou plus peuvent, une fois que l'Accord est entré en vigueur, demander à tout moment au Conseil l'autorisation de se constituer en groupe. Le Conseil les y autorise s'il constate qu'ils lui ont adressé la déclaration et les preuves exigées au paragraphe 1 de l'Article 6. Dès que le Conseil a donné cette autorisation, les dispositions des paragraphes 2, 3, 4 et 5 de l'Article 6 deviennent applicables au groupe.

CHAPITRE IV. CONSTITUTION ET ADMINISTRATION

Article 8. SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAFÉ

1) L'Organisation internationale du Café créée par l'Accord de 1962 continue d'exister pour assurer la mise en œuvre du présent Accord et en surveiller le fonctionnement.

2) L'Organisation a son siège à Londres, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix.

3) L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du Café, du Comité exécutif, du Directeur exécutif et du personnel.

Article 9. COMPOSITION DU CONSEIL INTERNATIONAL DU CAFÉ

1) L'Autorité suprême de l'Organisation est le Conseil international du Café, qui se compose de tous les Membres de l'Organisation.

2) Chaque Membre nomme un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

Article 10. POUVOIRS ET FONCTIONS DU CONSEIL

1) Le Conseil, investi de tous les pouvoirs que confère expressément l'Accord, a les pouvoirs et exerce les fonctions nécessaires à l'exécution des dispositions de l'Accord.

2) Le Conseil arrête, à la majorité répartie des deux tiers, les règlements nécessaires à l'exécution de l'Accord et conformes à ses dispositions, notamment son propre règlement intérieur et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir dans son règlement intérieur une procédure qui lui permette de prendre, sans se réunir, des décisions sur des points déterminés.

3) En outre, le Conseil tient à jour la documentation nécessaire à l'accomplissement des fonctions que lui confère l'Accord, et toute autre documentation qu'il juge souhaitable.

Article 11. ELECTION DU PRÉSIDENT ET DES VICE-PRÉSIDENTS DU CONSEIL

1) Le Conseil élit pour chaque année caféière un Président de même qu'un premier, un deuxième et un troisième Vice-Président.

2) En règle générale, le Président et le premier Vice-Président sont tous deux élus parmi les représentants des Membres exportateurs ou parmi les représentants des Membres importateurs, et les deuxième et troisième Vice-Présidents parmi les représentants de l'autre catégorie. Cette répartition alterne chaque année caféière.

3) Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Dans ce cas, leur suppléant exerce le droit de vote du Membre.

Article 12. SESSIONS DU CONSEIL

En règle générale, le Conseil se réunit deux fois par an en session ordinaire. Il peut tenir des sessions extraordinaires s'il en décide ainsi. Des sessions extraordinaires se tiennent aussi à la demande du Comité exécutif, ou de cinq Membres, ou d'un ou plusieurs Membres réunissant 200 voix au minimum. Les sessions du Conseil sont annoncées au moins trente jours à l'avance, sauf en cas d'urgence. Les sessions ont lieu au siège de l'Organisation, à moins que le Conseil n'en décide autrement.

Article 13. VOIX

1) Les Membres exportateurs ont ensemble 1 000 voix et les Membres importateurs également ; ces voix sont réparties à l'intérieur de chaque catégorie, celle des exportateurs et celle des importateurs, comme l'indiquent les paragraphes suivants.

2) Chaque Membre a, comme chiffre de base, cinq voix, à condition que le total de ces voix ne dépasse pas 150 pour chaque catégorie de Membres. S'il y avait plus de 30 Membres exportateurs ou plus de 30 Membres importateurs, le chiffre de base attribué à chaque Membre de cette catégorie serait ajusté de façon que le total des chiffres de base ne dépasse pas 150 pour chaque catégorie.

3) Les Membres exportateurs énumérés à l'Annexe I et dont le contingent annuel d'exportation initial est égal ou supérieur à 100 000 sacs mais inférieur à 400 000 sacs auront, outre les voix correspondant au chiffre de base, le nombre de voix qui leur est attribué dans la colonne 2 de l'Annexe 1. Si l'un des Membres exportateurs auxquels s'appliquent les dispositions du présent paragraphe choisit d'avoir un contingent de base en vertu du paragraphe 5 de l'Article 31, les dispositions du présent paragraphe cessent d'être applicables pour lui.

4) Sous réserve des dispositions de l'Article 32, le restant des voix des Membres exportateurs est réparti entre les Membres ayant un contingent de base, au prorata du volume moyen de leurs exportations respectives de café à destination des Membres importateurs pendant les années caféières 1968/69 à 1971/72 inclusivement. Ceci constitue la base pour le calcul des voix des Membres exportateurs concernés jusqu'au 31 décembre 1977. A compter du 1^{er} janvier 1978, le restant des voix des Membres exportateurs ayant un contingent de base est calculé au prorata du volume moyen de leurs exportations respectives de café à destination des Membres importateurs, de la manière indiquée ci-après :

<i>Avec effet à compter du 1^{er} janvier</i>	<i>Années caféières</i>
1978	1969/70, 1970/71, 1971/72, 1976/77
1979	1970/71, 1971/72, 1976/77, 1977/78
1980	1971/72, 1976/77, 1977/78, 1978/79
1981	1976/77, 1977/78, 1978/79, 1979/80
1982	1977/78, 1978/79, 1979/80, 1980/81

5) Le restant des voix des Membres importateurs est réparti entre eux au prorata du volume moyen de leurs importations de café des trois années civiles précédentes.

6) Le Conseil répartit les voix au début de chaque année caféière en vertu du présent Article, et cette répartition reste en vigueur pendant l'année en question, sauf dans les cas prévus aux paragraphes 4 et 7.

7) Quand un changement survient dans la participation à l'Organisation, ou si le droit de vote d'un Membre est suspendu ou rétabli en vertu des Articles 26, 42, 45 ou 58, le Conseil procède à une nouvelle répartition des voix, qui obéit aux dispositions du présent Article.

8) Aucun Membre n'a plus de 400 voix.

9) Il ne peut y avoir de fraction de voix.

Article 14. PROCÉDURE DE VOTE DU CONSEIL

1) Chaque Membre dispose de toutes les voix qu'il détient et n'est pas autorisé à les diviser. Il peut cependant disposer différemment des voix qui lui sont données par procuration, conformément aux dispositions du paragraphe 2 du présent Article.

2) Tout Membre exportateur peut autoriser tout autre Membre exportateur et tout Membre importateur peut autoriser tout autre Membre importateur à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs séances du Conseil. La limitation prévue au paragraphe 8 de l'Article 13 ne s'applique pas dans ce cas.

Article 15. DÉCISIONS DU CONSEIL

1) Le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité répartie simple, sauf disposition contraire du présent Accord.

2) La procédure suivante s'applique à toute décision que le Conseil doit, aux termes de l'Accord, prendre à la majorité répartie des deux tiers :

a) Si la proposition n'obtient pas la majorité répartie des deux tiers en raison du vote négatif d'un, deux ou trois Membres exportateurs ou d'un, deux ou trois

Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 48 heures ;

- b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité répartie des deux tiers, en raison du vote négatif d'un ou deux Membres exportateurs ou d'un ou deux Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 24 heures ;
- c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité répartie des deux tiers en raison du vote négatif d'un Membre exportateur ou d'un Membre importateur, elle est considérée comme adoptée ;
- d) Si le Conseil ne remet pas une proposition aux voix, elle est considérée comme repoussée.

3) Les Membres s'engagent à accepter comme obligatoires toutes les décisions que le Conseil prend en vertu de l'Accord.

Article 16. COMPOSITION DU COMITÉ EXÉCUTIF

1) Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs élus pour chaque année caféière conformément aux dispositions de l'Article 17. Ils sont rééligibles.

2) Chaque Membre du Comité exécutif désigne un représentant et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

3) Elus pour chaque année caféière par le Conseil, le Président et le Vice-Président du Comité exécutif sont rééligibles. Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Si un représentant est élu Président ou si un Vice-Président fait fonction de Président, leur suppléant exerce le droit de vote. En règle générale, le Président et le Vice-Président sont tous deux élus parmi les représentants de la même catégorie de Membres pour chaque année caféière.

4) Le Comité exécutif se réunit normalement au siège de l'Organisation, mais peut se réunir ailleurs.

Article 17. ELECTION DU COMITÉ EXÉCUTIF

1) Les Membres exportateurs de l'Organisation élisent les Membres exportateurs du Comité exécutif, et les Membres importateurs de l'Organisation élisent les Membres importateurs du Comité exécutif. Les élections de chaque catégorie ont lieu selon les dispositions suivantes.

2) Chaque Membre vote pour un seul candidat, en lui accordant toutes les voix dont il dispose en vertu de l'Article 13. Il peut accorder à un autre candidat les voix dont il disposerait par procuration conformément aux dispositions du paragraphe 2 de l'Article 14.

3) Les huit candidats qui recueillent le plus grand nombre de voix sont élus ; toutefois, aucun candidat n'est élu au premier tour de scrutin s'il n'a pas obtenu 75 voix au moins.

4) Si moins de huit candidats sont élus au premier tour de scrutin selon les dispositions du paragraphe 3 du présent Article, de nouveaux tours de scrutin ont

lieu, auxquels seuls participent les Membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le minimum de voix nécessaire pour être élu diminue successivement de cinq unités, jusqu'à ce que les huit candidats soient élus.

5) Un Membre qui n'a pas voté pour un des Membres élus confère à un d'entre eux les voix dont il dispose, sous réserve des dispositions des paragraphes 6 et 7 du présent Article.

6) On considère qu'un Membre a obtenu les voix qui lui ont été données lors de son élection, plus les voix qui lui ont été conférées plus tard, à condition que le total des voix ne dépasse 499 pour aucun Membre élu.

7) Au cas où les voix considérées comme obtenues par un Membre élu dépasseraient 499, les Membres qui ont voté pour ce Membre élu ou qui lui ont conféré leurs voix s'entendent pour qu'un ou plusieurs d'entre eux retirent les voix qu'ils lui ont accordées et les confèrent ou les transfèrent à un autre Membre élu, de façon que les voix obtenues par chaque Membre élu ne dépassent pas le chiffre limite de 499.

Article 18. COMPÉTENCE DU COMITÉ EXÉCUTIF

1) Le Comité exécutif est responsable devant le Conseil et travaille selon ses directives générales.

2) Le Conseil peut, à la majorité répartie des deux tiers des voix, déléguer au Comité exécutif tout ou partie de ses pouvoirs à l'exclusion des suivants :

- a) Voter le budget administratif et fixer les cotisations, en vertu de l'Article 25 ;
- b) Suspendre le droit de vote d'un Membre, en vertu de l'Article 45 ou de l'Article 58 ;
- c) Dispenser un Membre de ses obligations, en vertu de l'Article 56 ;
- d) Se prononcer sur les différends, en vertu de l'Article 58 ;
- e) Fixer des conditions d'adhésion, en vertu de l'Article 62 ;
- f) Décider de demander l'exclusion d'un membre de l'Organisation, en vertu de l'Article 66 ;
- g) Prendre une décision sur la question de soumettre l'Accord à de nouvelles négociations, de le proroger ou de le résilier, en vertu de l'Article 68 ;
- h) Recommander un amendement aux Membres, en vertu de l'Article 69.

3) Le Conseil peut à tout moment, à la majorité répartie simple, annuler les pouvoirs qu'il a délégués au Comité.

Article 19. PROCÉDURE DE VOTE DU COMITÉ EXÉCUTIF

1) Chaque membre du Comité exécutif dispose des voix qu'il a obtenues en vertu des paragraphes 6 et 7 de l'Article 17. Le vote par procuration n'est pas admis. Aucun membre du Comité exécutif n'est autorisé à partager ses voix.

2) Les décisions de Comité sont prises à la même majorité que les décisions analogues du Conseil.

Article 20. QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ

1) Le quorum exigé pour toute réunion du Conseil est constitué par la majorité des Membres, si cette majorité représente la majorité répartie des deux tiers du total des voix. Si, à l'heure fixée pour le début d'une séance du Conseil, le quorum n'est pas atteint, le Président du Conseil peut décider de retarder d'au moins trois heures l'ouverture de la séance. Si, à l'heure prévue pour la nouvelle réunion, le quorum n'est toujours pas atteint, le Président peut encore différer d'au moins trois heures l'ouverture de la séance. Cette procédure peut être répétée jusqu'à ce que le quorum soit atteint au moment fixé pour le début de la séance. Les Membres représentés par procuration en vertu du paragraphe 2 de l'Article 14 sont considérés comme présents.

2) Le quorum exigé pour toute réunion du Comité exécutif est constitué par la majorité des Membres si cette majorité représente la majorité répartie des deux tiers du total des voix.

Article 21. DIRECTEUR EXÉCUTIF ET PERSONNEL

1) Le Conseil nomme le Directeur exécutif sur la recommandation du Comité exécutif. Il fixe les conditions d'emploi du Directeur exécutif; elles sont comparables à celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2) Le Directeur exécutif est le chef des services administratifs de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'administration du présent Accord.

3) Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil.

4) Le Directeur exécutif et les autres fonctionnaires ne doivent avoir aucun intérêt financier ni dans l'industrie caféière ni dans le commerce ou le transport du café.

5) Dans l'accomplissement de leurs devoirs, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque Membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

Article 22. COLLABORATION AVEC D'AUTRES ORGANISATIONS

Le Conseil peut prendre toutes les dispositions voulues pour consulter l'Organisation des Nations Unies et les institutions spécialisées, ainsi que d'autres organisations intergouvernementales appropriées, et pour collaborer avec elles. Le Conseil peut inviter ces organisations, ainsi que toute organisation qui traite de questions caféières, à envoyer des observateurs à ses réunions.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 23. PRIVILÈGES ET IMMUNITÉS

1) L'Organisation possède la personnalité juridique. Elle a notamment la capacité de contracter, d'acquérir et d'aliéner des biens immobiliers et mobiliers, ainsi que d'ester en justice.

2) Le statut, les privilèges et les immunités de l'Organisation, du Directeur exécutif, des membres du personnel et des experts, ainsi que des représentants des pays Membres pendant les séjours qu'ils exercent de leurs fonctions les amène à effectuer sur le territoire du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord continueront à être régis par l'Accord de siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé Gouvernement hôte) et l'Organisation en date du 28 mai 1969¹.

3) L'Accord de siège mentionné au paragraphe 2 du présent Article est indépendant du présent Accord. Toutefois, il prendrait fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation ;
- b) Dans le cas où le siège de l'Organisation serait transféré hors du territoire du Gouvernement hôte ; ou
- c) Dans le cas où l'Organisation cesserait d'exister.

4) L'Organisation peut conclure avec un ou plusieurs autres Membres des accords qui devront recevoir l'approbation du Conseil, portant sur les privilèges et immunités qui pourraient être nécessaires pour le bon fonctionnement du présent Accord.

5) Les gouvernements des pays Membres autres que le Gouvernement hôte accordent à l'Organisation les mêmes facilités en ce qui concerne les réglementations monétaires ou de change, le maintien de comptes bancaires et le transfert de fonds que celles qui sont accordées aux institutions spécialisées de l'Organisation des Nations Unies.

CHAPITRE VI. FINANCES

Article 24. DISPOSITIONS FINANCIÈRES

1) Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge de l'Etat qu'ils représentent.

2) Pour couvrir les autres dépenses qu'entraîne l'application du présent Accord, les Membres versent une cotisation annuelle. Ces cotisations sont réparties comme il est dit à l'Article 25. Toutefois, le Conseil peut exiger une rétribution pour certains services.

3) L'exercice financier de l'Organisation coïncide avec l'année cadastrale.

Article 25. VOTE DU BUDGET ET FIXATION DES COTISATIONS

1) Au second semestre de chaque exercice financier, le Conseil vote le budget administratif de l'Organisation pour l'exercice financier suivant et répartit les cotisations des Membres à ce budget.

2) Pour chaque exercice financier, la cotisation de chaque Membre est proportionnelle au rapport qu'il y a, au moment du vote du budget, entre le nombre des voix dont il dispose et le nombre de voix dont disposent tous les Membres réunis. Si toutefois, au début de l'exercice financier pour lequel les cotisations sont fixées, la répartition des voix entre les Membres se trouve

¹Nations Unies, *Recueil des Traités*, vol. 700, p. 97.

changée en vertu du paragraphe 6 de l'Article 13, le Conseil ajuste les cotisations en conséquence pour cet exercice. Pour déterminer les cotisations, on dénombre les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre et de la redistribution des voix qui aurait pu en résulter.

3) Le Conseil fixe la contribution initiale de tout pays qui devient Membre de l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulee de l'exercice en cours ; mais les cotisations assignées aux autres Membres pour l'exercice en cours restent inchangées.

Article 26. VERSEMENT DES COTISATIONS

1) Les cotisations au budget administratif de chaque exercice financier sont payables en monnaie librement convertible et sont exigibles au premier jour de l'exercice.

2) Un Membre qui ne s'est pas acquitté intégralement de sa cotisation au budget administratif dans les six mois de son exigibilité perd, jusqu'au moment où il s'en acquitte, son droit de voter au Conseil et de voter ou de faire voter pour lui au Comité exécutif. Cependant, sauf décision prise par le Conseil à la majorité répartie des deux tiers, ce Membre n'est privé d'aucun des autres droits que lui confère le présent Accord, ni relevé d'aucune des obligations que celui-ci lui impose.

3) Un Membre dont le droit de vote est suspendu, en application soit des dispositions du paragraphe 2 du présent Article, soit des dispositions des Articles 42, 45 ou 58, reste néanmoins tenu de verser sa cotisation.

Article 27. VÉRIFICATION ET PUBLICATION DES COMPTES

Le plus tôt possible après la clôture de chaque exercice financier, le Conseil est saisi, pour approbation et publication, d'un état, vérifié par expert agréé, des recettes et dépenses de l'Organisation pendant cet exercice financier.

CHAPITRE VII. RÉGLEMENTATION DES EXPORTATIONS ET DES IMPORTATIONS

Article 28. DISPOSITIONS GÉNÉRALES

1) Toutes les décisions que le Conseil prend en vertu des dispositions du présent chapitre sont prises à la majorité répartie des deux tiers.

2) Le mot « annuel » désigne, dans le présent chapitre, toute période de douze mois établie par le Conseil. Toutefois, celui-ci peut adopter des procédures pour appliquer les dispositions du présent chapitre pendant une période supérieure à douze mois.

Article 29. MARCHÉS SOUMIS AU CONTINGEMENT

Aux fins du présent Accord, le marché mondial du café est divisé en marchés des pays Membres sous contingent et en marchés des pays non membres hors contingent.

Article 30. CONTINGENTS DE BASE

1) Chaque Membre exportateur a droit, sous réserve des dispositions des Articles 31 et 32, à un contingent de base calculé conformément aux dispositions du présent Article.

2) Si, en application des dispositions de l'Article 33, le contingentement prend effet pendant l'année caféière 1976/77, le contingent de base à utiliser pour la répartition de la part fixe des contingents est calculé à partir du volume moyen des exportations annuelles de chaque Membre exportateur à destination des pays Membres importateurs pendant les années caféières 1968/69 à 1971/72. Cette répartition de la part fixe reste en vigueur jusqu'au moment où les contingents sont suspendus pour la première fois en vertu de l'Article 33.

3) Si les contingents ne sont pas introduits pendant l'année caféière 1976/77, mais prennent effet au cours de 1977/78, le contingent de base à utiliser pour la répartition de la part fixe des contingents est calculé en choisissant pour chaque Membre exportateur celui des chiffres ci-après qui est le plus élevé :

- a) Le volume de ses exportations à destination des pays Membres importateurs au cours de l'année caféière 1976/77, calculé à partir des renseignements transmis par les certificats d'origine ;
- b) Le chiffre obtenu par l'application de la procédure exposée au paragraphe 2 du présent Article.

Cette répartition de la part fixe du contingent reste en vigueur jusqu'au moment où les contingents sont suspendus pour la première fois en vertu de l'Article 33.

4) Si les contingents prennent effet pour la première fois, ou s'ils sont rétablis pendant l'année caféière 1978/79 ou à toute date ultérieure, le contingent de base à utiliser pour la répartition de la part fixe des contingents est calculé en choisissant pour chaque Membre exportateur celui des deux chiffres ci-après qui est le plus élevé :

- a) La moyenne du volume de ses exportations à destination des pays Membres importateurs pendant les années caféières 1976/77 et 1977/78, calculée à partir des renseignements transmis par les certificats d'origine ;
- b) Le chiffre obtenu par l'application de la procédure exposée au paragraphe 2 du présent Article.

5) Si les contingents sont introduits, conformément aux dispositions du paragraphe 2 du présent Article, et sont suspendus par la suite, leur rétablissement au cours de 1977/78 est régi par les dispositions du paragraphe 3 du présent Article et celles du paragraphe 1 de l'Article 35. Le rétablissement des contingents au cours de l'année caféière 1978/79 ou à toute date ultérieure est régi par les dispositions du paragraphe 4 du présent Article et celles du paragraphe 1 de l'Article 35.

Article 31. MEMBRES EXPORTATEURS AUXQUELS IL N'EST PAS ATTRIBUÉ DE CONTINGENT DE BASE

1) Il n'est pas attribué de contingent de base aux Membres exportateurs énumérés à l'Annexe 1, sous réserve des dispositions des paragraphes 4 et 5 du présent Article. Ces Membres auront, pendant l'année caféière 1976/77, sous réserve des dispositions de l'Article 33, le contingent annuel d'exportation initial qui se trouve dans la colonne 1 de cette Annexe. Sous réserve des dispositions du

paragraphe 2 du présent Article et des dispositions de l'Article 33, le contingent de ces Membres est augmenté pendant chacune des années caféières suivantes :

- a) De 10 pour cent du contingent annuel d'exportation initial, dans le cas des Membres dont le contingent annuel d'exportation initial est inférieur à 100 000 sacs ;
- b) De 5 pour cent du contingent annuel d'exportation initial, dans le cas des Membres dont le contingent annuel d'exportation initial atteint ou dépasse 100 000 sacs mais est inférieur à 400 000 sacs.

On considère, en vue d'arrêter les contingents annuels des Membres intéressés lorsque le contingentement est introduit ou rétabli en vertu de l'Article 33, que ces augmentations annuelles ont pris effet depuis l'entrée en vigueur du présent Accord.

2) Au plus tard le 31 juillet de chaque année, chacun des Membres auxquels s'appliquent les dispositions du paragraphe 1 du présent Article notifie au Conseil les quantités de café dont il disposera probablement pour l'exportation au cours de l'année caféière suivante. Les quantités ainsi indiquées par le Membre exportateur intéressé constituent le contingent de ce Membre pour l'année caféière suivante, à condition qu'elles se trouvent dans les limites autorisées définies au paragraphe 1 du présent Article.

3) Lorsque le contingent annuel d'un Membre exportateur dont le contingent annuel d'exportation initial est inférieur à 100 000 sacs atteint ou dépasse le volume maximum de 100 000 sacs mentionné au paragraphe 1 du présent Article, ce Membre est soumis aux dispositions applicables aux Membres exportateurs dont le contingent annuel d'exportation initial est égal ou supérieur à 100 000 sacs mais inférieur à 400 000 sacs.

4) Lorsque le contingent annuel d'un Membre exportateur dont le contingent annuel d'exportation initial est inférieur à 400 000 sacs atteint le chiffre maximum de 400 000 sacs mentionné au paragraphe 1 du présent Article, ce Membre est soumis aux dispositions de l'Article 35 et le Conseil fixe un contingent de base pour ce pays Membre.

5) Tout Membre exportateur figurant à l'Annexe 1 et dont les exportations s'élèvent à 100 000 sacs ou davantage peut, à n'importe quel moment, demander au Conseil de fixer pour lui un contingent de base.

6) Les Membres dont le contingent annuel est inférieur à 100 000 sacs ne sont pas soumis aux dispositions des Articles 36 et 37.

Article 32. DISPOSITIONS RELATIVES À L'AJUSTEMENT DES CONTINGENTS DE BASE

1) Si un pays importateur qui n'était partie ni à l'Accord international de 1968 sur le Café, ni à l'Accord international de 1968 sur le Café tel que prorogé¹ devient Partie au présent Accord, le Conseil ajuste les contingents de base résultant de l'application des dispositions de l'Article 30.

2) L'ajustement mentionné au paragraphe 1 du présent Article est effectué soit en fonction de la moyenne des exportations de chaque Membre exportateur à destination du pays Membre importateur concerné, pendant la période 1968 à 1972, soit en fonction de la participation au prorata de chaque Membre

¹ Nations Unies, *Recueil des Traités*, vol. 893, p. 357.

exportateur à la moyenne des importations de ce pays, calculée pendant la même période.

3) Le Conseil approuve les données numériques à partir desquelles est calculé l'ajustement des contingents de base ainsi que les critères à appliquer afin de mettre en œuvre les dispositions du présent Article.

Article 33. DISPOSITIONS CONCERNANT L'ÉTABLISSEMENT, LA SUSPENSION ET LE RÉTABLISSEMENT DES CONTINGENTS

1) A moins que le Conseil n'en dispose autrement, les contingents sont établis à n'importe quel moment pendant la durée du présent Accord, si :

a) Le prix indicatif composé est en moyenne, pendant 20 jours de marché consécutifs, égal ou inférieur au prix maximum de la marge de prix en vigueur, établie par le Conseil conformément aux dispositions de l'Article 38 ;

b) A défaut d'une marge de prix établie par le Conseil :

i) La moyenne entre les prix indicatifs des Autres Arabicas doux et des Robustas est en moyenne, pendant vingt jours de marché consécutifs, égale ou inférieure à la moyenne de ces prix pour l'année civile 1975, maintenue par l'Organisation tandis que l'Accord international de 1968 sur le Café tel que prorogé était en vigueur ; ou

ii) Sous réserve des dispositions du paragraphe 2 du présent Article, le prix indicatif composé calculé conformément aux dispositions de l'Article 38 est en moyenne, pendant vingt jours de marché consécutifs, inférieur de 15 pour cent ou davantage à la moyenne du prix indicatif composé enregistrée au cours de l'année caféière précédente pendant laquelle l'Accord était en vigueur.

Par dérogation aux dispositions du présent paragraphe, les contingents ne sont pas établis au moment de l'entrée en vigueur de l'Accord à moins que la moyenne entre les prix indicatifs des Autres Arabicas doux et des Robustas n'ait été, en moyenne, pendant les vingt jours de marché consécutifs qui précèdent immédiatement cette date, égale ou inférieure à la moyenne de ces prix pendant l'année civile 1975.

2) Nonobstant les dispositions de l'alinéa *b*, ii, du paragraphe 1 du présent Article, les contingents ne sont pas établis, à moins que le Conseil n'en dispose autrement, si la moyenne entre les prix indicatifs des Autres Arabicas doux et des Robustas est en moyenne, pendant vingt jours de marché consécutifs, supérieure de 22,5 pour cent ou davantage à la moyenne de ces prix pendant l'année civile 1975.

3) Les prix spécifiés à l'alinéa *b*, i, du paragraphe 1 et au paragraphe 2 du présent Article seront passés en revue et pourront être révisés par le Conseil avant le 30 septembre 1978 et avant le 30 septembre 1980.

4) A moins que le Conseil n'en dispose autrement, le contingentement est suspendu :

a) Si le prix indicatif composé est en moyenne, pendant vingt jours de marché consécutifs, supérieur de 15 pour cent au prix maximum de la marge fixée par le Conseil en vigueur à ce moment-là ; ou

b) A défaut d'une marge de prix établie par le Conseil, si le prix indicatif composé est en moyenne, pendant vingt jours de marché consécutifs, supérieur de 15 pour cent ou davantage à la moyenne du prix indicatif composé enregistrée pendant l'année civile précédente.

5) A moins que le Conseil n'en dispose autrement, le contingentement est rétabli, après une suspension effectuée en vertu du paragraphe 4 du présent Article, conformément aux dispositions des paragraphes 1, 2 et 6.

6) Lorsque sont remplies les conditions pertinentes concernant les prix énoncées au paragraphe 1 du présent Article, et sous réserve des dispositions du paragraphe 2, les contingents prennent effet aussi rapidement que possible et de toute manière au plus tard le trimestre qui suit le moment où lesdites conditions ont été remplies. Les contingents sont fixés pour une période de quatre trimestres, sauf disposition contraire du présent Accord. Si le Conseil n'a pas arrêté auparavant le contingent annuel global et les contingents trimestriels, le Directeur exécutif fixe un contingent sur la base de l'utilisation effective (*disappearance*) du café dans les marchés sous contingent, évaluée conformément aux critères établis dans l'Article 34; ce contingent est attribué aux Membres exportateurs conformément aux dispositions des Articles 31 et 35.

7) Le Conseil se réunit au cours du premier trimestre après que les contingents ont pris effet afin d'établir des marges de prix et de passer en revue et, le cas échéant, de réviser les contingents pour la période qu'il considère souhaitable, à condition que cette période ne dépasse pas douze mois à compter de la date à laquelle les contingents ont été introduits.

Article 34. CONTINGENT ANNUEL GLOBAL

Sous réserve des dispositions de l'Article 33, le Conseil arrête, à sa dernière session ordinaire de l'année caféière, un contingent annuel global en tenant compte notamment des éléments suivants:

- a) Prévision de la consommation annuelle des Membres importateurs;
- b) Prévision des importations des pays Membres en provenance d'autres Membres importateurs et de pays non membres;
- c) Prévision des variations du niveau des stocks dans les pays Membres importateurs et dans les ports francs;
- d) Respect des dispositions de l'Article 40 concernant les déficits et leur redistribution;
- e) Exportations des Membres exportateurs à destination des Membres importateurs et des pays non membres pendant la période de douze mois qui précède l'introduction des contingents, lorsqu'il s'agit d'introduire ou de rétablir les contingents en vertu des paragraphes 1 et 5 de l'Article 33.

Article 35. ATTRIBUTION DES CONTINGENTS ANNUELS

1) Compte tenu de la décision prise en vertu de l'Article 34 et déduction faite du volume de café nécessaire pour observer les dispositions de l'Article 31, il est attribué aux Membres exportateurs ayant droit à un contingent de base des contingents annuels répartis selon une part fixe et une part variable. La part fixe correspond à 70 pour cent du contingent annuel global, dûment ajusté pour observer les dispositions de l'Article 31, et elle est répartie entre les Membres

exportateurs conformément aux dispositions de l'Article 30. La part variable correspond à 30 pour cent du contingent annuel global, dûment ajusté pour observer les dispositions de l'Article 31. Ces proportions peuvent être modifiées par le Conseil mais la part fixe ne doit jamais être inférieure à 70 pour cent. Sous réserve des dispositions du paragraphe 2 du présent Article, la part variable est répartie entre les Membres exportateurs en fonction du rapport existant entre les stocks vérifiés de chaque Membre exportateur et le total des stocks vérifiés de tous les Membres exportateurs ayant des contingents de base, étant entendu qu'aucun Membre ne recevra une portion de la part variable du contingent supérieure à 40 pour cent du volume total de cette part variable, à moins que le Conseil ne fixe une limite différente.

2) Les stocks à prendre en considération aux fins du présent Article sont les stocks vérifiés, conformément au règlement pertinent sur la vérification des stocks, à la fin de la campagne de chaque Membre exportateur qui précède immédiatement la fixation des contingents.

Article 36. CONTINGENTS TRIMESTRIELS

1) Immédiatement après l'attribution des contingents annuels, en vertu du paragraphe 1 de l'Article 35, et sous réserve des dispositions de l'Article 31, le Conseil attribue des contingents trimestriels à chaque Membre exportateur en vue d'assurer un courant ordonné de café sur le marché mondial pendant toute la période pour laquelle sont fixés les contingents.

2) Ces contingents doivent être aussi voisins que possible de 25 pour cent du contingent annuel de chaque Membre. Aucun Membre n'est autorisé à exporter plus de 30 pour cent au cours du premier trimestre, plus de 60 pour cent au cours des deux premiers trimestres, et plus de 80 pour cent au cours des trois premiers trimestres. Si les exportations d'un Membre n'atteignent pas, pendant un trimestre, le contingent auquel il a droit pour ce trimestre, le solde inemployé est ajouté à son contingent du trimestre suivant.

3) Les dispositions du présent Article sont également applicables à la mise en œuvre du paragraphe 6 de l'Article 33.

4) Quand, en raison de circonstances exceptionnelles, un Membre exportateur estime que les limitations prévues au paragraphe 2 du présent Article sont de nature à porter à son économie un préjudice grave, le Conseil peut, à la demande de ce Membre, prendre les mesures appropriées aux termes de l'Article 56. Le Membre intéressé doit faire la preuve du préjudice et fournir des garanties adéquates quant au maintien de la stabilité des prix. Toutefois, en aucun cas, le Conseil n'autorise un Membre à exporter plus de 35 pour cent de son contingent annuel au cours du premier trimestre, plus de 65 pour cent au cours des deux premiers trimestres, et plus de 85 pour cent au cours des trois premiers trimestres.

Article 37. AJUSTEMENT DES CONTINGENTS ANNUELS ET TRIMESTRIELS

1) Si la situation du marché l'exige, le Conseil peut modifier les contingents annuels et trimestriels attribués en vertu des Articles 33, 35 et 36. Sous réserve des dispositions du paragraphe 1 de l'Article 35 et sauf dans les cas prévus à l'Article 31 et au paragraphe 3 de l'Article 39, les contingents de chaque Membre exportateur sont modifiés selon le même pourcentage.

2) Nonobstant les dispositions du paragraphe 1 du présent Article, le Conseil peut, s'il estime que la situation du marché l'exige, ajuster les contingents

trimestriels des Membres exportateurs pour le trimestre en cours et les trimestres à courir, sans toutefois modifier les contingents annuels.

Article 38. MESURES CONCERNANT LES PRIX

1) Le Conseil institue un système de prix indicatifs capable de fournir un prix indicatif quotidien composé.

2) A partir de ce système, le Conseil peut fixer des marges de prix et des différentiels pour les principaux types et/ou groupes de café ainsi qu'une marge de prix composés.

3) Lorsqu'il établit ou ajuste une marge de prix aux fins du présent Article, le Conseil tient compte des niveaux et des tendances de prix alors prédominants, et notamment de l'influence exercée sur ces prix par :

- Les niveaux et les tendances de la consommation et de la production aussi bien que des stocks, dans les pays exportateurs et les pays importateurs ;
- Les modifications du système monétaire international ;
- La tendance de l'inflation ou de la déflation mondiale ;
- Tout autre facteur qui pourrait être préjudiciable à la réalisation des objectifs énoncés dans le présent Accord.

Le Directeur exécutif fournit les renseignements nécessaires pour permettre au Conseil de prendre dûment en considération les éléments susmentionnés.

4) Le Conseil adopte un règlement concernant l'incidence du contingentement ou de l'ajustement des contingents sur les contrats passés avant que les contingents n'aient été établis ou ajustés.

Article 39. AUTRES MESURES D'AJUSTEMENT DES CONTINGENTS

1) Si le contingentement est en vigueur, le Conseil se réunit en vue d'instituer un mécanisme d'ajustement au prorata des contingents en fonction des mouvements du prix indicatif composé, selon qu'il est prévu à l'Article 38.

2) Ce système contient des dispositions concernant les marges de prix, le nombre de jours de marché sur lequel porteront les calculs ainsi que le nombre et le volume des ajustements.

3) Le Conseil peut également instituer un mécanisme prévoyant des augmentations de contingents en fonction du mouvement des prix des principaux types et/ou groupes de café.

Article 40. DÉFICITS

1) Chaque Membre exportateur déclare tout déficit anticipé des quantités qu'il a le droit d'exporter sous contingent afin de permettre de redistribuer pendant la même année caféière les quantités correspondant aux déficits, entre les Membres exportateurs en mesure de les exporter et prêts à le faire. Soixante-dix pour cent de la quantité déclarée conformément aux dispositions du présent paragraphe seront offerts tout d'abord aux fins de redistribution entre d'autres Membres exportateurs du même type de café proportionnellement à leur contingent de base, et 30 pour cent tout d'abord aux Membres exportateurs de l'autre type de café, en proportion de leur contingent de base également.

2) Si un pays Membre déclare un déficit pendant les six premiers mois d'une année caféière, le contingent annuel de ce Membre est augmenté, pendant l'année caféière suivante, de 30 pour cent du volume déclaré et non exporté. Ce montant est imputé sur les quantités annuelles à exporter sous contingent par les Membres exportateurs qui ont accepté la redistribution effectuée en vertu du paragraphe 1 du présent Article, au prorata de leur participation à cette redistribution.

Article 41. QUANTITÉS À EXPORTER SOUS CONTINGENT PAR UN GROUPE MEMBRE

Quand plusieurs pays forment un groupe Membre en vertu des Articles 6 et 7, les contingents de base de ces pays ou, le cas échéant, les quantités à exporter sous contingent par ces Membres sont additionnés, et leur total est considéré, aux fins du présent chapitre, comme un contingent de base unique ou une quantité à exporter sous contingent unique.

Article 42. RESPECT DU CONTINGEMENT

1) Les Membres exportateurs prennent les mesures voulues pour assurer le respect absolu de toutes les dispositions du présent Accord qui concernent le contingentement. Le Conseil peut exiger de ces Membres qu'ils prennent, outre les mesures qu'ils pourraient être amenés à prendre d'eux-mêmes, des mesures complémentaires pour appliquer de façon effective le contingentement prévu par le présent Accord.

2) Les Membres exportateurs ne dépassent pas les contingents annuels et trimestriels qui leur sont attribués.

3) Si un Membre exportateur dépasse son contingent pendant un trimestre donné, le Conseil réduit un ou plusieurs des contingents suivants de ce Membre d'une quantité égale à 110 pour cent du dépassement.

4) Si un Membre exportateur dépasse une deuxième fois son contingent trimestriel, le Conseil procède à la même réduction que celle qui est prévue au paragraphe 3 du présent Article.

5) Si un Membre exportateur dépasse une troisième fois ou plus souvent encore son contingent trimestriel, le Conseil applique la réduction prévue au paragraphe 3 du présent Article et suspend les droits de vote du Membre intéressé jusqu'à ce qu'il ait décidé s'il y a lieu d'exclure ce Membre de l'Organisation, conformément aux dispositions de l'Article 66.

6) Les réductions de contingent prévues aux paragraphes 3, 4 et 5 du présent Article sont considérées comme des déficits aux fins du paragraphe 1 de l'Article 40.

7) Le Conseil applique les dispositions des paragraphes 1 à 5 du présent Article aussitôt qu'il est en possession des renseignements nécessaires.

Article 43. CERTIFICATS D'ORIGINE ET DE RÉEXPORTATION

1) Tout le café exporté par un Membre est accompagné d'un certificat d'origine valide. Les certificats d'origine sont délivrés, conformément au règlement pertinent du Conseil, par l'organisme qualifié que ce Membre a choisi et que l'Organisation a approuvé.

2) Si les contingents ont pris effet, tout le café réexporté par un Membre est accompagné d'un certificat de réexportation valide. Les certificats de

réexportation sont délivrés, conformément au règlement pertinent du Conseil, par un organisme qualifié choisi par ce Membre et approuvé par l'Organisation, et attestent que le café en question a été importé en application des dispositions du présent Accord.

3) Le règlement mentionné dans le présent Article contient des dispositions permettant de l'appliquer aux groupes de Membres importateurs formant une union douanière.

4) Le Conseil peut adopter un règlement concernant l'impression, la validation, la délivrance et l'utilisation des certificats, et prendre les mesures nécessaires pour délivrer des timbres pour l'exportation de café moyennant le versement d'un droit dont le montant est à fixer par le Conseil. L'apposition de ces timbres sur les certificats d'origine peut être l'un des moyens prescrits pour les valider. Le Conseil peut prendre des dispositions analogues pour valider d'autres formules de certificats et délivrer d'autres sortes de timbres d'exportation, à des conditions à déterminer.

5) Chaque Membre communique à l'Organisation le nom de l'organisme gouvernemental ou non gouvernemental qu'il a désigné pour remplir les fonctions prévues aux paragraphes 1 et 2 du présent Article. L'Organisation approuve nommément un organisme non gouvernemental après avoir eu la preuve, fournie par le Membre intéressé, que cet organisme est en mesure d'assumer, conformément aux règlements établis en vertu du présent Accord, les responsabilités qui incombent au Membre, et qu'il est disposé à le faire. Le Conseil peut à tout moment déclarer, par une décision motivée, qu'il ne peut plus accepter un organisme non gouvernemental particulier. Le Conseil prend, soit directement, soit par l'intermédiaire d'un organisme mondial de réputation internationale, les mesures nécessaires pour être à même de s'assurer à tout instant que les diverses formules de certificats sont délivrées et utilisées correctement, et de vérifier les quantités de café qui ont été exportées par chaque Membre.

6) Un organisme non gouvernemental approuvé comme un service de certification selon les dispositions du paragraphe 5 du présent Article conserve les registres des certificats délivrés, ainsi que les pièces sur lesquelles est fondée leur délivrance, pendant une période de quatre années au moins. Avant d'être approuvé comme service de certification selon les dispositions du paragraphe 5 du présent Article, un organisme non gouvernemental doit accepter de tenir lesdits registres à la disposition de l'Organisation aux fins d'inspection.

7) Si le contingentement est en vigueur, les Membres interdisent, sous réserve des dispositions de l'Article 44 et de celles des paragraphes 1 et 2 de l'Article 45, l'importation de toute expédition de café qui n'est pas accompagnée d'un certificat valide, établi selon la formule appropriée et délivré conformément au règlement adopté par le Conseil.

8) De petites quantités de café, sous la forme que le Conseil pourra déterminer, ou le café destiné à être consommé directement à bord des navires, des avions ou de tous autres moyens de transport internationaux, ne sont pas soumises aux dispositions indiquées aux paragraphes 1 et 2 du présent Article.

Article 44. EXPORTATIONS HORS CONTINGENT

1) Ainsi que le prévoient les dispositions de l'Article 29, les exportations de café à destination de pays qui ne participent pas au présent Accord ne sont pas

imputées sur les contingents. Le Conseil peut établir un règlement concernant notamment la manière d'effectuer et de surveiller ces échanges, de traiter le détournement et la réexportation vers des pays Membres du café destiné à des pays non membres, et les sanctions à appliquer éventuellement, ainsi que les documents nécessaires pour accompagner les exportations à destination des pays Membres aussi bien que des pays non membres.

2) Les exportations de café en grain comme matière première à transformer industriellement à des fins autres que la consommation humaine comme boisson ou comme aliment ne sont pas soumises au contingentement, à condition que le Membre exportateur prouve à la satisfaction du Conseil que ce café en grain aura effectivement cet usage.

3) Le Conseil peut, à la demande d'un Membre exportateur, décider que les exportations de café effectuées par ce Membre à des fins humanitaires ou non commerciales ne sont pas imputables sur son contingent.

Article 45. RÉGLEMENTATION DES IMPORTATIONS

1) Pour empêcher des pays non membres d'augmenter leurs exportations au détriment des Membres exportateurs, chaque Membre limite, lorsque le contingentement est en vigueur, ses importations annuelles de café en provenance de pays non membres qui n'étaient pas parties à l'Accord international de 1968 sur le Café à une quantité égale à la moyenne annuelle de ses importations de café en provenance de pays non membres, soit de l'année civile 1971 à l'année civile 1974 inclusivement, soit de l'année civile 1972 à l'année civile 1974 inclusivement.

2) Lorsque le contingentement est en vigueur, les Membres limitent également leurs importations annuelles de café en provenance de chaque pays non membre qui était Partie à l'Accord international de 1968 sur le Café, ou à l'Accord international de 1968 sur le Café tel que prorogé, à une quantité qui ne dépasse pas un certain pourcentage de la moyenne des importations annuelles en provenance de ce pays non membre pendant les années caféières 1968/69 à 1971/72. Ce pourcentage correspond au rapport qui existe entre la part fixe et le contingent annuel global, en vertu du paragraphe 1 de l'Article 35, au moment où les contingents prennent effet.

3) Le Conseil peut suspendre ou modifier ces limitations quantitatives s'il estime que ces mesures sont nécessaires pour permettre d'atteindre les objectifs du présent Accord.

4) Les obligations définies aux paragraphes précédents du présent Article s'entendent sans préjudice des obligations contraaires, bilatérales ou multilatérales, que les Membres importateurs ont contractées à l'égard de pays non membres avant l'entrée en vigueur du présent Accord, à condition que tout Membre importateur qui a contracté ces obligations contraaires s'en acquitte de manière à atténuer le plus possible le conflit qui les oppose aux obligations définies aux paragraphes précédents. Ce Membre prend aussitôt que possible des mesures pour concilier ces obligations et les dispositions des paragraphes 1 et 2 du présent Article et expose en détail au Conseil la nature de ces obligations et les mesures qu'il a prises pour atténuer le conflit ou le faire disparaître.

5) Si un Membre importateur ne se conforme pas aux dispositions du présent Article, le Conseil peut suspendre et son droit de voter au Conseil et son droit de voter ou de faire voter pour lui au Comité exécutif.

CHAPITRE VIII. AUTRES DISPOSITIONS ÉCONOMIQUES

Article 46. MESURES RELATIVES AU CAFÉ TRANSFORMÉ

1) Les Membres reconnaissent que les pays en voie de développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'exportation d'articles manufacturés, y compris la transformation du café et l'exportation du café transformé.

2) A ce propos, les Membres évitent de prendre des mesures gouvernementales qui pourraient désorganiser le secteur caféier d'autres Membres.

3) Si un Membre considère que les dispositions du paragraphe 2 du présent Article ne sont pas observées, il engage des consultations avec les autres Membres intéressés, en tenant dûment compte des dispositions de l'Article 57. Les Membres intéressés s'efforcent d'arriver à un règlement amiable sur une base bilatérale. Si ces consultations ne permettent pas d'arriver à une entente satisfaisante pour les parties en cause, l'une ou l'autre des parties peut saisir le Conseil de l'affaire, conformément aux dispositions de l'Article 58.

4) Aucune disposition du présent Accord ne portera atteinte au droit de tout Membre de prendre les mesures nécessaires pour empêcher que le secteur caféier de son économie ne soit désorganisé par des importations de café transformé, ou pour redresser la situation le cas échéant.

Article 47. PROPAGANDE

1) Les Membres s'engagent à encourager la consommation du café de toutes les manières possibles. A cette fin, il est institué un Fonds de propagande qui a pour objectifs de stimuler la consommation dans les pays importateurs par tous les moyens appropriés sans considération de l'origine, du type ou de l'appellation du café et d'améliorer cette boisson ou de lui conserver la plus grande pureté et la plus haute qualité possibles.

2) Le Fonds de propagande est administré par un comité. La participation au Fonds est limitée aux Membres qui lui apportent une contribution financière.

3) Pendant les années caféières 1976/77 et 1977/78, le Fonds est financé au moyen d'un droit obligatoire sur les timbres d'exportation ou les autorisations d'exporter équivalentes, à acquitter par les Membres exportateurs à compter du 1^{er} octobre 1976. Ce droit s'élève à 5 cents EU par sac, pour les Membres énumérés à l'Annexe I et dont le contingent annuel d'exportation initial est inférieur à 100 000 sacs; à 10 cents EU par sac, pour les Membres énumérés à l'Annexe I et dont le contingent annuel d'exportation initial est égal ou supérieur à 100 000 sacs mais inférieur à 400 000 sacs; et à 25 cents EU par sac, pour tous les autres Membres exportateurs. Le Fonds pourra également être financé par des contributions facultatives versées par d'autres Membres à des conditions à approuver par le comité.

4) Le comité peut décider à tout moment de continuer à percevoir un droit obligatoire pendant la troisième année caféière et les années caféières suivantes, s'il doit disposer de ressources supplémentaires pour satisfaire aux obligations contractées en vertu du paragraphe 7 du présent Article. Il peut également décider de recevoir des contributions d'autres Membres à des conditions qu'il devra approuver.

5) Les ressources du Fonds sont utilisées essentiellement pour financer les campagnes de propagande menées dans les pays Membres importateurs.

6) Le Fonds peut parrainer des recherches et des études ayant trait à la consommation du café.

7) Les Membres importateurs ou, dans les pays Membres importateurs, des associations commerciales acceptables par le comité, peuvent présenter des propositions sur les campagnes à mener en faveur de la consommation du café. Le Fonds peut financer jusqu'à concurrence de 50 pour cent du coût de ces campagnes. Lorsque les conditions relatives aux campagnes ont été acceptées d'un commun accord, le pourcentage de la contribution du comité reste inchangé. La durée des campagnes peut dépasser une année mais n'est pas supérieure à cinq ans.

8) Le paiement mentionné au paragraphe 3 est effectué contre la remise de timbres d'exportation ou d'autorisations d'exporter équivalentes. Le règlement concernant l'application d'un système de certificats d'origine établi en vertu de l'Article 43 contient des dispositions relatives au paiement du droit mentionné au paragraphe 3.

9) Le droit mentionné aux paragraphes 3 et 4 est payable en dollars EU au Directeur exécutif qui déposera les fonds qui en proviennent dans un compte spécial à dénommer Compte du Fonds de propagande.

10) Le comité contrôle tous les fonds déposés dans le Fonds de propagande. Aussitôt que possible après la clôture de chaque exercice financier, un état des recettes et dépenses du Fonds de propagande pendant l'exercice écoulé, vérifié par un expert agréé est présenté au comité aux fins d'approbation. Les comptes vérifiés dûment approuvés par le comité sont transmis au Conseil à titre d'information seulement.

11) Le Directeur exécutif est le Président du comité et fait rapport périodiquement au Conseil sur les activités du comité.

12) Les dépenses administratives entraînées par la mise en application des dispositions du présent Article ainsi que celles qui ont trait aux activités relevant de la propagande sont à la charge du Fonds de propagande.

13) Le comité établit ses propres statuts.

Article 48. ELIMINATION DES OBSTACLES

1) Les Membres reconnaissent qu'il est de la plus haute importance de réaliser dans les meilleurs délais le plus grand développement possible de la consommation du café, notamment par l'élimination progressive de tout obstacle qui pourrait entraver ce développement.

2) Les Membres reconnaissent que certaines mesures actuellement en vigueur pourraient, dans des proportions plus ou moins grandes, entraver l'augmentation de la consommation du café, en particulier :

a) Certains régimes d'importation applicables au café, y compris les tarifs préférentiels ou autres, les contingents, les opérations des monopoles gouvernementaux ou des organismes officiels d'achat et autres règles administratives ou pratiques commerciales ;

b) Certains régimes d'exportation en ce qui concerne les subventions directes ou indirectes et autres règles administratives ou pratiques commerciales ;

c) Certaines conditions intérieures de commercialisation et dispositions internes de caractère législatif et administratif qui pourraient affecter la consommation.

3) Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 4 du présent Article, les Membres s'efforcent de poursuivre la réduction des tarifs sur le café ou de prendre d'autres mesures pour éliminer les obstacles à l'augmentation de la consommation.

4) En considération de leur intérêt commun, les Membres s'engagent à rechercher les moyens par lesquels les obstacles au développement du commerce et de la consommation mentionnés au paragraphe 2 pourraient être progressivement réduits et éventuellement, dans la mesure du possible, éliminés, ou par lesquels leurs effets pourraient être substantiellement diminués.

5) Eu égard aux engagements contractés aux termes du paragraphe 4, les Membres informent chaque année le Conseil de toutes les mesures qu'ils ont prises en vue de donner suite aux dispositions du présent Article.

6) Le Directeur exécutif prépare périodiquement une étude des obstacles à l'augmentation de la consommation, qui est passée en revue par le Conseil.

7) Pour atteindre les objectifs visés dans le présent Article, le Conseil peut faire des recommandations aux Membres qui lui font rapport aussitôt que possible sur les mesures qu'ils ont prises en vue de mettre en œuvre les recommandations en question.

Article 49. MÉLANGES ET SUCCÉDANÉS

1) Les Membres ne maintiennent en vigueur aucune réglementation qui exigerait que d'autres produits soient mélangés, traités ou utilisés avec du café, en vue de leur vente dans le commerce sous l'appellation de café. Les Membres s'efforcent d'interdire la publicité et la vente, sous le nom de café, de produits contenant moins de l'équivalent de 90 pour cent de café vert comme matière première de base.

2) Le Conseil peut demander à un pays Membre de prendre les mesures nécessaires pour assurer le respect des dispositions du présent Article.

3) Le Directeur exécutif soumet périodiquement au Conseil un rapport sur la manière dont sont observées les dispositions du présent Article.

Article 50. POLITIQUE DE PRODUCTION

1) Pour permettre d'atteindre plus aisément l'objectif exposé au paragraphe 1 de l'Article premier, les Membres exportateurs s'engagent à déployer tous les efforts possibles en vue d'adopter et de mettre en œuvre une politique de production.

2) Le Conseil peut établir des procédures afin de coordonner les politiques de production mentionnées au paragraphe 1 du présent Article. Ces procédures peuvent comprendre les mesures appropriées de diversification, ou d'encouragement à la diversification, ainsi que les moyens selon lesquels les Membres pourront obtenir une assistance technique aussi bien que financière.

3) Le Conseil peut fixer une contribution à payer par les Membres exportateurs et destinée à permettre à l'Organisation d'effectuer les études techniques appropriées en vue d'aider les Membres exportateurs à prendre les

mesures nécessaires pour appliquer une politique de production adéquate. Cette contribution ne sera pas supérieure à 2 cents EU par sac exporté à destination des pays Membres importateurs et sera payable en monnaie convertible.

Article 51. POLITIQUE RELATIVE AUX STOCKS

1) En vue de compléter les dispositions du Chapitre VII et de l'Article 50, le Conseil arrête, à la majorité répartie des deux tiers, la politique à suivre à l'égard des stocks de café dans les pays Membres producteurs.

2) Le Conseil prend les mesures nécessaires pour vérifier chaque année, conformément aux dispositions de l'Article 35, le volume des stocks de café que les Membres exportateurs détiennent individuellement. Les Membres intéressés facilitent cette enquête annuelle.

3) Les Membres producteurs s'assurent qu'il existe dans leurs pays respectifs des moyens d'entreposage suffisants pour emmagasiner convenablement les stocks de café.

4) Le Conseil entreprend une étude sur la possibilité d'aider à atteindre les objectifs du présent Accord par un arrangement concernant un stock international.

Article 52. COLLABORATION AVEC LA PROFESSION

1) L'Organisation reste en liaison étroite avec les organisations non gouvernementales appropriées s'occupant du commerce international du café et avec les experts en matière de café.

2) Les Membres règlent l'action qu'ils assurent dans le cadre du présent Accord de manière à respecter les structures de la profession et à éviter les pratiques de vente discriminatoires. Dans l'exercice de cette action, ils s'efforcent de tenir dûment compte des intérêts légitimes de la profession.

Article 53. INFORMATION

1) L'Organisation sert de centre pour rassembler, échanger et publier :

- a) Des renseignements statistiques sur la production, les prix, les exportations et les importations, la distribution et la consommation du café dans le monde ;
- b) Dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, le traitement et l'utilisation du café.

2) Le Conseil peut demander aux Membres de lui donner, en matière de café, les renseignements qu'il juge nécessaires à son activité, notamment des rapports statistiques périodiques sur la production, les tendances de la production, les exportations et les importations, la distribution, la consommation, les stocks, les prix et l'imposition, mais il ne rend public aucun renseignement qui permettrait d'identifier les opérations d'individus ou de firmes qui produisent, traitent ou écoulent du café. Les Membres communiquent sous une forme aussi détaillée et précise que possible les renseignements demandés.

3) Si un Membre ne donne pas ou a peine à donner dans un délai normal les renseignements, statistiques ou autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du Membre en question qu'il explique les raisons de ce manquement. S'il constate qu'il faut fournir à cet égard une aide technique, le Conseil peut prendre les mesures nécessaires.

4) En complément des dispositions prévues au paragraphe 3 du présent Article, le Directeur exécutif peut, après avoir donné le préavis nécessaire et à moins que le Conseil n'en dispose autrement, suspendre la délivrance des timbres ou autres autorisations d'exporter équivalentes, conformément aux dispositions de l'Article 43.

Article 54. ETUDES

1) Le Conseil peut favoriser des études sur les conditions économiques de la production et de la distribution du café ; l'incidence des mesures prises par les gouvernements dans les pays producteurs et dans les pays consommateurs sur la production et la consommation du café ; la possibilité d'accroître la consommation du café, dans ses usages traditionnels et éventuellement par de nouveaux usages ; les effets de l'application du présent Accord sur les pays producteurs et consommateurs de café, en ce qui concerne notamment leurs termes de l'échange.

2) L'Organisation peut étudier la possibilité d'établir des normes minimales pour les exportations de café des Membres producteurs.

Article 55. FONDS SPÉCIAL

1) Un Fonds spécial est établi pour permettre à l'Organisation de prendre et de financer les mesures supplémentaires nécessaires pour assurer la mise en œuvre des dispositions pertinentes du présent Accord, avec effet à compter de son entrée en vigueur ou à une date aussi proche que possible de celle-ci.

2) Les versements au Fonds consistent en un droit de 2 cents EU sur chaque sac de café exporté à destination des Membres importateurs, à acquitter par les Membres exportateurs à compter de l'entrée en vigueur du présent Accord, à moins que le Conseil ne décide de réduire ce droit ou d'en suspendre la perception.

3) Le droit mentionné au paragraphe 2 du présent Article est versé en dollars EU au Directeur exécutif contre la remise de timbres d'exportation ou d'autorisations d'exporter équivalentes. Le Règlement concernant l'application d'un système de certificats d'origine établi conformément aux dispositions de l'Article 43 contient des dispositions relatives au paiement de ce droit.

4) Sous réserve de l'approbation du Conseil, le Directeur exécutif est autorisé à prélever sur les ressources du Fonds les sommes nécessaires pour régler le coût de la mise en application du système des certificats d'origine mentionné à l'Article 43, les dépenses afférentes à la vérification des stocks effectuée conformément aux dispositions du paragraphe 2 de l'Article 51, et les frais entraînés par l'amélioration du système appliqué pour recueillir et transmettre les renseignements statistiques mentionnés à l'Article 53.

5) Dans toute la mesure possible, et bien qu'il soit distinct du budget administratif, le Fonds est géré et administré de manière analogue au budget administratif et soumis à la vérification annuelle, par expert agréé, prévue pour les comptes de l'Organisation par les dispositions de l'Article 27.

Article 56. DISPENSES

1) Le Conseil peut, à la majorité répartie des deux tiers, dispenser un Membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, de dispositions constitutionnelles, ou d'obligations

internationales résultant de la Charte des Nations Unies touchant des territoires administrés sous le régime de tutelle.

2) Lorsqu'il accorde une dispense à un Membre, le Conseil indique explicitement sous quelles modalités, à quelles conditions et pour combien de temps le Membre intéressé est dispensé de cette obligation.

3) Le Conseil ne prend pas en considération une demande de dispense des obligations relatives aux contingents fondée sur l'existence dans un pays Membre, au cours d'une ou plusieurs années, d'une production exportable dépassant les exportations permises de ce Membre, ou provenant de ce que le Membre en question n'a pas observé les dispositions des Articles 50 et 51.

CHAPITRE IX CONSULTATIONS, DIFFÉRENDS ET RÉCLAMATIONS

Article 57. CONSULTATIONS

Chaque Membre accueille favorablement les observations qui peuvent être présentées par un autre Membre sur toute question relative au présent Accord et accepte toute consultation y ayant trait. Au cours de consultations de ce genre, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif institue une commission indépendante qui offre ses bons offices en vue de parvenir à une conciliation. Les dépenses de la commission ne sont pas à la charge de l'Organisation. Si l'une des parties n'accepte pas que le Directeur exécutif institue une commission ou si la consultation ne conduit pas à une solution, la question peut être soumise au Conseil en vertu de l'Article 58. Si la consultation aboutit à une solution, un rapport est présenté au Directeur exécutif qui le distribue à tous les Membres.

Article 58. DIFFÉRENDS ET RÉCLAMATIONS

1) Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par voie de négociation est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.

2) Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent Article, la majorité des Membres, ou plusieurs Membres qui détiennent ensemble au moins le tiers du total des voix peuvent demander au Conseil de solliciter, après discussion de l'affaire et avant de faire connaître sa décision, l'opinion de la commission consultative mentionnée au paragraphe 3 du présent Article, sur les questions en litige.

3) *a)* Sauf décision contraire prise à l'unanimité par le Conseil, cette commission est composée de :

- i) Deux personnes désignées par les Membres exportateurs, dont l'une a une grande expérience des questions du genre de celle qui est en litige et l'autre a de l'autorité et de l'expérience en matière juridique ;
- ii) Deux personnes désignées par les Membres importateurs selon les mêmes critères ;
- iii) Un président choisi à l'unanimité par les quatre personnes nommées en vertu des alinéas i et ii ou, en cas de désaccord, par le Président du Conseil.

b) Les ressortissants des pays qui sont Parties au présent Accord peuvent siéger à la commission consultative.

c) Les membres de la commission consultative agissent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4) L'opinion motivée de la commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération toutes les données pertinentes.

5) Le Conseil statue sur tout différend dont il est saisi dans les six mois qui suivent la date à laquelle ce différend lui a été soumis.

6) Quand un Membre se plaint qu'un autre Membre n'ait pas rempli les obligations que lui impose le présent Accord, cette plainte est, à la requête du plaignant, déférée au Conseil, qui décide.

7) Un Membre ne peut être reconnu coupable d'une infraction au présent Accord que par une vote à la majorité répartie simple. Toute constatation d'une infraction à l'Accord de la part d'un Membre doit spécifier la nature de l'infraction.

8) Si le Conseil constate qu'un Membre a commis une infraction au présent Accord, il peut, sans préjudice des autres mesures coercitives prévues à d'autres Articles de l'Accord et par un vote à la majorité répartie des deux tiers, suspendre le droit que ce Membre a de voter au Conseil et le droit qu'il a de voter ou de faire voter pour lui au Comité exécutif, jusqu'au moment où il se sera acquitté de ses obligations, ou exiger son exclusion de l'Organisation, en vertu de l'Article 66.

9) Un Membre peut demander un avis préalable au Comité exécutif en cas de différend ou de réclamation avant que la question ne soit examinée par le Conseil.

CHAPITRE X. DISPOSITIONS FINALES

Article 59. SIGNATURE

Le présent Accord sera, du 31 janvier 1976 jusqu'au 31 juillet 1976 inclusivement, ouvert, au Siège de l'Organisation des Nations Unies, à la signature des Parties Contractantes à l'Accord international de 1968 sur le Café tel que prorogé par protocole¹ ainsi qu'à celle des Gouvernements invités aux sessions du Conseil international du Café tenues aux fins de négociation de l'Accord international de 1976 sur le Café.

Article 60. RATHIFICATION, ACCEPTATION, APPROBATION

1) Le présent Accord est soumis à la ratification, l'acceptation ou l'approbation des gouvernements signataires, conformément à leur procédure constitutionnelle.

2) Sauf dans les cas prévus par l'Article 61, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1976. Cependant, le Conseil peut accorder des prorogations de délai aux gouvernements signataires qui ne sont pas en mesure de déposer leurs instruments avant cette date.

¹ Nations Unies, *Recueil des Traités*, vol. 982, p. 336.

Article 61. ENTRÉE EN VIGUEUR

1) Le présent Accord entrera en vigueur à titre définitif le 1^{er} octobre 1976 si, à cette date, des gouvernements représentant au moins 20 Membres exportateurs ayant au minimum 80 pour cent des voix des Membres exportateurs, et au moins 10 Membres importateurs ayant au minimum 80 pour cent des voix des Membres importateurs, selon la répartition indiquée à l'Annexe 2, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation. D'autre part, l'Accord entrera définitivement en vigueur à n'importe quel moment après le 1^{er} octobre 1976, s'il est provisoirement en vigueur, conformément aux dispositions du paragraphe 2 du présent Article, et si les conditions concernant le pourcentage sont satisfaites par le dépôt des instruments de ratification, d'acceptation ou d'approbation.

2) L'Accord peut entrer en vigueur provisoirement le 1^{er} octobre 1976. A cette fin, si un gouvernement signataire ou toute autre Partie Contractante à l'Accord international de 1968 sur le Café tel que prorogé par protocole notifie au Secrétaire général de l'Organisation des Nations Unies, qui recevra la notification au plus tard le 30 septembre 1976, qu'il s'engage à appliquer les dispositions du présent Accord à titre provisoire et à chercher à obtenir, aussi vite que le permet sa procédure constitutionnelle, la ratification, l'acceptation ou l'approbation, cette notification est considérée comme de même effet qu'un instrument de ratification, d'acceptation ou d'approbation. Un gouvernement qui s'engage à appliquer provisoirement les dispositions de l'Accord en attendant le dépôt d'un instrument de ratification, d'acceptation ou d'approbation sera considéré comme provisoirement Partie à l'Accord jusqu'à celle des deux dates qui sera la plus proche: celle du dépôt de son instrument de ratification, d'acceptation ou d'approbation, ou le 31 décembre 1976 inclusivement. Le Conseil peut accorder une prorogation du délai pendant lequel un gouvernement qui applique provisoirement l'Accord peut déposer un instrument de ratification, d'acceptation ou d'approbation.

3) Si l'Accord n'est pas entré en vigueur définitivement ou provisoirement le 1^{er} octobre 1976, conformément aux dispositions du paragraphe 1 ou 2 du présent Article, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont adressé les notifications aux termes desquelles ils s'engagent à appliquer provisoirement les dispositions de l'Accord et à chercher à obtenir la ratification, l'acceptation ou l'approbation, peuvent décider, d'un commun accord, qu'il entrera en vigueur entre eux. De même, si l'Accord est entré en vigueur provisoirement mais non définitivement le 31 décembre 1976, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont fait les notifications mentionnées au paragraphe 2, peuvent décider, d'un commun accord, qu'il continuera à rester provisoirement en vigueur ou qu'il entrera définitivement en vigueur entre eux.

Article 62. ADHÉSION

1) Le gouvernement de tout Etat Membre de l'Organisation des Nations Unies ou membre d'une des institutions spécialisées peut, avant ou après l'entrée en vigueur du présent Accord, y adhérer aux conditions que fixe le Conseil.

2) Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies. L'adhésion prend effet au moment du dépôt de l'instrument.

Article 63. RÉSERVES

Aucune des dispositions de l'Accord ne peut être l'objet de réserves.

Article 64. APPLICATION À DES TERRITOIRES DÉSIGNÉS

1) Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou à tout moment par la suite, notifier au Secrétaire général de l'Organisation des Nations Unies que le présent Accord s'applique à tel ou tel des territoires dont il assure la représentation internationale ; l'Accord s'applique aux territoires désignés dans la notification à compter de la date de la notification.

2) Toute Partie Contractante qui désire exercer à l'égard de tel ou tel des territoires dont elle assure la représentation internationale le droit que lui donne l'Article 5, ou qui désire autoriser l'un ou l'autre de ces territoires à faire partie d'un groupe Membre constitué en vertu de l'Article 6 ou de l'Article 7, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, soit à tout moment par la suite, une notification en ce sens.

3) Toute Partie Contractante qui a fait la déclaration prévue au paragraphe 1 du présent Article peut, par la suite, notifier à tout moment au Secrétaire général de l'Organisation des Nations Unies que l'Accord cesse de s'appliquer à tel ou tel territoire qu'elle désigne ; l'Accord cesse de s'appliquer à ce territoire à compter de la date de la notification.

4) Lorsqu'un territoire auquel s'appliquait le présent Accord en vertu du paragraphe 1 devient indépendant, le gouvernement du nouvel Etat peut, dans les 90 jours de son accession à l'indépendance, notifier au Secrétaire général de l'Organisation des Nations Unies qu'il a assumé les droits et obligations d'une Partie Contractante à l'Accord. Il devient Partie Contractante au présent Accord à compter de la date de la notification. Le Conseil peut accorder une prorogation du délai imparti pour faire cette notification.

Article 65. RETRAIT VOLONTAIRE

Toute Partie Contractante peut à tout moment se retirer du présent Accord en notifiant par écrit son retrait au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet 90 jours après réception de la notification.

Article 66. EXCLUSION

Si le Conseil considère qu'un Membre a commis une infraction aux obligations que lui impose le présent Accord, et s'il estime en outre que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, à la majorité répartie des deux tiers, exclure ce Membre de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ce Membre cesse d'appartenir à l'Organisation internationale du Café et, si ce Membre est Partie Contractante, d'être Partie à l'Accord.

Article 67. LIQUIDATION DES COMPTES EN CAS DE RETRAIT OU D'EXCLUSION

1) En cas de retrait ou d'exclusion d'un Membre, le Conseil liquide ses comptes s'il y a lieu. L'Organisation conserve les sommes déjà versées par ce Membre, qui est d'autre part tenu de régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion de l'Organisation ; toutefois, s'il s'agit d'une Partie Contractante qui ne peut pas accepter un amendement et qui, de ce fait, cesse d'être Partie à l'Accord en vertu du paragraphe 2 de l'Article 69, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2) Un Membre qui a cessé de participer au présent Accord n'a droit à aucune part du produit de la liquidation ou des autres avoirs de l'Organisation ; il ne peut non plus lui être imputé aucune partie du déficit éventuel de l'Organisation lorsque l'Accord prend fin.

Article 68. DURÉE ET EXPIRATION OU RÉSILIATION

1) L'Accord reste en vigueur pendant une période de six années, jusqu'au 30 septembre 1982, à moins qu'il ne soit prorogé en vertu du paragraphe 3 du présent Article ou résilié en vertu du paragraphe 4.

2) Au cours de la troisième année pendant laquelle l'Accord est en vigueur, à savoir l'année caféière prenant fin le 30 septembre 1979, les Parties Contractantes notifient au Secrétaire général de l'Organisation des Nations Unies leur intention de continuer à participer à l'Accord pendant les trois autres années durant lesquelles il sera en vigueur. Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier, au 30 septembre 1979, son intention de continuer à participer à l'Accord pendant les trois autres années durant lesquelles il sera en vigueur, cette Partie Contractante ou ce territoire cesse, à partir du 1^{er} octobre 1979, d'être Partie à l'Accord.

3) A tout moment après le 30 septembre 1980, le Conseil peut, par décision prise à la majorité de 58 pour cent des Membres détenant au moins une majorité répartie de 70 pour cent des voix, décider que le présent Accord fera l'objet de nouvelles négociations ou sera prorogé, avec ou sans modification, pour le temps qu'il détermine. Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier au Secrétaire général de l'Organisation des Nations Unies son acceptation du nouvel Accord ou de l'Accord prorogé à la date où ce nouvel Accord ou cet Accord prorogé entre en vigueur, cette Partie Contractante ou ce territoire cesse à cette date d'être Partie à l'Accord.

4) Le Conseil peut à tout moment, s'il en décide ainsi à la majorité des Membres, mais au moins à la majorité répartie des deux tiers des voix, décider de résilier le présent Accord. Cette résiliation prend effet à dater du moment que le Conseil décide.

5) Nonobstant la résiliation de l'Accord, le Conseil continue à exister aussi longtemps qu'il le faut pour liquider l'Organisation, apurer ses comptes et disposer de ses avoirs ; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à cet effet.

Article 69. AMENDEMENTS

1) Le Conseil peut, par décision prise à la majorité répartie des deux tiers, recommander aux Parties Contractantes un amendement au présent Accord. Cet

amendement prend effet 100 jours après que des Parties Contractantes qui représentent au moins 75 pour cent des Membres exportateurs détenant au minimum 85 pour cent des voix des Membres exportateurs et des Parties Contractantes qui représentent au moins 75 pour cent des Membres importateurs détenant au minimum 80 pour cent des voix des Membres importateurs ont notifié leur acceptation au Secrétaire général de l'Organisation des Nations Unies. Le Conseil fixe un délai avant l'expiration duquel les Parties Contractantes notifient au Secrétaire général de l'Organisation des Nations Unies qu'elles acceptent l'amendement. Si, à l'expiration de ce délai, les conditions relatives au pourcentage exigé pour l'entrée en vigueur de l'amendement ne sont pas remplies, il est considéré comme retiré.

2) Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation d'un amendement dans le délai imparti par le Conseil à cet effet, cette Partie Contractante ou ce territoire cesse d'être Partie à l'Accord à compter de la date à laquelle l'amendement entre en vigueur.

Article 70. DISPOSITIONS SUPPLÉMENTAIRES ET TRANSITOIRES

1) Le présent Accord est considéré comme une continuation de l'Accord international de 1968 sur le Café tel que prorogé par protocole.

2) Afin de faciliter l'application ininterrompue de l'Accord international de 1968 sur le Café tel que prorogé par protocole :

a) Toutes les mesures prises en vertu de l'Accord de 1968 tel que prorogé par protocole, soit directement par l'Organisation ou l'un de ses organes, soit en leur nom, qui sont en vigueur au 30 septembre 1976 et dont il n'est pas spécifié que leur effet expire à cette date, restent en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord :

b) Toutes les décisions que le Conseil devra prendre au cours de l'année caféière 1975/76 en vue de leur application au cours de l'année caféière 1976/77 seront prises pendant la dernière session ordinaire du Conseil qui se tiendra au cours de l'année caféière 1975/76; elles seront appliquées à titre provisoire comme si l'Accord était déjà entré en vigueur.

Article 71. TEXTES DE L'ACCORD FAISANT FOI

Les textes du présent Accord en anglais, espagnol, français et portugais font tous également foi. Les originaux sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord aux dates qui figurent en regard de leur signature.

ANNEXE 1

MEMBRES EXPORTATEURS EXPORTANT MOINS DE 400 000 SACS
À DESTINATION DES MEMBRES IMPORTATEURS

Membre exportateur	Contingent annuel d'exportation initial (en milliers de sacs)		Membre exportateur	Contingent annuel d'exportation initial (en milliers de sacs)	
	(1)	Nombre de voix à ajouter aux voix correspondant au chiffre de base (2)		(1)	Nombre de voix à ajouter aux voix correspondant au chiffre de base (2)
<i>Moins de 100 000 sacs</i>			<i>Plus de 100 000 sacs</i>		
Gabon	25	0	Libéria	100	2
Jamaïque	25	0	Guinée	127	2
Congo	25	0	Sierra Leone	180	3
Panama	41	0	République centric africaine	205	3
Dahomey	33	0	Togo	225	4
Bolivie	73	0	Rwanda	300	5
Ghana	66	0	Venezuela	325	5
Trinité-et-To- bago	69	0	Burundi	360	6
Nigéria	70	0	Haïti	360	6
Paraguay	70	0			
Timor	82	0	TOTAL	2 182	
TOTAL	579		TOTAL GÉNÉRAL	2 761	

ANNEXE 2

RÉPARTITION DES VOIX

TOTAL	Exportateurs Importateurs		TOTAL	Exportateurs Importateurs	
	1 000	1 000		1 000	1 000
Australie	—	12	France	—	87
Belgique*	—	29	Gabon	4	—
Bolivie	4	—	Ghana	4	—
Brésil	336	—	Guatemala	33	—
Burundi	8	—	Guinée	6	—
Cameroun	20	—	Haïti	12	—
Canada	—	32	Honduras	11	—
Chypre	—	5	Inde	11	—
Colombie	114	—	Indonésie	26	—
Congo	4	—	Irlande	—	6
Costa Rica	22	—	Jamaïque	4	—
Côte d'Ivoire	49	—	Japon	—	37
Danemark	—	23	Kenya	17	—
Dahomey	4	—	Libéria	4	—
El Salvador	35	—	Madagascar	18	—
Equateur	16	—	Mexique	32	—
Espagne	—	29	Nicaragua	13	—
Etats-Unis d'Amérique	—	392	Nigéria	4	—
Ethiopie	28	—	Norvège	—	16
Finlande	—	22	Nouvelle-Zélande	—	7
			Ouganda	42	—

	<i>Exportateurs</i>	<i>Importateurs</i>		<i>Exportateurs</i>	<i>Importateurs</i>
Panama	4	—	Royaume-Uni	—	51
Papouasie-Nouvelle- Guinée	4	—	Rwanda	6	—
Paraguay	4	—	Sierra Leone	6	—
Pays-Bas	—	47	Suède	—	37
Pérou	16	—	Suisse	—	24
Portugal	—	12	Tanzanie	15	—
République centrafri- caine	7	—	Tchécoslovaquie	—	10
République Domini- caine	12	—	Timor	4	—
République fédérale d'Allemagne	—	104	Togo	7	—
			Trinité-et-Tobago	4	—
			Venezuela	9	—
			Yougoslavie	—	18
			Zaïre	21	—

Y compris le Luxembourg.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

CONVÊNIO INTERNACIONAL DO CAFÉ DE 1976

PREÂMBULO

Os Governos signatários deste Convênio,

Reconhecendo a excepcional importância do café para as economias de muitos países que dependem consideravelmente deste produto para suas receitas de exportação e, por conseguinte, para a continuação de seus programas de desenvolvimento econômico e social;

Considerando que uma estreita cooperação internacional no comércio de café fomentará a diversificação econômica e o desenvolvimento dos países produtores de café, reforçará as relações políticas e econômicas entre produtores e consumidores e contribuirá para aumentar o consumo de café;

Reconhecendo a conveniência de evitar entre a produção e o consumo desequilíbrio capaz de provocar acentuadas flutuações de preço, prejudiciais a produtores e consumidores;

Convencidos de que a adoção de certas medidas no plano internacional pode concorrer para corrigir os efeitos de tal desequilíbrio e para garantir receita adequada aos produtores por meio de preços remunerativos;

Reconhecendo as vantagens decorrentes da cooperação internacional que resultou da aplicação dos convênios internacionais do café de 1962 e de 1968,

Acordam o seguinte:

CAPÍTULO I. OBJETIVOS

Artigo 1º. OBJETIVOS

Os objetivos deste Convênio são:

- 1º. alcançar um equilíbrio razoável entre a oferta e a procura mundiais de café, em bases que assegurem, aos consumidores, o abastecimento adequado de café a preços equitativos e, aos produtores, mercados para o café a preços remunerativos, e que contribuam para um equilíbrio a longo prazo entre a produção e o consumo;
- 2º. evitar flutuações excessivas dos níveis mundiais de abastecimento, estoques e preços, que são prejudiciais tanto a produtores como a consumidores;
- 3º. contribuir para o desenvolvimento dos recursos produtivos e para elevar e manter os níveis de emprego e de renda nos países Membros, concorrendo, desse modo, para a obtenção de salários justos, padrões de vida mais elevados e melhores condições de trabalho;
- 4º. elevar o poder aquisitivo dos países exportadores de café, pela manutenção dos preços, em conformidade com os termos do parágrafo 1º deste artigo, e pelo incremento do consumo;
- 5º. fomentar e aumentar, por todos os meios possíveis, o consumo de café; e

- 6°. em termos gerais, reconhecendo a relação entre o comércio de café e a estabilidade econômica dos mercados de produtos industriais, incentivar a cooperação internacional no domínio dos problemas mundiais do café.

Artigo 2°. COMPROMISSOS GERAIS DOS MEMBROS

1°. Os Membros se comprometem a conduzir sua política comercial de maneira a que possam ser alcançados os objetivos enunciados no artigo 1°. Os Membros se comprometem, ademais, a alcançar esses objetivos por meio da rigorosa observância das obrigações e disposições deste Convênio.

2°. Os Membros reconhecem a necessidade de adotar políticas que mantenham os preços em níveis que assegurem remuneração adequada aos produtores, e procurem assegurar que os preços de café aos consumidores não prejudiquem o aumento desejável de consumo.

3°. Os Membros exportadores comprometem-se a não adotar nem manter quaisquer disposições governamentais que possam permitir a venda de café a países não-membros em condições comerciais mais favoráveis do que aquelas que estão preparados a oferecer, ao mesmo tempo, aos Membros importadores, tomadas em consideração as práticas comerciais correntes.

4°. O Conselho procederá à revisão periódica da observância das disposições do parágrafo 3° deste artigo, podendo requerer dos Membros o fornecimento das informações adequadas, nos termos do artigo 53.

5°. Os Membros reconhecem que os certificados de origem são uma fonte vital de informações sobre o comércio de café. Nos períodos em que as quotas estiverem suspensas, recai sobre os Membros exportadores a responsabilidade pela correta utilização dos certificados de origem. Contudo, embora estejam desobrigados de exigir que esses certificados acompanhem as partidas de café quando as quotas não estiverem em vigor, os Membros importadores cooperarão plenamente com a Organização no recolhimento e na verificação dos certificados relativos a partidas recebidas de países exportadores Membros, a fim de assegurar a todos os países Membros acesso ao maior número de informações possível.

CAPÍTULO II. DEFINIÇÕES

Artigo 3°. DEFINIÇÕES

Para os fins deste Convênio:

1°. «Café» significa o grão e a cereja do cafeeiro, seja em pergaminho, verde ou torrado, e inclui o café moído, o descafeinado, o líquido e o solúvel. Estes termos têm o seguinte significado:

- a) «café verde» significa todo café na forma de grão descascado antes de ser torrado;
- b) «café em cereja seca» significa o fruto seco do cafeeiro; obtém-se o equivalente do café em cereja seca em café verde, multiplicando o peso líquido da cereja seca do café por 0,50;
- c) «café em pergaminho» significa o grão de café verde envolvido pelo pergaminho; obtém-se o equivalente do café em pergaminho em café verde, multiplicando o peso líquido do café em pergaminho por 0,80;

- d) «café torrado» significa o café verde torrado em qualquer grau e inclui o café moído; obtém-se o equivalente do café torrado em café verde, multiplicando o peso líquido do café torrado por 1,19;
- e) «café descafeinado» significa o café verde, torrado ou solúvel do qual se tenha extraído a cafeína; obtém-se o equivalente do café descafeinado em café verde, multiplicando o peso líquido do café verde, torrado ou solúvel descafeinado, respectivamente por 1,00, 1,19 ou 3,00;¹
- f) «café líquido» significa as partículas solúveis em água, obtidas do café torrado e apresentadas sob forma líquida; obtém-se o equivalente do café líquido em café verde, multiplicando o peso líquido das partículas desidratadas, contidas no café líquido, por 3,00;¹
- g) «café solúvel» significa as partículas desidratadas, solúveis em água, obtidas do café torrado; obtém-se o equivalente do café solúvel em café verde, multiplicando o peso líquido do café solúvel por 3,00.¹

2°. «Saca» significa 60 quilos, ou 132,276 libras, de café verde; «tonelada» significa uma tonelada métrica de 1.000 quilogramas, ou 2.204,6 libras; e «libra» significa 453,597 gramas.

3°. «Ano cafeeiro» significa o período de um ano, de 1° de outubro a 30 de setembro.

4°. «Organização», «Conselho» e «Junta» significam, respectivamente, a Organização Internacional do Café, o Conselho Internacional do Café e a Junta Executiva.

5°. «Membro» significa uma Parte Contratante, inclusive uma organização intergovernamental, mencionada no parágrafo 3° do artigo 4°; um ou mais territórios designados com respeito aos quais tenha sido feita uma declaração de participação separada, nos termos do artigo 5°; ou duas ou mais Partes Contratantes ou territórios designados, ou ambos, que participem da Organização como Grupo-Membro, nos termos dos artigos 6° ou 7°.

6°. «Membro exportador» ou «país exportador» significa, respectivamente, um Membro ou país que seja exportador líquido de café, isto é, cujas exportações excedam as importações.

7°. «Membro importador» ou «país importador» significa, respectivamente, um Membro ou país que seja importador líquido de café, isto é, cujas importações excedam as exportações.

8°. «Membro produtor» ou «país produtor» significa, respectivamente, um Membro ou país que produza café em quantidades comercialmente significativas.

9°. «Maioria distribuída simples» significa a maioria dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

10. «Maioria distribuída de dois terços» significa a maioria de dois terços dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria de dois terços dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

¹ O fator de 3 será objeto de reexame e poderá ser modificado pelo Conselho à luz de decisões que venham a ser tomadas pelos competentes organismos internacionais.

11. «Entrada em vigor» significa, salvo disposição em contrário, a data em que este Convênio entrar em vigor, seja provisória ou definitivamente.

12. «Produção exportável» significa a produção total de café de um país exportador, em determinado ano cafeeiro ou ano-safra, menos o volume destinado ao consumo interno no mesmo ano.

13. «Disponibilidade para exportação» significa a produção exportável de um país exportador, em determinado ano cafeeiro, acrescida dos estoques acumulados em anos anteriores.

14. «Direito de exportação» significa o volume total de café que um Membro está autorizado a exportar, nos termos das várias disposições deste Convênio, excluídas as exportações que, nos termos do artigo 44, não são debitadas a quotas.

15. «Insuficiência» significa a diferença entre o direito de exportação anual de um Membro exportador, em determinado ano cafeeiro, e o volume de café exportado por esse Membro, com destino a mercados em regime de quota, durante esse ano cafeeiro.

CAPÍTULO III. MEMBROS

Artigo 4º. PARTICIPAÇÃO NA ORGANIZAÇÃO

1º. Cada Parte Contratante, juntamente com os territórios aos quais se aplica este Convênio, nos termos do parágrafo 1º do artigo 64, constituirá um único Membro da Organização, salvo disposição em contrário dos artigos 5º, 6º e 7º.

2º. Um Membro pode passar de uma categoria para outra, segundo condições que o Conselho estipule.

3º. Toda referência feita neste Convênio a um governo será interpretada como extensiva à Comunidade Econômica Européia ou a qualquer organização intergovernamental que tenha competência comparável para negociar, concluir e aplicar convênios internacionais, em particular convênios sobre produtos de base.

4º. Tal organização intergovernamental não terá, ela própria, voto algum, mas, caso se vote sobre assuntos de sua competência, terá direito a votar coletivamente em nome de seus Estados Membros. Nesse caso, os Estados Membros da organização intergovernamental não poderão exercer individualmente seu direito de voto.

5º. O disposto no parágrafo 1º do artigo 16 não se aplicará a uma tal organização intergovernamental, que poderá, contudo, participar nos debates da Junta Executiva sobre assuntos de sua competência. Caso se vote sobre assuntos de sua competência, e não obstante as disposições do parágrafo 1º do artigo 19, os votos que os Estados Membros têm direito a emitir na Junta Executiva podem ser emitidos coletivamente por qualquer desses Estados.

Artigo 5º. PARTICIPAÇÃO SEPARADA COM RELAÇÃO A TERRITÓRIOS DESIGNADOS

Toda Parte Contratante que seja importadora líquida de café pode, em qualquer momento, mediante a notificação prevista no parágrafo 2º do artigo 64, declarar que participa na Organização separadamente de qualquer dos territórios por ela designados, que sejam exportadores líquidos de café e por cujas relações

internacionais essa Parte Contratante seja responsável. Em tal caso, o território metropolitano e os territórios não-designados constituirão um único Membro, e os territórios designados terão participação separada como Membros, seja individual ou coletivamente, conforme se indique na notificação.

Artigo 6º. PARTICIPAÇÃO INICIAL EM GRUPO

1º. Duas ou mais Partes Contratantes que sejam exportadoras líquidas de café podem, mediante notificação apropriada ao Conselho e ao Secretário-Geral das Nações Unidas, ao depositar os respectivos instrumentos de aprovação, ratificação, aceitação ou adesão, declarar que entram para a Organização como Grupo-Membro. O território, ao qual se aplique este Convênio, nos termos do parágrafo 1º do artigo 64, pode fazer parte de tal grupo, se o governo do Estado responsável por suas relações internacionais houver feito notificação nesse sentido, nos termos do parágrafo 2º do artigo 64. Tais Partes Contratantes e territórios designados devem satisfazer as seguintes condições:

- a) declarar que estão dispostos a assumir, individual e coletivamente, a responsabilidade pelas obrigações do grupo;
- b) apresentar subseqüentemente ao Conselho prova satisfatória do seguinte:
 - i) de que o grupo tem a organização necessária para aplicar uma política cafeeira comum, e de que dispõem, juntamente com os outros integrantes do grupo, dos meios para cumprir as obrigações decorrentes deste Convênio; e
 - ii) ou de que foram reconhecidos como grupo num acordo internacional de café precedente; ou
 - iii) de que têm uma política comercial e econômica comum ou coordenada com respeito ao café e uma política monetária e financeira coordenada, bem como os órgãos necessários à sua execução, de modo que o Conselho se certifique de que o grupo está em condições de cumprir as obrigações coletivas contraídas.

2º. O Grupo-Membro constituirá um único Membro da Organização, devendo, porém, cada integrante do grupo ser tratado individualmente, como Membro, no que diz respeito aos assuntos decorrentes das seguintes disposições:

- a) artigos 11, 12 e 20 do capítulo IV;
- b) artigos 50 e 51 do capítulo VIII; e
- c) artigo 67 do capítulo X.

3º. As Partes Contratantes e territórios designados que ingressem como Grupo-Membro especificarão o governo ou a organização que os representará no Conselho em assuntos decorrentes deste Convênio, exceto os especificados no parágrafo 2º deste artigo.

4º. Os direitos de voto do Grupo-Membro serão os seguintes:

- a) o Grupo-Membro terá o mesmo número de votos básicos que um país Membro que ingresse na Organização a título individual. Estes votos básicos serão atribuídos ao governo ou à organização representante do grupo, que deles disporá;
- b) no caso de uma votação sobre qualquer assunto decorrente das disposições do parágrafo 2º deste artigo, os integrantes do grupo podem dispor separadamente

dos votos a eles atribuídos nos termos dos parágrafos 3º e 4º do artigo 13, como se cada um deles fôsse individualmente Membro da Organização, exceto no que se refere aos votos básicos, que continuam atribuídos unicamente ao governo ou à organização que represente o grupo.

5º. Toda Parte Contratante ou território designado que faça parte de um Grupo-Membro pode, mediante notificação ao Conselho, retirar-se do grupo e tornar-se Membro a título individual. A retirada terá efeito a partir do momento em que o Conselho receber a notificação. Se um dos integrantes de um Grupo-Membro retirar-se desse Grupo, ou deixar de participar na Organização, os demais integrantes do grupo podem requerer ao Conselho que mantenha o grupo, o qual continuará a existir, a menos que o Conselho não aprove o requerimento. Se o Grupo-Membro fôr dissolvido, cada um dos seus integrantes tornar-se-á Membro a título individual. O Membro que tiver deixado de pertencer a um grupo não pode tornar a integrar-se em grupo algum durante a vigência deste Convênio.

Artigo 7º. PARTICIPAÇÃO SUBSEQÜENTE EM GRUPO

Dois ou mais Membros exportadores podem, a qualquer momento após este Convênio ter entrado em vigor, requerer ao Conselho autorização para se constituírem em Grupo-Membro. O Conselho aprovará o requerimento, se considerar que a declaração feita pelos Membros e as provas por eles apresentadas satisfazem os requisitos do parágrafo 1º do artigo 6º. Imediatamente após a aprovação, ficará o Grupo-Membro sujeito às disposições dos parágrafos 2º, 3º, 4º e 5º daquele artigo.

CAPÍTULO IV. ORGANIZAÇÃO E ADMINISTRAÇÃO

Artigo 8º. SEDE E ESTRUTURA DA ORGANIZAÇÃO INTERNACIONAL DO CAFÉ

1º. A Organização Internacional do Café, estabelecida pelo Convênio de 1962, continua em existência a fim de executar as disposições deste Convênio e superintender o seu funcionamento.

2º. A Organização tem sede em Londres, a menos que o Conselho, por maioria distribuída de dois terços, decida de outro modo.

3º. A Organização exerce as suas funções por intermédio do Conselho Internacional do Café, da Junta Executiva, do Diretor-Executivo e de seus funcionários.

Artigo 9º. COMPOSIÇÃO DO CONSELHO INTERNACIONAL DO CAFÉ

1º. A autoridade suprema da Organização é o Conselho Internacional do Café, que é composto por todos os Membros da Organização.

2º. Cada Membro designará, para o Conselho, um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores do representante ou de seus suplentes.

Artigo 10. PODERES E FUNÇÕES DO CONSELHO

1º. O Conselho fica investido de todos os poderes que lhe são especificamente conferidos por este Convênio, e tem os poderes e desempenha as funções necessárias à execução das disposições deste Convênio.

2º. O Conselho, por maioria distribuída de dois terços, estabelecerá as normas e os regulamentos necessários à execução deste Convênio e com o mesmo compatíveis, inclusive o seu próprio regimento interno e os regulamentos financeiros e do pessoal da Organização. O Conselho pode estabelecer, em seu regimento, um processo que lhe permita, sem se reunir, decidir sobre questões específicas.

3º. O Conselho manterá em arquivo a documentação necessária ao desempenho das funções que lhe atribui este Convênio e toda a demais documentação que considere conveniente.

Artigo 11. ELEIÇÃO DO PRESIDENTE E DOS VICE-PRESIDENTES DO CONSELHO

1º. O Conselho elegerá, para cada ano cafeeiro, um Presidente e um primeiro, um segundo e um terceiro Vice-Presidentes.

2º. Como regra geral, tanto o Presidente como o primeiro Vice-Presidente serão eleitos seja dentre os representantes dos Membros exportadores, seja dentre os representantes dos Membros importadores, e o segundo e o terceiro Vice-Presidentes serão eleitos dentre os representantes da outra categoria de Membros. De ano para ano cafeeiro, esses cargos serão desempenhados alternadamente por Membros das duas categorias.

3º. Nem o Presidente nem nenhum dos Vice-Presidentes, no exercício da presidência, terá direito a voto. Nesse caso, o respectivo suplente exerce os direitos de voto do Membro.

Artigo 12. SESSÕES DO CONSELHO

Como regra geral, o Conselho reunir-se-á duas vezes por ano em sessão ordinária, podendo reunir-se em sessões extraordinárias, se assim o decidir. Podem igualmente celebrar-se sessões extraordinárias a pedido seja da Junta Executiva, seja de cinco Membros, seja de um ou vários Membros que disponham de, pelo menos, 200 votos. As sessões do Conselho serão convocadas com uma antecedência de, pelo menos, 30 dias, exceto em casos de emergência. Salvo decisão em contrário do Conselho, as sessões realizar-se-ão na sede da Organização.

Artigo 13. VOTOS

1º. Os Membros exportadores disporão conjuntamente de 1.000 votos e os Membros importadores disporão conjuntamente de 1.000 votos, distribuídos entre os Membros de cada uma das categorias—isto é, Membros exportadores e importadores, respectivamente—como estipulam os parágrafos seguintes deste artigo.

2º. Cada Membro disporá de 5 votos básicos, desde que o número total de votos básicos em cada uma das categorias não exceda 150. Caso haja mais de 30 Membros exportadores ou mais de 30 Membros importadores, o número de votos básicos de cada Membro dessa categoria será ajustado, de modo que o total de votos básicos em cada categoria não ultrapasse 150.

3º. Os Membros exportadores, que segundo o Anexo I têm uma quota inicial de exportação anual de 100.000 sacas ou mais, mas inferior a 400.000, terão, além dos votos básicos, os votos indicados na coluna 2 do Anexo I. O Membro

exportador que, nos termos do parágrafo 5º do artigo 31, optar por ter quota básica não será abrangido pelas disposições deste parágrafo.

4º. Observadas as disposições do artigo 32, serão os restantes votos dos Membros exportadores divididos entre os Membros que têm quota básica de maneira proporcional ao volume médio de suas respectivas exportações de café com destino a Membros importadores nos anos cafeeiros de 1968/69 a 1971/72 inclusive. Isso constituirá a base de votação desses Membros exportadores até 31 de dezembro de 1977. A partir de 1º de janeiro de 1978, os restantes votos dos Membros exportadores que têm quota básica serão calculados proporcionalmente ao volume médio de suas respectivas exportações de café com destino a Membros importadores, do seguinte modo:

<i>A partir de 1º de janeiro de:</i>	<i>Anos cafeeiros</i>
1978	1969/70, 1970/71, 1971/72, 1976/77
1979	1970/71, 1971/72, 1976/77, 1977/78
1980	1971/72, 1976/77, 1977/78, 1978/79
1981	1976/77, 1977/78, 1978/79, 1979/80
1982	1977/78, 1978/79, 1979/80, 1980/81

5º. Os votos restantes dos Membros importadores serão divididos entre estes Membros proporcionalmente ao volume médio de suas respectivas importações de café nos três anos civis precedentes.

6º. A distribuição dos votos será determinada pelo Conselho, nos termos deste artigo, no início de cada ano cafeeiro, permanecendo em vigor durante esse ano, exceto nos casos previstos nos parágrafos 4º e 7º deste artigo.

7º. Sempre que ocorrer qualquer modificação no número de Membros da Organização, ou os direitos de voto de um Membro fôrem suspensos ou restabelecidos, nos termos dos artigos 26, 42, 45 ou 58, o Conselho procederá à redistribuição dos votos, de acordo com o que dispõe este artigo.

8º. Nenhum Membro pode dispor de mais de 400 votos.

9º. Não se admite fração de voto.

Artigo 14. PROCEDIMENTO DE VOTAÇÃO NO CONSELHO

1º. Cada Membro disporá de todos os votos a que tem direito, mas não os poderá dividir. Qualquer Membro pode, no entanto, dispor de forma diferente dos votos que lhe são atribuídos nos termos do parágrafo 2º deste artigo.

2º. Todo Membro exportador pode autorizar outro Membro exportador, e todo Membro importador pode autorizar outro Membro importador a representar seus interesses e exercer seu direito de voto em qualquer reunião do Conselho. Não se aplicará, neste caso, a limitação prevista no parágrafo 8º do artigo 13.

Artigo 15. DECISÕES DO CONSELHO

1º. Salvo disposição em contrário, todas as decisões e todas as recomendações do Conselho são adotadas por maioria distribuída simples.

2º. As decisões do Conselho que, segundo este Convênio, exijam a maioria distribuída de dois terços, obedecerão ao seguinte procedimento:

a) se a moção não obtém a maioria distribuída de dois terços, em virtude de voto negativo de, no máximo, três Membros exportadores, ou de, no máximo, três

Membros importadores, ela é novamente submetida a votação dentro de 48 horas, se o Conselho assim o decidir por maioria dos Membros presentes e por maioria distribuída simples;

- b) se, novamente, a moção não obtém a maioria distribuída de dois terços de votos, em virtude do voto negativo de um ou dois Membros exportadores, ou de um ou dois Membros importadores, ela é novamente submetida a votação, dentro de 24 horas, desde que o Conselho assim o decida por maioria dos Membros presentes e por maioria distribuída simples;
- c) se a moção não obtém ainda a maioria distribuída de dois terços na terceira votação, em virtude do voto negativo de apenas um Membro exportador, ou de apenas um Membro importador, ela é considerada adotada; e
- d) se o Conselho não submeter a moção a nova votação, ela é considerada rejeitada.

3°. Os Membros comprometem-se a aceitar como obrigatórias todas as decisões que o Conselho adote em virtude das disposições deste Convênio.

Artigo 16. COMPOSIÇÃO DA JUNTA

1°. A Junta Executiva será constituída por oito Membros exportadores e por oito Membros importadores, eleitos por cada ano cafeeiro nos termos do artigo 17. Os Membros podem ser reeleitos.

2°. Cada Membro da Junta designará um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores do representante ou dos suplentes.

3°. A Junta Executiva terá um Presidente e um Vice-Presidente que são eleitos pelo Conselho para cada ano cafeeiro e que podem ser reeleitos. Nem o Presidente nem o Vice-Presidente no exercício da presidência têm direito de voto. Se um representante é eleito Presidente, ou se o Vice-presidente exerce a presidência, vota em seu lugar o respectivo suplente. Como regra geral, o Presidente e o Vice-Presidente para cada ano cafeeiro serão eleitos dentre os representantes da mesma categoria de Membros.

4°. A Junta reunir-se-á normalmente na sede da Organização, embora possa reunir-se em outro local.

Artigo 17. ELEIÇÃO DA JUNTA

1°. Os membros exportadores e importadores da Junta serão eleitos em sessão do Conselho pelos Membros exportadores e importadores da Organização, respectivamente. A eleição dentro de cada categoria obedecerá às disposições dos parágrafos seguintes deste artigo.

2°. Cada Membro votará por um só candidato, conferindo-lhe todos os votos de que dispõe nos termos do artigo 13. Um Membro pode conferir a outro candidato os votos de que disponha nos termos do parágrafo 2° do artigo 14.

3°. Os oito candidatos que receberem o maior número de votos são eleitos, mas nenhum candidato será eleito, no primeiro escrutínio, com menos de 75 votos.

4°. Se, de acordo com o disposto no parágrafo 3° deste artigo, menos de oito candidatos fôrem eleitos no primeiro escrutínio, proceder-se-á novos escrutínios,

dos quais só participarão os Membros que não houverem votado por nenhum dos candidatos eleitos. Em cada escrutínio, o mínimo de votos necessários para ser eleito diminuirá sucessivamente de cinco unidades, até que os oito candidatos tenham sido eleitos.

5°. O Membro que não houver votado por nenhum dos Membros eleitos atribuirá seus votos a um deles, respeitado o disposto nos parágrafos 6° e 7° deste artigo.

6°. Considera-se que um Membro dispõe dos votos que recebeu ao ser eleito bem como dos votos que lhe sejam atribuídos, não podendo, contudo, nenhum Membro eleito dispor de mais de 499 votos.

7°. Se os votos obtidos por um Membro eleito ultrapassarem 499, os Membros que nele votaram, ou que a ele atribuíram seus votos, providenciarão entre si para que um ou mais lhe retirem os votos e os confirmem ou transfiram a outro Membro eleito, de modo que nenhum dos eleitos receba mais de 499 votos.

Artigo 18. COMPETÊNCIA DA JUNTA

1°. A Junta é responsável perante o Conselho e funciona sob sua direção geral.

2°. O Conselho pode, por maioria distribuída de dois terços, delegar à Junta o exercício de qualquer ou de todos os seus poderes, com exceção dos seguintes:

- a) aprovação do orçamento administrativo e fixação das contribuições, nos termos do artigo 25;
- b) suspensão dos direitos de voto de um Membro, nos termos dos artigos 45 ou 58;
- c) dispensa das obrigações de um Membro, nos termos do artigo 56;
- d) decisões sobre litígios, nos termos do artigo 58;
- e) estabelecimento das condições para adesão, nos termos do artigo 62;
- f) decisão determinando a exclusão de um Membro, nos termos do artigo 66;
- g) decisão a respeito da renegociação, prorrogação ou terminação deste Convênio, nos termos do artigo 68; e
- h) recomendação aos Membros de emendas ao Convênio, nos termos do artigo 69.

3°. O Conselho pode, a qualquer momento, por maioria distribuída simples, revogar quaisquer poderes que tenha delegado à Junta.

Artigo 19. PROCEDIMENTO DE VOTAÇÃO NA JUNTA

1°. Cada Membro da Junta disporá dos votos por ele recebidos nos termos dos parágrafos 6° e 7° do artigo 17. Não será permitido o voto por procuração. Não será permitido aos membros da Junta dividir os seus votos.

2°. Toda decisão da Junta exigirá maioria igual à que seria necessária para ser tomada pelo Conselho.

Artigo 20. QUORUM PARA O CONSELHO E PARA A JUNTA

1º. O *quorum* para qualquer reunião do Conselho consistirá na presença da maioria dos Membros que detenham a maioria distribuída de dois terços do total dos votos. Se não houver *quorum* na hora marcada para a abertura de uma reunião do Conselho, pode o Presidente adiar a abertura da reunião para, no mínimo, três horas mais tarde. Caso não haja *quorum* à nova hora fixada, pode o Presidente adiar uma vez mais a abertura da reunião do Conselho por, no mínimo, três horas. Estes adiamentos podem repetir-se até haver *quorum* à hora marcada. A representação, nos termos do parágrafo 2º do artigo 14, será considerada como presença.

2º. O *quorum* para qualquer reunião da Junta consistirá na presença da maioria dos membros que detenham a maioria distribuída de dois terços do total de votos.

Artigo 21. DIRETOR-EXECUTIVO E PESSOAL

1º. Com base em recomendação da Junta, o Conselho designará o Diretor-Executivo. As respectivas condições de emprego serão estabelecidas pelo Conselho e devem ser análogas às de funcionários de igual categoria em organizações intergovernamentais similares.

2º. O Diretor-Executivo é o principal funcionário administrativo da Organização, sendo responsável pelo cumprimento das funções que lhe competem na administração deste Convênio.

3º. O Diretor-Executivo nomeará os restantes funcionários de acordo com o regulamento estabelecido pelo Conselho.

4º. Nem o Diretor-Executivo nem nenhum funcionário deve ter interesses financeiros na indústria, no comércio ou no transporte do café.

5º. No exercício de suas funções, o Diretor-Executivo e os funcionários não solicitarão nem receberão instruções de nenhum Membro, nem de nenhuma autoridade estranha à Organização. Devem abster-se de atos incompatíveis com a sua condição de funcionários internacionais, responsáveis unicamente perante a Organização. Os Membros comprometem-se a respeitar o caráter exclusivamente internacional das responsabilidades do Diretor-Executivo e dos funcionários e a não tentar influenciá-los no desempenho de suas funções.

Artigo 22. COOPERAÇÃO COM OUTRAS ORGANIZAÇÕES

O Conselho pode tomar as providências que julgue aconselháveis para consultar e cooperar com as Nações Unidas, suas agências especializadas, e outras organizações intergovernamentais competentes. O Conselho pode convidar essas organizações e quaisquer outras que se ocupem de café a enviar observadores às suas reuniões.

CAPÍTULO V. PRIVILÉGIOS E IMUNIDADES

Artigo 23. PRIVILÉGIOS E IMUNIDADES

1º. A Organização possui personalidade jurídica. Ela é dotada, em especial, da capacidade de firmar contratos, de adquirir e de dispor de bens móveis e imóveis e de demandar em juízo.

2°. A *status*, os privilégios e as imunidades da Organização, do Diretor-Executivo, do pessoal e peritos, bem como dos representantes de Membros que se encontrem no território do Reino Unido da Grã-Bretanha e Irlanda do Norte com a finalidade de exercer suas funções, continuarão sendo governados pelo acordo de sede celebrado, em 28 de maio de 1969; entre o Governo do Reino Unido da Grã-Bretanha e Irlanda do Norte (a seguir chamado «governo do país-sede») e a Organização.

3°. O acordo mencionado no parágrafo 2° deste artigo será independente deste Convênio, podendo no entanto terminar:

- a) por acordo entre o governo do país-sede e a Organização;
- b) na eventualidade da sede da Organização ser transferida do território do governo do país-sede; ou
- c) na eventualidade da Organização deixar de existir.

4°. A Organização pode celebrar com outro ou outros Membros acordos, a serem aprovados pelo Conselho, relativos aos privilégios e imunidades que sejam indispensáveis ao funcionamento conveniente deste Convênio.

5°. Os governos dos países Membros, com exceção do país-sede, concederão à Organização as mesmas facilidades que são conferidas às agências especializadas das Nações Unidas em matéria de restrições monetárias e de câmbio, manutenção de contas bancárias e transferência de dinheiro.

CAPÍTULO VI. FINANÇAS

Artigo 24. FINANÇAS

1°. As despesas das delegações ao Conselho e dos representantes na Junta ou em qualquer das comissões do Conselho ou da Junta serão financiadas pelos respectivos governos.

2°. As demais despesas necessárias à administração do Convênio serão financiadas por contribuições anuais dos Membros, fixadas nos termos do artigo 25. O Conselho pode, todavia, exigir o pagamento de emolumentos por determinados serviços.

3°. O exercício financeiro da Organização coincidirá com o ano cafeeiro.

Artigo 25. APROVAÇÃO DO ORÇAMENTO E FIXAÇÃO DE CONTRIBUIÇÕES

1°. Durante o segundo semestre de cada exercício financeiro, o Conselho aprovará o orçamento administrativo da Organização para o exercício financeiro seguinte e fixará a contribuição de cada Membro para esse orçamento.

2°. A contribuição de cada Membro para o orçamento de cada exercício financeiro é proporcional à relação que existe, na data em que fôr aprovado o orçamento para aquele exercício financeiro, entre o número de seus votos e o total dos votos de todos os Membros. Se, todavia, no início do exercício financeiro para o qual foram fixadas as contribuições, houver alguma modificação na distribuição de votos entre os Membros, em virtude do disposto no parágrafo 6° do artigo 13, as contribuições correspondentes a esse exercício serão devidamente ajustadas. Para fixar as contribuições, o número de votos de cada Membro será determinado sem tomar em consideração a eventual suspensão dos direitos de voto de um Membro ou qualquer redistribuição de votos que dela possa resultar.

3°. A contribuição inicial de qualquer Membro, que entre para a Organização depois de o Convênio ter entrado em vigor, é fixada pelo Conselho com base no número de votos que lhe são atribuídos e em função do período restante do exercício financeiro em curso, permanecendo inalteradas as contribuições fixadas aos outros Membros, para esse exercício financeiro.

Artigo 26. PAGAMENTO DAS CONTRIBUIÇÕES

1°. As contribuições para o orçamento administrativo de cada exercício financeiro serão pagas em moeda livremente conversível e exigíveis no primeiro dia do respectivo exercício.

2°. Se um Membro não tiver pago integralmente a contribuição para o orçamento administrativo, dentro de seis meses a contar da data em que tal contribuição é exigível, ficam suspensos, até que tal contribuição seja paga, tanto os seus direitos de voto no Conselho como o direito de dispor dos seus votos na Junta. Todavia, a menos que o Conselho assim o decida por maioria distribuída de dois terços, tal Membro não fica privado de nenhum outro direito nem eximido de nenhuma das obrigações que lhe impõe este Convênio.

3°. Os Membros, cujos direitos de voto tenham sido suspensos nos termos do parágrafo 2° deste artigo ou nos termos dos artigos 42, 45 ou 58, permanecerão, entretanto, responsáveis pelo pagamento de suas respectivas contribuições.

Artigo 27. VERIFICAÇÃO E PUBLICAÇÃO DAS CONTAS

O mais cedo possível após o encerramento de cada exercício financeiro, será apresentada ao Conselho, para aprovação e publicação, a prestação de contas das receitas e despesas da Organização referente a esse exercício, verificada por perito em contabilidade e independente da Organização.

CAPÍTULO VII. REGULAMENTAÇÃO DAS EXPORTAÇÕES E IMPORTAÇÕES

Artigo 28. DISPOSIÇÕES GERAIS

1°. Todas as decisões do Conselho relativas às disposições deste Capítulo serão adotadas por maioria distribuída de dois terços.

2°. A palavra «anual» significa, neste capítulo, qualquer período de doze meses estabelecido pelo Conselho. Entretanto, o Conselho pode adotar providências para que as disposições deste capítulo sejam aplicadas por períodos de mais de doze meses.

Artigo 29. MERCADOS EM REGIME DE QUOTAS

Para os efeitos deste Convênio, o mercado mundial de café é dividido em mercados de países Membros, sujeitos ao regime de quotas, e mercados de países não-membros, isentos do regime de quotas.

Artigo 30. QUOTAS BÁSICAS

1°. Observadas as disposições dos artigos 31 e 32, cada Membro exportador terá direito a uma quota básica calculada de acordo com o disposto neste artigo.

2°. Se, nos termos do artigo 33, as quotas entrarem em vigor durante o ano cafeeiro de 1976/77, a quota básica, a ser utilizada para a distribuição da parcela fixa das quotas, será calculada com base no volume médio das exportações anuais de cada Membro exportador com destino a Membros importadores, nos anos cafeeiros de 1968/69 a 1971/72. Esta distribuição da parcela fixa permanecerá em vigor até que as quotas sejam suspensas pela primeira vez, nos termos do artigo 33.

3°. Caso as quotas não sejam estabelecidas no ano cafeeiro de 1976/77, mas entrem em vigor durante o ano cafeeiro de 1977/78, a quota básica, a ser utilizada para a distribuição da parcela fixa das quotas, será calculada tomando para cada Membro exportador a mais alta das seguintes quantidades:

- a) o volume de suas exportações com destino a Membros importadores durante 1976/77, calculado com base em informações obtidas dos certificados de origem; ou
- b) o número resultante da aplicação do método previsto no anterior parágrafo 2° deste artigo.

Esta distribuição da parcela fixa permanecerá em vigor até que as quotas sejam suspensas pela primeira vez, nos termos do artigo 33.

4°. Caso as quotas entrem em vigor pela primeira vez, ou sejam restabelecidas, durante o ano cafeeiro de 1978/79, ou em data posterior, a quota básica, a ser utilizada para a distribuição da parcela fixa das quotas, será calculada tomando para cada Membro exportador a mais alta das seguintes quantidades:

- a) a média do volume de suas exportações com destino a Membros importadores, nos anos cafeeiros de 1976/77 e de 1977/78, calculada com base em informações obtidas dos certificados de origem; ou
- b) o número resultante da aplicação do método previsto no parágrafo 2° deste artigo.

5°. Caso as quotas sejam estabelecidas nos termos do parágrafo 2° deste artigo, e, posteriormente, suspensas, o seu restabelecimento durante o ano cafeeiro de 1977/78 obedecerá às disposições do parágrafo 3° deste artigo e do parágrafo 1° do artigo 35. O restabelecimento de quotas durante o ano cafeeiro de 1978/79, ou em qualquer ano posterior, obedecerá às disposições do parágrafo 4° deste artigo e do parágrafo 1° do artigo 35.

Artigo 31. MEMBROS EXPORTADORES ISENTOS DE QUOTA BÁSICA

1°. Observadas as disposições dos parágrafos 4° e 5° deste artigo, não será atribuída quota básica aos Membros exportadores relacionados no Anexo 1. Observadas as disposições do artigo 33, caberá a esses Membros, no ano cafeeiro de 1976/77, a quota inicial de exportação anual indicada na coluna 1 daquele Anexo. Observadas as disposições do parágrafo 2° deste artigo e as do artigo 33, as quotas desses Membros em cada um dos anos cafeeiros subseqüentes serão aumentadas:

- a) de 10 por cento da quota inicial de exportação anual, no caso dos Membros cuja quota inicial de exportação anual é inferior a 100.000 sacas; e
- b) de 5 por cento da quota inicial de exportação anual, no caso dos Membros cuja

quota inicial de exportação anual é de 100.000 sacas ou mais, mas inferior a 400.000 sacas.

Para os fins de fixação das quotas anuais dos referidos Membros, considerar-se-á que estes aumentos anuais tiveram efeito a partir da entrada em vigor deste Convênio, sempre que sejam estabelecidas ou restabelecidas as quotas, nos termos do artigo 33.

2°. Os Membros referidos no parágrafo 1° deste artigo notificarão ao Conselho, até 31 de julho de cada ano, o provável volume de café disponível para exportação no ano cafeeiro seguinte. O volume indicado pelo Membro exportador constituirá sua quota para o ano cafeeiro seguinte, desde que não ultrapasse o limite permitido pelo parágrafo 1° deste artigo.

3°. Quando a quota anual de um Membro exportador, a que tiverem sido atribuídas menos de 100.000 sacas de quota inicial de exportação anual, atingir ou ultrapassar o limite de 100.000 sacas mencionado no parágrafo 1° deste artigo, ficará esse Membro sujeito às disposições aplicáveis aos Membros exportadores cuja quota inicial de exportação anual é de 100.000 sacas ou mais, mas inferior a 400.000 sacas.

4°. Quando a quota anual de um Membro exportador, a que tiverem sido atribuídas menos de 400.000 sacas de quota inicial de exportação anual, atingir o limite de 400.000 sacas mencionado no parágrafo 1° deste artigo, ficará esse Membro sujeito às disposições do artigo 35, estabelecendo-lhe o Conselho a respectiva quota básica.

5°. Todo Membro exportador relacionado no Anexo I, que exportar 100.000 sacas ou mais, pode, a qualquer momento, solicitar ao Conselho que lhe estabeleça uma quota básica.

6°. Os Membros cujas quotas anuais sejam inferiores a 100.000 sacas não ficarão sujeitos às disposições dos artigos 36 e 37.

Artigo 32. DISPOSIÇÕES PARA O AJUSTAMENTO DE QUOTAS BÁSICAS

1°. O Conselho ajustará as quotas básicas resultantes da aplicação do disposto no artigo 30, sempre que se tornar Membro deste Convênio um país importador que não era membro nem do Convênio Internacional do Café de 1968 nem do Convênio Internacional do Café de 1968 Prorrogado.

2°. O ajustamento mencionado no parágrafo 1° deste artigo levará em conta ou a média das exportações de cada Membro exportador com destino ao país importador em apreço, no período de 1968 a 1972, ou a participação de cada Membro exportador na média das importações daquele país, durante o mesmo período.

3°. O Conselho aprovará os dados que devem servir de base para os cálculos necessários ao ajustamento das quotas básicas bem como os critérios a seguir para aplicar as disposições deste artigo.

Artigo 33. DISPOSIÇÕES PARA O ESTABELECIAMENTO, SUSPENSÃO E RESTABELECIAMENTO DE QUOTAS

1°. A menos que o Conselho decida de outro modo, as quotas entrarão em vigor a qualquer momento da vigência deste Convênio:

- a) se o preço indicativo composto permanecer, em média, por 20 dias consecutivos de mercado, igual ou inferior ao limite máximo da faixa de preços, estabelecida pelo Conselho nos termos do artigo 38 e então em vigor;
- b) na falta de uma decisão do Conselho estabelecendo uma faixa de preços:
- i) se a média dos preços indicativos dos cafés Outros Suaves e Robustas permanecer, em média, por 20 dias consecutivos de mercado, igual ou inferior à média desses preços no ano civil de 1975, segundo os registros conservados pela Organização durante a vigência do Convênio Internacional do Café de 1968 Prorrogado; ou
 - ii) observadas as disposições do parágrafo 2º deste artigo, se o preço indicativo composto, calculado nos termos do artigo 38, permanecer, em média, por 20 dias consecutivos de mercado, 15 por cento ou mais abaixo da média do preço indicativo composto do ano cafeeiro precedente, durante o qual este Convênio esteve em vigor.

Não obstante as disposições precedentes deste parágrafo, as quotas não serão estabelecidas, ao entrar em vigor este Convênio, a não ser que a média dos preços indicativos dos cafés Outros Suaves e Robustas permaneça, em média, nos 20 dias consecutivos de mercado imediatamente anteriores àquela data, igual ou inferior à média desses preços no ano civil de 1975.

2º. Não obstante o disposto no inciso ii da alínea *b* do parágrafo 1º deste artigo, as quotas não entrarão em vigor, a menos que o Conselho decida de outro modo, se a média dos preços indicativos dos cafés Outros Suaves e Robustas permanecer, em média, por 20 dias consecutivos de mercado, 22,5 por cento ou mais acima da média desses preços no ano civil de 1975.

3º. Os preços indicados: no inciso i da alínea *b* do parágrafo 1º e no parágrafo 2º deste artigo serão revistos e poderão ser modificados pelo Conselho, antes de 30 de setembro de 1978 e antes de 30 de setembro de 1980.

4º. A menos que o Conselho decida de outro modo, as quotas serão suspensas:

- a) se o preço indicativo composto permanecer, em média, por 20 dias consecutivos de mercado, 15 por cento acima do limite máximo da faixa de preços, estabelecida pelo Conselho e então em vigor; ou
- b) na falta de uma decisão do Conselho estabelecendo uma faixa de preços, se o preço indicativo composto permanecer, em média, por 20 dias consecutivos de mercado, 15 por cento ou mais acima da média do preço indicativo composto do ano civil precedente.

5º. A menos que o Conselho decida de outro modo, as quotas serão restabelecidas, após a suspensão prevista nos termos do parágrafo 4º deste artigo, de acordo com as disposições dos seus parágrafos 1º, 2º e 6º.

6º. Sempre que satisfeitas as condições de preço pertinentes mencionadas no parágrafo 1º deste artigo, e observadas as disposições do parágrafo 2º deste artigo, as quotas entrarão em vigor o mais cedo possível e, o mais tardar, no trimestre que se seguir ao preenchimento das condições de preço pertinentes. As quotas serão fixadas para um período de quatro trimestres, ressalvados os casos em que este Convênio dispõe de outro modo. Se a quota anual global e as quotas trimestrais não tiverem sido previamente fixadas pelo Conselho, competirá ao Diretor-Executivo fixar uma quota, tomando como base o desaparecimento de

café nos mercados em regime de quota, calculado segundo os critérios enunciados no artigo 34. Essa quota será distribuída entre os Membros exportadores de acordo com as disposições dos artigos 31 e 35.

7°. O Conselho será convocado durante o primeiro trimestre, depois de terem entrado em vigor as quotas, a fim de estabelecer faixas de preços, de rever as quotas e, se necessário, modificá-las, para o período que o Conselho julgar aconselhável, desde que este período não seja superior a doze meses a contar da data em que as quotas entraram em vigor.

Artigo 34. FIXAÇÃO DA QUOTA ANUAL GLOBAL.

Observadas as disposições do artigo 33, estabelecerá o Conselho, em sua última sessão ordinária do ano cafeeiro, uma quota anual global, levando em conta, *inter alia*, os seguintes elementos:

- a) estimativa do consumo anual dos Membros importadores;
- b) a estimativa das importações efetuadas pelos Membros, procedentes de outros Membros importadores e de países não-membros;
- c) a estimativa da variação do volume dos estoques existentes em países Membros importadores e em portos livres;
- d) a observância das disposições do artigo 40 sobre insuficiências e sua distribuição; e
- e) para os efeitos de estabelecimento e restabelecimento de quotas, nos termos dos parágrafos 1° e 5° do artigo 33, as exportações efetuadas pelos Membros exportadores com destino a Membros importadores e a países não-membros, durante o período de doze meses que precede o estabelecimento de quotas.

Artigo 35. ATRIBUIÇÃO DAS QUOTAS ANUAIS

1°. A luz da decisão tomada nos termos do artigo 34, e depois de deduzido o volume de café necessário para dar cumprimento às disposições do artigo 31, as quotas anuais serão atribuídas, em uma parcela fixa e uma parcela variável, aos Membros exportadores com direito a quota básica. A parcela fixa corresponderá a 70 por cento da quota anual global, devidamente ajustada para cumprir as disposições do artigo 31, e será distribuída entre os Membros exportadores segundo os termos do artigo 30. A parcela variável corresponderá a 30 por cento da quota anual global, devidamente ajustada para cumprir as disposições do artigo 31. O Conselho pode modificar estas proporções, mas a parcela fixa jamais será inferior a 70 por cento. Observadas as disposições do parágrafo 2° deste artigo, a parcela variável será distribuída entre os Membros exportadores na proporção existente entre os estoques verificados de cada Membro exportador e o total dos estoques verificados de todos os Membros exportadores que têm quota básica, sob ressalva de que, a menos que o Conselho estabeleça um outro limite, nenhum Membro receberá um quinhão da parcela variável da quota superior a 40 por cento do volume total da parcela variável.

2°. Os estoques a serem tomados em consideração para os fins deste artigo serão os verificados, de acordo com as normas baixadas para efetuar a verificação dos estoques, no fim do ano-safra de cada Membro exportador imediatamente anterior à fixação das quotas.

Artigo 36. QUOTAS TRIMESTRAIS

1°. Imediatamente após a atribuição das quotas anuais nos termos do parágrafo 1° do artigo 35, e observadas as disposições do artigo 31, o Conselho atribuirá quotas trimestrais aos Membros exportadores com o propósito de assegurar o abastecimento ordenado de café ao mercado mundial, durante o período para o qual são fixadas quotas.

2°. Essas quotas deverão, na medida do possível, representar 25 por cento da quota anual de cada Membro. Não será permitido a nenhum Membro exportar mais de 30 por cento no primeiro trimestre, 60 por cento nos dois primeiros trimestres e 80 por cento nos três primeiros trimestres. Se, em dado trimestre, as exportações de qualquer Membro fôrem inferiores à sua quota para esse trimestre, o saldo será adicionado à sua quota para o trimestre seguinte.

3°. As disposições deste artigo aplicam-se também à execução do disposto no parágrafo 6° do artigo 33.

4°. Se, em virtude de circunstâncias excepcionais, um Membro exportador considerar que as limitações previstas no parágrafo 2° deste artigo poderão provavelmente causar sérios prejuízos à sua economia, o Conselho pode, a pedido desse Membro, tomar as medidas pertinentes, nos termos do artigo 56. O Membro interessado deve apresentar provas dos prejuízos e fornecer garantias adequadas quanto à manutenção da estabilidade dos preços. O Conselho, no entanto, em caso algum autorizará um Membro a exportar mais de 35 por cento de sua quota anual no primeiro trimestre, mais de 65 por cento nos dois primeiros trimestres e mais de 85 por cento nos três primeiros trimestres.

Artigo 37. AJUSTAMENTO DAS QUOTAS ANUAIS E TRIMESTRAIS

1°. Se as condições do mercado o exigirem, pode o Conselho modificar as quotas anuais e trimestrais atribuídas nos termos dos artigos 33, 35 e 36. Observadas as disposições do parágrafo 1° do artigo 35, e excetuado o disposto no artigo 31 e no parágrafo 3° do artigo 39, as quotas dos Membros exportadores serão modificadas em igual percentagem.

2°. Não obstante as disposições do parágrafo 1° deste artigo, pode o Conselho, se verificar que as condições do mercado assim o exigem, ajustar as quotas dos Membros exportadores para o trimestre em curso e para os restantes trimestres, sem, no entanto, modificar as quotas anuais.

Artigo 38. MEDIDAS RELATIVAS A PREÇOS

1°. O Conselho estabelecerá um sistema de preços indicativos que proporcione um preço indicativo composto diário.

2°. Com base em tal sistema, pode o Conselho estabelecer faixas de preços e diferenciais de preços para os principais tipos e/ou grupos de café, assim como uma faixa de preço composto.

3°. Ao estabelecer e ajustar quaisquer faixas de preços para os fins deste artigo, o Conselho tomará em consideração o nível e a tendência predominantes dos preços de café, inclusive as influências que sobre eles possam ser:

- os níveis e as tendências do consumo e da produção, assim como os estoques em países importadores e exportadores;
- mudanças no sistema monetário mundial;

- a tendência da inflação ou da deflação mundial; e
- quaisquer outros fatores que possam prejudicar a consecução dos objetivos deste Convênio.

O Diretor-Executivo fornecerá os dados necessários ao exame apropriado dos elementos citados.

4º. O Conselho baixará normas acerca dos efeitos do estabelecimento de quotas ou do seu ajustamento sobre os contratos celebrados antes de tal estabelecimento ou ajustamento.

Artigo 39. MEDIDAS ADICIONAIS PARA O AJUSTAMENTO DE QUOTAS

1. Caso as quotas se encontrem em vigor, o Conselho será convocado a fim de instituir um sistema de ajustamento *pro rata* das quotas em função das flutuações do preço indicativo composto, como previsto no artigo 38.

2º. O referido sistema compreenderá disposições acerca de faixas de preços, número de dias de mercado abrangidos pela contagem, e número e amplitude dos ajustamentos.

3º. O Conselho pode igualmente estabelecer um sistema para aplicar aumentos de quota em função de flutuações dos preços dos principais tipos e/ou grupos de café.

Artigo 40. INSUFICIÊNCIAS

1º. Todo Membro exportador declarará qualquer insuficiência que preveja em relação a seu respectivo direito de exportação, de forma a permitir a sua redistribuição, no mesmo ano cafeeiro, entre os Membros exportadores que estejam em condições e dispostos a exportar o volume das insuficiências. Setenta por cento do volume declarado nos termos deste parágrafo será oferecido, em primeiro lugar, para redistribuição entre outros Membros exportadores do mesmo tipo de café, proporcionalmente a suas respectivas quotas básicas, e trinta por cento será oferecido, em primeiro lugar, a Membros exportadores do outro tipo de café, também proporcionalmente a suas respectivas quotas básicas.

2º. Se um Membro declarar uma insuficiência nos primeiros seis meses de um ano cafeeiro, sua quota anual para o ano cafeeiro seguinte será aumentada de 30 por cento do volume declarado e não exportado. Este volume será deduzido do direito anual de exportação daqueles Membros exportadores que tiverem aceitado a redistribuição prevista no parágrafo 1º deste artigo, *pro rata* de sua respectiva participação naquela redistribuição.

Artigo 41. DIREITO DE EXPORTAÇÃO DE UM GRUPO-MEMBRO

Se dois ou mais Membros formarem um Grupo-Membro, nos termos dos artigos 6º e 7º, as quotas básicas ou, se fôr o caso, os direitos de exportação desses Membros serão adicionados, e o total resultante será considerado como quota básica ou direito de exportação únicos para os fins deste capítulo.

Artigo 42. OBSERVÂNCIA DAS QUOTAS

1º. Os Membros exportadores adotarão as medidas necessárias a assegurar a inteira observância de todas as disposições deste Convênio relativas a quotas. Além de quaisquer medidas que os próprios Membros possam adotar, o Conselho

pode exigir que esses Membros adotem medidas suplementares para o efetivo cumprimento do sistema de quotas previsto neste Convênio.

2º. Os Membros exportadores não ultrapassarão as quotas anuais e trimestrais que lhes fôrem atribuídas.

3º. Se um Membro exportador ultrapassar sua quota em qualquer trimestre, o Conselho deduzirá de uma ou várias de suas quotas seguintes uma quantidade igual a 110 por cento do excesso.

4º. Se um Membro exportador ultrapassar sua quota trimestral pela segunda vez, o Conselho aplicará nova dedução igual à prevista no parágrafo 3º deste artigo.

5º. Se um Membro exportador ultrapassar por três ou mais vezes sua quota trimestral, o Conselho aplicará a dedução prevista no parágrafo 3º deste artigo, e os direitos de voto do Membro ficarão suspensos até o momento em que o Conselho decidir se esse Membro deve ser excluído da Organização, nos termos do artigo 66.

6º. As deduções previstas nos parágrafos 3º, 4º e 5º deste artigo serão consideradas como insuficiências para os efeitos do parágrafo 1º do artigo 40.

7º. O Conselho aplicará o disposto nos parágrafos 1º a 5º deste artigo tão pronto disponha das informações necessárias.

Artigo 43. CERTIFICADOS DE ORIGEM E DE REEXPORTAÇÃO

1º. Toda exportação de café feita por um Membro será amparada por um certificado de origem válido. Os certificados de origem serão emitidos, de acordo com o regulamento estabelecido pelo Conselho, por uma agência qualificada, escolhida pelo Membro e aprovada pela Organização.

2º. Quando as quotas estiverem em vigor, toda reexportação de café feita por um Membro será amparada por um certificado de reexportação válido. Os certificados de reexportação serão emitidos, de acordo com o regulamento estabelecido pelo Conselho, por uma agência qualificada, escolhida pelo Membro e aprovada pela Organização, destinando-se a certificar que o café em apreço foi importado de acordo com as disposições deste Convênio.

3º. O regulamento mencionado neste artigo compreenderá disposições que permitam sua aplicação a grupos de Membros importadores que constituam uma união aduaneira.

4º. O Conselho pode baixar regulamentação que governe a impressão, validação, emissão e utilização de certificados, e adotar medidas para distribuir selos de exportação de café, que serão pagos à razão que o Conselho determine, e cuja afixação aos certificados de origem poderá constituir uma das formalidades a serem preenchidas para a validação destes. O Conselho pode tomar providências semelhantes para a validação de outros tipos de certificados e para a emissão, em condições a definir, de outros tipos de selos.

5º. Todo Membro comunicará à Organização a agência governamental ou não-governamental incumbida de desempenhar as funções especificadas nos parágrafos 1º e 2º deste artigo. A Organização aprovará especificamente as agências não-governamentais, depois de ter recebido do Membro em apreço provas satisfatórias de que a agência proposta está disposta e em condições de se desempenhar das obrigações que competem ao Membro, de acordo com as

normas e regulamentos estabelecidos nos termos deste Convênio. Havendo motivo justificado, o Conselho pode, a qualquer momento, declarar que deixa de considerar aceitável determinada agência não-governamental. Quer diretamente, quer por intermédio de uma organização mundial internacionalmente reconhecida, o Conselho tomará as providências necessárias para, a qualquer momento, poder assegurar-se de que os certificados de todos os tipos estão sendo corretamente emitidos e utilizados, e para apurar as quantidades de café exportadas por cada Membro.

6°. A agência não-governamental, aprovada como agência certificadora nos termos do parágrafo 5° deste artigo, conservará, por um período não inferior a quatro anos, registros dos certificados emitidos e da correspondente documentação justificativa. Para ser aprovada como agência certificadora, nos termos do parágrafo 5° deste artigo, deve a agência não-governamental concordar previamente em permitir à Organização examinar tais registros.

7°. Se as quotas estiverem em vigor, os Membros, observadas as disposições do artigo 44 e as dos parágrafos 1° e 2° do artigo 45, proibirão a importação de toda partida de café que não esteja acompanhada de certificado válido, emitido de conformidade com o regulamento baixado pelo Conselho.

8°. Pequenas quantidades de café, na forma que o Conselho determinar, e o café para consumo direto a bordo de navios, aviões e outros meios de transporte internacional, ficarão isentos das disposições dos parágrafos 1° e 2° deste artigo.

Artigo 44. EXPORTAÇÕES NÃO DEBITADAS A QUOTAS

1°. De conformidade com o disposto no artigo 29, as exportações com destino a países não-membros deste Convênio não serão debitadas às quotas. O Conselho pode baixar normas para regular, *inter alia*, a condução e fiscalização deste comércio, a maneira de proceder e as penalidades a impor no caso de desvios e de reexportações de países não-membros para países Membros, e a documentação necessária para amparar as exportações destinadas a países Membros e não-membros.

2°. As exportações de café em grão, como matéria prima para tratamento industrial com outros fins que não o consumo humano como bebida ou alimento, não serão debitadas às quotas, desde que o Conselho considere, à luz das informações prestadas pelo Membro exportador, que o café em grão será de fato usado para aqueles fins.

3°. O Conselho pode, a pedido de um Membro exportador, decidir que não são debitáveis à quota desse Membro as exportações de café feitas para fins humanitários ou quaisquer outros propósitos não comerciais.

Artigo 45. REGULAMENTAÇÃO DAS IMPORTAÇÕES

1°. A fim de evitar que países não-membros aumentem suas exportações a expensas de Membros exportadores, cada Membro limitará, sempre que as quotas estiverem em vigor, as suas importações anuais de café procedentes de países não-membros, que não eram Membros de Convênio Internacional do Café de 1968, a um volume igual à média anual das importações de café procedentes de países não-membros efetuadas ou nos anos civis de 1971 a 1974 inclusive, ou nos anos civis de 1972 a 1974 inclusive.

2°. Sempre que as quotas estiverem em vigor, os Membros limitarão igualmente as suas importações anuais de café procedentes de todo país não-membro, que era Membro do Convênio Internacional do Café de 1968 ou do Convênio Internacional do Café de 1968 Prorrogado, a um volume que não exceda uma percentagem da média anual das importações procedentes desse país não-membro, nos anos cafeeiros de 1968/69 a 1971/72. Essa percentagem corresponderá à proporção existente entre a parcela fixa e a quota anual global, de conformidade com as disposições do parágrafo 1° do artigo 35, no momento em que as quotas entrarem em vigor.

3°. O Conselho pode suspender ou modificar essas limitações quantitativas, caso o considere necessário para os objetivos deste Convênio.

4°. As obrigações estabelecidas nos parágrafos anteriores deste artigo não derogam quaisquer outras obrigações bilaterais ou multilaterais com elas em conflito, assumidas pelos Membros importadores com países não-membros antes da entrada em vigor deste Convênio, desde que os Membros importadores que tenham assumido tais obrigações conflitantes as cumpram de tal modo que se torne mínimo o conflito com as obrigações estabelecidas nos parágrafos anteriores. Logo que possível, esses Membros tomarão medidas para harmonizar suas obrigações com as disposições dos parágrafos 1° e 2° deste artigo, e informarão o Conselho dos pormenores dessas obrigações bem como das medidas tomadas para atenuar ou eliminar o conflito.

5°. Se um Membro importador não cumprir as disposições deste artigo, o Conselho pode suspender os seus direitos de voto no Conselho e o direito de dispor de seus votos na Junta.

CAPÍTULO VIII. OUTRAS DISPOSIÇÕES DE ORDEM ECONÔMICA

Artigo 46. MEDIDAS RELATIVAS AO CAFÉ INDUSTRIALIZADO

1°. Os Membros reconhecem a necessidade que têm os países em desenvolvimento de ampliar as bases de suas economias, por meio, *inter alia* da industrialização e da exportação de artigos manufaturados, inclusive a industrialização do café e a exportação de café industrializado.

2°. A este respeito, os Membros evitarão a adoção de medidas governamentais que possam causar a desorganização do setor cafeeiro de outros Membros.

3°. Caso um Membro considere que as disposições do parágrafo 2° deste artigo não estão sendo observadas, deve consultar os outros Membros interessados, tomando devidamente em conta o disposto no artigo 57. Os Membros em apreço tudo farão para chegar a um entendimento amigável de caráter bilateral. Se estas consultas não conduzirem a uma solução satisfatória para as Partes em questão, qualquer delas pode submeter a matéria à consideração do Conselho, nos termos do artigo 58.

4°. Nenhuma disposição deste Convênio prejudica o direito de qualquer Membro de tomar medidas para prevenir ou remediar a desorganização de seu setor cafeeiro causada pela importação de café industrializado.

Artigo 47. PROMOÇÃO

1°. Os Membros comprometem-se a fomentar o consumo de café por todos os meios possíveis. Estabelecer-se-á, para esse fim, um Fundo de Promoção

destinado a incentivar o consumo nos países importadores, por todos os meios apropriados, e sem distinção de origem, tipo ou marca de café, e a alcançar e manter o mais alto grau de qualidade e pureza da bebida.

2°. O Fundo de Promoção será administrado por um comitê. A participação no Fundo ficará circunscrita aos Membros que para ele contribuam financeiramente.

3°. O Fundo será financiado, nos anos cafeeiros de 1976/77 e 1977/78, mediante uma contribuição obrigatória lançada sobre os selos de exportação de café ou equivalentes autorizações de exportação, e paga pelos Membros exportadores a partir de 1° de outubro de 1976. Essa contribuição será: de 5 centavos de dólar dos E.U.A., por saca, no caso dos Membros relacionados no Anexo I, cuja quota inicial de exportação anual é inferior a 100.000 sacas; de 10 centavos de dólar dos E.U.A., por saca, no caso dos Membros relacionados no Anexo I, cuja quota inicial de exportação anual é de 100.000 sacas ou mais, mas inferior a 400.000 sacas; e de 25 centavos de dólar dos E.U.A., por saca, no caso de todos os demais Membros exportadores. O Fundo pode igualmente ser financiado mediante contribuições voluntárias de outros Membros, em condições a serem aprovadas pelo comitê.

4°. Se fôrem necessários recursos adicionais para cumprir os compromissos assumidos nos termos do parágrafo 7° deste artigo, pode o comitê decidir, a qualquer momento, continuar a cobrar a contribuição obrigatória no terceiro ano cafeeiro e seguintes. O comitê pode, ainda, decidir receber contribuições de outros Membros, nas condições por ele aprovadas.

5°. Os recursos do Fundo serão empregados, principalmente, para financiar campanhas de promoção em países Membros importadores.

6°. O Fundo pode patrocinar estudos e pesquisas relacionadas com o consumo de café.

7°. Os Membros importadores e as associações comerciais de países Membros importadores reconhecidas pelo comitê podem apresentar propostas de campanhas para a promoção do consumo de café. O Fundo pode prover recursos para financiar até 50 por cento do custo das campanhas. Uma vez que se tenha chegado a acordo quanto a uma campanha, não será alterada a percentagem da contribuição dada pelo comitê para a campanha. As campanhas podem estender-se por mais de um ano dentro do prazo máximo de cinco anos.

8°. A contribuição mencionada no parágrafo 3° deste artigo será paga contra os selos de exportação de café ou equivalentes autorizações de exportação. O regulamento para a aplicação do sistema de certificados de origem, previsto nos termos do artigo 43, disporá sobre o pagamento da contribuição mencionada no parágrafo 3° deste artigo.

9°. A contribuição mencionada nos parágrafos 3° e 4° deste artigo será paga em dólares dos E.U.A. ao Diretor-Executivo, que depositará os respectivos recursos numa conta especial designada Conta do Fundo de Promoção.

10. Competirá ao comitê controlar todos os recursos existentes no Fundo de Promoção. O mais cedo possível após o encerramento do exercício financeiro, será submetida à aprovação do comitê a prestação de contas do Fundo de Promoção verificada por perito em contabilidade o independente da Organização. Depois de aprovada pelo comitê, a prestação de contas será encaminhada ao Conselho, apenas a título informativo.

11. O Diretor-Executivo será o presidente do comitê e informará, periodicamente, o Conselho das atividades do comitê.

12. As despesas administrativas necessárias para dar cumprimento às disposições deste artigo e as relacionadas com as atividades de promoção serão debitadas ao Fundo de Promoção.

13. O comitê estabelecerá os seus próprios estatutos.

Artigo 48. REMOÇÃO DE OBSTÁCULOS AO CONSUMO

1°. Os Membros reconhecem a importância vital de conseguir-se, o quanto antes, o maior aumento possível do consumo de café, principalmente por meio da eliminação gradual dos obstáculos que podem entrar esse aumento.

2°. Os Membros reconhecem que certas medidas atualmente em vigor podem, em maior ou menor grau, entrar o aumento do consumo do café, em particular:

- a) certos regimes de importação aplicáveis ao café, inclusive tarifas preferenciais ou de outra natureza, quotas, operações de monopólios governamentais e de agências oficiais de compra, e outros regulamentos administrativos e práticas comerciais;
- b) certos regimes de exportação, no que diz respeito a subsídios diretos ou indiretos, e outros regulamentos administrativos e práticas comerciais; e
- c) certas condições de comercialização interna e certas disposições legais e administrativas internas que podem prejudicar o consumo.

3°. Tendo presente os objetivos acima mencionados e as disposições do parágrafo 4° deste artigo, os Membros esforçar-se-ão por proceder à redução das tarifas aplicáveis ao café, ou por tomar outras medidas destinadas a eliminar os obstáculos ao aumento do consumo.

4°. Levando em consideração seus interesses mútuos, os Membros se comprometem a buscar os meios necessários para que os obstáculos ao desenvolvimento do comércio e do consumo, mencionados no parágrafo 2° deste artigo, possam ser progressivamente reduzidos e, finalmente, sempre que possível, eliminados, ou para que os efeitos desses obstáculos sejam consideravelmente atenuados.

5°. Levando em consideração os compromissos assumidos nos termos do parágrafo 4° deste artigo, os Membros comunicarão anualmente ao Conselho todas as medidas adotadas no sentido de dar cumprimento às disposições deste artigo.

6°. O Diretor-Executivo preparará periodicamente um estudo sobre os obstáculos ao consumo para submeter à apreciação do Conselho.

7°. Para atingir os objetivos deste artigo, o Conselho pode formular recomendações aos Membros, que informarão o Conselho, o mais cedo possível, das medidas que hajam adotado para implementar essas recomendações.

Artigo 49. MISTURAS E SUBSTITUTOS

1°. Os Membros não manterão em vigor quaisquer regulamentos que exijam a mistura, o tratamento ou a utilização de outros produtos com o café, para revenda comercial como café. Os Membros esforçar-se-ão por proibir a venda e a

propaganda, sob o nome de café, de produtos que contenham menos do equivalente a noventa por cento de café verde como matéria-prima básica.

2°. O Conselho pode solicitar a qualquer Membro a adoção das medidas necessárias para assegurar a observância das disposições deste artigo.

3°. O Diretor-Executivo submeterá ao Conselho um relatório periódico sobre a observância das disposições deste artigo.

Artigo 50. POLÍTICA DE PRODUÇÃO

1°. A fim de facilitar a consecução dos objetivos estabelecidos no parágrafo 1° do artigo 1°, os Membros exportadores comprometem-se a envidar os seus melhores esforços para adotar e implementar uma política de produção.

2°. O Conselho pode estabelecer procedimentos para coordenar as políticas de produção mencionadas no parágrafo 1° deste artigo. Esses procedimentos podem abranger medidas apropriadas de diversificação ou tendentes a estimulá-la, assim como os meios pelos quais os Membros possam obter assistência técnica e financeira.

3°. O Conselho pode fixar aos Membros exportadores uma contribuição que permita à Organização levar a efeito os estudos técnicos apropriados, com o fim de ajudar os Membros exportadores a adotar as medidas necessárias à aplicação de uma política adequada de produção. Essa contribuição, a ser paga em moeda conversível, não excederá 2 centavos de dólar dos E.U.A., por saca de café exportado com destino a Membros importadores.

Artigo 51. POLÍTICA DE ESTOQUES

1°. Para complementar as disposições do capítulo VII e do artigo 50, o Conselho estabelecerá, por maioria distribuída de dois terços, as diretrizes a seguir com relação aos estoques de café nos países Membros produtores.

2°. O Conselho adotará medidas para apurar anualmente o volume dos estoques de café em poder de cada Membro exportador, nos termos do artigo 35. Os Membros interessados facilitarão a realização dessa verificação anual.

3°. Os Membros produtores assegurarão a existência, em seus respectivos países, de instalações apropriadas ao armazenamento adequado dos estoques de café.

4°. O Conselho realizará um estudo sobre a viabilidade de contribuir para os objetivos deste Convênio por meio de um estoque internacional.

Artigo 52. CONSULTAS E COOPERAÇÃO COM O COMÉRCIO

1°. A Organização manterá estreita ligação com as organizações não-governamentais que se ocupam do comércio internacional do café e com peritos em assuntos cafeeiros.

2°. Os Membros exercerão as suas atividades abrangidas pelas disposições deste Convênio em harmonia com as práticas comerciais correntes, e abster-se-ão de práticas de venda de caráter discriminatório. No exercício dessas atividades, esforçar-se-ão por levar em devida conta os interesses legítimos do comércio cafeeiro.

Artigo 53. INFORMAÇÕES

1º. A Organização servirá de centro para a compilação, o intercâmbio e a publicação de:

- a) informações estatísticas relativas à produção, aos preços, às exportações e importações, à distribuição e ao consumo de café no mundo; e
- b) na medida em que o julgar conveniente, informações técnicas sobre o cultivo, o tratamento e a utilização do café.

2º. O Conselho pode solicitar aos Membros as informações sobre café que considere necessárias às suas atividades, inclusive relatórios estatísticos periódicos sobre produção e suas tendências, exportações e importações, distribuição, consumo, estoques, preços e impostos, mas não publicará nenhuma informação que permita identificar atividades de pessoas ou empresas que produzam, industrializem ou comercializem café. Os Membros prestarão as informações solicitadas da maneira mais minuciosa e precisa possível.

3º. Se um Membro deixa de prestar, ou encontra dificuldades em prestar, dentro de um prazo razoável, informações estatísticas ou outras, solicitadas pelo Conselho e necessárias ao bom funcionamento da Organização, o Conselho pode solicitar ao Membro em apreço que explique as razões da não observância. Se considerar necessário prestar assistência técnica na matéria, o Conselho pode tomar as medidas pertinentes.

4º. Além das medidas previstas no parágrafo 3º deste artigo, pode o Diretor-Esecutivo suspender a distribuição de selos ou de outras autorizações equivalentes de exportação, prevista no artigo 43, depois de prévia notificação, e a menos que o Conselho decida de outro modo.

Artigo 54. ESTUDOS

1º. O Conselho pode promover estudos relativos à economia da produção e da distribuição do café, ao impacto de medidas governamentais nos países produtores e consumidores sobre a produção e o consumo de café, às oportunidades para o aumento do consumo de café, tanto para usos tradicionais como para novos usos, e aos efeitos do funcionamento deste Convênio sobre países produtores e consumidores de café, inclusive no que se refere a seus termos de troca.

2º. A Organização pode estudar as possibilidades práticas de estabelecer padrões mínimos de qualidade para o café exportado por Membros produtores.

Artigo 55. FUNDO ESPECIAL

1º. Será criado um Fundo Especial que permita à Organização adotar e financiar as medidas adicionais necessárias a garantir a efetiva aplicação das disposições pertinentes deste Convênio, a partir de sua entrada em vigor ou o mais próximo possível dessa data.

2º. Os pagamentos ao Fundo consistirão numa contribuição de 2 centavos de dólar dos E.U.A., por cada saca de café exportado com destino a Membros importadores, a ser paga pelos Membros exportadores, a partir da entrada em vigor deste Convênio, a menos que o Conselho decida reduzir ou suspender a contribuição.

3º. A contribuição mencionada no parágrafo 2º deste artigo será paga ao Diretor-Executivo, em dólares dos E.U.A., contra a entrega de selos de exportação de café ou equivalentes autorizações de exportação. O regulamento a que obedecerá a aplicação do sistema de certificados de origem, previsto nos termos do artigo 43, disporá sobre as modalidades de pagamento desta contribuição.

4º. Mediante aprovação do Conselho, o Diretor-Executivo autorizará a utilização de recursos do Fundo para satisfazer os custos da introdução do sistema de certificados de origem, previsto no artigo 43, das despesas de verificação dos estoques, prevista no parágrafo 2º do artigo 51, e dos gastos com o aperfeiçoamento do sistema usado para coligir e transmitir os dados estatísticos mencionados no artigo 53.

5º. Na medida do possível, e embora separadamente do orçamento administrativo, o Fundo será gerido e administrado de maneira semelhante à do orçamento administrativo, e ficará sujeito a auditoria anual independente, da mesma forma que o artigo 27 dispõe para as contas da Organização.

Artigo 56. DISPENSA DE OBRIGAÇÕES

1º. O Conselho pode, por maioria distribuída de dois terços, dispensar um Membro de uma obrigação, em virtude de circunstâncias excepcionais ou de emergência, razões de força maior, obrigações constitucionais ou obrigações internacionais decorrentes da Carta das Nações Unidas com respeito a territórios administrados sob o regime de tutela.

2º. Ao conceder dispensa a um Membro, o Conselho indicará explicitamente os termos, as condições e o prazo de duração dessa dispensa.

3º. O Conselho não considerará pedidos de dispensa de obrigações relativas a quotas, fundamentados na existência, num país Membro, em um ou mais anos, de produção exportável superior às exportações permitidas, ou que sejam consequência do não cumprimento por parte do Membro das disposições dos artigos 50 e 51.

CAPÍTULO IX. CONSULTAS, LITÍGIOS E RECLAMAÇÕES

Artigo 57. CONSULTAS

Todo Membro acolherá favoravelmente as diligências que possam ser feitas por outro Membro sobre toda matéria relacionada com este Convênio, e proporcionará oportunidades adequadas para a realização de consultas a elas relativas. No decurso de tais consultas, a pedido de qualquer das partes, e com o assentimento da outra, o Diretor-Executivo constituirá uma comissão independente, que utilizará seus bons ofícios para conciliar as partes. As despesas com a comissão não serão imputadas à Organização. Se uma das partes não concordar que o Diretor-Executivo constitua a comissão, ou se as consultas não conduzirem a uma solução, a matéria pode ser encaminhada ao Conselho, nos termos do artigo 58. Se as consultas conduzirem a uma solução, será apresentado relatório ao Diretor-Executivo, que o distribuirá a todos os Membros.

Artigo 58. LITÍGIOS E RECLAMAÇÕES

1º. Todo litígio relativo à interpretação ou aplicação deste Convênio, que não seja resolvido por meio de negociações, será, a pedido de qualquer um dos Membros litigantes, submetido a decisão do Conselho.

2°. Sempre que um litígio fôr encaminhado ao Conselho, nos termos do parágrafo 1° deste artigo, a maioria dos Membros, ou os Membros que disponham de, pelo menos, um terço do número total dos votos, podem solicitar que o Conselho, depois de debater o caso e antes de tomar uma decisão, obtenha o parecer da comissão consultiva, mencionada no parágrafo 3° deste artigo, sobre as questões em litígio.

3°. a) A menos que o Conselho decida unanimemente de outro modo, integram a comissão consultiva:

- i) duas pessoas designadas pelos Membros exportadores, uma delas com grande experiência em assuntos do tipo a que se refere o litígio, e a outra com autoridade e experiência jurídica;
- ii) duas pessoas com idênticas qualificações, designadas pelos Membros importadores; e
- iii) um presidente escolhido, por unanimidade, pelas quatro pessoas designadas segundo os incisos i e ii ou, em caso de desacordo, pelo Presidente do Conselho.

b) Cidadãos de países cujos governos são Parte Contratante do Convênio podem integrar a comissão consultiva.

c) As pessoas designadas para a comissão consultiva atuam a título pessoal e não recebem instruções de nenhum governo.

d) As despesas da comissão consultiva são pagas pela Organização.

4°. O parecer fundamentado da comissão consultiva é submetido ao Conselho, que decide o litígio depois de ponderadas todas as informações pertinentes.

5°. Dentro do prazo de seis meses a contar da data em que o litígio é submetido à sua apreciação, deve o Conselho emitir seu parecer sobre o litígio.

6°. Toda reclamação quanto a falta de cumprimento, por parte de um Membro, das obrigações decorrentes deste Convênio, é, a pedido do Membro que apresentar a reclamação, submetida a decisão do Conselho.

7°. Só por maioria distribuída simples pode ser atribuída a um Membro a falta de cumprimento das obrigações decorrentes deste Convênio. Qualquer conclusão que demonstre ter o Membro faltado ao cumprimento das obrigações decorrentes deste Convênio especificará igualmente a natureza da infração.

8°. Se considerar que um Membro faltou ao cumprimento das obrigações decorrentes deste Convênio, pode o Conselho, sem prejuízo das demais medidas coercitivas previstas em outros artigos deste Convênio, suspender, por maioria distribuída de dois terços, os direitos de voto desse Membro no Conselho, bem como o direito de dispor de seus votos na Junta, até que o Membro cumpra suas obrigações, podendo ainda o Conselho decidir, nos termos do artigo 66, excluir esse Membro da Organização.

9°. Todo Membro pode solicitar a opinião prévia da Junta Executiva em qualquer questão que seja objeto de litígio ou reclamação, antes de ser a matéria debatida pelo Conselho.

CAPÍTULO X. DISPOSIÇÕES FINAIS

Artigo 59. ASSINATURA

De 31 de janeiro de 1976 a 31 de julho de 1976, ficará este Convênio aberto, na sede das Nações Unidas, à assinatura das Partes Contratantes do Convênio Internacional do Café de 1968 Prorrogado por Protocolo, e dos governos que tenham sido convidados a participar das sessões do Conselho Internacional do Café convocadas com o objeto de negociar o Convênio Internacional do Café de 1976.

Artigo 60. RATIFICAÇÃO, ACEITAÇÃO, APROVAÇÃO

1º. Este Convênio fica sujeito à ratificação, aceitação ou aprovação dos governos signatários, de acordo com os seus respectivos processos constitucionais.

2º. Excetuado o disposto no artigo 61, os instrumentos de ratificação, aceitação ou aprovação serão depositados com o Secretário-Geral das Nações Unidas até 30 de setembro de 1976. O Conselho pode, contudo, conceder prorrogações de prazo a governos signatários que se vejam impossibilitados de efetuar o referido depósito até aquela data.

Artigo 61. ENTRADA EM VIGOR

1º. Este Convênio entra definitivamente em vigor no dia 1º de outubro de 1976, se, nessa data, os governos de, pelo menos, vinte Membros exportadores com, no mínimo, 80 por cento dos votos dos Membros exportadores e, pelo menos, dez Membros importadores com, no mínimo, 80 por cento dos votos dos Membros importadores, segundo o fixado no Anexo 2, tiveram depositado os seus instrumentos de ratificação, aceitação ou aprovação. Alternativamente, o Convênio entra definitivamente em vigor a qualquer momento depois do dia 1º de outubro de 1976, desde que se encontre provisoriamente em vigor, nos termos do parágrafo 2º deste artigo, e sejam observadas essas percentagens pelo depósito de instrumentos de ratificação, aceitação ou aprovação.

2º. Este Convênio pode entrar provisoriamente em vigor no dia 1º de outubro de 1976. Para esse fim, considera-se ter o mesmo efeito de um instrumento de ratificação, aceitação ou aprovação, a notificação feita por um governo signatário ou por qualquer das Partes Contratantes do Convênio Internacional do Café de 1968 Prorrogado por Protocolo, recebida pelo Secretário-Geral das Nações Unidas até 30 de setembro de 1976, de que se compromete a aplicar provisoriamente este Convênio e a procurar obter a sua ratificação, aceitação ou aprovação o mais rapidamente possível, de acordo com os seus respectivos processos constitucionais. O governo que se comprometer a aplicar provisoriamente este Convênio até efetuar o depósito do instrumento de ratificação, aceitação ou aprovação passa a ser provisoriamente considerado Parte do Convênio até 31 de dezembro de 1976 inclusive, a menos que, antes dessa data, deposite o competente instrumento de ratificação, aceitação ou aprovação. O Conselho pode conceder uma prorrogação do prazo dentro do qual um governo que esteja aplicando o Convênio provisoriamente pode efetuar o depósito de seu instrumento de ratificação, aceitação ou aprovação.

3º. Se, no dia 1º de outubro de 1976, este Convênio não tiver entrado em vigor, definitiva ou provisoriamente, nos termos dos parágrafos 1º ou 2º deste

artigo, os governos que tiveram depositado os instrumentos de ratificação, aceitação, aprovação ou adesão, ou que tiverem efetuado notificações comprometendo-se a aplicar provisoriamente este Convênio e a obter a sua ratificação, aceitação ou aprovação, podem, por acordo mútuo, decidir que este Convênio passa a vigorar entre eles. De igual modo, caso este Convênio tenha entrado em vigor provisoriamente, mas não definitivamente, em 31 de dezembro de 1976, os governos que tiverem depositado os seus instrumentos de ratificação, aceitação, aprovação ou adesão, ou efetuado as notificações mencionadas no parágrafo 2º deste artigo, podem, por acordo mútuo, decidir que, entre eles, este Convênio continua a vigorar provisoriamente ou passa a vigorar definitivamente.

Artigo 62. ADESÃO

1º. O governo de qualquer Estado Membro das Nações Unidas ou de qualquer de suas agências especializadas pode, antes ou depois da entrada em vigor deste Convênio, a ele aderir, nas condições que o Conselho venha a estabelecer.

2º. Os instrumentos de adesão serão depositados com o Secretário-Geral das Nações Unidas. A adesão vigorará a partir do depósito do respectivo instrumento.

Artigo 63. RESERVAS

Nenhuma das disposições deste Convênio está sujeita a reservas.

Artigo 64. APLICAÇÃO DESTE CONVÊNIO A TERRITÓRIOS DESIGNADOS

1º. Todo governo pode, por ocasião da assinatura ou do depósito do instrumento de ratificação, aceitação, aprovação ou adesão, ou em qualquer data posterior, notificar ao Secretário-Geral das Nações Unidas que este Convênio se aplica a quaisquer territórios por cujas relações internacionais é responsável. Este Convênio aplicar-se-á aos referidos territórios a partir da data dessa notificação.

2º. Toda Parte Contratante que deseje exercer os direitos que lhe cabem, nos termos do artigo 5º, com respeito a qualquer dos territórios por cujas relações internacionais é responsável, ou que autorizar um desses territórios a participar de um Grupo-Membro constituído nos termos dos artigos 6º ou 7º, pode fazê-lo mediante notificação nesse sentido ao Secretário-Geral das Nações Unidas, por ocasião do depósito de seu instrumento de ratificação, aceitação, aprovação ou adesão, ou em qualquer data posterior.

3º. Toda Parte Contratante que tenha feito declaração nos termos do parágrafo 1º deste artigo pode, a qualquer momento posterior, mediante notificação ao Secretário-Geral das Nações Unidas, declarar que este Convênio deixa de se aplicar ao território indicado na notificação. A partir da data dessa notificação, este Convênio deixa de se aplicar a tal território.

4º. Quando um território ao qual seja aplicado este Convênio, nos termos do parágrafo 1º deste artigo, tornar-se independente, o governo do novo Estado pode, dentro de noventa dias após a independência, declarar, mediante notificação ao Secretário-Geral das Nações Unidas, que assume os direitos e obrigações de uma Parte Contratante deste Convênio. A partir da data da notificação, esse governo se torna Parte Contratante deste Convênio. O Conselho pode conceder uma prorrogação do prazo dentro do qual essa notificação pode ser feita.

Artigo 65. RETIRADA VOLUNTÁRIA

Toda Parte Contratante pode retirar-se deste Convênio a qualquer momento, mediante notificação, por escrito, ao Secretário-Geral das Nações Unidas. A retirada se torna efetiva noventa dias após o recebimento da notificação.

Artigo 66. EXCLUSÃO

O Conselho pode, por maioria distribuída de dois terços, excluir um Membro da Organização, caso decida que esse Membro infringiu as obrigações decorrentes deste Convênio e que tal infração prejudica seriamente o funcionamento do Convênio. O Conselho notificará imediatamente essa decisão ao Secretário-Geral das Nações Unidas. Noventa dias após a decisão do Conselho, o Membro deixa de pertencer à Organização e, se fôr Parte Contratante, deixa de participar deste Convênio.

Artigo 67. LIQUIDAÇÃO DE CONTAS COM MEMBROS QUE SE RETIREM OU SEJAM EXCLUÍDOS

1º. O Conselho estabelecerá a liquidação de contas com todo Membro que se retire ou seja excluído. A Organização retém quaisquer importâncias já pagas pelo Membro em apreço, que fica obrigado a pagar quaisquer importâncias que deva à Organização na data em que tal retirada ou exclusão se tornar efetiva; todavia, no caso de uma Parte Contratante que não possa aceitar uma emenda e, conseqüentemente, deixe de participar deste Convênio, nos termos do parágrafo 2º do artigo 69, o Conselho pode estabelecer a liquidação de contas que considere equitativa.

2º. O Membro que deixou de participar deste Convênio não terá direito a qualquer parcela resultante da liquidação da Organização ou de outros haveres desta, nem será responsável pelo pagamento de qualquer parte do deficit que possa existir quando da expiração deste Convênio.

Artigo 68. VIGÊNCIA E TERMO

1º. Este Convênio permanecerá em vigor por um período de seis anos, até 30 de setembro de 1982, a menos que seja prorrogado, nos termos do parágrafo 3º deste artigo, ou terminado, nos termos do parágrafo 4º deste artigo.

2º. Durante o terceiro ano de vigência deste Convênio, vale dizer, no ano cafeeiro terminado em 30 de setembro de 1979, devem as Partes Contratantes notificar ao Secretário-Geral das Nações Unidas sua intenção de continuar participando deste Convênio durante os restantes três anos de sua duração. Toda Parte Contratante que, até 30 de setembro de 1979, não tiver notificado sua intenção de continuar participando deste Convênio durante os restantes três anos de sua duração, e todo território que seja Membro ou integrante de um Grupo-Membro, e em cujo nome não tenha sido feita tal notificação até aquela data, deixa, a partir de 1º de outubro de 1979, de participar deste Convênio.

3º. A qualquer momento depois de 30 de setembro de 1980, por maioria de 58 por cento dos Membros que representem, pelo menos, a maioria distribuída de 70 por cento da totalidade dos votos, pode o Conselho decidir que este Convênio seja renegociado ou que seja prorrogado, com ou sem modificações, pelo prazo que determine. Toda Parte Contratante que, até a data de entrada em vigor desse Convênio renegociado ou prorrogado, não tiver notificado ao Secretário-Geral das Nações Unidas sua aceitação do Convênio renegociado ou prorrogado, e todo

território que seja Membro ou integrante de um Grupo-Membro, e em cujo nome não tiver sido feita tal notificação até aquela data, deixará, a partir de então, de participar desse Convênio.

4º. O Conselho pode, a qualquer momento, e pela maioria dos Membros que representem, pelo menos, a maioria distribuída de dois terços, terminar este Convênio e, se assim o decidir, fixará a data de entrada em vigor desta decisão.

5º. Não obstante haver terminado este Convênio, o Conselho continuará em existência, pelo tempo que fôr necessário para liquidar a Organização, fechar as suas contas e dispor de seus haveres. Durante esse período, o Conselho terá os poderes e as funções que para esse fim sejam necessários.

Artigo 69. EMENDA

1º. O Conselho pode, por maioria distribuída de dois terços, recomendar às Partes Contratantes uma emenda deste Convênio. A emenda entra em vigor cem dias após haver o Secretário-Geral das Nações Unidas recebido notificações de aceitação de Partes Contratantes que representem, pelo menos, 75 por cento dos países exportadores com, no mínimo, 85 por cento dos votos dos Membros exportadores, e de Partes Contratantes que representem, pelo menos, 75 por cento dos países importadores com, no mínimo, 80 por cento dos votos dos Membros importadores. O Conselho fixará às Partes Contratantes o prazo para que notifiquem ao Secretário-Geral das Nações Unidas a sua aceitação da emenda. Se, ao expirar o prazo, não tiverem sido registradas as percentagens necessárias para a entrada em vigor da emenda, esta é considerada como retirada.

2º. Toda Parte Contratante que não tenha feito, dentro do prazo fixado pelo Conselho, a notificação de aceitação da emenda, e todo território que seja Membro ou integrante de um Grupo-Membro, e em cujo nome tal notificação não tenha sido feita até aquela data, deixa, a partir da data em que a referida emenda entrar em vigor, de participar deste Convênio.

Artigo 70. DISPOSIÇÕES SUPLEMENTARES E TRANSITÓRIAS

1º. O presente Convênio é continuação do Convênio Internacional do Café de 1968 Prorrogado por Protocolo.

2º. A fim de facilitar a continuação ininterrupta do Convênio Internacional do Café de 1968 Prorrogado por Protocolo:

- a) permanecem em vigor, a menos que modificados por disposições deste Convênio, todos os atos praticados pela Organização ou em seu nome, ou por qualquer de seus órgãos, com base no Convênio Internacional do Café de 1968 Prorrogado por Protocolo, que estejam em vigor em 30 de setembro de 1976, e cujos termos não prevejam a expiração nesta data;
- b) todas as decisões que o Conselho deva tomar, durante o ano cafeeiro de 1975/76, para aplicação no ano cafeeiro de 1976/77, serão tomadas na última sessão ordinária que o Conselho realizar no ano cafeeiro de 1975/76 e aplicadas, em base provisória, como se este Convênio já estivesse em vigor.

Artigo 71. TEXTOS AUTÊNTICOS DO CONVÊNIO

Os textos deste Convênio em espanhol, francês, inglês e português são igualmente autênticos. O Secretário-Geral das Nações Unidas será depositário dos respectivos originais.

EM FÉ DO QUE, os abaixo-assinados, devidamente autorizados por seus respectivos governos, firmaram este Convênio nas datas que aparecem ao lado de suas assinaturas.

ANEXO I

MEMBROS EXPORTADORES CUJAS EXPORTAÇÕES COM DESTINO A MEMBROS IMPORTADORES SÃO INFERIORES A 400.000 SACAS

Membro exportador	Quota inicial de exportação anual (milhares de sacas)	Número de votos adicionais aos votos básicos	Membro exportador	Quota inicial de exportação anual (milhares de sacas)	Número de votos adicionais aos votos básicos
	(1)	(2)		(1)	(2)
<i>Menos de 100.000 sacas</i>			<i>Mais de 100.000 sacas</i>		
Gabão	25	0	Libéria	100	2
Jamaica	25	0	Guiné	127	2
Congo	25	0	Serra Leoa	180	3
Panamá	41	0	República Centro-Africana	205	3
Daomé	33	0	Togo	225	4
Bolívia	73	0	Ruanda	300	5
Gana	66	0	Venezuela	325	5
Trindade e Tobago	69	0	Burúndi	360	6
Nigéria	70	0	Haiti	360	6
Paraguai	70	0
Timor	82	0	SUB-TOTAL	2.182	
SUB-TOTAL	579		TOTAL	2.761	

ANEXO 2

DISTRIBUIÇÃO DE VOTOS

TOTAL	Exportadores	Importadores	Exportadores	Importadores	
	1.000	1.000			
Austrália	—	12	Etiópia	28	—
Bélgica *	—	29	Finlândia	—	22
Bolívia	4	—	França	—	87
Brasil	336	—	Gabão	4	—
Burúndi	8	—	Gana	4	—
Camarões	20	—	Guatemala	33	—
Canadá	—	32	Guiné	6	—
Chipre	—	5	Haiti	12	—
Colômbia	114	—	Honduras	11	—
Congo	4	—	Índia	11	—
Costa do Marfim	49	—	Indonésia	26	—
Costa Rica	22	—	Irlanda	—	6
Daomé	4	—	Iugoslávia	—	18
Dinamarca	—	23	Jamaica	4	—
El Salvador	35	—	Japão	—	37
Equador	16	—	Libéria	4	—
Espanha	—	29	Madagáscar	18	—
Estados Unidos da América	—	392	México	32	—
			Nicarágua	13	—
			Nigéria	4	—

	<i>Exportadores</i>	<i>Importadores</i>		<i>Exportadores</i>	<i>Importadores</i>
Noruega	—	16	República Federal da Alemanha	—	104
Nova Zelândia	—	7	Ruanda	6	—
Países Baixos	—	47	Serra Leoa	6	—
Panamá	4	—	Suécia	—	37
Papua-Nova Guiné	4	—	Suíça	—	24
Paraguai	4	—	Tanzânia	15	—
Peru	16	—	Tcheco-Eslováquia	—	10
Portugal	—	12	Timor	4	—
Quênia	17	—	Togo	7	—
Reino Unido	—	51	Trindade-e-Tobago	4	—
República Centro- Africana	7	—	Uganda	42	—
República Domini- cana	12	—	Venezuela	9	—
			Zaire	21	—

* Inclui o Luxemburgo.

[SPANISH TEXT—TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL CAFÉ DE 1976

PREÁMBULO

Los Gobiernos signatarios de este Convenio,

Reconociendo la importancia excepcional del café para la economía de muchos países que dependen en gran medida de este producto para obtener divisas y continuar así sus programas de desarrollo económico y social;

Considerando que una estrecha cooperación internacional en materia de comercio de café fomentará la diversificación económica y el desarrollo de los países productores, mejorará las relaciones políticas y económicas entre países productores y consumidores y contribuirá a aumentar el consumo de café;

Reconociendo la conveniencia de evitar el desequilibrio entre la producción y el consumo, que puede ocasionar marcadas fluctuaciones de precios, perjudiciales tanto para los productores como para los consumidores;

Creyendo que con medidas de carácter internacional se puede ayudar a corregir tal desequilibrio, así como también a asegurar a los productores, mediante precios remunerativos, un adecuado nivel de ingresos;

Teniendo en cuenta las ventajas que se derivaron de la cooperación internacional por virtud de los Convenios Internacionales del Café de 1962 y 1968;

Convienen lo que sigue:

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Los objetivos de este Convenio son:

- 1) establecer un razonable equilibrio entre la oferta y la demanda mundiales de café, sobre bases que aseguren a los consumidores un adecuado abastecimiento de café a precios equitativos, y a los productores mercados para su café a precios remuneradores, y que propicien un equilibrio a largo plazo entre la producción y el consumo;
- 2) evitar fluctuaciones excesivas de los niveles mundiales de suministros, existencias y precios, que son perjudiciales tanto para los productores como para los consumidores;
- 3) contribuir al desarrollo de los recursos productivos y al aumento y mantenimiento de los niveles de empleo e ingreso en los países Miembros, para ayudar así a lograr salarios justos, un nivel de vida más elevado y mejores condiciones de trabajo;
- 4) ampliar el poder de compra de los países exportadores de café, manteniendo los precios en consonancia con lo dispuesto en el ordinal 1 de este Artículo y aumentando el consumo;
- 5) promover y acrecer, por todos los medios posibles, el consumo de café;

- 6) en general, estimular la colaboración internacional respecto de los problemas mundiales del café, habida cuenta de la relación que existe entre el comercio cafetero y la estabilidad económica de los mercados para los productos industriales.

Artículo 2. OBLIGACIONES GENERALES DE LOS MIEMBROS

1) Los Miembros se comprometen a desarrollar su política comercial de forma tal que los objetivos enunciados en el Artículo 1 puedan ser logrados. Se comprometen, además, a lograr esos objetivos mediante la rigurosa observancia de las obligaciones y las disposiciones de este Convenio.

2) Los Miembros reconocen la necesidad de adoptar políticas que mantengan los precios a niveles tales que aseguren una remuneración adecuada a los productores, procurando al mismo tiempo asegurar que los precios del café para los consumidores no perjudiquen el deseable aumento del consumo.

3) Los Miembros exportadores se comprometen a no adoptar ni mantener ninguna medida gubernamental que permita vender café a países no miembros en condiciones comercialmente más favorables que las que estarían dispuestos a ofrecer al mismo tiempo a Miembros importadores, habida cuenta de las prácticas comerciales normales.

4) El Consejo examinará periódicamente la observancia de las disposiciones del ordinal 3 del presente Artículo y podrá requerir a los Miembros para que proporcionen la información adecuada, de conformidad con el Artículo 53.

5) Los Miembros reconocen que los certificados de origen son una fuente indispensable de información sobre el comercio del café. En aquellos períodos en que estén suspendidas las cuotas, los Miembros exportadores asumirán la responsabilidad de la debida utilización de los certificados de origen. Sin embargo, con el fin de asegurar que todos los Miembros puedan disponer de la máxima información, los Miembros importadores, sobre quienes no pesa obligación alguna de exigir que las partidas de café vayan acompañadas de certificados cuando las cuotas no se encuentren en vigor, colaborarán sin reservas con la Organización Internacional del Café en lo que respecta a la recogida y comprobación de certificados referentes a embarques de café procedentes de países Miembros exportadores.

CAPÍTULO II. DEFINICIONES

Artículo 3. DEFINICIONES

Para los fines del Convenio:

1) "Café" significa el grano y la cereza del cafeto, ya sea en pergamino, verde o tostado, e incluye el café molido, descafeinado, líquido y soluble. Estos términos significan:

- a) "café verde": todo café en forma de grano pelado, antes de tostarse;
- b) "café en cereza seca": el fruto seco del cafeto. Para encontrar el equivalente de la cereza seca en café verde, multiplíquese el peso neto de la cereza seca por 0,50;
- c) "café pergamino": el grano de café verde contenido dentro de la cáscara. Para encontrar el equivalente del café pergamino en café verde, multiplíquese el peso neto del café pergamino por 0,80;

- d) “café tostado”: café verde tostado en cualquier grado, e incluye el café molido. Para encontrar el equivalente del café tostado en café verde, multiplíquese el peso neto del café tostado por 1,19;
- e) “café descafeinado”: café verde, tostado o soluble del cual se ha extraído la cafeína. Para encontrar el equivalente del café descafeinado en café verde, multiplíquese el peso neto del café descafeinado verde, tostado o soluble por 1,00, 1,19 ó 3,00¹ respectivamente;
- f) “café líquido”: las partículas sólidas, solubles en agua, obtenidas del café tostado y puestas en forma líquida. Para encontrar el equivalente del café líquido en café verde, multiplíquese por 3,00 el peso neto de las partículas sólidas, secas, contenidas en el café líquido¹;
- g) “café soluble”: las partículas sólidas, secas, solubles en agua, obtenidas del café tostado. Para encontrar el equivalente de café soluble en café verde, multiplíquese el peso neto del café soluble por 3,00¹.

2) “Saco”: 60 kilogramos o 132,276 libras de café verde; “tonelada” significa una tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y “libra” significa 453,597 gramos.

3) “Año cafetero”: el período de un año desde el 1 de octubre hasta el 30 de septiembre.

4) “Organización”, “Consejo” y “Junta” significan, respectivamente, la Organización Internacional del Café, el Consejo Internacional del Café y la Junta Ejecutiva.

5) “Miembro”: una Parte Contratante, incluso una organización intergubernamental según lo mencionado en el ordinal 3 del Artículo 4; un territorio o territorios designados que hayan sido declarados Miembros separados en virtud del Artículo 5; o dos o más Partes Contratantes o territorios designados, o unos y otros, que participen en la Organización como grupo Miembro en virtud de los Artículos 6 ó 7.

6) “Miembro exportador” o “país exportador”: Miembro o país, respectivamente, que sea exportador neto de café, es decir, cuyas exportaciones excedan de sus importaciones.

7) “Miembro importador” o “país importador”: Miembro o país, respectivamente, que sea importador neto de café, es decir, cuyas importaciones excedan de sus exportaciones.

8) “Miembro productor” o “país productor”: Miembro o país, respectivamente, que produzca café en cantidades comercialmente significativas.

9) “Mayoría simple distribuida”: una mayoría de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

10) “Mayoría distribuida de dos tercios”: una mayoría de dos tercios de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de dos tercios de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

¹ El coeficiente 3.00 será nuevamente examinado, y tal vez modificado, por el Consejo, a la vista de lo que decidan las autoridades internacionales competentes.

11) “Entrada en vigor”: salvo disposición contraria, la fecha en que el presente Convenio entre en vigor, bien sea provisional o definitivamente.

12) “Producción exportable”: la producción total de café de un país exportador en un determinado año cafetero o de cosecha, menos el volumen destinado al consumo interno en ese mismo año.

13) “Disponibilidad para la exportación”: la producción exportable de un país exportador en un año cafetero determinado, más las existencias acumuladas en años anteriores.

14) “Cupo de exportación”: la cantidad total de café que un Miembro está autorizado a exportar en virtud de las diversas disposiciones de este Convenio, con excepción de las exportaciones que, de conformidad con las disposiciones del Artículo 44, no son imputadas a las cuotas.

15) “Déficit”: la diferencia entre el cupo de exportación anual de un Miembro exportador en un determinado año cafetero y la cantidad de café que el mismo Miembro haya exportado a mercados en régimen de cuota en ese año cafetero.

CAPÍTULO III. MIEMBROS

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1) Toda Parte Contratante, junto con los territorios a los que se extienda este Convenio en virtud de las disposiciones del ordinal 1 del Artículo 64, constituirá un solo Miembro de la Organización, a excepción de lo dispuesto en los Artículos 5, 6 y 7.

2) Un Miembro podrá modificar la categoría de su afiliación ateniéndose a las condiciones que el Consejo estipule.

3) Toda referencia que se haga en el presente Convenio a la palabra Gobierno será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea o a una organización intergubernamental con competencia comparable en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos.

4) Una organización intergubernamental de tal naturaleza no tendrá voto alguno, pero, en caso de que se vote sobre cuestiones de su competencia, estará facultada para depositar colectivamente los votos de sus Estados miembros. En ese caso, los Estados miembros de esa organización intergubernamental no estarán facultados para ejercer individualmente su derecho de voto.

5) Lo dispuesto en el ordinal 1 de Artículo 16 no se aplicará a una organización intergubernamental de tal naturaleza, pero ésta podrá participar en los debates de la Junta Ejecutiva sobre cuestiones de su competencia. En caso de que se vote sobre cuestiones de su competencia, y sin perjuicio de las disposiciones del ordinal 1 del Artículo 19, los votos que sus Estados miembros estén facultados para depositar en la Junta Ejecutiva podrán ser depositados colectivamente por cualquiera de esos Estados miembros.

Artículo 5. AFILIACIÓN SEPARADA PARA LOS TERRITORIOS DESIGNADOS

Toda Parte Contratante que sea importadora neta de café podrá declarar en cualquier momento, mediante apropiada notificación de conformidad con las

disposiciones del ordinal 2 del Artículo 64, que participa en la Organización separadamente de aquellos territorios cuyas relaciones internacionales tenga a su cargo que sean exportadores netos de café y que ella designe. En tal caso, el territorio metropolitano y los territorios no designados constituirán un solo Miembro, y los territorios designados serán considerados Miembros distintos, individual o colectivamente, según se indique en la notificación.

Artículo 6. AFILIACIÓN INICIAL POR GRUPOS

1) Dos o más Partes Contratantes que sean exportadoras netas de café pueden, mediante apropiada notificación al Consejo y al Secretario General de las Naciones Unidas, en el momento en que depositen sus respectivos instrumentos de aprobación, ratificación, aceptación o adhesión, declarar que ingresan en la Organización como grupo Miembro. Todo territorio al que se extienda este Convenio en virtud de las disposiciones del ordinal 1 del Artículo 64 podrá formar parte de dicho grupo Miembro si el Gobierno del Estado encargado de sus relaciones internacionales ha hecho la apropiada notificación al efecto, de conformidad con las disposiciones del ordinal 2 del Artículo 64. Tales Partes Contratantes y los territorios designados deben llenar las condiciones siguientes:

- a) declarar su deseo de asumir individual y colectivamente la responsabilidad en cuanto a las obligaciones del grupo;
- b) acreditar luego satisfactoriamente ante el Consejo:
 - i) que el grupo cuenta con la organización necesaria para aplicar una política cafetera común, y que tienen los medios para cumplir, junto con los otros países integrantes del grupo, las obligaciones que les impone este Convenio; y o bien que
 - ii) han sido reconocidos como grupo en un convenio internacional anterior sobre el café; o bien que
 - iii) tienen una política comercial y económica común o coordinada relativa al café, y una política monetaria y financiera coordinada, así como los órganos necesarios para su aplicación, de forma que el Consejo adquiera la seguridad de que el grupo Miembro puede cumplir las previstas obligaciones de grupo.

2) El grupo Miembro constituirá un solo Miembro de la Organización, con la salvedad de que cada país integrante será considerado como un Miembro individual para las cuestiones que se planteen en relación a las siguientes disposiciones:

- a) Artículos 11, 12 y 20 del Capítulo IV;
- b) Artículos 50 y 51 del Capítulo VIII; y
- c) Artículo 67 del Capítulo X.

3) Las Partes Contratantes y los territorios designados que ingresen como un solo grupo Miembro indicarán el gobierno u organización que los representará en el Consejo para los efectos de este Convenio, a excepción de los enumerados en el ordinal 2 del presente Artículo.

4) Los derechos de voto del grupo Miembro serán los siguientes:

- a) el grupo Miembro tendrá el mismo número de votos básicos que un país Miembro individual que ingrese en la Organización en tal calidad. Estos votos

básicos se asignarán al gobierno u organización que represente al grupo, y serán depositados por ese gobierno u organización; y

b) en el caso de una votación sobre cualquier asunto que se plantee en lo relativo a las disposiciones enumeradas en el ordinal 2 del presente Artículo, los componentes del grupo Miembro podrán depositar separadamente los votos asignados a ellos en virtud de las disposiciones de los ordinales 3 y 4 del Artículo 13, como si cada uno de ellos fuese un Miembro individual de la Organización, salvo los votos básicos que seguirán correspondiendo únicamente al gobierno u organización que represente al grupo.

5) Cualquier Parte Contratante o territorio designado que participe en un grupo Miembro podrá, mediante notificación al Consejo, retirarse de ese grupo y convertirse en Miembro separado. Tal retiro tendrá efecto cuando el Consejo reciba la notificación. En caso de que un integrante de un grupo Miembro se retire del grupo o deje de participar en la Organización, los demás integrantes del grupo podrán solicitar del Consejo que se mantenga el grupo y éste continuará existiendo, a menos que el Consejo deniegue la solicitud. Si el grupo Miembro se disolviere, cada una de las Partes que integraban el grupo se convertirá en Miembro separado. Un Miembro que haya dejado de pertenecer a un grupo Miembro no podrá formar parte de nuevo de un grupo mientras esté en vigor este Convenio.

Artículo 7. FORMACIÓN POSTERIOR DE GRUPOS

Dos o más Miembros exportadores podrán solicitar al Consejo, en cualquier momento después de la entrada en vigor de este Convenio, la formación de un grupo Miembro. El Consejo aprobará tal solicitud si comprueba que los Miembros han hecho la correspondiente declaración y han suministrado prueba satisfactoria, de conformidad con los requisitos del ordinal 1 del Artículo 6. Una vez aprobado, el grupo Miembro estará sujeto a las disposiciones de los párrafos 2, 3, 4 y 5 de dicho Artículo.

CAPÍTULO IV. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 8. SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAFÉ

1) La Organización Internacional del Café, establecida en virtud del Convenio de 1962, continuará existiendo a fin de administrar las disposiciones de este Convenio y fiscalizar su aplicación.

2) La Organización tendrá su sede en Londres, a menos que el Consejo, por mayoría distribuida de dos tercios decida otra cosa.

3) La Organización ejercerá sus funciones por intermedio del Consejo Internacional del Café, la Junta Ejecutiva, el Director Ejecutivo y el personal.

Artículo 9. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAFÉ

1) La autoridad suprema de la Organización es el Consejo Internacional del Café, que está integrado por todos los Miembros de la Organización.

2) Cada Miembro nombrará un representante en el Consejo y, si así lo deseara, uno o más suplentes. Cada Miembro podrá además designar uno o más asesores de su representante o suplentes.

Artículo 10. PODERES Y FUNCIONES DEL CONSEJO

1) El Consejo está dotado de todos los poderes que emanan específicamente de este Convenio, y tiene las facultades y desempeña las funciones necesarias para cumplir las disposiciones del mismo.

2) El Consejo podrá, por mayoría distribuida de dos tercios, establecer las normas y reglamentos requeridos para aplicar las disposiciones de este Convenio, incluido su propio reglamento y los reglamentos financiero y del personal de la Organización. Tales normas y reglamentos deben ser compatibles con las disposiciones de este Convenio. El Consejo podrá incluir en su reglamento una disposición que le permita decidir sobre cuestiones determinadas sin necesidad de reunirse en sesión.

3) Además, el Consejo mantendrá la documentación necesaria para desempeñar sus funciones conforme a este Convenio, así como cualquier otra documentación que considere conveniente.

Artículo 11. ELECCIÓN DEL PRESIDENTE Y DE LOS VICEPRESIDENTES DEL CONSEJO

1) El Consejo elegirá un Presidente y Vicepresidentes primero, segundo y tercero, para cada año cafetero.

2) Por regla general, el Presidente y el primer Vicepresidente serán elegidos entre los representantes de los Miembros exportadores o entre los representantes de los Miembros importadores, y los Vicepresidentes segundo y tercero serán elegidos entre los representantes de la otra categoría de Miembros. Estos cargos se alternarán cada año cafetero entre las dos categorías de Miembros.

3) Ni el Presidente, ni los Vicepresidentes que actúen como Presidente, tendrán derecho de voto. En tal caso, quien los supla ejercerá el derecho de voto del correspondiente Miembro.

Artículo 12. PERÍODOS DE SESIONES DEL CONSEJO

Por regla general, el Consejo tendrá dos períodos ordinarios de sesiones cada año. También podrá tener períodos extraordinarios de sesiones, si así lo decidiere. Asimismo, se reunirá en sesiones extraordinarias a solicitud de la Junta Ejecutiva, o de cinco Miembros cualesquiera, o de un Miembro o Miembros que representen por lo menos 200 votos. La convocación de los períodos de sesiones tendrá que notificarse con 30 días de anticipación como mínimo, salvo en casos de emergencia. A menos que el Consejo decida otra cosa, los períodos de sesiones se celebrarán en la sede de la Organización.

Artículo 13. VOTOS

1) Los Miembros exportadores tendrán un total de 1.000 votos y los Miembros importadores tendrán también un total de 1.000 votos, distribuidos entre cada categoría de Miembros —es decir, Miembros exportadores y Miembros importadores respectivamente— según se estipula en los ordinales siguientes del presente Artículo.

2) Cada Miembro tendrá cinco votos básicos, siempre que el total de tales votos no exceda de 150 para cada categoría de Miembros. Si hubiere más de treinta Miembros exportadores o más de treinta Miembros importadores, el

número de votos básicos de cada Miembro dentro de una y otra categoría se ajustará, con el objeto de que el total de votos básicos para cada categoría de Miembros no supere el máximo de 150.

3) Los Miembros exportadores enumerados en el Anexo I como titulares de una cuota inicial de exportación anual igual o superior a 100.000 sacos de café, pero inferior a 400.000 sacos, tendrán, además de los votos básicos, el número de votos que se les atribuye en la columna 2 del Anexo I. Si alguno de los Miembros exportadores a que se refiere el presente ordinal opta por una cuota básica con arreglo a lo dispuesto en el ordinal 5 del Artículo 31, dejarán de aplicarse a tal Miembro las disposiciones del presente ordinal.

4) Con sujeción a las disposiciones del Artículo 32 los votos restantes de los Miembros exportadores se distribuirán entre los Miembros que tengan una cuota básica, en proporción al volumen promedio de sus respectivas exportaciones de café a los Miembros importadores en los años cafeteros de 1968/69 a 1971/72 inclusive. Para esta clase de Miembros exportadores, ésa será la base de votación hasta el 31 de diciembre de 1977. Con efecto a partir del 1 de enero de 1978, los votos restantes de los Miembros exportadores que tengan cuotas básicas se calcularán en proporción al volumen promedio de sus respectivas exportaciones de café a los Miembros importadores según a continuación se indica.

<i>Con efecto a partir del 1 de enero de</i>	<i>Años cafeteros</i>			
1978	1969/70	1970/71	1971/72	1976/77
1979	1970/71	1971/72	1976/77	1977/78
1980	1971/72	1976/77	1977/78	1978/79
1981	1976/77	1977/78	1978/79	1979/80
1982	1977/78	1978/79	1979/80	1980/81

5) Los votos restantes de los Miembros importadores se distribuirán entre ellos en proporción al volumen promedio de sus respectivas importaciones de café durante los tres años civiles anteriores.

6) El Consejo efectuará la distribución de los votos, de conformidad con las disposiciones del presente Artículo, al comienzo de cada año cafetero y esa distribución permanecerá en vigor durante ese año, a reserva de lo dispuesto en los ordinales 4 y 7 del presente Artículo.

7) El Consejo dispondrá lo necesario para la redistribución de los votos de conformidad con lo dispuesto en el presente Artículo, cada vez que varíe la afiliación a la Organización, o se suspenda el derecho de voto de algún Miembro o se restablezca tal derecho, en virtud de las disposiciones de los Artículos 26, 42, 45 ó 58.

8) Ningún Miembro podrá tener más de 400 votos.

9) Los votos no son fraccionables.

Artículo 14. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1) Cada Miembro tendrá derecho a utilizar el número de votos que posea, pero no podrá dividirlos. El Miembro podrá, sin embargo, utilizar en forma diferente los votos que posea en virtud de lo dispuesto en el ordinal 2 del presente Artículo.

2) Todo Miembro exportador podrá autorizar a otro Miembro exportador, y todo Miembro importador podrá autorizar a otro Miembro importador, para que

represente sus intereses y ejerza su derecho de voto en cualquier reunión del Consejo. No se aplicará en este caso la limitación prevista en el ordinal 8 del Artículo 13.

Artículo 15. DECISIONES DEL CONSEJO

1) Salvo disposición en contrario de este Convenio, el Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida.

2) Con respecto a cualquier decisión del Consejo que, en virtud de las disposiciones de este Convenio, requiera una mayoría distribuida de dos tercios, se aplicará el siguiente procedimiento:

- a) si no se logra una mayoría distribuida de dos tercios debido al voto negativo de tres o menos Miembros exportadores o de tres o menos Miembros importadores, la propuesta volverá a ponerse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;
- b) si en la segunda votación no se logra tampoco una mayoría distribuida de dos tercios debido al voto negativo de dos o menos Miembros exportadores o de dos o menos Miembros importadores la propuesta volverá a ponerse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;
- c) si no se logra una mayoría distribuida de dos tercios en la tercera votación debido al voto negativo de un Miembro exportador o importador, se considerará aprobada la propuesta;
- d) si el Consejo no somete la propuesta a una nueva votación, ésta se considerará rechazada.

3) Los Miembros se comprometen a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones de este Convenio.

Artículo 16. COMPOSICIÓN DE LA JUNTA EJECUTIVA

1) La Junta Ejecutiva se compondrá de ocho Miembros exportadores y ocho Miembros importadores, elegidos para cada año cafetero de conformidad con las disposiciones del Artículo 17. Los Miembros podrán ser reelegidos.

2) Cada Miembro de la Junta designará un representante y, si así lo deseara, uno o más suplentes. Cada Miembro podrá, además, designar uno o más asesores de su representante o suplentes.

3) La Junta Ejecutiva tendrá un Presidente y un Vicepresidente, elegidos por el Consejo para cada año cafetero y que podrán ser reelegidos. El Presidente no tendrá derecho a voto, como tampoco lo tendrá el Vicepresidente cuando desempeñe las funciones de Presidente. Si un representante es nombrado Presidente, o si el Vicepresidente desempeña las funciones de Presidente, votará en su lugar el correspondiente suplente. Por regla general, el Presidente y el Vicepresidente elegidos para cada año cafetero serán escogidos entre los representantes de la misma categoría de Miembros.

4) La Junta Ejecutiva se reunirá usualmente en la sede de la Organización, pero podrá reunirse en cualquier otro lugar.

Artículo 17. ELECCIÓN DE LA JUNTA EJECUTIVA

1) Los Miembros exportadores e importadores que integren la Junta serán elegidos en el Consejo por los Miembros exportadores e importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará con arreglo a lo dispuesto en los siguientes ordinales del presente Artículo.

2) Cada Miembro depositará a favor de un solo candidato todos los votos a que tenga derecho según las disposiciones del Artículo 13. Un Miembro podrá depositar por otro candidato los votos que posea en virtud de las disposiciones del ordinal 2 del Artículo 14.

3) Los ocho candidatos que reciban el mayor número de votos resultarán elegidos; sin embargo, ningún candidato que reciba menos de 75 votos será elegido en la primera votación.

4) En el caso de que, con arreglo a las disposiciones del ordinal 3 del presente Artículo, resulten elegidos menos de ocho candidatos en la primera votación, se efectuarán nuevas votaciones en las que sólo tendrán derecho a votar los Miembros que no hubieren votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requerido disminuirá sucesivamente en cinco unidades, hasta que resulten elegidos los ocho candidatos.

5) Todo Miembro que no hubiere votado por uno de los Miembros elegidos, traspasará sus votos a uno de ellos, con sujeción a las disposiciones de los ordinales 6 y 7 del presente Artículo.

6) Se considerará que un Miembro ha recibido el número de votos depositados a su favor en el momento de su elección y, además, el número de votos que se le traspasen, pero ningún Miembro elegido podrá obtener más de 499 votos en total.

7) Si se registra que uno de los Miembros electos obtuvo más de 499 votos, los Miembros que hubieren votado o traspasado sus votos a favor de dicho Miembro electo se pondrán de acuerdo para que uno o varios le retiren sus votos y los traspasen o redistribuyan a favor de otro Miembro electo, de manera que ninguno de ellos reciba más de 499 votos fijados como máximo.

Artículo 18. COMPETENCIA DE LA JUNTA EJECUTIVA

1) La Junta será responsable ante el Consejo y actuará bajo la dirección general de éste.

2) El Consejo podrá delegar en la Junta, por mayoría distribuida de dos tercios, el ejercicio de la totalidad o parte de sus poderes, salvo los que se enumeran a continuación:

- a) la aprobación del presupuesto administrativo y la determinación de las contribuciones con arreglo a lo dispuesto en el Artículo 25;
- b) la suspensión de los derechos de voto de un Miembro, prevista en los Artículos 45 ó 58;
- c) la exoneración de las obligaciones de un Miembro, de acuerdo con las disposiciones del Artículo 56;
- d) la decisión de controversias, según lo previsto en el Artículo 58;

- e) el establecimiento de las condiciones de adhesión, con arreglo a lo dispuesto en el Artículo 62;
- f) la decisión de exigir la exclusión de un Miembro, en base a las disposiciones del Artículo 66;
- g) la decisión acerca de la renegociación, prórroga o terminación del Convenio, según lo previsto en el Artículo 68, y
- h) la recomendación de enmiendas a los Miembros, según lo previsto en el Artículo 69.

3) El Consejo podrá revocar en todo momento, por mayoría simple distribuida, cualesquiera de los poderes que hubiere delegado en la Junta.

Artículo 19. PROCEDIMIENTO DE VOTACIÓN DE LA JUNTA EJECUTIVA

1) Cada miembro de la Junta Ejecutiva tendrá derecho a depositar el número de votos que haya recibido en virtud de lo dispuesto en los ordinales 6 y 7 del Artículo 17. No se permitirá votar por delegación. Ningún miembro de la Junta tendrá derecho a dividir sus votos.

2) Las decisiones de la Junta serán adoptadas por la misma mayoría que se requiera en caso de adoptarlas el Consejo.

Artículo 20. QUÓRUM PARA LAS REUNIONES DEL CONSEJO Y DE LA JUNTA

1) El quórum para cualquier reunión del Consejo lo constituirá la presencia de una mayoría de los Miembros que representen una mayoría distribuida de dos tercios del total de los votos. Si en la hora fijada para iniciar una reunión del Consejo no hubiere quórum, el Presidente del Consejo podrá aplazar el comienzo de la reunión por tres horas como mínimo. Si tampoco hubiere quórum, el Presidente podrá aplazar otra vez el comienzo de la reunión por tres horas como mínimo. Este procedimiento podrá repetirse hasta que exista quórum en la hora fijada. La representación conforme a lo dispuesto en el ordinal 2 del Artículo 14 se considerará como presencia.

2) Para las reuniones de la Junta, el quórum estará constituido por la presencia de una mayoría de los Miembros que representen una mayoría distribuida de dos tercios del total de los votos.

Artículo 21. EL DIRECTOR EJECUTIVO Y EL PERSONAL

1) El Consejo nombrará al Director Ejecutivo por recomendación de la Junta. El Consejo establecerá las condiciones de empleo del Director Ejecutivo, que serán análogas a las que rigen para funcionarios de igual categoría en organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el jefe de los servicios administrativos de la Organización y asumirá la responsabilidad por el desempeño de cualesquiera funciones que le incumban en la administración de este Convenio.

3) El Director Ejecutivo nombrará a los funcionarios de conformidad con el reglamento establecido por el Consejo.

4) Ni el Director Ejecutivo ni los funcionarios podrán tener intereses financieros en la industria, el comercio o el transporte del café.

5) En el ejercicio de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

Artículo 22. COLABORACIÓN CON OTRAS ORGANIZACIONES

El Consejo podrá adoptar todas las disposiciones convenientes para la consulta y colaboración con las Naciones Unidas y sus organismos especializados, así como con otras organizaciones intergubernamentales competentes. El Consejo podrá invitar a estas organizaciones, así como a cualquiera de las que se ocupan del café, a que envíen observadores a sus reuniones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 23. PRIVILEGIOS E INMUNIDADES

1) La Organización tendrá personalidad jurídica. Gozará, en especial, de la capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para incoar procedimientos judiciales.

2) La situación jurídica, privilegios e inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de los representantes de los Miembros en tanto que se encuentren en el territorio del Reino Unido de la Gran Bretaña e Irlanda del Norte con el fin de desempeñar sus funciones, seguirán viniendo regidos por el Acuerdo sobre la Sede concertado con fecha 28 de mayo de 1969 entre el Gobierno del Reino Unido de la Gran Bretaña e Irlanda del Norte (llamado en lo sucesivo “el Gobierno huésped”) y la Organización.

3) El Acuerdo sobre la Sede mencionado en el ordinal 2 del presente Artículo será independiente de este Convenio. Terminará, no obstante:

- a) por acuerdo entre el Gobierno huésped y la Organización;
- b) en el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped: o
- c) en el caso de que la Organización deje de existir.

4) La Organización podrá concertar con uno o más Miembros otros convenios, que requerirán la aprobación del Consejo, referentes a los privilegios e inmunidades que puedan ser necesarios para el buen funcionamiento de este Convenio.

5) Los Gobiernos de los países Miembros, con excepción del Gobierno huésped, concederán a la Organización las mismas facilidades que se otorguen a los organismos especializados de las Naciones Unidas, en lo relativo a restricciones monetarias o de cambios, mantenimiento de cuentas bancarias y transferencias de sumas de dinero.

CAPITULO VI. DISPOSICIONES FINANCIERAS

Artículo 24. FINANZAS

1) Los gastos de las delegaciones ante el Consejo, y de los representantes ante la Junta, o ante cualquiera de las comisiones del Consejo y de la Junta, serán atendidos por sus respectivos gobiernos.

2) Los demás gastos necesarios para la administración de este Convenio se atenderán mediante contribuciones anuales de los Miembros, determinadas de conformidad con las disposiciones del Artículo 25. Sin embargo, el Consejo podrá exigir el pago de ciertos servicios.

3) El ejercicio económico de la Organización coincidirá con el año cafetero.

Artículo 25. DETERMINACIÓN DEL PRESUPUESTO Y DE LAS CONTRIBUCIONES

1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará la contribución de cada Miembro a dicho presupuesto.

2) La contribución de cada Miembro al presupuesto para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto correspondiente a ese ejercicio, entre el número de sus votos y la totalidad de los votos de todos los Miembros. Sin embargo, si se modifica la distribución de votos entre los Miembros, de conformidad con las disposiciones del ordinal 6 del Artículo 13, al comienzo del ejercicio para el que se fijen las contribuciones, se ajustarán las contribuciones para ese ejercicio en la forma que corresponda. Al determinar las contribuciones, los votos de cada uno de los Miembros se calcularán sin tener en cuenta la suspensión de los derechos de voto de cualquiera de los Miembros ni la posible redistribución de votos que resulte de ello.

3) La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor de este Convenio será determinada por el Consejo en función del número de votos que le corresponda y del período no transcurrido del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas a los demás Miembros para el ejercicio económico de que se trate.

Artículo 26. PAGO DE LAS CONTRIBUCIONES

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible, y serán exigibles el primer día de ese ejercicio.

2) Si algún Miembro no paga su contribución completa al presupuesto administrativo en el término de seis meses a partir de la fecha en que ésta sea exigible, se suspenderán su derecho de voto en el Consejo y el derecho a que sean depositados sus votos en la Junta, hasta que haya abonado dicha contribución. Sin embargo, a menos que el Consejo lo decida por mayoría distribuida de dos tercios, no se privará a dicho Miembro de ninguno de sus demás derechos ni se le eximirá de ninguna de las obligaciones que le impone este Convenio.

3) Ningún Miembro cuyos derechos de voto hayan sido suspendidos, sea en virtud de las disposiciones del ordinal 2 del presente Artículo o en virtud de las

disposiciones de los Artículos 42, 45, ó 58, quedará relevado por ello del pago de su contribución.

Artículo 27. CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después del cierre de cada ejercicio económico se presentará al Consejo, para su aprobación y publicación, un estado de cuentas, certificado por auditores externos, de los ingresos y gastos de la Organización durante ese ejercicio económico.

CAPÍTULO VII. REGULACIÓN DE LAS EXPORTACIONES Y DE LAS IMPORTACIONES

Artículo 28. DISPOSICIONES GENERALES

1) Toda decisión del Consejo en virtud de las disposiciones del presente Capítulo será adoptada por mayoría distribuida de dos tercios.

2) Se entenderá que la palabra “anual” se refiere, en el presente Capítulo, a cualquier periodo de doce meses que el Consejo establezca. Empero, el Consejo podrá adoptar procedimientos con arreglo a los cuales las disposiciones del presente Capítulo se apliquen a un periodo de más de doce meses.

Artículo 29. MERCADOS EN RÉGIMEN DE CUOTA

Para los efectos de este Convenio, el mercado cafetero mundial quedará dividido en mercados de países Miembros, que estarán sujetos al régimen de cuotas, y mercados de países no miembros, que no estarán sujetos a tal régimen.

Artículo 30. CUOTAS BÁSICAS

1) Cada Miembro exportador tendrá derecho, con sujeción a las disposiciones de los Artículos 31 y 32, a una cuota básica calculada de conformidad con lo dispuesto en el presente Artículo.

2) Si, en virtud de lo dispuesto en el Artículo 33, las cuotas entraren en vigor durante el año cafetero 1976/77, la cuota básica que haya de utilizarse para la distribución de la parte fija de las cuotas se calculará sobre la base del volumen promedio de las exportaciones anuales efectuadas por cada Miembro exportador con destino a Miembros importadores en los años cafeteros de 1968/69 a 1971/72. Esa distribución de la parte fija permanecerá en vigor hasta que las cuotas sean suspendidas por primera vez en virtud de las disposiciones del Artículo 33.

3) Si no se establecieren cuotas en el año cafetero 1976/77, pero entraren en vigor durante el año cafetero 1977/78, la cuota básica que haya de utilizarse para la distribución de la parte fija de las cuotas será calculada tomando para cada Miembro exportador la mayor de las dos cantidades siguientes:

- a) el volumen de sus exportaciones a países Miembros importadores durante el año cafetero 1976/77, calculado a base de la información obtenida de los certificados de origen; o
- b) la cifra resultante de aplicar el procedimiento indicado en el ordinal 2 del presente Artículo.

Esa distribución de la parte fija permanecerá en vigor hasta que las cuotas sean suspendidas por primera vez en virtud de las disposiciones del Artículo 33.

4) Si las cuotas entraren en vigor por primera vez, o fueren reestablecidas, durante el año cafetero 1978/79 o en cualquier fecha posterior, la cuota básica que haya de utilizarse para distribuir la parte fija de las cuotas será calculada tomando para cada Miembro exportador la mayor de las dos cantidades siguientes:

- a) el volumen promedio de sus exportaciones a países Miembros importadores en los años cafeteros 1976/77 y 1977/78, calculado a base de la información obtenida de los certificados de origen; o
- b) la cifra resultante de aplicar el procedimiento indicado en el ordinal 2 del presente Artículo.

5) Si se establecieren las cuotas con arreglo a lo dispuesto en el ordinal 2 del presente Artículo y fueren luego suspendidas, su restablecimiento durante el año cafetero 1977/78 se regirá por lo dispuesto en el ordinal 3 del presente Artículo y en el ordinal 1 del Artículo 35. El restablecimiento de las cuotas durante el año cafetero 1978/79, o en cualquier fecha posterior, se regirá por lo dispuesto en el ordinal 4 del presente Artículo y en el ordinal 1 del Artículo 35.

Artículo 31. MIEMBROS EXPORTADORES EXENTOS DE CUOTAS BÁSICAS

1) Con sujeción a lo dispuesto en los ordinales 4 y 5 del presente Artículo, no se asignará cuota básica a los Miembros exportadores enumerados en el Anexo 1. Dichos Miembros tendrán en el año cafetero 1976/77, con sujeción a las disposiciones del Artículo 33, las cuotas iniciales de exportación anual que se indican en la columna 1 de dicho Anexo. Con sujeción a lo dispuesto en el ordinal 2 del presente Artículo y en el Artículo 33, la cuota de los referidos Miembros para cada uno de los años cafeteros siguientes experimentará un incremento de:

- a) un 10 por ciento de la cuota inicial de exportación anual, en el caso de los Miembros cuya cuota inicial de exportación anual sea inferior a 100.000 sacos; y
- b) un 5 por ciento de la cuota inicial de exportación anual, en el caso de los Miembros cuya cuota inicial de exportación anual sea igual o superior a 100.000 sacos pero inferior a 400.000 sacos.

Para los efectos de fijar las cuotas anuales de los Miembros de que se trate cuando se establezcan o restablezcan las cuotas en virtud de lo dispuesto en el Artículo 33, esos incrementos anuales se considerarán como efectivos desde la entrada en vigor de este Convenio.

2) A más tardar el 31 de julio de cada año, cada uno de los Miembros exportadores a que se refiere el ordinal 1 del presente Artículo notificará al Consejo la cantidad de café que es probable vaya a tener disponible para su exportación durante el año cafetero siguiente. La cuota para el año cafetero siguiente será la cantidad así indicada por el Miembro exportador, siempre que tal cantidad no exceda del límite permisible definido en el ordinal 1 del presente Artículo.

3) Cuando la cuota anual de un Miembro exportador cuya cuota inicial de exportación anual sea inferior a 100.000 sacos alcance o rebase el máximo de 100.000 sacos señalado en el ordinal 1 del presente Artículo, el Miembro de que se trate quedará sujeto en lo sucesivo a las disposiciones aplicables a los Miembros exportadores cuya cuota inicial de exportación anual sea igual o superior a 100.000 sacos pero inferior a 400.000 sacos.

4) Cuando la cuota anual de un Miembro exportador cuya cuota inicial de exportación anual sea inferior a 400.000 sacos alcance el máximo de 400.000 sacos señalado en el ordinal 1 del presente Artículo, el Miembro de que se trate quedará sujeto en lo sucesivo a las disposiciones del Artículo 35, y el Consejo le asignará una cuota básica.

5) Todo Miembro exportador incluido en el Anexo 1 que exporte 100.000 sacos o más podrá, en cualquier momento, pedir al Consejo que le sea asignada una cuota básica.

6) Los Miembros cuya cuota anual sea inferior a 100.000 sacos no estarán sujetos a las disposiciones de los Artículos 36 y 37.

Artículo 32. DISPOSICIONES PARA EL AJUSTE DE LAS CUOTAS BÁSICAS

1) Cuando se adhiera a este Convenio un país importador que no haya sido miembro del Convenio Internacional del Café de 1968 ni del Convenio Internacional del Café de 1968 prorrogado, el Consejo procederá a ajustar las cuotas básicas resultantes de la aplicación de las disposiciones del Artículo 30.

2) El ajuste mencionado en el ordinal 1 del presente Artículo se efectuará teniendo en cuenta el promedio de las exportaciones de los diferentes Miembros exportadores al país importador de que se trate durante el período de 1968 a 1972, o la parte proporcional de los diferentes Miembros exportadores en el promedio de las importaciones de dicho país durante el mismo período.

3) El Consejo aprobará los datos que hayan de utilizarse como base para los cálculos necesarios a los efectos de ajuste de las cuotas básicas, así como también los criterios que hayan de seguirse a efectos de aplicar las disposiciones del presente Artículo.

Artículo 33. DISPOSICIONES PARA EL ESTABLECIMIENTO, SUSPENSIÓN Y RESTABLECIMIENTO DE CUOTAS

1) A menos que el Consejo decida otra cosa, las cuotas entrarán en vigor en cualquier momento de la duración de este Convenio si:

- a) el precio indicativo compuesto durante 20 días de mercado consecutivos es, por término medio, igual o inferior al límite máximo del margen de precios entonces en vigor establecido por el Consejo con arreglo a lo dispuesto en el Artículo 38;
- b) a falta de una decisión del Consejo estableciendo un margen de precios,
 - i) el promedio de los precios indicativos de los cafés Otros Suaves y Robustas durante 20 días de mercado consecutivos es, por término medio, igual o inferior al promedio de dichos precios durante el año civil 1975 según los registros mantenidos por la Organización durante la vigencia del Convenio Internacional del Café de 1968 prorrogado; o
 - ii) con sujeción a las disposiciones del ordinal 2 del presente Artículo, el precio indicativo compuesto calculado con arreglo a las disposiciones del Artículo 38 es por término medio, durante 20 días de mercado consecutivos, inferior en un 15 por ciento o más al promedio del precio indicativo compuesto correspondiente al precedente año cafetero durante el cual haya estado en vigor este Convenio.

Pese a las precedentes disposiciones de este ordinal, las cuotas no operarán al entrar en vigor este Convenio a menos que el promedio de los precios indicativos de los cafés Otros Suaves y Robustas durante los 20 días de mercado consecutivos inmediatamente anteriores a dicha fecha sea, por término medio, igual o inferior al promedio de dichos precios en el año civil 1975.

2) No obstante las disposiciones del subnumeral ii) del numeral b) del ordinal 1 del presente Artículo, las cuotas no tendrán efecto, a menos que el Consejo decida otra cosa, si, durante 20 días de mercado consecutivos, el promedio de los precios indicativos de los cafés Otros Suaves y Robustas es, por término medio, superior en un 22,5 por ciento o más al promedio de dichos precios en el año civil de 1975.

3) Los precios especificados en el subnumeral i) del numeral b) del ordinal 1 y en el ordinal 2 del presente Artículo serán examinados, y podrán ser revisados por el Consejo antes del 30 de septiembre de 1978 y antes del 30 de septiembre de 1980.

4) A menos que el Consejo decida otra cosa, las cuotas serán suspendidas:

- a) si el precio indicativo compuesto durante 20 días de mercado consecutivos es, por término medio, superior en un 15 por ciento al límite máximo del margen de precios establecido por el Consejo y entonces en vigor; o
- b) si, no habiendo decidido el Consejo establecer un margen de precios, el precio indicativo compuesto durante 20 días de mercado consecutivos es, por término medio, superior en un 15 por ciento o más al precio indicativo compuesto promedio registrado durante el precedente año civil.

5) A menos que el Consejo decida otra cosa, las cuotas serán restablecidas, después de haber sido suspendidas en virtud de lo dispuesto en el ordinal 4 del presente Artículo, con arreglo a las disposiciones de los ordinales 1, 2 y 6.

6) Siempre que se cumplan las pertinentes condiciones de precios especificadas en el ordinal 1 del presente Artículo, y con sujeción a lo dispuesto en el ordinal 2 del mismo, las cuotas entrarán en vigor a la mayor brevedad posible, y a más tardar en el trimestre siguiente al cumplimiento de las citadas condiciones de precios. Salvo estipulación de este Convenio en otro sentido, las cuotas se fijarán para un período de cuatro trimestres. Si el Consejo no hubiere establecido previamente la cuota global anual y las cuotas trimestrales, el Director Ejecutivo fijará una cuota, basándose para ello en la cuantía de la desaparición de café en mercados en régimen de cuota, según estimación efectuada con arreglo a los criterios establecidos en el Artículo 34, y la asignación de tal cuota a los Miembros exportadores se efectuará de conformidad con las disposiciones de los Artículos 31 y 35.

7) El Consejo será convocado en el primer trimestre siguiente a la entrada en vigor de las cuotas, con el fin de fijar márgenes de precios y examinar y, si fuere preciso, revisar las cuotas para el período que el Consejo estime conveniente, siempre que dicho período no exceda de doce meses a contar desde la fecha en que comience la vigencia de las cuotas.

Artículo 34. FIJACIÓN DE LA CUOTA ANUAL GLOBAL

Con sujeción a lo dispuesto en el Artículo 33, el Consejo fijará, en su último período ordinario de sesiones de cada año cafetero, una cuota anual global, tomando en consideración, *inter alia*, los factores siguientes:

- a) la estimación del consumo anual de los Miembros importadores;
- b) la estimación de las importaciones efectuadas por los Miembros y procedentes de otros Miembros importadores y de países no miembros;
- c) la estimación de las variaciones del nivel de los inventarios en los países Miembros importadores y en los puertos francos;
- d) la observancia de las disposiciones del Artículo 40 respecto de los déficits y su redistribución; y
- e) para la implantación y restablecimiento de cuotas con arreglo a lo dispuesto en los ordinales 1 y 5 del Artículo 33, las exportaciones de los Miembros exportadores a Miembros importadores y a países no miembros durante el período de doce meses precedente al establecimiento de las cuotas.

Artículo 35. ASIGNACIÓN DE CUOTAS ANUALES

1) Habida cuenta de la decisión que se adopte en virtud de lo dispuesto en el Artículo 34 y una vez deducida la cantidad de café necesaria para cumplir lo dispuesto en el Artículo 31, se asignarán cuotas anuales, con una parte fija y otra variable, a los Miembros exportadores que tengan derecho a una cuota básica. La parte fija corresponderá al 70 por ciento de la cuota global anual ajustada en observancia de lo dispuesto en el Artículo 31 y se distribuirá entre los Miembros exportadores con arreglo a las disposiciones del Artículo 30. La parte variable corresponderá al 30 por ciento de la cuota global anual ajustada en observancia de lo dispuesto en el Artículo 31. Las citadas proporciones podrán ser modificadas por el Consejo, pero la parte fija no será nunca inferior al 70 por ciento. Con sujeción a las disposiciones del ordinal 2 del presente Artículo, la parte variable se distribuirá entre los Miembros exportadores en la misma proporción que exista entre las existencias verificadas de cada Miembro exportador y la totalidad de las existencias verificadas de todos los Miembros exportadores que tengan cuota básica, a condición de que, a no ser que el Consejo establezca otro límite, ningún Miembro recibirá un porcentaje de la parte variable de la cuota que exceda del 40 por ciento del total de dicha parte variable.

2) Las existencias de cada Miembro exportador que se tendrán en cuenta para los efectos del presente Artículo serán las verificadas, con arreglo al pertinente reglamento de verificación de existencias, al final del año de cosecha inmediatamente anterior a la fijación de cuotas.

Artículo 36. CUOTAS TRIMESTRALES

1) Inmediatamente después de la asignación de cuotas anuales en virtud de las disposiciones del ordinal 1 del Artículo 35, y con sujeción a lo dispuesto en el Artículo 31, el Consejo asignará cuotas trimestrales a cada Miembro exportador, con el fin de asegurar la salida ordenada del café al mercado mundial durante el período para el cual se fijen cuotas.

2) Esas cuotas deberán ser, en lo posible, el 25 por ciento de la cuota anual de cada Miembro. No se permitirá a ningún Miembro exportar más del 30 por ciento en el primer trimestre, más del 60 por ciento en los dos primeros trimestres ni más del 80 por ciento en los tres primeros trimestres. Si las exportaciones efectuadas por cualquier Miembro en un determinado trimestre son inferiores a su cuota para ese trimestre, el saldo se añadirá a su cuota del trimestre siguiente.

3) Las disposiciones del presente Artículo se aplicarán también para la puesta en práctica del ordinal 6 del Artículo 33.

4) Cuando por circunstancias excepcionales, un Miembro exportador considere probable que las limitaciones establecidas en el ordinal 2 del presente Artículo causen serios perjuicios a su economía, el Consejo podrá, a solicitud de ese Miembro, adoptar las medidas pertinentes de conformidad con las disposiciones del Artículo 56. El Miembro interesado deberá demostrar los perjuicios sufridos y proporcionar garantías adecuadas en lo relativo al mantenimiento de la estabilidad de los precios. Sin embargo, el Consejo no podrá en ningún caso autorizar a un Miembro a exportar más del 35 por ciento de su cuota anual en el primer trimestre, más del 65 por ciento en los dos primeros trimestres ni más del 85 por ciento en los tres primeros trimestres.

Artículo 37. AJUSTE DE LAS CUOTAS ANUALES Y TRIMESTRALES

1) Si las condiciones del mercado así lo requieren, el Consejo podrá modificar las cuotas anuales y trimestrales asignadas en virtud de las disposiciones de los Artículos 33, 35 y 36. Con sujeción a las disposiciones del ordinal 1 del Artículo 35 y exceptuando lo estipulado en el Artículo 31 y en el ordinal 3 del Artículo 39, las cuotas de cada Miembro exportador serán modificadas en un porcentaje que será igual para todos.

2) No obstante lo dispuesto en el ordinal 1 del presente Artículo, el Consejo podrá, si juzga que la situación del mercado así lo exige, hacer ajustes entre las cuotas de los Miembros exportadores para los trimestres corriente y restantes, sin alterar por ello las cuotas anuales.

Artículo 38. MEDIDAS RELATIVAS A PRECIOS

1) El Consejo establecerá un sistema de precios indicativos, en el que figurará un precio indicativo compuesto diario.

2) En base al referido sistema, el Consejo podrá establecer márgenes y diferenciales de precios para los principales tipos y/o grupos de café, así como también un margen del precio compuesto.

3) Al establecer y ajustar cualquier margen de precios para los efectos del presente Artículo, el Consejo tomará en consideración el nivel y tendencia vigentes de los precios del café, incluida la influencia que en dichos nivel y tendencia ejerzan los factores siguientes:

- los niveles y tendencias del consumo y de la producción, así como también de las existencias en países importadores y exportadores;
- las modificaciones del sistema monetario mundial;
- la tendencia de la inflación o deflación mundiales; y
- cualesquiera otros factores que pudieran afectar al logro de los objetivos especificados en este Convenio.

El Director Ejecutivo facilitará los datos necesarios para hacer posible que el Consejo dé la debida consideración a los referidos elementos.

4) El Consejo dictará normas acerca de los efectos del establecimiento o ajuste de cuotas en los contratos concertados con anterioridad a tal establecimiento o ajuste.

Artículo 39. MEDIDAS ADICIONALES PARA EL AJUSTE DE LAS CUOTAS

1) Si las cuotas están en vigor, será convocado el Consejo con el fin de establecer un sistema de ajuste a prorrata de las cuotas en función de la evolución del precio indicativo compuesto, conforme a lo estipulado en el Artículo 38.

2) Figurarán en el referido sistema disposiciones relativas a márgenes de precios, número de días de mercado que durarán los cómputos y número y magnitud de los ajustes.

3) El Consejo podrá establecer también un sistema de incremento de las cuotas en función de la evolución de los precios de los principales tipos y/o grupos de café.

Artículo 40. DÉFICIT

1) Todo Miembro exportador declarará todo déficit que prevea con relación a su cupo de exportación, a fin de permitir su redistribución durante el mismo año cafetero entre aquellos Miembros exportadores que tengan capacidad y disposición de exportar la cuantía de los déficit. El setenta por ciento de la cantidad declarada con arreglo a las disposiciones del presente ordinal será ofrecido, en primer lugar, para su redistribución entre otros Miembros exportadores del mismo tipo de café, en proporción a sus cuotas básicas, y el treinta por ciento será ofrecido, en primer lugar, a los Miembros exportadores del otro tipo de café, también en proporción a sus cuotas básicas.

2) Si un Miembro declarase un déficit dentro de los seis primeros meses de un año cafetero, la cuota anual de dicho Miembro para el año cafetero siguiente será incrementada en un treinta por ciento del volumen declarado y no exportado. Esa cuantía será deducida de los cupos de exportación anual de los Miembros exportadores que hubieren aceptado la redistribución con arreglo a lo previsto en el ordinal 1 del presente Artículo, a prorrata de su participación en la citada redistribución.

Artículo 41. CUPO DE EXPORTACIÓN DE UN GRUPO MIEMBRO

En el caso de que dos o más Miembros formen un grupo Miembro de acuerdo con las disposiciones de los Artículos 6 y 7, se sumarán las cuotas básicas o, en su caso, los cupos de exportación de esos Miembros y el total resultante será considerado, para los efectos de las disposiciones del presente Capítulo, como una sola cuota básica o un solo cupo de exportación.

Artículo 42. OBSERVANCIA DE LAS CUOTAS

1) Los Miembros exportadores adoptarán las medidas necesarias para asegurar el pleno cumplimiento de todas las disposiciones de este Convenio relativas a cuotas. Aparte de cualesquiera medidas que los propios Miembros puedan adoptar, el Consejo podrá exigir a dichos Miembros que tomen medidas complementarias para la eficaz puesta en práctica del sistema de cuotas previsto en este Convenio.

2) Ningún Miembro exportador podrá sobrepasar las cuotas anuales o trimestrales que se le hubieren asignado.

3) Si un Miembro exportador se excede de su cuota en un determinado trimestre, el Consejo deducirá de una o varias de sus cuotas siguientes una cantidad igual al 110 por ciento de dicho exceso.

4) Si un Miembro exportador se excede por segunda vez de su cuota trimestral, el Consejo aplicará la misma deducción prevista en el ordinal 3 del presente Artículo.

5) Si un Miembro exportador se excede por tercera vez o más veces, de su cuota trimestral, el Consejo aplicará la misma deducción prevista en el ordinal 3 del presente Artículo y se suspenderán los derechos de voto del Miembro hasta el momento en que el Consejo decida si se le excluye de la Organización, de conformidad con las disposiciones del Artículo 66.

6) Las deducciones previstas en los ordinales 3, 4 y 5 del presente Artículo se considerarán como déficits a los efectos del ordinal 1 del Artículo 40.

7) El Consejo aplicará las disposiciones de los ordinales 1 al 5 del presente Artículo tan pronto como se disponga de la información necesaria.

Artículo 43. CERTIFICADOS DE ORIGEN Y DE REEXPORTACIÓN

1) Toda exportación de café efectuada por un Miembro deberá estar amparada por un certificado de origen válido. Los certificados de origen serán expedidos, de conformidad con las normas que el Consejo establezca, por un organismo competente que será escogido por el Miembro de que se trate y aprobado por la Organización.

2) Si las cuotas se encuentran en vigor, toda reexportación de café efectuada por un Miembro deberá estar amparada por un certificado de reexportación válido. Los certificados de reexportación serán expedidos, de conformidad con las normas que el Consejo establezca, por un organismo competente que será escogido por el Miembro de que se trate y aprobado por la Organización, y se hará constar en ellos que el café en cuestión fue importado de conformidad con las disposiciones de este Convenio.

3) Entre las normas a que se hace referencia en el presente Artículo figurarán disposiciones que permitan su aplicación a grupos de Miembros importadores que constituyan una unión aduanera.

4) El Consejo podrá dictar normas referentes a la impresión, validación, expedición y utilización de los certificados, y podrá adoptar medidas para emitir estampillas de exportación de café contra el pago de unos derechos que serán determinados por el Consejo. La adhesión de dichas estampillas a los certificados de origen podrá constituir uno de los medios de validación de los mismos. El Consejo podrá tomar medidas análogas por lo que se refiere a la validación de otros tipos de certificado y a la expedición, en las condiciones que se determinen, de otros tipos de estampillas.

5) Todo Miembro comunicará a la Organización el nombre del organismo, gubernamental o no gubernamental, que desempeñará las funciones descritas en los ordinales 1 y 2 del presente Artículo. La Organización aprobará específicamente los organismos no gubernamentales, una vez que el Miembro interesado le haya suministrado pruebas suficientes de la capacidad y voluntad de tales organismos para desempeñar el cometido que le corresponde al Miembro de conformidad con las normas y reglamentos establecidos en virtud de las disposiciones de este Convenio. El Consejo podrá declarar en cualquier momento, por motivo justificado, que deja de considerar aceptable a determinado organismo no gubernamental. De manera directa o por conducto de una organización de ámbito mundial internacionalmente reconocida, el Consejo tomará las medidas necesarias para que tenga certeza, en todo momento, de que

los certificados en todas sus formas se expiden y utilizan correctamente, y pueda comprobar las cantidades de café que ha exportado cada Miembro.

6) Todo organismo no gubernamental aprobado como organismo certificante de conformidad con las disposiciones del ordinal 5 del presente Artículo, mantendrá registro de los certificados expedidos y de los documentos que justifiquen su expedición, durante un período no inferior a cuatro años. Para obtener su aprobación como organismo certificante en virtud de las disposiciones del ordinal 5 del presente Artículo, el organismo no gubernamental habrá de comprometerse previamente a poner tal registro a disposición de la Organización para su examen.

7) Si las cuotas se encuentran en vigor, los Miembros, con sujeción a lo dispuesto en el Artículo 44 y en los ordinales 1 y 2 del Artículo 45, prohibirán la importación de toda partida de café que no vaya acompañada de un certificado válido, del tipo pertinente, expedido de conformidad con las normas establecidas por el Consejo.

8) Las pequeñas cantidades de café en las formas que el Consejo pudiere determinar, o el café para consumo directo en barcos, aviones y otros medios de transporte internacional, quedarán exentos de las disposiciones de los ordinales 1 y 2 del presente Artículo.

Artículo 44. EXPORTACIONES NO IMPUTADAS A LAS CUOTAS

1) Conforme a lo dispuesto en el Artículo 29, no serán imputadas a las cuotas las exportaciones a países no miembros de este Convenio. El Consejo podrá dictar normas referentes, *inter alia*, al comportamiento y supervisión de las transacciones de este comercio, al tratamiento y sanciones que merezcan las desviaciones y reexportaciones a países Miembros de café destinado a países no miembros, y a la documentación exigida para amparar las exportaciones a países Miembros y a países no miembros.

2) Las exportaciones de café en grano como materia prima para procesos industriales con fines diferentes del consumo humano como bebida o alimento no serán imputadas a las cuotas, siempre que el Miembro exportador pruebe a satisfacción del Consejo que el café en grano se utilizará realmente para tales fines.

3) El Consejo podrá decidir, a petición de un Miembro exportador, que no se imputen a su cuota las exportaciones de café efectuadas por ese Miembro para fines humanitarios u otros fines no comerciales.

Artículo 45. REGULACIÓN DE LAS IMPORTACIONES

1) Para evitar que los países no miembros aumenten sus exportaciones a expensas de los Miembros exportadores, cada Miembro limitará, cuando estén en vigor las cuotas, sus importaciones anuales de café procedente de países no miembros que no hubieren sido tampoco Miembros del Convenio Internacional del Café de 1968 a una cantidad igual al promedio anual de sus importaciones de café procedente de países no miembros desde el año civil de 1971 al año civil de 1974 inclusive, o desde el año civil de 1972 hasta el año civil de 1974, también inclusive.

2) Siempre que estén en vigor las cuotas, los Miembros limitarán también sus importaciones anuales de café procedente de cada uno de los países no miembros

que haya sido Miembro del Convenio Internacional del Café de 1968 o del Convenio Internacional del Café de 1968 prorrogado a una cantidad que no exceda de un porcentaje de las importaciones anuales promedio procedentes del respectivo país no miembro durante los años cafeteros de 1968/69 a 1971/72 que corresponda a la proporción existente, cuando las cuotas entren en vigor, entre la parte fija y la cuota global anual, con arreglo a lo dispuesto en el ordinal 1 del Artículo 35.

3) El Consejo podrá suspender o alterar esas limitaciones cuantitativas si así lo cree necesario para los objetivos de este Convenio.

4) Las obligaciones establecidas en los ordinales anteriores del presente Artículo se entenderán sin perjuicio de las obligaciones en conflicto, bilaterales o multilaterales, que los Miembros importadores hayan contraído con países no miembros antes de la entrada en vigor de este Convenio, siempre que todo Miembro importador que haya asumido esas obligaciones en conflicto las cumpla de forma tal que disminuya en la medida de lo posible cualquier conflicto con las obligaciones establecidas en los ordinales anteriores. Dicho Miembro adoptará cuanto antes medidas para conciliar sus obligaciones con las disposiciones de los ordinales 1 y 2 del presente Artículo y deberá informar detalladamente al Consejo sobre las obligaciones en conflicto, así como sobre las medidas que haya tomado para atenuar o eliminar el conflicto existente.

5) Si un Miembro importador no cumple las disposiciones del presente Artículo, el Consejo podrá suspender su derecho de voto en el Consejo y su derecho a que se depositen sus votos en la Junta.

CAPÍTULO VIII. OTRAS DISPOSICIONES ECONÓMICAS

Artículo 46. MEDIDAS RELATIVAS AL CAFÉ ELABORADO

1) Los Miembros reconocen la necesidad de que los países en desarrollo amplíen la base de sus economías mediante, *inter alia*, la industrialización y exportación de productos manufacturados, incluida la elaboración del café y la exportación del café elaborado.

2) A ese respecto, los Miembros evitarán la adopción de medidas gubernamentales que puedan trastornar el sector cafetero de otros Miembros.

3) Si un Miembro considera que no están siendo observadas las disposiciones del ordinal 2 del presente Artículo, debe celebrar consultas con los otros Miembros interesados, teniendo debidamente en cuenta las disposiciones del Artículo 57. Los Miembros interesados harán todo lo posible por llegar a una solución amistosa de carácter bilateral. Si tales consultas no conducen a una solución satisfactoria para las partes, cualquiera de ellas podrá someter el asunto al Consejo para su consideración con arreglo a las disposiciones del Artículo 58.

4) Nada de lo estipulado en este Convenio podrá invocarse en perjuicio del derecho, que asiste a todo Miembro, de adoptar medidas para evitar que su sector cafetero se vea trastornado por importaciones de café elaborado, o para poner remedio a tal trastorno.

Artículo 47. PROMOCIÓN

1) Los Miembros se comprometen a fomentar por todos los medios posibles el consumo de café. Para la consecución de ese propósito se creará un Fondo de

Promoción que tendrá como objetivo el promover, por todos los medios adecuados, el consumo en países importadores, sin distinción de origen, tipo o marca de café, y el conseguir y mantener la más alta calidad y pureza de la bebida.

2) El Fondo de Promoción estará administrado por un comité. La afiliación al Fondo quedará limitada a los Miembros que contribuyan financieramente al mismo.

3) El Fondo será financiado durante los años cafeteros 1976/77 y 1977/78 mediante un gravamen obligatorio sobre las estampillas de exportación de café o las autorizaciones de exportación equivalentes, el cual será abonado por los Miembros exportadores con efecto a partir del 1 de octubre de 1976. Dicho gravamen será de 5 centavos de dólar de los EE.UU. por saco para los Miembros enumerados en el Anexo 1 que tengan cuotas iniciales de exportación anual inferiores a 100.000 sacos; de 10 centavos de dólar de los EE.UU. por saco para los Miembros enumerados en el Anexo 1 que tengan cuotas iniciales de exportación anual iguales o superiores a 100.000 sacos e inferiores a 400.000 sacos; y de 25 centavos de dólar de los EE.UU. por saco para los restantes Miembros exportadores. El Fondo podrá también ser financiado mediante contribuciones voluntarias de los otros Miembros, en las condiciones que apruebe el comité.

4) El comité podrá decidir en cualquier momento seguir recaudando un gravamen obligatorio en el tercer año cafetero y los años cafeteros siguientes, si fueren necesarios recursos adicionales para cumplir compromisos contraídos en virtud de lo establecido en el ordinal 7 del presente Artículo. El comité podrá asimismo tomar la decisión de percibir contribuciones de otros Miembros en las condiciones que apruebe.

5) Los recursos del Fondo se utilizarán primordialmente para financiar campañas de promoción en los países Miembros importadores.

6) El Fondo podrá patrocinar investigaciones y estudios relacionados con el consumo de café.

7) Los Miembros importadores o las asociaciones del comercio del ramo de países Miembros importadores a las que el comité dé su aceptación podrán presentar propuestas de campañas de promoción del café. El Fondo podrá facilitar recursos para financiar como máximo el 50 por ciento del costo de tales campañas. Una vez aprobada una campaña, no sufrirá modificación el porcentaje de contribución del comité a la misma. La duración de las campañas podrá exceder de un año, pero no pasar de cinco.

8) El gravamen mencionado en el ordinal 3 del presente Artículo se pagará contra entrega de estampillas de exportación de café o autorizaciones de exportación equivalentes. El reglamento para la aplicación de un sistema de certificados de origen en virtud de lo dispuesto en el Artículo 43 contendrá disposiciones relativas al pago del gravamen señalado en el ordinal 3 del presente Artículo.

9) El gravamen señalado en los ordinales 3 y 4 del presente Artículo se abonará, en dólares de los EE.UU., al Director Ejecutivo, quien depositará los recursos obtenidos del mismo en una cuenta especial, que se denominará Cuenta del Fondo de Promoción.

10) El comité fiscalizará todos los recursos del Fondo de Promoción. Una vez finalizado cada ejercicio económico se presentará a la aprobación del comité,

a la mayor brevedad posible, un estado de cuentas certificado por auditores independientes, relativo a los ingresos y gastos del Fondo de Promoción durante el ejercicio económico correspondiente. Las cuentas certificadas por auditores serán remitidas al Consejo, para su información exclusivamente, una vez aprobadas por el comité.

11) El Director Ejecutivo será presidente del comité e informará periódicamente al Consejo acerca de las actividades de éste.

12) Los gastos administrativos necesarios para llevar a efecto las disposiciones del presente Artículo y los referentes a actividades de promoción serán sufragados con cargo al Fondo de Promoción.

13) El comité dictará sus propios estatutos.

Artículo 48. ELIMINACIÓN DE OBSTÁCULOS AL CONSUMO

1) Los Miembros reconocen la importancia vital de lograr cuanto antes el mayor aumento posible del consumo de café, en especial reduciendo progresivamente cualesquiera obstáculos que puedan oponerse a ese aumento.

2) Los Miembros reconocen que hay disposiciones actualmente en vigor que pueden, en mayor o menor medida, oponerse al aumento del consumo del café y en particular:

- a) los regímenes de importación aplicables al café, entre los que cabe incluir los aranceles preferenciales o de otra índole, las cuotas, las operaciones de los monopolios estatales y de las entidades oficiales de compra, y otras normas administrativas y prácticas comerciales;
- b) los regímenes de exportación, en lo relativo a los subsidios directos o indirectos, y otras normas administrativas y prácticas comerciales; y
- c) las condiciones internas de comercialización y las disposiciones legales y administrativas internas que puedan afectar al consumo.

3) Habida cuenta de los objetivos mencionados y de las disposiciones del ordinal 4 del presente Artículo, los Miembros se esforzarán por reducir los aranceles aplicables al café, o bien por adoptar otras medidas encaminadas a eliminar los obstáculos al aumento del consumo.

4) Tomando en consideración sus intereses comunes, los Miembros se comprometen a buscar medios de reducir progresivamente y, siempre que sea posible, llegar a eliminar los obstáculos mencionados en el ordinal 2 del presente Artículo que se oponen al aumento del comercio y del consumo o de atenuar considerablemente los efectos de los referidos obstáculos.

5) Habida cuenta de los compromisos contraídos en virtud de lo estipulado en el ordinal 4 del presente Artículo, los Miembros informarán anualmente al Consejo acerca de las medidas adoptadas con el objeto de poner en práctica las disposiciones del presente Artículo.

6) El Director Ejecutivo elaborará periódicamente una reseña de los obstáculos al consumo y la someterá a la consideración del Consejo.

7) Con el fin de coadyuvar a los objetivos del presente Artículo, el Consejo podrá formular recomendaciones a los Miembros y éstos rendirán informe al Consejo, a la mayor brevedad posible, acerca de las medidas adoptadas con miras a poner en práctica dichas recomendaciones.

Artículo 49. MEZCLAS Y SUCEDÁNEOS

1) Los Miembros no mantendrán en vigor ninguna disposición que exija la mezcla, elaboración o utilización de otros productos con café para su venta en el comercio con el nombre de café. Los Miembros se esforzarán por prohibir la publicidad y la venta con el nombre de café, de productos que contengan como materia prima básica menos del equivalente de 90 por ciento de café verde.

2) El Consejo podrá requerir a cualquiera de los Miembros para que tome las medidas necesarias con el fin de asegurar la observancia de las disposiciones del presente Artículo.

3) El Director Ejecutivo presentará periódicamente al Consejo un informe sobre la observancia de las disposiciones del presente Artículo.

Artículo 50. POLÍTICA DE PRODUCCIÓN

1) A fin de facilitar el logro del objetivo indicado en el ordinal 1 del Artículo 1, los Miembros exportadores se comprometen a hacer cuanto esté a su alcance para adoptar y poner en práctica una política de producción.

2) El Consejo podrá establecer procedimientos de coordinación de las políticas de producción a que se hace referencia en el ordinal 1 del presente Artículo. Dichos procedimientos podrán abarcar medidas adecuadas de diversificación, o tendentes al fomento de ésta, así como medios para que los Miembros puedan obtener asistencia técnica y financiera.

3) El Consejo podrá establecer una contribución, pagadera por los Miembros exportadores, que se utilizará para hacer posible que la Organización lleve a cabo los adecuados estudios técnicos con el fin de prestar asistencia a los Miembros exportadores para que adopten las medidas necesarias para seguir una política de producción adecuada. La referida contribución no podrá ser superior a 2 centavos de dólar de los EE.UU. por saco exportado a países Miembros importadores y será pagadera en moneda convertible.

Artículo 51. POLÍTICA RELATIVA A LAS EXISTENCIAS

1) Con el objeto de complementar las disposiciones del Capítulo VII y del Artículo 50 el Consejo establecerá, por mayoría distribuida de dos tercios, una política relativa a las existencias de café en los países Miembros productores.

2) El Consejo adoptará medidas para comprobar anualmente el volumen de las existencias de café en poder de cada Miembro exportador, de conformidad con las disposiciones del Artículo 35. Los Miembros interesados darán facilidades para esa verificación anual.

3) Los Miembros productores se asegurarán de que en sus respectivos países existan instalaciones adecuadas para el debido almacenamiento de las existencias de café.

4) El Consejo emprenderá un estudio de la viabilidad de coadyuvar a los objetivos de este Convenio mediante un arreglo de las existencias internacionales.

Artículo 52. CONSULTAS Y COLABORACIÓN CON EL COMERCIO

1) La Organización mantendrá estrecha relación con las organizaciones no gubernamentales apropiadas que se ocupan del comercio internacional del café y con los expertos en cuestiones de café.

2) Los Miembros desarrollarán sus actividades en el ámbito de este Convenio de forma que esté en consonancia con los conductos comerciales establecidos, y se abstendrán de toda práctica de ventas discriminatoria. En el desarrollo de esas actividades, procurarán tener debidamente en cuenta los legítimos intereses del comercio cafetero.

Artículo 53. INFORMACIÓN

1) La Organización actuará como centro para la recopilación, intercambio y publicación de:

- a) información estadística sobre la producción, los precios, las exportaciones e importaciones, la distribución y el consumo de café en el mundo; y
- b) en la medida que lo considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del café.

2) El Consejo podrá pedir a los Miembros que le proporcionen la información que considere necesaria para sus operaciones, incluidos informes estadísticos regulares sobre producción, tendencias de la producción, exportaciones e importaciones, distribución, consumo, existencias y precios del café, así como también sobre el régimen fiscal aplicable al café, pero no se publicará ninguna información que pudiera servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen el café. Los Miembros proporcionarán la información solicitada en la forma más detallada y precisa que sea posible.

3) Si un Miembro dejare de suministrar, o tuviere dificultades para suministrar, dentro de un plazo razonable, datos estadísticos u otra información que necesite el Consejo para el buen funcionamiento de la Organización, el Consejo podrá exigirle que exponga las razones de la falta de cumplimiento. Si se comprobare que necesita asistencia técnica en la cuestión el Consejo podrá adoptar cualquier medida que se requiera al respecto.

4) Además de las medidas previstas en el ordinal 3 del presente Artículo, el Director Ejecutivo podrá, previa la debida notificación y a menos que el Consejo decida otra cosa, retener estampillas u otras autorizaciones de exportación equivalentes, conforme a lo estipulado en el Artículo 43.

Artículo 54. ESTUDIOS

1) El Consejo podrá estimular la preparación de estudios acerca de la economía de la producción y distribución del café, del efecto de las medidas gubernamentales de los países productores y consumidores sobre la producción y consumo del café, de las oportunidades para la ampliación del consumo de café en su uso tradicional y en nuevos usos posibles, así como acerca de las consecuencias del funcionamiento de este Convenio para los países productores y consumidores de café y en particular para su relación de intercambio.

2) La Organización podrá estudiar la posibilidad de establecer normas mínimas para las exportaciones de café de los Miembros productores.

Artículo 55. FONDO ESPECIAL

1) Se constituirá un Fondo especial destinado a permitir que la Organización adopte y financie las medidas adicionales necesarias para hacer que las

pertinentes disposiciones de este Convenio puedan ponerse en práctica con efecto a partir de la entrada en vigor del mismo o lo más cerca posible de esa fecha.

2) Los ingresos del Fondo consistirán en un gravamen de 2 centavos de dólar de los EE.UU. por saco de café exportado a países Miembros importadores, gravamen que será pagadero por los Miembros exportadores con efecto a partir de la entrada en vigor de este Convenio, a menos que el Consejo decida disminuir o suspender tal gravamen.

3) El gravamen mencionado en el ordinal 2 del presente Artículo, que habrá de pagarse en dólares de los EE.UU., será abonado al Director Ejecutivo, contra entrega de estampillas de exportación de café o autorizaciones de exportación equivalentes. En el reglamento para la aplicación de un sistema de certificados de origen en virtud de las disposiciones del Artículo 43 figurarán disposiciones acerca del pago de ese gravamen.

4) Sujeto a la aprobación del Consejo, el Director Ejecutivo estará autorizado a utilizar los recursos del Fondo para sufragar los costos de establecimiento del sistema de certificados de origen mencionado en el Artículo 43, los gastos a que dé lugar la verificación de existencias exigida por las disposiciones del ordinal 2 del Artículo 51, y los gastos de perfeccionamiento del sistema de recopilación y transmisión de datos estadísticos a que se hace referencia en el Artículo 53.

5) En la medida de lo posible, la administración y gestión del Fondo se llevarán a cabo de manera análoga a las del Presupuesto Administrativo, aunque aparte de las de éste, y el Fondo se someterá a auditoría independiente anual conforme a lo requerido para las cuentas de la Organización por las disposiciones del Artículo 27.

Artículo 56. EXONERACIÓN DE OBLIGACIONES

1) El Consejo, por mayoría distribuida de dos tercios, podrá exonerar a un Miembro de una obligación, por circunstancias excepcionales o de emergencia, por fuerza mayor, o por deberes constitucionales u obligaciones internacionales contraídas en virtud de la Carta de las Naciones Unidas con respecto a territorios que administre en virtud del Régimen de Administración Fiduciaria.

2) El Consejo, al conceder una exoneración a un Miembro, manifestará explícitamente los términos y condiciones bajo los cuales dicho Miembro quedará relevado de tal obligación, así como el período correspondiente.

3) El Consejo no considerará solicitud alguna de exoneración de obligaciones relativas a cuota que se formule en base al hecho de que, durante uno o más años, el país Miembro haya tenido una producción exportable superior a sus exportaciones permitidas, o que sea consecuencia del incumplimiento por parte de dicho Miembro de las disposiciones de los Artículos 50 y 51.

CAPÍTULO IX. CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

Artículo 57. CONSULTAS

Todo Miembro acogerá favorablemente la celebración de consultas, y proporcionará oportunidad adecuada para ellas, en lo relativo a las gestiones que pudiere hacer otro Miembro acerca de cualquier asunto atinente a este Convenio. En el curso de tales consultas, a petición de cualquiera de las partes y previo

consentimiento de la otra, el Director Ejecutivo constituirá una comisión independiente que interpondrá sus buenos oficios con el objeto de conciliar las partes. Los costos de la comisión no serán imputados a la Organización. Si una de las partes no acepta que el Director Ejecutivo constituya una comisión o si la consulta no conduce a una solución, el asunto podrá ser remitido al Consejo de conformidad con lo dispuesto en el Artículo 58. Si la consulta conduce a una solución, se informará de ella al Director Ejecutivo, quien hará llegar el informe a todos los Miembros.

Artículo 58. CONTROVERSIAS Y RECLAMACIONES

1) Toda controversia relativa a la interpretación o aplicación de este Convenio que no se resuelva mediante negociaciones será sometida al Consejo para su decisión, a petición de cualquier Miembro que sea parte de la controversia.

2) En cualquier caso en que una controversia haya sido remitida al Consejo en virtud de lo dispuesto en el ordinal 1 del presente Artículo, una mayoría de los Miembros, o Miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo, después de debatido el asunto, que, antes de adoptar su decisión, solicite la opinión del grupo consultivo mencionado en el ordinal 3 del presente Artículo acerca de las cuestiones controvertidas.

3) *a)* A menos que el Consejo decida otra cosa por unanimidad, el grupo estará formado por:

- i) dos personas designadas por los Miembros exportadores, una de ellas con amplia experiencia en asuntos análogos al controvertido, y la otra con prestigio y experiencia en cuestiones jurídicas;
- ii) dos personas de condiciones similares a las señaladas anteriormente, designadas por los Miembros importadores; y
- iii) un presidente elegido por unanimidad por las cuatro personas designadas en virtud de los subnumerales i) y ii), o, en caso de desacuerdo, por el Presidente del Consejo.

b) Para integrar el grupo consultivo podrán ser designados ciudadanos de los países cuyos gobiernos sean Partes Contratantes de este Convenio.

c) Las personas designadas para formar el grupo consultivo actuarán a título personal y sin sujeción a instrucciones de ningún gobierno.

d) Los gastos del grupo consultivo serán costeados por la Organización.

4) La opinión del grupo consultivo y las razones en que ésta se fundamente serán sometidas al Consejo, el cual decidirá sobre la controversia después de examinar toda la información pertinente.

5) El Consejo dictará su decisión dentro de los seis meses siguientes a la fecha en que haya sido sometida la controversia a su consideración.

6) Toda reclamación contra un Miembro por falta de cumplimiento de las obligaciones que le impone este Convenio será remitida al Consejo, a petición del Miembro reclamante, para que aquél decida la cuestión.

7) Para declarar que un Miembro ha incumplido las obligaciones que impone este Convenio se requerirá una mayoría simple distribuida. En cualquier

declaración que se haga de que un Miembro ha incumplido las obligaciones que le impone este Convenio, deberá especificarse la índole de la infracción.

8) Si el Consejo llegare a la conclusión de que un Miembro ha incumplido las obligaciones que le impone este Convenio, podrá, sin perjuicio de las medidas coercitivas previstas en otros artículos de este Convenio, privar a dicho Miembro, por mayoría distribuida de dos tercios, de su derecho de voto en el Consejo y de su derecho a que se depositen sus votos en la Junta hasta que cumpla sus obligaciones, o decidir excluir de la Organización a dicho Miembro en virtud de lo dispuesto en el Artículo 66.

9) Todo Miembro podrá solicitar la opinión previa de la Junta Ejecutiva acerca de cualquier asunto objeto de controversia o reclamación, antes de que dicho asunto se trate en el Consejo.

CAPÍTULO X. DISPOSICIONES FINALES

Artículo 59. FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas a partir del 31 de enero de 1976 y hasta el 31 de julio de 1976 inclusive, a la firma de las Partes Contratantes del Convenio Internacional del Café de 1968 prorrogado mediante Protocolo, y de los gobiernos invitados a los períodos de sesiones del Consejo Internacional del Café convocados para negociar el Convenio Internacional del Café de 1976.

Artículo 60. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1) Este Convenio queda sujeto a la ratificación, aceptación o aprobación de los gobiernos signatarios, de conformidad con los respectivos procedimientos constitucionales.

2) Salvo lo dispuesto en el Artículo 61, los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1976. El Consejo podrá, no obstante, otorgar ampliaciones de plazo a los gobiernos signatarios que no hayan podido depositar sus instrumentos a la citada fecha.

Artículo 61. ENTRADA EN VIGOR

1) Este Convenio entrará en vigor definitivamente el 1 de octubre de 1976, a condición que, en esa fecha, los gobiernos de por lo menos veinte Miembros exportadores que tengan por lo menos el 80 por ciento de los votos de los Miembros exportadores, y los gobiernos de por lo menos diez Miembros importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores, según lo indicado en el Anexo 2, hayan depositado sus respectivos instrumentos de ratificación, aceptación o aprobación. Podrá también entrar en vigor definitivamente en cualquier fecha posterior al 1 de octubre de 1976 si, encontrándose en vigor provisionalmente con arreglo a lo dispuesto en el ordinal 2 del presente Artículo, se depositan instrumentos de ratificación, aceptación o aprobación con los que se cumplan los referidos requisitos en cuanto a porcentajes.

2) Este Convenio puede entrar en vigor provisionalmente el 1 de octubre de 1976. A este propósito, la notificación de un gobierno signatario o de cualquier otra Parte Contratante del Convenio Internacional del Café de 1968 prorrogado

mediante Protocolo, que haya sido recibida por el Secretario General de las Naciones Unidas el 30 de septiembre de 1976 a más tardar y en la que se contraiga el compromiso de aplicar provisionalmente este Convenio y gestionar la ratificación, aceptación o aprobación con arreglo a sus procedimientos constitucionales lo más pronto posible, surtirá el mismo efecto que un instrumento de ratificación, aceptación o aprobación. Todo gobierno que se haya comprometido a aplicar este Convenio provisionalmente mientras no deposite un instrumento de ratificación, aceptación o aprobación, será considerado como Parte provisional del mismo hasta que deposite ese instrumento de ratificación, aceptación o aprobación, o hasta el 31 de diciembre de 1976 inclusive, si a esa fecha no hubiere efectuado tal depósito. El Consejo podrá prorrogar el plazo en que puede depositar su instrumento de ratificación, aceptación o aprobación un gobierno que esté aplicando provisionalmente este Convenio.

3) Si este Convenio no hubiere entrado en vigor definitiva o provisionalmente el 1 de octubre de 1976 con arreglo a las disposiciones de los ordinales 1 ó 2 del presente Artículo, los gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren notificado que se comprometen a aplicar provisionalmente este Convenio y a gestionar su ratificación, aceptación o aprobación, podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos. Del mismo modo, si este Convenio hubiere entrado en vigor provisionalmente, pero no definitivamente, el 31 de diciembre de 1976, los gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren hecho las notificaciones mencionadas en el ordinal 2 del presente Artículo, podrán, de mutuo acuerdo, decidir que continuará en vigor provisionalmente, o que entrará en vigor definitivamente, entre ellos.

Artículo 62. ADHESIÓN

1) Podrá adherirse a este Convenio, antes o después de la entrada en vigor del mismo y en las condiciones que el Consejo establezca, el gobierno de cualquier Estado Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados.

2) Los instrumentos de adhesión deberán ser depositados en poder del Secretario General de las Naciones Unidas. La adhesión será efectiva desde el momento en que se deposite el respectivo instrumento.

Artículo 63. RESERVAS

No podrán formularse reservas respecto de ninguna de las disposiciones de este Convenio.

Artículo 64. EXTENSIÓN A LOS TERRITORIOS DESIGNADOS

1) Cualquier gobierno podrá declarar, al firmar o depositar un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier fecha posterior mediante notificación al Secretario General de las Naciones Unidas, que este Convenio se extiende a cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, en cuyo caso este Convenio se hará extensivo a dichos territorios a partir de la fecha de tal notificación.

2) Toda Parte Contratante que desee ejercer los derechos que le confieren las disposiciones del Artículo 5 respecto de cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, o que desee autorizar a cualquiera de

dichos territorios para que se integre en un grupo Miembro formado en virtud de las disposiciones de los Artículos 6 ó 7, podrá hacerlo mediante la correspondiente notificación al Secretario General de las Naciones Unidas, al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier otra fecha posterior.

3) Toda Parte Contratante que haya hecho una declaración de conformidad con lo dispuesto en el ordinal 1 del presente Artículo podrá en cualquier fecha posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que este Convenio dejará de extenderse al territorio mencionado en la notificación, y en tal caso este Convenio dejará de hacerse extensivo a tal territorio a partir de la fecha de tal notificación.

4) Cuando un territorio al cual se hubiere extendido este Convenio en virtud de las disposiciones del ordinal 1 del presente Artículo se torne independiente, el gobierno del nuevo estado podrá, en un plazo de 90 días a partir de la obtención de la independencia, declarar por notificación al Secretario General de las Naciones Unidas que ha asumido los derechos y obligaciones como Parte Contratante de este Convenio. Desde la fecha de tal notificación, pasará a ser Parte Contratante de este Convenio. El Consejo puede otorgar una prórroga del plazo en que se ha de hacer tal notificación.

Artículo 65. RETIRO VOLUNTARIO

Toda Parte Contratante podrá retirarse de este Convenio en cualquier tiempo, mediante notificación por escrito de su retiro al Secretario General de las Naciones Unidas. El retiro surtirá efecto 90 días después de ser recibida la notificación.

Artículo 66. EXCLUSIÓN

Si el Consejo decidiere que un Miembro ha dejado de cumplir las obligaciones que le impone este Convenio y que tal incumplimiento entorpece seriamente el funcionamiento de este Convenio, podrá, por una mayoría distribuida de dos tercios, excluir a tal Miembro de la Organización. El Consejo comunicará inmediatamente tal decisión al Secretario General de las Naciones Unidas. A los noventa días de haber sido adoptada la decisión por el Consejo, tal Miembro dejará de ser Miembro de la Organización y, si fuere Parte Contratante, dejará de ser Parte de este Convenio.

Artículo 67. AJUSTE DE CUENTAS CON LOS MIEMBROS QUE SE RETIREN O HAYAN SIDO EXCLUIDOS

1) En el caso de que un Miembro se retire o sea excluido de la Organización, el Consejo determinará el ajuste de cuentas a que haya lugar. La Organización retendrá las cantidades abonadas por cualquier Miembro que se retire o sea excluido de la Organización, quedando obligado a pagar cualquier cantidad que le deba a la Organización en el momento en que surta efecto tal retiro o exclusión; sin embargo, si se trata de una Parte Contratante que no pueda aceptar una enmienda y, por consiguiente, cese de participar en este Convenio en virtud de las disposiciones del ordinal 2 del Artículo 69, el Consejo podrá determinar cualquier liquidación de cuentas que considere equitativa.

2) Ningún Miembro que haya cesado de participar en este Convenio tendrá derecho a recibir parte alguna del producto de la liquidación o de otros haberes de

la Organización, ni le cabrá responsabilidad en cuanto a enjugar parte alguna de un eventual déficit de la Organización al terminar este Convenio.

Artículo 68. DURACIÓN Y TERMINACIÓN

1) Este Convenio permanecerá vigente durante un período de seis años, es decir hasta el 30 de septiembre de 1982, a menos que sea prorrogado en virtud de las disposiciones del ordinal 3 del presente Artículo o se le declare terminado en virtud de las disposiciones del ordinal 4 del mismo.

2) En el curso del tercer año de la vigencia de este Convenio, o sea durante el año cafetero que finaliza el 30 de septiembre de 1979, las Partes Contratantes notificarán al Secretario General de las Naciones Unidas su intención de continuar participando en este Convenio durante los tres años restantes de la vigencia del mismo. Toda Parte Contratante que, llegado el 30 de septiembre de 1979, no haya notificado su intención de continuar participando en este Convenio durante los tres años restantes de la vigencia del mismo, y todo territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho tal notificación a la citada fecha, dejará de participar en este Convenio a partir del 1 de octubre de 1979.

3) En cualquier fecha posterior al 30 de septiembre de 1980 el Consejo podrá, mediante el voto del 58 por ciento de los Miembros, que representen por lo menos una mayoría distribuida del 70 por ciento del total de los votos, decidir que este Convenio sea renegociado o que sea prorrogado, con o sin modificaciones, por el período que determine el Consejo. Toda Parte Contratante que a la fecha en que tal Convenio renegociado o prorrogado entre en vigor no haya notificado al Secretario General de las Naciones Unidas su aceptación de dicho Convenio renegociado o prorrogado, y todo territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho tal notificación a la citada fecha dejará de participar en dicho Convenio a partir de esa misma fecha.

4) El Consejo podrá en cualquier momento, mediante el voto afirmativo de una mayoría de los Miembros que represente por lo menos una mayoría distribuida de dos tercios del total de los votos, declarar terminado este Convenio en la fecha que determine el Consejo.

5) Pese a la terminación de este Convenio, el Consejo seguirá existiendo todo el tiempo que se requiera para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante dicho período todas las facultades y funciones que sean necesarias para tales propósitos.

Artículo 69. ENMIENDAS

1) El Consejo podrá, por una mayoría distribuida de dos tercios, recomendar a las Partes Contratantes enmiendas a este Convenio. Las enmiendas entrarán en vigor a los cien días de haber sido recibidas por el Secretario General de las Naciones Unidas notificaciones de aceptación de Partes Contratantes que representen por lo menos el 75 por ciento de los países exportadores que tengan por lo menos el 85 por ciento de los votos de los Miembros exportadores, y de Partes Contratantes que representen por lo menos el 75 por ciento de los países importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores. El Consejo fijará el plazo dentro del cual las Partes Contratantes deberán notificar al Secretario General de las Naciones Unidas que han aceptado la enmienda y, si a la expiración de ese plazo no se hubieren

cumplido los requisitos exigidos en cuanto a porcentajes para la entrada en vigor de la enmienda, se considerará retirada ésta.

2) Cualquier Parte Contratante que no haya notificado su aceptación de una enmienda en el plazo fijado por el Consejo, o cualquier territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho la citada notificación dentro de ese plazo, cesará de participar en este Convenio desde la fecha en que entre en vigencia la enmienda.

Artículo 70. DISPOSICIONES SUPLEMENTARIAS Y TRANSITORIAS

1) Considérase este Convenio como la continuación del Convenio Internacional del Café de 1968 prorrogado mediante Protocolo.

2) Con el objeto de facilitar la prolongación, sin solución de continuidad, del Convenio Internacional del Café de 1968 prorrogado mediante Protocolo, se establece:

- a) Todas las medidas adoptadas por la Organización, o en nombre de la misma, o por cualquiera de sus órganos en virtud del Convenio Internacional del Café de 1968 prorrogado mediante Protocolo, que estén en vigor el 30 de septiembre de 1976 y en cuyos términos no se haya estipulado su expiración en esa fecha, permanecerán en vigencia a menos que se modifiquen en virtud de las disposiciones de este Convenio.
- b) Todas las decisiones que deba adoptar el Consejo durante el año cafetero 1975/76 para su aplicación en el año cafetero 1976/77 se adoptarán durante el último período ordinario de sesiones que celebre el Consejo en el año cafetero 1975/76 y se aplicarán a título provisional como si este Convenio hubiere entrado ya en vigor.

Artículo 71. TEXTOS AUTÉNTICOS DEL CONVENIO

Los textos en español, francés, inglés y portugués de este Convenio son igualmente auténticos. Los originales quedarán depositados en poder del Secretario General de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos gobiernos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

ANEXO I

MIEMBROS EXPORTADORES CUYAS EXPORTACIONES A MIEMBROS IMPORTADORES SON INFERIORES A 400.000 SACOS

Miembro exportador	Cuota inicial de exportación anual (en miles de sacos)	Número de votos en adición a los votos básicos	Miembro exportador	Cuota inicial de exportación anual (en miles de sacos)	Número de votos en adición a los votos básicos
	(1)	(2)		(1)	(2)
<i>Menos de 100.000 sacos</i>			<i>Más de 100.000 sacos</i>		
Gabón	25	0	Liberia	100	2
Jamaica	25	0	Guinea	127	2
Congo	25	0	Sierra Leona	180	3

Miembro exportador	Cuota inicial de exportación anual (en miles de sacos)	Número de votos en adición a los votos básicos	Miembro exportador	Cuota inicial de exportación anual (en miles de sacos)	Número de votos en adición a los votos básicos
	(1)	(2)		(1)	(2)
<i>Menos de 100.000 sacos</i>			<i>Más de 100.000 sacos</i>		
Panamá	41	0	República Centroafricana	205	3
Dahomey	33	0	Togo	225	4
Bolivia	73	0	Rwanda	300	5
Ghana	66	0	Venezuela	325	5
Trinidad y Tabago	69	0	Burundi	360	6
Nigeria	70	0	Haití	360	6
Paraguay	70	0	SUB-TOTAL	2.182	
Timor	82	0	TOTAL	2.761	
SUB-TOTAL	579				

ANEXO 2

DISTRIBUCIÓN DE VOTOS

TOTAL	Exportadores	Importadores	TOTAL	Exportadores	Importadores
	1.000	1.000		1.000	1.000
Australia	—	12	Kenia	17	—
Bélgica*	—	29	Liberia	4	—
Bolivia	4	—	Madagascar	18	—
Brasil	336	—	México	32	—
Burundi	8	—	Nicaragua	13	—
Camerún	20	—	Nigeria	4	—
Canadá	—	32	Noruega	—	16
Colombia	114	—	Nueva Zelanda	—	7
Congo	4	—	Países Bajos	—	47
Costa de Marfil	49	—	Panamá	4	—
Costa Rica	22	—	Papua—Nueva Guinea	4	—
Checoslovaquia	—	10	Paraguay	4	—
Chipre	—	5	Perú	16	—
Dahomey	4	—	Portugal	—	12
Dinamarca	—	23	Reino Unido	—	51
Ecuador	16	—	República Centrafricana	7	—
El Salvador	35	—	República Dominicana	12	—
España	—	29	República Federal de Alemania	—	104
Estados Unidos de América	—	392	Rwanda	6	—
Etiopía	28	—	Sierra Leona	6	—
Finlandia	—	22	Suecia	—	37
Francia	—	87	Suiza	—	24
Gabón	4	—	Tanzania	15	—
Ghana	4	—	Timor	4	—
Guatemala	33	—	Togo	7	—
Guinea	6	—	Trinidad y Tabago	4	—
Haití	12	—	Uganda	42	—
Honduras	11	—	Venezuela	9	—
India	11	—	Yugoslavia	—	18
Indonesia	26	—	Zaire	21	—
Irlanda	—	6			
Jamaica	4	—			
Japón	—	37			

* Incluye Luxemburgo.

Argentina:
Argentine:
Argentina:
Argentina:

Australia:
Australie:
Australía:
Australia:

RALPH LINDSAY HARRY
30 July 1976

Austria:
Autriche:
Austria:
Austria:

HELLMUTH STRASSER
19 juillet 1976

Belgium:
Belgique:
Bélgica:
Bélgica:

G. ELLIOTT
30 juillet 1976

Benin:
Bénin:
Bénin:
Benin:

THOMAS BOYA
14 avril 1976

Bolivia:
Bolivie:
Bolívía:
Bolivia:

MARIO R. GUTIÉRREZ GUTIÉRREZ
15 de julio de 1976¹

¹ 15 July 1976—15 juillet 1976.

Brazil:
Brésil :
Brasil:
Brasil:

SÉRGIO CORREA AFFONSO DA COSTA
17 February 1976

Burundi:
Burundi :
Burúndi:
Burundi:

LADISLAS NCAHINYERETSE
31 juillet 1976

Canada:
Canada :
Canadá:
Canadá:

LEONARD JOHN WILDER
30-7-76

Central African Republic:
République centrafricaine :
República Centro-Africana:
República Centrafricana:

JEAN-ARTHUR BANDIO
27-7-76

Colombia:
Colombie :
Colômbia:
Colombia:

GERMÁN ZEA HERNÁNDEZ
21 April 1976

Congo:
Congo :
Congo:
Congo:

Costa Rica:
Costa Rica:
Costa Rica:
Costa Rica:

FERNANDO SALAZAR-NAVARRETE
Febrero 5/1976.¹

Cuba:
Cuba:
Cuba:
Cuba:

Cyprus:
Chypre:
Chipre:
Chipre:

Czechoslovakia:
Tchécoslovaquie:
Tcheco-Eslováquia:
Checoslovaquia:

Denmark:
Danemark:
Dinamarca:
Dinamarca:

KNUD-ARNE HJERK ELIASSEN
trente juin 1976

Dominican Republic:
République Dominicaine:
República Dominicana:
República Dominicana:

ALFONSO MORENO MARTÍNEZ
June/30/76

¹ 5 February 1976—5 février 1976.

Ecuador:
Equateur:
Equador:
Ecuador:

MARIO ALEMÁN SALVADOR
28 Julio/76¹

El Salvador:
El Salvador:
El Salvador:
El Salvador:

REYNALDO GALINDO-POHL
June 4th 1976

Ethiopia:
Ethiopie:
Etiópia:
Etiópia:

ATO MOHAMMED HAMID IBRAHIM
7/27/76

Finland:
Finlande:
Finlândia:
Finlandia:

BENJAMIN BASSIN
30/7/76

France:
France:
França:
Francia:

LOUIS DE GUIRINGAUD
23 février 1976

Gabon:
Gabon:
Gabão:
Gabón:

JEAN-BAPTISTE ESSONGHÉ
30 juillet 1976

¹28 July 1976—28 juillet 1976.

German Democratic Republic:
République démocratique allemande:
República Democrática Alemã:
República Democrática Alemana:

Germany, Federal Republic of:
Allemagne, République fédérale d':
Alemanha, República Federal da:
Alemania, República Federal de:

RÜDIGER Freiherr VON WECHMAR
19-III-76

Ghana:
Ghana:
Gana:
Ghana:

FRANK EDMUND BOATEN
30th July 1976

Guatemala:
Guatemala:
Guatemala:
Guatemala:

RENÉ MONTES CÓBAR
19/MAR/76

Guinea:
Guinée:
Guiné:
Guinea:

MAMADOU MAXIME CAMARA
30/juillet/76

Haiti:
Haïti:
Haiti:
Haití:

RAOUL SICLAIT
3 juin 1976

Honduras:
Honduras :
Honduras:
Honduras:

ROBERTO MARTÍNEZ ORDÓÑEZ
April 22, 1976

Hungary:
Hongrie :
Hungria:
Hungria:

India:
Inde :
India:
India:

RIKHI JAIPAL
16 July 1976

Indonesia:
Indonésie :
Indonésia:
Indonesia:

AUGUST MARPAUNG
July 22, 1976

Ireland:
Irlande :
Irlanda:
Irlanda:

AIDAN MULLOY
July 26, 1976

Israel:
Israël :
Israel:
Israel:

PINCHAS ELIAV
28 July 1976

Italy:
Italie :
Itália:
Italia:

PIERO VINCI
27 juillet 1976

Ivory Coast:
Côte d'Ivoire :
Costa do Marfim:
Costa de Marfil:

KOFFI KOUAME
29/7/76

Jamaica:
Jamaïque :
Jamaica:
Jamaica:

GERALD HALL
26th July, 1976

Japan:
Japon :
Japão:
Japón:

ISAO ABE
27 July 1976

Kenya:
Kenya :
Quênia:
Kenia:

F. M. KASINA
22nd July 1976

Liberia:
Libéria :
Libéria:
Liberia:

ANGIE BROOKS-RANDOLPH
May 7, 1976

Luxembourg:
Luxembourg:
Luxemburgo:
Luxemburgo:

G. ELLIOTT
30 juillet 1976

Madagascar:
Madagascar:
Madagascar:
Madagascar:

Mexico:
Mexique:
México:
México:

ALVARO CARRANCO AVILA
2 February 1976

Netherlands:
Pays-Bas:
Países Baixos:
Países Bajos:

M. P. A. VAN BUUREN
27 July 76

New Zealand:
Nouvelle-Zélande:
Nova Zelândia:
Nueva Zelandia:

MALCOLM JAMES CAMPBELL TEMPLETON
28 July 1976

Nicaragua:
Nicaragua:
Nicarágua:
Nicaragua:

GUILLERMO LANG
2 March 1976

Nigeria:
Nigéria:
Nigéria:
Nigeria:

J. K. UMAR
30th July 1976

Norway:
Norvège:
Noruega:
Noruega:

OLE ÅLGÅRD
26th April 1976

Panama:
Panama:
Panamá:
Panamá:

JORGE E. ILLUECA
27 July 1976

Papua New Guinea:
Papouasie-Nouvelle-Guinée:
Papua-Nova Guiné:
Papua Nueva Guinea:

A. OAISA
10 June 1976

Paraguay:
Paraguay:
Paraguai:
Paraguay:

FRANCISCO BARREIRO MAFFIODO
Marzo 30 de 1976¹

Peru:
Pérou:
Peru:
Perú:

HUGO PALMA VALDERRAMA
July 23rd 1976

¹ 30 March 1976—30 mars 1976.

Poland:
Pologne :
Polôna:
Polonia:

Portugal:
Portugal :
Portugal:
Portugal:

JOSÉ MANUEL GALVÃO TELLES
15.7.76

Romania:
Roumanie :
Romênia:
Rumania:

Rwanda:
Rwanda :
Ruanda:
Rwanda:

CALLIXTE HABAMENSHI
31-3-1976

Sierra Leone:
Sierra Leone :
Serra Leoa:
Sierra Leona:

EDWARD WILMOT BLYDEN
13 July 1976

Singapore:
Singapour :
Cingapura:
Singapur:

South Africa:
Afrique du Sud:
Africa do Sul:
Sudáfrica:

Spain:
Espagne:
Espanha:
España:

JAIME DE PINIÉS Y RUBIO
13 de julio de 1976¹

Sweden:
Suède:
Suécia:
Suecia:

OLOF RYDBECK
22/6 1976

Switzerland:
Suisse:
Suíça:
Suiza:

JEAN-FRANÇOIS SIGISMOND MARCUARD
5.4.76²

Togo:
Togo:
Togo:
Togo:

AKANYI AWUNYO KODJOVI
25/3/76

Trinidad and Tobago:
Trinité-et-Tobago:
Trindade e Tobago:
Trinidad y Tabago:

FRANK OWEN ABDULAH
June 9, 1976

¹ 13 July 1976—13 juillet 1976.


² 5 April 1976—5 avril 1976.

Uganda:
Ouganda :
Uganda:
Uganda:

LOUIS KAYANDA MWANGAGUHUNGA
29th July, 1976

Union of Soviet Socialist Republics:
Union des Républiques socialistes soviétiques :
União das Repúblicas Socialistas Soviéticas:
Unión de Repúblicas Socialistas Soviéticas:

United Kingdom of Great Britain and Northern Ireland:
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Reino Unido da Grã-Bretanha e Irlanda do Norte:
Reino Unido de Gran Bretaña e Irlanda del Norte:
IVOR SEWARD RICHARD
31-3-1976

United Republic of Cameroon:
République-Unie du Cameroun :
República Unida dos Camarões:
República Unida del Camerún:
LÉOPOLD FERDINAND OYONO
3 juin 1976 

United Republic of Tanzania:
République-Unie de Tanzanie :
República Unida da Tanzânia:
República Unida de Tanzania:
SALIM AHMED SALIM
June 9, 1976

United States of America:
Etats-Unis d'Amérique :
Estados Unidos da América:
Estados Unidos de América:
[W. TAPLEY BENNET Jr.]
28 February 1976

Venezuela:
Venezuela:
Venezuela:
Venezuela:

SIMÓN ALBERTO CONSALVI
July 30. 76

Yugoslavia:
Yougoslavie:
Iugoslávia:
Yugoslavia:

DŽEVAD MUJEZINović
July 31. 1976

Zaire:
Zaire:
Zaire:
Zaire:

UMBA DI LUTETE
Le 30 juillet 1976

European Economic Community:
Communauté économique européenne:
Comissão Económica Europeia:
Comunidad Económica Europea:

[*Illegible—Illisible*]

DECLARATION MADE
UPON NOTIFICATION

JAPAN

“...During the period of provisional application, the Agreement will be implemented by the Government of Japan within the limitation of its internal legislations and budgets.”

DÉCLARATION FAITE
LORS DE LA NOTIFICATION

JAPON

[TRADUCTION — TRANSLATION]

...Pendant la période de son application provisoire, l'Accord serait mis en œuvre par le Gouvernement japonais dans la mesure autorisée par ses dispositions législatives et budgétaires internes.

[OFFICIAL RUSSIAN TRANSLATION — TRADUCTION OFFICIELLE RUSSE]
МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО КОФЕ 1976 ГОДА

ПРЕАМБУЛА

Участвующие в настоящем Соглашении правительства,

признавая исключительное значение кофе для экономик многих стран, доходы которых от экспорта и, следовательно, продолжение выполнения программ развития которых в социальной и экономической областях зависят в значительной мере от этого товара;

полагая, что тесное международное сотрудничество в торговле кофе будет стимулировать диверсификацию и развитие экономики стран, производящих кофе, улучшать политические и экономические отношения между производителями и потребителями и обеспечивать рост потребления кофе;

признавая желательность избегать несоответствия между производством и потреблением, которое может вызвать резкие колебания цен, причиняющие ущерб как производителям, так и потребителям;

считая, что международные меры могут помочь в устранении последствий такого несоответствия, а также помочь обеспечить достаточный уровень доходов производителей посредством выгодных цен;

отмечая преимущества, даваемые международным сотрудничеством, которое стало результатом действия международных соглашений по кофе 1962 и 1968 годов;

согласились о нижеследующем:

ГЛАВА I. ЦЕЛИ

Статья 1. Цели

Настоящее Соглашение имеет следующие цели:

- 1) установить разумное соотношение между мировым спросом и предложением на такой основе, которая обеспечивала бы потребителям достаточное предложение кофе по умеренным ценам, а производителям — рынки для сбыта кофе по выгодным ценам, и создавала бы продолжительное равновесие между производством и потреблением;
- 2) избегать чрезмерных колебаний уровней мировых поставок, запасов и цен, которые наносят ущерб как производителям, так и потребителям;
- 3) способствовать развитию производительных ресурсов, а также созданию и сохранению занятости и дохода в странах-участницах, помогая, таким образом, установлению справедливой заработной платы, более высокого жизненного уровня и лучших условий труда;
- 4) увеличить покупательную способность экспортирующих кофе стран путем поддержания цен в соответствии с положениями пункта 1 настоящей статьи и увеличения потребления;

- 5) поощрять и увеличивать всеми возможными средствами потребление кофе; и
- б) в общем, ввиду существования связи между торговлей кофе и экономической стабильностью рынков промышленной продукции, углублять международное сотрудничество в связи с мировыми проблемами кофе.

Статья 2. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1) Участники обязуются осуществлять свою торговую политику таким образом, чтобы могли быть достигнуты цели, установленные в статье 1. Они далее обязуются достигать эти цели путем строгого соблюдения обязательств и положений настоящего Соглашения.

2) Участники признают необходимость принятия политики, которая будет поддерживать цены на уровнях, которые обеспечивали бы достаточные доходы производителям, и будет направлена на обеспечение того, чтобы цены на кофе для потребителей не препятствовали желательному росту потребления.

3) Участники, экспортирующие кофе, обязуются не принимать или не оставлять в силе какие-либо правительственные меры, которые позволяли бы продавать кофе участникам на коммерчески более благоприятных условиях чем те, которые они готовы предложить в то же время участникам, импортирующим кофе, с учетом обычной торговой практики.

4) Совет периодически рассматривает выполнение положений пункта 3 настоящей статьи и может просить участников представить необходимую информацию в соответствии с положениями статьи 53.

5) Участники признают, что свидетельства о происхождении являются крайне важным источником информации о торговле кофе. В те периоды, когда действие квот приостанавливается, ответственность за обеспечение надлежащего использования свидетельств о происхождении ложится на участников, экспортирующих кофе. Однако участники, импортирующие кофе, хотя они и не обязаны требовать, чтобы свидетельства сопровождали партии кофе, когда квоты не действуют, в полной мере сотрудничают с Организацией в сборе и проверке свидетельств в отношении партий кофе, полученных из экспортирующих стран-участниц, с тем чтобы обеспечить получение всеми участниками максимальной информации.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 3. ОПРЕДЕЛЕНИЯ

Для целей данного Соглашения:

1) под «кофе» понимаются бобы и костянки кофейного дерева, в оболочке, зеленые или обжаренные, включая молотый, декофеинизированный, жидкий и растворимый кофе. Эти термины имеют следующие значения:

- a) под «зеленым кофе» понимается всякий кофе в виде очищенного боба до обжарки;
- b) под «высушенными костянками кофе» понимаются высушенные плоды кофейного дерева; для установления эквивалента костянок кофе

зеленому кофе следует помножить чистый вес высушенных костянок кофе на 0,50;

- c) под «кофе в оболочке» понимается зеленый кофейный боб в кожуре; для установления эквивалента кофе в оболочке зеленому кофе следует помножить чистый вес кофе в оболочке на 0,80;
- d) под «обжаренным кофе» понимается зеленый кофе, обжаренный в какой-либо степени, включая молотый кофе; для установления эквивалента обжаренного кофе зеленому кофе следует помножить чистый вес обжаренного кофе на 1,19;
- e) под «декофеинизированным кофе» понимается зеленый, обжаренный или растворимый кофе, из которого был удален кофеин; для установления эквивалента декофеинизированного кофе зеленому кофе следует помножить чистый вес декофеинизированного кофе в зеленом, обжаренном или растворимом виде на 1,00; 1,19 или 3,00¹ соответственно;
- f) под «жидким кофе» понимаются растворимые в воде твердые частицы, извлеченные из обжаренного кофе и обращенные в жидкую форму; для установления эквивалента жидкого кофе зеленому кофе следует помножить чистый вес высушенных твердых частиц кофе, содержащихся в жидком кофе, на 3,00¹;
- g) под «растворимым кофе» понимаются высушенные растворимые в воде твердые частицы, извлеченные из обжаренного кофе; для установления эквивалента растворимого кофе зеленому кофе следует помножить чистый вес растворимого кофе на 3,00¹;

2) под «мешком» понимается 60 килограммов или 132,276 фунта зеленого кофе; под «тонной» понимается метрическая тонна в 1000 килограммов или 2204,6 фунта; под «фунтом» понимается 453,597 грамма;

3) под «кофейным годом» понимается годичный период с 1 октября по 30 сентября включительно;

4) под «Организацией», «Советом» и «Комитетом» понимаются Международная организация по кофе, Международный совет по кофе и Исполнительный комитет соответственно;

5) под «участником» понимается Договаривающаяся Сторона, включая межправительственную организацию, упомянутую в пункте 3 статьи 4; поименованная территория или поименованные территории, об отдельном участии которых было заявлено согласно статье 5; или две или несколько Договаривающихся Сторон или поименованных территорий или и тех и других, участвующих в Организации как групповой участник согласно статье 6 или 7;

6) под «экспортирующим участником» или «экспортирующей страной» понимаются, соответственно, участник или страна, являющиеся нетто-экспортером кофе, т. е. такой участник или страна, экспорт которых превышает импорт;

7) под «импортирующим участником» или «импортирующей страной» понимаются, соответственно, участник или страна, являющиеся нетто-

¹ Коэффициент перевода, равный 3,00, должен быть вновь рассмотрен и, возможно, изменен Советом в свете решений, принятых авторитетными международными органами.

импортером кофе, т. е. такой участник или страна, импорт которых превышает экспорт;

8) под «производящим участником» или «производящей страной» понимаются, соответственно, участник или страна, выращивающие кофе в значительных, с коммерческой точки зрения, количествах;

9) под «простым раздельным большинством голосов» понимается большинство голосов, поданных присутствовавшими и участвовавшими в голосовании экспортирующими участниками, и большинство голосов, поданных присутствовавшими и участвовавшими в голосовании импортирующими участниками, подсчитанных раздельно;

10) под «раздельным большинством в две трети голосов» понимается большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании экспортирующими участниками и большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании импортирующими участниками, подсчитанных раздельно;

11) под «вступлением в силу» понимается, если не предусмотрено иное, тот день, когда настоящее Соглашение вступает в силу, временно или окончательно;

12) под «экспортной продукцией» понимается вся продукция кофе экспортной страны в данный кофейный год или год сбора урожая, за вычетом количества, предназначенного для внутреннего потребления в том же году;

13) под «наличием для экспорта» понимается экспортная продукция экспортной страны в данный кофейный год вместе с запасами, образовавшимися за предыдущие годы;

14) под «экспортным правом» понимается все количество кофе, которое участнику разрешено экспортировать на основании различных положений настоящего Соглашения, за исключением экспортных поставок, которые в соответствии с положениями статьи 44 не включаются в квоты;

15) под «шортфолом» понимается разница между годовым экспортным правом экспортирующего участника в данном кофейном году и количеством кофе, которое этот участник экспортировал на квотные рынки в том же кофейном году.

ГЛАВА III. УЧАСТИЕ

Статья 4. УЧАСТИЕ В ОРГАНИЗАЦИИ

1) Каждая Договаривающаяся Сторона, наряду с теми территориями, на которые это Соглашение распространяется согласно пункту 1 статьи 64, является отдельным участником Организации, кроме случаев, когда не предусматривается иное положениями статей 5, 6 или 7.

2) Участник может изменить свою категорию членства на одобренных Советом условиях.

3) Любая ссылка в настоящем Соглашении на правительство толкуется как включающая указание на Европейское экономическое сообщество или любую межправительственную организацию, имеющую аналогичные обязанности в отношении проведения переговоров по международным соглашениям, их заключения и применения, в частности, по товарным соглашениям.

4) Такая межправительственная организация сама не будет располагать какими-либо голосами, но в случае голосования по вопросам, входящим в ее компетенцию, она имеет право коллективно отдавать голоса своих государств-членов. В этих случаях государства-члены такой межправительственной организации не имеют права использовать свое индивидуальное право голоса.

5) Положения пункта 1 статьи 16 к такой межправительственной организации не применяются, однако она может участвовать в обсуждении Исполнительным комитетом вопросов, входящих в ее компетенцию. В случае голосования по вопросам, входящим в ее компетенцию, и несмотря на положения пункта 1 статьи 19, голоса, которые принадлежат ее государствам-членам в Исполнительном комитете, могут быть поданы коллективно любым из этих государств-членов.

Статья 5. ОТДЕЛЬНОЕ УЧАСТИЕ В ОТНОШЕНИИ ПОИМЕНОВАННЫХ ТЕРРИТОРИЙ

Любая Договаривающаяся Сторона, являющаяся нетто-импортером кофе, может в любое время, путем надлежащего уведомления согласно пункту 2 статьи 64, заявить, что она участвует в Организации отдельно в отношении каких-либо территорий, за международные отношения которых она несет ответственность, являющихся нетто-экспортерами кофе и ею поименованных. В таком случае метропольная территория и ее непоименованные территории будут иметь общее участие, а ее поименованные территории, индивидуально или коллективно — как указано в уведомлении, будут иметь отдельное участие.

Статья 6. ГРУППОВОЕ УЧАСТИЕ ПО ВСТУПЛЕНИИ В ОРГАНИЗАЦИЮ

1) Две или несколько Договаривающихся Сторон, являющихся нетто-экспортерами кофе, могут, путем надлежащего уведомления Совета и Генерального секретаря Организации Объединенных Наций при депонировании своих соответствующих документов об одобрении, ратификации, принятии или присоединении, заявить, что они вступают в Организацию в качестве группового участника. Территория, на которую это Соглашение было распространено согласно положениям пункта 1 статьи 64, может войти в состав такого группового участника, если правительство государства, ответственного за ее международные отношения, сделает об этом надлежащее уведомление согласно пункту 2 статьи 64. Такие Договаривающиеся Стороны и поименованные территории должны отвечать следующим условиям:

- a) они должны заявить о своем желании принять ответственность, как индивидуально, так и как группа, по обязательствам группы;
- b) они должны впоследствии представить Совету достаточные доказательства того, что:
 - i) эта группа имеет организацию, необходимую для проведения общей политики по кофе, и что у них имеются средства для выполнения, вместе с другими членами этой группы, своих обязательств по этому Соглашению; и что они
 - ii) либо были признаны как группа в каком-либо предшествующем международном соглашении по кофе;

iii) либо имеют общую или скоординированную коммерческую и экономическую политику в отношении кофе, и скоординированную денежную и финансовую политику, равно как и органы, необходимые для проведения такой политики, с тем чтобы Совет убедился в том, что соответствующий групповой участник может выполнять соответствующие обязательства группы.

2) Групповой участник является отдельным участником Организации, за исключением тех случаев, когда каждый член группы рассматривается как отдельный участник в отношении всех вопросов, возникающих на основании следующих положений:

a) статей 11, 12 и 20 главы IV;

b) статей 50 и 51 главы VIII; и

c) статьи 67 главы X.

3) Договаривающиеся Стороны и поименованные территории, выступающие в качестве группового участника, должны указать правительство или организацию, которое или которая будет представлять их в Совете по вопросам, возникающим по этому Соглашению, кроме вопросов, указанных в пункте 2 настоящей статьи.

4) Групповому участнику принадлежат следующие права, касающиеся голосования:

a) групповой участник имеет столько же основных голосов, сколько имеет отдельная страна-участница, вступающая в Организацию индивидуально. Эти голоса присваиваются представляющему соответствующую группу правительству или организации и подаются таким правительством или организацией;

b) в случае голосования по любому вопросу, возникающему из положений пункта 2 настоящей статьи, члены группового участника могут отдельно пользоваться голосами, распределенными между ними согласно положениям пунктов 3 и 4 статьи 13, таким образом, как если бы каждый являлся индивидуальным участником Организации, за исключением основных голосов, которые остаются присвоенными только представляющему соответствующую группу правительству или организации.

5) Любая Договаривающаяся Сторона или поименованная территория, являющаяся членом группового участника, может, посредством уведомления Совета, выйти из соответствующей группы и стать отдельным участником. Такой выход вступает в силу по получении этого уведомления Советом. Если какой-либо член группового участника выходит из группы или перестает участвовать в Организации, остающиеся члены этой группы могут ходатайствовать перед Советом о сохранении этой группы; эта группа продолжает существовать, если Совет не отклонит это ходатайство. В случае ликвидации какого-либо группового участника каждый бывший член этой группы становится отдельным участником. Участник, переставший быть членом группы, не может, пока это Соглашение остается в силе, снова стать членом какой-либо группы.

Статья 7. ПОСЛЕДУЮЩЕЕ ГРУПОВОЕ УЧАСТИЕ

Двое или несколько экспортирующих участников могут в любое время после вступления этого Соглашения в силу, ходатайствовать перед Советом

об образовании группового участника. Совет удовлетворяет это ходатайство, если установит, что эти участники сделали заявление и представили удовлетворительные доказательства, в соответствии с требованиями пункта 1 статьи 6. После удовлетворения этого ходатайства на данного группового участника распространяются положения пунктов 2, 3, 4 и 5 указанной статьи.

ГЛАВА IV. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 8. МЕСТОПРЕБЫВАНИЕ И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО КОФЕ

1) Международная организация по кофе, учрежденная на основании Соглашения 1962 года, продолжает свое существование в целях проведения в жизнь положений настоящего Соглашения и наблюдения за его действием.

2) Местопребыванием Организации является Лондон, если Совет раздельным большинством в две трети голосов не примет иного решения.

3) Организация осуществляет свои функции через Международный совет по кофе, Исполнительный комитет, Исполнительного директора и его персонал.

Статья 9. СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО КОФЕ

1) Высшим органом Организации является Международный совет по кофе, состоящий из всех участников Организации.

2) Каждый участник назначает одного представителя в Совете и, по желанию, одного или нескольких заместителей представителя. Кроме того, любой участник может назначать одного или нескольких советников представителя или заместителей представителя.

Статья 10. Полномочия и функции Совета

1) Носителем всех прав, прямо предусматриваемых в этом Соглашении, является Совет, который имеет права и выполняет функции, необходимые для проведения в жизнь положений этого Соглашения.

2) Совет, раздельным большинством в две трети голосов, устанавливает необходимые для проведения в жизнь положений Соглашения и отвечающие Соглашению правила и нормы, включая свои собственные правила процедуры и финансовые положения Организации, а также положения о персонале. В своих правилах процедуры Совет может предусмотреть порядок разрешения определенных вопросов без созыва заседаний.

3) Совет, далее, ведет необходимую для выполнения его функций по этому Соглашению документацию и такие другие записи, какне признает желательными, а также публикует годовую отчет.

Статья 11. ВЫБОРЫ ПРЕДСЕДАТЕЛЯ И ЗАМЕСТИТЕЛЕЙ ПРЕДСЕДАТЕЛЯ СОВЕТА

1) Совет избирает, на каждый кофейный год, председателя и первого, второго и третьего заместителей председателя.

2) Как правило, председатель и первый заместитель председателя избираются или из числа представителей экспортирующих участников или из числа представителей импортирующих участников, а второй и третий заместители председателя избираются из числа представителей другой категории участников. Каждый кофейный год эти должности переходят от одной из этих двух категорий участников к другой.

3) Председатель или исполняющий обязанности председателя заместитель председателя не имеет права участвовать в голосовании. В этом случае его заместитель осуществляет право голоса, принадлежащее соответствующему участнику.

Статья 12. СЕССИИ СОВЕТА

Как правило, Совет проводит очередные сессии два раза в год. Он может собираться на специальные сессии, если принимает такое решение. Специальные сессии могут также созываться по просьбе Исполнительного комитета, или по просьбе любых пяти участников, или участника или участников, которые располагают не менее, чем 200 голосами. Кроме случаев крайней срочности, уведомление о предстоящей сессии направляется не менее, чем за тридцать дней. Сессии проходят в месте пребывания Организации, если Совет не примет иного решения.

Статья 13. ГОЛОСА

1) Экспортирующие участники имеют вместе 1 000 голосов, и импортирующие участники имеют вместе 1 000 голосов, и эти голоса распределяются среди участников каждой категории, т.е. соответственно среди экспортирующих и импортирующих участников, согласно положениям следующих пунктов настоящей статьи.

2) Каждому участнику принадлежит пять основных голосов, при условии, что общее число основных голосов участников каждой категории не превышает 150. Если окажется, что число экспортирующих участников или число импортирующих участников будет больше тридцати, то число основных голосов каждого участника соответствующей категории изменяется таким образом, чтобы число основных голосов участников каждой категории не превышало максимума в 150.

3) Экспортирующие участники, указанные в приложении 1, как имеющие первоначальную ежегодную экспортную квоту в 100 000 мешков кофе и более, но менее 400 000 мешков, помимо основных голосов располагают числом голосов, переданным им в соответствии со второй колонкой приложения 1. Если какой-либо экспортирующий участник, указанный в этом пункте, предпочитает иметь основную квоту в соответствии с положениями пункта 5 статьи 31, то положения данного пункта к нему более не применяются.

4) При условии соблюдения положений статьи 32, остальные голоса экспортирующих участников делятся между участниками, имеющими основную квоту, пропорционально среднему количеству кофе, экспортированного ими в импортирующие страны-участницы в 1968/69—1971/72 кофейных годах включительно. Это составляет основу распределения голосов соответствующих экспортирующих участников до 31 декабря 1977 года. Начиная с 1 января 1978 года остальные голоса экспортирующих

участников, имеющих основную квоту, подсчитываются пропорционально среднему количеству кофе, соответственно экспортированному ими в импортирующие страны-участницы следующим образом:

<i>С 1 января</i>	<i>Кофейные годы</i>
1978	1969/70, 1970/71, 1971/72, 1976/77
1979	1970/71, 1971/72, 1976/77, 1977/78
1980	1971/72, 1976/77, 1977/78, 1978/79
1981	1976/77, 1977/78, 1978/79, 1979/80
1982	1977/78, 1978/79, 1979/80, 1980/81

5) Остающиеся голоса импортирующих участников распределяются между этими участниками пропорционально среднему количеству кофе, импортированного каждым из них за предшествующие три календарных года.

6) Распределение голосов производится Советом в соответствии с положениями настоящей статьи в начале каждого кофейного года и остается в силе в течение этого года, за исключением случаев, предусмотряемых в пунктах 4 и 7 настоящей статьи.

7) Во всех случаях, когда происходят изменения в составе Организации или приостанавливается или восстанавливается право голоса какого-либо участника, согласно постановлениям статей 26, 42, 45 или 58, Совет производит перераспределение голосов в соответствии с настоящей статьей.

8) Ни один из участников не может иметь больше 400 голосов.

9) Дробление голосов не допускается.

Статья 14. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1) Каждый участник вправе подать столько голосов, сколько ему принадлежит, но не имеет права делить свои голоса. Он может, однако, голосовать иначе, когда осуществляет право голоса, согласно пункту 2 настоящей статьи.

2) Каждый экспортирующий участник может уполномочить любого другого экспортирующего участника, и каждый импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и осуществлять его право голоса на любом заседании или заседаниях Совета. Ограничение, предусмотряемое в пункте 8 статьи 13, в этом случае не применяется.

Статья 15. РЕШЕНИЕ СОВЕТА

1) Все решения Совета принимаются и все рекомендации утверждаются простым раздельным большинством голосов, если Соглашением не предусматривается иное.

2) В отношении любого решения Совета, для которого требуется в соответствии с Соглашением раздельное большинство в две трети голосов, применяется следующая процедура:

a) если раздельного большинства в две трети голосов не получается вследствие подачи голосов «против» тремя или меньшим числом экспортирующих участников или тремя или меньшим числом импортиру-

ющих участников, то предложение, если Совет решит большинством присутствующих участников и простым раздельным большинством голосов, снова ставится на голосование в течение 48 часов;

- b) если раздельного большинства в две трети голосов снова не получается вследствие подачи голосов «против» двумя или одним импортирующим участником или двумя или одним экспортирующим участником, то предложение, если Совет решит большинством присутствующих участников и простым раздельным большинством голосов, снова ставится на голосование в течение 24 часов;
- c) если раздельного большинства в две трети голосов не получается при третьем голосовании вследствие подачи голоса «против» одним экспортирующим участником или одним импортирующим участником, то предложение считается принятым; и
- d) если Совет не ставит предложение на новое голосование, оно считается отклоненным.

3) Участники обязуются признавать обязательным все решения, внесенные Советом в соответствии с положениями Соглашения.

Статья 16. СОСТАВ КОМИТЕТА

1) Исполнительный комитет состоит из восьми экспортирующих участников и восьми импортирующих участников, которые избираются на каждый кофейный год в соответствии со статьей 17. Члены Комитета могут быть переизбраны.

2) Каждый член Комитета назначает одного представителя и, по желанию, одного или нескольких заместителей представителя. Кроме того, любой член может назначить одного или несколько советников представителей или заместителей представителя.

3) Исполнительный комитет имеет председателя и заместителя председателя, которые избираются Советом на каждый кофейный год и могут быть переизбраны. Ни председатель, ни заместитель председателя, исполняющий обязанности председателя, не имеют права голоса. Если какой-либо представитель избирается председателем или если заместитель председателя исполняет обязанности председателя, право участвовать в голосовании вместо него принадлежит его заместителю. Как правило, председатель и заместитель председателя на каждый кофейный год избираются из числа представителей одной и той же категории участников.

4) Обычно Комитет заседает в месте пребывания Организации, но может проводить заседания и в других местах.

Статья 17. ВЫБОРЫ КОМИТЕТА

1) Выборы экспортирующих участников и импортирующих участников в Комитет производятся в Совете экспортирующими участниками Организации и ее импортирующими участниками соответственно. В каждой категории выборы производятся согласно положениям следующих пунктов настоящей статьи.

2) Каждый участник подает все голоса, на которые он имеет право согласно статье 13, за какого-либо одного кандидата. Любой участник

может подать за другого кандидата любые голоса, которыми он располагает, согласно пункту 2 статьи 14.

3) Восемь кандидатов, получивших наибольшее число голосов, считаются избранными, но кандидат не считается избранным при первом голосовании, если он не получит по крайней мере 75 голосов.

4) Если, согласно положениям пункта 3 настоящей статьи, при первом голосовании избирается меньше восьми кандидатов, то проводятся новые голосования, при которых право участвовать в голосовании имеют только те участники, которые не голосовали ни за одного из избранных уже кандидатов. При каждом новом голосовании минимум голосов, необходимых для избрания, последовательно сокращается на пять, пока не будет избрано восемь кандидатов.

5) Любой участник, который не голосовал ни за одного из избранных кандидатов, отдает свои голоса в пользу одного из них с соблюдением пунктов 6 и 7 настоящей статьи.

6) Участник считается получившим то число голосов, которое было первоначально подано за него, когда он был избран, и, кроме того, то число голосов, которое было отдано в его пользу, при условии, что общее число голосов за какого-либо избранного участника не будет больше 499.

7) Если голоса, которые считаются полученными каким-либо избранным участником, превышают число 499, то участники, которые голосовали за этого избранного участника или отдали в его пользу свои голоса, договариваются между собой о том, что одни или несколько из них возьмут свои голоса от этого участника и отдадут их в пользу другого избранного участника с тем, чтобы голоса, полученные каждым избранным участником, не превышали предела в 499.

Статья 18. КОМПЕТЕНЦИЯ КОМИТЕТА

1) Комитет ответствен перед Советом и работает под общим руководством последнего.

2) Совет может отдельным большинством в две трети голосов передать Комитету осуществление каких-либо или всех своих полномочий, кроме нижеследующих:

- a) утверждение административного бюджета и определение взносов, согласно статье 25;
- b) приостановление права голоса участника, согласно статьям 45 и 58;
- c) отмена обязательств участников в соответствии со статьей 56;
- d) разрешение споров на основании статьи 58;
- e) определение условий присоединения, согласно статье 62;
- f) принятие решения, требующего выхода участника в соответствии со статьей 66;
- g) принятие решения, касающегося проведения новых переговоров по Соглашению, продления или прекращения Соглашения в соответствии со статьей 68; и
- h) представление участникам рекомендаций в соответствии со статьей 69.

3) Совет простым отдельным большинством голосов может в любое время отменить любые полномочия, которые были делегированы Комитету.

Статья 19. ПРОЦЕДУРА ГОЛОСОВАНИЯ В КОМИТЕТЕ

1) Каждый член Комитета вправе подать столько голосов, сколько им было получено согласно постановлениям пунктов 6 и 7 статьи 17. Голосование на основании полномочия не допускается. Член Комитета не может дробить свои голоса.

2) Для принятия Комитетом какого-либо решения необходимо такое большинство голосов, какое было бы необходимо, если бы это решение принималось Советом.

Статья 20. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА И КОМИТЕТА

1) Кворум на любом заседании Совета составляет присутствие большинства участников, располагающих отдельным большинством в две трети всех голосов. Если не будет кворума во время, назначенное для открытия какого-либо заседания Совета, председатель Совета может принять решение отложить время открытия заседания по меньшей мере на три часа. Если не будет кворума и к этому моменту, председатель может вновь отложить время заседания Совета по меньшей мере еще на три часа. Эта процедура может повторяться до тех пор, пока в назначенное время не будет кворума. Представительство, согласно пункту 2 статьи 14, считается присутствием.

2) Кворум на любом заседании Комитета составляет присутствие большинства членов, располагающих отдельным большинством в две трети всех голосов.

Статья 21. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1) Совет по рекомендации Комитета назначает Исполнительного директора. Условия назначения Исполнительного директора определяются Советом, но должны быть сравнимы с теми, которые существуют для соответствующих должностных лиц в аналогичных межправительственных организациях.

2) Исполнительный директор является главным административным должностным лицом Организации и несет ответственность за исполнение любых возложенных на него обязанностей по претворению в жизнь Соглашения.

3) Исполнительный директор назначает персонал согласно положениям, установленным Советом.

4) Ни Исполнительный директор, ни какой-либо сотрудник Секретариата не должны иметь никакой материальной заинтересованности в кофейной промышленности, торговле кофе или перевозке кофе.

5) При исполнении своих обязанностей Исполнительный директор и персонал не должны ни испрашивать, ни принимать указаний ни от какого участника и ни из какого иного источника вне Организации. Они должны воздерживаться от каких-либо действий, которые могут отразиться на их положении международных сотрудников, ответственных лишь перед Организацией. Каждый участник обязуется уважать исключительно международный характер обязанностей Исполнительного директора и персонала и

не пытаться оказывать на них влияние при исполнении ими этих обязанностей.

Статья 22. СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

Совет может заключать любые желательные соглашения о консультациях и сотрудничестве с Организацией Объединенных Наций и ее специализированными учреждениями, равно как и с соответствующими другими межправительственными организациями. Совет может приглашать эти организации и другие организации, занимающиеся кофе, направлять своих наблюдателей на его заседания.

ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 23. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1) Организация является юридическим лицом. В частности, она правоспособна заключать договоры, приобретать и отчуждать движимое и недвижимое имущество и возбуждать судебные дела.

2) Статус, привилегии и иммунитеты Организации, ее Исполнительного директора, персонала и экспертов, а также представителей участников во время их нахождения на территории Соединенного Королевства Великобритании и Северной Ирландии в целях осуществления своих функций по-прежнему регулируются Соглашением о штаб-квартире, заключенным между правительством Соединенного Королевства Великобритании и Северной Ирландии (в дальнейшем именуемым «принимающее правительство») и Организацией 28 мая 1969 года.

3) Соглашение о штаб-квартире, упомянутое в пункте 2 настоящей статьи, является независимым от настоящего Соглашения. Однако его действие прекращается:

- a) по соглашению между принимающим правительством и Организацией;
- b) в случае перевода штаб-квартиры Организации с территории принимающего правительства; или
- c) в случае роспуска Организации.

4) Организация может заключать с одним или несколькими другими участниками соглашения, подлежащие одобрению Советом и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

5) Другие правительства стран-участниц, кроме принимающего правительства, предоставляют Организации те же возможности в отношении валютных или обменных ограничений, ведения банковских счетов и денежных переводов, которые предоставляются специализированным учреждениям Организации Объединенных Наций.

ГЛАВА VI. ФИНАНСЫ

Статья 24. ФИНАНСЫ

1) Расходы делегаций в Совете, представителей в Комитете и представителей в любых комиссиях Совета или Комитета несут соответствующие правительства.

2) Прочие необходимые для осуществления этого Соглашения расходы покрываются из определяемых согласно статье 25 ежегодных взносов участников. Однако Совет может устанавливать сборы за специальные услуги.

3) Финансовый год Организации совпадает с кофейным годом.

Статья 25. УТВЕРЖДЕНИЕ БЮДЖЕТА И ОПРЕДЕЛЕНИЕ ВЗНОСОВ

1) Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и определяет взнос каждого участника в этот бюджет.

2) Взнос каждого участника в бюджет на каждый финансовый год определяется пропорционально отношению числа голосов, принадлежащих этому участнику в момент утверждения бюджета на этот финансовый год, к общему числу голосов всех участников. Однако, если в начале того финансового года, на который определены взносы, происходит какое-либо изменение в распределении голосов между участниками, согласно пункту 6 статьи 13, указанные взносы на этот год соответственно изменяются. При определении взносов голоса каждого участника подсчитываются без учета приостановления осуществления какими-либо участниками права голоса и без учета происшедшего в результате перераспределения голосов.

Статья 26. УПЛАТА ВЗНОСОВ

1) Взносы в административный бюджет на каждый финансовый год уплачиваются в свободно конвертируемой валюте, и срок уплаты их наступает в первый день этого финансового года.

2) Если какой-либо участник не уплатит полностью своего взноса в административный бюджет в течение шести месяцев со дня срока, установленного для уплаты взноса, то он временно, до уплаты им этого взноса, лишается как права голоса в Совете, так и права голосовать в Комитете. Однако, если Совет не примет отдельным большинством в две трети голосов иное решение, такой участник не лишается никаких из своих других прав и не освобождается ни от каких своих обязательств по Соглашению.

3) Любой участник, временно лишенный права голоса в соответствии с пунктом 2 настоящей статьи или в соответствии со статьями 42, 45 или 58, обязан, тем не менее, уплатить свой взнос.

Статья 27. ПРОВЕРКА И ОПУБЛИКОВАННЫЕ ОТЧЕТНОСТИ

В кратчайший по возможности срок по окончании каждого финансового года Совету представляется на утверждение и для опубликования ведомость прихода и расхода Организации за этот финансовый год, проверенная независимыми ревизорами.

ГЛАВА VII. РЕГУЛИРОВАНИЕ ЭКСПОРТА И ИМПОРТА

Статья 28. ОБЩИЕ ПОЛОЖЕНИЯ

1) Все решения Совета на основе положений данной главы принимаются отдельным большинством в две трети голосов.

2) Под словом «годовой» в данной главе понимается любой период в 12 месяцев, установленный Советом. Однако Совет может принять процедуры применения положений настоящей главы на период, превышающий 12 месяцев.

Статья 29. КВОТНЫЕ РЫНКИ

Для целей настоящего Соглашения мировой рынок кофе делится на квотные рынки участников и неквотные рынки неучастников.

Статья 30. ОСНОВНЫЕ КВОТЫ

1) Любой экспортирующий участник при условии соблюдения положений статей 31 и 32 имеет право на основную квоту, подсчитанную в соответствии с положениями настоящей статьи.

2) Если в соответствии с положениями статьи 33 квоты вступают в силу в течение 1976/77 кофейного года, основная квота, используемая для распределения фиксированной части квот, подсчитывается на основе среднего объема годового экспорта каждого экспортирующего участника в импортирующие страны-участницы в течение 1968/69—1971/72 кофейных годов. Это распределение фиксированной части действует до первого приостановления квот в соответствии с положениями статьи 33.

3) Если квоты не будут введены в 1976/77 кофейном году, но вступят в силу в течение 1977/78 кофейного года, то основная квота, используемая для распределения фиксированной части квот, подсчитывается путем выбора для каждого экспортирующего участника наибольшего из нижеследующего:

- a) объема его экспорта в импортирующие страны-участницы в течение 1976/77 кофейного года, подсчитанного на основе информации, полученной из свидетельств о происхождении; или
- b) количества, получаемого в результате применения процедуры, указанной в пункте 2 настоящей статьи.

Это распределение фиксированной части действует до первого приостановления квот в соответствии с положениями статьи 33.

4) Если квоты вступают в силу впервые или вновь вводятся в 1978/79 кофейном году или в любое время после этого, основная квота, используемая для распределения фиксированной части квот, подсчитывается путем выбора для каждого экспортирующего участника наибольшего из нижеследующего:

- a) среднего объема его экспорта в импортирующие страны-участницы за 1976/77 и 1977/78 кофейные годы, подсчитанного на основе информации, полученной из свидетельств о происхождении; или
- b) количества, определяемого в результате применения процедуры, указанной в пункте 2 настоящей статьи.

5) Если квоты вводятся в соответствии с положениями пункта 2 настоящей статьи и впоследствии отменяются, их восстановление в течение 1977/78 кофейного года регулируется положениями пункта 3 настоящей статьи и пункта 1 статьи 35. Восстановление квот в течение 1978/79

кофейного года или в любое время после этого регулируется положениями пункта 4 настоящей статьи и пункта 1 статьи 35.

Статья 31. ЭКСПОРТИРУЮЩИЕ УЧАСТНИКИ, ОСВОБОЖДЕННЫЕ ОТ ОСНОВНОЙ КВОТЫ

1) При условии соблюдения положений пунктов 4 и 5 настоящей статьи для экспортирующих участников, перечисленных в приложении 1, основная квота не устанавливается. При условии соблюдения положений статьи 33 в 1976/77 кофейном году эти участники будут иметь первоначальные годовые экспортные квоты, указанные в первой колонке этого приложения. С учетом положений пункта 2 настоящей статьи и статьи 33, квота этих участников в каждый из последующих кофейных годов увеличивается на:

- a) 10 процентов от первоначальной годовой экспортной квоты для тех участников, первоначальная годовая экспортная квота которых составляет менее 100 000 мешков; и
- b) 5 процентов от первоначальной годовой экспортной квоты для тех участников, первоначальная годовая экспортная квота которых составляет 100 000 и более мешков, но менее 400 000 мешков.

Для целей установления годовых квот соответствующих участников в тех случаях, когда квоты вводятся или восстанавливаются в соответствии с положениями статьи 33, эти ежегодные приросты считаются действительными с момента вступления в силу настоящего Соглашения.

2) Не позднее 31 июля каждого года каждый участник, указанный в пункте 1 настоящей статьи, уведомляет Совет о количестве кофе, которое, вероятно, он будет иметь в наличии для экспорта в течение следующего кофейного года. Квотой на следующий кофейный год является количество, указанное таким образом экспортирующим участником, при условии, что такое количество находится в допустимых пределах, определенных в пункте 1 настоящей статьи.

3) После того, как годовая квота экспортирующего участника, имеющего первоначальную годовую экспортную квоту менее 100 000 мешков, достигает или превышает максимум в 100 000 мешков, указанный в пункте 1 настоящей статьи, на этого участника распространяются положения, применимые к экспортирующим участникам, первоначальная годовая экспортная квота которых составляет 100 000 и более мешков, но менее 400 000 мешков.

4) После того, как годовая квота экспортирующего участника, имеющего первоначальную годовую экспортную квоту менее 400 000 мешков, достигает максимума в 400 000 мешков, указанного в пункте 1 настоящей статьи, на этого участника распространяются положения статьи 35, и Совет устанавливает основную квоту для такого участника.

5) Любой экспортирующий кофе участник, перечисленный в приложении 1 и экспортирующий 100 000 и более мешков, может в любое время просить Совет установить для него основную квоту.

6) На участников, годовые квоты которых составляют менее 100 000 мешков, не распространяются положения статей 36 и 37.

Статья 32. Положения об изменении основных квот

1) Если импортирующая страна, которая не была участником Международного соглашения по кофе 1968 года или продленного Международного соглашения по кофе 1968 года, становится участником настоящего Соглашения, Совет изменяет основные квоты, установленные в соответствии с положениями статьи 30.

2) При изменении квот, указанном в пункте 1 настоящей статьи, принимается во внимание либо средний объем экспорта отдельных экспортирующих участников в соответствующую импортирующую страну в течение периода 1968—1972 годов, либо непропорциональные доли отдельных экспортирующих участников в среднем импорте этой страны в течение того же периода.

3) Совет утверждает данные, которые используются в качестве основы для подсчетов, необходимых при изменении основных квот, а также критерии, которыми следует руководствоваться в целях применения положений настоящей статьи.

Статья 33. Положения о введении, отмене и восстановлении квот

1) Если Совет не примет иного решения, квоты вступают в силу в любое время в течение действия настоящего Соглашения, если:

- a) комплексная индикаторная цена сохраняется в среднем в течение 20 последовательных рыночных дней на уровне или ниже верхнего уровня колебаний действующих в данное время цен, установленных Советом в соответствии с положениями статьи 38;
- b) при отсутствии решения Совета об установлении пределов колебания цен:
 - i) средняя величина индикаторных цен на кофе «робуста» и прочие мягкие сорта кофе остается в среднем за 20 последовательных рыночных дней на уровне или ниже средней величины этих цен за 1975 календарный год, поддерживавшейся Организацией в течение действия продленного Международного соглашения 1968 года по кофе; или
 - ii) с учетом положений пункта 2 настоящей статьи комплексная индикаторная цена, подсчитанная в соответствии с положениями статьи 38, сохраняется в среднем за 20 последовательных рыночных дней на 15 и более процентов ниже средней комплексной индикаторной цены за предыдущий кофейный год, в течение которого действовало это Соглашение.

Несмотря на предыдущие положения настоящего пункта, квоты не вводятся в действие в момент вступления в силу настоящего Соглашения, если средние индикаторные цены на кофе «робуста» и прочие мягкие сорта кофе не сохраняются в среднем в течение 20 последовательных рыночных дней сразу же после этой даты на уровне или ниже средней величины этих цен за 1975 календарный год.

2) Несмотря на положения подпункта *b* (ii) пункта 1 настоящей статьи, если Совет не примет иного решения, квоты не вступают в силу, если средние индикаторные цены на кофе «робуста» и прочие мягкие сорта кофе остаются в среднем в течение 20 последовательных рыночных дней на 22,5 процента и более выше средней величины этих цен за 1975 календарный год.

3) Цены, указанные в подпункте *b* (i) пункта 1 и в пункте 2 настоящей статьи, рассматриваются и могут быть изменены Советом до 30 сентября 1978 года и 30 сентября 1980 года.

4) Если Совет не примет иного решения, квоты отменяются:

a) если комплексная индикаторная цена сохраняется в среднем в течение 20 последовательных рыночных дней на 15 процентов выше верхнего предела колебаний цен, установленного Советом и действующих в этот момент; или

b) при отсутствии решения Совета об установлении пределов колебания цен, если комплексная индикаторная цена остается в среднем в течение 20 последовательных рыночных дней на 15 процентов и более выше средней комплексной индикаторной цены, зарегистрированной в течение предыдущего календарного года.

5) Если Совет не примет иного решения, квоты восстанавливаются после отмены на основании пункта 4 настоящей статьи в соответствии с положениями пунктов 1, 2 и 6.

6) Если создаются соответствующие условия в области цен, указанные в пункте 1 настоящей статьи, и с учетом положений пункта 2 настоящей статьи, квоты вступают в силу как можно быстрее и в любом случае не позднее квартала после того, как сложились соответствующие условия в области цен. Если настоящим Соглашением не предусматривается иное, квоты остаются неизменными в течение четырех кварталов. Если Советом не были установлены ранее общие годовые и квартальные квоты, Исполнительный директор устанавливает квоту на основе действительного использования кофе на ограниченных квотных рынках, оцененного в соответствии с критериями, установленными в статье 34; такая квота распределяется между экспортирующими участницами в соответствии с положениями статей 31 и 35.

7) Совет созывается в течение первого квартала после вступления в силу квот в целях установления пределов колебания цен и рассмотрения и, в случае необходимости, изменения квот на такой период, который Совет сочтет необходимым при условии, что такой период не превышает 12 месяцев с даты вступления квот в силу.

Статья 34. УСТАНОВЛЕНИЕ ОБЩЕЙ ГОДОВОЙ КВОТЫ

С учетом положений статьи 33, Совет на своей последней очередной сессии в данном кофейном году устанавливает общую годовую квоту, принимая во внимание, в частности, следующее:

- a*) предполагаемое годовое потребление кофе импортирующими участницами;
- b*) предполагаемый импорт кофе участницами из других импортирующих стран-участниц и из стран, не являющихся участницами;
- c*) предполагаемые изменения уровней запасов в импортирующих странах-участницах и в свободных портах;
- d*) соблюдение положений статьи 40, касающихся шортфолов и их перераспределения; и

- e) для введения или восстановления квот в соответствии с положениями пунктов 1 и 5 статьи 33, экспорт экспортирующих участников в импортирующие страны-участницы и в страны, не являющиеся участниками, в течение 12-месячного периода, предшествующего введению квот.

Статья 35. РАСПРЕДЕЛЕНИЕ ГОДОВЫХ КВОТ

1) В свете решения, принятого в соответствии с положениями статьи 34, и после вычета количества кофе, необходимого для соблюдения положений статьи 31, годовые квоты распределяются, в фиксированных и изменяющихся частях, между экспортирующими участниками, имеющими право на основную квоту. Фиксированная часть соответствует 70 процентам общей годовой квоты, скорректированной с учетом положений статьи 31, и распределяется между экспортирующими участниками в соответствии с положениями статьи 30. Изменяющаяся часть соответствует 30 процентам общей годовой квоты, скорректированной с учетом положений статьи 31. Эти пропорции могут быть изменены Советом, но фиксированная часть и при каких условиях не должна быть меньше 70 процентов. При условии соблюдения положений пункта 2 настоящей статьи изменяющаяся часть распределяется среди экспортирующих участников в пропорции, в которой проверенные запасы каждого экспортирующего участника относятся к общим проверенным запасам всех экспортирующих участников, имеющих основную квоту, при условии, что, если Совет не установит иной предел, ни один участник не получает доли изменяющейся части квоты, превышающей 40 процентов общего объема такой изменяющейся части.

2) Запасами, принимаемыми во внимание для целей настоящей статьи, являются те запасы, которые были проверены в соответствии с надлежащими правилами проверки запасов на конец сельскохозяйственного года каждого экспортирующего участника, непосредственно предшествующего установлению квот.

Статья 36. КВАРТАЛЬНЫЕ КВОТЫ

1) Немедленно после распределения годовых квот в соответствии с положениями пункта 1 статьи 35 и с учетом положений статьи 31 Совет устанавливает для каждого экспортирующего участника квартальные квоты с целью обеспечения упорядоченного поступления кофе на мировые рынки в течение всего периода, на который устанавливаются квоты.

2) Эти квоты должны, по возможности, приближаться к 25 процентам годовой квоты каждого участника. Ни одному участнику не разрешается экспортировать более 30 процентов в первом квартале, 60 процентов — в первых двух кварталах и 80 процентов — в первых трех кварталах. Если экспорт какого-либо участника за один квартал окажется меньше его квоты на этот квартал, то разница добавляется к его квоте на следующий квартал.

3) Положения настоящей статьи применяются также к выполнению положений пункта 6 статьи 33.

4) Если в связи с исключительными обстоятельствами экспортирующий участник считает, что ограничения, установленные в пункте 2 настоящей статьи, вероятно, причинят серьезный ущерб его экономике, Совет, по просьбе этого участника, может принять надлежащие меры в соответствии с положениями статьи 56. Соответствующий участник должен предоставить

доказательство ущерба и дать достаточные гарантии относительно поддержания стабильности цен. Однако в любом случае Совет не должен разрешать участнику экспортировать более 35 процентов его годовой квоты в I квартале, 65 процентов— в первых двух кварталах и 85 процентов— в первых трех кварталах.

Статья 37. КОРРЕКТИРОВКА ГОДОВЫХ И КВАРТАЛЬНЫХ КВОТ

1) Если того требуют условия рынка, Совет может изменять годовые и квартальные квоты, распределенные в соответствии с положениями статей 33, 35 и 36. С учетом положений пункта 1 статьи 35 и с исключениями, предусмотренными в статье 31 и пункте 3 статьи 39, квоты каждого экспортирующего участника изменяются на одинаковый процент.

2) Несмотря на положения пункта 1 настоящей статьи, Совет может, если находит, что положение на рынке этого требует, вносить поправки в текущие и остающиеся квартальные квоты экспортирующих участников без изменения, однако, годовых квот.

Статья 38. МЕРЫ В ОБЛАСТИ ЦЕН

1) Совет устанавливает систему индикаторных цен, которая будет предусматривать ежедневную комплексную индикаторную цену.

2) На основе такой системы Совет может устанавливать пределы колебания цен и разницу в ценах на основные сорта и/или группы кофе и пределы комплексных цен.

3) Устанавливая и корректируя любые пределы цен для целей настоящей статьи, Совет принимает во внимание преобладающий уровень и тенденции движения цен на кофе, включая влияние на них:

- уровней и тенденций потребления и производства, а также запасов в импортирующих и экспортирующих странах;
- изменений в мировой валютной системе;
- тенденций мировой инфляции или дефляции; и
- любых других факторов, которые могут повлиять на достижение целей, указанных в настоящем Соглашении.

Исполнительный директор представляет данные, необходимые для надлежащего рассмотрения Советом вышеуказанных элементов.

4) Совет устанавливает правила, касающиеся последствий введения квот или их корректировки для договоров, заключенных до такого введения или корректировки.

Статья 39. ДОПОЛНИТЕЛЬНЫЕ МЕРЫ ПО КОРРЕКТИРОВКЕ КВОТ

1) Если квоты вступили в силу, созывается Совет для установления системы пропорциональной корректировки квот в соответствии с изменением комплексной индикаторной цены, как предусмотрено в статье 38.

2) Такая система включает положения относительно пределов колебания цен, количества рыночных дней, на основе которых ведется подсчет, и числа и размеров корректировок.

3) Совет может создать также систему увеличения квот в соответствии с движением цен на основные сорта и/или группы кофе.

Статья 40. ШОРТФОЛЫ

1) Каждый экспортирующий участник объявляет любой предполагаемый шортфол по сравнению с его экспортным правом, с тем чтобы позволить провести перераспределение в том же кофейном году среди экспортирующих участников, имеющих возможность и готовых экспортировать недостающее количество. Семьдесят процентов количества, объявленного в соответствии с положениями настоящего пункта, предлагаются для перераспределения в первую очередь среди других участников, экспортирующих тот же сорт кофе, в пропорции к их основной квоте и 30 процентов—в первую очередь среди участников, экспортирующих другой сорт кофе, также в пропорции к их основной квоте.

2) Если участник объявляет о шортфоле в течение первых шести месяцев кофейного года, годовая квота этого участника в следующем кофейном году увеличивается на 30 процентов от объявленного и неэкспортированного количества. Это количество засчитывается в годовое экспортное право тех экспортирующихся участников, которые использовали перераспределенную часть квоты в соответствии с положениями пункта 1 настоящей статьи, пропорционально их участию в таком перераспределении.

Статья 41. ЭКСПОРТНОЕ ПРАВО ГРУППОВОГО УЧАСТНИКА

Если два и более участников образуют группового участника в соответствии с положениями статей 6 и 7, то в зависимости от того, что применимо, основные квоты или экспортные права таких участников складываются, и составная величина рассматривается как отдельная основная квота или отдельное экспортное право для целей настоящей главы.

Статья 42. СОБЛЮДЕНИЕ КВОТ

1) Экспортирующие участники принимают меры, необходимые для обеспечения полного соблюдения всех положений настоящего Соглашения, касающихся квот. В дополнение к любым мерам, которые участник может принять сам, Совет может просить такого участника принять дополнительные меры для эффективного выполнения системы квот, предусмотренной в настоящем Соглашении.

2) Экспортирующие участники не должны превышать установленных для них годовых или квартальных квот.

3) Если экспортирующий участник превышает свою квоту на какой-либо квартал, Совет вычитает из одной или нескольких его последующих квот количество, равное 110 процентам этого превышения.

4) Если экспортирующий участник второй раз превышает свою квартальную квоту, Совет делает тот же вычет, который предусмотрен в пункте 3 настоящей статьи.

5) Если экспортирующий участник в третий или большее число раз превышает свою квартальную квоту, Совет делает такие вычеты, какие предусмотрены в пункте 3 настоящей статьи, а право голоса такого участника приостанавливается до тех пор, пока Совет не примет решения о

том, следует ли исключить такого участника из Организации в соответствии с положениями статьи 66.

6) Вычеты, предусмотренные в пунктах 3, 4 и 5 настоящей статьи, считаются шортфолом для целей пункта 1 статьи 40.

7) Совет применяет положения пунктов 1—5 настоящей статьи немедленно по получении им необходимой информации.

Статья 43. СВИДЕТЕЛЬСТВО О ПРОИСХОЖДЕНИИ ТОВАРА И ЕГО РЕЭКСПОРТЕ

1) Каждый экспорт кофе любым участником сопровождается действительным свидетельством о происхождении. Свидетельства о происхождении выдаются в соответствии с установленными Советом правилами компетентным органом, избранным этим участником и одобренным Организацией.

2) Если действуют квоты, каждый реэкспорт кофе любым участником сопровождается действительным свидетельством о реэкспорте. Свидетельства о реэкспорте выдаются в соответствии с установленными Советом правилами компетентным органом, избранным этим участником и одобренным Организацией, и подтверждают, что указанный кофе был импортирован в соответствии с положениями настоящего Соглашения.

3) Правила, указанные в настоящей статье, должны содержать положения, которые будут допускать их применение к группам импортирующих участников, образующим таможенный союз.

4) Совет может устанавливать правила, регулирующие печатание, легализацию, выдачу и использование свидетельств, и может принять меры по выпуску штемпельных марок, подтверждающих экспорт кофе, против уплаты пошлины, которая будет установлена Советом. Наклеивание таких марок на свидетельства о происхождении может быть одним из установленных средств легализации таких свидетельств. Совет может принять аналогичные меры в области легализации других типов свидетельств и выдачи других типов кофейных марок на определенных им условиях.

5) Каждый участник уведомляет Организацию о правительственном или неправительственном органе, который будет осуществлять функции, указанные в пунктах 1 и 2 настоящей статьи. Организация специально одобряет такой неправительственный орган по представлению участником удовлетворительного доказательства способности и готовности такого органа выполнять обязанности участника в соответствии с правилами и нормами, устанавливаемыми настоящим Соглашением. Совет может в любое время, если на то есть основания, объявить тот или иной конкретный неправительственный орган неприемлемым для него. Совет непосредственно или через признанную международную организацию принимает все необходимые меры к тому, чтобы он в любое время мог убедиться, что все виды свидетельств выдаются и используются правильно, и определить количество кофе, экспортированного каждым участником.

6) Неправительственный орган, одобренный в качестве удостоверяющего органа в соответствии с положениями пункта 5 настоящей статьи, хранит записи о выданных удостоверениях и об основаниях их выдачи за период не менее четырех лет. Чтобы получить одобрение в качестве удостоверяющего органа в соответствии с положениями пункта 5 настоящей

статьи, неправительственный орган должен сначала согласиться предоставить вышеуказанную документацию для изучения Организацией.

7) Если действуют квоты, участники, с учетом положений статьи 44 и пунктов 1 и 2 статьи 45, запрещают импорт любой партии кофе, которая не сопровождается действительным свидетельством в надлежащей форме, выданным в соответствии с правилами, установленными Советом.

8) На небольшие количества кофе в таких видах, какие могут быть определены Советом, или на кофе, предназначенный для непосредственного потребления на кораблях, самолетах и других международных транспортных средствах, положения пунктов 1 и 2 настоящей статьи не распространяются.

Статья 44. ЭКСПОРТ, НЕ ВКЛЮЧАЕМЫЙ В КВОТЫ

1) Как предусматривается в статье 29, экспорт в страны, не являющиеся участниками настоящего Соглашения, не включается в квоты. Совет может установить правила, регулирующие, в частности, осуществление такой торговли и наблюдение за ней, режим переадресования и реэкспорта из стран-неучастниц в страны-участницы и санкции за это, а также документы, которые должны сопровождать экспорт как в страны-участницы, так и в страны-неучастницы.

2) Экспорт кофейных бобов в качестве сырья для промышленной обработки в любых целях, за исключением потребления в качестве напитка или продукта питания, не включается в квоты при условии, что Совет будет удовлетворен предоставленной экспортирующим участником информацией о том, что кофейные бобы действительно используются в таких целях.

3) Совет может по просьбе экспортирующего участника принять решение о том, что экспорт кофе, совершенный таким участником в гуманитарных или других некоммерческих целях, не включается в его квоту.

Статья 45. РЕГУЛИРОВАНИЕ ИМПОРТА

1) Чтобы удержать страны-неучастницы от увеличения их экспорта за счет экспортирующих участников, каждый участник в тех случаях, когда действуют квоты, ограничивает свой годовой импорт кофе из стран-неучастниц, которые не были участниками Международного соглашения 1968 года, количеством, равным его среднему годовому импорту кофе из стран-неучастниц либо за 1971—1974 календарные годы включительно, либо за 1972—1974 календарные годы включительно.

2) Если действуют квоты, участники ограничивают также свой ежегодный импорт кофе из каждой страны-неучастницы, которая была участницей Международного соглашения по кофе 1968 года или продленного Международного соглашения по кофе 1968 года, количеством, не превышающим определенного процента среднего годового импорта из такой страны в течение 1968/69—1971/72 кофейных годов. Такой процент соответствует доле, которую составляет фиксированная часть от общей годовой квоты в соответствии с положениями пункта 1 статьи 35 в момент, когда квоты вступают в силу.

3) Совет может приостановить или изменить эти количественные ограничения, если он находит, что такая мера необходима для целей настоящего Соглашения.

4) Обязательства, установленные в предыдущих пунктах настоящей статьи, не ущемляют каких-либо иных двусторонних или многосторонних обязательств, которые импортирующие участники взяли на себя по отношению к странам-неучастницам до вступления в силу настоящего Соглашения, при условии, что любой импортирующий участник, который имеет такие обязательства, выполняет их таким образом, чтобы свести к минимуму любые коллизии с обязательствами, установленными в предыдущих пунктах. Такой участник как можно скорее принимает меры, с тем чтобы привести свои обязательства в соответствие с положениями пунктов 1 и 2 настоящей статьи, и информирует Совет о деталях коллизионных обязательств, а также о мерах, предпринятых с целью сведения к минимуму или устранения противоречия.

5) Если импортирующий участник не соблюдает положений настоящей статьи, Совет может приостановить как его право голоса в Совете, так и его право голосовать в Комитете.

ГЛАВА VIII. ДРУГИЕ ЭКОНОМИЧЕСКИЕ ПОЛОЖЕНИЯ

Статья 46. МЕРЫ, СВЯЗАННЫЕ С ОБРАБОТАННЫМ КОФЕ

1) Участники признают необходимость для развивающихся стран расширять свою экономическую базу посредством, в частности, индустриализации и экспорта промышленной продукции, включая обработку кофе и экспорт обработанного кофе.

2) В этой связи участники избегают принятия правительственных мер, которые могли бы вызвать подрыв сектора кофе других участников.

3) Если участник считает, что положения пункта 2 настоящей статьи не соблюдаются, он консультируется с другими соответствующими участниками, должным образом учитывая при этом положения статьи 57. Соответствующие участники предпринимают все необходимые усилия по достижению урегулирования дружеским путем на двусторонней основе. Если эти консультации не приводят к взаимно удовлетворительному решению, любая из сторон может передать этот вопрос в Совет для рассмотрения в соответствии с положениями статьи 58.

4) Ничто в настоящем Соглашении не ущемляет права любого участника принять меры по предотвращению или возмещению подрыва его сектора кофе в результате импорта обработанного кофе.

Статья 47. СОДЕЙСТВИЕ

1) Участники обязуются всеми возможными средствами поощрять потребление кофе. Для достижения этой цели создается фонд содействия, задачами которого является поощрение всеми надлежащими средствами потребления в импортирующих странах, независимо от происхождения, вида или сорта кофе, и достижения и поддержания наивысшего качества и чистоты напитка.

2) Фондом содействия управляет комитет. Членство в Фонде ограничивается участниками, вносящими в Фонд денежные взносы.

3) В течение 1976/77 и 1977/78 кофейных годов Фонд финансируется путем наложения обязательных пошлин на марки, подтверждающие экспорт

кофе, или на эквивалентные разрешения на экспорт, которые будут выплачиваться экспортирующими участниками, начиная с 1 октября 1976 года. Такая пошлина будет равна 5 центам США за мешок для участников, перечисленных в приложении 1, первоначальная годовая экспортная квота которых составляет менее 100 000 мешков; 10 центов США за мешок для участников, перечисленных в приложении 1, первоначальная годовая квота которых составляет 100 000 и более мешков, но не менее 400 000 мешков, и 25 центов США за мешок для всех остальных экспортирующих участников. Фонд может также финансироваться путем добровольных взносов других участников на условиях, одобренных комитетом.

4) В любое время комитет может решить продолжить сбор обязательной пошлины в третьем и последующих кофейных годах, если потребуются дополнительные ресурсы для выполнения обязательств, взятых в соответствии с пунктом 7 настоящей статьи. Он может далее решить принимать взносы других участников на одобренных им условиях.

5) Средства Фонда используются в основном для финансирования кампаний по поощрению потребления кофе в импортирующих странах-участницах.

6) Фонд может финансировать исследования и разработки, связанные с потреблением кофе.

7) Импортирующие участники или торговые ассоциации импортирующих участников, приемлемые для комитета, могут представлять предложения о проведении кампаний по поощрению потребления кофе. Фонд может предоставлять средства на финансирование до 50 процентов стоимости таких кампаний. Если соглашение о проведении кампании достигнуто, процент взноса комитета на проведение кампании остается неизменным. Кампания может быть рассчитана на период, превышающий один год, но не более чем на 5 лет.

8) Уплата, указанная в пункте 3 настоящей статьи, производится против представления марок, подтверждающих экспорт, или эквивалентных экспортных разрешений. Правила применения системы свидетельств о происхождении согласно положениям статьи 43 включают положения об уплате пошлины, указанной в пункте 3 настоящей статьи.

9) Пошлина, указанная в пунктах 3 и 4 настоящей статьи, уплачивается в долл. США Исполнительному директору, который вносит полученные таким образом средства на специальный счет, называемый счетом Фонда содействия.

10) Комитет контролирует все средства Фонда содействия. В кратчайший по возможности срок по окончании каждого финансового года на утверждение комитета представляется ведомость прихода и расхода Фонда содействия за этот финансовый год, проверенная независимыми ревзорами. Проверенные счета, утвержденные комитетом, представляются Совету лишь для его сведения.

11) Исполнительный директор является председателем комитета и представляет Совету периодические доклады о деятельности комитета.

12) Административные расходы, необходимые для осуществления положений настоящей статьи и связанные с деятельностью по содействию, покрываются за счет Фонда содействия.

13) Комитет устанавливает свои собственные правила.

Статья 48. УСТРАНЕНИЕ ПРЕПЯТСТВИЙ К ПОТРЕБЛЕНИЮ

1) Участники признают первостепенное значение достижения как можно большего увеличения потребления кофе в максимально короткие сроки, в частности, посредством постепенного устранения всех препятствий, которые могут стоять на пути к такому увеличению.

2) Участники признают, что в настоящее время применяются меры, которые в большей или меньшей степени могут помешать расширению потребления кофе, в частности:

- a) применимые к кофе импортные соглашения, включая преференциальные и иные тарифы, квоты, деятельность правительственных монополий и официальных закупочных органов, а также другие административные правила и коммерческую практику;
- b) экспортные соглашения в отношении прямых или косвенных субсидий и другие административные правила и коммерческая практика; и
- c) внутренние торговые условия и внутренние правовые и административные положения, которые могут оказывать воздействие на потребление.

3) Учитывая вышеизложенные цели и положения пункта 4 настоящей статьи, участники стремятся к осуществлению тарифных сокращений на кофе или к принятию других мер для устранения препятствий к расширению потребления.

4) С учетом их взаимной заинтересованности участники обязуются искать пути и средства, с помощью которых можно было бы постепенно уменьшать и в конечном счете, когда это окажется возможным, устранить препятствия к расширению торговли и потреблению, о которых говорится в пункте 2 настоящей статьи, или с помощью которых можно было бы значительно уменьшить их влияние.

5) С учетом любых обязательств, принятых в соответствии с положениями пункта 4 настоящей статьи, участники ежегодно информируют Совет о всех мерах, принимаемых для осуществления положений настоящей статьи.

6) Исполнительный директор периодически подготавливает обзор препятствий к потреблению, который рассматривается Советом.

7) Для содействия осуществлению целей настоящей статьи Совет может давать рекомендации участникам, которые как можно скорее сообщают Совету о мерах, принятых с целью выполнения таких рекомендаций.

Статья 49. СМЕСИ И ЗАМЕНТЕЛИ

1) Участники не применяют никаких правил, требующих смешивания, обработки или использования других продуктов с кофе для коммерческой перепродажи в качестве кофе. Участники должны принимать меры к запрещению продажи и рекламирования под наименованием кофе таких

продуктов, которые содержат в качестве основного сырьевого материала меньше эквивалента 90 процентам зеленого кофе.

2) Совет может просить любого участника принять необходимые меры для обеспечения соблюдения положений настоящей статьи.

3) Исполнительный директор представляет Совету периодический доклад о выполнении положений настоящей статьи.

Статья 50. ПОЛИТИКА ПРОИЗВОДСТВА

1) Для содействия достижению целей, изложенных в пункте 1 статьи 1, экспортирующие участники обязуются прилагать все усилия для принятия и осуществления политики производства.

2) Совет может установить процедуры координации политики производства, указанной в пункте 1 настоящей статьи. Эти процедуры могут включать надлежащие меры по диверсификации или поощрению последней, а также средства, с помощью которых участники могут получать как техническую, так и финансовую помощь.

3) Совет может установить взнос, подлежащий выплате экспортирующими участниками, который будет использоваться для того, чтобы позволить Организации осуществлять соответствующие технические исследования в целях оказания экспортирующим участникам помощи в принятии мер, необходимых для осуществления адекватной политики производства. Такой взнос не превышает двух центов США за мешок кофе, экспортированного в импортирующие страны-участницы, и выплачивается в конвертируемой валюте.

Статья 51. ПОЛИТИКА В ОТНОШЕНИИ ЗАПАСОВ КОФЕ

1) В дополнение к положениям главы VII и статьи 50 Совет отдельным большинством в две трети голосов устанавливает политику в отношении запасов кофе в производящих странах-участницах.

2) Совет принимает меры по ежегодному определению запасов кофе, находящихся в распоряжении отдельных экспортирующих участников в соответствии с положениями статьи 35. Соответствующие участники содействуют такому ежегодному исследованию.

3) Производящие участники обеспечивают, чтобы в их соответствующих странах были необходимые условия для надлежащего хранения запасов кофе.

4) Совет предпримет исследование целесообразности поддержания целей настоящего Соглашения путем создания международных запасов.

Статья 52. КОНСУЛЬТАЦИИ И СОТРУДНИЧЕСТВО С ТОРГОВЫМИ ОРГАНИЗАЦИЯМИ

1) Организация поддерживает тесную связь с соответствующими неправительственными организациями, занимающимися международной торговлей кофе, и со специалистами по вопросам кофе.

2) Участники осуществляют свою деятельность в рамках настоящего Соглашения в порядке, соответствующем установившимся торговым

каналам, и воздерживаются от дискриминационной торговой практики. Осуществляя такую деятельность, они стремятся должным образом учитывать законные интересы кругов, занимающихся торговлей кофе.

Статья 53. ИНФОРМАЦИЯ

1) Организация выполняет функцию центра для сбора, обмена и публикации:

- a) статистической информации о мировом производстве, ценах, экспорте и импорте, распределении и потреблении кофе; и
- b) в той мере, в какой это признается необходимым, технической информации о культивировании, обработке и использовании кофе.

2) Совет может требовать от участников представления такой информации, какую он считает необходимой для своей работы, включая регулярные статистические отчеты о производстве кофе, тенденциях производства, экспорте и импорте, распределении, потреблении, запасах, ценах и налогообложении, но не должна опубликовываться никакая информация, которая может способствовать выявлению операций лиц или компаний, производящих, обрабатывающих или сбывающих кофе. Участники представляют затребованную информацию по возможности подробно и точно.

3) Если какой-либо участник не представляет или находит затруднительным представить в течение разумного срока статистическую или иную информацию, требуемую Советом для надлежащего функционирования Организации, Совет может потребовать от этого участника объяснения причин непредставления. Если он находит, что в данном случае требуется техническая помощь, Совет может принять необходимые меры.

4) В дополнение к мерам, предусмотренным в пункте 3 настоящей статьи, Исполнительный директор может, после надлежащего уведомления и, если Совет не примет иного решения, прекратить выдачу марок, подтверждающих экспорт кофе, или других эквивалентных разрешений на экспорт, предусмотренных в статье 43.

Статья 54. ИССЛЕДОВАНИЯ

1) Совет может поощрять исследования, касающиеся экономики производства и распределения кофе, влияния правительственных мероприятий в странах, производящих и потребляющих кофе, на производство и потребление кофе, возможностей расширения потребления кофе для традиционного и вероятного нового использования и последствий применения настоящего Соглашения для производителей и потребителей кофе, включая их условия торговли.

2) Организация может изучить практическую целесообразность установления минимальных стандартов для экспорта кофе из производящих стран-участниц.

Статья 55. СПЕЦИАЛЬНЫЙ ФОНД

1) Для того, чтобы позволить Организации принимать и финансировать дополнительные меры, необходимые для обеспечения того, чтобы соответствующие положения настоящего Соглашения могли осуществляться с

момента вступления его в силу или как можно скорее после этой даты, учреждается специальный Фонд.

2) Платежи в Фонд состоят из пошлины в 2 цента США за каждый мешок кофе, экспортированного в импортирующие страны-участницы, выплачиваемой экспортирующими участниками с момента вступления в силу настоящего Соглашения, если Совет не примет решение снизить или приостановить выплату такой пошлины.

3) Пошлина, указанная в пункте 2 настоящей статьи, выплачивается в долларах США Исполнительному директору против выдачи марок, подтверждающих экспорт кофе, или эквивалентных экспортных разрешений. Правила о применении системы свидетельств о происхождении, согласно положениям статьи 43, включают положения о выплате такой пошлины.

4) При условии одобрения Советом, Исполнительный директор уполномочивается использовать средства Фонда на покрытие расходов по введению системы свидетельств о происхождении, указанной в статье 43, расходов, связанных с проверкой запасов в соответствии с положениями пункта 2 статьи 51 и расходов на улучшение системы сбора и передачи статистической информации, указанной в статье 53.

5) В возможной степени, хотя и отдельно от административного бюджета, руководство и управление деятельностью Фонда осуществляются таким же образом, как и в отношении административного бюджета, и подлежит ежегодной ревизии независимыми контролерами, как это требуется для счетов Организации в соответствии с положениями статьи 27.

Статья 56. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1) Совет может отдельным большинством в две трети голосов освободить участника от обязательства ввиду исключительных или чрезвычайных обстоятельств, непреодолимой силы, конституционных обязанностей или международных обязательств по Уставу Организации Объединенных Наций в отношении территорий, управляемых по системе опеки.

2) Освобождая таким образом какого-либо участника от его обязательств, Совет должен прямо указывать, на каких условиях и на какой срок этот участник освобождается от таких обязательств.

3) Совет не рассматривает ходатайств об освобождении от обязательств в отношении квот на основе наличия в стране-участнице в течение одного или нескольких лет экспортной продукции, которая превышает его допустимый экспорт или является следствием невыполнения этим участником положений статей 50 и 51.

ГЛАВА IX. КОНСУЛЬТАЦИИ, СПОРЫ И ЖАЛОБЫ

Статья 57. КОНСУЛЬТАЦИИ

Каждый участник благожелательно относится и обеспечивает надлежащую возможность для консультаций о таких представлениях, какие могут делаться другим участником по любому вопросу, связанному с настоящим Соглашением. В ходе таких консультаций по просьбе одной из сторон и с согласия другой Исполнительный директор создает независимую комиссию, которая использует свои добрые услуги для примирения сторон. Расходы,

связанные с комиссией, не возлагаются на Организацию. Если та или иная сторона не согласна на создание комиссии Исполнительным директором или если консультации не приводят к решению вопроса, то он может быть передан на рассмотрение Совета в соответствии со статьей 58. Если консультации не ведут к разрешению, то об этом сообщается Исполнительному директору, который рассылает такое сообщение всем участникам.

Статья 58. СПОРЫ И ЖАЛОБЫ

1) Любой спор о толковании или применении настоящего Соглашения, который не может быть разрешен путем переговоров, по просьбе любого участника-стороны в споре передается в Совет для принятия решения.

2) Во всех случаях, когда спор передается на рассмотрение Совета согласно пункту 1 настоящей статьи, большинство участников или участницы, имеющие не менее одной трети всех голосов, могут после обсуждения предложить Совету запросить мнение консультативной комиссии, упомянутой в пункте 3 настоящей статьи, по спорным вопросам до принятия решения.

3) *a)* Если Совет единогласно не оговорит иное, Комиссия состоит из:

- i) двух лиц: одно с большим опытом по вопросам споров такого рода и второе с признанным правовым авторитетом и опытом, назначенное экспортирующими участниками;
- ii) двух таких лиц, назначенных импортирующими участниками; и
- iii) председателя, избираемого единогласно четырьмя лицами, назначаемыми в соответствии с подпунктами i и ii, или, в случае разногласия между ними,— Председателем Совета.

b) Лица от стран, правительства которых являются Договаривающимися Сторонами настоящего Соглашения, имеют право быть членами этой консультативной комиссии.

c) Лица, назначенные в консультативную комиссию, действуют в их личном качестве и не получают указаний от какого бы то ни было правительства.

d) Расходы консультативной комиссии оплачиваются Организацией.

4) Заключение консультативной комиссии и его обоснование представляются Совету, который после рассмотрения всей необходимой информации выносит решение по спору.

5) Совет выносит решение по любому представленному ему спору в течение шести месяцев после представления такого спора на его рассмотрение.

6) Любая жалоба на то, что какой-либо участник не выполняет своих обязательств по настоящему Соглашению, по просьбе участника, подающего жалобу, передается в Совет, который принимает решение по этому вопросу.

7) Нарушение обязательств по настоящему Соглашению любым участником может быть установлено не иначе, как простым раздельным большинством голосов. При установлении факта нарушения участником

обязательств по настоящему Соглашению должен быть указан характер нарушения.

8) Если Совет устанавливает, что какой-либо участник нарушил настоящее Соглашение, он может без ущерба для других мер принудительного характера, предусмотренных в других статьях настоящего Соглашения, комплексным большинством в две трети голосов приостановить осуществление права голоса этого участника в Совете и его права подавать свои голоса в Комитете, пока он не будет выполнять своих обязательств, или Совет может принять решение об исключении такого участника из Организации в соответствии со статьей 66.

9) Всякий участник может запрашивать предварительное мнение Исполнительного комитета по спорному вопросу или жалобе до обсуждения вопроса в Совете.

ГЛАВА X. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 59. ПОДПИСАНИЕ

Настоящее Соглашение открыто для подписания в Центральных учреждениях Организации Объединенных Наций с 31 января 1976 года по 31 июля 1976 года включительно Договаривающимися Сторонами Международного соглашения по кофе 1968 года, продленного Протоколом, и правительствами, приглашенными на сессии Международного совета по кофе, созданные для проведения переговоров по Международному соглашению по кофе 1976 года.

Статья 60. РАТИФИКАЦИЯ, ПРИНЯТИЕ, ОДОБРЕНИЕ

1) Настоящее соглашение подлежит ратификации, принятию или одобрению подписавшими его правительствами согласно их соответствующим конституционным процедурам.

2) За исключением случаев, предусмотренных в статье 61, ратификационные грамоты, документы об одобрении или принятии сдаются на хранение Генеральному секретарю Организации Объединенных Наций не позднее 30 сентября 1976 года. Однако Совет может предоставить отсрочку тем подписавшим правительствам, которые не имеют возможности сдать свои документы к этой дате.

Статья 61. ВСТУПЛЕНИЕ В СИЛУ

1) Настоящее Соглашение окончательно вступает в силу 1 октября 1976 года, если к этой дате правительства, представляющие не менее двадцати экспортирующих участников, имеющих не менее 80 процентов голосов экспортирующих участников, и не менее 10 импортирующих участников, имеющих не менее 80 процентов голосов импортирующих участников, как указывается в приложении 2, сдали свои документы о ратификации, принятии или одобрении. В качестве альтернативы, оно окончательно вступает в силу в любое время после 1 октября 1976 года, если оно временно действует в соответствии с положениями пункта 2 настоящей статьи и эти требования о процентном соотношении удовлетворены путем сдачи документов о ратификации, принятии или одобрении.

2) Настоящее Соглашение может временно вступить в силу 1 октября 1976 года. С этой целью уведомление подписавшего правительства или любой другой Договаривающейся Стороны Международного соглашения по кофе 1968 года, продленного Протоколом, содержащее обязательство применять Соглашение временно и стремиться к возможно скорейшей ратификации, одобрению или принятию в соответствии со своей конституционной процедурой, должно быть получено Генеральным секретарем Организации Объединенных Наций не позднее 30 сентября 1976 года и считается равнозначным по своей силе ратификационной грамоте, документу об одобрении или принятии. Правительство, которое обязуется применять Соглашение временно, до сдачи на хранение ратификационной грамоты, документов об одобрении или принятии временно считается участником Соглашения либо до сдачи на хранение ратификационной грамоты, документа об одобрении или принятии, либо до 31 декабря 1976 года включительно, в зависимости от того, что наступит скорее.

3) Если настоящее Соглашение не вступит в силу окончательно или временно до 1 октября 1976 года в соответствии с положениями пункта 1 или 2 настоящей статьи, то правительства, сдавшие на хранение ратификационные грамоты, документы об одобрении, принятии или присоединении или уведомлении, содержащие обязательство применять настоящее Соглашение временно и стремиться к ратификации, одобрению или принятию могут по взаимному согласию принять решение о том, что оно вошло в силу между ними. Подобным же образом, если Соглашение вступило в силу временно, но не вступило в силу окончательно к 31 декабря 1976 года, то правительства, сдавшие на хранение ратификационные грамоты, документы об одобрении, принятии или присоединении или представили уведомления, указанные в пункте 2 настоящей статьи, могут по взаимному согласию принять решение о продолжении действия Соглашения временно или о том, что оно вошло в силу окончательно между ними.

Статья 62. ПРИСОЕДИНЕНИЕ

1) Правительство любого государства, состоящего членом Организации Объединенных Наций или какого-либо из ее специализированных учреждений, может до или после вступления в силу настоящего Соглашения присоединиться к нему на условиях, которые должны быть определены Советом.

2) Документы о присоединении сдаются на хранение Генеральному секретарю Организации Объединенных Наций. Присоединение становится действительным после сдачи документа.

Статья 63. ОГОВОРКИ

Ни к каким положениям этого Соглашения оговорки не допускается.

Статья 64. РАСПРОСТРАНЕНИЕ НА ПОИМЕНОВАННЫЕ ТЕРРИТОРИИ

1) Каждое правительство может, при подписании этого Соглашения или при депонировании документа о ратификации, принятии, одобрении или присоединении или в любое время после этого, заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что это Соглашение распространяется на какие-либо из территорий, за международ-

ные отношения которых это правительство ответственно; это Соглашение распространяется на поименованные в уведомлении территории, считая от даты такого уведомления.

2) Любая Договаривающаяся Сторона, которая желает осуществить приадающееся ей на основании статьи 5 право в отношении каких-либо территорий, за международные отношения которых она ответственна или которая желает разрешить любой такой территории стать членом группового участника, образованного согласно статье 6 или 7, может сделать это, уведомив об этом Генерального секретаря Организации Объединенных Наций при депонировании своего документа о ратификации, принятии, одобрении Соглашения или о присоединении к нему, или в любое время после этого.

3) Любая Договаривающаяся Сторона, которая сделала заявление согласно пункту 1 настоящей статьи, может в любое время после этого заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что Соглашение впредь не будет распространяться на какую-либо территорию, поименованную в уведомлении. Соглашение не распространяется на указанную территорию с даты такого уведомления.

4) Если территория, на которую Соглашение было распространено согласно пункту 1 настоящей статьи, приобретает впоследствии независимость, правительство нового государства может, в течение 90 дней после приобретения независимости, заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что оно принимает на себя права и обязательства Договаривающейся Стороны по настоящему Соглашению. Считая с даты такого уведомления, оно становится участником этого Соглашения. Совет может предоставить отсрочку для такого уведомления.

Статья 65. ДОВОЛЬНОЛЬНЫЙ ВЫХОД

Любая Договаривающаяся Сторона может выйти из Соглашения в любое время после направления письменного уведомления о выходе Генеральному секретарю Организации Объединенных Наций. Выход вступает в силу через 90 дней после получения такого уведомления.

Статья 66. ИСКЛЮЧЕНИЕ

Если Совет установит, что какой-либо участник не выполняет своих обязательств по этому Соглашению и что такое невыполнение сильно затрудняет применение этого Соглашения, он может, решением отдельного большинства в две трети голосов, исключить такого участника из Организации. О каждом таком решении Совет немедленно сообщает Генеральному секретарю Организации Объединенных Наций. Через девяносто дней, считая с даты решения Совета, указанный участник перестает быть участником Организации, а если этот участник является Договаривающейся Стороной, то он перестает быть и Договаривающейся Стороной Соглашения.

Статья 67. РАСЧЕТЫ С ВЫБЫВАЮЩИМИ ИЛИ ИСКЛЮЧЕННЫМИ УЧАСТНИКАМИ

1) Все расчеты с выбывающим или исключенным участником определяются Советом. Организация удерживает все суммы, уже уплаченные выбывающим или исключенным участником, а этот участник остается обязанным уплатить все суммы, которые он был должен Организации в момент, когда выход или исключение становится действительным, с тем, однако, исключением, что, когда речь идет о Договаривающейся Стороне, которая не могла принять какую-либо поправку и поэтому перестала участвовать в этом Соглашении согласно положениям пункта 2 статьи 69, Совет может установить любой порядок расчетов, который найдет справедливым.

2) Переставший участвовать в этом Соглашении участник не имеет права ни на какую долю выручки от ликвидации или других активов Организации; он не обязан также оплачивать какую-либо часть дефицита Организации, если таковой имеется, после прекращения действия настоящего Соглашения.

Статья 68. ПРОДОЛЖИТЕЛЬНОСТЬ И ПРЕКРАЩЕНИЕ

1) Настоящее Соглашение остается в силе в течение шести лет до 30 сентября 1982 года, если оно не будет продлено на основании пункта 3 настоящей статьи или прекращено ранее согласно пункту 4.

2) В течение третьего года действия настоящего Соглашения, а именно кофейного года, заканчивающегося 30 сентября 1979 года, Договаривающиеся Стороны уведомляют Генерального секретаря Организации Объединенных Наций о своем намерении продолжать участие в настоящем Соглашении в течение оставшихся трех лет его действия. Любая Договаривающаяся Сторона, которая к 30 сентября 1979 года не уведомит о своем намерении продолжать участие в настоящем Соглашении в течение оставшихся трех лет его действия, или любая территория, являющаяся участником или стороной группового участника, от имени которой такое уведомление не представлено к указанной дате, перестает участвовать в настоящем Соглашении с 1 октября 1979 года.

3) В любое время после 30 сентября 1980 года Совет 58 процентами голосов участников, имеющих не менее раздельного большинства в 70 процентов всех голосов, может принять решение либо о проведении переговоров по обновлению Соглашения, либо о продлении его с изменениями или без таковых на период, определяемый Советом. Любая Договаривающаяся Сторона, которая к дате вступления в силу такого пересмотренного или продленного соглашения не представила Генеральному секретарю Организации Объединенных Наций уведомления о принятии такого пересмотренного или продленного соглашения, или любая территория, являющаяся участником или стороной группового участника, от имени которой такое уведомление не было представлено к указанной дате, с этой даты перестает участвовать в настоящем Соглашении.

4) Совет может в любое время вынести большинством голосов участников, которым принадлежит не менее раздельного большинства в две трети всех голосов, постановление о прекращении этого Соглашения. В этом случае Соглашение прекращается в срок, указанный Советом.

5) Несмотря на прекращение Соглашения, Совет продолжает существовать в течение времени, необходимого для ликвидации Организации, производства всех расчетов и распоряжения всеми активами, и имеет в течение этого времени права и функции, необходимые для указанных целей.

Статья 69. ПОПРАВКИ

1) Совет может отдельным большинством в две трети голосов рекомендовать Договаривающимся Сторонам поправку к этому Соглашению. Поправка вступает в силу через 100 дней после получения Генеральным секретарем Организации Объединенных Наций уведомлений о принятии от Договаривающихся Сторон, представляющих не менее 75 процентов экспортирующих стран и располагающих не менее 85 процентами голосов экспортирующих участников и от Договаривающихся Сторон, представляющих не менее 75 процентов импортирующих стран и располагающих не менее 80 процентами голосов импортирующих участников. Совет может назначить срок, в течение которого Договаривающиеся Стороны должны уведомить Генерального секретаря Организации Объединенных Наций о принятии ими поправки. Если по истечении этого срока требования о процентном соотношении, необходимом для вступления поправки в силу, не будут удовлетворены, поправка считается снятой.

2) Любая Договаривающаяся Сторона, которая не представила уведомления о принятии поправки в течение установленного Советом срока, или любая территория, являющаяся участником или стороной группового участника, от имени которой такого уведомления не было представлено к указанной дате, перестает участвовать в настоящем Соглашении с даты вступления в силу такой поправки.

Статья 70. ДОПОЛНИТЕЛЬНЫЕ И ПЕРЕХОДНЫЕ ПОЛОЖЕНИЯ

1) Настоящее Соглашение считается продолжением Международного соглашения по кофе 1968 года, продленного Протоколом.

2) В целях содействия непрерывному действию Международного соглашения по кофе 1968 года продленного Протоколом:

a) Все акты Организации или любого ее органа или от имени их, принятые на основании Международного соглашения по кофе 1968 года и действующие на 30 сентября 1976 года, и условия, которых не предусматривают истечения срока к этой дате, остаются в силе, если они не будут изменены в соответствии с положениями настоящего Соглашения;

b) Все необходимые решения, подлежащие принятию Советом в 1975/76 кофейном году для применения в 1976/77 кофейном году, должны быть приняты на последней очередной сессии Совета в 1975/76 кофейном году и применяться на временной основе, как если бы настоящее Соглашение находилось в силе.

Статья 71. АУТЕНТИЧНЫЕ ТЕКСТЫ СОГЛАШЕНИЯ

Тексты этого Соглашения на английском, испанском, португальском и французском языках являются равно аутентичными. Подлинники сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами, подписали настоящее Соглашение в указанные рядом с их подписями даты.

ПРИЛОЖЕНИЕ 1

ЭКСПОРТИРУЮЩИЕ УЧАСТНИКИ, ЭКСПОРТ КОТОРЫХ В ИМПОРТИРУЮЩИЕ СТРАНЫ-УЧАСТНИЦЫ СОСТАВЛЯЕТ МЕНЕЕ 400 000 МЕШКОВ

Экспортирующие участники	Первоначальная годовая экспортная квота (в тыс. мешков)	Количество основных голосов	Экспортирующие участники	Первоначальная годовая экспортная квота (в тыс. мешков)	Количество основных голосов
	(1)	(2)		(1)	(2)
Менее 100 000 мешков			Более 100 000 мешков		
Габон	25	0	Либерия	100	2
Ямайка	25	0	Гвинея	127	2
Конго	25	0	Сьерра-Леоне	180	3
Паиама	41	0	Центральноафриканская Республика	205	3
Дагомея	33	0	Того	225	4
Боливия	73	0	Руанда	300	5
Гана	66	0	Венесуэла	325	5
Тринидад и Тобаго	69	0	Бурунди	360	6
Нигерия	70	0	Ганты	360	6
Парагвай	70	0			
Тимор	82	0			
ВСЕГО	579		ВСЕГО	2182	
			ИТОГО		

ПРИЛОЖЕНИЕ 2

РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

Итого	Экспортирующие	Импортирующие	Экспортирующие	Импортирующие
	1000	1000		
Австралия	—	12	Эквадор	16
Бельгия*	—	29	Сальвадор	35
Боливия	4	—	Эфиопия	28
Бразилия	336	—	Федеративная Республика Германии	—
Бурунди	8	—	Финляндия	—
Камерун	20	—	Франция	—
Канада	—	32	Габон	4
Центральноафриканская Республика	7	—	Гана	4
Колумбия	114	—	Гватемала	33
Конго	4	—	Гвинея	6
Коста-Рика	22	—	Гаити	12
Кипр	—	5	Гоидурас	11
Чехословакия	—	10	Индия	11
Дагомея	4	—	Индонезия	26
Дания	—	23	Ирландия	—
Доминиканская Республика	12	—	Берег Слоновой Кости	49

	Экспор- тирующие	Импор- тирующие		Экспор- тирующие	Импор- тирующие
Ямайка	4	—	Сьерра-Леоне	6	—
Япония	—	37	Испания	—	28
Кения	17	—	Швеция	—	37
Либерия	4	—	Швейцария	—	24
Мадагаскар	18	—	Танзания	15	—
Мексика	32	—	Тимор	4	—
Нидерланды	—	47	Того	7	—
Новая Зеландия	—	7	Тринидад и Тоба- го	4	—
Никарагуа	13	—	Уганда	42	—
Нигерия	4	—	Соединенное Ко- ролевство	—	51
Норвегия	—	16	Соединенные Штаты Амери- ки	—	392
Панама	4	—	Венесуэла	9	—
Папуа-Новая Гви- нея	4	—	Югославия	—	18
Парагвай	4	—	Заир	21	—
Перу	16	—			
Португалия	—	18			
Руанда	6	—			

* Включая Люксембург.

No. 15035

NORWAY

Declaration recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. Done at New York on 2 April 1976

Authentic text: English.

Registered ex officio on 3 October 1976.

NORVÈGE

Déclaration reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'article 36 du Statut de la Cour internationale de Justice. En date à New York du 2 avril 1976

Texte authentique : anglais.

Enregistrée d'office le 3 octobre 1976.

DECLARATION¹ BY NORWAY RECOGNIZING AS COMPULSORY
THE JURISDICTION OF THE INTERNATIONAL COURT OF
JUSTICE, IN CONFORMITY WITH ARTICLE 36, PARA-
GRAPH 2, OF THE STATUTE OF THE INTERNATIONAL
COURT OF JUSTICE

PERMANENT MISSION OF NORWAY TO THE UNITED NATIONS
NEW YORK

I hereby declare on behalf of the Royal Norwegian Government that Norway recognizes as compulsory *ipso facto* and without special agreement, in relation to any other State accepting the same obligation, that is on condition of reciprocity, the jurisdiction of the International Court of Justice in conformity with Article 36, paragraph 2, of the Statute of the Court, for a period of five years as from 3 October, 1976. This declaration shall thereafter be tacitly renewed for additional periods of five years, unless notice of termination is given not less than six months before the expiration of the current period; provided, however, that the Royal Norwegian Government, having regard to Article 95 of the Charter of the United Nations, reserves the right at any time to amend the scope of this declaration in the light of the results of the Third United Nations Conference on the Law of the Sea in respect of the settlement of disputes.

New York, 2 April, 1976

[Signed]

OLE ÅLGÅRD
Permanent Representative of Norway
to the United Nations

¹ The declaration was deposited with the Secretary-General of the United Nations on 2 April 1976, to take effect as from 3 October 1976.

[TRADUCTION—TRANSLATION]

DÉCLARATION¹ DE LA NORVÈGE RECONNAISSANT COMME OBLIGATOIRE LA JURIDICTION DE LA COUR INTERNATIONALE DE JUSTICE, CONFORMÉMENT AU PARAGRAPHE 2 DE L'ARTICLE 36 DU STATUT DE LA COUR INTERNATIONALE DE JUSTICE

MISSION PERMANENTE DE LA NORVÈGE AUPRÈS DE L'ORGANISATION
DES NATIONS UNIES
NEW YORK

Je déclare par la présente, au nom du Gouvernement royal de Norvège, que la Norvège reconnaît obligatoire de plein droit et sans convention spéciale à l'égard de tout autre Etat acceptant la même obligation, c'est-à-dire sous condition de réciprocité, la juridiction de la Cour internationale de Justice conformément au paragraphe 2 de l'Article 36 du Statut de la Cour, pour une période de cinq ans à compter du 3 octobre 1976. Par la suite, la présente déclaration sera reconduite tacitement pour de nouvelles périodes de cinq ans si l'intention de la dénoncer n'est pas notifiée au moins six mois avant l'expiration de la période en cours ; il est entendu toutefois que le Gouvernement royal de Norvège, ayant à l'esprit l'Article 95 de la Charte des Nations Unies, se réserve le droit de modifier à tout moment la portée de la présente déclaration compte tenu des résultats de la Troisième Conférence des Nations Unies sur le droit de la mer en ce qui concerne le règlement des différends.

New York, le 2 avril 1976

Le Représentant permanent de la Norvège
auprès de l'Organisation des Nations Unies,
[Signé]
OLE ÅLGÅRD

¹ La déclaration a été déposée auprès du Secrétaire général de l'Organisation des Nations Unies le 2 avril 1976, pour prendre effet le 3 octobre 1976.

No. 15036

**UNION OF SOVIET SOCIALIST REPUBLICS
and
YUGOSLAVIA**

**Agreement concerning co-operation in the field of tourism.
Signed at Belgrade on 1 November 1972**

Authentic texts: Russian and Serbo-Croatian.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
YUGOSLAVIE**

**Accord relatif à la coopération dans le domaine du tourisme.
Signé à Belgrade le 1^{er} novembre 1972**

Textes authentiques: russe et serbo-croate.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ СОЦИАЛИСТИЧЕСКОЙ ФЕДЕРАТИВНОЙ РЕСПУБЛИКИ ЮГОСЛАВИИ О СОТРУДНИЧЕСТВЕ В ОБЛАСТИ ТУРИЗМА

Правительство Союза Советских Социалистических Республик и Правительство Социалистической Федеративной Республики Югославии, руководствуясь стремлением к дальнейшему развитию дружественных отношений,

в соответствии с Совместным Советско-Югославским Коммюнике от 10 июня 1972 года,

в целях создания наиболее благоприятных условий для развития туризма как одного из факторов расширения связей между народами Союза Советских Социалистических Республик и Социалистической Федеративной Республики Югославии и лучшего ознакомления с жизнью обоих государств, а также исходя из интересов расширения сотрудничества в области туризма,

решили заключить настоящее Соглашение и с этой целью назначили своими уполномоченными:

Правительство Союза Советских Социалистических Республик Сергея Сергеевича Никитина, Начальника Главного управления по иностранному туризму при Совете Министров Союза Советских Социалистических Республик,

Правительство Социалистической Федеративной Республики Югославии Душана Нейкова, Заместителя Союзного Секретаря экономики,

которые после обмена своими полномочиями, найденными в должной форме и полиом порядке, договорились о нижеследующем:

Статья 1. Договаривающиеся Стороны будут способствовать расширению сотрудничества в области туризма в целях лучшего ознакомления граждан обоих государств с достижениями в области экономики, социального развития, культуры и науки, с природой и достопримечательностями, а также с историческими памятниками и культурными традициями народов обеих стран.

Статья 2. Договаривающиеся Стороны будут сотрудничать в области развития иностранного туризма на основе равноправия и взаимной выгоды и будут содействовать развитию всех видов туризма.

Статья 3. Договаривающиеся Стороны будут способствовать упрочению сотрудничества между правительственными органами по иностранному туризму обоих государств, а также между другими организациями и учреждениями, занимающимися вопросами иностранного туризма, с целью расширения обмена туристами между двумя странами и поездок туристов третьих стран в оба государства.

Статья 4. Договаривающиеся Стороны будут содействовать обмену опытом во всех областях иностранного и внутреннего туризма обоих государств через соответствующие туристские организации.

Договаривающиеся Стороны будут способствовать непосредственному сотрудничеству научно-исследовательских и других учреждений, работающих в области туризма, а также обмену научными и учебными материалами.

Статья 5. Договаривающиеся Стороны будут проявлять инициативу и содействовать обмену специалистами соответствующих органов по туризму, бюро путешествий, гостиниц и ресторанов, а также научными работниками в области туризма, преподавателями и студентами, журналистами и гидами.

Обмен специалистами будет осуществляться в соответствии с правилами, которые регулируют этот обмен в каждом из двух государств.

Статья 6. Договаривающиеся Стороны создадут возможность открытия и работы туристских рекламно-информационных бюро без права коммерческой деятельности соответственно в Москве и Белграде.

Основание и работа этих бюро будет регулироваться отдельным соглашением.

Статья 7. Договаривающиеся Стороны через соответствующие туристские органы будут осуществлять обмен мнениями о сотрудничестве, опыте работы и деятельности в международных туристских организациях.

Обе стороны будут стремиться к тому, чтобы обеспечить универсальный характер членства международных туристских организаций.

Статья 8. Компетентные органы Договаривающихся Сторон в случае необходимости будут проводить взаимный обмен мнениями по вопросам, связанным с осуществлением настоящего Соглашения, и с этой целью будут предлагать соответствующие меры, направленные на его выполнение.

Статья 9. В случае возникновения разногласий при осуществлении и толковании настоящего Соглашения, они будут решаться непосредственными переговорами между компетентными органами Договаривающихся Сторон.

Статья 10. Все расчеты и платежи, связанные с выполнением настоящего Соглашения, будут производиться в соответствии с Платежным соглашением между Союзом Советских Социалистических Республик и Социалистической Федеративной Республикой Югославией, подписанным 5 января 1955 года в Москве, или другим Соглашением, которое его заменит.

Статья 11. Настоящее Соглашение заключается на неопределенный срок. Каждая из Договаривающихся Сторон может его денонсировать, и Соглашение утратит силу по истечении шести месяцев со дня получения ноты о денонсации.

Статья 12. Настоящее Соглашение подлежит одобрению в соответствии с законодательством каждой из Договаривающихся Сторон и вступит в силу со дня обмена нотами, подтверждающими его одобрение.

СОВЕРШЕНО в Белграде 1 ноября 1972 года в двух экземплярах, каждый на русском и сербско-хорватском языках, при этом оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза
Советских Социалистических
Республик:

[Signed—Signé]¹

По уполномочию
Правительства Социалистической
Федеративной Республики
Югославии:

[Signed—Signé]²

¹ Signed by S. Nikitin—Signé par S. Nikitin.
² Signed by D. Neikov—Signé par D. Neikov.

[SERBO-CROATIAN TEXT — TEXTE SERBO-CROATE]

SPORAZUM IZMEDJU VLADE SAVEZA SOVJETSKIH SOCIJALISTIČKIH REPUBLIKA I VLADE SOCIJALISTIČKE FEDERATIVNE REPUBLIKE JUGOSLAVIJE O SARADNJI U OBLASTI TURIZMA

Vlada Saveza Sovjetskih Socijalističkih Republika i Vlada Socijalističke Federativne Republike Jugoslavije,

rukovođeći se težnjom za dalji razvoj prijateljskih odnosa,

u skladu sa zajedničkim Sovjetsko-Jugoslovenskim kominikeom od 10. juna 1972. godine,

u cilju stvaranja najpovoljnijih uslova za razvitak turizma kao jednog od faktora produbljivanja veza izmedju naroda Saveza Sovjetskih Socijalističkih Republika i Socijalističke Federativne Republike Jugoslavije i boljeg upoznavanja sa životom obe države, a polazeći od interesa proširenja saradnje u oblasti turizma,

odlučile su da sklope ovaj sporazum i u tom cilju odredile su svoje opunomoćenike:

Vlada Saveza Sovjetskih Socijalističkih Republika Sergeja Sergeeviča Nikitina, načelnika Glavne uprave za inostrani turizam pri Ministarskom Savetu Saveza Sovjetskih Socijalističkih Republika,

Vlada Socijalističke Federativne Republike Jugoslavije Dušana Nejkova, pomoćnika saveznog sekretara za privredu,

koji su se posle razmene svojih punomoćija, propisno izdatih u utvrđenom obliku dogovorili sledeće:

Član 1. Strane ugovornice podstičaće proširenje saradnje u oblasti turizma u cilju boljeg uzajamnog upoznavanja građana obeju država sa dostignućima u oblasti ekonomike, socijalnog razvitka, kulture i nauke, sa prirodom i privlačnostima, kao i istorijskim spomenicima i kulturnim tradicijama naroda dveju zemalja.

Član 2. Strane ugovornice saradjivaće u oblasti razvitka inostranog turizma na osnovi ravnopravnosti i uzajamne koristi i pomagaće razvoj svih oblika turizma.

Član 3. Strane ugovornice postičaće jačanje saradnje izmedju vladinih organa nadležnih za poslove inostranog turizma obeju država, kao i izmedju drugih organizacija i ustanova koje se bave pitanjima inostranog turizma, radi unapredjenja turističkog prometa izmedju dveju zemalja i posete turista iz trećih zemalja dvema državama.

Član 4. Strane ugovornice postičaće razmenu iskustava u svim oblastima inostranog i domaćeg turizma obeju država preko odgovarajućih turističkih organizacija.

Strane ugovornice pomagaće neposrednu saradnju naučno-istraživačkih i drugih ustanova iz oblasti turizma, kao i razmenu studija i nastavnih programa.

Član 5. Strane ugovornice pokretaće inicijativu i pomagaće razmenu stručnjaka nadležnih organa za poslove turizma, putničkih agencija, hotela i restorana, kao i naučnih radnika iz oblasti turizma, predavača i studenata, novinara i vodiča.

Razmena stručnjaka ostvarivaće se u skladu sa propisima koji u svakoj od dveju država regulišu ovu razmenu.

Član 6. Strane ugovornice će omogućiti otvaranje i rad turističkih propagandno-informativnih biroa, bez prava komercijalnog poslovanja, u Moskvi odnosno u Beogradu.

Osnivanje i rad ovih biroa regulisaće se posebnim sporazumom.

Član 7. Strane ugovornice preko organa za poslove turizma vršiće razmenu mišljenja o iskustvima i aktivnostima u oblasti saradnje sa međunarodnim turističkim organizacijama.

Dve strane će težiti obezbedjenju univerzalnosti međunarodnih turističkih organizacija.

Član 8. Nadležni organi strana ugovornica vršiće medjusobnu razmenu mišljenja, kada je to neophodno, o pitanjima u vezi sa ostvarivanjem ovog Sporazuma i u tom cilju predlažeće preduzimanje odgovarajućih mera za njegovo sprovođenje.

Član 9. U slučaju pojave neusaglašenih stavova u sprovođenju i tumačenju ovog Sporazuma, rešavaće se neposrednim pregovorima izmedju nadležnih organa strana ugovornica.

Član 10. Svi obračuni i plaćanja u vezi sa sprovođenjem ovog Sporazuma regulisaće se prema Platnom sporazumu izmedju Saveza Sovjetskih Socijalističkih Republika i Federativne Republike Jugoslavije, potpisanim u Moskvi 5. januara 1955. godine, ili drugim sporazumom koji će ga zameniti.

Član 11. Ovaj Sporazum se zaključuje na neodređeno vreme. Svaka od strana ugovornica može da ga otkáže, s tim što Sporazum gubi važnost po isteku šest meseci od dana prijema note o otkazivanju.

Član 12. Ovaj sporazum podleže odobrenju u skladu sa zakonskim propisima svake od strana ugovornica i stupa na snagu od dana razmene nota kojima se potvrđuje njegovo odobrenje.

SAČINJENO u Beogradu 1. novembra 1972. godine u dva originalna primerka, svaki na ruskom i srpskohrvatskom jeziku, i oba teksta su jednako punovažna.

Po ovlašćenju Vlade
Saveza Sovjetskih
Socijalističkih Republika:
[Signed—Signé]¹

Po ovlašćenju Vlade
Socijalističke Federativne
Republike Jugoslavije:
[Signed—Signé]²

¹ Signed by S. Nikitin—Signé par S. Nikitin.
² Signed by D. Neikov—Signé par D. Neïkov.

[TRANSLATION—TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF THE SOCIALIST FEDERAL REPUBLIC OF YUGOSLAVIA CONCERNING CO-OPERATION IN THE FIELD OF TOURISM

The Government of the Union of Soviet Socialist Republics and the Government of the Socialist Federal Republic of Yugoslavia,

Desiring further to develop friendly relations,

In pursuance of the Joint Soviet-Yugoslav Communiqué of 10 June 1972,

Seeking to create the most favourable conditions for the development of tourism as one of the means of expanding the ties between the peoples of the Union of Soviet Socialist Republics and of the Socialist Federal Republic of Yugoslavia and of ensuring better acquaintance with the life of both States, and also having regard to the interests of expanding co-operation in the field of tourism,

Have decided to conclude this Agreement and have for that purpose appointed as their plenipotentiaries:

The Government of the Union of Soviet Socialist Republics: Sergei Sergeevich Nikitin, Chief of the Central Office for Foreign Tourism of the Council of Ministers of the Union of Soviet Socialist Republics,

The Government of the Socialist Federal Republic of Yugoslavia: Dushan Neikov, Deputy Union Secretary of the Economy,

who, having exchanged their full powers, found in good and due form, have agreed as follows:

Article 1. The Contracting Parties shall promote the expansion of co-operation in the field of tourism with a view to enabling the citizens of each State to become better acquainted with each other's achievements in the fields of economics, social development, culture and science, with the natural landmarks and with the historical monuments and cultural traditions of the peoples of the two countries.

Article 2. The Contracting Parties shall co-operate in developing foreign tourism on the basis of equality and mutual benefit and shall facilitate the development of all types of tourism.

Article 3. The Contracting Parties shall promote the strengthening of co-operation between the Government Foreign Tourist authorities of the two States, and between other organizations and institutions dealing with questions of foreign tourism, with a view to expanding the exchange of tourists between the two countries and the travel of tourists from third countries to the two States.

Article 4. The Contracting Parties shall promote the exchange of experience in all fields of foreign and domestic tourism in both States through the appropriate tourist organizations.

¹ Came into force on 16 January 1974, the date of the exchange of notes confirming that it had been approved in conformity with the legislation of each of the Contracting Parties, in accordance with article 12.

The Contracting Parties shall promote direct co-operation between scientific research and other establishments active in the field of tourism and also the exchange of scientific and educational material.

Article 5. The Contracting Parties shall initiate and foster the exchange of specialists from the appropriate tourist authorities, travel bureaux, hotels and restaurants and also of scientific workers in the field of tourism, teachers, students, journalists and tourist guides.

The exchange of specialists shall take place in accordance with the rules governing this exchange in each of the two States.

Article 6. The Contracting Parties shall make possible the opening and operation of tourist promotion and information offices, in Moscow and Belgrade respectively, without affording them the right to engage in commercial activities.

The establishment and operation of these offices shall be regulated by a separate agreement.

Article 7. The Contracting Parties, through the appropriate tourist authorities, shall exchange views on co-operation and on experience gained in the operation and activities of international tourist organizations.

The two sides shall strive to achieve universal membership of international tourist organizations.

Article 8. The competent authorities of the Contracting Parties shall, when necessary, hold joint exchanges of views on questions connected with the implementation of this Agreement, and for this purpose shall propose appropriate measures for fulfilling the Agreement.

Article 9. Any disagreements which may arise over the implementation or interpretation of this Agreement shall be settled by direct negotiations between the competent authorities of the Contracting Parties.

Article 10. All accounting and payments in connexion with the implementation of this Agreement shall be made in accordance with the Payments Agreement between the Union of Soviet Socialist Republics and the Federal People's Republic of Yugoslavia, signed at Moscow on 5 January 1955,¹ or in accordance with any other agreement which may replace it.

Article 11. This Agreement is concluded for an indefinite period. Either of the Contracting Parties may denounce it, and the Agreement shall cease to have effect 6 months after the date of the receipt of the notice of denunciation.

Article 12. This Agreement shall be subject to approval in accordance with the legislation of each of the Contracting Parties and shall enter into force on the date of the exchange of notes concerning such approval.

DONE at Belgrade on 1 November 1972, in duplicate in the Russian and Serbo-Croatian languages, both texts being equally authentic.

For the Government
of the Union of the Soviet Socialist
Republics:
[S. NIKITIN]

For the Government
of the Socialist Federal Republic
of Yugoslavia:
[D. NEIKOV]

¹ United Nations, *Treaty Series*, vol. 240, p. 225.

[TRADUCTION—TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRATIVE
SOCIALISTE DE YOUGOSLAVIE RELATIF À LA COOPÉRA-
TION DANS LE DOMAINE DU TOURISME

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement de la République fédérative socialiste de Yougoslavie,

Désireux de développer encore davantage leurs relations amicales, conformément au communiqué commun soviéto-yougoslave du 10 juin 1972,

Soucieux de créer les conditions les plus favorables à l'expansion du tourisme, qui est l'un des facteurs propres à faciliter le développement des relations entre les peuples de l'Union des Républiques socialistes soviétiques et de la République fédérative socialiste de Yougoslavie ainsi qu'une meilleure connaissance de la vie des deux peuples, et ayant en vue l'élargissement de la coopération dans le domaine du tourisme,

Ont décidé de conclure le présent Accord et ont, à cet effet, désigné pour leurs plénipotentiaires :

Le Gouvernement de l'Union des Républiques socialistes soviétiques : Sergueï Sergueevitch Nikitin, Directeur du Département principal pour le tourisme étranger auprès du Conseil des Ministres de l'Union des Républiques socialistes soviétiques,

Le Gouvernement de la République fédérative socialiste de Yougoslavie : Douchan Neïkov, Secrétaire national adjoint à l'économie,

lesquels, après avoir échangé leurs pouvoirs, trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier. Les Parties contractantes favoriseront l'élargissement de leur coopération dans le domaine du tourisme afin de permettre aux citoyens de chacun des deux Etats de mieux connaître les réalisations de l'autre Etat dans les domaines de l'économie, du développement social, de la culture et de la science, ainsi que la nature et les curiosités naturelles, les monuments historiques et les traditions culturelles de chacun des pays.

Article 2. Les Parties contractantes coopéreront entre elles aux fins de l'expansion du tourisme à l'étranger, conformément au principe de l'égalité des droits et des avantages mutuels, et favoriseront l'expansion du tourisme sous toutes ses formes.

Article 3. Les Parties contractantes favoriseront le raffermissement de la coopération entre les organismes publics responsables du tourisme à l'étranger de chacun des Etats et aussi entre les autres organisations et institutions qui s'occupent des questions du tourisme à l'étranger, afin de développer l'échange

¹ Entré en vigueur le 16 janvier 1974, date de l'échange de notes confirmant qu'il avait été approuvé selon la législation de chacune des Parties contractantes, conformément à l'article 12.

de touristes entre les deux pays et d'augmenter le nombre des voyages de touristes d'autres pays dans les deux Etats.

Article 4. Les Parties contractantes favoriseront l'échange de données d'expérience dans tous les domaines du tourisme à l'étranger et du tourisme intérieur des deux Etats par l'intermédiaire de leurs organisations touristiques appropriées.

Les Parties contractantes favoriseront une coopération directe entre les centres de recherche scientifique et autres institutions travaillant dans le domaine du tourisme ainsi que l'échange de documentation scientifique et de matériel pédagogique.

Article 5. Les Parties contractantes feront preuve d'initiative et favoriseront les échanges d'experts d'organismes de tourisme appropriés, d'agences de voyage, d'hôtels et de restaurants, de chercheurs scientifiques s'occupant des questions de tourisme, de professeurs et d'étudiants, de journalistes et de guides.

Les échanges d'experts auront lieu conformément à la réglementation régissant ces échanges dans chacun des deux Etats.

Article 6. Les Parties contractantes permettront l'ouverture d'un bureau d'information et de publicité touristique à caractère non commercial, respectivement à Moscou et à Belgrade, et leur permettront de réaliser leurs activités. La création et les activités de ces bureaux feront l'objet d'accords séparés.

Article 7. Les Parties contractantes procéderont, par l'intermédiaire des organismes touristiques appropriés, à des échanges de vues sur la coopération et l'expérience acquise par les organisations de tourisme internationales.

Les deux Parties s'efforceront d'assurer l'universalité des organisations internationales de tourisme.

Article 8. Les organismes compétents des Parties contractantes procéderont, le cas échéant, à des échanges de vues sur des questions liées à l'application du présent Accord, et proposeront des mesures appropriées en ce sens.

Article 9. Les divergences de vues qui pourraient surgir à l'occasion de l'application et de l'interprétation du présent Accord seront réglées par des négociations directes entre les organismes compétents des Parties contractantes.

Article 10. Tous les comptes et paiements qui résulteront de l'application du présent Accord seront régis par l'Accord de paiements entre l'Union des Républiques socialistes soviétiques et la République populaire fédérative de Yougoslavie, signé à Moscou le 5 janvier 1955¹, ou par un autre accord le remplaçant.

Article 11. Le présent Accord est conclu pour une durée indéterminée. Chacune des Parties contractantes peut le dénoncer, et il y sera mis fin dans un délai de six mois après réception de la notification écrite à cet effet.

Article 12. Le présent Accord devra être approuvé conformément à la législation de chacune des Parties contractantes et entrera en vigueur à la date de l'échange de notes confirmant son approbation.

¹ Nations Unies, *Recueil des Traités*, vol. 240, p. 225.

FAIT à Belgrade le 1^{er} novembre 1972 en double exemplaire en langues russe et serbo-croate, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques socialistes
soviétiques :
[S. NIKITIN]

Pour le Gouvernement
de la République fédérative socialiste
de Yougoslavie :
[D. NEĀKOV]

No. 15037

**UNION OF SOVIET SOCIALIST REPUBLICS
and
INDIA**

**Consular Convention. Signed at New Delhi on 29 November
1973**

Authentic texts: Russian, Hindi and English.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
INDE**

**Convention consulaire. Signée à New Delhi le 29 novembre
1973**

Textes authentiques : russe, hindi et anglais.

*Enregistrée par l'Union des Républiques socialistes soviétiques le
5 octobre 1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

КОНСУЛЬСКАЯ КОНВЕНЦИЯ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ ИНДИИ

Правительство Союза Советских Социалистических Республик и
Правительство Республики Индии,

руководствуясь желанием дальнейшего укрепления дружественных
отношений, существующих между обеими странами,

решили заключить настоящую Консульскую Конвенцию и с этой целью
согласились о нижеследующем.

РАЗДЕЛ I. ОПРЕДЕЛЕНИЯ

Статья 1. В настоящей Конвенции приводимые ниже термины имеют
следующее значение:

а) «консульство» означает генеральное консульство, консульство,
вице-консульство или консульское агентство;

б) «глава консульства» означает генерального консула, консула,
вице-консула или консульского агента, которым поручено действовать в
этом качестве;

в) «консульское должностное лицо» означает любое лицо, включая
главу консульства, которому поручено выполнение консульских функций.
Этот термин включает также лиц, прикомандированных к консульству для
обучения консульской службе;

г) «сотрудник консульства» означает любое лицо, не являющееся
консульским должностным лицом и выполняющее в консульстве админист-
ративные или технические функции или обязанности по обслуживанию
консульства;

д) «консульские помещения» означает используемые исключительно
для целей консульства здания или части зданий и обслуживающий данные
здания или части зданий земельный участок, кому бы ни принадлежало
право собственности на них.

РАЗДЕЛ II. УЧРЕЖДЕНИЕ КОНСУЛЬСТВ И НАЗНАЧЕНИЕ КОНСУЛЬСКИХ ДОЛЖНОСТНЫХ ЛИЦ

Статья 2. 1. Консульство может быть учреждено представляемым
государством на территории государства пребывания только с согласия
государства пребывания.

2. Местонахождение консульства, его класс и территориальные
границы консульского округа определяются по соглашению между пред-
ставляемым государством и государством пребывания.

Статья 3. 1. До назначения главы консульства представляемое
государство испрашивает дипломатическим путем согласие государства
пребывания на такое назначение.

2. Дипломатическое представительство представляемого государства направляет министерству иностранных дел государства пребывания консульский патент или другой соответствующий документ о назначении главы консульства. В патенте или другом документе указывается полное имя и фамилия главы консульства, его гражданство, ранг, консульский округ, в котором он будет выполнять свои обязанности, и местонахождение консульства.

3. По получении патента или другого документа о назначении главы консульства государство пребывания выдает ему в возможно короткий срок экзекватуру или иное разрешение.

4. Глава консульства может приступить к исполнению своих функций после того, как он получит от государства пребывания экзекватуру или иное разрешение.

5. До выдачи экзекватуры или иного разрешения государство пребывания может дать главе консульства временное согласие на выполнение им своих функций.

6. С момента признания, включая временное признание, власти государства пребывания принимают все необходимые меры к тому, чтобы глава консульства мог выполнять свои функции.

Статья 4. 1. Представляемое государство сообщает министерству иностранных дел государства пребывания полное имя и фамилию, гражданство, ранг и должность консульского должностного лица, назначенного не в качестве главы консульства.

2. Государство пребывания будет считать консульское должностное лицо приступившим к исполнению своих обязанностей после получения министерством иностранных дел сведений, указанных в пункте 1 настоящей статьи.

3. Компетентные власти государства пребывания выдают консульским должностным лицам, сотрудникам консульства и членам их семей, проживающим вместе с ними, удостоверения в соответствии с практикой, применяемой ими в таких случаях.

Статья 5. Консульским должностным лицом может быть назначен только гражданин представляемого государства.

Статья 6. Государство пребывания может в любое время, не будучи обязанным мотивировать свое решение, уведомить представляемое государство дипломатическим путем о том, что любое консульское должностное лицо является персоной нон грата или, что любой сотрудник консульства является неприемлемым. В таком случае представляемое государство должно отозвать такое должностное лицо или сотрудника консульства. Если представляемое государство откажется выполнить или не выполнит в течение разумного срока свои обязательства, предусмотренные в настоящей статье, государство пребывания может отказаться признавать соответствующее лицо консульским должностным лицом или сотрудником консульства.

РАЗДЕЛ III. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 7. Государство пребывания принимает все надлежащие меры для защиты консульского должностного лица и предоставляет все

возможности для того, чтобы консульское должностное лицо могло выполнять свои функции и пользоваться правами, привилегиями и иммунитетами, предусмотренными настоящей Конвенцией и законами государства пребывания. Государство пребывания принимает также все надлежащие меры для обеспечения защиты помещений консульства, жилых помещений консульских должностных лиц и сотрудников консульства.

Статья 8. 1. Если глава консульства в силу какой-либо причины не может выполнять свои функции или если должность главы консульства временно вакантна, представляемое государство может уполномочить консульское должностное лицо данного консульства или одного из своих других консульств в государстве пребывания или члена дипломатического персонала своего дипломатического представительства в этом государстве для временного руководства консульством. Полное имя и фамилия такого лица сообщаются министерству иностранных дел государства пребывания.

2. Лицо, уполномоченное для временного руководства консульством, имеет право выполнять функции главы такого консульства и пользуется теми же правами, привилегиями и иммунитетами и несет такие же обязанности, как и глава консульства, назначенный в соответствии со статьей 3 настоящей Конвенции.

3. Назначение в консульство члена дипломатического персонала дипломатического представительства представляемого государства в государстве пребывания в соответствии с пунктом 1 настоящей статьи не затрагивает привилегий и иммунитетов, которые предоставлены ему в силу его дипломатического статуса.

Статья 9. 1. На членов дипломатического персонала дипломатического представительства представляемого государства в государстве пребывания, на которых возложено осуществление консульских функций в этом представительстве, распространяются предусмотренные настоящей Конвенцией права и обязанности консульских должностных лиц.

2. Осуществление консульских функций лицами, указанными в пункте 1 настоящей статьи, не затрагивает их привилегий и иммунитетов, которые предоставлены им в силу их дипломатического статуса.

Статья 10. 1. Представляемое государство может в соответствии с законами и постановлениями государства пребывания приобретать в собственность или арендовать земельные участки, здания или части зданий для своего консульства и жилых помещений для консульских должностных лиц и сотрудников консульства.

2. Государство пребывания оказывает содействие представляемому государству, в случае необходимости, в приобретении в собственность или в аренде земельных участков, зданий или частей зданий, а также жилых помещений для указанных выше целей.

Статья 11. 1. На здании, в котором размещено консульство, может быть укреплен консульский щит с гербом или эмблемой представляемого государства и названием консульства на языке этого государства и на языке государства пребывания.

2. На здании консульства, а также на резиденции главы консульства может подниматься флаг представляемого государства.

3. Глава консульства может также вывешивать флаг представляемого государства на своих средствах передвижения, включая автомобиль, когда это связано с выполнением служебных обязанностей.

Статья 12. 1. Здания или части зданий, используемые исключительно для целей консульства, а также обслуживающие их земельные участки и личная резиденция главы консульства неприкосновенны.

2. Власти государства пребывания не могут вступать в здания или части зданий, используемые исключительно для целей консульства, или на земельные участки, обслуживающие такие здания или части зданий, или в личную резиденцию главы консульства без согласия на то главы консульства или главы дипломатического представительства представляемого государства или лица, уполномоченного любым из них.

Статья 13. Консульские архивы и документы неприкосновенны в любое время и независимо от их места нахождения. Неслужебные бумаги не должны храниться вместе с консульскими архивами и документами.

Статья 14. 1. Консульство имеет право сноситься со своим правительством, дипломатическим представительством и другими консульствами представляемого государства. С этой целью консульство может пользоваться всеми обычными средствами связи, кодом, шифром, дипломатическими и консульскими курьерами и опечатанными вализами. Установка или использование радиопередатчиков может производиться только с согласия государства пребывания.

За пользование обычными средствами связи с консульства взимается плата по тем же тарифам, которые применяются к дипломатическим представительствам.

2. Служебная переписка консульства, независимо от того, какие средства связи им используются, и опечатанные вализы, имеющие видимые внешние знаки, указывающие на их официальный характер, являются неприкосновенными и не могут быть подвергнуты контролю или задержанию властями государства пребывания.

3. Пакеты, составляющие консульскую вализу, должны содержать только служебную переписку и документы.

4. Консульский курьер снабжается официальным документом, в котором указывается его статус и число мест, составляющих консульскую вализу. Он должен иметь дипломатический паспорт, выданный представляемым государством. При выполнении своих функций он должен находиться под защитой государства пребывания. Он пользуется личной неприкосновенностью и не подлежит ни аресту, ни задержанию в какой бы то ни было форме.

5. Представляемое государство, его дипломатические представительства и консульства могут назначать консульских курьеров ад хок. В таких случаях также применяются положения пункта 4 настоящей статьи за тем исключением, что упомянутые в нем иммунитеты прекращаются в момент доставки таким курьером вверенной ему консульской вализы по назначению.

6. Консульская вализа может быть вверена командиру судна или гражданского самолета, направляющегося в порт или аэропорт, прибытие в который разрешено. Она снабжается официальным документом с указанием

числа мест, составляющих вализу, но он не считается консульским курьером. По согласованию с компетентными местными властями консульство может направить одного из своих работников принять вализу непосредственно и беспрепятственно от командира судна или самолета.

Статья 15. 1. Государство пребывания относится к консульским должностным лицам, сотрудникам консульства и членам их семей, проживающим вместе с ними, с должным уважением и принимает все надлежащие меры для предупреждения каких-либо посягательств на их личность, свободу и достоинство.

2. Глава консульства не подлежит аресту или задержанию и пользуется иммунитетом от уголовной юрисдикции государства пребывания.

3. Представляемое государство может отказаться от иммунитета от уголовной юрисдикции государства пребывания в отношении главы консульства. Отказ во всех случаях должен быть определенно выражен и сообщен государству пребывания в письменной форме.

4. Члены семьи главы консульства, проживающие вместе с ним, пользуются иммунитетом от уголовной юрисдикции государства пребывания в той же мере, что и глава консульства.

5. Консульское должностное лицо, не являющееся главой консульства, не подлежит ни аресту, ни предварительному заключению, иначе как на основании постановлений компетентных судебных властей государства пребывания в случае совершения тяжких преступлений.

6. За исключением случаев, указанных в пункте 5 настоящей статьи, консульское должностное лицо не может быть заключено в тюрьму и не подлежит никаким другим формам ограничения личной свободы, иначе как во исполнение судебного приговора, вступившего в законную силу.

7. Если против консульского должностного лица, не являющегося главой консульства, возбуждается уголовное дело, то это лицо должно явиться в компетентные органы. Тем не менее, при производстве дела ему должно оказываться уважение ввиду его официального положения и кроме случаев, предусмотренных в пункте 5 настоящей статьи, должно создаваться как можно меньше препятствий выполнению им консульских функций. Когда возникает необходимость ареста или задержания консульского должностного лица в соответствии с пунктом 5 настоящей статьи, судебное преследование должно быть начато против него в возможно короткий срок.

8. Члены семьи консульского должностного лица, проживающие вместе с ним, пользуются иммунитетом от уголовной юрисдикции государства пребывания в той же мере, как консульское должностное лицо.

Статья 16. 1. Консульское должностное лицо или сотрудник консульства не подлежит юрисдикции судебных или административных властей государства пребывания в отношении действий, совершенных им при выполнении консульских функций.

2. Положение пункта 1 настоящей статьи не применяется в отношении гражданского иска:

а) относящегося к частному недвижимому имуществу, находящемуся на территории государства пребывания, если только консульское должност-

ное лицо или сотрудник консульства не владеет им от имени представляемого государства для консульских целей:

- б) касающегося наследования, когда консульское должностное лицо или сотрудник консульства выступает в качестве исполнителя завещания, попечителя над наследственным имуществом, наследника или отказополучателя, как частное лицо, а не от имени представляемого государства;
- в) относящегося к профессиональной или коммерческой деятельности, осуществляемой консульским должностным лицом или сотрудником консульства в государстве пребывания за пределами их служебных функций;
- г) вытекающего из заключенного консульским должностным лицом или сотрудником консульства договора, по которому они прямо или косвенно не приняли на себя обязательства в качестве агента представляемого государства;
- д) третьей стороны за вред, причиненный несчастным случаем в государстве пребывания, вызванным дорожным транспортным средством, судном или самолетом.

3. Представляемое государство может отказаться в отношении консульского должностного лица или сотрудника консульства от любого иммунитета, предусмотренного в настоящей статье. Отказ во всех случаях должен быть определенно выражен.

4. Возбуждение консульским должностным лицом или сотрудником консульства дела в том случае, когда он мог бы воспользоваться иммунитетом от юрисдикции, лишает его права ссылаться на иммунитет от юрисдикции в отношении какого бы то ни было встречного иска, непосредственно связанного с основным иском.

5. Отказ от иммунитета от юрисдикции в отношении гражданского или административного дела не означает отказа от иммунитета от исполнительных действий, являющихся результатом судебного решения; в отношении таких действий необходим отдельный отказ.

Статья 17. 1. Консульское должностное лицо, не являющееся главой консульства, а также сотрудник консульства могут вызываться в качестве свидетелей при производстве судебных или административных дел. За исключением случаев, упомянутых в пункте 3 настоящей статьи, они не могут отказываться давать свидетельские показания. Если консульское должностное лицо отказывается давать показания, то к нему не могут применяться никакие меры принуждения или наказания.

2. Орган, которому требуется показание консульского должностного лица, должен избегать причинения помех в исполнении этим лицом своих функций. Он может, когда это возможно, заслушивать такие показания на дому у этого лица или в консульстве или же принимать от него письменные показания.

3. Консульское должностное лицо, сотрудник консульства и члены их семей, проживающие вместе с ними, не обязаны давать показания по вопросам, связанным с выполнением консульским должностным лицом или сотрудником консульства их функций или представлять относящуюся к

таким функциям служебную корреспонденцию и документы. Они не обязаны также давать показания, разъясняющие законодательство представляемого государства.

Статья 18. Консульское должностное лицо, сотрудник консульства и члены их семей, проживающие вместе с ними, освобождаются в государстве пребывания от службы в вооруженных силах и от всех видов принудительных повинностей.

Статья 19. Консульское должностное лицо, сотрудник консульства и члены их семей, проживающие вместе с ними, освобождаются на условиях взаимности от выполнения требований относительно регистрации, получения разрешения на жительство и иных подобных требований, предъявляемых к иностранцам согласно законам и постановлениям государства пребывания.

Статья 20. 1. Консульские помещения и резиденция главы консульства, собственником или арендатором которых является представляемое государство или любое лицо, действующее от его имени, освобождаются от всех государственных, районных и местных налогов, сборов и пошлин, за исключением тех, которые представляют собой плату за конкретные виды обслуживания. Это освобождение применяется также к консульству.

2. Освобождение от налогов, сборов и пошлин, упомянутое в пункте 1 настоящей статьи, не применяется:

- а) к таким сборам, пошлинам и налогам, которыми согласно законам и постановлениям государства пребывания облагаются лица, заключившие контракт с представляемым государством или с лицом, действующим от его имени;
- б) к косвенным налогам, которые обычно включаются в стоимость товаров или обслуживания.

3. Консульское должностное лицо и сотрудник консульства, за исключением лиц, выполняющих обязанности по обслуживанию консульства, а также члены их семей, проживающие вместе с ними, если они являются гражданами представляемого государства, освобождаются от всех государственных, районных и местных налогов, сборов и пошлин, личных или имущественных, за исключением:

- а) косвенных налогов, которые обычно включаются в стоимость товаров или обслуживания;
- б) налогов, сборов и пошлин на частное недвижимое имущество, находящееся на территории государства пребывания, при условии соблюдения положений пунктов 1 и 2 настоящей статьи;
- в) налогов и сборов на наследственное имущество или пошлин на наследование или налогов и сборов на переход имущества, взимаемых государством пребывания, при условии соблюдения положений статьи 22 настоящей Конвенции;
- г) налогов и сборов на частные доходы, получаемые от источников в государстве пребывания, и иных подобных налогов;

- д) регистрационных, судебных и реестровых пошлин, ипотечных и гербовых сборов при условии соблюдения положений пунктов 1 и 2 настоящей статьи;
- е) сборов, взимаемых за конкретные виды обслуживания.

4. Лица, выполняющие обязанности по обслуживанию консульства, освобождаются от налогов, сборов и пошлин на заработную плату, получаемую ими за свою работу.

5. Консульские должностные лица и сотрудники консульства, нанимающие лиц, заработная плата которых не освобождена от подоходного налога или других подобных налогов в государстве пребывания, выполняют обязательства, налагаемые законами и постановлениями этого государства на нанимателей в том, что касается взимания таких налогов, включая законы и постановления, касающиеся социального обеспечения.

Статья 21. 1. Государство пребывания в соответствии с принятыми в нем законами и правилами и на основе взаимности разрешает ввоз и освобождает от таможенных пошлин, налогов и связанных с этим сборов, за исключением сборов за хранение, перевозку и подобного рода услуги:

- а) предметы, предназначенные для служебного пользования консульством;
- б) предметы, включая автомобиль, предназначенные для личного пользования консульским должностным лицом или членами его семьи, проживающими вместе с ним. Предметы, предназначенные для потребления, не должны превышать количества, необходимого для непосредственного потребления соответствующими лицами.

2. Сотрудники консульства, являющиеся гражданами представляемого государства, и члены их семей, проживающие вместе с ними, будут пользоваться освобождением в отношении предметов, за исключением автомобилей, упомянутых в подпункте «б» пункта 1 настоящей статьи, в период первоначального обзаведения в соответствии с таможенными правилами, применяемыми в государстве пребывания.

3. Личный багаж, сопровождающий консульских должностных лиц и членов их семей, проживающих вместе с ними, освобождается от досмотра. Он может быть досмотрен лишь в случае, если есть серьезное основание предполагать, что в нем содержатся предметы иные, чем указано в подпункте «б» пункта 1 настоящей статьи, или предметы, ввоз или вывоз которых запрещен законами и правилами государства пребывания или которые подпадают под его карантинные законы и правила. Такой досмотр производится в присутствии консульского должностного лица или членов его семьи.

Статья 22. В случае смерти консульского должностного лица или сотрудника консульства или члена его семьи, проживающего вместе с ним, государство пребывания:

- а) разрешает беспошлинный вывоз движимого имущества умершего, за исключением имущества, которое было приобретено в государстве пребывания и вывоз которого был запрещен в момент его смерти;
- б) не взимает никаких государственных, районных или местных налогов на наследство или пошлин на наследование с движимого имущества, которое

находится в государстве пребывания исключительно в связи с нахождением в этом государстве умершего лица в качестве консульского должностного лица, сотрудника консульства или члена их семьи.

Статья 23. 1. Все лица, которым согласно настоящей Конвенции предоставляются привилегии и иммунитеты, обязаны уважать законы и постановления государства пребывания без ущерба для таких привилегий и иммунитетов, включая законы и правила, касающиеся транспортных средств и страхования автомобилей. Они также обязаны не вмешиваться во внутренние дела этого государства.

2. Консульские помещения не должны использоваться в целях, не совместимых с выполнением консульских функций.

Статья 24. При условии соблюдения законов и постановлений государства пребывания, запрещающих или ограничивающих по соображениям государственной безопасности въезд в определенные районы, консульское должностное лицо и сотрудник консульства должны пользоваться свободой передвижения в пределах своего консульского округа.

Статья 25. Привилегии, иммунитеты и изъятия, предусмотренные в настоящем разделе, не применяются к сотруднику консульства или члену семьи консульского должностного лица или сотрудника консульства, проживающему вместе с ним, если он является гражданином государства пребывания или лицом, постоянно проживающим в государстве пребывания. Однако государство пребывания должно осуществлять свою юрисдикцию над этими лицами так, чтобы не вмешиваться ненадлежащим образом в осуществление функций консульства.

РАЗДЕЛ IV. КОНСУЛЬСКИЕ ФУНКЦИИ

Статья 26. 1. Консульское должностное лицо имеет право осуществлять функции, указанные в настоящем разделе, в пределах своего консульского округа. Консульское должностное лицо может выполнять и другие консульские функции, поскольку это не запрещается законами и постановлениями государства пребывания.

2. В ходе выполнения своих функций консульское должностное лицо может обращаться письменно или устно к компетентным властям консульского округа, включая компетентные центральные органы государства пребывания, поскольку это допускается законами, постановлениями и обычаями государства пребывания.

3. За пределами консульского округа консульское должностное лицо может выполнять свои функции только с согласия властей государства пребывания.

Статья 27. В пределах своего консульского округа консульское должностное лицо имеет право:

- а) защищать права и интересы представляемого государства, его граждан и юридических лиц;
- б) способствовать развитию торговых, экономических, культурных и научных связей и туризма между представляемым государством и государством пребывания;

в) содействовать иным образом развитию дружественных отношений между обоими государствами в соответствии с положениями настоящей Конвенции.

Статья 28. 1. В пределах своего консульского округа консульское должностное лицо имеет право:

- а) вести учет граждан представляемого государства;
- б) принимать заявления в соответствии с законодательством представляемого государства по вопросам гражданства;
- в) регистрировать и получать уведомления и документы о рождении и смерти граждан представляемого государства;
- г) регистрировать в соответствии с законодательством представляемого государства браки и совершать расторжение их в тех случаях, когда обе стороны являются гражданами представляемого государства, поскольку это не запрещается законами государства пребывания;
- д) принимать в соответствии с законодательством представляемого государства заявления, касающиеся семейных отношений граждан представляемого государства.

2. Консульское должностное лицо сообщает компетентным органам государства пребывания о регистрации актов гражданского состояния, произведенной в соответствии с подпунктами «в» и «г» пункта 1 настоящей статьи, в случае, если это требуется согласно законам и постановлениям государства пребывания.

3. Положения подпунктов «в» и «г» пункта 1 настоящей статьи не освобождают соответствующих лиц от обязанности соблюдать формальности, требуемые законами и постановлениями государства пребывания.

Статья 29. Консульское должностное лицо имеет право:

- а) выдавать паспорта гражданам представляемого государства и иные проездные документы, продлевать, возобновлять, аннулировать их и осуществлять другие связанные с этим действия;
- б) выдавать въездные, выездные и транзитные визы и другие связанные с этим документы, а также продлевать, возобновлять или аннулировать их.

Статья 30. 1. Консульское должностное лицо имеет право производить в консульстве и в своей резиденции следующие действия:

- а) принимать, составлять и удостоверять заявления или декларации граждан представляемого государства, а также выдавать им соответствующие документы;
- б) составлять, удостоверять и принимать на хранение завещания граждан представляемого государства;
- в) составлять или удостоверять сделки между гражданами представляемого государства или удостоверять односторонние сделки, поскольку такие сделки не запрещены законами и постановлениями государства пребывания. Консульское должностное лицо не может ни составлять, ни удостоверять такие сделки, которые либо устанавливают,

либо отчуждают имущественные права, касающиеся недвижимого имущества, находящегося в государстве пребывания;

- г) составлять или удостоверить сделки между гражданами представляемого государства и гражданами государства пребывания в тех случаях, когда такие сделки касаются исключительно имущества и прав в представляемом государстве или если такие сделки подлежат исполнению в этом государстве при условии, однако, что такие сделки не нарушают законов и постановлений государства пребывания;
- д) легализовать документы, выданные властями или должностными лицами представляемого государства или государства пребывания, а также удостоверить копии, переводы или выписки из таких документов;
- е) удостоверить подписи граждан представляемого государства на документах, если их содержание не противоречит законам и постановлениям государства пребывания;
- ж) принимать на хранение имущество и документы от граждан представляемого государства или для этих граждан, поскольку это не противоречит законам и постановлениям государства пребывания при условии, что передача такого имущества или документов за пределы государства пребывания будет совершаться лишь с согласия государства пребывания;
- з) совершать иные действия, относящиеся к функциям консульских должностных лиц, при условии, что они не противоречат законам и постановлениям государства пребывания.

2. Если какие-либо из указанных действий совершаются на дому у гражданина представляемого государства или на борту судна или самолета, несущего флаг этого государства, когда такое судно или самолет находятся за пределами соответствующего консульского округа, то на это требуется согласие государства пребывания.

Статья 31. Составленные, удостоверенные или переведенные консульским должностным лицом представляемого государства в соответствии со статьей 30 документы будут рассматриваться в государстве пребывания как документы, имеющие такое же юридическое значение и доказательную силу, как если бы они были составлены, удостоверены или переведены соответствующими властями или учреждением в государстве пребывания.

Статья 32. 1. Компетентные власти государства пребывания, если они располагают соответствующей информацией, уведомляют консульство о смерти гражданина представляемого государства, а также о любых фактах, касающихся оставленного им наследственного имущества, его законных представителей и наследников или любых других лиц, которые могут иметь законные претензии на наследство, а также о завещаниях, если таковые имеют место.

2. Компетентные власти государства пребывания, если они располагают соответствующей информацией, уведомляют консульство, по просьбе, об открытии наследства в государстве пребывания, когда наследник или иное лицо, которое может иметь законные претензии на наследство, является гражданином представляемого государства.

Статья 33. В пределах своего консульского округа консульское должностное лицо имеет право представлять перед властями государства пребывания граждан представляемого государства, за исключением граждан, постоянно проживающих в государстве пребывания, если они не в состоянии защищать свои права и интересы ввиду своего отсутствия или по иным уважительным причинам. Это представительство продолжается до тех пор, пока представляемые лица не назначат своих доверенных лиц или иным образом не возьмут на себя защиту своих интересов и прав. Ничто в настоящей статье не дает консульскому должностному лицу права выступать в качестве доверенного лица перед судом без доверенности заинтересованной стороны.

Статья 34. 1. Консульское должностное лицо имеет право в пределах своего консульского округа встречаться и сноситься с любым гражданином представляемого государства, давать ему советы и оказывать всяческое содействие, включая принятие необходимых мер для оказания ему правовой помощи.

2. Государство пребывания никоим образом не ограничивает сношение граждан представляемого государства с консульством.

3. Компетентные власти государства пребывания уведомляют дипломатическое представительство или консульство в возможно кратчайший срок об аресте или задержании гражданина представляемого государства.

4. Консульское должностное лицо имеет право незамедлительно посетить, снестись и поддерживать связь с гражданином представляемого государства, находящимся под арестом, задержанным или отбывающим срок тюремного заключения. Это право консульского должностного лица может осуществляться на периодической основе.

5. Права, указанные в пункте 4, осуществляются в соответствии с законами и постановлениями государства пребывания при условии, однако, что такие законы и постановления не аннулируют этих прав.

Статья 35. 1. Консульское должностное лицо имеет право оказывать всяческую помощь судну представляемого государства, находящемуся в порту, гавани, территориальных или внутренних водах государства пребывания.

2. Консульское должностное лицо может подняться на борт судна, как только судно разрешено свободное сношение с берегом.

Капитан судна и члены экипажа могут сноситься с консульским должностным лицом.

3. Консульское должностное лицо может обращаться к компетентным властям государства пребывания за помощью по любому вопросу, касающемуся выполнения его функций в соответствии с настоящей статьей.

Статья 36. В пределах своего консульского округа консульское должностное лицо имеет право:

a) без ущерба для прав властей государства пребывания расследовать любое происшествие, имевшее место во время плавания судна представляемого государства, опрашивать капитана и любого члена экипажа такого судна, проверять судовые документы, принимать заявления

относительно плавания судна и его места назначения, а также способствовать входу такого судна в порт государства пребывания, выходу из него и пребыванию судна в порту;

- б) без ущерба для прав властей государства пребывания разрешать споры между капитаном и любым членом экипажа, включая споры, касающиеся заработной платы и договоров о найме, поскольку это предусматривается законами и постановлениями представляемого государства;
- в) получать, составлять или заверять любую декларацию или документ, предусмотренный законами и постановлениями представляемого государства в отношении судов;
- г) принимать меры по госпитализации и по репатриации капитана или любого члена экипажа судна;
- д) выдавать временные свидетельства на право плавания под флагом представляемого государства для приобретенного или построенного судна.

Статья 37. 1. В случае, если суды или другие компетентные власти государства пребывания намерены предпринять какие-либо принудительные действия или начать какое-либо официальное расследование на борту судна представляемого государства, то компетентные власти государства пребывания уведомляют об этом консульское должностное лицо. Такое уведомление делается по возможности до начала этих действий с тем, чтобы консульское должностное лицо или его представитель могли присутствовать при осуществлении таких действий. Если консульское должностное лицо или его представитель не присутствовал, то власти государства пребывания, по просьбе, предоставляют консульству полную информацию о таких действиях.

2. Положения пункта 1 настоящей статьи применяются и в том случае, если капитан или член экипажа судна должны допрашиваться на берегу компетентными властями.

3. Положения настоящей статьи не применяются к таможенному, паспортному и санитарному контролю или инспекции, а также к действиям, предпринятым по просьбе или с согласия капитана судна.

Статья 38. 1. Если судно представляемого государства потерпит кораблекрушение, сядет на мель или будет выброшено на берег, или потерпит любую другую аварию в пределах границ государства пребывания или если любой предмет, принадлежащий гражданину представляемого государства, являющийся частью груза потерпевшего аварию судна представляемого государства или судна третьего государства, найден на берегу или вблизи от берега государства пребывания или доставлен в порт этого государства, то компетентные власти государства пребывания как можно скорее ставят об этом в известность консульство. Они также извещают его о мерах, которые уже приняты по спасению людей, судна, груза и иного имущества на борту судна и по спасению предметов, принадлежащих судну или составляющих часть его груза, а также предметов, которые отделились от судна.

2. Консульское должностное лицо может оказывать всяческую помощь такому судну, его пассажирам и членам его экипажа. С этой целью оно

может обратиться за содействием к соответствующим компетентным властям государства пребывания. Консульское должностное лицо может также принимать меры по ремонту судна и может обращаться к компетентным властям с просьбой принять или продолжать принимать такие меры.

3. Потерпевшее аварию судно, его груз или имущество на территории государства пребывания не будут облагаться никакими таможенными пошлинами, если только они не поставляются для использования в государстве пребывания.

4. Если потерпевшее аварию судно представляемого государства или любой предмет, принадлежащий такому судну, были найдены на берегу или вблизи от берега государства пребывания или доставлены в порт такого государства и ни капитан судна, ни собственник, ни его агент, ни представитель страховой компании не в состоянии принять меры по сохранению или распоряжению таким судном или предметом, то глава консульства или его представитель рассматриваются как уполномоченные принимать от имени собственника судна все такие меры, какие сам собственник мог бы принять для указанных целей в соответствии с законами и постановлениями государства пребывания.

Положения настоящего пункта применяются также к любому предмету, составляющему часть груза судна и принадлежащему гражданину или юридическому лицу представляемого государства.

5. Если любой предмет, который является или являлся частью груза, потерпевшего аварию судна государства пребывания или третьего государства, является собственностью гражданина или юридического лица представляемого государства и найден на берегу или вблизи от берега государства пребывания или доставлен в порт такого государства и ни капитан, ни собственник предмета, ни его агент, ни представитель страховой компании не в состоянии принять меры по его сохранению или распоряжению им, то глава консульства или его представитель рассматриваются как уполномоченные принимать от имени собственника все такие меры, какие мог бы принять сам собственник для указанных целей в соответствии с законами и постановлениями государства пребывания.

Статья 39. Статьи 35—38 применяются соответственно также и к воздушным судам.

РАЗДЕЛ V. ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

Статья 40. 1. Настоящая Конвенция подлежит ратификации и вступит в силу на тридцатый день после обмена ратификационными грамотами, который состоится в Москве как можно скорее.

2. Настоящая Конвенция будет оставаться в силе в течение пяти лет и будет продлена на следующие пять лет. Однако ее действие может быть прекращено одной из Сторон путем уведомления, сделанного другой Стороне в письменной форме за шесть месяцев.

В УДОСТОВЕРЕНИЕ чего Уполномоченные Договаривающихся Сторон подписали настоящую Конвенцию и скрепили ее своими печатями.

СОВЕРШЕНО в Нью-Дели 29 ноября 1973 года в двух экземплярах, каждый на русском, хинди и английском языках, причем все тексты имеют одинаковую силу.

От имени
Правительства Союза Советских
Социалистических Республик:

[Signed—Signé]

А. А. ГРОМЫКО

Министр иностранных дел

От имени
Правительства Республики
Индии:

[Signed—Signé]

СВАРАН СИНГХ

Министр иностранных дел

[HINDI TEXT—TEXT, HINDI]

सोवियत समाजवादी गणतंत्र संघ की सरकार तथा भारत
गणराज्य की सरकार के बीच कौंसली अभिसमय

सोवियत समाजवादी गणतंत्र संघ की सरकार और भारत
गणराज्य की सरकार ने,
परस्पर दोनों देशों के बीच विद्यमान मंत्रीपूर्ण संबंधों को सुदृढ़
करने की इच्छा से,
एक कौंसली अभिसमय सम्पन्न करने का निश्चय किया है और
इस उद्देश्य के लिए वे दोनों नीचे लिखी बातों पर सहमत हुई हैं :

खण्ड 1 - परिभाषाएं

अनुच्छेद - 1

इस अभिसमय में उल्लिखित निम्नांकित शब्दावली का अर्थ नीचे
लिखे अनुसार होगा :

- (क) 'कौंसली संस्थापन' का अर्थ है प्रधान कौंसलावास,
कौंसलावास, उप कौंसलावास अथवा कौंसली अभिकरण ;
- (ख) 'कौंसली संस्थापन का प्रमुख' का अर्थ है प्रधान कौंसल, कौंसल,
उप कौंसल, अथवा कौंसली अभिकर्ता जिसे उक्त हैसियत में कार्य करने का प्रभार
सौंपा गया हो ;
- (ग) 'कौंसली अधिकारी' का अर्थ है कोई भी ऐसा व्यक्ति, जिसमें
कौंसली संस्थापन का प्रमुख भी सम्मिलित है, जिसे कौंसली काम-काज सौंपा
गया हो । इस शब्द के अन्तर्गत वे व्यक्ति भी आयेंगे जिन्हें कौंसली सेवा के
प्रशिक्षण के लिए किसी कौंसली संस्थापन से सम्बद्ध किया गया हो ;
- (घ) 'कौंसली कर्मचारी' का अर्थ है कोई भी ऐसा व्यक्ति, जो
कौंसली अधिकारी नहीं हो, और जो किसी कौंसली संस्थापन में
प्रशासनिक, तकनीकी, अथवा सेवा कार्य कर रहा हो ;
- (ङ.) 'कौंसली परिसर' का अर्थ है वे इमारतें अथवा इमारतों के
वे भाग और उनसे संलग्न भूमि जो सिर्फ किसी कौंसली संस्थापन के काम के
लिए इस्तेमाल की जाती हो, उस पर स्वामित्व चाहे किसी का भी क्यों न
हो ।

खण्ड II

कांसली संस्थापनों का खोला जाना और कांसली अधिकारियों की नियुक्ति

अनुच्छेद - 2

1. किसी प्रेषक राज्य द्वारा प्राप्तकर्ता राज्य के प्रदेश में कोई कांसली संस्थापन प्राप्तकर्ता राज्य की सहमति से ही खोला जा सकता है ।
2. कांसली संस्थापन की जगह, उसका दर्जा और उस कांसली कार्यक्षेत्र की प्रादेशिक सीमाएं प्रेषक राज्य तथा प्राप्तकर्ता राज्य के बीच सहमति से तय की जाएंगी ।

अनुच्छेद - 3

1. किसी कांसली संस्थापन के प्रमुख की नियुक्ति से पूर्व प्रेषक राज्य इस नियुक्ति के बारे में राजनयिक सूत्रों के माध्यम से प्राप्तकर्ता राज्य की सहमति ले लेगा ।
2. प्रेषक राज्य का राजनयिक मिशन प्राप्तकर्ता राज्य के विदेश मंत्रालय को नियुक्ति समादेश अथवा उसी के अनुरूप कोई अन्य प्रलेख भेजेगा जो सम्बद्ध कांसली संस्थापन के प्रमुख की नियुक्ति को प्रमाणित करेगा । इस नियुक्ति समादेश अथवा प्रलेख में कांसली संस्थापन के प्रमुख का पूरा नाम, उसकी नागरिकता, दर्जा, वह कांसली कार्यक्षेत्र जिसमें वह अपना कार्य करेगा, तथा उसके कांसली संस्थापन के केन्द्र का उल्लेख रहेगा ।
3. कांसली संस्थापन के प्रमुख की नियुक्ति के बारे में उल्लिखित समादेश अथवा कोई अन्य प्रलेख मिलने पर प्राप्तकर्ता राज्य उक्त कांसली संस्थापन को यथाशीघ्र एक मान्यता-पत्र अथवा अनुमति का कोई अन्य प्रलेख जारी कर देगा ।
4. प्राप्तकर्ता राज्य से उपर्युक्त मान्यता-पत्र अथवा प्रलेख प्राप्त होने पर कांसली संस्थापन का प्रमुख अपना कार्य शुरू कर सकता है ।
5. उपर्युक्त मान्यता-पत्र अथवा प्रलेख जारी होने के पहले भी प्राप्तकर्ता राज्य कांसली संस्थापन के प्रमुख को अस्थायी रूप से अपना कार्य करने की अनुमति दे सकता है ।

6. मान्यता प्राप्त होने के समय से ही, जिसमें अस्थायी मान्यता भी शामिल है, प्राप्तकर्ता राज्य के प्राधिकारी ऐसे सभी आवश्यक उपाय बरतेंगे जिससे कि कौंसली संस्थापन का प्रमुख अपना कार्य कर सके।

अनुच्छेद - 4

1. किसी कौंसली संस्थापन में उसके प्रमुख के अतिरिक्त जो कौंसली अधिकारी नियुक्त किया जायगा उसके पूरे नाम, उसकी नागरिकता, दर्जा और उसके पद के बारे में प्रेषक राज्य प्राप्तकर्ता राज्य के विदेश मंत्रालय को सूचना देगा।

2. इस अनुच्छेद के पैरा 1 में उल्लिखित अधिसूचना जब विदेश मंत्रालय में पहुंच जायेगी तो प्राप्तकर्ता राज्य यह समझ लेगा कि कौंसली अधिकारी ने अपना कार्य आरम्भ कर दिया है।

3. प्राप्तकर्ता राज्य के सदाय प्राधिकारी कौंसली अधिकारियों, कौंसली कर्मचारियों और उनके साथ रहने वाले उनके परिवार के सदस्यों को इस संबंध में अपने यहां की प्रथा के अनुसार पहचान प्रमाण-पत्र जारी करेंगे।

अनुच्छेद - 5

प्रेषक राज्य के किसी नागरिक को ही कौंसली अधिकारी नियुक्त किया जायेगा।

अनुच्छेद - 6

प्राप्तकर्ता राज्य किसी भी समय और अपने निर्णय की कोई व्याख्या दिये बिना राजनयिक सूत्रों के माध्यम से प्रेषक राज्य को यह सूचना दे सकता है कि अमुक कौंसली अधिकारी अवांछनीय व्यक्ति है अथवा कौंसली संस्थापन का अमुक कर्मचारी उसे स्वीकार्य नहीं है। ऐसी स्थिति में प्रेषक राज्य तदनुसार कौंसली संस्थापन के उस अधिकारी अथवा कर्मचारी को वापस बुला लेगा। अगर प्रेषक राज्य इस अनुच्छेद के अंतर्गत एक मुनासिब समयावधि के भीतर अपने दायित्वों को पूरा करने से इनकार करता है अथवा असफल रहता है तो प्राप्तकर्ता राज्य उस कौंसली अधिकारी अथवा कर्मचारी को उस कौंसली संस्थापन के एक सदस्य के रूप में स्वीकार करने से इनकार कर सकता है।

खण्ड III

विशेषाधिकार और उन्मुक्तियाँ

अनुच्छेद - 7

प्राप्तकर्ता राज्य कौंसली अधिकारी की रक्षा के लिए सभी समुचित उपाय बरतेगा और वे सभी सुविधायें प्रदान करेगा ताकि वह अपना कार्य सम्पन्न कर सके और इस अभिसमय द्वारा तथा प्राप्तकर्ता राज्य के कानून के अनुसार दिए गए अधिकारों, विशेषाधिकारों और उन्मुक्तियों का लाभ उठा सके। प्राप्तकर्ता राज्य कौंसली संस्थापन के परिसर की तथा कौंसली अधिकारियों और कौंसली कर्मचारियों के निवास स्थानों की रक्षा के लिए सभी समुचित उपाय बरतेगा।

अनुच्छेद - 8

1. यदि कौंसली संस्थापन का प्रमुख किसी कारण से अपना कार्य करने में असमर्थ हो अथवा प्रमुख का पद अस्थायी तौर पर खाली हो, तो प्रेषक राज्य सम्बद्ध कौंसली संस्थापन के एक कौंसली अधिकारी को अथवा प्राप्तकर्ता राज्य में अपने किसी अन्य कौंसली संस्थापन को अथवा उस राज्य में अपने राजनयिक मिशन के राजनयिक कर्मचारी वर्ग के किसी सदस्य को अस्थायी तौर पर उक्त कौंसली संस्थापन के प्रमुख के पद का अधिकार प्रदान कर सकता है। ऐसे व्यक्ति का पूरा नाम प्राप्तकर्ता राज्य के विदेश मंत्रालय के पास भेज दिया जाएगा।

2. जिस किसी व्यक्ति को कौंसली संस्थापन के प्रमुख का अधिकार अस्थायी तथा अनन्तिम रूप से दिया जाएगा, उसे उस संस्थापन के प्रमुख के कार्यों के संचालन का अधिकार होगा और उसे वही अधिकार, विशेषाधिकार और उन्मुक्तियाँ प्राप्त होंगी तथा उस पर वही दायित्व बने रहेंगे, जो कि प्रस्तुत अभिसमय के अनुच्छेद - 3 के अनुसूचि नियुक्त उस संस्थापन के प्रमुख पर लागू होते होंगे।

3. प्राप्तकर्ता राज्य में प्रेषक राज्य के राजनयिक मिशन के राजनयिक कर्मचारी वर्ग के सदस्य की इस अनुच्छेद के पैरा -1 के अनुसार कौंसली पद पर नियुक्ति से उन विशेषाधिकारों और उन्मुक्तियों पर प्रभाव नहीं पड़ेगा जो

उसे एक राजनयिक की हंसियत से प्राप्त है ।

अनुच्छेद - 9

1. प्रस्तुत अभिसमय में प्रदत्त कांसली अधिकारियों के अधिकार और कर्तव्य प्राप्तकर्ता राज्य में प्रेषक राज्य के राजनयिक मिशन के ऐसे सदस्यों को प्राप्त होंगे जिन्हें उक्त राजनयिक मिशन में कांसली कार्य सौंपा गया हो ।
2. प्रस्तुत अनुच्छेद के पैरा - 1 में उल्लिखित व्यक्तियों द्वारा कांसली कार्य करने से राजनयिक की हंसियत में उनके विशेषाधिकारों और उन्मुक्तियों पर प्रभाव नहीं पड़ेगा ।

अनुच्छेद - 10

1. प्राप्तकर्ता राज्य के विधि और विनियमों के अनुसार, प्रेषक राज्य अपने कांसली संस्थापन के लिए और अपने कांसली अधिकारियों तथा कांसली कर्मचारियों के आवास के लिए पूर्ण स्वामित्वाधिकार भूमि अथवा पट्टा भूमि, इमारतें, अथवा इमारतों के भाग आदि ले सकता है ।
2. प्राप्तकर्ता राज्य, आवश्यकता पड़ने पर प्रेषक राज्य को उक्त उद्देश्य की पूर्ति के लिए भूमि प्राप्त करने अथवा किराए पर लेने, इमारतें लेने अथवा इमारतों के हिस्से प्राप्त करने तथा आवासीय कमरे लेने में, सहायता प्रदान करेगा ।

अनुच्छेद - 11

1. कांसली संस्थापन का नाम-पट्ट, जिस पर प्रेषक राज्य का राष्ट्रीय कुल-चिह्न अथवा राष्ट्र-चिह्न उस राज्य की भाषा में और प्राप्तकर्ता राज्य की भाषा में ठीक तरह से दिया हो, उस संस्थापन की इमारत पर, जहां वह स्थित हो, लगाया जा सकता है ।
2. कांसली संस्थापन पर और कांसली संस्थापन के प्रमुख के निवास स्थान पर प्रेषक राज्य का ध्वज फहराया जा सकता है ।
3. कांसली संस्थापन का प्रमुख अपने परिवहन के साधन पर, जिसमें मोटरगाड़ी शामिल है, सरकारी काम-काज के संबंध में प्रयोग करते समय, ध्वज का प्रयोग कर सकता है ।

अनुच्छेद - 12

1. कॉंसली संस्थापन के लिए एकान्तिक रूप से प्रयुक्त होने वाली इमारत अथवा इमारत का भाग और उससे सम्बद्ध ज़मीन का प्लॉट तथा कॉंसली संस्थापन के प्रमुख का निजी आवास अनुल्लंघनीय होगा।

2. प्राप्तकर्ता राज्य के प्राधिकारी, प्रेषक राज्य के कॉंसली संस्थापन के प्रमुख की अनुज्ञा अथवा राजनयिक मिशन के अध्यक्ष की अनुज्ञा के बिना अथवा ऐसे किसी व्यक्ति की अनुज्ञा के बिना जिसे इनमें से किसी के द्वारा इस प्रकार की अनुज्ञा देने का अधिकार प्राप्त हो कॉंसली संस्थापन के लिए एकान्तिक रूप से प्रयुक्त इमारतों अथवा इमारतों के भागों में अथवा इस प्रकार की इमारतों से सम्बद्ध ज़मीनों के प्लॉटों में अथवा उनके हिस्सों में अथवा कॉंसली संस्थापन के प्रमुख के निजी आवास में, प्रवेश नहीं कर सकते।

अनुच्छेद - 13

कॉंसली अभिलेख और प्रलेख हर समय और हर स्थान पर अनुल्लंघनीय होंगे। कॉंसली अभिलेख और प्रलेखों के साथ गैर-सरकारी कागज़ नहीं रखे जाने चाहिये।

अनुच्छेद - 14

1. कॉंसली संस्थापन को अपनी सरकार के साथ और प्रेषक राज्य के राजनयिक मिशन तथा अन्य कॉंसली संस्थापनों के साथ पत्र-व्यवहार करने का अधिकार होगा। इस उद्देश्य की पूर्ति के लिए कॉंसली संस्थापन को संचार के सभी सामान्य साधनों, संकेतकी, बीजांक, राजनयिक एवं कॉंसली कूरियर और सील बंद थैलों के प्रयोग का अधिकार होगा। रेडियो ट्रांसमीटरों की स्थापना अथवा उनका प्रयोग प्राप्तकर्ता राज्य की अनुमति से ही किया जा सकता है।

संचार के सामान्य साधनों के प्रयोग के लिए कॉंसली संस्थापन को वे प्रभार ही देने होंगे जो कि राजनयिकमिशनों को देने होते हैं।

2. कॉंसली संस्थापन का सरकारी पत्र-व्यवहार, चाहे उसमें संचार का कोई भी साधन प्रयुक्त हुआ हो, और सीलबंद थैले, जिनके बाहर की

तरफ उनका सरकारी स्वरूप दर्शाने वाले चिह्न दिखाई देते हों, अनुलंघनीय रहें और प्राप्तकर्ता राज्य के प्राधिकारी न तो उनकी परीक्षा कर सकें और न उन्हें रोक सकें ।

3. कांसली थैले के बंदलों में केवल सरकारी पत्राचार और प्रलेख रहें ।

4. कांसली कूरियर को एक सरकारी प्रलेख दिया जाएगा जिसमें उसके द्रों का तथा कांसली थैले में जितने बंदल होंगे उनका उल्लेख होगा । उसके पास प्रेषक राज्य द्वारा जारी राजनयिक पासपोर्ट होगा । अपने कार्यों के निष्पादन में उसे प्राप्तकर्ता राज्य द्वारा संरक्षण प्राप्त होगा । उसे व्यक्तिगत अलंघ्यता प्राप्त होगी और उसकी न किसी प्रकार की गिरफ्तारी होगी और न कारारोध ।

5. प्रेषक राज्य, उसके राजनयिक मिशन और उसके कांसली संस्थापन तदर्थ रूप में कोई कांसली कूरियर नामजुद कर सकते हैं । ऐसे कूरियर के लिए इस अनुच्छेद के पैरा - 4 के प्रावधान लागू होंगे सिवाय इसके कि उसमें उल्लिखित विशेषाधिकार तथा उन्मुक्तियां उस समय लागू न होंगी जब उसने अपने पास का कांसली थैला प्रेषिती को सौंप दिया है ।

6. कांसली थैला किसी ऐसे जहाज़ अथवा वाणिज्यिक हवाई जहाज़ के कप्तान को सौंपा जा सकता है जिसे प्रवेश के किसी प्राधिकृत पत्र पर पहुंचना हो । उसे एक सरकारी प्रलेख दिया जाएगा जिसमें थैले के बंदलों की संख्या दी जाएगी - लेकिन उसे कांसली कूरियर नहीं माना जाएगा । उचित स्थानीय प्राधिकारियों से प्रबन्ध कर लेने के बाद कांसली संस्थापन अपने सदस्यों में से किसी को जहाज़ अथवा वायुयान के कप्तान से सीधे और स्वतंत्र रूप से थैला प्राप्त करने के लिए भेज सकता है ।

अनुच्छेद - 15

1. कांसली अधिकारियों, कांसली कर्मचारियों और उनके साथ रहने वाले परिवार के सदस्यों के साथ प्राप्तकर्ता राज्य, यथोचित सम्मानपूर्वक व्यवहार करेगा तथा उन पर, उनकी स्वतंत्रता अथवा प्रतिष्ठा पर किसी प्रकार के प्रहार को बचाने के लिए सभी समुचित उपाय करेगा ।

2. कौंसली संस्थापन के प्रमुख को न गिरफ्तार और न कारारोध किया जा सकेगा और उसे प्राप्तकर्ता राज्य के अपराधिक अधिकारक्षेत्र से उन्मुक्ति प्राप्त होगी ।

3. कौंसली संस्थापन के प्रमुख की प्राप्तकर्ता राज्य के अपराधिक अधिकार क्षेत्र से उन्मुक्ति को प्रेषक राज्य द्वारा समाप्त की जा सकती है । समाप्तिकरण स्पष्ट होगा और यह प्राप्तकर्ता राज्य को लिखित रूप में भेजा जाएगा ।

4. कौंसली संस्थापन के प्रमुख के परिवार के सदस्यों को, जो उसके साथ रहते हैं, प्राप्तकर्ता राज्य के अपराधिक अधिकार क्षेत्र से उतनी ही उन्मुक्ति प्राप्त होगी जितनी कौंसली संस्थापन के प्रमुख को होगी ।

5. कौंसली संस्थापन के प्रमुख से भिन्न किसी कौंसली अधिकारी को मुकदमे के दौरान गिरफ्तार अथवा कारारोध नहीं किया जा सकेगा सिवाय उस स्थिति के जब तक कि यह मुकदमा अत्यंत गम्भीर अपराध का न हो और यह कार्रवाई सक्षम न्यायिक प्राधिकारी के निर्णय के अनुपालन में न की गई हो ।

6. इस अनुच्छेद के पैरा 5 में निर्दिष्ट स्थिति को छोड़कर किसी कौंसली अधिकारी को जेल नहीं भेजा जाएगा अथवा उसकी व्यक्तिगत स्वतंत्रता पर किसी प्रकार का प्रतिबन्ध नहीं लाया जाएगा जब तक कि किसी अन्तिम न्यायिक निर्णय को क्रियान्वित न किया जा रहा हो ।

7. कौंसली संस्थापन के प्रमुख से भिन्न किसी कौंसली अधिकारी के विरुद्ध यदि अपराधिक कार्यवाही शुरू की गई हो तो उसे सक्षम प्राधिकारियों के समक्ष अवश्य उपस्थित होना पड़ेगा । फिर भी यह कार्यवाही उसी सम्मान के साथ की जाएगी जिसका कि वह कौंसली अधिकारी अपनी सरकारी स्थिति के कारण हकदार होगा और इस अनुच्छेद के पैरा 5 में उल्लिखित स्थिति को छोड़कर, कार्यवाही इस तरह की जाएगी कि जिससे कौंसली काम-काज करने में कम से कम बाधा पहुंचे । इस अनुच्छेद के पैरा 5 में उल्लिखित स्थिति में जब किसी कौंसली अधिकारी की गिरफ्तारी अथवा कारारोध आवश्यक हो जाए तो उसके विरुद्ध कार्यवाही कम से कम विलम्ब से शुरू की जाएगी ।

8. कौंसली अधिकारी के परिवार के सदस्यों को, जो उसके साथ रहते हैं प्राप्तकर्ता राज्य के अपराधिक अधिकार क्षेत्र से उतनी ही उन्मुक्ति

प्राप्त होगी जितनी कौंसली अधिकारी को प्राप्त है ।

अनुच्छेद - 16

1. कौंसली अधिकारी अथवा कौंसली कर्मचारी अपने कौंसली काम-काज से संबंधित मामलों में प्राप्तकर्ता राज्य के न्यायिक अथवा प्रशासनिक प्राधिकारियों के अधिकार-क्षेत्र के अधीन नहीं होगा ।

2. इस अनुच्छेद के पैरा 1 के प्रावधान ऐसी दीवानी कार्यवाही के सम्बन्ध में लागू न होंगे जिसका संबंध -

- (क) प्राप्तकर्ता राज्य के क्षेत्र में स्थित निजी अचल सम्पत्ति से हो - जब तक कि यह सम्पत्ति कौंसली अधिकारी या कौंसली कर्मचारी के पास प्रेषक राज्य की ओर से कौंसली संस्थापन के काम के लिए न हो ; अथवा
- (ख) विरासत से हो जिसमें वह प्रेषक राज्य की ओर से नहीं बल्कि निजी रूप में निष्पादक, प्रशासक, वारिस अथवा वसीयतदार के रूप में सम्बद्ध हो ; अथवा
- (ग) किसी व्यावसायिक अथवा वाणिज्यीय क्रिया-कलाप से हो जो वह प्राप्तकर्ता राज्य में अपने सरकारी काम-काज के अलावा करता हो ; अथवा
- (घ) कौंसली अधिकारी या कौंसली कर्मचारी द्वारा सम्पन्न संविदा से हो जिसमें उसने प्रेषक राज्य के अम्बिकर्ता के रूप में प्रत्यदा अथवा अप्रत्यदा रूप से संविदा सम्पन्न न की हो ; अथवा
- (ङ.) तीसरे पक्ष की ऐसी कार्यवाही से हो जिससे प्राप्तकर्ता राज्य में वाहन, जहाज अथवा हवाई जहाज की दुर्घटना द्वारा हानि हुई हो ।

3. प्रेषक राज्य किसी कौंसली अधिकारी अथवा कौंसली कर्मचारी को प्रस्तुत अनुच्छेद में प्रदत्त किसी भी उन्मुक्ति को समाप्त कर सकता है । सनाधिपतिरत्न हनेरा स्पष्ट होना चाहिए ।

4. अगर कोई कौंसली अधिकारी अथवा कोई कौंसली कर्मचारी किसी ऐसे मामले में कार्यवाही शुरू करता है जिसमें उसे उन्मुक्ति मिल सकती है तो वह मुख्य दावे से प्रत्यदा रूप से सम्बद्ध किसी प्रति-दावे में अधिकार-क्षेत्र

से उन्मुक्ति प्राप्त करने से प्रत्वारित हो जाएगा ।

5. दीवानी अथवा प्रशासनिक कार्यवाही के उद्देश्य से अधिकार-क्षेत्र से उन्मुक्ति की समाप्ति के किसी न्यायिक निर्णय के परिणामस्वरूप क्रिय जाने वाले उपायों में उन्मुक्ति की समाप्ति नहीं सम्पत्ती जाएगी । इस तरह के उपायों के लिए अला से समाप्तिकरण की आवश्यकता होगी ।

अनुच्छेद - 17

1. कांसली संस्थापन के प्रमुख से मिनन किसी कांसली अधिकारी अथवा किसी कांसली कर्मचारी को किसी न्यायिक अथवा प्रशासनिक कार्यवाही में गवाह के रूप में उपस्थित होने को बुलाया जा सकता है । इस अनुच्छेद के पैरा 3 में उल्लिखित मामलों को छोड़ कर वह गवाही देने से इनकार नहीं करेगा । यदि कोई कांसली अधिकारी रेसा करने से इनकार करता है तो न उसे सताया जाएगा और न उस पर दण्ड लगाया जाएगा ।

2. जो प्राधिकारी किसी कांसली अधिकारी को गवाह के रूप में बुलाएगा वह इस बात का ध्यान रखेगा कि कांसली अधिकारी के काम-काज में बाधा न पड़े । जहाँ सम्भव हो, प्राधिकारी निवास पर या कांसली संस्थापन में गवाही ले सकेगा या उसके लिखित बयान को स्वीकार करेगा ।

3. कोई कांसली अधिकारी, कोई कांसली कर्मचारी और उनके साथ रहने वाले परिवार के सदस्य इसके लिए बाध्य नहीं होंगे कि वे ऐसे मामलों में, जिनका संबंध कांसली अधिकारी अथवा कांसली कर्मचारी के अपने काम-काज के करने से हो, गवाही दें अथवा उनसे संबंधित सरकारी पत्र-व्यवहार या दस्तावेज प्रस्तुत करें । प्रेषक राज्य के कानून के संबंध में विशेषज्ञ साक्षी के रूप में गवाही देने से इनकार करने का भी उन्हें अधिकार है ।

अनुच्छेद - 18

कांसली अधिकारी, कांसली कर्मचारी और उनके साथ रहने वाले परिवार के सदस्यों को प्राप्तकर्ता राज्य की सैनिक सेवा से तथा किसी और तरह की अनिवार्य सेवा से हूट होगी ।

अनुच्छेद - 19

कोंसली अधिकारी, कोंसली कर्मचारी तथा उसके साथ रहने वाले परिवार के सदस्यों को, पारस्परिकता के आधार पर, विदेशी पंजीयन से संबंधित अपेक्षाओं, आवास के लिए अनुमति तथा प्राप्तकर्ता राज्य के विधि एवं विनियमों के अधीन विदेशियों से संबंधित उसी प्रकार की अन्य अपेक्षाओं से छूट है।

अनुच्छेद - 20

1. कोंसली परिषद और कोंसली संस्थापन के प्रमुख के आवास को, जिसका प्रेषक राज्य या उसकी ओर से कार्यकारी कोई व्यक्ति मालिक या पट्टेदार हो, विशिष्ट सेवाओं के लिए की जाने वाली जदायगी को छोड़कर अन्य प्रकार के समस्त राष्ट्रीय, क्षेत्रीय या म्युनिसिपल देयताओं और करों से छूट होगी। कोंसली संस्थापन के लिए भी यही छूट लागू होगी।

2. पैरा 1 में उल्लिखित देयताओं एवं करों से छूट निम्नलिखित पर लागू नहीं होगी :

(क) ऐसी देयताएं और कर, यदि वे प्राप्तकर्ता राज्य के विधि एवं विनियमों के अधीन किसी ऐसे व्यक्ति द्वारा देय हों जिसने प्रेषक राज्य से या उसकी ओर से काम करने वाले किसी व्यक्ति से संविदा की हो, और

(ख) ऐसे अप्रत्यक्ष कर, जो सामान्यतया वस्तुओं या सेवाओं के मूल्य में शामिल कर लिए जाते हैं।

3. कोंसली अधिकारी, सेवा-कर्मचारी वर्ग के सदस्य से मिनन कोंसली कर्मचारी, और उनके साथ रहने वाले उनके परिवारों के सदस्यों को, अगर वे प्रेषक राज्य के नागरिक हैं तो, निम्नलिखित से इतर सभी व्यक्तिगत या वास्तविक, राष्ट्रीय, क्षेत्रीय या म्युनिसिपल देयताओं एवं करों से छूट होगी :

(क) ऐसे अप्रत्यक्ष कर जो सामान्यतया वस्तु या सेवाओं के मूल्य में शामिल होते हैं ;

- (ख) इस अनुच्छेद के पैरा 1 और 2 के प्रावधानों के अंतर्गत प्राप्तकर्ता राज्य के क्षेत्र में स्थित किसी निजी ज्वल सम्पत्ति पर देयताएं एवं कर ;
- (ग) इस अभिसमय के अनुच्छेद 22 के प्रावधानों के अधीन प्राप्तकर्ता राज्य द्वारा लगाए गए भूसम्पत्ति, उवराधिकार या विरासत शुल्क तथा हस्तांतरण पर ;
- (घ) ऐसी निजी बाय, जिसका स्रोत प्राप्तकर्ता राज्य हो, पर शुल्क एवं कर तथा इसी प्रकार के अन्य कर ;
- (ङ.) इस अनुच्छेद के पैरा 1 एवं 2 के प्रावधानों के अधीन पंजीकरण, न्यायालय या अभिलेख शुल्क, बंधक विषयक देयताएं एवं स्टाम्प शुल्क ;
- (च) विशिष्ट सेवाओं पर लागू गए प्रभार ।

4. सेवा कर्मचारी वर्ग के सदस्यों को उनकी सेवाओं के लिए प्राप्त मजदूरी पर देयताओं एवं करों से छूट होगी ।

5. वे कौंसली अधिकारी और कौंसली कर्मचारी, जो अपने यहां ऐसे व्यक्तियों को काम पर रखते हैं जिनकी मजदूरी या वेतन पर प्राप्तकर्ता राज्य में आयकर या अन्य इसी प्रकार के करों से छूट नहीं है उन बाध्यताओं का अनुपालन करेंगे जिन्हें ऐसे करों के लगाने के सम्बन्ध में उस राज्य के विधि एवं विनियम नियोक्ताओं पर आरोपित करते हैं ; इनमें सामाजिक सुरक्षा से संबंधित विधि एवं विनियम भी शामिल हैं ।

अनुच्छेद - 21

1. प्राप्तकर्ता राज्य, ऐसे विधि एवं विनियमों के अनुसार जिन्हें उसने अपनाया है, तथा पारस्परिकता के आधार पर निम्नलिखित के प्रवेश की अनुमति देगा और इन्हें सीमाशुल्क, करों तथा संबंधित प्रभारों से, मंडारण, हलाई तथा ऐसे अन्य सेवा-प्रभारों को हटकर, छूट देगा :

- (क) कौंसली संस्थापन में सरकारी उपयोग के लिए वस्तुएं ;
- (ख) कौंसली अधिकारी या उसके साथ रहने वाले परिवार के सदस्यों के निजी उपयोग की वस्तुएं जिनमें कार शामिल है ।

उपभोक्ता वस्तुओं की मात्रा सम्बन्धित व्यक्तियों के प्रत्यक्ष उपयोग की आवश्यक मात्रा से अधिक नहीं होगी ।

2. कौंसली कर्मचारी, जो प्रेषक राज्य के नागरिक हैं, और उनके साथ रहने वाले परिवार के सदस्यों को कार के अलावा अन्य वस्तुओं पर प्राप्तकर्ता राज्य में लागू होने वाले सामान विषयक नियमों के अनुसार पन्नी वार पहुंचने पर हूट होगी जिनका उल्लेख इस अनुच्छेद के पैरा 1 के उप-पैरा (ख) में है ।

3. कौंसली अधिकारी और उसके साथ रहने वाले परिवार के सदस्यों के निजी सामान को सीमाशुल्क अधिकारियों द्वारा निरीक्षण से हूट होगी । ऐसे सामान का केवल तभी निरीक्षण किया जा सकता है यदि इस बात पर विश्वास करने का कोई गंभीर कारण हो कि उसमें इस अनुच्छेद के पैरा 1 के उप-पैरा (ख) में उल्लिखित वस्तुओं के अलावा कोई चीज है, या उसमें कोई ऐसी वस्तु है जिसके आयात और निर्यात पर प्राप्तकर्ता राज्य के विधि एवं विनियमों के अनुसार प्रतिबन्ध हो या वह संगरोध विधि एवं विनियमों के अधीन आता हो । यह निरीक्षण कौंसली अधिकारी या उसके परिवार के सदस्य की उपस्थिति में किया जाएगा ।

अनुच्छेद - 22

कौंसली अधिकारी या कौंसली कर्मचारी या उसके साथ रहने वाले परिवार के किसी सदस्य की मृत्यु हो जाने पर प्राप्तकर्ता राज्य ;

(क) मृत मनुष्य की चल सम्पत्ति के निर्यात को निःशुल्क जाने की अनुमति देगा, प्राप्तकर्ता राज्य में उपाजित केवल ऐसी सम्पत्ति इसका अपवाद होगी जिस के निर्यात पर उसकी मृत्यु के समय प्रतिबन्ध था ;

(ख) ऐसी भूसम्पत्ति, उत्तराधिकार या विरासत पर, या चल सम्पत्ति पर हस्तांतरण शुल्क तथा राष्ट्रीय, क्षेत्रीय या म्युनिसिपल कर नहीं लगाएगा जिसकी उपस्थिति मृत व्यक्ति के, प्राप्तकर्ता राज्य में कौंसली अधिकारी या कौंसली कर्मचारी या उसके परिवार के सदस्य के रूप में रहने मात्र के कारण हो ।

अनुच्छेद - 23

1. ऐसे सभी व्यक्ति, जिन्हें प्रस्तुत अमिसमय के अधीन विशेषाधिकार और उन्मुक्तियां दी गई हैं इन विशेषाधिकारों और उन्मुक्तियों से संगत प्राप्तकर्ता राज्य के विधि एवं विनियमों का सम्मान करने के लिए कर्तव्यबोध है इसमें मोटरगाड़ी और कार बीमा से सम्बद्ध विधि एवं विनियम भी शामिल हैं। यह भी उनका कर्तव्य होगा कि वे राज्य के आन्तरिक मामलों में दखल न दें।

2. कांसली परिसर का किसी भी ऐसे ढंग से हस्तमाल नहीं किया जाएगा जो कांसली कार्य से असंगत हो।

अनुच्छेद - 24

राज्य सुरक्षा कारणों से कुछ क्षेत्रों में प्रवेश पर निषेध या प्रतिबंध लगाने वाले प्राप्तकर्ता राज्य के विधि एवं विनियमों के अधीन कांसली अधिकारी और कांसली कर्मचारी को कांसली कार्य-क्षेत्र में घूमने-फिरने की स्वतंत्रता होगी।

अनुच्छेद - 25

इस सण्ड में दिये गये विशेषाधिकार, उन्मुक्तियां और दूट किसी कांसली कर्मचारी को, जयवा कांसली अधिकारी या किसी कांसली कर्मचारी के साथ रहने वाले परिवार के किसी सदस्य को नहीं मिलेगी अगर वह प्राप्तकर्ता राज्य का राष्ट्रिक हो या ऐसा व्यक्ति जिसका प्राप्तकर्ता राज्य में स्थायी निवास हो। किन्तु, प्राप्तकर्ता राज्य इन व्यक्तियों पर अपने अधिकार का प्रयोग इस प्रकार करेगा कि जिससे कांसली संस्थापन के काम काज में कोई अनुचित हस्तक्षेप न हो।

खण्ड IV

कांसली कार्य

अनुच्छेद - 26

1. कांसली अधिकारी को अपने कांसली कार्य-क्षेत्र की सीमाओं के अंतर्गत प्रस्तुत खंड में निर्देशित कार्य करने का अधिकार होगा। इसके अतिरिक्त, कांसली अधिकारी अन्य कांसली कार्य भी कर सकता है यदि वे कार्य प्राप्तकर्ता राज्य के विधि एवं विनियमों द्वारा वर्जित नहीं हैं।

2. अपने कार्यों के निष्पादन के दौरान, कांसली अधिकारी कांसली क्षेत्र के सक्षम प्राधिकारियों के साथ जिनमें प्राप्तकर्ता राज्य के सक्षम केन्द्रीय प्राधिकारी भी शामिल हैं, यदि और उस हद तक जहाँ तक यह प्राप्तकर्ता राज्य के कानूनों, विनियमों और व्यवहार के अन्दर आता हो, तो लिखक पत्र-व्यवहार कर सकता है या मौखिक रूप से बात कर सकता है।

3. कांसली अधिकारी कांसली कार्य-क्षेत्र की सीमाओं के बाहर प्राप्तकर्ता राज्य के प्राधिकारियों की अनुमति से ही अपने कार्य कर सकता है।

अनुच्छेद - 27

कांसली अधिकारी को अपने कांसली कार्य-क्षेत्र की सीमाओं के भीतर निम्नलिखित अधिकार होंगे :

- (क) प्रेषक राज्य तथा उसके नागरिकों के, जिनमें वैधिक व्यक्ति भी शामिल हैं, अधिकारों और हितों की रक्षा करना ;
- (ल) प्रेषक राज्य तथा प्राप्तकर्ता राज्य के बीच व्यापार, आर्थिक, सांस्कृतिक और वैज्ञानिक संबंधों और पर्यटन के विकास को बढ़ावा देना ; और
- (ग) इस अभिसमय के प्रावधानों के अनुसार दोनों राज्यों के बीच मित्रतापूर्ण संबंधों के विकास को अन्य प्रकार से बढ़ाना।

अनुच्छेद - 23

1. कांसली अधिकारी को अपने कांसली कार्य-क्षेत्र के अन्तर्गत ये

अधिकार होंगे :

- (क) प्रेषक राज्य के नागरिकों का एक रजिस्टर रखना ;
- (ख) नागरिकता से सम्बद्ध प्रश्नों पर प्रेषक राज्य के कानूनों के अन्तर्गत आवेदन स्वीकार करना ;
- (ग) प्रेषक राज्य के नागरिकों की मृत्यु तथा जन्म के बारे में पत्र तथा प्रलेख प्राप्त करना और उन्हें दर्ज करना ;
- (घ) प्रेषक राज्य के कानूनों के अनुसार और यदि प्राप्तकर्ता राज्य के कानूनों द्वारा वर्जित नहीं हैं तो शादियां कराना और तलाक दर्ज करना यदि दोनों सम्बन्धित व्यक्ति प्रेषक राज्य के ही नागरिक हों ;
- (ङ) प्रेषक राज्य के कानूनों के अनुसार प्रेषक राज्य के नागरिकों के पारिवारिक संबंधों के बारे में आवेदन स्वीकार करना ।

2. कौंसली अधिकारी इस अनुच्छेद के पैरा 1 के उप पैरा (ग) और (घ) के अंतर्गत किए जाने वाले सिविल कार्यों के पंजीकरण के बारे में प्राप्तकर्ता राज्य के समुचित अधिकारियों को सूचित करेगा, यदि प्राप्तकर्ता राज्य के विधि एवं विनियमों के अंतर्गत उन अधिकारियों को ऐसी सूचना देना आवश्यक है ।

3. इस अनुच्छेद के पैरा 1 के उप पैरा (ग) और (घ) के प्रावधानों के द्वारा उनसे सम्बद्ध व्यक्तियों को प्राप्तकर्ता राज्य के विधि एवं विनियमों की अपेक्षाओं से छूट नहीं मिलेगी ।

अनुच्छेद - 29

कौंसली अधिकारी को निम्नलिखित बातों का अधिकार होगा :

- (क) प्रेषक राज्य के नागरिकों को पासपोर्ट देना, यात्रा प्रलेख जारी करना, और उनकी अवधि बढ़ाना, उनका नवीकरण करना या उन्हें रद्द करना तथा इनसे सम्बद्ध अन्य कार्य करना ; और
- (ख) प्रवेश, प्रस्थान और पारगमन वीसा तथा उनसे संबंधित दस्तावेजों की स्वीकृति प्रदान करना तथा उनकी अवधि बढ़ाना, नवीकरण करना और रद्द करना ।

अनुच्छेद - 30

1. कोंसली अधिकारी को कोंसली संस्थापन और अपने निवास-स्थान पर निम्नलिखित कार्य करने का अधिकार होगा :

- (क) प्रेषक राज्य के नागरिकों द्वारा दिए गये बयान या आवेदन प्राप्त करना, तैयार या सत्यापित करना तथा उनसे संबंधित प्रलेख जारी करना ;
- (ख) प्रेषक राज्य के नागरिकों द्वारा की गई वसीयतों को तैयार करना, सत्यापित करना और अपिरक्षित रखना ;
- (ग) प्रेषक राज्य के नागरिकों के बीच आपस में हुए लेन-देन के सौंदे को तैयार करना या सत्यापित करना अथवा एक पक्षीय सौंदे को उस सीमा तक सत्यापित करना कि ऐसे सौंदे प्राप्तकर्ता राज्य के विधि एवं विनियमों के अनुसार वर्जित न हों । कोंसली अधिकारी न तो ऐसे सौंदे तैयार कर सकता है और न सत्यापित कर सकता है जो प्राप्तकर्ता राज्य के भीतर स्थित अचल सम्पत्ति में सम्पत्ति संबंधी अधिकारों को स्थापित करते हों या संक्रमित करते हों ;
- (घ) प्रेषक राज्य के नागरिकों के बीच आपस में हुए लेन-देन के सौंदों को वैसी स्थिति में तैयार करना या सत्यापित करना जब कि ऐसे सौंदों का संबंध सिर्फ प्रेषक राज्य की सम्पत्ति या अधिकारों से हो या यदि ऐसे लेन-देन के सौंदों का निष्पादन उसी राज्य में होना हो; लेकिन शर्त यह है कि ऐसे सौंदों से प्राप्तकर्ता राज्य के विधि एवं विनियमों का उल्लंघन न हो ;
- (ङ.) प्रेषक राज्य या प्राप्तकर्ता राज्य के अधिकारियों या प्राधिकारियों द्वारा जारी किए गये दस्तावेजों को प्रमाणित करना और साथ ही ऐसे दस्तावेजों से उद्धरणों या अनुवादों और उनकी प्रतिलिपियों को सत्यापित करना ;

- (च) प्रेषक राज्य के नागरिकों द्वारा हस्ताक्षर किए गये दस्तावेजों को सत्यापित करना यदि उनके विषय से प्राप्तकर्ता राज्य के विधि एवं विनियमों का उल्लंघन न हो ;
- (छ) प्रेषक राज्य के नागरिकों से या ऐसे नागरिकों की ओर से सम्पत्ति और दस्तावेज अभिरक्षा के लिए स्वीकार करना यदि उनसे प्राप्तकर्ता राज्य के विधि एवं विनियमों का उल्लंघन न हो, स्पष्टतः ऐसी सम्पत्ति या दस्तावेज का हस्तांतरण प्राप्तकर्ता राज्य की अनुमति के बिना प्राप्तकर्ता राज्य के बाहर नहीं किया जायेगा ;
- (ज) कौंसली अधिकारियों के कार्यों से संबंधित अन्य कार्य करना बशर्त कि उनसे प्राप्तकर्ता राज्य के विधि एवं विनियमों का उल्लंघन न हो ।

2. पूर्वोक्त कार्यों में से कोई भी कार्य यदि प्रेषक राज्य के किसी नागरिक के निवास-स्थान पर दिया गया हो या जहाज़ या हवाई जहाज़ पर जिस पर उसके राज्य का ध्वज लगा है, यदि ऐसा कोई जहाज़ या हवाई जहाज़ संबंधित कौंसली कार्य-क्षेत्र की भांगोलिक सीमाओं के बाहर हो तो प्राप्तकर्ता राज्य की अनुमति आवश्यक होगी ।

अनुच्छेद - 31

कौंसली अधिकारी द्वारा अनुच्छेद 30 के अंतर्गत तैयार किए गये, सत्यापित या अनूदित दस्तावेजों को प्राप्तकर्ता राज्य में वही कानूनी महत्व तथा प्रामाणिक मूल्य प्रदान किया जायेगा जो प्राप्तकर्ता राज्य में उन्हें उपयुक्त प्राधिकारी या कार्यालय द्वारा तैयार, सत्यापित या अनूदित करने पर दिया जाता है ।

अनुच्छेद - 32

1. प्रेषक राज्य के किसी नागरिक की मृत्यु होने पर प्राप्तकर्ता राज्य के उपयुक्त अधिकारी कौंसली संस्थापन को सूचना देंगे । वे उन्हें नागरिक द्वारा दाय्याधिकार में छोड़ी गई सम्पत्ति संबंधी तथ्यों, उसके वैध प्रतिनिधि

और दाय्याधिकारी या ऐसे अन्य व्यक्तियों के बारे में जो दाय्याधिकार के बंध दावेदार प्रतीत हों और वसीयत के बारे में भी, यदि कोई हो, सूचना देंगे, यदि ऐसी कोई सूचना उनके पास उपलब्ध हो।

2. प्राप्तकर्ता राज्य के समुचित प्राधिकारी, अनुरोध किए जाने पर, अपने राज्य में स्थित ऐसी सम्पत्ति के बारे में कौंसली संस्थापन को सूचित करेंगे, यदि ऐसी कोई सूचना उनके पास उपलब्ध हो, जो किसी के दाय्याधिकार में आ गई हो और जिसका वारिस अथवा वह व्यक्ति, जो वैधिक दाय्याधिकार का दावेदार प्रतीत हो, प्रेषक राज्य का नागरिक हो।

अनुच्छेद - 33

किसी कौंसली अधिकारी को अपने कौंसली कार्य-क्षेत्र की सीमा के अंतर्गत, प्राप्तकर्ता राज्य में स्थायी रूप से रहने वाले लोगों के अतिरिक्त प्रेषक राज्य के उन अन्य सभी नागरिकों का प्राप्तकर्ता राज्य के प्राधिकारियों के समदा प्रतिनिधित्व करने का अधिकार होगा जो अपनी अनुपस्थिति अथवा किसी अन्य उपयुक्त एवं समुचित कारण से अपने अधिकारों तथा हितों की रक्षा करने की स्थिति में न हों। यह प्रतिनिधित्व तभी तक किया जा सकेगा जब तक कि जिन व्यक्तियों का प्रतिनिधित्व हो रहा है वे अपना स्टर्नी नियुक्त न कर लें या अपने हितों तथा अधिकारों की रक्षा का कार्य अन्यथा न सम्भाल लें। इस अनुच्छेद से किसी कौंसली अधिकारी को यह अधिकार प्राप्त नहीं हो जाएगा कि वह सम्बद्ध पक्ष से अमिर्काण पत्र प्राप्त किए बिना किसी न्यायालय में उसकी ओर से वकालत अथवा कोई और कार्यवाही करे।

अनुच्छेद - 34

1. किसी भी कौंसली अधिकारी को यह अधिकार होगा कि वह अपने कौंसली कार्य-क्षेत्र की सीमा के अंतर्गत प्रेषक राज्य के किसी भी नागरिक से उसे सलाह देने और सभी प्रकार की सहायता देने के लिए, जिसमें आवश्यकता पड़ने पर कानूनी सहायता भी शामिल है, मिले और उनके साथ सम्पर्क बनाए रखे।

2. प्राप्तकर्ता राज्य प्रेषक राज्य के नागरिकों को अपने कौंसली

संस्थापन से सम्पर्क स्थापित करने पर किसी भी प्रकार से रोक नहीं लाएगा।

3. प्राप्तकर्ता राज्य के समुचित प्राधिकारी प्रेषक राज्य के किसी भी नागरिक की गिरफ्तारी अथवा कारावधि के बारे में राजनयिक मिशन अथवा कौंसली संस्थापन को अविलम्ब सूचना देंगे।

4. कौंसली अधिकारी को प्रेषक राज्य के ऐसे किसी भी नागरिक से तत्काल मिलने का तथा सम्पर्क स्थापित करने और बनाए रखने का अधिकार होगा जो कि गिरफ्तार अथवा नजरबन्द हो या कैद की सजा भुगत रहा हो। कौंसली अधिकारी अपने इस अधिकार का निरन्तर प्रयोग कर सकता है।

5. पैरा 4 में उल्लिखित अधिकारों का प्रयोग प्राप्तकर्ता देश के विधि एवं विनियमों के समनुष्म किया जाएगा बशर्ते कि ये विधि एवं विनियम इन अधिकारों को प्रभावहीन न कर देते हों।

अनुच्छेद - 35

1. कौंसली अधिकारी को यह अधिकार होगा कि प्राप्तकर्ता राज्य के प्रादेशिक अथवा अन्तरिक जल क्षेत्र में या वहाँ के पत्तन अथवा बन्दरगाह पर रुके जहाज को सभी प्रकार की सहायता प्रदान करे।

2. जहाज को तट पर जाने की कूट मिलते ही कौंसली अधिकारी उस पर चढ़ सकता है। जहाज का कप्तान तथा कर्मी दल के सदस्य कौंसली अधिकारी से सम्पर्क स्थापित कर सकते हैं।

3. इस अनुच्छेद के अन्तर्गत अपने कार्यों को निष्पादित करने के सिलसिले में किसी भी काम के लिए कौंसली अधिकारी प्राप्तकर्ता देश के समुचित प्राधिकारियों से मदद के लिए सम्पर्क स्थापित कर सकता है।

अनुच्छेद - 36

कौंसली अधिकारी को अपने कौंसली कार्य-क्षेत्र की सीमा के अंतर्गत यह अधिकार होगा कि :

(क) प्राप्तकर्ता राज्य के प्राधिकारियों के अधिकारों का अनादर किए बिना वह प्रेषक राज्य के किसी जहाज में समुद्र यात्रा के दौरान हुई दुर्घटना की जांच करे; उस जहाज के कप्तान से

- तथा कर्मीं दल के किसी सदस्य से पूछताछ करे ; जहाज के प्रलेखों का साक्ष्यांकन करे ; जहाज की यात्रा तथा गंतव्य के संबंध में वक्तव्य ले ; तथा प्राप्तकर्ता राज्य के पत्तन में प्रवेश तथा वहां से निकासी तथा लंगर डाल कर पत्तन पर खड़े रहने में सहायता करे ;
- (ख) प्राप्तकर्ता राज्य के प्राधिकारियों के अधिकारों का अनादर किए बिना वह कर्मीं दल के किसी भी सदस्य तथा कप्तान के बीच के विवाद को हल करे, जिसमें कि वेतन तथा सेवा-संविदा भी शामिल हों, वरतों कि उसकी यह कार्यवाही प्रेषक राज्य के विधि एवं विनियमों के अनुस्यू हो ;
- (ग) प्रेषक राज्य के विधि एवं विनियमों के प्रावधानों के अधीन जहाजों के बारे में कोई घोषणा अथवा कोई प्रलेख स्वीकार करे, तैयार करे अथवा सत्यापित करे ;
- (घ) जहाज के कर्मीं दल के किसी सदस्य अथवा कप्तान को अस्पताल में भर्ती करवाने अथवा उनके देश-प्रत्यावर्तन के लिए कदम उठारे ; तथा
- (ङ.) किसी अधिगृहीत अथवा नवनिर्मित जहाज पर प्रेषक राज्य का फंडा फहरा कर समुद्र-यात्रा करने के अधिकार के लिए अस्थायी प्रमाण-पत्र दे ।

अनुच्छेद - 37

1. ऐसे मामलों में जहां कि प्राप्तकर्ता राज्य के न्यायालय अथवा अन्य समुचित प्राधिकारी प्रेषक राज्य के किसी जहाज में कोई बाध्यताकारी कार्यवाही करना चाहता हो अथवा किसी तरह की सरकारी जांच शुरू करना चाहता हो तो प्राप्तकर्ता राज्य के सक्षम प्राधिकारी इसके बारे में कांसली संस्थापन को सूचित करेंगे । यथासंभव ऐसी सूचना इस तरह की कार्यवाही शुरू होने के पहले दी जाएगी ताकि जब यह कार्यवाही की जाए उस समय कांसली अधिकारी अथवा उसका प्रतिनिधि उपस्थित रह सके । यदि कांसली अधिकारी अथवा उसका प्रतिनिधि उपस्थित न हो तो प्राप्तकर्ता राज्य के प्राधिकारी कांसली संस्थापन के अनुरोध पर उसको इस प्रकार की कार्यवाही की पूरी सूचना देंगे ।

2. इस अनुच्छेद के पैरा 1 के प्रावधान ऐसे मामलों पर भी लागू होंगे जब कि किसी भी जहाज के कर्मी दल के सदस्य अथवा कप्तान से समुद्र तट पर किसी समुचित प्राधिकारी द्वारा पूछताह की जानी हो ।

3. इस अनुच्छेद के प्रावधान सीमा-शुल्क, पासपोर्ट, सफाई नियंत्रण तथा निरीक्षण पर अथवा जहाज के कप्तान की सहमति से या उसके अनुरोध पर की जाने वाली कार्यवाही पर लागू नहीं होंगे ।

अनुच्छेद - 38

1. यदि प्राप्तकर्ता राज्य की राष्ट्रीय सीमा के अन्तर्गत प्रेषक राज्य का कोई जहाज टूट जाए, भूगस्त हो जाए, बह कर तट पर जा फंसे अथवा किसी और तरह से दुर्घटनाग्रस्त हो जाए या प्रेषक राज्य के किसी नागरिक का कोई ऐसा सामान जो प्रेषक राज्य के जहाज के माल अथवा किसी तीसरे राज्य के किसी ऐसे जहाज के माल में शामिल हो जो दुर्घटनाग्रस्त हो गया हो और प्राप्तकर्ता राज्य के समुद्र तट पर अथवा समुद्र तट के निकट पाया जाये अथवा उसे पचन पर पहुंचाया गया हो तो प्राप्तकर्ता राज्य के सक्षम प्राधिकारी उस के बारे में यथाशीघ्र कॉसली संस्थापन को सूचित करेगा । वे जहाज पर सवार व्यक्ति, जहाज, माल तथा जहाज पर लदे अन्य सामान के बारे में तथा जहाज की किसी चीज अथवा उस पर लदे किसी सामान के बारे में और उस सामान के बारे में भी जो जहाज से अलग हो गया हो उन सब को बचाने के बारे में जो कदम उठाए जा चुके हों उनकी सूचना भी कॉसली संस्थापन को देंगे ।

2. कॉसली अधिकारी ऐसे जहाज को, उसके यात्रियों तथा कर्मी दल के सदस्यों को हर तरह की सहायता देगा । वह इस कार्य के लिए प्राप्तकर्ता राज्य के सक्षम प्राधिकारियों से सहायता के लिए अनुरोध भी कर सकता है । वह जहाज की मरम्मत के लिए उपाय कर सकता है तथा सक्षम अधिकारी को मरम्मत का काम करने अथवा ऐसे उपायों को जारी रखने के लिए अनुरोध कर सकता है ।

3. किसी भी क्षतिग्रस्त जहाज, उस पर लदे माल अथवा सामान पर प्राप्तकर्ता राज्य के क्षेत्र में सीमा शुल्क नहीं लाया जायेगा जब तक कि वे उक्त राज्य में उपयोग के लिए न दे दिए जाएं ।

4. यदि प्रेषक राज्य का कोई जहाज जो दुर्घटनाग्रस्त हो गया हो वह अथवा उक्त जहाज की कोई और सामग्री प्राप्तकर्ता राज्य के समुद्र-तट पर अथवा समुद्र-तट के निकट पायी गयी हो अथवा उक्त राज्य के पक्ष पर लायी गयी हो और यदि जहाज का कप्तान अथवा स्वामी या उसका अभिकर्ता अथवा बीमा कम्पनी का प्रतिनिधि उक्त जहाज अथवा उक्त सामग्री को अभिरक्षित करने अथवा निपटान करने के लिए उचित कदम उठाने की स्थिति में न हो तो कौंसली संस्थापन के प्रमुख अथवा उसके प्रतिनिधि को प्राप्तकर्ता राज्य के विधि एवं विनियमों के अधीन स्वामी की ओर से ऐसे सभी कदम उठाने के अधिकार होंगे जो कि स्वामी उक्त कार्य के लिए स्वतः उठा सकते हों ।

इस पैरा के प्रावधान ऐसी किसी अन्य वस्तु पर भी लागू होंगे जो कि जहाज पर लदे माल का एक हिस्सा हो तथा प्रेषक राज्य के किसी नागरिक अथवा वैधिक व्यक्ति का हो ।

5. यदि कोई वस्तु जो कि प्राप्तकर्ता राज्य अथवा किसी तीसरे राज्य के ऐसे जहाज के माल का एक हिस्सा हो या रही हो जो कि दुर्घटनाग्रस्त हो गया हो तथा वह प्रेषक राज्य के किसी नागरिक अथवा वैधिक व्यक्ति की सम्पत्ति हो और प्राप्तकर्ता राज्य के समुद्र तट पर अथवा तट के निकट पाई गई हो अथवा उक्त राज्य के पक्ष पर ले आयी गयी हो और कप्तान अथवा स्वामी अथवा उसके अभिकर्ता अथवा बीमा कम्पनी के प्रतिनिधि उन्हें अभिरक्षित करने अथवा निपटान करने के लिए उचित कदम उठाने की स्थिति में न हों तो कौंसली संस्थापन के प्रमुख अथवा उनके प्रतिनिधि को प्राप्तकर्ता राज्य के विधि एवं विनियमों के अधीन स्वामी की ओर से ऐसे सभी कदम उठाने का अधिकार होगा जो कि उसका स्वामी उक्त कार्य के लिए स्वतः उठा सकता हो ।

अनुच्छेद - 39

अनुच्छेद 35 से 38 यथाचित परिवर्तन सहित वायुयानों पर भी लागू होंगे ।

खण्ड V

अन्तिम प्रावधान

अनुच्छेद - 40

1. प्रस्तुत अन्तिमय अनुसमर्थन के अधीन होगा तथा अनुसमर्थन के दस्तावेजों के वादान-प्रदान के बाद, तीसरे दिन से यह लागू हो जाएगा और इन दस्तावेजों का वादान-प्रदान यथाशीघ्र मास्को में होगा ।

2. प्रस्तुत अन्तिमय पांच वर्ष की अवधि तक लागू रहेगा तथा पांच वर्ष की अवधि के लिए और बढ़ाया जा सकेगा जब तक कि कोई एक पक्ष किसी भी समय दस महीने पहले लिखित रूप में दूसरे पक्ष को सूचना देकर इसे निर्धारित अवधि से पहले ही समाप्त न कर दे ।

इसके साक्ष्य-स्वरूप संविदाकारी पक्षों के पूर्णाधिकारियों ने प्रस्तुत अन्तिमय पर हस्ताक्षर कर दिए हैं और अपनी-अपनी मुहर इस पर लगा दी है ।

वाज नवम्बर 29 , 1973 को नयी दिल्ली में रूसी, हिन्दी तथा अंग्रेजी भाषाओं में दो-दो प्रतियों में किया गया, सभी पाठ समान रूप से प्रामाणिक हैं ।

सोवियत समाजवादी गणतंत्र संघ
की सरकार की ओर से

A. Gromyko
(रु २० ग्रोमिको)
विदेश मंत्री

भारत गणराज्य की सरकार की
सरकार की ओर से

स्वर्ण सिंह
(स्वर्ण सिंह)
विदेश मंत्री

CONSULAR CONVENTION¹ BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF THE REPUBLIC OF INDIA

The Government of the Union of Soviet Socialist Republics and the Government of the Republic of India,

Desirous of strengthening friendly relations existing between their two countries,

Have decided to conclude a Consular Convention and for this purpose have agreed as follows:

SECTION I. DEFINITIONS

Article 1. In this Convention the terms mentioned hereunder shall have the following meaning:

a) "consular establishment" means consulate-general, consulate, vice-consulate or consular agency;

b) "head of consular establishment" means consul general, consul, vice consul, or consular agent, charged with the duty of acting in that capacity;

c) "consular officer" means any person including the head of the consular establishment entrusted with the performance of consular functions. The term shall also include persons attached to the consular establishment for training in the consular service;

d) "consular employee" means a person, not being a consular officer, performing administrative, technical, or service functions in a consular establishment;

e) "consular premises" means the buildings or parts of buildings and the land ancillary thereto, irrespective of ownership, used exclusively for the purposes of the consular establishment.

SECTION II. OPENING OF CONSULAR ESTABLISHMENT AND APPOINTMENT OF CONSULAR OFFICERS

Article 2. 1. A consular establishment may be opened by the sending State in the territory of the receiving State only with the consent of the receiving State.

2. The location of a consular establishment, its status and the territorial limits of the consular district shall be determined by agreement between the sending State and the receiving State.

Article 3. 1. Before the appointment of the head of a consular establishment, the sending State shall obtain the approval of the receiving State to such appointment through diplomatic channels.

2. The diplomatic mission of the sending State shall send to the Ministry of External Affairs of the receiving State the commission of appointment or any other corresponding document testifying to the appointment of the head of a consular

¹ Came into force on 4 July 1976, i.e. on the thirtieth day after the date of the exchange of instruments of ratification, which took place at Moscow on 4 June 1976, in accordance with article 40(1).

establishment. The said commission or document shall mention the full name of the head of the consular establishment, his citizenship, rank, consular district in which he shall be performing his functions, and the seat of his consular establishment.

3. The receiving State shall, on receipt of the aforesaid commission or other document about the appointment of the head of a consular establishment, issue to the latter, as quickly as possible, an exequatur or other document of permission.

4. The head of the consular establishment may begin to perform his functions after he has received from the receiving State the aforesaid exequatur or document.

5. Pending the issue of the aforesaid exequatur or document the receiving State may permit the head of the consular establishment to perform his functions provisionally.

6. From the moment of recognition, including provisional recognition, the authorities of the receiving State shall take all measures necessary to enable the head of the consular establishment to perform his functions.

Article 4. 1. The sending State shall inform the Ministry of External Affairs of the receiving State about the full name, citizenship, rank and post held by a consular officer, other than the head, appointed to a consular establishment.

2. The receiving State shall consider the consular officer as having begun performance of his functions when the notification referred to in paragraph 1 of this Article has reached the Ministry of External Affairs.

3. The competent authorities of the receiving State shall issue to consular officers, consular employees and members of their families living with them identity certificates in accordance with the practice followed by them in this regard.

Article 5. Only a citizen of the sending State shall be appointed a consular officer.

Article 6. The receiving State may at any time, without having to explain its decision, notify the sending State through diplomatic channels that any consular officer is *persona non grata* or that any employee of the consular establishment is unacceptable. In such a case the sending State shall recall such officer or employee of the consular establishment. If the sending State refuses or fails within a reasonable time to carry out its obligations under this Article, the receiving State may refuse to recognise the consular officer or the consular employee concerned as a member of the consular establishment.

SECTION III. PRIVILEGES AND IMMUNITIES

Article 7. The receiving State shall take all appropriate measures to protect a consular officer and shall accord full facilities to enable him to perform his functions and to enjoy the rights, privileges and immunities provided for by this Convention and the laws of the receiving State. The receiving State shall also take all appropriate measures to protect the premises of the consular establishment and the residences of the consular officers and the consular employees.

Article 8. 1. If the head of the consular establishment is unable to perform his functions for some reason or if the post of the head is temporarily vacant, the sending State may empower a consular officer of the given consular establishment

or one of its other consular establishments in the receiving State or a member of the diplomatic staff of its diplomatic mission in that State for heading provisionally the said consular establishment. The full name of such person shall be conveyed to the Ministry of External Affairs of the receiving State.

2. A person temporarily and provisionally empowered to head a consular establishment has the right to perform the functions of the head of such establishment and shall enjoy the same rights, privileges and immunities, and be subject to the same obligations, as apply to the head of the establishment appointed in accordance with Article 3 of this Convention.

3. The appointment of a member of the diplomatic staff of the diplomatic mission of the sending State in the receiving State to a consular post in accordance with paragraph 1 of this Article does not affect the privileges and immunities which he enjoys in his capacity as a diplomat.

Article 9. 1. The rights and duties of consular officers provided for in this Convention shall be extended to such members of the diplomatic mission of the sending State in the receiving State as have been entrusted with the performance of consular functions in the said diplomatic mission.

2. The performance of consular functions by persons mentioned in paragraph 1 of this Article does not affect their privileges and immunities in their capacity as diplomats.

Article 10. 1. The sending State may, in accordance with the laws and regulations of the receiving State, acquire in free-hold or on lease lands, buildings or parts of buildings for its consular establishment and for residential accommodation of its consular officers and consular employees.

2. The receiving State shall assist the sending State in case of need in acquiring or renting land, buildings or parts of buildings as well as residential apartments for the aforesaid purpose.

Article 11. 1. The name-plate of the consular establishment, with the national coat-of-arms or emblem of the sending State, in the language of that State and as appropriate in the language of the receiving State, may be affixed on the building where the establishment is located.

2. The flag of the sending State may be hoisted on the consular establishment and on the residence of the head of the consular establishment.

3. The head of the consular establishment may also display the flag on his means of transportation, including automobile, when used on official business.

Article 12. 1. The buildings or parts of buildings exclusively used for the purposes of the consular establishment as well as the plot of land attached thereto and the private residence of the head of the consular establishment are inviolable.

2. The authorities of the receiving State may not enter the buildings or parts of buildings utilised exclusively for the purposes of the consular establishment or plot of land attached to such buildings or parts thereof or the private residence of the head of the consular establishment without the permission of the head of the consular establishment or the chief of the diplomatic mission of the sending State or the person empowered by either of them to grant such permission.

Article 13. Consular archives and documents are inviolable at all times and in all places. Non-official papers must not be held together with consular archives and documents.

Article 14. 1. The consular establishment shall have the right to communicate with its Government and with the diplomatic mission and other consular establishments of the sending State. For this purpose, the consular establishment shall have the right to use all normal means of communication, code, cypher, diplomatic and consular couriers, and sealed bags. The establishment or use of radio transmitters can be made only with the consent of the receiving State.

For the use of normal means of communication, the consular establishment shall be charged the same rates as those which apply to diplomatic missions.

2. The official correspondence of a consular establishment, irrespective of the means of communication used, and sealed bags having external visible marks demonstrating their official character, shall be inviolable and shall not be subjected to examination or detention by the authorities of the receiving State.

3. The packages constituting the consular bag may contain only official correspondence and documents.

4. The consular courier shall be provided with an official document indicating his status and the number of packages constituting the consular bag. He shall hold a diplomatic passport issued by the sending State. In the performance of his functions he shall be protected by the receiving State. He shall enjoy personal inviolability and shall not be liable to any form of arrest or detention.

5. The sending State, its diplomatic missions and its consular establishments may designate a consular courier *ad hoc*. The provisions of paragraph 4 of this Article shall apply to such courier except that the privileges and immunities mentioned therein shall cease to apply when he has delivered to the consignee the consular bag in his charge.

6. A consular bag may be entrusted to the captain of a ship or of a commercial aircraft scheduled to land at an authorised port of entry. He shall be provided with an official document indicating the number of packages constituting the bag, but he shall not be considered to be a consular courier. By arrangement with the appropriate local authorities, the consular establishment may send one of its members to take possession of the bag directly and freely from the captain of the ship or of the aircraft.

Article 15. 1. The receiving State shall treat consular officers, consular employees and members of their families living with them, with due respect and shall take all appropriate measures to prevent any attack on their person, freedom or dignity.

2. The head of the consular establishment shall not be liable to arrest or detention and shall enjoy immunity from criminal jurisdiction of the receiving State.

3. The immunity of the head of the consular establishment from criminal jurisdiction of the receiving State may be waived by the sending State. Waiver shall always be express and shall be communicated to the receiving State in writing.

4. The members of the family of the head of the consular establishment living with him shall enjoy immunity from criminal jurisdiction of the receiving State to the same extent as the head of the consular establishment.

5. A consular officer, other than the head of the consular establishment, shall not be liable to arrest or detention pending trial, except in the case of a grave crime and pursuant to a decision by the competent judicial authority of the receiving State.

6. Except in the case specified in paragraph 5 of this Article, a consular officer shall not be committed to prison or be liable to any other form of restriction on his personal freedom save in execution of a judicial decision of final effect.

7. If criminal proceedings are instituted against a consular officer, other than the head of the consular establishment, he must appear before the competent authorities. Nevertheless, the proceedings shall be conducted with the respect due to such consular officer by reason of his official position and, except in the case specified in paragraph 5 of this Article, in a manner which will hamper the performance of consular functions as little as possible. When, in circumstances mentioned in paragraph 5 of this Article, it becomes necessary to arrest or detain a consular officer, the proceedings against him shall be instituted with the minimum of delay.

8. The members of the family of a consular officer living with him shall enjoy immunity from criminal jurisdiction of the receiving State to the same extent as the consular officer.

Article 16. 1. A consular officer or a consular employee shall not be amenable to the jurisdiction of the judicial or administrative authorities of the receiving State in matters relating to the performance of his consular functions.

2. The provisions of paragraph 1 of this Article shall not apply in respect of a civil action either:

- (a) relating to private immovable property situated in the territory of the receiving State, unless the consular officer or the consular employee holds it on behalf of the sending State for the purposes of the consular establishment; or
- (b) relating to succession in which he is involved as executor, administrator, heir or legatee as a private person and not on behalf of the sending State; or
- (c) relating to any professional or commercial activity exercised by him in the receiving State outside his official functions; or
- (d) arising out of a contract concluded by a consular officer or a consular employee in which he did not contract expressly or impliedly as an agent of the sending State; or
- (e) relating to an action by a third party for damage arising from an accident in the receiving State caused by a vehicle, vessel or aircraft.

3. The sending State may waive, with regard to a consular officer or a consular employee, any of the immunities provided for in this Article. The waiver must always be express.

4. The initiation of proceedings by a consular officer or a consular employee in a matter where he might enjoy immunity from jurisdiction shall preclude him from invoking immunity from jurisdiction in respect of any counterclaim directly connected with the principal claim.

5. The waiver of immunity from jurisdiction for the purposes of civil or administrative proceedings shall not be deemed to imply the waiver of immunity from the measures of execution resulting from the judicial decision; in respect of such measures, a separate waiver shall be necessary.

Article 17. 1. A consular officer, other than the head of the consular establishment, or a consular employee may be called upon to attend as witness in the course of judicial or administrative proceedings. He shall not, except in cases mentioned in paragraph 3 of this Article, decline to give evidence. If a consular officer should decline to do so, no coercive measure or penalty may be applied to him.

2. The authority requiring the evidence of a consular officer shall avoid interference with the performance of his functions. It may, where possible, take such evidence at his residence or at the consular establishment or accept a statement from him in writing.

3. A consular officer, a consular employee, and members of their families living with them, are under no obligation to give evidence concerning matters connected with the performance by consular officer or consular employee of their functions or to produce official correspondence and documents relating thereto. They are also entitled to decline to give evidence as expert witnesses with regard to the law of the sending State.

Article 18. A consular officer, a consular employee, and members of their families living with them, are absolved from military service to the receiving State as well as from any other form of obligatory service.

Article 19. A consular officer, a consular employee, and members of their families living with them, are, on the basis of reciprocity, absolved from requirements concerning alien registration, permission for residence and other similar requirements relating to foreigners under the laws and regulations of the receiving State.

Article 20. 1. The consular premises and the residence of the head of the consular establishment of which the sending State or any person acting on its behalf is the owner or lessee, shall be exempt from all national, regional or municipal dues and taxes whatsoever, other than such as represent payment for specific services rendered. The same exemptions shall apply to the consular establishment.

2. The exemption from dues and taxes referred to in paragraph 1 shall not apply to:

- (a) such dues and taxes if, under the laws and regulations of the receiving State, they are payable by the person who contracted with the sending State or with the person acting on its behalf, and
- (b) indirect taxes of a kind which are normally incorporated in the price of goods or services.

3. A consular officer, a consular employee other than a member of the service staff, and members of their families living with them, if citizens of the sending State, shall be exempt from all dues and taxes, personal or real, national, regional or municipal, other than the following:

- (a) indirect taxes of a kind which are normally incorporated in the price of goods or services;

- (b) dues and taxes on private immovable property situated in the territory of the receiving State subject to the provisions of paragraphs 1 and 2 of this Article;
- (c) estate, succession or inheritance duties, and duties on transfers, levied by the receiving State, subject to the provisions of Article 22 of this Convention;
- (d) dues and taxes on private income having its source in the receiving State and any other tax of a similar nature;
- (e) registration, court or record fees, mortgage dues and stamp duties, subject to the provisions of paragraphs 1 and 2 of this Article;
- (f) charges levied for specific services rendered.

4. Members of the service staff shall be exempt from dues and taxes on the wages which they receive for their services.

5. Consular officers and consular employees who employ persons whose wages or salaries are not exempt from income tax or other similar taxes in the receiving State shall observe the obligations which the laws and regulations of that State impose upon employers concerning the levying of such taxes, including laws and regulations concerning social security.

Article 21. 1. The receiving State shall, in accordance with such laws and regulations as it may adopt and on the basis of reciprocity, permit entry of and grant exemption from customs duties, taxes, and related charges other than charges for storage, cartage and similar services, on:

- (a) articles for the official use of the consular establishment;
- (b) articles for the personal use of a consular officer, or members of his family living with him, including an automobile. The articles intended for consumption shall not exceed the quantities necessary for direct utilization by the persons concerned.

2. Consular employees, who are citizens of the sending State, and members of their families living with them, shall enjoy exemptions in respect of articles, other than automobiles, referred to in sub-paragraph (b) of paragraph 1 of this Article, at the time of first installation in accordance with the applicable baggage rules of the receiving State.

3. Personal baggage accompanying consular officers and members of their families living with them shall be exempt from customs inspection. Such baggage may be inspected only if there is serious reason to believe that it contains articles other than those referred to in sub-paragraph (b) of paragraph 1 of this Article, or articles the import or export of which is prohibited by the laws and regulations of the receiving State or which are subject to its quarantine laws and regulations. Such inspection shall be carried out in the presence of the consular officer or a member of his family.

Article 22. In the event of death of a consular officer or a consular employee or of a member of his family living with him, the receiving State

- (a) shall permit the duty-free export of the movable property of the deceased, with the exception of any such property acquired in the receiving State the export of which was prohibited at the time of his death;
- (b) shall not levy national, regional or municipal taxes or duties on estate, succession or inheritance, or duties on transfer of movable property, the presence of which in the receiving State was due solely to the presence in that

State of the deceased as a consular officer or a consular employee or a member of his family.

Article 23. 1. All persons to whom privileges and immunities are granted under this Convention are duty bound to respect the laws and regulations of the receiving State, consistent with such privileges and immunities, including the laws and regulations relating to motor vehicles and automobile insurance. They also have a duty not to interfere in the internal affairs of that State.

2. Consular premises shall not be used in any manner incompatible with the performance of consular functions.

Article 24. Subject to the laws and regulations of the receiving State prohibiting or limiting, on ground of State security, entry into certain regions, a consular officer and a consular employee shall have the freedom of movement within the consular district.

Article 25. The privileges, immunities and exemptions provided for in this Section shall not apply to a consular employee, or a member of the family of a consular officer or a consular employee living with him, if he is a national of the receiving State or is a person having permanent residence in the receiving State. However, the receiving State must exercise its jurisdiction over these persons in such a manner as not to interfere unduly with the performance of the functions of the consular establishment.

SECTION IV. CONSULAR FUNCTIONS

Article 26. 1. A consular officer has the right to perform the functions indicated in this Section within the limits of his consular district. Besides this a consular officer may perform other consular functions, if they are not prohibited by the laws and regulations of the receiving State.

2. During the course of performance of his functions, a consular officer may address in writing or orally the competent authorities of the consular district, including the competent central authorities of the receiving State if and to the extent that this is allowed by the laws, regulations and usages of the receiving State.

3. A consular officer may perform his functions outside the limits of the consular district only with the consent of the authorities of the receiving State.

Article 27. Within the limits of his consular district a consular officer has the right:

- (a) to defend the rights and interests of the sending State, as well as its citizens, including juridical persons;
- (b) to promote the development of trade, economic, cultural and scientific relations, and tourism between the sending State and the receiving State; and
- (c) to otherwise promote the development of friendly relations between the two States in accordance with the provisions of this Convention.

Article 28. 1. Within the limits of his consular district a consular officer has the right:

- (a) to maintain a register of the citizens of the sending State;
- (b) to receive applications required by the laws of the sending State on questions concerning citizenship;

- (c) to register and receive communications and documents about births and deaths of the citizens of the sending State;
- (d) to celebrate marriages and to register divorces, if both persons concerned are citizens of the sending State, in accordance with the laws of the sending State and unless prohibited by the laws of the receiving State;
- (e) to receive applications concerning family relations of the citizens of the sending State in accordance with the laws of the sending State.

2. The consular officer shall inform the appropriate authorities of the receiving State about the registration of civil acts done under sub-paragraphs (c) and (d) of paragraph 1 of this Article, if such information is required to be supplied to such authorities by the laws and regulations of the receiving State.

3. The provisions of sub-paragraphs (c) and (d) of paragraph 1 of this Article shall not exempt the persons concerned from the requirements of the laws and regulations of the receiving State.

Article 29. A consular officer has the right:

- (a) to grant passports to citizens of the sending State, to issue travel documents, and to extend, renew or cancel them, and to perform any other service relating thereto; and
- (b) to grant entry, exit and transit visas, or other documents relating thereto, and to extend, renew or cancel them.

Article 30. 1. A consular officer has the right to perform the following acts in the consular establishment and at his residence:

- (a) receive, draw up or attest applications or statements made by the citizens of the sending State, and also issue them corresponding documents;
- (b) draw up, attest and preserve in custody wills made by the citizens of the sending State;
- (c) draw up or attest transactions concluded between the citizens of the sending State *inter se* or attest one-party transactions to the extent that such transactions are not prohibited by the laws and regulations of the receiving State. A consular officer can neither draw up nor attest such transactions as either establish or alienate property rights in immovable property situated within the receiving State;
- (d) draw up or attest transactions between the citizens of the sending State and the citizens of the receiving State in cases where such transactions relate exclusively to property and rights in the sending State or if such transactions are to be executed in that State, on condition however that such transactions do not offend against the laws and regulations of the receiving State;
- (e) authenticate documents issued by the authorities or officers of the sending State or the receiving State and also attest copies, translations or extracts from such documents;
- (f) attest the signature of the citizens of the sending State on documents if their contents do not offend against the laws and regulations of the receiving State;
- (g) accept for safe custody property and documents from citizens of the sending State or on behalf of such citizens so far as it does not offend against the laws and regulations of the receiving State, it being understood that transfer of

such property or documents outside the receiving State shall not be done except with the consent of the receiving State;

(h) do other acts relating to the functions of the consular officers on condition that they do not offend against the laws and regulations of the receiving State.

2. If any of the aforesaid acts are to be performed at the residence of any citizen of the sending State, or on board a ship or aircraft carrying the flag of his State when such ship or aircraft is outside the geographical limits of the consular district concerned, the consent of the receiving State shall be necessary.

Article 31. The documents drawn up, attested or translated by a consular officer of the sending State under Article 30 will be regarded in the receiving State as having the same legal significance and evidentiary value as if they had been drawn up, attested or translated by the appropriate authority or office in the receiving State.

Article 32. 1. The appropriate authorities of the receiving State shall inform the consular establishment about the death of a citizen of the sending State. They shall also inform the consular establishment about any facts concerning property left by him in inheritance, his legal representatives and heirs, or any other persons who appear to have legal claims to inheritance, and also wills, if any, if such information is available with them.

2. The appropriate authorities of the receiving State shall inform the consular establishment, upon request, about the property located within such State that has fallen into inheritance in cases where the heir or the person who appears to have a legal claim to inheritance is a citizen of the sending State, if such information is available with them.

Article 33. Within the limits of his consular district, a consular officer has the right to represent the citizens of the sending State other than those who are permanently resident in the receiving State before the authorities of the receiving State if such citizens are not in a position to defend their rights and interests because of their absence or for other good and proper reasons. This representation continues until such time as the persons represented appoint their own attorneys or otherwise undertake the defence of their own interests and rights. Nothing in this Article shall empower a consular officer to plead or act before a court without a power of attorney from the concerned party.

Article 34. 1. A consular officer has the right within the limits of his consular district to meet and maintain contact with any citizen of the sending State, to give him advice and to render all assistance including legal assistance in cases of necessity.

2. The receiving State shall not in any manner restrict the contacts of the citizens of the sending State with their consular establishment.

3. The appropriate authorities of the receiving State shall inform the diplomatic mission or the consular establishment with the least possible delay about the arrest or detention of a citizen of the sending State.

4. A consular officer has the right to immediately visit, and establish and maintain contact with, a citizen of the sending State under arrest or detention or who is undergoing a sentence of imprisonment. This right of the consular officer may be exercised on a continuing basis.

5. The rights mentioned in paragraph 4 shall be exercised in conformity with the laws and regulations of the receiving State provided, however, that such laws and regulations do not annul these rights.

Article 35. 1. A consular officer has the right to render all assistance to a ship of the sending State standing in port or harbour or in the territorial or internal waters of the receiving State.

2. A consular officer may board a ship as soon as the ship is allowed to establish free contact with the shore. The captain of the ship and the members of the crew may maintain contact with the consular officer.

3. A consular officer may approach the proper authorities of the receiving State for help in any matter concerning the performance of his functions under this Article.

Article 36. Within the limits of his consular district a consular officer has the right:

- (a) without derogation to the rights of the authorities of the receiving State, to investigate any incident taking place during the course of voyage of a ship of the sending State, to question the captain and any member of the crew of such a ship, to verify the documents of the ship, to take statements concerning the voyage of the ship and its destination, and also to assist the entry and exit of the ship into and from the port of the receiving State and its lying at anchor in the port;
- (b) without derogation to the rights of authorities of the receiving State, to resolve disputes between the captain and any member of the crew, including disputes concerning wages and contracts of service in so far as such action is provided for by the laws and regulations of the sending State;
- (c) to receive, draw up or attest any declaration or document concerning ships provided for by the laws and regulations of the sending State;
- (d) to take measures for the hospitalization and repatriation of the captain or any member of the crew of the ship; and
- (e) to issue provisional certificates to an acquired or newly built ship for its right of voyage under the flag of the sending State.

Article 37. 1. In cases where the courts or other appropriate authorities of the receiving State intend to take any compulsive action, or to commence any official investigation, on board a ship of the sending State, the competent authorities of the receiving State shall inform the consular establishment about the same. Such information shall be given as far as possible before the commencement of such action so as to enable a consular officer or his representative to be present when such action is being taken. If the consular officer or his representative is not present, the authorities of the receiving State shall furnish the consular establishment, on request, full information about such action.

2. The provisions of paragraph 1 of this Article shall apply also to cases where the captain or a member of the crew of a ship are to be examined on shore by the appropriate authorities.

3. The provisions of this Article shall not apply to customs, passport and sanitary control and inspections, or to action taken at the request or with the consent of the captain of the ship.

Article 38. 1. If a ship of the sending State suffers shipwreck, runs aground, is swept ashore, or suffers any other accident within the national limits of the receiving State, or if an article belonging to a citizen of the sending State being a part of the cargo of a ship of the sending State or of a ship of a third State which has met with an accident is found on the shore or near the shore of the receiving State or is conveyed to its port, the competent authorities of the receiving State shall, as soon as possible, inform the consular establishment about such event. They shall also inform it about the measures which have already been taken for rescuing persons, ships, cargo and other property on board the ship, and articles belonging to the ship or forming part of its cargo, as well as those which have been separated from the ship.

2. The consular officer may render all assistance to such a ship, its passengers and members of its crew. For this purpose he may request help from the appropriate authorities of the receiving State. He may also take measures to repair the ship and may request the appropriate authorities to undertake or to continue to undertake such measures.

3. No customs duty shall be levied against a ship-wrecked vessel, its cargo or stores in the territory of the receiving State unless they are delivered for use in that State.

4. If a ship of the sending State which has met with an accident, or anything belonging to such a ship are found on shore or near the shore of the receiving State or are carried to the port of such State, and the captain of the ship or the owner or his agent or the representative of the insurance company is not in a position to take steps to preserve in safe custody or to dispose of such ship or such thing, the head of the consular establishment or his representative shall be regarded as empowered to take on behalf of the owner of the ship all such steps as the owner himself may take for the aforesaid purposes in accordance with the laws and regulations of the receiving State.

The provisions of the present paragraph shall be applicable also to any article which is a part of the cargo of a ship and belongs to a citizen or a juridical person of the sending State.

5. If any article which is or was a part of the cargo of a ship of the receiving State or of a third State which has met with an accident is the property of a citizen or juridical person of the sending State and is found on shore or near the shore of the receiving State or is carried into the port of such State and neither the captain nor the owner of the article or his agent nor the representatives of the insurance company are in a position to take steps for its safe custody or disposal, the head of the consular establishment or his representative shall be regarded as empowered to undertake on behalf of the owner all such steps as the owner himself may take for the aforesaid purposes in accordance with the laws and regulations of the receiving State.

Article 39. Articles 35 to 38 shall apply *mutatis mutandis* also to aircraft.

SECTION V. FINAL PROVISIONS

Article 40. 1. This Convention shall be subject to ratification and shall enter into force on the thirtieth day after the exchange of instruments of ratification which will take place in Moscow as soon as possible.

2. This Convention shall continue to be in force for a period of five years, subject to extension for a further period of five years, unless terminated at any time by either party by giving to the other a six months' notice in writing.

IN WITNESS WHEREOF, the plenipotentiaries of the Contracting Parties have signed this Convention and affixed their seals thereto.

DONE in New Delhi on November 29, 1973, in two copies each in the Russian, Hindi and English languages, all the texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:

[Signed]

A. A. GROMYKO
Minister of Foreign Affairs

For the Government
of the Republic of India:

[Signed]

SWARAN SINGH
Minister of External Affairs

[TRADUCTION — TRANSLATION]

CONVENTION¹ CONSULAIRE ENTRE LE GOUVERNEMENT DE
L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES
ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE L'INDE

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le
Gouvernement de la République de l'Inde,

Désireux de renforcer les relations amicales entre les deux Etats,

Ont décidé de conclure la présente Convention et, à cette fin, sont convenus
de ce qui suit :

TITRE PREMIER. DÉFINITIONS

Article premier. Dans la présente Convention les termes mentionnés
ci-après ont le sens suivant :

a) L'expression « poste consulaire » s'entend des consulats généraux,
consulats, vice-consulats et agences consulaires ;

b) L'expression « chef de poste consulaire » s'entend des consuls généraux,
consuls, vice-consuls et agents consulaires chargés d'exercer les fonctions
afférentes à leur titre ;

c) L'expression « fonctionnaire consulaire » s'entend de toute personne, y
compris le chef de poste consulaire, chargée en cette qualité d'exercer des
fonctions consulaires. Cette expression s'entend aussi des personnes affectées au
poste consulaire pour être formées aux fonctions consulaires ;

d) L'expression « employé consulaire » s'entend de toute personne qui n'est
pas un fonctionnaire consulaire et qui remplit dans le poste consulaire des
fonctions administratives ou techniques ou des fonctions se rapportant au service
du consulat ;

e) L'expression « locaux consulaires » s'entend des bâtiments ou parties de
bâtiment, ainsi que des terrains desservant lesdits bâtiments ou lesdites parties de
bâtiment, qui sont exclusivement utilisés aux fins du poste consulaire, quel qu'en
soit le propriétaire.

TITRE II. ETABLISSEMENT D'UN POSTE CONSULAIRE ET NOMINATION
DES FONCTIONNAIRES CONSULAIRES

Article 2. 1. Un poste consulaire ne peut être établi par l'Etat d'envoi sur
le territoire de l'Etat de résidence qu'avec le consentement de cet Etat.

2. Le siège du poste consulaire, sa classe et sa circonscription consulaire
sont fixés d'un commun accord entre l'Etat d'envoi et l'Etat de résidence.

Article 3. 1. Avant la nomination du chef de poste consulaire, l'Etat
d'envoi doit s'assurer par la voie diplomatique que la personne désignée a
l'agrément de l'Etat de résidence en tant que chef de poste consulaire.

¹ Entrée en vigueur le 4 juillet 1976, soit le trentième jour suivant l'échange des instruments de ratification, lequel a eu lieu à Moscou le 4 juin 1976, conformément à l'article 40, paragraphe 1.

2. Lorsque cet agrément a été obtenu, la mission diplomatique de l'Etat d'envoi fait parvenir au Ministère des affaires étrangères de l'Etat de résidence une lettre de provision ou un document analogue relatif à la nomination du chef de poste consulaire. La lettre de provision ou le document indique les nom et prénoms du chef de poste consulaire, sa nationalité et son grade, ainsi que la circonscription consulaire dans laquelle il doit exercer ses fonctions et le siège du poste consulaire.

3. Au reçu de la lettre de provision ou du document notifiant la nomination du chef de poste consulaire, l'Etat de résidence délivre dans un délai aussi bref que possible un *exequatur* ou une autorisation analogue lui permettant d'exercer des fonctions consulaires.

4. Le chef de poste consulaire peut entrer en fonctions dès que l'Etat de résidence lui a délivré un *exequatur* ou une autorisation analogue.

5. Avant la délivrance de l'*exequatur* ou de l'autorisation analogue, l'Etat de résidence peut délivrer au chef de poste consulaire une autorisation lui permettant d'exercer ses fonctions à titre temporaire.

6. Dès que le chef de poste consulaire est admis, même provisoirement, à l'exercice de ses fonctions, les autorités de l'Etat de résidence prennent les mesures nécessaires pour qu'il puisse exercer lesdites fonctions.

Article 4. 1. L'Etat d'envoi notifie à l'avance au Ministère des affaires étrangères de l'Etat de résidence les nom et prénoms, la nationalité, le grade et les fonctions d'un fonctionnaire consulaire devant exercer des fonctions autres que celles de chef de poste consulaire.

2. L'Etat de résidence considère que le fonctionnaire consulaire est entré en fonctions à la date à laquelle la notification mentionnée au paragraphe 1 du présent article est parvenue au Ministère des affaires étrangères.

3. Les autorités compétentes de l'Etat de résidence délivrent aux fonctionnaires consulaires et aux employés consulaires, ainsi qu'aux membres de leur famille vivant avec eux, les attestations nécessaires, conformément à leur pratique habituelle.

Article 5. Seul un ressortissant de l'Etat d'envoi peut être fonctionnaire consulaire.

Article 6. L'Etat de résidence peut à tout moment, sans être tenu d'indiquer les motifs de sa décision, notifier à l'Etat d'envoi, par la voie diplomatique, qu'un fonctionnaire consulaire est *persona non grata* ou un employé du poste consulaire n'est pas acceptable. Dans ce cas, l'Etat d'envoi doit rappeler cette personne lorsqu'elle est déjà entrée en fonctions. Lorsque l'Etat d'envoi ne se conforme pas à cette obligation dans un délai raisonnable, l'Etat de résidence peut refuser de reconnaître ladite personne comme fonctionnaire consulaire ou employé consulaire.

TITRE III. PRIVILÈGES ET IMMUNITÉS

Article 7. L'Etat de résidence prend toutes les mesures nécessaires pour que la protection du fonctionnaire consulaire soit assurée et pour que les fonctionnaires consulaires puissent s'acquitter de leurs fonctions et jouir des droits, privilèges et immunités prévus par la présente Convention et par la législation de l'Etat de résidence. L'Etat de résidence prend aussi toutes les

mesures nécessaires pour assurer la protection des locaux consulaires et de la résidence des fonctionnaires consulaires et des employés consulaires.

Article 8. 1. Si le chef de poste consulaire est empêché pour une raison quelconque d'exercer ses fonctions ou si son poste est temporairement vacant, l'Etat d'envoi peut charger des fonctions de gérant intérimaire du poste consulaire un fonctionnaire consulaire de ce poste ou d'un autre poste consulaire dans l'Etat de résidence ou un membre du personnel diplomatique de sa mission diplomatique dans ledit Etat. Les nom et prénoms de cette personne sont communiqués au Ministère des affaires étrangères de l'Etat de résidence.

2. Le gérant intérimaire du poste consulaire a le droit d'exercer les fonctions de chef de poste consulaire, jouit des mêmes droits, privilèges et immunités et est soumis aux mêmes obligations que le chef de poste consulaire nommé, conformément à l'article 3 de la présente Convention.

3. La nomination d'un membre du personnel diplomatique de la mission diplomatique de l'Etat d'envoi dans un poste consulaire conformément au paragraphe 1 du présent article n'affecte pas les privilèges et immunités qui lui sont accordés en vertu de son statut diplomatique.

Article 9. 1. Les droits et les obligations conférés aux fonctionnaires consulaires par la présente Convention s'appliquent également aux membres du personnel diplomatique de la mission diplomatique de l'Etat d'envoi dans l'Etat de résidence qui sont appelés à exercer des fonctions consulaires dans ladite mission.

2. L'exercice des fonctions consulaires par les personnes visées au paragraphe 1 du présent article n'affecte pas les privilèges et immunités dont elles jouissent en vertu de leur statut diplomatique.

Article 10. 1. L'Etat d'envoi peut, conformément aux lois et règlements de l'Etat de résidence, acquérir en pleine propriété ou prendre à bail tous terrains, immeubles ou parties d'immeuble nécessaires au poste consulaire pour son installation ainsi que pour la résidence des fonctionnaires consulaires et des employés consulaires.

2. En cas de besoin, l'Etat de résidence aide l'Etat d'envoi à acquérir ou à louer des terrains, immeubles ou parties d'immeuble, ainsi que des appartements à usage résidentiel, aux fins énoncées ci-dessus.

Article 11. 1. La plaque du poste consulaire, comportant les armes ou l'emblème national de l'Etat d'envoi, dans la langue de cet Etat et, en cas de besoin, dans celle de l'Etat de résidence, peut être placée sur la façade de l'immeuble qui abrite le poste consulaire.

2. Le pavillon de l'Etat d'envoi peut être arboré sur l'immeuble du poste consulaire et sur la résidence du chef de poste consulaire.

3. Le chef de poste consulaire peut arborer le pavillon de l'Etat d'envoi sur ses moyens de transport, y compris les véhicules automobiles, dans l'exercice de ses fonctions officielles.

Article 12. 1. Les immeubles ou parties d'immeuble utilisés exclusivement à des fins consulaires, ainsi que le terrain attenant et la résidence privée du chef de poste consulaire sont inviolables.

2. Les autorités de l'Etat de résidence ne peuvent pénétrer sur ledit terrain ou dans lesdits immeubles ou parties d'immeuble utilisés exclusivement aux fins

du poste consulaire, ou dans la résidence privée du chef du poste consulaire, sans obtenir le consentement, dans chaque cas, du chef de poste consulaire, du chef de la mission diplomatique de l'Etat d'envoi ou de la personne désignée par l'un d'eux.

Article 13. Les archives et documents consulaires sont inviolables à tout moment et en quelque lieu qu'ils se trouvent. Les documents non officiels ne sont pas conservés dans les archives consulaires.

Article 14. 1. Le poste consulaire a le droit de communiquer avec les autorités de l'Etat d'envoi, avec les autres postes consulaires et avec la mission diplomatique de l'Etat d'envoi dans l'Etat de résidence. A cette fin, le poste consulaire peut avoir recours à tous les moyens ordinaires de communication, aux messages en code, aux courriers diplomatiques et consulaires et aux valises scellées. Des postes émetteurs ne peuvent être installés et utilisés qu'avec l'assentiment de l'Etat de résidence.

Lorsqu'il emploie les moyens de communication ordinaires, le poste consulaire acquitte les tarifs applicables à la mission diplomatique.

2. La correspondance officielle du poste consulaire, quel que soit le moyen de communication utilisé, et les valises scellées portant des marques extérieures visibles indiquant leur caractère officiel sont inviolables et ne peuvent être visitées ni retenues par les autorités de l'Etat de résidence.

3. Les colis constituant la valise consulaire ne peuvent contenir que de la correspondance et des documents officiels.

4. Le courrier consulaire doit être porteur d'un document officiel attestant sa qualité et précisant le nombre de colis constituant la valise consulaire. Il est détenteur d'un passeport diplomatique délivré par l'Etat d'envoi. Dans l'exercice de ses fonctions, ce courrier est protégé par l'Etat de résidence. Il jouit de l'inviolabilité de sa personne et ne peut être soumis à aucune forme d'arrestation ou de détention.

5. L'Etat d'envoi, ses missions diplomatiques et ses postes consulaires peuvent désigner des courriers consulaires *ad hoc*. Dans ce cas, les dispositions du paragraphe 4 du présent article sont également applicables, sous réserve que les privilèges et immunités qui y sont mentionnés cesseront de s'appliquer dès que le courrier aura remis au destinataire la valise consulaire dont il a la charge.

6. La valise consulaire peut être confiée au commandant d'un navire ou d'un avion commercial faisant escale en un point ouvert au trafic. Ledit commandant est muni d'un document officiel indiquant le nombre de colis constituant la valise, mais il n'est pas considéré comme un courrier consulaire. En cas d'un accord passé avec les autorités locales compétentes, le poste consulaire peut envoyer l'un de ses agents recevoir une valise consulaire directement et sans entrave du commandant d'un navire ou d'un avion.

Article 15. 1. L'Etat de résidence est tenu de traiter avec le respect approprié les fonctionnaires consulaires et les employés consulaires et les membres de leur famille vivant avec eux ainsi que de prendre toutes les mesures voulues pour prévenir quelque atteinte que ce soit à leur personne, leur liberté ou leur dignité.

2. Le chef de poste consulaire ne peut être soumis à aucune forme d'arrestation ou de détention. Il jouit de l'immunité de juridiction dans l'Etat de résidence.

3. L'Etat d'envoi peut renoncer à l'immunité de juridiction du chef de poste consulaire. La renonciation doit toujours être expresse et notifiée par écrit à l'Etat de résidence.

4. Les membres de la famille du chef de poste consulaire, s'ils résident avec lui, jouissent de la même immunité de juridiction dans l'Etat de résidence que le chef de poste consulaire.

5. Les fonctionnaires consulaires autres que le chef de poste consulaire ne peuvent être mis en état d'arrestation ou de détention préventive qu'en cas de crime grave et à la suite d'une décision de l'autorité judiciaire compétente de l'Etat de résidence.

6. A l'exception du cas prévu au paragraphe 5 du présent article, les fonctionnaires consulaires ne peuvent pas être incarcérés ni soumis à aucune autre forme de limitation de leur liberté personnelle, sauf en exécution d'une décision judiciaire définitive.

7. Lorsqu'une procédure pénale est engagée contre un fonctionnaire consulaire autre que le chef du poste consulaire, ledit fonctionnaire est tenu de se présenter devant les autorités compétentes. Toutefois, la procédure doit être conduite avec les égards qui sont dus au fonctionnaire consulaire en raison de sa position officielle et, à l'exception du cas prévu au paragraphe 5 du présent article, de manière à gêner le moins possible l'exercice des fonctions consulaires. Lorsque, dans les circonstances mentionnées au paragraphe 5 du présent article, il est devenu nécessaire de mettre un fonctionnaire consulaire en état de détention préventive, la procédure dirigée contre lui doit être ouverte dans le délai le plus bref.

8. Les membres de la famille d'un fonctionnaire consulaire, s'ils résident avec lui, jouissent de la même immunité de juridiction que le fonctionnaire consulaire.

Article 16. 1. Les fonctionnaires consulaires et les employés consulaires jouissent de l'immunité de juridiction à l'égard des autorités judiciaires ou administratives de l'Etat de résidence dans les questions relatives à l'exercice de leurs fonctions consulaires.

2. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas pour les actions civiles :

- a) Concernant des biens privés immeubles situés sur le territoire de l'Etat de résidence, lorsque le fonctionnaire consulaire ou l'employé consulaire ne sont pas propriétaires de ces biens au nom de l'Etat d'envoi à des fins consulaires ;
- b) Concernant une succession, lorsque le fonctionnaire consulaire ou l'employé consulaire interviennent dans l'action civile à titre privé et non pas au nom de l'Etat d'envoi, en qualité d'exécuteur testamentaire, de curateur d'un bien successoral, d'héritier ou de légataire ;
- c) Concernant une activité professionnelle ou commerciale que le fonctionnaire consulaire ou l'employé consulaire exercent dans l'Etat de résidence en dehors de leurs fonctions officielles ;
- d) Découlant d'un contrat conclu par le fonctionnaire consulaire ou l'employé consulaire et en vertu duquel ils n'ont assumé, directement ou indirectement, aucune obligation en qualité de représentant de l'Etat d'envoi ;

e) Intentées par un tiers en raison d'un dommage causé sur le territoire de l'Etat d'envoi à la suite d'un accident dû à un véhicule, un bateau ou un avion.

3. L'Etat d'envoi peut renoncer à toutes les immunités prévues dans le présent article touchant les fonctionnaires consulaires et les employés consulaires. La renonciation doit toujours être expresse.

4. Lorsque le fonctionnaire consulaire ou l'employé consulaire intente une action pour laquelle il bénéficierait de l'immunité de juridiction, il ne peut invoquer l'immunité de juridiction à l'égard d'une demande reconventionnelle, quelle qu'en soit la nature, directement liée à l'action principale.

5. La renonciation à l'immunité de juridiction pour une action civile ou administrative n'implique pas la renonciation à l'immunité quant aux mesures d'exécution résultant de la décision judiciaire pour lesquelles une renonciation distincte est nécessaire.

Article 17. 1. Un fonctionnaire consulaire, autre que le chef de poste consulaire, ou un employé consulaire peuvent être appelés à répondre comme témoins au cours de procédures judiciaires et administratives. Ils ne doivent pas refuser de répondre comme témoins, si ce n'est dans les cas mentionnés au paragraphe 3 du présent article. Si un fonctionnaire consulaire refuse de témoigner, aucune mesure coercitive ou autre sanction ne peut lui être appliquée.

2. L'autorité qui requiert le témoignage doit éviter de gêner un fonctionnaire consulaire dans l'accomplissement de ses fonctions. Elle peut recueillir son témoignage à sa résidence ou au poste consulaire, ou accepter une déclaration écrite de sa part, toutes les fois que cela est possible.

3. Un fonctionnaire consulaire, un employé consulaire, ainsi que les membres de leur famille vivant à leur foyer, ne sont pas tenus de déposer sur des faits ayant trait à l'exercice de leurs fonctions et de produire la correspondance et les documents officiels y relatifs. Ils ont également le droit de refuser de témoigner en tant qu'experts sur le droit national de l'Etat d'envoi.

Article 18. Les fonctionnaires consulaires et les employés consulaires, ainsi que les membres de leur famille vivant avec eux, sont exempts de tout service national dans l'Etat d'envoi et de toute autre prestation d'intérêt public.

Article 19. Les fonctionnaires consulaires et les employés consulaires, ainsi que les membres de leur famille vivant avec eux, sont, sur la base de la réciprocité, exempts des obligations prévues par les lois et règlements de l'Etat de résidence en matière d'immatriculation des étrangers, de permis de séjour et autres formalités analogues auxquelles seraient astreints les étrangers en général.

Article 20. 1. Les locaux du poste consulaire et la résidence du chef du poste consulaire, si ces biens sont la propriété de l'Etat d'envoi ou ont été loués au nom de l'Etat d'envoi ou de toute autre personne physique ou morale agissant au nom de cet Etat, sont exempts de tout impôt ou de toute autre taxe nationale, régionale ou municipaux, à l'exception de ceux acquittés en paiement de services particuliers. Les mêmes exemptions s'appliquent au poste consulaire.

2. L'exemption des impôts et taxes mentionnés au paragraphe 1 ne s'applique pas :

a) Aux impôts et taxes qui, en vertu des lois et règlements de l'Etat de résidence, sont payables par la personne qui a passé un marché avec l'Etat d'envoi ou avec celle agissant en son nom,

b) Aux impôts indirects d'une nature telle qu'ils sont normalement incorporés dans le prix des marchandises ou des services.

3. Les fonctionnaires consulaires et les employés consulaires autres que les membres du personnel, ainsi que les membres de leur famille vivant à leur foyer, s'ils sont ressortissants de l'Etat d'envoi, sont exempts de tous impôts et taxes, personnels ou réels, nationaux, régionaux et communaux, à l'exception :

- a) Des impôts indirects d'une nature telle qu'ils sont normalement incorporés dans le prix des marchandises ou des services ;
- b) Des impôts et taxes sur les biens immeubles privés situés sur le territoire de l'Etat de résidence, sous réserve des dispositions des paragraphes 1 et 2 du présent article ;
- c) Des droits de succession et de mutation perçus par l'Etat de résidence, sous réserve des dispositions de l'article 22 de la présente Convention ;
- d) Des impôts et taxes sur les revenus privés, qui ont leur source dans l'Etat de résidence, et de toute autre taxe de caractère comparable ;
- e) Des droits d'enregistrement, de greffe, d'hypothèque et de timbre, sous réserve des dispositions des paragraphes 1 et 2 du présent article ;
- f) Des impôts et taxes perçus en rémunération de services particuliers rendus.

4. Les membres du personnel de service sont exempts des impôts et taxes sur les salaires qu'ils reçoivent du fait de leurs services.

5. Les fonctionnaires consulaires et les employés consulaires qui ont à leur service des personnes dont les traitements et salaires ne sont pas exempts de l'impôt sur le revenu ou d'autres taxes analogues dans l'Etat de résidence doivent observer les obligations que les lois et règlements de l'Etat de résidence imposent à l'employeur concernant la perception de ces impôts et taxes, y compris les lois et règlements en matière de sécurité sociale.

Article 21. 1. Suivant les dispositions législatives et réglementaires qu'il peut adopter, et sur la base de la réciprocité, l'Etat de résidence autorise l'entrée et accorde l'exemption de tous droits de douane, taxes et autres redevances connexes autres que frais d'entrepôt, de transport et frais afférents à des services analogues, pour :

- a) Les objets destinés à l'usage officiel du poste consulaire ;
- b) Les objets destinés à l'usage personnel du fonctionnaire consulaire et des membres de sa famille vivant à son foyer, y compris une automobile. Les articles de consommation ne doivent pas dépasser les quantités nécessaires pour leur utilisation directe par les intéressés.

2. Les employés consulaires qui sont ressortissants de l'Etat d'envoi et les membres de leur famille vivant à leur foyer bénéficient des exemptions pour ce qui est des objets (à l'exception des automobiles) mentionnés à l'alinéa b du paragraphe 1 du présent article importés lors de leur première installation, conformément aux règlements applicables aux bagages dans l'Etat de résidence.

3. Les bagages personnels accompagnés des fonctionnaires consulaires et des membres de leur famille vivant à leur foyer sont exemptés de la visite douanière. Ils ne peuvent être soumis à la visite que s'il y a de sérieuses raisons de supposer qu'ils contiennent des objets autres que ceux mentionnés à l'alinéa b du paragraphe 1 du présent article ou des objets dont l'importation ou l'exportation

est interdite par les lois et règlements de l'Etat de résidence ou soumise à ses lois et règlements de quarantaine. Cette visite ne peut avoir lieu qu'en présence du fonctionnaire consulaire ou d'un membre de sa famille.

Article 22. En cas de décès d'un fonctionnaire consulaire, d'un employé consulaire ou d'un membre de sa famille qui vivait à son foyer, l'Etat de résidence est tenu :

- a) De permettre l'exportation en franchise de droits des biens meubles du défunt, à l'exception de ceux qui ont été acquis dans l'Etat de résidence et qui font l'objet d'une prohibition d'exportation au moment du décès ;
- b) De ne pas prélever de droits nationaux, régionaux ou communaux de succession ni de mutation sur les biens meubles dont la présence dans l'Etat de résidence était due uniquement à la présence dans cet Etat du défunt en tant que fonctionnaire consulaire, employé consulaire ou membre de leur famille.

Article 23. 1. Toutes les personnes qui bénéficient de privilèges et d'immunités en application de la présente Convention sont tenues, sans préjudice de leurs privilèges et immunités, de se conformer aux lois et règlements de l'Etat de résidence, y compris les lois et règlements sur la circulation et l'assurance des véhicules automobiles. Elles ont aussi le devoir de ne pas s'ingérer dans les affaires intérieures de cet Etat.

2. Les locaux consulaires ne peuvent être utilisés d'une manière incompatible avec l'exercice des fonctions consulaires.

Article 24. Sous réserve des lois et règlements de l'Etat de résidence relatifs aux zones dont l'accès est interdit ou réglementé pour des raisons de sécurité nationale, les fonctionnaires consulaires et les employés consulaires sont autorisés à circuler librement dans les limites de la circonscription consulaire.

Article 25. Les privilèges, immunités et exemptions prévus dans le présent titre ne s'appliquent pas à un employé consulaire, ou à un membre de la famille d'un fonctionnaire consulaire ou d'un employé consulaire vivant à son foyer, s'il s'agit d'un ressortissant de l'Etat de résidence ou d'une personne résidant en permanence dans l'Etat de résidence. Toutefois, l'Etat de résidence doit exercer sa juridiction sur ces personnes de façon à ne pas entraver d'une manière excessive l'exercice des fonctions du poste consulaire.

TITRE IV. FONCTIONS CONSULAIRES

Article 26. 1. Le fonctionnaire consulaire a le droit d'exercer les fonctions indiquées dans le présent titre dans les limites de la circonscription consulaire. Au-delà des limites de cette circonscription, il peut exercer d'autres fonctions consulaires si elles ne sont pas interdites par les lois et règlements de l'Etat de résidence.

2. Dans l'accomplissement de ses fonctions, le fonctionnaire consulaire peut s'adresser aux autorités compétentes, par écrit ou oralement, dans les limites de la circonscription consulaire, y compris les autorités centrales compétentes de l'Etat de résidence dans la mesure où il y est autorisé par les lois, règlements et usages de l'Etat de résidence.

3. Un fonctionnaire consulaire ne peut exercer ses fonctions au-delà des limites de la circonscription consulaire qu'avec l'autorisation des autorités de l'Etat de résidence.

Article 27. Dans les limites de sa circonscription consulaire, un fonctionnaire consulaire est habilité à :

- a) Défendre les droits et les intérêts de l'Etat d'envoi, ainsi que ses ressortissants, y compris les personnes morales ;
- b) Favoriser le développement des relations commerciales, économiques, culturelles et scientifiques, ainsi que du tourisme entre l'Etat d'envoi et l'Etat de résidence ;
- c) Favoriser par tout autre moyen le développement des relations amicales entre les deux Etats conformément aux dispositions de la présente Convention.

Article 28. 1. Dans les limites de sa circonscription consulaire, le fonctionnaire consulaire est habilité à :

- a) Immatriculer les ressortissants de l'Etat d'envoi ;
- b) Recevoir toutes déclarations et tous documents sur les questions de nationalité ;
- c) Enregistrer et recevoir toutes notifications et tous documents concernant la naissance ou le décès des ressortissants de l'Etat d'envoi ;
- d) Sous réserve de la législation de l'Etat de résidence, enregistrer les mariages et les divorces conformément à la législation de l'Etat d'envoi, lorsque les époux sont tous deux ressortissants de l'Etat d'envoi ;
- e) Recevoir toutes déclarations concernant la situation de famille des ressortissants de l'Etat d'envoi, conformément à la législation de l'Etat d'envoi.

2. Le fonctionnaire consulaire informe les autorités compétentes de l'Etat de résidence des actes d'état civil accomplis au poste consulaire, conformément aux alinéas *c* et *d* du paragraphe 1 du présent article, lorsque les lois et règlements de l'Etat de résidence exigent que ces informations soient communiquées.

3. Les dispositions des alinéas *c* et *d* du paragraphe 1 du présent article ne dispensent pas les intéressés de l'obligation d'accomplir les formalités prévues par les lois et règlements de l'Etat de résidence.

Article 29. Le fonctionnaire consulaire est habilité à :

- a) Délivrer des passeports aux ressortissants de l'Etat d'envoi, délivrer des documents de voyage, les proroger, renouveler ou annuler et faire toutes autres opérations y relatives ;
- b) Délivrer des visas d'entrée, de sortie et de transit ou tous autres documents y relatifs, et les proroger, renouveler ou annuler.

Article 30. 1. Le fonctionnaire consulaire a le droit d'effectuer les opérations suivantes au poste consulaire et à sa résidence :

- a) Recevoir, établir et authentifier les demandes ou déclarations des ressortissants de l'Etat d'envoi, et leur délivrer les documents appropriés ;
- b) Etablir, certifier et recevoir en dépôt des testaments des ressortissants de l'Etat d'envoi ;
- c) Etablir ou authentifier des transactions conclues entre des ressortissants de l'Etat d'envoi, à condition que les lois et règlements de l'Etat de résidence ne s'y opposent pas. Un fonctionnaire consulaire ne peut ni établir ni authentifier

des transactions relatives à l'institution ou au transfert de droits relatifs à des biens immobiliers situés sur le territoire de l'Etat de résidence ;

- d) Etablir ou authentifier des transactions conclues entre des ressortissants de l'Etat d'envoi et des ressortissants de l'Etat de résidence, lorsque ces transactions concernent exclusivement des biens et des droits situés sur le territoire de l'Etat d'envoi ou lorsqu'elles doivent être exécutées sur le territoire de cet Etat, à la condition que les transactions en question ne portent pas atteinte à la législation de l'Etat de résidence ;
- e) Légaliser les documents délivrés par des autorités ou des fonctionnaires de l'Etat d'envoi ou de l'Etat de résidence, et certifier les copies, traductions et extraits de ces documents ;
- f) Certifier la signature de ressortissants de l'Etat d'envoi sur les documents de toute nature, à condition que la teneur de ces documents ne porte pas atteinte aux lois et règlements de l'Etat de résidence ;
- g) Recevoir en dépôt des biens et des documents de ressortissants de l'Etat d'envoi ou en leur nom, à condition que ce dépôt ne porte pas atteinte aux lois et règlements de l'Etat de résidence, étant entendu que le transfert de ces biens ou documents hors de l'Etat de résidence ne se fera qu'avec le consentement de celui-ci ;
- h) Faire toute autre opération relevant des attributions du fonctionnaire consulaire, à condition qu'elle ne porte pas atteinte aux lois et règlements de l'Etat de résidence.

2. Si l'une quelconque des opérations ci-dessus énumérées est accomplie à la résidence d'un ressortissant de l'Etat d'envoi, ou à bord d'un navire ou d'un aéronef battant pavillon de son Etat quand ledit navire ou aéronef est à l'extérieur des limites géographiques de la circonscription consulaire en cause, le consentement de l'Etat de résidence est nécessaire.

Article 31. Les documents établis, certifiés ou traduits par le fonctionnaire consulaire de l'Etat d'envoi conformément à l'article 30 sont considérés dans l'Etat de résidence comme des documents ayant la même valeur juridique et la même force probante que s'ils avaient été établis, certifiés ou traduits par les autorités et les institutions compétentes de cet Etat.

Article 32. 1. Les autorités compétentes de l'Etat de résidence informent le poste consulaire du décès d'un ressortissant de l'Etat d'envoi et lui communiquent aussi tous renseignements sur les biens successoraux, les représentants légaux, les héritiers et toutes les personnes pouvant prétendre légalement à son héritage, ainsi que sur l'existence d'un testament, si ces renseignements leur sont connus.

2. Les autorités compétentes de l'Etat de résidence informent sur demande le poste consulaire de l'ouverture d'une succession dans l'Etat de résidence, lorsque l'héritier ou la personne qui semble pouvoir prétendre légalement à l'héritage est un ressortissant de l'Etat d'envoi, si ces renseignements leur sont connus.

Article 33. Dans les limites de sa circonscription consulaire, le fonctionnaire consulaire est habilité à représenter les ressortissants de l'Etat d'envoi, à l'exception de ceux qui sont résidents permanents de l'Etat de résidence, devant les autorités dudit Etat si ces ressortissants ne sont pas en mesure de défendre leurs droits et intérêts du fait de leur absence ou pour toute autre raison valable.

Cette représentation prend fin seulement quand les personnes intéressées font choix d'un avocat ou assument par un autre moyen la défense de leurs propres intérêts et droits. Le présent article n'habilite en aucune façon le fonctionnaire consulaire à plaider ou à intervenir devant un tribunal sans une procuration de l'avocat de la partie concernée.

Article 34. 1. Dans les limites de la circonscription consulaire, le fonctionnaire consulaire a le droit de communiquer et d'avoir des entrevues avec tout ressortissant de l'Etat d'envoi, de le conseiller et de lui prêter toute assistance, et notamment de lui procurer une assistance judiciaire en cas de nécessité.

2. L'Etat de résidence ne limitera en aucune manière les contacts des ressortissants de l'Etat d'envoi avec leur poste consulaire.

3. Les autorités compétentes de l'Etat de résidence informent sans tarder la mission diplomatique ou le poste consulaire de l'Etat d'envoi de l'arrestation ou de la détention d'un ressortissant de l'Etat d'envoi.

4. Le fonctionnaire consulaire a le droit de rendre visite sans tarder à tout ressortissant de l'Etat d'envoi qui a été arrêté ou détenu ou purge une peine de prison et d'entrer et de rester en contact avec lui.

5. Les droits prévus au paragraphe 4 doivent être exercés conformément aux lois et règlements de l'Etat de résidence, à condition toutefois que lesdites lois et lesdits règlements n'annulent pas ces droits.

Article 35. 1. Le fonctionnaire consulaire peut prêter l'assistance nécessaire à un navire de l'Etat d'envoi qui se trouve dans l'un des ports de l'Etat de résidence, dans ses eaux territoriales ou intérieures.

2. Le fonctionnaire consulaire peut se rendre à bord du navire, aussitôt que celui-ci a été admis à entrer librement en contact avec la terre, et le capitaine du navire et les membres de l'équipage peuvent communiquer avec le fonctionnaire consulaire.

3. Le fonctionnaire consulaire peut entrer en relation avec les autorités compétentes de l'Etat de résidence pour les questions ayant trait à l'exécution de ses fonctions au titre du présent article.

Article 36. Dans les limites de la circonscription consulaire, le fonctionnaire consulaire :

- a) Sans porter atteinte aux droits des autorités de l'Etat de résidence, est habilité à faire des enquêtes sur tout incident survenu pendant la traversée et pendant le mouillage d'un navire de l'Etat d'envoi dans des ports, à interroger le capitaine et tout membre de l'équipage du navire, à vérifier les documents de bord, à recevoir des déclarations concernant la navigation et le lieu de destination du navire, et à faciliter l'entrée et la sortie ainsi que le séjour du navire dans le port ;
- b) Sans porter atteinte aux droits des autorités de l'Etat de résidence, est habilité à régler tout différend entre le capitaine et tout membre de l'équipage, y compris les différends concernant le salaire et le contrat d'engagement, dans la mesure où une telle intervention est prévue par les lois et règlements de l'Etat d'envoi ;

- c) Est habilité à recevoir, établir ou certifier toute déclaration ou tout autre document prévu par les lois et règlements de l'Etat d'envoi en ce qui concerne les navires;
- d) Est habilité à prendre des mesures pour faire hospitaliser et rapatrier le capitaine ou tout membre de l'équipage du navire;
- e) Est habilité à délivrer un certificat temporaire attestant le droit de naviguer sous le pavillon de l'Etat d'envoi pour tout navire qui vient d'être acquis ou construit.

Article 37. 1. Au cas où les tribunaux ou d'autres autorités compétentes de l'Etat de résidence auraient l'intention d'effectuer des actes de contrainte ou d'entreprendre une enquête officielle à bord d'un navire de l'Etat d'envoi, les autorités compétentes de l'Etat de résidence en informeraient le poste consulaire. Dans toute la mesure du possible, cette notification doit être faite avant qu'il soit procédé à de tels actes, afin qu'un fonctionnaire consulaire ou son représentant puisse y assister. Si le fonctionnaire consulaire ou son représentant n'était pas présent, les autorités compétentes de l'Etat de résidence communiqueraient sur demande au poste consulaire un rapport complet sur les actes accomplis.

2. Les dispositions du paragraphe 1 du présent article sont également applicables au cas où le capitaine ou tout membre de l'équipage du navire doit être interrogé à terre par les autorités compétentes de l'Etat de résidence.

3. Toutefois, les dispositions du présent article ne sont applicables ni aux formalités habituelles de contrôle des passeports et de contrôle sanitaire et douanier, ni aux actes accomplis à la demande ou avec le consentement du capitaine.

Article 38. 1. Si un navire de l'Etat d'envoi fait naufrage, échoue ou est rejeté sur la rive, ou s'il subit toute autre avarie à l'intérieur des limites territoriales de l'Etat de résidence, ou si un objet quelconque faisant partie de la cargaison d'un navire ayant subi une avarie et dont le propriétaire est un ressortissant de l'Etat d'envoi est trouvé sur la côte ou à proximité de la côte de l'Etat de résidence ou amené dans un port de cet Etat, les autorités compétentes de l'Etat de résidence en informent le plus tôt possible le fonctionnaire consulaire. Elles lui font également connaître les mesures qui ont été prises pour sauver les personnes, le navire, la cargaison et tout autre bien se trouvant à bord du navire, ainsi que les objets appartenant au navire ou faisant partie de la cargaison qui se sont détachés du navire.

2. Le fonctionnaire consulaire peut apporter toute aide au navire qui a subi une avarie, aux membres de l'équipage et aux passagers. A cette fin, il peut demander le concours des autorités compétentes de l'Etat de résidence. Le fonctionnaire consulaire peut prendre des mesures concernant la remise en état du navire, ou peut s'adresser aux autorités compétentes pour leur demander de prendre de telles mesures ou d'en continuer l'exécution.

3. Aucun droit de douane ne sera perçu sur un navire ayant fait naufrage, sur sa cargaison ou sur ses approvisionnements sur le territoire de l'Etat de résidence, à moins qu'ils ne soient destinés à être utilisés sur ledit territoire.

4. Lorsqu'un navire de l'Etat d'envoi ayant subi une avarie ou tout autre objet appartenant à ce navire est trouvé sur la côte ou à proximité de la côte de l'Etat de résidence ou amené dans un port de cet Etat et que ni le capitaine du navire, ni le propriétaire, ni son représentant, ni les assureurs responsables n'ont

la possibilité de prendre des mesures pour assurer la conservation du navire ou dudit objet ou pour en disposer, le chef du poste consulaire ou son représentant est habilité à prendre au nom du propriétaire du navire les mesures que le propriétaire lui-même aurait pu prendre à ces fins, conformément aux lois et règlements de l'Etat de résidence.

Les dispositions du présent paragraphe sont également applicables à tout objet faisant partie de la cargaison d'un navire de l'Etat d'envoi et appartenant à un ressortissant ou à une personne morale de cet Etat.

5. Lorsqu'un objet quelconque faisant partie de la cargaison d'un navire de l'Etat de résidence ou d'un Etat tiers ayant subi une avarie appartient à un ressortissant ou à une personne morale de l'Etat d'envoi et est trouvé sur la côte ou à proximité de la côte de l'Etat de résidence ou amené dans un port de cet Etat et que ni le capitaine du navire, ni le propriétaire de l'objet en question, ni son représentant, ni les représentants de la compagnie d'assurances n'ont la possibilité de prendre des mesures au nom du propriétaire pour assurer la conservation dudit objet ou pour en disposer, le chef du poste consulaire ou son représentant est habilité à prendre au nom du propriétaire les mesures que le propriétaire lui-même aurait pu prendre à ces fins, conformément aux lois et règlements de l'Etat de résidence.

Article 39. Les dispositions des articles 35 à 38 sont applicables, *mutatis mutandis*, aux aéronefs civils.

TITRE V. DISPOSITIONS FINALES

Article 40. 1. La présente Convention sera soumise à ratification et entrera en vigueur le trentième jour suivant l'échange des instruments de ratification, qui aura lieu à Moscou dans le plus bref délai.

2. La présente Convention restera en vigueur pour une période de cinq ans et pourra être prorogée de cinq ans, à moins que l'une des Parties ne fasse connaître par écrit à l'autre Partie son intention de la dénoncer six mois après la date de cette ratification.

EN FOI DE QUOI les plénipotentiaires des Parties contractantes ont signé la présente Convention et y ont apposé leur sceau.

FAIT à New Delhi le 29 novembre 1973, en double exemplaire, chacun en russe, en hindi et en anglais, tous les textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques:

[Signé]

A. A. GROMYKO
Ministre des affaires étrangères

Pour le Gouvernement
de la République de l'Inde:

[Signé]

SWARAN SINGH
Ministre des affaires étrangères

No. 15038

**UNION OF SOVIET SOCIALIST REPUBLICS
and
POLAND**

**Agreement on the reciprocal protection of copyright. Signed
at Warsaw on 4 October 1974**

Authentic text: Russian and Polish.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
POLOGNE**

**Accord relatif à la protection réciproque du droit d'auteur.
Signé à Varsovie le 4 octobre 1974**

Textes authentiques : russe et polonais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ ПОЛЬСКОЙ НАРОДНОЙ РЕСПУБЛИКИ О ВЗАИМНОЙ ОХРАНЕ АВТОРСКИХ ПРАВ

Правительство Союза Советских Социалистических Республик и Правительство Польской Народной Республики,

руководствуясь стремлением к дальнейшему расширению сотрудничества в области взаимного обмена ценностями культуры путем использования произведений науки, литературы и искусства,

признавая необходимым определить порядок и условия взаимной охраны авторских прав,

решили заключить настоящее Соглашение и с этой целью назначили своими Уполномоченными:

Правительство Союза Советских Социалистических Республик—
Председателя Правления Всесоюзного Агентства по авторским правам—
Панкнна Бориса Дмитриевича,

Правительство Польской Народной Республики—
Министра культуры и искусства Польской Народной Республики—
Юзефа Тейхму,

которые после обмена полномочиями, иайдеинными в должной форме и надлежащем порядке, согласились о нижеследующем:

Статья I. Каждая Договаривающаяся Сторона:

1. Поощряет издание произведений науки, литературы и искусства, созданных гражданами другой Договаривающейся Стороны.
2. Поощряет включение драматических, музыкально-драматических, музыкальных и хореографических произведений, созданных гражданами другой Договаривающейся Стороны, в репертуары театров, оркестров, музыкальных коллективов и солистов своей страны.

Статья II. Каждая Договаривающаяся Сторона признает авторские права граждан и организаций другой Договаривающейся Стороны и их правопреемников на произведения науки, литературы и искусства, независимо от места их первого опубликования, а также авторские права граждан третьих стран и их правопреемников на произведения, впервые выпущенные в свет на территории Союза Советских Социалистических Республик или Польской Народной Республики и обеспечивает на своей территории охрану этих прав на тех же основаниях и условиях, какне установлены ее законодательством в отношении ее собственных граждан.

Издание невыпущенных в свет произведений в обеих странах одновременно, выпуск в свет впервые на территории другой Договаривающейся Стороны, а также распространение в третьих странах произведений авторов одной Договаривающейся Стороны организациями другой Договаривающейся Стороны может быть осуществлено при наличии договоренности соответствующих компетентных организаций обеих Договаривающихся Сторон.

Статья III. Охрана прав осуществляется в течение срока, установленного внутренним законодательством каждой из Договаривающихся Сторон, однако Договаривающаяся Сторона не обязана обеспечивать охрану произведения в течение срока более продолжительного, чем срок охраны, установленный законодательством другой Договаривающейся Стороны.

Статья IV. Налоги с авторского вознаграждения, выплачиваемого в соответствии с настоящим Соглашением, взимаются только в стране постоянного проживания автора.

Статья V. Расчеты по авторскому вознаграждению производятся в валюте государства, на территории которого произведение было использовано, в соответствии с порядком, установленным для расчетов по неторговым платежам.

Статья VI. Практическое осуществление настоящего Соглашения возлагается на компетентные организации по охране авторских прав обеих Договаривающихся Сторон, которые заключают между собой Рабочее Соглашение, регулирующее совокупность вопросов, связанных с осуществлением охраны авторских прав на территории одной и другой Договаривающейся Стороны, в частности, порядок предоставления прав на использование охраняемых в силу настоящего Соглашения произведений, содействия авторам в защите их авторских прав, выплаты причитающегося авторам вознаграждения, систему взаимных расчетов и другие вопросы, вытекающие из настоящего Соглашения.

Статья VII. Договаривающиеся Стороны взаимно обязуются уважать и неукоснительно соблюдать действующие в Союзе Советских Социалистических Республик и Польской Народной Республике нормативные положения, которые относятся к порядку практического осуществления настоящего Соглашения.

Статья VIII. Под действие настоящего Соглашения подпадает использование после вступления настоящего Соглашения в силу указанных в статьях I и II произведений, в отношении которых не истекли к моменту использования сроки, предусмотренные статьей III.

Статья IX. Настоящее Соглашение не затрагивает прав и обязанностей Договаривающихся Сторон по другим международным соглашениям.

Статья X. Настоящее Соглашение может быть изменено и дополнено по договоренности Сторон по предложению любой из них.

Статья XI. Настоящее Соглашение заключается на срок в три года.

Срок действия настоящего Соглашения автоматически продлевается каждый раз на три года, если ни одна из Договаривающихся Сторон не заявит о расторжении по поздней, чем за шесть месяцев до истечения соответствующего трехлетнего срока.

Статья XII. Настоящее Соглашение подлежит одобрению в соответствии с законодательством каждой из Договаривающихся Сторон.

Соглашение вступит в силу с первого января года, следующего за тем годом, в котором Договаривающиеся Стороны обменяются нотами, извещающими о его одобрении.

Соглашение совершено в г. Варшава 4 октября 1974 г. в двух экземплярах, каждый на русском и польском языках, причем оба текста имеют одинаковую силу.

[Signed—Signé]

Б. Д. ПАНКИН

Председатель Правления
Всесоюзного Агентства
по авторским правам

[Signed—Signé]

ЮЗЕФ ТЕЙХМА

Министр культуры и искусства
Польской Народной Республики

[POLISH TEXT—TEXTE POLONAIS]

POROZUMIENIE MIĘDZY RZĄDEM ZWIĄZKU SOCJALISTYCZNYCH REPUBLIK RADZIECKICH A RZĄDEM POLSKIEJ RZECZYPOSPOLITEJ LUDOWEJ O WZAJEMNEJ OCHRONIE PRAW AUTORSKICH

Rząd Związku Socjalistycznych Republik Radzieckich i Rząd Polskiej Rzeczypospolitej Ludowej

kierując się dążeniem do dalszego rozszerzenia współpracy w zakresie wzajemnej wymiany osiągnięć kultury poprzez wykorzystywanie dzieł literackich, naukowych i artystycznych,

uznając potrzebę ustalania trybu i warunków wzajemnej ochrony praw autorskich,

postanowiły zawrzeć niniejsze Porozumienie i w tym celu wyznaczyły swoich upętnomocnionych Przedstawicieli:

Rząd Związku Socjalistycznych Republik Radzieckich—Borisa Dmitrijewicza Pankina—Przewodniczącego Zarządu Wszechzwiązkowej Agencji Autorskich Praw

Rząd Polskiej Rzeczypospolitej Ludowej—Józefa Tejchmę—Ministra Kultury i Sztuki,

którzy po wymianie pełnomocnictw, uznanych za dobre, uzgodnili, co następuje:

Artykuł I. Każda z Umawiających się Stron:

1. popiera wydawanie utworów literackich, naukowych i artystycznych stworzonych przez obywateli drugiej Umawiającej się Strony;
2. popiera włączanie utworów dramatycznych, muzyczno-dramatycznych, muzycznych i choreograficznych, stworzonych przez obywateli drugiej Umawiającej się Strony do repertuarów teatrów, orkiestr, zespołów muzycznych i solistów swojego kraju.

Artykuł II. Każda z Umawiających się Stron chroni prawa autorskie obywateli i jednostek organizacyjnych drugiej Umawiającej się Strony oraz osób mających na ich terytorium stałe miejsce zamieszkania i ich następców prawnych do utworów literackich, naukowych i artystycznych niezależnie od miejsca pierwszego ich udostępnienia publicznie, a także prawa autorskie obywateli innych państw i ich następców prawnych w odniesieniu do utworów po raz pierwszy udostępnionych publicznie na terytorium Związku Socjalistycznych Republik Radzieckich lub Polskiej Rzeczypospolitej Ludowej i zapewnia na swoim terytorium ochronę tych praw na zasadach i warunkach przewidzianych przez ustawodawstwo wewnętrzne dla utworów własnych obywateli.

Wydanie nie udostępnionych publicznie utworów na terytorium obu Umawiających się Stron równocześnie, ich udostępnienie publicznie po raz pierwszy na terytorium drugiej Umawiającej się Strony, a także rozpowszechni-

anie na terytorium innych państw utworów jednej z Umawiających się Stron przez jednostki organizacyjne drugiej Umawiającej się Strony może być dokonywane na podstawie porozumienia właściwych jednostek organizacyjnych obu Umawiających się Stron.

Artykuł III. Ochrona praw autorskich dokonywana jest w okresie ustalonym przez ustawodawstwo wewnętrzne każdej z Umawiających się Stron. Jednakże Umawiająca się Strona nie ma obowiązku zapewnienia utworom ochrony prawnej w okresie dłuższym, niż przewiduje to ustawodawstwo wewnętrzne drugiej Umawiającej się Strony.

Artykuł IV. Opodatkowanie wynagrodzenia autorskiego, wypłacanego na podstawie niniejszego Porozumienia, następuje wyłącznie w kraju stałego miejsca zamieszkania autora.

Artykuł V. Rozliczenie wynagrodzeń autorskich następuje w walucie tej Umawiającej się Strony, na terytorium której utwór został wykorzystany, zgodnie z zasadami przewidzianymi dla rozliczeń z tytułu płatności niehandlowych.

Artykuł VI. Wykonanie niniejszego Porozumienia powierza się właściwym jednostkom organizacyjnym obu Umawiających się Stron, powołanym do ochrony praw autorskich, które zawierają między sobą porozumienia wykonawcze, regulujące całokształt spraw związanych z realizacją ochrony praw autorskich na terytorium obu Umawiających się Stron, a w szczególności dotyczące trybu przenoszenia praw do wykorzystywania chronionych niniejszym Porozumieniem utworów, udzielania autorom pomocy w zakresie ochrony ich praw autorskich, wypłaty należnych autorom wynagrodzeń i systemu wzajemnych rozliczeń, oraz inne problemy wynikające z niniejszego Porozumienia.

Artykuł VII. Umawiające się Strony zobowiązują się do wzajemnego pełnego poszanowania i przestrzegania obowiązujących w Związku Socjalistycznych Republik Radzieckich przepisów, które dotyczą wykonywania niniejszego Porozumienia.

Artykuł VIII. Niniejsze Porozumienie dotyczy wykorzystywania utworów wymienionych w artykułach I i II, co do których w chwili ich wykorzystywania nie upłynęły jeszcze terminy określone w artykule III.

Artykuł IX. Porozumienie niniejsze nie narusza praw i obowiązków Umawiających się Stron wynikających z innych zobowiązań międzynarodowych.

Artykuł X. Każda z Umawiających się Stron ma prawo przedstawiania propozycji zmian bądź uzupełnień niniejszego Porozumienia.

Artykuł XI. Niniejsze Porozumienie zostaje zawarte na okres trzech lat. Ulega ono automatycznemu przedłużaniu na dalsze okresy trzyletnie, jeżeli jedna z Umawiających się Stron nie wypowie go w drodze notyfikacji na sześć miesięcy przed upływem danego okresu.

Artykuł XII. Niniejsze Porozumienie podlega przyjęciu zgodnie z prawem każdej z Umawiających się Stron.

Porozumienie wejdzie w życie z dniem 1 stycznia roku, który nastąpi po wymianie przez Umawiające się Strony not stwierdzających to przyjęcie.

POROZUMIENIE SPORZĄDZONO w Warszawie dnia 4 października 1974 roku w dwóch egzemplarzach każdy w językach rosyjskim i polskim, przy czym obydwie teksty posiadają jednakową moc.

[*Signed — Signé*]

BORIS PANKIN

Przewodniczący Zarządu
Wszeczwiazkowej Agencji
Autorskich Praw

[*Signed — Signé*]

JÓZEF TEJCHMA

Minister Kultury i Sztuki

[TRANSLATION—TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION
OF SOVIET SOCIALIST REPUBLICS AND THE GOVERN-
MENT OF THE POLISH PEOPLE'S REPUBLIC ON THE
RECIPROCAL PROTECTION OF COPYRIGHT

The Government of the Union of Soviet Socialist Republics and the Government of the Polish People's Republic,

Moved by the desire further to extend co-operation in the sphere of the exchange of cultural values through the use of scientific, literary and artistic works,

Recognizing the need to determine the procedure and conditions for the reciprocal protection of copyright,

Have decided to conclude this Agreement and have appointed for this purpose as their plenipotentiaries:

The Government of the Union of Soviet Socialist Republics: Boris Dmitrievich Pankin, Chairman of the Board of the All-Union Copyright Agency,

The Government of the Polish People's Republic: Jozef Tejchma, Minister of Culture and Art of the Polish People's Republic,

who, having exchanged their full powers, found in good and due form, have agreed as follows:

Article I. Each Contracting Party shall:

1. encourage the publication of scientific, literary and artistic works produced by nationals of the other Contracting Party;
2. encourage the inclusion of dramatic, musical/dramatic, musical and choreographic works produced by nationals of the other Contracting Party in the repertories of the theatres, orchestras, musical ensembles and soloists of its own country.

Article II. Each Contracting Party shall recognize the copyright enjoyed by nationals and organizations of the other Contracting Party and their successors in scientific, literary and artistic works, regardless of the place of their first publication, and also the copyright of nationals of third countries and their successors in works which first appeared in the territory of the Union of Soviet Socialist Republics or of the Polish People's Republic, and shall ensure the protection of such copyright in its territory on the same basis and in the same conditions as are established by its legislation for its own nationals.

Unpublished works may be published simultaneously in the two countries, and may also be published for the first time in the territory of the other Contracting Party, and works by authors of one Contracting Party may be distributed in third countries by organizations of the other Contracting Party, by arrangement between the competent organizations of the two Contracting Parties.

¹ Came into force on 1 January 1975, i. e. on the first day of January of the year following the year in which the Contracting Parties exchanged notes confirming its approval, in accordance with article XII.

Article III. Copyright shall be protected for the period established by the domestic legislation of each of the Contracting Parties; neither Contracting Party, however, is obliged to protect a work for a longer period than the period of protection established under the legislation of the other Contracting Party.

Article IV. The royalties payable under this Agreement shall be taxed only in the country in which the author permanently resides.

Article V. The royalties shall be calculated in the currency of the State in whose territory the work was used, on the basis of the procedure established for calculating non-commercial payments.

Article VI. The practical implementation of this Agreement shall be the responsibility of the competent organizations of the two Contracting Parties dealing with the protection of copyright, which shall conclude a Working Agreement regulating all questions linked with the protection of copyright in the territory of each of the Contracting Parties and, in particular, the procedure for granting rights to use works protected under this Agreement, the assistance to be afforded to authors in protecting their copyright, the procedure for paying the royalties due to authors, the system of reciprocal payments, and other questions arising from this Agreement.

Article VII. The Contracting Parties jointly undertake to respect and strictly comply with normative provisions in force in the Union of Soviet Socialist Republics and in the Polish People's Republic concerning the procedure for the practical implementation of this Agreement.

Article VIII. This Agreement shall apply to the use, after the entry into force of the Agreement, of the works indicated in articles I and II in relation to which the periods envisaged in article III have not yet expired.

Article IX. This Agreement shall not affect the rights and obligations of the Contracting Parties under other international agreements.

Article X. This Agreement may be altered and supplemented by agreement between the Parties on the proposal of either of them.

Article XI. This Agreement is concluded for a period of three years.

This Agreement shall be automatically extended for successive three-year periods, unless one of the Contracting Parties denounces the Agreement at least six months before the expiry of the current three-year period.

Article XII. This Agreement is subject to approval in conformity with the legislation of each of the Contracting Parties.

The Agreement shall enter into force on the first day of January of the year following the year in which the Contracting Parties exchange notes confirming its approval.

DONE at Warsaw on 4 October 1974 in duplicate in the Russian and Polish languages, both texts being equally authentic.

[Signed]

B. D. PANKIN

Chairman of the Board
of the All-Union Copyright
Agency

[Signed]

JÓZEF TEJCHMA

Minister of Culture and Art
of the Polish People's Republic

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE
POLOGNE RELATIF À LA PROTECTION RÉCIPROQUE DU
DROIT D'AUTEUR

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le
Gouvernement de la République populaire de Pologne,

Animés du désir de promouvoir entre eux une plus large coopération en
matière d'échanges culturels par l'exploitation des œuvres scientifiques,
littéraires et artistiques,

Conscients de la nécessité de définir les conditions et modalités de la
protection réciproque du droit d'auteur,

Ont décidé de conclure le présent Accord et ont, à cette fin, désigné pour
leurs plénipotentiaires:

Le Gouvernement de l'Union des Républiques socialistes soviétiques: Boris
Dimitrievitch Pankin, Président du Conseil d'administration de l'Agence
soviétique des droits d'auteur,

Le Gouvernement de la République populaire de Pologne: Józef Tejchma,
Ministre de la culture et des arts de la République populaire de Pologne,

lesquels, après s'être communiqué leurs pouvoirs, reconnus en bonne et due
forme, sont convenus de ce qui suit:

Article premier. Chaque Partie contractante:

1. Encouragera la publication des œuvres scientifiques, littéraires et artistiques
des ressortissants de l'autre Partie contractante;
2. Encouragera l'inscription des œuvres dramatiques, lyriques, musicales et
chorégraphiques des ressortissants de l'autre Partie contractante au répertoire
des théâtres, orchestres, groupes musicaux et solistes de son pays.

Article II. Chaque Partie contractante reconnaît le droit d'auteur des
ressortissants et des organisations de l'autre Partie contractante, ainsi que des
héritiers desdits ressortissants, sur les œuvres scientifiques, littéraires et
artistiques, quel que soit le lieu de leur première publication, ainsi que le droit
d'auteur des ressortissants de pays tiers et de leurs héritiers sur les œuvres
publiées pour la première fois sur le territoire de l'Union des Républiques
socialistes soviétiques ou de la République populaire de Pologne et en garantit la
protection sur son territoire dans les mêmes conditions que celles prévues par sa
législation nationale pour ses propres ressortissants.

La publication simultanée d'œuvres inédites dans chacun des deux pays, de
même que leur première publication sur le territoire de l'autre Partie contractante,

¹ Entré en vigueur le 1^{er} janvier 1975, soit le 1^{er} janvier de l'année qui a suivi celle où les Parties contractantes
s'étaient notifié sa ratification, conformément à l'article XII.

et la diffusion dans des pays tiers des œuvres d'auteurs d'une Partie contractante par des organisations de l'autre Partie contractante pourront s'effectuer moyennant accord entre les organismes compétents correspondants des deux pays.

Article III. La protection des droits d'auteur est assurée pendant toute la durée prévue par la législation intérieure de chacune des Parties contractantes, étant entendu qu'une Partie contractante n'est pas tenue de garantir cette protection pendant une durée supérieure à celle prévue par la législation de l'autre Partie.

Article IV. Les droits d'auteur ne sont imposables, en vertu du présent Accord, que dans le pays où l'auteur a fixé sa résidence permanente.

Article V. Les comptes relatifs aux droits d'auteur sont établis dans la monnaie de l'Etat sur le territoire duquel l'œuvre a été exploitée, conformément aux modalités établies pour les comptes relatifs aux paiements non commerciaux.

Article VI. La mise en œuvre du présent Accord incombe aux organismes chargés de la protection des droits d'auteur dans chacune des Parties contractantes. Ces organismes concluent entre eux un accord de travail, réglementant toutes les questions relatives à la protection des droits d'auteur sur le territoire de l'une et de l'autre Parties contractantes, et notamment les modalités d'attribution des droits pour l'exploitation des œuvres protégées par le présent Accord, l'assistance à apporter aux ressortissants des deux Parties contractantes en vue de la protection de leurs droits d'auteur, les modalités de paiement des droits d'auteur dus, un système de règlements compensatoires et les autres questions découlant de l'application du présent Accord.

Article VII. Les Parties contractantes s'engagent réciproquement à respecter et à faire strictement appliquer la législation en vigueur en Union des Républiques socialistes soviétiques et dans la République populaire de Pologne relative aux modalités de mise en œuvre du présent Accord.

Article VIII. Le présent Accord s'applique à toute exploitation des œuvres mentionnées aux articles 1 et 2 qui interviendra après son entrée en vigueur, à condition que les délais prévus à l'article 3 n'aient pas expiré au moment de l'exploitation.

Article IX. Le présent Accord n'affecte aucunement les droits et obligations incombant aux Parties contractantes en vertu d'autres accords internationaux.

Article X. Le présent Accord peut être modifié et complété au moyen d'un arrangement entre les Parties, sur la proposition de l'une d'entre elles.

Article XI. Le présent Accord est conclu pour une durée de trois ans.

Il sera reconduit automatiquement pour de nouvelles périodes de trois ans, à moins que l'une ou l'autre des Parties contractantes ne notifie à l'autre son intention de le dénoncer au moins six mois avant l'expiration de la période triennale en cours.

Article XII. Le présent Accord sera soumis à ratification conformément à la législation de chacune des Parties contractantes.

Il entrera en vigueur le 1^{er} janvier de l'année suivant celle où les Parties contractantes se seront notifié la ratification.

FAIT à Varsovie le 4 octobre 1974, en double exemplaire en langues russe et polonaise, les deux textes faisant également foi.

Le Président du Conseil
d'administration de l'Agence
soviétique des droits d'auteur,

[Signé]

B. D. PANKIN

Le Ministre de la culture
et des arts de la République
populaire de Pologne,

[Signé]

JÓZEF TEJCHMA

No. 15039

**UNION OF SOVIET SOCIALIST REPUBLICS
and
COSTA RICA**

**Agreement on cultural and scientific co-operation. Signed at
San José on 23 December 1974**

Authentic texts: Russian and Spanish.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
COSTA RICA**

**Accord de coopération culturelle et scientifique. Signé à San
José le 23 décembre 1974**

Textes authentiques : russe et espagnol.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ О КУЛЬТУРНОМ И НАУЧНОМ СОТРУДНИЧЕСТВЕ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И РЕСПУБЛИКОЙ КОСТА-РИКА

Правительство Союза Советских Социалистических Республик и Правительство Республики Коста-Рика;

желая укреплять и развивать отношения дружбы и сотрудничества, которые существуют между обеими странами, на основе взаимного уважения суверенитета, равноправия, невмешательства во внутренние дела друг друга;

решили заключить настоящее Соглашение, которое определяет основные принципы развития культурных и научных связей между обеими странами, и для этих целей назначили своими уполномоченными:

Правительство Союза Советских Социалистических Республик Казимира Владимира Николаевича, Чрезвычайного и Полномочного Посла СССР в Республике Коста-Рика,

Правительство Республики Коста-Рика Гонсало Х. Фасно, Министра иностранных дел и культуры и Кармен Наранхо, Министра по делам культуры, молодежи и спорта.

Статья 1. Договаривающиеся Стороны будут оказывать содействие развитию связей между обеими странами в области науки и научных исследований. В этих целях будут организовываться взаимные посещения ученых для проведения научных работ, обмена опытом, чтения лекций по согласованным программам, а также обмена научными публикациями, представляющими взаимный интерес.

Статья 2. Договаривающиеся Стороны будут содействовать развитию связей между университетами и другими высшими учебными заведениями, взаимному обмену учеными, преподавателями, аспирантами, студентами и специалистами в различных областях, которые могут представлять интерес для обеих стран, а также обмену публикациями педагогического, научного и культурного характера.

Договаривающиеся Стороны соглашаются взаимно признавать свидетельства об окончании начальной и средней школы, дипломы об окончании университетов, институтов и технических учебных заведений и о присвоении ученых званий, выдаваемых или присваиваемых гражданам Договаривающихся Сторон высшими и другими учебными заведениями обеих стран с тем, чтобы на любом уровне они могли продолжать учебу, поступать в высшие учебные заведения и выбирать работу по специальности в соответствии с полученным образованием, имеющимся дипломом и званием.

С этой целью и для лучшего практического выполнения настоящей Статьи Договаривающиеся Стороны проведут переговоры и подпишут соответствующий Протокол.

Статья 3. Договаривающиеся Стороны будут содействовать развитию связей в области медицины и здравоохранения путем обмена специалистами, а также материалами и публикациями по этим проблемам.

Статья 4. Содействуя взаимному ознакомлению с культурой, искусством и литературой обеих стран будет рассматриваться Сторонами одной из наиболее важных целей настоящего Соглашения.

С этой целью Стороны:

- a) будут проводить обмен артистическими группами, солистами, музыкантами, художниками, скульпторами, композиторами, писателями, журналистами и т. д., а также выставки и лекции;
- б) будут поощрять связи между издательствами, музеями, библиотеками, художественными коллективами и организациями и другими культурными учреждениями обеих стран;
- в) будут способствовать изучению языка другой Стороны, переводу ее литературы.

Статья 5. Договаривающиеся Стороны будут содействовать развитию культурных связей в области кино, радио и телевидения путем обмена художественными и документальными фильмами, грамзаписями, радио и телевизионными программами, проведения кинофестивалей.

Они будут поощрять прямое сотрудничество между радио и телевизионными организациями обеих стран путем обмена и передач программ и произведений художественного и культурного характера, представляющих взаимный интерес.

Статья 6. Договаривающиеся Стороны будут содействовать установлению и развитию своих связей в области науки и техники согласно конкретным программам, которые будут определены.

Статья 7. Договаривающиеся Стороны будут содействовать развитию связей в области спорта путем обмена спортсменами, проведения встреч и спортивных соревнований.

Статья 8. Договаривающиеся Стороны будут способствовать лучшему ознакомлению с жизнью, трудом и культурой народов обеих стран путем туристического обмена.

Статья 9. Способствуя осуществлению целей настоящего Соглашения, Договаривающиеся Стороны будут приглашать специалистов в области науки, культуры, искусства и образования на конгрессы, конференции, симпозиумы, фестивали и другие мероприятия национального или международного характера, которые будут проходить в каждой из стран.

Статья 10. Все положения настоящего Соглашения будут осуществляться в соответствии с программой, которая будет выработываться на два года и подписываться поочередно в Москве и Сан-Хосе.

По взаимной договоренности могут осуществляться и другие, не предусмотренные программой мероприятия, отвечающие по своему характеру духу Соглашения.

Статья 11. Настоящее Соглашение вступит в силу со дня обмена нотами, посредством которых обе Стороны уведомят друг друга о его одобрении в соответствии со своим внутренним законодательством.

Данное Соглашение будет действовать бессрочно, однако любая из Сторон может в письменной форме заявить о своем отказе от Соглашения. В этом случае настоящее Соглашение будет действовать в течение шести месяцев с момента получения такого уведомления другой Стороной.

СОВЕРШЕНО в городе Сан-Хосе 23 декабря одна тысяча девятьсот семьдесят четвертого года в двух экземплярах, каждый на русском и испанском языках, причем оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза Советских
Социалистических Республик:

[Signed — Signé]

ВЛАДИМИР Н. КАЗИМИРОВ
Чрезвычайный и Полномочный
Посол СССР в Республике
Коста-Рика

По уполномочию
Правительства Республики
Коста-Рики:

[Signed — Signé]

ГОНСАЛО Х. ФАСИО
Министр иностранных дел
и культуры

[Signed — Signé]

КАРМЕН НАРАНХО
Министр по делам культуры,
молодежи и спорта

[SPANISH TEXT—TEXTE ESPAGNOL]

CONVENIO DE COOPERACIÓN CULTURAL Y CIENTÍFICA ENTRE LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS Y LA REPÚBLICA DE COSTA RICA

El Gobierno de la Unión de Repúblicas Socialistas Soviéticas y el Gobierno de la República de Costa Rica:

deseando fortalecer y desarrollar las relaciones de amistad y colaboración que existen entre ambos países con base en el respeto mutuo a la soberanía, igualdad y la no intervención en los asuntos internos de uno a otro;

han decidido firmar el presente Convenio que determina los principios fundamentales del desarrollo de las relaciones culturales y científicas entre ambos países, y para este fin han nombrado sus respectivos Plenipotenciarios, a saber:

el Gobierno de la Unión de Repúblicas Socialistas Soviéticas a Vladimir N. Kazimirov, Embajador Extraordinario y Plenipotenciario de la URSS en la República de Costa Rica, y

el Gobierno de la República de Costa Rica al Doctor Gonzalo G. Facio, Ministro de Relaciones Exteriores y Culto, y a la Licenciada Carmen Naranjo, Ministra de Cultura, Juventud y Deportes.

Artículo 1. Las Partes Contratantes convienen en auspiciar y facilitar las relaciones entre ambos países en la esfera de la ciencia y de las investigaciones científicas. Con este fin organizarán visitas mutuas de científicos para realizar trabajos de investigación, intercambiar experiencias, dictar conferencias según programas coordinados, y asimismo cooperarán en el intercambio de las publicaciones científicas que representen interés mutuo.

Artículo 2. Las Partes Contratantes contribuirán al fomento de las relaciones entre universidades e instituciones de educación superior, al intercambio mutuo de científicos, profesores, aspirantes a posgrado universitario, estudiantes y especialistas en las diversas ramas, que pudieren ser consideradas de interés para ambos países, así como al canje de publicaciones científicas, pedagógicas y culturales.

Las Partes Contratantes convienen en reconocer mutuamente la validez de los estudios cursados y de los grados o títulos de estudio de nivel primario, medio y superior, universitario y técnico, otorgados a los ciudadanos de las Partes Contratantes por las instituciones de educación superior y otras de ambos países, para continuar estudios dentro de cualquier grado, para iniciar estudios superiores, y para optar al ejercicio de las profesiones y funciones para las que dichos estudios, diplomas y títulos, habiliten.

Las Partes Contratantes mantendrán negociaciones con este fin y suscribirán el correspondiente Protocolo para la mejor ejecución del presente Artículo.

Artículo 3. Las Partes Contratantes contribuirán al desarrollo de relaciones en la esfera de la medicina y de la salud pública por medio del intercambio de especialistas, de materiales, y de publicaciones relativas a esos campos.

Artículo 4. La contribución al conocimiento mutuo de la cultura, arte y literatura de ambos países será considerada por las Partes como uno de los fines más importantes del presente Convenio.

A este efecto las Partes:

- a) Organizarán el intercambio de grupos artísticos, solistas, músicos, pintores, escultores, escritores, periodistas etc., así como exposiciones y conferencias;
- b) Estimularán las relaciones entre editoriales, museos, bibliotecas, organizaciones y conjuntos artísticos y otras instituciones culturales de ambos países;
- c) Facilitarán el estudio del idioma de la otra Parte y traducción de su literatura.

Artículo 5. Las Partes Contratantes contribuirán al desarrollo del intercambio cultural en las ramas del cine, radio, y televisión, por medio de películas de arte, documentales, discos, y programas de radio y televisión, así como mediante la organización de festivales cinematográficas.

Las Partes Contratantes estimularán la colaboración directa entre las organizaciones de radio y televisión de ambos países, intercambiando y difundiendo programas y obras culturales y artísticas de interés mutuo.

Artículo 6. Las Partes Contratantes contribuirán al establecimiento y desarrollo de sus relaciones en los aspectos científicos y técnicos, según se especifique en cada programa concreto que se estableciere.

Artículo 7. Las Partes Contratantes contribuirán al desarrollo de las actividades deportivas, por medio del intercambio de deportistas, y mediante la organización de encuentros y competencias de este tipo.

Artículo 8. Las Partes Contratantes contribuirán al mejor conocimiento de la vida, trabajo y cultura de los pueblos de ambos países, por medio del intercambio turístico.

Artículo 9. Para coadyuvar a la realización de los fines del presente Convenio, las Partes Contratantes invitarán a especialistas en ramas de la ciencia, cultura, arte y educación, a congresos, conferencias, simposios, festivales y otras actividades, tanto de carácter nacional como internacional que tengan lugar en cada país.

Artículo 10. Todas las disposiciones del presente Convenio se ejecutarán según se determine en el programa que las Partes Contratantes elaborarán cada dos años, y que será firmado consecutivamente en Moscú y San Jase.

De común acuerdo, podrán ser realizadas otras actividades adicionales al programa, que correspondan al espíritu del Convenio.

Artículo 11. El presente Convenio entrará en vigor cuando las Partes se hayan notificado recíprocamente el cumplimiento de los requisitos jurídicos necesarios, de conformidad con sus disposiciones legales.

La vigencia del presente Convenio será indefinida, pero cualquiera de las Partes podrá denunciar este instrumento por escrito. En este caso, la denuncia tendrá efecto seis meses después de recibida por la otra Parte.

DADO en la ciudad de San José, el 23 de diciembre de mil novecientos setenta y cuatro, en dos ejemplares originales, cada uno en idiomas ruso y español, siendo ambos textos igualmente válidos.

Por el Gobierno
de la Unión de Repúblicas
Socialistas Soviéticas:

[Signed—Signé]

VLADIMIR N. KAZIMIROV

Embajador Extraordinario
y Plenipotenciario de la URSS
en la República de Costa Rica

Por el Gobierno
de la República de Costa Rica:

[Signed—Signé]

GONZALO J. FACIO

Ministro de Relaciones Exteriores
y Culto

[Signed—Signé]

CARMEN NARANJO

Ministra de Cultura, Juventud
y Deportes

[TRANSLATION — TRADUCTION]

AGREEMENT¹ ON CULTURAL AND SCIENTIFIC CO-OPERATION
BETWEEN THE UNION OF SOVIET SOCIALIST REPUBLICS
AND THE REPUBLIC OF COSTA RICA

The Government of the Union of Soviet Socialist Republics and the Government of the Republic of Costa Rica,

Desiring to strengthen and develop the existing relations of friendship and co-operation between the two countries on the basis of mutual respect for sovereignty, equality and non-interference in each other's internal affairs,

Have decided to conclude this Agreement establishing the basic principles for the development of cultural and scientific ties between the two countries, and have for that purpose appointed as their plenipotentiaries:

The Government of the Union of Soviet Socialist Republics: Vladimir Nikolaevich Kazimirov, Ambassador Extraordinary and Plenipotentiary of the USSR to the Republic of Costa Rica,

The Government of the Republic of Costa Rica: Gonzalo J. Facio, Minister for Foreign Affairs and Worship, and Carmen Naranjo, Minister of Culture, Youth and Sport.

Article 1. The Contracting Parties shall facilitate the development of ties between the two countries in the field of science and scientific research. To that end they shall organize reciprocal visits by scientists for the purpose of carrying out work, exchanging experience and delivering lectures in accordance with agreed programmes, and shall also arrange exchanges of scientific publications of mutual interest.

Article 2. The Contracting Parties shall promote the development of ties between universities and other higher educational institutions, the exchange of scientists, teachers, graduate and undergraduate students and specialists in various fields that may be of interest to both countries, and also the exchange of pedagogical, scientific and cultural publications.

The Contracting Parties agree mutually to recognize the validity of primary and secondary school leaving certificates, and of diplomas attesting to graduation from universities, institutes and technical training institutions or to the award of scientific titles, issued or awarded to nationals of the Contracting Parties by higher and other educational institutions of the two countries, for the purposes of enabling the individuals concerned to continue their studies at any level, enter higher educational institutions and choose work in their fields of specialization in accordance with their education, diplomas and titles.

To that end, in order to facilitate the implementation of this article, the Contracting Parties shall conduct negotiations and sign an appropriate protocol.

¹ Came into force on 23 December 1975, the date of the exchange of notes by which each Party had notified the other of the approval of the Agreement in conformity with its domestic legislation, in accordance with article 11.

Article 3. The Contracting Parties shall promote the development of ties in the field of medicine and public health by means of exchanges of specialists and also of materials and publications on these questions.

Article 4. The Parties shall consider the fostering of acquaintance with each other's culture, art and literature to be one of the most important objectives of this Agreement.

To this end the Parties shall:

- (a) organize exchanges of artistic companies, soloists, musicians, painters, sculptors, composers, writers, journalists, etc., and also of exhibitions and lectures;
- (b) encourage ties between publishing houses, museums, libraries, artistic ensembles and organizations and other cultural institutions of the two countries; and
- (c) facilitate the study of the other Party's language and the translation of its literature.

Article 5. The Contracting Parties shall promote the development of cultural ties in the fields of cinematography, radio and television by means of exchanges of artistic and documentary films, gramophone recordings and radio and television programmes, and by organizing film festivals.

They shall encourage direct co-operation between the radio and television organizations of the two countries through exchanges and broadcasts of artistic and cultural programmes and productions of mutual interest.

Article 6. The Contracting Parties shall promote the establishment and development of ties between them in the fields of science and technology in accordance with specific programmes to be determined.

Article 7. The Contracting Parties shall promote the development of ties in the field of sports by means of exchanges of sportsmen and the holding of sports matches and contests.

Article 8. The Contracting Parties shall promote a greater knowledge of the life, work and culture of the peoples of the two countries by means of touristic exchanges.

Article 9. With a view to attaining the objectives of this Agreement, the Contracting Parties shall invite specialists in fields of science, culture, art and education to congresses, conferences, symposia, festivals and other national or international events held in each country.

Article 10. All the provisions of this Agreement shall be implemented in accordance with programmes which the Contracting Parties shall draw up every two years and sign successively at Moscow and at San José.

Other activities of a nature consistent with the spirit of the Agreement but not envisaged under the programme may also be carried out by common accord.

Article 11. This Agreement shall enter into force on the date of the exchange of notes in which each Party notifies the other of the approval of the Agreement in accordance with its domestic legislation.

The Agreement shall remain in force indefinitely, but either Party may denounce it in writing. In that case, the denunciation shall take effect six months from the date of receipt of notification thereof by the other Party.

DONE at San José, on 23 December 1974, in duplicate in the Russian and Spanish languages, both texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:

[Signed]

VLADIMIR N. KAZIMIROV
Ambassador Extraordinary
and Plenipotentiary of the USSR
to the Republic of Costa Rica

For the Government
of the Republic of Costa Rica:

[Signed]

GONZALO J. FACIO
Minister for Foreign Affairs
and Worship

[Signed]

CARMEN NARANJO
Minister of Culture, Youth
and Sport

[TRADUCTION—TRANSLATION]

ACCORD¹ DE COOPÉRATION CULTURELLE ET SCIENTIFIQUE
ENTRE L'UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES ET LA RÉPUBLIQUE DU COSTA RICA

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement de la République du Costa Rica,

Désireux de renforcer et de développer les liens d'amitié et de coopération existant entre leurs deux pays sur la base du respect mutuel de la souveraineté, de l'égalité de droits et de la non-ingérence dans les affaires intérieures de l'autre pays,

Ont décidé de conclure le présent Accord qui définit les principes de base qui régiront le développement des relations culturelles et scientifiques entre les deux pays et, à cet effet, ont nommé pour leurs plénipotentiaires :

Le Gouvernement de l'Union des Républiques socialistes soviétiques : Vladimir N. Kazimirov, Ambassadeur extraordinaire et plénipotentiaire en République du Costa Rica,

Le Gouvernement de la République du Costa Rica : Gonzalo J. Facio, Ministre des relations extérieures et du culte, et Carmen Naranjo, Ministre de la culture, de la jeunesse et des sports.

Article premier. Les Parties contractantes s'engagent à faciliter et à favoriser le développement des relations entre leurs deux pays dans les domaines de la science et de la recherche scientifique. A cette fin, elles organiseront des échanges d'hommes de science pour qu'ils effectuent des recherches scientifiques, procèdent à des échanges de données d'expérience et donnent des cours dans le cadre de programmes établis, ainsi que des échanges de publications scientifiques présentant un intérêt pour les deux Parties.

Article 2. Les Parties contractantes favoriseront le développement des relations entre les universités et autres institutions d'enseignement supérieur, les échanges d'hommes de science, de professeurs, de boursiers de thèse, d'étudiants et de spécialistes dans divers domaines susceptibles de présenter un intérêt pour les deux pays, ainsi que les échanges de publications de caractère pédagogique, scientifique et culturel.

Les Parties contractantes s'engagent à reconnaître mutuellement les attestations de fin d'études primaires et secondaires, les diplômes de fin d'études décernés par les universités, les instituts et les établissements d'enseignement technique ainsi que les grades universitaires conférés par les institutions d'enseignement supérieur et autre des deux pays à leurs ressortissants, de façon que ceux-ci puissent continuer leurs études à tous les niveaux, entrer dans des établissements d'enseignement supérieur et choisir une profession en rapport avec l'instruction, le diplôme et le grade reçus.

¹ Entré en vigueur le 23 décembre 1975, date de l'échange des notes par lesquelles chaque Partie a informé l'autre qu'elle l'a approuvée selon la législation en vigueur, conformément à l'article 11.

A cette fin et en vue d'assurer au mieux l'application pratique du présent article, les Parties contractantes entameront des pourparlers et signeront un protocole à cet effet.

Article 3. Les Parties contractantes favoriseront le développement des relations dans le domaine de la médecine et de la santé publique en échangeant des spécialistes ainsi que du matériel et des publications spécialisés dans ces problèmes.

Article 4. Chaque Partie contractante considérera comme l'un des buts les plus importants du présent Accord le fait d'encourager son peuple à connaître la culture, l'art et la littérature de l'autre pays.

A cette fin, les deux Parties :

- a) Echangeront des groupes artistiques et des solistes, des musiciens, des peintres, des sculpteurs, des compositeurs, des écrivains, des journalistes, etc., et organiseront des expositions et des conférences ;
- b) Encourageront les contacts entre les maisons d'édition, les musées, les bibliothèques, les organisations et ensembles artistiques et les autres institutions culturelles des deux pays ;
- c) Favoriseront l'étude de la langue de l'autre pays et la traduction de sa littérature.

Article 5. Les Parties contractantes contribueront au développement des relations culturelles dans le domaine du cinéma, de la radio et de la télévision par des échanges de films documentaires et artistiques, d'enregistrements musicaux et de programmes de radio et de télévision et en organisant des festivals de films artistiques.

Elles favoriseront la coopération directe entre les organisations de la radio et de la télévision des deux pays en encourageant les échanges et la diffusion de programmes et d'œuvres artistiques et culturelles d'intérêt mutuel.

Article 6. Les Parties contractantes favoriseront l'établissement et le développement des relations dans les domaines scientifique et technique dans le cadre de programmes concrets qui seront définis.

Article 7. Les Parties contractantes favoriseront le développement des relations sportives en organisant des échanges de sportifs et des rencontres et compétitions sportives.

Article 8. Chaque Partie contractante encouragera son peuple à se familiariser avec la vie, le travail et la culture de l'autre pays grâce à des échanges touristiques.

Article 9. Pour réaliser les buts du présent Accord, les Parties contractantes inviteront des spécialistes dans les domaines de la science, de la culture, de l'art et de l'enseignement aux congrès, conférences, colloques, festivals et autres manifestations de caractère tant national qu'international qui seront organisés dans chacun des deux pays.

Article 10. Toutes les dispositions du présent Accord seront mises en œuvre conformément à un programme que les Parties contractantes mettront au point tous les deux ans et qui sera signé alternativement à Moscou et à San José.

D'autres activités hors programme correspondant par leur caractère à l'esprit du présent Accord pourront également être organisées d'un commun accord.

Article 11. Le présent Accord entrera en vigueur à la date de l'échange des notes par lesquelles chaque Partie informera l'autre qu'elle l'a approuvé conformément à la législation en vigueur.

Le présent Accord est conclu pour une durée indéterminée mais pourra être dénoncé par écrit par l'une ou l'autre des Parties, auquel cas il cessera de produire effet six mois après la date à laquelle l'une des Parties contractantes aura reçu une note écrite de l'autre Partie à cet effet.

FAIT à San José le 23 décembre 1974, en deux exemplaires, en langues russe et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :
L'Ambassadeur extraordinaire
et plénipotentiaire de l'URSS
en République du Costa Rica,
[Signé]
VLADIMIR N. KAZIMIROV

Pour le Gouvernement
de la République du Costa Rica :
Le Ministre des relations
extérieures et du culte,
[Signé]
GONZALO J. FACIO
Le Ministre de la culture,
de la jeunesse et des sports,
[Signé]
CARMEN NARANJO

No. 15040

**UNION OF SOVIET SOCIALIST REPUBLICS
and
BULGARIA**

**Agreement on the reciprocal protection of copyright. Signed
at Moscow on 16 January 1975**

Authentic texts: Russian and Bulgarian.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
BULGARIE**

**Accord relatif à la protection réciproque du droit d'auteur.
Signé à Moscou le 16 janvier 1975**

Textes authentiques : russe et bulgare.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ НАРОДНОЙ РЕСПУБЛИКИ БОЛГАРИИ О ВЗАИМНОЙ ОХРАНЕ АВТОРСКИХ ПРАВ

Правительство Союза Советских Социалистических Республик и Правительство Народной Республики Болгарии,

руководствуясь стремлением к дальнейшему расширению сотрудничества в области взаимного обмена ценностями культуры путем использования произведений науки, литературы и искусства,

признавая необходимым определить порядок и условия взаимной охраны авторских прав,

основываясь на опыте, накопленном при осуществлении Соглашения между Союзом Советских Социалистических Республик и Народной Республикой Болгарией о взаимной охране авторских прав от 8 октября 1971 года,

решили заключить настоящее Соглашение и с этой целью назначили своими Уполномоченными:

Правительство Союза Советских Социалистических Республик—
Председателя Правления Всесоюзного агентства по авторским правам
Папкина Бориса Дмитриевича,

Правительство Народной Республики Болгарии—Председателя Комитета
по печати при Совете Министров Народной Республики Болгарии
Крума Василева,

которые после обмена своими полномочиями, найденными в должной форме и поликом порядке, согласились о нижеследующем:

Статья 1. Каждая Договаривающаяся Сторона:

- a) поощряет распространение и, в частности, издание произведений науки, литературы и искусства, созданных гражданами другой Договаривающейся Стороны;
- б) поощряет включение драматических, музыкально-драматических, музыкальных, хореографических произведений и пантомим, созданных гражданами другой Договаривающейся Стороны, в репертуары театров, оркестров, музыкальных коллективов и солистов своей страны.

Статья 2. Каждая Договаривающаяся Сторона признает авторские права граждан другой Договаривающейся Стороны и их правопреемников на произведения науки, литературы и искусства, независимо от места их первого опубликования и обеспечивает на своей территории охрану этих прав на тех же условиях, какие установлены ее законодательством в отношении ее собственных граждан.

Статья 3. Охрана авторских прав осуществляется в течение срока, установленного внутренним законодательством каждой из Договаривающихся Сторон, однако Договаривающаяся Сторона не обязана обеспечивать охрану произведения в течение срока более продолжительного, чем срок охраны, установленный законодательством другой Договаривающейся Стороны.

Статья 4. Налоги с авторского вознаграждения, выплачиваемого в соответствии с настоящим Соглашением, взимаются только в стране постоянного проживания автора.

Статья 5. Расчеты по авторскому вознаграждению производятся в валюте государства, на территории которого произведение было использовано, и в соответствии с порядком, установленным для расчетов по неторговым платежам.

Статья 6. Практическое осуществление настоящего Соглашения возлагается на организации по охране авторских прав Договаривающихся Сторон. Эти организации заключают между собой Рабочее Соглашение о порядке практического осуществления настоящего Соглашения, в котором определяют: порядок предоставления прав на использование охраняемых в силу настоящего Соглашения произведений, содействия авторам и их правопреемникам в защите их авторских прав, систему взаимных расчетов, порядок выплаты причитающегося авторам вознаграждения и другие вопросы, вытекающие из действия настоящего Соглашения.

Статья 7. Договаривающиеся Стороны взаимно обязуются уважать и неукоснительно соблюдать действующее в Союзе Советских Социалистических Республик и Народной Республике Болгарии законодательство, относящееся к порядку практического осуществления настоящего Соглашения.

Статья 8. Под действие настоящего Соглашения подпадает использование после вступления настоящего Соглашения в силу указанных в статье 2 произведений, в отношении которых не истекли к моменту использования сроки, предусмотренные статьей 3.

Статья 9. Настоящее Соглашение не затрагивает прав и обязанностей Договаривающихся Сторон по другим международным соглашениям.

Статья 10. Настоящее Соглашение может быть изменено и дополнено по договоренности Сторон по предложению любой из них.

Статья 11. Настоящее Соглашение заключается на срок в три года и вступает в силу с 1 января 1975 года.

Срок действия настоящего Соглашения автоматически продлевается каждый раз на три года, если ни одна из Договаривающихся Сторон не заявит о расторжении Соглашения не позднее, чем за шесть месяцев до истечения соответствующего трехлетнего срока.

СОВЕРШЕНО в г. Москве 16 января 1975 года в двух экземплярах, каждый на русском и болгарском языках, причем оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза Советских
Социалистических Республик:

[Signed — Signé]¹

По уполномочию
Правительства Народной
Республики Болгарии:

[Signed — Signé]²

¹ Signed by B. Pankin—Signé par B. Pankin.

² Signed by K. Vasilev—Signé par K. Vasilev.

[BULGARIAN TEXT—TEXTE BULGARE]

СПОРАЗУМЕНИЕ МЕЖДУ ПРАВИТЕЛСТВОТО НА СЪЮЗА НА
СЪВЕТСКИТЕ СОЦИАЛИСТИЧЕСКИ РЕПУБЛИКИ И ПРА-
ВИТЕЛСТВОТО НА НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ ЗА
ВЗАИМНА ЗАЩИТА НА АВТОРСКИТЕ ПРАВА

Правителството на Съюза на съветските социалистически републики и
Правителството на Народна република България,

ръководейки се от стремежа към по-нататъшно разширяване на
сътрудничеството в областта на взаимния обмен на културните ценности
посредством използването на произведения на науката, литературата и
изкуството,

признавайки необходимостта да се определят условията и редът за
взаимна защита на авторските права,

основавайки се на опита, натрупан при осъществяване на Споразумени-
ето между Съюза на съветските социалистически републики и Народна
република България за взаимна защита на авторските права от 8 октомври
1971 г.,

решиха да сключат настоящото Споразумение и за тази цел определна
за свои пълномощници:

Правителството на Съюза на съветските социалистически републики —
Борис Дмитрневич Панкин, председател на Управлението на Всесъюз-
ната агенция за авторски права,

Правителството на Народна република България — Крум Василев, предсе-
дател на Комитета за печата при Мниистерския съвет,

които след размяната на своите пълномощия, намерени за редовни и в
необходимата форма, ее споразумяха за следното:

Член 1. Всяка Договаряща страна:

- а) поощрява разпространението и по-специално издаването на произведения
на науката, литературата и изкуството, създадени от граждани на другата
Договаряща страна;
- б) поощрява включването на драматични, музикално-драматични, музикал-
ни, хореографски произведения и пантомими, създадени от граждани на
другата Договаряща страна, в репертоарите на театрите, оркестрите,
музикалните колективи и солистите на своята страна.

Член 2. Всяка Договаряща страна признава авторските права на
гражданите на другата Договаряща страна и техните правоприменници върху
произведенията на науката, литературата и изкуството, независимо от
мястото на първото им публикуване и осигурява на своя територия защитата
на тези права при същите условия, каквито са установени от нейното
вътрешно законодателство по отношение на собствените ѝ граждани.

Член 3. Защитата на авторските права се осъществява в срока,
установен от вътрешното законодателство на всяка от Договарящите
страни, като Договарящата страна не е задължена да обезпечава защитата
на произведенията за по-продължителен срок от срока на защита, установен
от законодателството на другата Договаряща страна.

Член 4. Облагането с данъци на авторските възнаграждения, занлащанно по силата на настоящото Споразумение се извършва само в страната на постоянното местоживееие на автора.

Член 5. Авторските възнаграждения се изчисляват във валутата на държавата, на чиято територия е било използвано произведението, и в съответствие с реда, установен за нетърговските плащания.

Член 6. Практическото осъществяване на настоящото Споразумение се възлага на организациите за защита на авторските права на двете Договарящи страни. Тези организации ще сключат помежду си Работно споразумение за реда по практическото осъществяване на настоящото Споразумение, в което ще определят: реда за отстъпване правата за използване на защитените по силата на настоящото Споразумение произведения, съдействието на авторите и правопремниците им в защита на авторските им права, системата за взаимното разплащане, реда за изплащане на полагащите се на авторите възнаграждения и други въпроси, произтичащи от действието на настоящото Споразумение.

Член 7. Договарящите страни взаимно се задължават да уважават и неотклонно да съблюдават действащото в Съюза на съветските социалистически републики и Народна република България законодателство, отнасящо се до реда за практическото осъществяване на настоящото Споразумение.

Член 8. Под действието на настоящото Споразумение попада използването след влизането в сила на настоящото Споразумение на посочените в член 2 произведения, по отношение на които към момента на използването не са изтекли сроковете, предвидени в член 3.

Член 9. Настоящото Споразумение не засяга правата и задълженията на Договарящите страни по други международни споразумения.

Член 10. Настоящото Споразумение може да бъде изменено и допълнено по предложение на всяка от Договарящите страни по взаимно съгласие.

Член 11. Настоящото Споразумение се сключва за срок от три години и влиза в сила от 1 януари 1975 г.

Срокът за действието на настоящото Споразумение се продължава автоматически всеки три години, ако не по-късно от шест месеца преди изтичането на тригодишния срок нито една от Договарящите страни не поиска прекратяването му.

СЪСТАВЕНО в Москва 16 януари 1975 г. в два екземпляра, всеки на руски и български език, като в двата текста имат еднаква сила.

По пълномощие на
Правителството на Съюза
на съветските социалистически
републики:

[Signed — Signé]¹

По пълномощие на
Правителството на Народна
република България:

[Signed — Signé]²

¹ Signed by B. Pankin—Signé par B. Pankin.

² Signed by K. Vasilev—Signé par K. Vasilev.

[TRANSLATION—TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION
OF SOVIET SOCIALIST REPUBLICS AND THE GOVERN-
MENT OF THE PEOPLE'S REPUBLIC OF BULGARIA ON THE
RECIPROCAL PROTECTION OF COPYRIGHT

The Government of the Union of Soviet Socialist Republics and the Government of the People's Republic of Bulgaria,

Moved by the desire to further extend co-operation in the sphere of the exchange of cultural values through the use of scientific, literary and artistic works,

Recognizing the need to determine the procedure and conditions for the reciprocal protection of copyright,

Proceeding on the basis of the experience gained in the implementation of the Agreement of 8 October 1971,² between the People's Republic of Bulgaria and the Union of Soviet Socialist Republics on the reciprocal protection of the rights of authors,

Have decided to conclude this Agreement and have appointed for this purpose as their plenipotentiaries:

The Government of the Union of Soviet Socialist Republics: Boris Dmitrievich Pankin, Chairman of the Board of the All-Union Copyright Agency,

The Government of the People's Republic of Bulgaria: Krum Vasilev, Chairman of the Press Committee of the Council of Ministers of the People's Republic of Bulgaria,

who, having exchanged their full powers, found in good and due form, have agreed as follows:

Article 1. Each Contracting Party shall:

- (a) encourage the dissemination and, in particular, the publication of scientific, literary and artistic works produced by nationals of the other Contracting Party;
- (b) encourage the inclusion of dramatic, musical/dramatic, musical and choreographic works and pantomimes produced by nationals of the other Contracting Party in the repertoires of the theatres, orchestras, musical ensembles and soloists of its own country.

Article 2. Each Contracting Party shall recognize the copyright enjoyed by nationals of the other Contracting Party and their heirs in scientific, literary and artistic works, regardless of the place of their first publication, and shall ensure the protection of this right in its territory under the same conditions as are established by its legislation for its own nationals.

¹ Came into force on 16 January 1975, the date of signature, with retroactive effect from 1 January 1975, in accordance with article 11.

² United Nations, *Treaty Series*, vol. 855, p. 235.

Article 3. Copyright shall be protected for the period established by the domestic legislation of each of the Contracting Parties; neither Contracting Party shall, however, be obliged to protect a work for a longer period than the period of protection established under the legislation of the other Contracting Party.

Article 4. The royalties payable under this Agreement shall be taxed only in the country in which the author permanently resides.

Article 5. The royalties shall be calculated in the currency of the State in whose territory the work was used and on the basis of the procedure established for calculating non-commercial payments.

Article 6. The practical implementation of this Agreement shall be the responsibility of the organizations of the Contracting Parties dealing with the protection of copyright. These organizations shall conclude a Working Agreement on the procedure for the practical implementation of this Agreement which shall determine: the procedure for granting rights to use works protected under this Agreement, the assistance to be afforded to authors and their heirs in protecting their copyright, the system of reciprocal payments, the procedure for paying the royalties due to authors and other questions arising from the operation of this Agreement.

Article 7. The Contracting Parties jointly undertake to respect and strictly comply with the legislation in force in the Union of Soviet Socialist Republics and in the People's Republic of Bulgaria concerning the procedure for the practical implementation of this Agreement.

Article 8. This Agreement shall apply to the use, after the entry into force of the Agreement, of the works indicated in article 2 in respect of which the periods envisaged in article 3 have not yet expired.

Article 9. This Agreement shall not affect the rights and obligations of the Contracting Parties under other international agreements.

Article 10. This Agreement may be altered and supplemented by agreement between the Parties on the proposal of either of them.

Article 11. This Agreement is concluded for a period of three years and shall enter into force on 1 January 1975.

This Agreement shall be automatically extended for successive three-year periods, unless one of the Contracting Parties denounces the Agreement at least six months before the expiry of the corresponding three-year period.

DONE at Moscow on 16 January 1975 in duplicate in the Russian and Bulgarian languages, both texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:

[B. PANKIN]

For the Government
of the People's Republic of Bulgaria:

[K. VASILEV]

[TRADUCTION—TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE RELATIF À LA PROTECTION RÉCIPROQUE DU DROIT D'AUTEUR

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement de la République populaire de Bulgarie,

Animés du désir de promouvoir entre eux une plus large coopération en matière d'échanges culturels par l'exploitation des œuvres scientifiques, littéraires et artistiques,

Conscients de la nécessité de définir les conditions et modalités de la protection réciproque du droit d'auteur,

Se fondant sur l'expérience acquise depuis l'entrée en vigueur de l'Accord du 8 octobre 1971² entre la République populaire de Bulgarie et l'Union des Républiques socialistes soviétiques relatif à la protection réciproque du droit d'auteur,

Ont décidé de conclure le présent Accord et ont, à cette fin, désigné pour leurs plénipotentiaires :

Le Gouvernement de l'Union des Républiques socialistes soviétiques : Boris Dimitrievitch Pankin, Président du Conseil d'administration de l'Agence soviétique des droits d'auteur,

Le Gouvernement de la République populaire de Bulgarie : Kroum Vasilev, Président du Comité de la presse auprès du Conseil des ministres de la République populaire de Bulgarie,

lesquels, après s'être communiqué leurs pouvoirs, reconnus en bonne et due forme, sont convenus de ce qui suit :

Article premier. Chaque Partie contractante :

- a) Encouragera la diffusion et, en particulier, la publication des œuvres scientifiques, littéraires et artistiques des ressortissants de l'autre Partie contractante ;
- b) Encouragera l'inscription des œuvres dramatiques, lyriques, musicales et chorégraphiques ainsi que des pantomimes des ressortissants de l'autre Partie contractante au répertoire des théâtres, orchestres, groupes musicaux et solistes de son pays.

Article 2. Chaque Partie contractante reconnaît le droit d'auteur des ressortissants de l'autre Partie contractante et de leurs héritiers sur les œuvres scientifiques, littéraires et artistiques, quel que soit le lieu de leur première

¹ Entré en vigueur le 16 janvier 1975, date de la signature, avec effet rétroactif à compter du 1^{er} janvier 1975, conformément à l'article 11.

² Nations Unies, *Recueil des Traités*, vol. 855, p. 235.

publication, et en garantit la protection sur son territoire dans les mêmes conditions que celles prévues par sa législation nationale pour ses propres ressortissants.

Article 3. La protection des droits d'auteur est assurée pendant la durée prévue par la législation interne de chacune des Parties contractantes, étant entendu qu'une Partie contractante n'est pas tenue de garantir cette protection pendant une durée supérieure à celle prévue par la législation de l'autre Partie contractante.

Article 4. Les droits d'auteur ne sont imposables, en vertu du présent Accord, que dans le pays où l'auteur a fixé sa résidence permanente.

Article 5. Les comptes relatifs aux droits d'auteur sont établis dans la monnaie de l'Etat sur le territoire duquel l'œuvre a été exploitée et conformément aux modalités établies pour les comptes relatifs aux paiements non commerciaux.

Article 6. La mise en œuvre du présent Accord incombe aux organismes chargés de la protection des droits d'auteur dans l'un et l'autre pays. Ces organismes concluront entre eux un accord de travail définissant les modalités de mise en œuvre du présent Accord, et notamment les modalités d'attribution des droits pour l'exploitation des œuvres protégées par le présent Accord, l'assistance à apporter aux ressortissants des deux Parties contractantes et à leurs héritiers en vue de la protection de leurs droits d'auteur, les modalités de paiement des droits d'auteur dus, les autres questions découlant de l'application du présent Accord.

Article 7. Les Parties contractantes s'engagent réciproquement à respecter et à faire strictement appliquer la législation en vigueur en Union des Républiques socialistes soviétiques et dans la République populaire de Bulgarie relative aux modalités de la mise en œuvre du présent Accord.

Article 8. Le présent Accord s'applique à toute exploitation des œuvres mentionnées à l'article 2 qui interviendra après son entrée en vigueur, à condition que les délais prévus à l'article 3 n'aient pas expiré au moment de l'exploitation.

Article 9. Le présent Accord n'affecte aucunement les droits et obligations incombant aux Parties contractantes en vertu d'autres accords internationaux.

Article 10. Le présent Accord peut être modifié et complété au moyen d'un arrangement entre les Parties, sur la proposition de l'une d'entre elles.

Article 11. Le présent Accord est conclu pour trois ans et entrera en vigueur le 1^{er} janvier 1975.

Le présent Accord sera reconduit automatiquement pour de nouvelles périodes de trois ans, à moins que l'une ou l'autre des Parties contractantes ne notifie à l'autre son intention de le dénoncer au moins six mois avant l'expiration de la période triennale en cours.

FAIT à Moscou le 16 janvier 1975, en double exemplaire, en langues russe et bulgare, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :

[B. PANKIN]

Pour le Gouvernement
de la République populaire
de Bulgarie :

[K. VASILEV]

No. 15041

**UNION OF SOVIET SOCIALIST REPUBLICS
and
GUINEA-BISSAU**

**Agreement on cultural and scientific co-operation. Signed at
Moscow on 21 February 1975**

Authentic texts: Russian and Portuguese.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
GUINÉE-BISSAU**

**Accord de coopération culturelle et scientifique. Signé à
Moscou le 21 février 1975**

Textes authentiques: russe et portugais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ ГВИНЕЯ-БИСАУ О КУЛЬТУРНОМ И НАУЧНОМ СОТРУДНИЧЕСТВЕ

Правительство Союза Советских Социалистических Республик и Правительство Республики Гвинея-Бисау, стремясь к развитию культурных и научных связей и обменов между обеими странами в интересах укрепления дружественных отношений и расширения взаимопонимания между советским и гвинейским народами,

Согласились о нижеследующем:

Статья I. Договаривающиеся Стороны будут укреплять и расширять взаимопольный культурный и научный обмен на основе равенства, дружественных отношений и уважения суверенитета и невмешательства во внутренние дела друг друга.

Статья II. Стороны соглашаются содействовать развитию сотрудничества и взаимного обмена опытом и достижениями в области науки, высшего и среднего образования, народного просвещения, профессионального обучения, здравоохранения, литературы, искусства, печати, кино, радио, телевидения, спорта, туризма и в этих целях будут поощрять развитие контактов между соответствующими организациями и лицами обеих стран.

Статья III. В пределах своих возможностей обе Стороны будут оказывать взаимную помощь в подготовке национальных кадров для промышленности, сельского хозяйства, науки и культуры путем предоставления возможностей для обучения в высших и средних специальных учебных заведениях, а также в аспирантуре.

Статья IV. 1. В целях поощрения взаимного обмена студентами Стороны, в пределах своих возможностей, будут предоставлять друг другу определенное количество стипендий и будут содействовать гражданам другой Стороны в поступлении на учебу или на переподготовку в свои учебные заведения и научные учреждения.

2. Стороны будут взаимно признавать дипломы об образовании и ученые степени, выдаваемые и присуждаемые в СССР и Республике Гвинея-Бисау в соответствии с указанным в них уровнем или званием, и в этих целях проведут в 1975 году переговоры и подпишут Протокол об эквивалентности дипломов и ученых степеней.

Статья V. Обе Стороны будут поощрять взаимные обмены преподавателями учебных заведений, а также работниками науки и культуры для работы в учебных заведениях, научных и культурных учреждениях, чтения лекций или же курсов лекций, а также для сбора и изучения материалов по разрабатываемым учеными обеих стран темам.

Статья VI. В пределах своих возможностей Стороны будут содействовать изучению языка, культуры и литературы друг друга в соответствующих учебных заведениях и научных институтах своих стран.

Статья VII. В целях взаимного ознакомления своих народов с культурой друг друга Стороны будут обмениваться музыкальными и театральными коллективами и отдельными артистами для выступлений, организовывать фото- и художественные выставки, лекции, способствовать показу в своей стране кинофильмов другой Стороны, а также содействовать продаже и покупке кинофильмов другой Стороны, проведению кинофестивалей и кинонедель.

Статья VIII. Стороны будут поощрять обмены изданиями по науке, образованию, медицине, технике, литературе, искусству между их национальными, академическими и университетскими библиотеками и другими научными, художественными и культурными учреждениями; будут осуществлять обмен учебными планами и программами, учебниками, педагогической и методической литературой.

Статья IX. Договаривающиеся Стороны соглашаются создать наиболее благоприятные условия для перевода и распространения книг, брошюр и журналов, издаваемых другой Договаривающейся Стороной в области науки, образования, здравоохранения, культуры, искусства.

Статья X. Стороны будут всячески поощрять сотрудничество в области радио и телевидения обеих стран путем обмена радио- и телевизионными программами, музыкальными записями, документальными, научно-популярными и учебными фильмами.

Статья XI. Каждая из Сторон будет содействовать сотрудничеству между спортивными организациями обеих стран в развитии спорта в целом, а также в организации спортивных соревнований между спортсменами обеих стран.

Статья XII. Учитывая большое значение туризма в ознакомлении с жизнью, трудом и культурой народов, Стороны будут поощрять взаимные поездки туристов и оказывать друг другу всемерное содействие в этой области.

Статья XIII. Договаривающиеся Стороны будут содействовать развитию культурных и научных связей между неправительственными организациями обеих стран.

Статья XIV. В осуществление настоящего Соглашения Стороны будут совместно подготавливать и согласовывать по дипломатическим каналам годовые или двухгодичные планы конкретных мероприятий по культурному и научному обмену.

Статья XV. Финансовые вопросы, связанные с осуществлением настоящего Соглашения, будут решаться на основе взаимности.

Статья XVI. 1. Настоящее Соглашение является бессрочным и вступает в силу со дня его подписания. Соглашение может быть изменено или дополнено по взаимному согласию Сторон.

2. Каждая из Договаривающихся Сторон имеет право прекратить действие настоящего Соглашения. Оно будет считаться утратившим силу через шесть месяцев со дня направления одной Стороной другой Стороне письменного уведомления о своем желании прекратить действие Соглашения.

СОВЕРШЕНО в Москве 21 февраля 1975 года, в двух экземплярах, каждый на русском и португальском языках, причем оба текста имеют одинаковую силу.

За Правительство
Союза Советских Социалистических
Республик:
[Signed—Signé]¹

За Правительство
Республики Гвинея-Бисау:
[Signed—Signé]²

¹ Signed by Kuznetsov—Signé par Kouznetsov.

² Signed by J. Araújo—Signé par J. Araújo.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

ACÓRDO ENTRE O GOVÊRNO DA UNIÃO DAS REPÚBLICAS SOCIALISTAS SOVIÉTICAS E O GOVÊRNO DA REPÚBLICA DA GUINÉ-BISSAU SÔBRE A COOPERAÇÃO CULTURAL E CIENTÍFICA

O Govêrno da União das Repúblicas Socialistas Soviéticas e o Govêrno da República da Guiné-Bissau, desejosos de desenvolver os laços e intercâmbios culturais e científicos entre os dois países nos interesses de fortalecer as relações de amizade e estreitar a compreensão mútua entre os povos soviético e guineense,

Convieram no seguinte:

Artigo I. As Partes Contratantes fortalecerão e estenderão o intercâmbio cultural e científico mutuamente útil a base de igualdade, relações de amizade, respeito da soberania e da não intervenção nos assuntos internos.

Artigo II. As Partes convieram contribuir ao desenvolvimento da cooperação e intercâmbio mútuo de experiência e progresso na esfera da ciência, instrução superior e secundária, instrução pública, ensino profissional, saúde pública, literatura, arte, imprensa, cinema, rádio, televisão, esporte, turismo e com este objetivo estimularão o desenvolvimento dos contactos entre as correspondentes organizações e pessoas de ambos os países.

Artigo III. Nos limites de suas possibilidades ambas as Partes prestarão a ajuda mútua na formação dos quadros nacionais para a industria, agrigultura, ciência e cultura concedendo as possibilidades para os estudos nos estabelecimentos especiais de ensino superior e secundário, assim como no curso de pos-graduação.

Artigo IV. 1. Com o objetivo de favorecer o intercâmbio recíproco dos estudantes as Partes, nos limites de suas possibilidades, concederão reciprocamente uma quantidade fixada de bôlsas de estudo e facilitarão para os cidadãos de outra parte o ingresso para os cursos de estudo ou de aperfeiçoamento nos seus estabelecimentos científicos e de ensino.

2. As Partes reconhecerão mutuamente os diplomas e os graus científicos, outorgados ou concedidos na URSS e na República da Guiné-Bissau conforme nível ou grau indicado, e com este fim realizarão no ano de 1975 as negociações e firmarão o Protocolo sôbre equivalência de diplomas e de graus científicos.

Artigo V. Ambas as Partes estimularão o intercâmbio recíproco de professores da instrução superior, assim como de colaboradores da ciência e cultura para trabalhar nos estabelecimentos científicos, culturais e de ensino, para fazer conferências ou ciclos de conferências, assim como para recolher e estudar os materiais, conforme os temas elaborados pelos cientistas de ambos os países.

Artigo VI. Nos limites de suas possibilidades as Partes contribuirão ao estudo do seu idioma, cultura e literatura em correspondentes estabelecimentos de ensino e nos institutos científicos dos seus países.

Artigo VII. Com o objetivo de conhecimento recíproco de seus povos da cultura de cada uma as Partes intercambiarão os coletivos musicais e teatrais e executores individuais para tournées, organizarão as exposições fotográficas e artísticas, conferências; contribuirão à demonstração em seu país dos filmes de outra Parte, assim como contribuirão à venda e compra dos filmes de outra Parte, à realização dos festivais e jornadas dos filmes.

Artigo VIII. As Partes estimularão o intercâmbio de publicações sôbre a ciência, instrução, medicina, técnica, literatura e arte entre suas bibliotecas nacionais, acadêmicas e universitárias e outros estabelecimentos científicos, artísticos e culturais; realizarão o intercâmbio de planos e programas dos estudos, de manuais, da literatura pedagógica e metódica.

Artigo IX. As Partes Contratantes convieram criar as condições mais favoráveis para a tradução e divulgação dos livros, folhetos e revistas, editadas pela outra Parte Contratante na esfera de ciência, instrução, saúde pública, cultura, arte.

Artigo X. As Partes estimularão por todos os meios a colaboração na esfera de radiodifusão e televisão de ambos os países através de intercâmbio dos programas de rádio e televisão, das gravações musicais, dos filmes documentários, de divulgação científica e de estudo.

Artigo XI. Cada uma das Partes contribuirá à colaboração entre as organizações esportivas de ambos os países no desenvolvimento de esporte em geral, assim como na organização das competições esportivas entre os esportistas de ambos os países.

Artigo XII. Tomando em consideração grande importância de turismo para conhecer a vida, trabalho e cultura dos povos, as Partes estimularão as viagens recíprocas de turistas e prestarão mutuamente toda a possível assistência nesta esfera.

Artigo XIII. As Partes Contratantes estimularão o desenvolvimento dos laços culturais e científicos entre as organizações não governamentais de ambos os países.

Artigo XIV. Para a realização do presente Acôrdo as Partes elaborarão conjuntamente e coordenarão por vias diplomáticas os programas anuais ou bienais dos atos concretos no intercâmbio cultural e científico.

Artigo XV. Os assuntos financeiros, relacionados com a realização do presente Acôrdo, resolver-se-ão a base de reciprocidade.

Artigo XVI. 1. O presente Acôrdo terá a validade sem prazo fixado e entrará em vigor a partir da data de sua assinatura. O presente Acôrdo pode ser modificado ou completado por assentimento mútuo das Partes.

2. Cada uma das Partes Contratantes tem direito de denunciar a execução do presente Acôrdo. Ele considerará-se-á sem validade a contar de seis meses após a data em que uma Parte houver notificado a outra Parte por escrito da sua intenção de denunciar o Acôrdo.

FEITO em Moscovo a os 21 dias do mês de fevereiro de 1975 em dois exemplares, um em russo e outro em português, sendo ambos os textos igualmente válidos.

Pelo Govêrno
da União das Repúblicas
Socialistas Soviéticas:
[Signed—Signé]¹

Pelo Govêrno
da República da Guiné-Bissau:
[Signed—Signé]²

¹ Signed by Kuznetsov—Signé par Kouznetsov.

² Signed by J. Araujo—Signé par J. Araujo.

[TRANSLATION—TRADUCTION]

**AGREEMENT¹ ON CULTURAL AND SCIENTIFIC CO-OPERATION
BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET
SOCIALIST REPUBLICS AND THE GOVERNMENT OF THE
REPUBLIC OF GUINEA-BISSAU**

The Government of the Union of Soviet Socialist Republics and the Government of the Republic of Guinea-Bissau, desiring to develop cultural and scientific relations and exchanges between the two countries with a view to strengthening friendly relations and broadening understanding between the Soviet people and the people of Guinea-Bissau,

Have agreed as follows:

Article I. The Contracting Parties shall strengthen and increase mutually advantageous cultural and scientific exchanges on the basis of equality, friendly relations, respect for sovereignty and non-interference in each other's internal affairs.

Article II. The Parties agree to facilitate the development of co-operation and the exchange of experience and achievements in the spheres of science, higher and secondary education, public instruction, vocational training, public health, literature, the arts, the press, cinema, radio, television, sports and tourism, and to that end shall encourage the development of contacts between the appropriate institutions and individuals in the two countries.

Article III. As far as lies within their power, the two Parties shall provide mutual assistance in the training of national supervisory personnel for industry, agriculture, science and culture, by providing opportunities for training in specialized higher and secondary educational institutions and in post-graduate courses.

Article IV. 1. With a view to encouraging student exchanges between the two countries, the Parties shall provide one another, within the limits of their abilities, a specified number of scholarships and shall assist citizens of the other Party in enrolling for training or refresher courses in its educational establishments and scientific institutions.

2. The two Parties shall mutually recognize certificates of education and university degrees awarded or conferred in the USSR and in the Republic of Guinea-Bissau in accordance with the level or standard indicated in them and, to that end, they shall hold talks in 1975 and shall sign a Protocol on equivalence of certificates and university degrees.

Article V. The two Parties shall encourage exchanges of instructors in educational establishments and also of workers in the scientific and cultural fields to work in educational establishments and in scientific and cultural institutions, to give lectures or courses and to collect and study material on subjects worked out by scientists of the two countries.

¹ Came into force on 21 February 1975 by signature, in accordance with article XVI(1).

Article VI. As far as lies within its power, each Party shall encourage the study of the language, culture and literature of the other country in the appropriate educational establishments and scientific institutions of its own country.

Article VII. For the purpose of acquainting their peoples with each other's cultural life, the two Parties shall exchange musical ensembles, theatrical companies and individual performers, shall organize photographic and art exhibitions and lectures, shall encourage the screening in their country of the other Party's films and shall collaborate in the sale and purchase of the other Party's films by holding film festivals and film weeks.

Article VIII. The Parties shall encourage the exchange of publications on science, education, medicine, technology, literature and art between their national, academic and university libraries and other scientific, artistic and cultural institutions; they shall exchange syllabuses and curricula, textbooks and pedagogical and methodological literature.

Article IX. Each Contracting Party agrees to create the most favourable conditions for the translation and dissemination of books, pamphlets and periodicals published by the other Contracting Party in the fields of science, education, health, culture and art.

Article X. The Parties shall do their utmost to encourage co-operation in the area of radio and television in the two countries through the exchange of radio and television programmes, musical recordings and documentary, popular science and educational films.

Article XI. Each Party shall promote co-operation between sports organizations in the two countries in the interest of sports generally and with a view to organizing sporting contests between sportsmen of the two countries.

Article XII. Bearing in mind the great importance of tourism in fostering an understanding of the life, work and culture of peoples, the Parties shall encourage tourist travel between the two countries and provide one another with all possible co-operation in this field.

Article XIII. The Contracting Parties shall facilitate the development of cultural and scientific relations between the non-governmental organizations of the two countries.

Article XIV. In order to implement the present Agreement, the Parties shall jointly prepare and co-ordinate, through the diplomatic channel, annual or biennial plans for specific arrangements concerning cultural and scientific exchanges.

Article XV. Financial questions pertaining to the implementation of the Agreement shall be resolved on a reciprocal basis.

Article XVI. 1. The present Agreement is concluded for an indefinite period of time and shall come into force on the date of its signing. The Agreement may be amended or supplemented by mutual consent of the Parties.

2. Either Contracting Party shall be entitled to terminate the Agreement, which shall be considered invalid six months after one Party notifies the other Party, in writing, of its desire to terminate the Agreement.

DONE at Moscow, on 21 February 1975, in duplicate, in the Russian and Portuguese languages, both texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:
[V. KUZNETSOV]

For the Government
of the Republic of Guinea-Bissau:
[J. ARAUJO]

[TRADUCTION—TRANSLATION]

ACCORD¹ DE COOPÉRATION CULTURELLE ET SCIENTIFIQUE
ENTRE LE GOUVERNEMENT DE L'UNION DES RÉPUBLI-
QUES SOCIALISTES SOVIÉTIQUES ET LE GOUVERNEMENT
DE LA RÉPUBLIQUE DE GUINÉE-BISSAU

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement de la République de Guinée-Bissau, désireux de développer les liens et les échanges culturels et scientifiques entre les deux pays dans l'intérêt du renforcement des relations amicales et d'une compréhension mutuelle élargie entre le peuple soviétique et le peuple de la Guinée-Bissau,

Sont convenus de ce qui suit :

Article premier. Les Parties contractantes resserreront et élargiront les échanges culturels et scientifiques mutuellement avantageux sur la base de l'égalité, des rapports amicaux, du respect de la souveraineté et de la non-ingérence dans les affaires intérieures de l'autre Partie.

Article II. Les Parties sont convenues d'un commun accord de collaborer au développement de la coopération et à l'échange d'expérience et de réalisations dans les domaines de la science, de l'enseignement supérieur et secondaire, de l'éducation nationale, de l'enseignement professionnel, de la santé, de la littérature, des arts, de la presse, du cinéma, de la radio, de la télévision, du sport et du tourisme et dans ce but encourageront le développement des contacts entre les organisations et les personnes compétentes des deux pays.

Article III. Dans la mesure de leurs possibilités, les deux Parties se prêteront mutuellement assistance dans le domaine de la formation de cadres nationaux pour l'industrie, l'agriculture, la science et la culture, tant par l'octroi de possibilités d'étudier dans les établissements d'enseignement supérieur et secondaire spécialisé que par l'octroi de bourses d'études.

Article IV. 1. Afin d'encourager les échanges d'étudiants, les Parties, dans la mesure de leurs possibilités, s'attribueront mutuellement un nombre déterminé de bourses d'études et faciliteront aux ressortissants de l'autre Partie l'accès aux établissements ou aux centres scientifiques de leur pays pour y étudier ou s'y perfectionner.

2. Les Parties reconnaîtront mutuellement les diplômes de fin d'études et les grades universitaires délivrés ou conférés en URSS et dans la République de Guinée-Bissau, compte tenu de leur niveau ; à cette fin, elles entameront des négociations en 1975 et signeront un protocole relatif à l'équivalence des diplômes et des grades universitaires.

Article V. Les deux Parties favoriseront des échanges d'enseignants et, également, de chercheurs et de spécialistes du domaine culturel pour travailler dans les établissements d'enseignement et les centres scientifiques ou culturels, faire des conférences ou des cours, ainsi que pour y rassembler et étudier de la documentation conformément aux programmes élaborés par les scientifiques des deux pays.

¹ Entré en vigueur le 21 février 1975 par la signature, conformément à l'article XVI, paragraphe 1.

Article VI. Les Parties, chacune dans la mesure de ses possibilités, encourageront l'étude de la langue, de la culture et de la littérature de l'autre pays dans les établissements d'enseignement et les instituts scientifiques correspondants de leur pays.

Article VII. Afin de faire connaître à chacun de leurs peuples la culture de l'autre pays, les Parties contractantes feront venir des ensembles musicaux, des troupes théâtrales et des solistes, organiseront des expositions photographiques et artistiques et des conférences, favoriseront la projection dans leur pays de films de l'autre Partie et aideront à la vente et à l'achat de films de l'autre Partie et à l'organisation de festivals ou de semaines du cinéma.

Article VIII. Les Parties encourageront les échanges de publications concernant la science, l'éducation, la médecine, la technique, la littérature et l'art entre les bibliothèques nationales, académiques et universitaires et les autres institutions scientifiques, artistiques et culturelles; elles échangeront des plans et des programmes scientifiques, des manuels, des ouvrages de pédagogie et de méthode.

Article IX. Les Parties contractantes sont convenues de créer les conditions les plus favorables à la traduction et à la diffusion des livres, brochures et revues édités par l'autre Partie contractante dans le domaine de la science, de l'éducation, de la santé, de la culture et des arts.

Article X. Les Parties encourageront par tous les moyens la coopération dans le domaine de la radiodiffusion et de la télévision par les échanges entre les deux pays de programmes radiophoniques et de télévision, d'enregistrements musicaux, par les échanges de films documentaires et de vulgarisation scientifique et de films éducatifs.

Article XI. Chacune des Parties encouragera la coopération entre les organisations sportives des deux pays dans l'intérêt du sport en général et dans le but d'organiser des compétitions sportives entre les deux pays.

Article XII. Compte tenu de la grande importance du tourisme s'agissant de connaître la vie, le travail et la culture des peuples, les Parties encourageront les voyages touristiques et se prêteront tout le concours possible dans ce domaine.

Article XIII. Les Parties contractantes favoriseront le développement des relations culturelles et scientifiques entre les organisations non gouvernementales des deux pays.

Article XIV. En vue de réaliser le présent Accord, les Parties établiront et coordonneront en commun, par les voies diplomatiques, des programmes annuels ou biennaux comportant des mesures concrètes d'échanges culturels et scientifiques.

Article XV. Les questions financières relatives à la réalisation du présent Accord seront réglées sur la base de la réciprocité.

Article XVI. 1. Le présent Accord est valable pour une durée indéterminée et entrera en vigueur à dater du jour de la signature. Il peut être modifié ou complété par accord mutuel entre les Parties.

2. Chacune des Parties contractantes a le droit de dénoncer le présent Accord, auquel cas il cessera de produire effet six mois après la date à laquelle l'une des Parties aura notifié par écrit à l'autre son intention de le dénoncer.

FAIT à Moscou le 21 février 1975, en double exemplaire, en langues russe et portugaise, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :
[V. KOUZNETSOV]

Pour le Gouvernement
de la République de Guinée-Bissau :
[J. ARAUJO]

No. 15042

**UNION OF SOVIET SOCIALIST REPUBLICS
and
GUINEA-BISSAU**

**Agreement on co-operation in fishing. Signed at Bissau on
11 April 1975**

Authentic texts: Russian and Portuguese.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
GUINÉE-BISSAU**

**Accord relatif à la coopération dans le domaine de la pêche.
Signé à Bissau le 11 avril 1975**

Textes authentiques: russe et portugais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ ГВИНЕЯ-БИСАУ О СОТРУДНИЧЕСТВЕ В ОБЛАСТИ РЫБНОГО ХОЗЯЙСТВА

Правительство Союза Советских Социалистических Республик и Правительство Республики Гвинея-Бисау, исходя из дружественных отношений, существующих между обеими странами, и будучи взаимно заинтересованы в сотрудничестве в области рыбного хозяйства,

заключили настоящее Соглашение о нижеследующем:

Статья 1. Договаривающиеся Стороны соглашаются осуществлять сотрудничество и оказывать взаимную помощь в области рыбного хозяйства и в этих целях проводить мероприятия и консультации по практическим вопросам морских рыбохозяйственных исследований, рационального использования рыбных ресурсов в водах, прилегающих к побережью и островам Республики Гвинея-Бисау, подготовки национальных кадров и технического содействия в развитии рыбного хозяйства Республики Гвинея-Бисау.

Статья 2. Правительство Союза Советских Социалистических Республик окажет Правительству Республики Гвинея-Бисау экономическое и техническое содействие в развитии ее рыбной промышленности путем:

- Проведения на советских научно-поисковых судах исследований рыбных запасов в прилегающих водах;
- Подготовки национальных кадров для рыбной промышленности;
- Направления советских специалистов для работы на рыболовных судах, а также укрепления материально-технической базы государственного сектора рыбной промышленности, а также кооперативных обществ и других организаций рыбаков;
- Участия в проектировании и строительстве береговых рыбообрабатывающих объектов.

Статья 3. В целях осуществления мероприятий, предусмотренных в статье 2 настоящего Соглашения, Правительство Союза Советских Социалистических Республик:

- а) поставит в качестве дара Республике Гвинея-Бисау пять среднетоннажных рыболовных судов из числа действующих, укомплектованных орудиями лова и запасными частями, и командирует за свой счет в 1975 году пять команд для работы на этих судах и обучения гвинейских кадров;
- б) дает согласие на оказание технического содействия в строительстве береговых рыбопромышленных объектов, имея в виду, что окончательное решение об оказании такого содействия будет принято после разработки советскими организациями технико-экономического обоснования целесообразности их строительства;

в) направит научно-исследовательское судно с необходимым промысловым снаряжением и оборудованием, укомплектованное экипажем и научными сотрудниками, а также примет на свой счет расходы, за исключением заработной платы, по содержанию пяти гвинейских специалистов, которые будут принимать участие в исследованиях, проводимых на судне. Результаты исследований будут использованы обеими Сторонами для организации промышленного рыболовства на научной основе.

Статья 4. Перечень объектов, подлежащих строительству, а также условия расчетов будут определены Правительствами Договаривающихся Сторон после совместного рассмотрения технико-экономического обоснования, выполненного в соответствии с настоящим Соглашением.

Статья 5. Стороны соглашаются создать совместное общество для промысла рыбы и других продуктов моря в водах, прилегающих к побережью и островам Республики Гвинея-Бисау, а также в других районах Атлантического океана.

Средства, вырученные от реализации рыбы, будут использоваться в первую очередь для возмещения расходов обеих Сторон, связанных с эксплуатацией судов, которые будут включены в состав общества.

Конкретные условия и порядок осуществления мероприятий, связанных с организацией совместного рыболовства, будут определены в соответствующих документах, которые дополнительно подпишут компетентные организации Сторон в развитие настоящего Соглашения.

Статья 6. Правительство Республики Гвинея-Бисау предоставит в своих портах судам флота рыбной промышленности Советского Союза возможность для:

- стоянки на якоре и у причала;
- производства профилактического и междурейсового ремонта этих судов, который будет производиться советскими подменными экипажами;
- выгрузки, погрузки и перегрузки рыбы и предметов материально-технического снабжения;
- обеспечения их пресной водой, топливом и продовольствием.

Количество судов флота рыбной промышленности Советского Союза, объем и условия их обслуживания в портах Республики Гвинея-Бисау будут определяться по договоренности между компетентными организациями Сторон.

Правительство Республики Гвинея-Бисау также будет способствовать созданию наиболее благоприятных условий для въезда и выезда экипажей советских рыбопромысловых судов при их смене в гвинейских портах.

Статья 7. Выполнение технико-экономических обоснований и проектно-изыскательских работ, связанных со строительством береговых объектов рыбной промышленности, поставка из СССР оборудования и материалов, которые не могут быть изысканы в Республике Гвинея-Бисау, оказание технического содействия в строительстве путем консультаций в монтаже, наладке и пуске оборудования в эксплуатацию, а также направление специалистов для работы на береговых рыбообрабатывающих предприятиях, будут осуществляться на основе контрактов, подлежащих заключению между компетентными советскими и гвинейскими организаци-

ями. В контрактах будут определены объемы, сроки поставки, цены, гарантии качества оборудования и машин, ответственность Сторон в случае возникновения обстоятельств форс-мажорного характера, а также другие подробные условия выполнения взаимных обязательств по Соглашению. Цены на оборудование и материалы будут определяться на базе цен Мирового рынка.

Статья 8. В целях разработки и осуществления мероприятий по применению настоящего Соглашения создается Смешанная Комиссия.

В течение трех месяцев после вступления в силу настоящего Соглашения каждая Договаривающаяся Сторона назначит в эту Комиссию своего представителя и его заместителя и сообщит их фамилии другой Договаривающейся Стороне.

Смешанная Комиссия будет созываться по мере надобности поочередно на территории каждой из Договаривающихся Сторон.

Рекомендации Смешанной Комиссии представляются на одобрение Договаривающимся Сторонам и считаются вступившими в силу, если в течение двух месяцев ни одна из сторон не сообщит своих возражений.

Статья 9. Стороны соглашаются, что в целях реализации положений настоящего Соглашения Советская Сторона за свой счет учредит в Республике Гвинея-Бисау Представительство Министерства рыбного хозяйства СССР.

Статья 10. Настоящее Соглашение вступает в силу в день его подписания.

Соглашение будет действовать в течение десяти лет и будет продлеваться с молчаливого согласия Сторон на последующие пятилетние периоды, если ни одна из Сторон не заявит о своем желании прекратить действие настоящего Соглашения не позднее, чем за шесть месяцев до истечения соответствующего периода.

СОВЕРШЕНО в г. Бисау 11 апреля 1975 года в двух экземплярах, каждый на русском и португальском языках, причем оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза Советских
Социалистических Республик:
[Signed — Signé]¹

По уполномочию
Правительства Республики
Гвинея-Бисау:
[Signed — Signé]²

¹ Signed by S. Studenetsky — Signé par Stoudenetsky.

² Signed by O. Schacht — Signé par O. Schacht.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

ACORDO ENTRE O GOVERNO DA UNIÃO DAS REPÚBLICAS
SOCIALISTAS SOVIÉTICAS E O GOVERNO DA REPÚBLICA
DA GUINÉ-BISSAU SOBRE A COOPERAÇÃO NO DOMÍNIO
DA PESCA

O Governo da União das Repúblicas Socialistas Soviéticas e o Governo da República da Guiné-Bissau, baseando-se nas relações de amizade que existem entre os dois Países e tendo um interesse recíproco na cooperação no domínio da pesca assinaram o Acordo seguinte:

Artigo 1º. As Partes Contratantes concordam em realizar a cooperação e em prestar-se assistência mútua no domínio da pesca e, com este fim, organizar acções e consultas sobre problemas práticos respeitantes a pesquisas na pesca marítima e na exploração industrial dos stocks nas águas costeiras da República da Guiné-Bissau, à formação de quadros nacionais e à assistência técnica no desenvolvimento da pesca da República da Guiné-Bissau.

Artigo 2º. O Governo da União das Repúblicas Socialistas Soviéticas prestará ao Governo da República da Guiné-Bissau uma ajuda económica e técnica para o desenvolvimento da sua indústria de pesca por meio de:

- estudo dos stocks de peixe nas águas costeiras feito por barcos de pesquisa soviéticos;
- formação de quadros guineenses para a indústria nacional de pesca;
- assistência no desenvolvimento do sector público da indústria de pesca por meio da criação da frota de pesca comercial, incluindo o envio de especialistas soviéticos a bordo dos barcos, assim como a garantia da base técnica e material das sociedades cooperativas e das outras organizações de pescadores;
- assistência no projecto e na construção de empresas de tratamento em terra.

Artigo 3º. Com o fim da realização das acções previstas pelo artigo 2º deste Acordo, o Governo da União das Repúblicas Socialistas Soviéticas:

- a) fará doação à República da Guiné-Bissau de cinco barcos de pesca de tonelagem média que estão actualmente em exploração, equipados com instrumentos de pesca e com peças sobresselentes, e enviará, por sua conta, em 1975, cinco tripulações para a exploração destes barcos e para a formação dos quadros guineenses;
- b) confirma o seu acordo para assistência técnica na construção de empresas industriais de pesca em terra, tendo em conta que a decisão definitiva será tomada após e elaboração do estudo técnico e económico por organizações soviéticas sobre a utilidade desta construção;
- c) enviará um barco de pesquisas munido de instrumentos de pesca e do equipamento necessários, com tripulação e cientistas, e pagará as despesas, à excepção do salário de cinco especialistas guineenses que tomarão parte nos trabalhos de pesquisa realizados pelo barco. Os resultados das pesquisas serão utilizados pelas duas partes para a pesca organizada em bases científicas.

Artigo 4º. A lista das empresas de pesca previstas para construção assim como as condições de pagamento serão determinadas pelos Governos das duas

partes Contratantes após consideração em comum do estudo técnico e económico realizado em conformidade com este acordo.

Artigo 5º. As Partes confirmam o seu acordo para a criação de uma Sociedade Mixta cujo objectivo é a pesca nas águas adjacentes às costas e às ilhas da República da Guiné-Bissau assim como nas outras regiões do Oceano Atlântico.

Os meios recebidos da comercialização do pescado serão utilizados, em primeiro lugar, para a amortização das despesas das duas partes, ligadas com a exploração da frota de pesca pertencente à sociedade.

As condições concretas e a ordem da realização das acções ligadas à organização da pesca conjunta serão determinadas em documentos apropriados, que devem ser assinados pelos organismos competentes das partes como desenvolvimento deste Acordo.

Artigo 6º. O Governo da República da Guiné-Bissau deverá, nos seus portos, aos barcos de pesca da frota da União Soviética, a possibilidade de:

- permanecer no ancoradouro e perto do cais;
- reparação profiláctica destes barcos e reparação após a campanha, que será realizada por tripulações que se rendem;
- descarregar, carregar e transbordar o pescado e o material técnico;
- abastecê-los de água doce, combustível e alimentos.

O número dos barcos da frota de pesca da União Soviética, o volume e as condições do seu serviço nos portos da República da Guiné-Bissau serão determinados de segundo acordo entre os organismos competentes das duas partes.

O Governo da República da Guiné-Bissau vão também criar as condições favoráveis para a entrada e a saída das tripulações dos barcos de pesca soviéticos aquando da sua substituição nos portos guineenses.

Artigo 7º. A realização do estudo técnico e económico, assim como dos trabalhos de projecto e propecção, ligados com a construção das empresas da indústria de pesca; as entregas pela União Soviética de equipamentos e de materiais que podem ser encontrados na República da Guiné-Bissau; a assistência técnica na construção por via de consultas no decurso da montagem, ajustamento e arranque das instalações, assim como o envio de especialistas para trabalho na empresa de tratamento em terra, serão realizados na base de contratos a firmar entre os organismos competentes soviéticos e guineenses.

Os contratos fixarão os volumes, as datas de entrega, os preços, as garantias da qualidade das instalações e do equipamento, a responsabilidade das duas partes em caso de força-maior, assim como as outras condições detalhadas da realização dos compromissos recíprocos decorrentes deste acordo. Os preços dos equipamentos e dos materiais serão determinados na base das cotações mundiais.

Artigo 8º. Com o fim de elaborar e realizar as acções sobre a aplicação deste Acordo, uma Comissão mixta, composta de representantes das duas Partes Contratantes será constituída.

Durante três meses após a entrada em vigor do presente Acordo, cada uma das duas Partes Contratantes designará um representante e seu adjunto e comunicará os seus nomes à outra Parte Contratante.

Esta Comissão Mixta reunir-se-á segundo as necessidades, alternadamente no território de cada um das duas Partes Contratantes.

As recomendações da Comissão Mixta serão apresentadas à aprovação das duas Partes Contratantes e considerar-se-ão em vigor se durante dois meses nenhuma objecção chegar e qualquer das Partes Contratantes.

Artigo 9º. As duas Partes Contratantes acordam que, com o fim da realização dos objectivos do presente Acordo, a Parte Soviética constituirá uma Representação do Ministério da Pesca da União Soviética, e a suas expensas, na República da Guiné-Bissau.

Artigo 10º. O presente Acordo entra em vigor no dia da sua assinatura.

O Acordo permanecerá em vigor durante dez anos e será prorrogado por consentimento tácito das duas Partes para os períodos quinquenais seguintes desde que até seis meses antes da expiração do período correspondente nenhuma das Partes declare o seu desejo de pôr fim à sua validade.

FEITO em Bissau, a 11 de Abril de 1975, em dois exemplares em Português e em Russo, os dois textos fazendo igualmente fé.

Pelo Governo
da União das Repúblicas Socialistas
Soviéticas:
[Signed—Signé]¹

Pelo Governo
da República da Guiné-Bissau:
[Signed—Signé]²

¹ Signed by S. Stoudenetsky—Signé par S. Stoudenetsky.

² Signed by O. Schacht—Signé par O. Schacht.

[TRANSLATION—TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF THE REPUBLIC OF GUINEA-BISSAU ON CO-OPERATION IN FISHING

The Government of the Union of Soviet Socialist Republics and the Government of the Republic of Guinea-Bissau, bearing in mind the friendly relations existing between the two countries and considering their mutual interest in co-operation in fishing,

Have concluded the following Agreement:

Article 1. The Contracting Parties agree to co-operate and provide each other with assistance in fishing matters and, for that purpose, to arrange activities and consultations on practical matters relating to ocean fishery research, systematic exploitation of fish stocks in the coastal waters of the Republic of Guinea-Bissau, training national staff and technical assistance for the development of fishing in the Republic of Guinea-Bissau.

Article 2. The Government of the Union of Soviet Socialist Republics shall provide the Government of the Republic of Guinea-Bissau with economic and technical assistance for developing its fishing industry by means of:

- surveys of the fish stocks in its coastal waters by Soviet research vessels;
- training of Guinea-Bissau personnel for the national fishing industry;
- assistance for developing the public sector of the fishing industry through the establishment of a commercial fishing fleet, including the assignment and through the provision of the material and technical base for co-operative societies and other fishermen's associations; and
- assistance in the planning and construction of onshore fish processing enterprises.

Article 3. With the aim of carrying out the measures provided for in article 2, the Government of the Union of Soviet Socialist Republics:

- (a) shall donate to the Republic of Guinea-Bissau five medium-tonnage fishing vessels currently in service, complete with fishing gear and spare parts, and shall at its expense in 1975 assign five crews to operate those vessels and train Guinean-Bissau personnel;
- (b) shall agree to provide technical assistance for the construction of onshore fish processing enterprises, on the understanding that the final decision will be taken after a study by Soviet organizations of the technical and economic viability of such construction;
- (c) shall send a research vessel with the necessary fishing gear and equipment, and with crew and scientific workers, bearing all costs except the wages of five Guinean-Bissau specialists who will take part in the research conducted by the vessel. The results of the research will be used by both Parties for the purpose of organizing fishing on a scientific basis.

¹ Came into force on 11 April 1975 by signature, in accordance with article 10.

Article 4. A list of the fish enterprises to be constructed and the conditions of payment shall be prepared by the Governments of the Contracting Parties after joint consideration of the technical and economic viability study carried out in pursuance of this Agreement.

Article 5. The Parties shall agree to establish a joint company to fish the coastal waters of the Republic of Guinea-Bissau and its islands and other regions of the Atlantic Ocean.

Priority in the use of the revenue obtained from fish marketing shall be given to defraying the costs of both Parties in the operation of the company's fishing fleet.

The specific conditions and arrangements for carrying out measures related to the organization of joint fishing shall be laid down in suitable documents to be signed by the competent organizations of the Parties in furtherance of this Agreement.

Article 6. The Government of the Republic of Guinea-Bissau shall in its ports afford vessels of the Soviet fishing fleet the opportunity:

- to stand at anchor and tie up at moorings;
- to carry out maintenance and post-cruise repair work on those vessels, the latter to be performed by Soviet relief crews;
- to unload, load and trans-ship fish and technical equipment;
- to take on fresh water, fuel and provisions.

The number of vessels in the Soviet fishing fleet, and the extent of and conditions for their servicing in ports of the Republic of Guinea-Bissau shall be determined by agreement between the competent organizations of the Parties.

The Government of the Republic of Guinea-Bissau shall also create favourable conditions for the entry and departure of the crews of Soviet fishing vessels when crews are changed in ports in Guinea-Bissau.

Article 7. The execution of the technical and economic viability study and the surveying and design work connected with the construction of processing enterprises, the supply by the Soviet Union of equipment and materials which cannot be obtained in the Republic of Guinea-Bissau, technical assistance in the construction work in the form of consultancy during the assembly, installation and start-up of equipment, and the assignment of specialists to work in the onshore fish processing enterprises shall be governed by contracts to be concluded between the competent Soviet and Guinean-Bissau organizations. Such contracts shall lay down quantities, delivery dates, prices, guarantees of the quality of plant and equipment, the liability of the Parties in cases of *force majeure*, and other specific conditions for the fulfilment of each Party's obligations under this Agreement. Prices for equipment and materials shall be determined on the basis of world market prices.

Article 8. A Joint Commission shall be established to plan and carry out measures in implementation of this Agreement.

Each Contracting Party shall within three months of the entry into force of this Agreement appoint a representative and an alternate to the Commission and communicate their names to the other Contracting Party.

The Joint Commission shall be convened as required, alternately in the territory of each Contracting Party.

Recommendations of the Joint Commission shall be submitted for the approval of the Contracting Parties and shall be deemed to have taken effect if neither Party has raised any objection within two months.

Article 9. The Contracting Parties agree that, for the purpose of carrying out the provisions of this Agreement, the Soviet Party shall at its own expense set up in the Republic of Guinea-Bissau an office of the USSR Ministry of Fisheries.

Article 10. This Agreement shall enter into force on the date of its signature.

It shall remain in force for 10 years and shall be extended by tacit agreement of the Parties for succeeding five-year periods unless one Party gives notice, not later than six months before the expiry of the period in question, of its desire to terminate the Agreement.

DONE at Bissau on 11 April 1975 in two copies, in the Russian and Portuguese languages, both texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:
[S. STUDENETSKY]

For the Government
of the Republic of Guinea-Bissau:
[O. SCHACHT]

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE GOU-
VERNEMENT DE LA RÉPUBLIQUE DE GUINÉE-BISSAU
RELATIF À LA COOPÉRATION DANS LE DOMAINE DE
LA PÊCHE

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement de la République de Guinée-Bissau, se fondant sur les relations d'amitié qui existent entre leurs deux pays, et prenant tous les deux intérêt à la coopération dans le domaine de la pêche,

Ont conclu le présent Accord et sont convenus de ce qui suit :

Article premier. Les Parties contractantes conviennent de coopérer et de se prêter mutuellement assistance dans le domaine de la pêche et, à cette fin, de procéder à des arrangements et à des consultations sur des questions pratiques relatives à la recherche dans le domaine de la pêche en mer, à l'exploitation rationnelle des ressources halieutiques des eaux adjacentes au littoral et aux îles de la République de Guinée-Bissau, à la formation de cadres nationaux et à la coopération technique pour le développement de la pêche en République de Guinée-Bissau.

Article 2. Le Gouvernement de l'Union des Républiques socialistes soviétiques fournira au Gouvernement de la République de Guinée-Bissau une assistance technique et économique pour le développement de l'industrie de la pêche :

- En faisant effectuer à bord de navires soviétiques de prospection scientifique des recherches sur les ressources halieutiques dans les eaux adjacentes ;
- En assurant la formation de cadres guinéens pour l'industrie nationale de la pêche ;
- En envoyant des spécialistes soviétiques travailler à bord de bateaux de pêche, ainsi qu'en renforçant l'infrastructure matérielle et technique de l'industrie de la pêche faisant partie du secteur d'Etat, ainsi que les sociétés coopératives et les autres organisations de pêcheurs ;
- En participant à la planification et à la construction d'usines de traitement du poisson à terre.

Article 3. En vue d'assurer la mise en œuvre des mesures prévues à l'article 2 du présent Accord, le Gouvernement de l'Union des Républiques socialistes soviétiques :

- a) Fera don à la République de Guinée-Bissau de cinq navires de pêche de tonnage moyen déjà armés et équipés d'instruments de pêche et de pièces de rechange, et enverra à ses frais en 1975 cinq équipages qui travailleront à bord de ces navires et assureront la formation des cadres guinéens ;
- b) Confirme qu'il accordera une assistance technique pour la construction d'usines de traitement du poisson à terre, étant entendu que la décision

¹ Entré en vigueur le 11 avril 1975 par la signature, conformément à l'article 10

définitive concernant l'octroi de cette assistance ne sera prise qu'après l'élaboration par des organismes soviétiques d'une étude de faisabilité de leur construction ;

- c) Enverra un navire de recherche scientifique muni des instruments de pêche et du matériel nécessaires et transportant, en sus de son équipage, des conseillers scientifiques, et prendra à sa charge tous les frais à l'exception de la rémunération de cinq spécialistes guinéens qui prendront part aux recherches effectuées sur le navire. Les résultats de ces recherches serviront aux deux Parties à organiser la pêche industrielle sur des bases scientifiques.

Article 4. La liste des usines dont la construction est prévue, ainsi que les conditions de paiement seront déterminées par les Gouvernements des Parties contractantes après qu'elles auront examiné conjointement l'étude de faisabilité qui aura été réalisée conformément au présent Accord.

Article 5. Les Parties conviennent de créer une société mixte pour la pêche au poisson et aux autres produits de la mer dans les eaux adjacentes au littoral et aux îles de la République de Guinée-Bissau, ainsi que dans d'autres zones de l'océan Atlantique.

Les ressources financières provenant de la commercialisation du poisson serviront en premier lieu à amortir les dépenses encourues par les deux Parties pour l'exploitation de la flotte de pêche appartenant à la société.

Les conditions pratiques et le calendrier d'exécution des mesures liées à l'organisation de la pêche en commun seront déterminés dans des documents complémentaires appropriés qui seront signés par les organes compétents des deux Parties pour donner effet au présent Accord.

Article 6. Le Gouvernement de la République de Guinée-Bissau fournira à la flotte de pêche de l'Union soviétique les services suivants dans ses ports :

- Droit d'ancrage et d'accostage ;
- Possibilité pour les équipages soviétiques de procéder à des réparations préventives et en cours de trajet des navires ;
- Possibilité de charger, décharger et transborder le poisson et le matériel technique ;
- Possibilité de se ravitailler en eau douce, en combustible et en denrées alimentaires.

Le nombre de navires de pêche de l'Union soviétique, leur tonnage et les conditions dans lesquelles leur service sera assuré dans les ports de la République de Guinée-Bissau seront déterminés d'un commun accord par les organismes compétents des deux Parties.

Le Gouvernement de la République de Guinée-Bissau veillera également à créer les conditions les plus favorables possible en ce qui concerne l'entrée dans le pays et le départ des équipages des navires de pêche soviétiques au moment de leur relève dans les ports guinéens.

Article 7. La réalisation de l'étude de faisabilité et des travaux de prospection liés à la construction des usines de traitement du poisson à terre, les livraisons par l'Union soviétique du matériel et de l'équipement qu'on ne pourra se procurer en République de Guinée-Bissau, l'assistance technique à la construction, sous forme de services consultatifs portant sur le montage, le

réglage et la mise en marche des installations, ainsi que l'envoi des spécialistes qui seront chargés de travailler dans les usines de traitement du poisson à terre, seront régis par des contrats conclus entre les organismes soviétiques et guinéens compétents. Ces contrats détermineront le volume et les dates des livraisons, les prix, les garanties de la qualité des installations et des machines, la responsabilité des deux Parties en cas de force majeure, ainsi que d'autres conditions détaillées d'exécution des obligations incombant aux deux Parties au terme de l'Accord. Les prix des équipements et du matériel seront déterminés sur la base des cours internationaux.

Article 8. Aux fins de l'élaboration et de la réalisation de mesures prévues pour l'application du présent Accord, il est créé une Commission mixte composée de représentants des deux Parties contractantes.

Dans un délai de trois mois à compter de l'entrée en vigueur du présent Accord, chacune des deux Parties contractantes désignera son représentant à cette Commission ainsi qu'un suppléant et communiquera leurs noms à l'autre Partie.

La Commission mixte se réunira selon que de besoin, alternativement sur le territoire de chacune des deux Parties contractantes.

Les recommandations de la Commission mixte seront transmises pour approbation aux Parties contractantes et seront considérées comme prenant effet si à l'expiration d'un délai de deux mois aucune des Parties ne soulève d'objection.

Article 9. Les Parties contractantes conviennent qu'en vue de l'application des dispositions du présent Accord la Partie soviétique créera à ses frais une représentation en République de Guinée-Bissau du Ministère de la pêche de l'URSS.

Article 10. Le présent Accord entrera en vigueur le jour de sa signature.

Il restera en vigueur pendant une période de dix ans et sera prorogé par accord tacite des deux Parties pour des périodes successives de cinq ans, à moins que l'une des deux Parties ne fasse part à l'autre de son intention d'y mettre fin au moins six mois avant l'expiration de la période en cours.

FAIT à Bissau le 11 avril 1975, en deux exemplaires en langues russe et portugaise, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques:
[S. SToudenetsky]

Pour le Gouvernement
de la République de Guinée-Bissau:
[O. Schacht]

No. 15043

**UNION OF SOVIET SOCIALIST REPUBLICS
and
GAMBIA**

**Agreement on cooperation in the field of fisheries. Signed at
Moscow on 18 March 1975**

Authentic texts: Russian and English.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
GAMBIE**

**Accord relatif à la coopération dans le domaine des
pêcheries. Signé à Moscou le 18 mars 1975**

Textes authentiques: russe et anglais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ ГАМБИЯ О СОТРУДНИЧЕСТВЕ В ОБЛАСТИ РЫБНОГО ХОЗЯЙСТВА

Правительство Союза Советских Социалистических Республик и Правительство Республики Гамбия,

исходя из дружественных отношений между обеими странами,

будучи взаимно заинтересованы в осуществлении экономического сотрудничества, в частности, в области морского рыболовства,

признавая необходимым осуществлять промысел рыбы на научной основе с должным учетом сохранения сырьевых запасов и

учитывая желательность развития и координации между обеими странами рыбохозяйственных исследований и обмена научными и другими данными в области рыболовства, решили заключить Соглашение о нижеследующем:

Статья 1. Договаривающиеся Стороны соглашаются осуществлять сотрудничество и оказывать взаимную помощь в области рыбного хозяйства и в этих целях осуществлять мероприятия и консультации по практическим вопросам морских рыбохозяйственных исследований, промышленного использования рыбных ресурсов вод, прилегающих к побережью Республики Гамбия, подготовки национальных кадров и технического содействия в развитии рыбного хозяйства Республики Гамбия.

Статья 2. Правительство Союза Советских Социалистических Республик окажет Правительству Республики Гамбия техническое и экономическое содействие:

- в проведении научно-исследовательских работ по определению сырьевых ресурсов в водах, прилегающих к побережью Республики Гамбия;
- в развитии национального рыбного хозяйства в области добычи и переработки рыбы;
- в подготовке гамбийских специалистов как в учебных заведениях СССР, так и на советских судах при работе в качестве членов их экипажей.

Статья 3. В целях осуществления мероприятий, предусмотренных в статье 2 настоящего Соглашения, Правительство Союза Советских Социалистических Республик:

- а) направит научно-исследовательское судно с необходимым промысловым снаряжением и оборудованием, укомплектованное экипажем и научными сотрудниками, а также примет за свой счет расходы, за исключением заработной платы, по содержанию пяти гамбийских специалистов, которые будут принимать участие в исследованиях, проводимых на судне. Результаты исследований будут переданы Правительству Республики Гамбия;
- б) дает согласие на оказание технического содействия в строительстве береговых рыбопромышленных объектов, имея в виду, что окончатель-

ное решение об оказании такого содействия будет принято после разработки советскими организациями технико-экономического обоснования целесообразности их строительства.

Перечень объектов, подлежащих строительству, а также условия расчетов будут определены Правительствами Договаривающихся Сторон после совместного рассмотрения технико-экономического обоснования, выполненного в соответствии с настоящим Соглашением.

Статья 4. Правительство Республики Гамбия рассмотрит возможность предоставления в своих портах судам флота рыбной промышленности Советского Союза возможность:

- стоянки на якоре и у причала;
- производства профилактического и междурейсового ремонта, который будет проводиться советскими подменными экипажами;
- выгрузки, погрузки и перегрузки рыбы и предметов материально-технического снабжения;
- обеспечения пресной водой, топливом и продовольствием.

Количество судов флота рыбной промышленности Советского Союза, объем и условия их обслуживания в портах Республики Гамбия, будут определяться по договоренности между компетентными организациями Сторон.

Правительство Республики Гамбия также будет способствовать созданию наиболее благоприятных условий для въезда и выезда экипажей советских рыбопромысловых судов при их смене в гамбийских портах.

Статья 5. Договаривающиеся Стороны назначают по одному своему Представителю и заместителю Представителя, которые будут встречаться один раз в год поочередно на территории каждой из Сторон для разработки и координации мероприятий по осуществлению настоящего Соглашения.

Предложения и рекомендации Представителей Сторон заносятся в Протокол, подлежащий одобрению Сторон.

Статья 6. Настоящее Соглашение вступает в силу в день его подписания. Соглашение будет действовать в течение пяти лет и будет продлеваться с молчаливого согласия Договаривающихся Сторон на последующие трехлетние периоды, если ни одна из Сторон не заявит о его денонсации не позже, чем за шесть месяцев до истечения соответствующего периода.

СОВЕРШЕНО в г. Москве 18 марта 1975 года в двух экземплярах, каждый на русском и английском языках, причем оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза Советских
Социалистических Республик:

[Signed — Signé]¹

По уполномочию
Правительства Республики
Гамбия:

[Signed — Signé]²

¹ Signed by A. Ishkov — Signé par A. Ishkov.

² Signed by A. B. N'Diaye — Signé par A. B. N'Diaye.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF THE REPUBLIC OF THE GAMBIA ON COOPERATION IN THE FIELD OF FISHERIES

The Government of the Union of Soviet Socialist Republics and the Government of the Republic of the Gambia,

proceeding from the friendly relations existing between both countries,

being mutually interested in the implementation of economic cooperation, and in particular, in the field of marine fisheries,

admitting the necessity to carry out fisheries on a scientific basis with due regard to conservation of fishery resources, and

taking into account the advisability of development and coordination of fishery researches and the exchange of scientific and other data in the field of fisheries, have decided to conclude the Agreement on the following:

Article 1. The Contracting Parties agreed to cooperate and render mutual assistance in the field of fisheries and with this aim to carry out arrangements and consultations on practical questions of marine fishery researches, industrial utilization of fish stocks in the waters adjacent to the Republic of the Gambia, training the national personnel and rendering technical assistance in the development of fisheries of the Republic of the Gambia.

Article 2. The Government of the Union of Soviet Socialist Republics shall render the Government of the Republic of the Gambia technical and economic assistance:

- in conducting scientific surveys on fish stock assessment in the waters, adjacent to the Republic of the Gambia;
- in development of national fisheries in catching and processing of fish;
- in training the Gambian specialists in the educational institutions of the USSR as well as on board the Soviet vessels while working as their crew members.

Article 3. With a view to implementation of the measures foreseen in Article 2 of the present Agreement, the Government of the Union of Soviet Socialist Republics:

- a) shall send a research vessel, equipped with necessary fishing equipment and gear, and with the crew and scientists on board, and shall bear the expenses (except the salaries) related to participation of five Gambian specialists in the researches to be carried out on board this vessel. The results of researches shall be handed over to the Government of the Republic of the Gambia;
- b) agrees to render technical assistance in constructing the shore fishing industry units, having in mind that the final decision on this matter will be taken after the Feasibility Report for their construction is worked out by Soviet organizations.

¹ Came into force on 18 March 1975 by signature, in accordance with article 6.

The list of units to be constructed as well as the terms of payment will be determined by the Governments of the Contracting Parties after mutual consideration of the Feasibility Report elaborated in accordance with the present Agreement.

Article 4. The Government of the Republic of the Gambia in its ports shall consider providing fishing vessels of the Soviet Union with possibilities for the following services:

- anchoring and berthing;
- carrying out preventive and midtrip repairs to be done by Soviet teams;
- unloading, loading and overloading of fish and technical and material supply;
- fresh water, fuel and food supply.

The number of Soviet fishing vessels, volume and terms of their supply in the ports of the Republic of the Gambia shall be determined by the competent organizations of the Parties.

The Government of the Republic of the Gambia shall also facilitate the creation of the most favourable conditions for entry and departure of crews of the Soviet fishing vessels during their changing in the Gambian ports.

Article 5. Each Contracting Party shall nominate a Representative and Deputy Representative, who will hold their meetings once a year in turn on the territory of each of the Parties to work out and coordinate the measures on implementation of the present Agreement.

Proposals and recommendations of the Parties' representatives are included in the Protocol, which should be approved by the Parties.

Article 6. The present Agreement comes into force on the day of its signing. The Agreement is valid within the period of five years and shall be automatically prolonged for the next three-year periods if none of the Parties denounce it not later than 6 months in advance before the expiry of the corresponding period.

DONE in Moscow this 18 day of March, 1975, in two copies each, in Russian and English, both texts being equally valid.

For the Government
of the Union of Soviet Socialist
Republics:

[Signed — Signé]¹

For the Government
of the Republic of the Gambia:

[Signed — Signé]²

¹ Signed by A. Ishkov—Signé par I. Ishkov.

² Signed by A. B. N'Diaye—Signé par A. B. N'Diaye.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE DE GAMBIE RE-
LATIF À LA COOPÉRATION DANS LE DOMAINE DES
PÊCHERIES

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le
Gouvernement de la République de Gambie,

Se fondant sur les relations amicales qui existent entre leurs deux pays,

Désireux de développer une coopération économique mutuelle, en particulier
dans le domaine de la pêche en mer,

Reconnaissant la nécessité d'exploiter la pêche sur des bases scientifiques en
veillant dûment à préserver les ressources halieutiques, et

Considérant qu'il est souhaitable de développer et de coordonner les
recherches dans le domaine de la pêche et les échanges de données scientifiques
et autres dans ce même domaine, ont décidé de conclure le présent Accord et sont
convenus de ce qui suit :

Article premier. Les Parties contractantes conviennent de coopérer et de se
prêter mutuellement assistance dans le domaine de la pêche et, à cette fin, de
prendre des mesures et d'entamer des consultations sur les questions concrètes
qui pourront se poser à propos de la recherche dans le domaine de la pêche en
mer, de l'exploitation industrielle des ressources halieutiques dans les eaux
adjacentes à la République de Gambie, de la formation du personnel national et de
l'assistance technique pour le développement de la pêche en République de
Gambie.

Article 2. Le Gouvernement de l'Union des Républiques socialistes
soviétiques fournira au Gouvernement de la République de Gambie une assistance
technique et économique :

- Pour la réalisation de travaux de recherche scientifique ayant pour objet
d'évaluer les ressources halieutiques dans les eaux adjacentes au littoral de la
République de Gambie ;
- Pour le développement de la pêche nationale, tant en ce qui concerne les
pêcheries que les industries de traitement du poisson ;
- Pour la formation de spécialistes gambiens tant dans les établissements
d'enseignement de l'URSS qu'à bord de navires soviétiques où ils travailleront
comme membres de l'équipage.

Article 3. En vue d'assurer la mise en œuvre des mesures visées à l'article 2
du présent Accord, le Gouvernement de l'Union des Républiques socialistes
soviétiques :

¹ Entré en vigueur le 18 mars 1975 par la signature, conformément à l'article 6.

- a) Enverra un navire de recherche scientifique muni de tout l'outillage et matériel de pêche nécessaires et transportant, en sus de son équipage, des collaborateurs scientifiques, et il prendra à sa charge tous les frais, à l'exception de la rémunération de cinq spécialistes gambiens qui participeront aux recherches effectuées à bord du navire. Les résultats des recherches seront transmis au Gouvernement de la République de Gambie ;
- b) Accepte de fournir une assistance technique pour la construction d'usines de traitement des produits de la pêche à terre, étant bien entendu que la décision définitive quant à l'octroi de cette assistance ne sera prise qu'après l'élaboration par des organismes soviétiques d'une étude de faisabilité concernant leur construction.

La liste des usines devant être ainsi construites ainsi que les conditions de paiement seront déterminées par les Gouvernements des Parties contractantes après qu'elles auront conjointement examiné le rapport de faisabilité établi conformément au présent Accord.

Article 4. Le Gouvernement de la République de Gambie veillera à fournir dans ses ports aux navires de la flotte de pêche de l'Union soviétique les services suivants :

- Droit d'ancrage et d'accostage ;
- Réparations préventives et en cours de voyage, lesquelles réparations seront effectuées par les équipages soviétiques ;
- Déchargement, chargement et transbordement du poisson et du matériel technique ;
- Ravitaillement en eau douce, en combustible et en vivres.

Le nombre de navires de pêche soviétiques, leur tonnage et les conditions dans lesquelles leur service sera assuré dans les ports de la République de Gambie seront déterminés d'un commun accord par les organismes compétents des deux Parties.

Le Gouvernement de la République de Gambie veillera également à faciliter au maximum le départ et l'entrée dans le pays des équipages des navires de pêche soviétiques au moment de leur relève dans les ports gambiens.

Article 5. Les Parties contractantes désigneront chacune un représentant et un suppléant qui se rencontreront une fois par an, alternativement sur le territoire de chacune des deux Parties, en vue de mettre au point et de coordonner les mesures d'application du présent Accord.

Les propositions et les recommandations des représentants des Parties seront consignées dans un protocole qui sera soumis à l'approbation des Parties.

Article 6. Le présent Accord entrera en vigueur à la date de sa signature. Il restera en vigueur pendant cinq ans, et il sera prorogé automatiquement pour des périodes de cinq ans chacune, à moins que l'une des deux Parties n'informe l'autre, six mois au moins avant l'expiration de la période de validité en cours, de son intention de le dénoncer.

FAIT à Moscou le 18 mars 1975, en deux exemplaires, en langues russe et anglaise, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :
[A. ISHKOV]

Pour le Gouvernement
de la République de Gambie :
[A. B. N'DIAYE]

No. 15044

**UNION OF SOVIET SOCIALIST REPUBLICS
and
JAPAN**

**Agreement concerning the conduct of fishing operations
(with annexes). Signed at Tokyo on 7 June 1975**

Authentic texts: Russian and Japanese.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
JAPON**

**Accord concernant l'exercice de la pêche (avec annexes).
Signé à Tokyo le 7 juin 1975**

Textes authentiques : russe et japonais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ ЯПОНИИ ПО ВЕДЕНИЮ РЫБОПРОМЫСЛОВЫХ ОПЕРАЦИЙ

Правительство Союза Советских Социалистических Республик и Правительство Японии,

Желая добиться обеспечения безопасности и порядка промысла рыболовными судами обеих стран,

Признавая желательным принять меры по предотвращению инцидентов в море, связанных с действиями рыболовных судов обеих стран и их орудий лова, а также способствовать скорейшему и мирному их разрешению в случае возникновения,

Согласились о нижеследующем:

Статья 1. 1. Настоящее Соглашение применимо к морским районам в открытом море у побережья Японии.

2. Никакие положения настоящего Соглашения не должны рассматриваться, как оказывающие какое-либо влияние на позиции обоих Правительств по вопросам о ширине территориальных вод и юрисдикции в области рыболовства.

Статья 2. В настоящем Соглашении:

(а) Термин «рыболовное судно» означает суда, занятые исключительно рыболовством, а также суда, занятые рыболовством и оснащенные оборудованием для хранения и обработки добытой рыбы и морепродуктов, или суда, занятые исключительно перевозкой с места промысла добытой рыбы и морепродуктов, а также продукции из них.

(б) Термин «гражданин» подразумевает и юридическое лицо.

(в) Термин «ущерб» означает ущерб, возникший в связи с инцидентами между рыболовными судами и/или орудиями лова.

Статья 3. 1. Каждое Правительство примет необходимые меры к обеспечению того, чтобы рыболовные суда его страны (исключаются несамоходные суда тоннажем до 1 тонны) были зарегистрированы в соответствии с законами и правилами своей страны и выполняли положения Приложения I к настоящему Соглашению для обеспечения опознавания этих судов в море.

2. (1) Оба Правительства информируют друг друга об уже применяемой системе относительно положений Приложения I.

(2) Оба Правительства информируют друг друга, в возможно короткий срок, о принятых изменениях в системе, упомянутой в п. (1).

Статья 4. Каждое Правительство примет необходимые меры к обеспечению того, чтобы рыболовные суда его страны при применении огней и сигналов выполняли положения Приложения II к настоящему Соглашению.

Статья 5. Каждое Правительство примет необходимые меры к обеспечению того, чтобы сети, яруса и другие орудия лова рыболовных судов его страны, выставленные на якорях в море, а также их сети и яруса, дрейфующие в море, имели, в соответствии с положениями Приложения III к настоящему Соглашению, обозначительные знаки для обозначения их местоположения и протяженности.

Статья 6. 1. Каждое Правительство примет необходимые меры к обеспечению того, чтобы рыболовные суда его страны при плавании и ведении рыбопромысловых операций выполняли положения Приложения IV к настоящему Соглашению.

2. В целях более успешного осуществления положения п. 1, оба Правительства примут необходимые меры к тому, чтобы между компетентными организациями обеих Правительств, по мере необходимости, немедленно и эффективно устанавливалась связь для обмена соответствующей информацией о районах особого сосредоточения рыболовных судов и орудий лова их стран.

3. Оба Правительства обмениваются информацией о действительном состоянии промысла рыболовными судами их стран, включая сведения об орудиях лова, технике лова и др. н. в случае необходимости, будут своевременно проводить консультации по определению надлежащих мер, которые необходимо предпринять на основе этой информации.

Статья 7. 1. В целях облегчения урегулирования претензий о компенсации ущерба (ниже именуется «претензия»), предъявляемых гражданином одной страны к гражданину другой страны, оба Правительства учреждают в г. Москва и в г. Токио по одной Комиссии по урегулированию претензий, связанных с рыболовством (ниже именуется «Комиссия»).

2. Каждая Комиссия состоит из двух членов, назначаемых Правительством Союза Советских Социалистических Республик, и двух членов, назначаемых Правительством Японии. Каждое Правительство сообщает другому Правительству имена и фамилии лиц, назначенных им в Комиссии.

3. Каждое Правительство может назначить экспертов и консультантов в помощь членам Комиссий.

4. Решения Комиссий принимаются на основе принципа единогласия путем голосования присутствующих членов Комиссий при условии, что присутствует по крайней мере по одному члену из назначенных каждым Правительством.

5. По мере необходимости Комиссия может проводить заседания вне места ее постоянного пребывания.

Статья 8. Расходы, вызванные участием членов Комиссий, экспертов и консультантов в работе Комиссий, оплачиваются Правительством, которое назначило их. Совместные расходы Комиссий оплачиваются обоими Правительствами в форме и размерах, рекомендованных каждой Комиссией и утвержденных обоими Правительствами.

Статья 9. 1. (1) Когда гражданин одной страны желает, чтобы Комиссия урегулировала претензию, предъявленную им к гражданину другой страны, он представляет соответствующее заявление в Комиссию, находящуюся в своей стране.

(2) Заявление, уомянутое в п. (1), не может быть представлено по истечении одного года после того, как произошел инцидент, явнившийся основанием претеизни. Однако в случае инцидентов, имевших место в течение двух лет, непосредственно предшествовавших вступлению в силу настоящего Соглашения, и явившихся основанием претензий, упоминаемое в п. (1) заявление может быть представлено в течение одного года после вступления в силу настоящего Соглашения.

2. Вышеупомянутое заявление представляется в письменной форме и должно включать, насколько это известно гражданину, предъявившему претензию (ниже именуется «истец»), следующие сведения:

- (а) описание инцидента, явнившегося основанием претеизни;
- (б) перечень лиц, организаций и судов, связанных с данным инцидентом;
- (в) сумму требуемой компенсации;
- (г) список лиц, которые могут выступить свидетелями по данному инциденту.

В Комиссию, находящуюся в стране истца, вместе с заявлением могут направляться все другие материалы, необходимые для подтверждения обоснованности претеизни.

3. По получении заявления Комиссия, находящаяся в стране истца, в возможно короткий срок пересылает Комиссии, находящейся в стране гражданина, к которому предъявлена претензия (ниже именуется «ответчик»), заявление и материалы с теми поправками и дополнениями, которые по мере необходимости делаются ею в контакте с истцом и компетентными организациями Правительства страны истца.

4. По получении вышеупомянутого заявления от Комиссии в стране истца, Комиссия в стране ответчика немедленно уведомляет ответчика о предъявленной к нему претензии. Ответчик может в свою очередь направить Комиссии в своей стране письменное возражение по существу претензии и любые материалы, которые он сочтет необходимым представить с тем, чтобы отвергнуть ее. Возражение ответчика может содержать встречную претензию, если основанием ее является тот же инцидент. Встречная претензия рассматривается данной Комиссией одновременно с первоначальной претеизией.

5. Комиссия в стране ответчика, по мере необходимости, может запрашивать у истца и ответчика, а также у компетентных организаций обонх Правительств дополнительную информацию, связанную с первоначальной или встречной претеизией.

6. Комиссия в стране ответчика может назначить слушание дела в связи с данным инцидентом, когда она считает это необходимым, или по просьбе истца или ответчика. Истец и ответчик или их представители могут участвовать в слушании дела, давать показания и пользоваться помощью любых лиц по своему усмотрению. Комиссия может приглашать и других соответствующих лиц, когда она считает это необходимым. Комиссия в стране ответчика может передать Комиссии в стране истца слушание дела, если она признает это целесообразным.

7. При применении настоящей статьи и статьи 10 контакт Комиссии в стране ответчика с истцом и компетентными организациями Правительства

страны истца осуществляется через Комиссию в стране истца, за исключением случаев, когда Комиссия в стране ответчика назначает слушание дела в соответствии с п. 6.

Статья 10. 1. (1) Комиссия в стране ответчика рассматривает претензию, предъявленную истцом, на основе доказательств, представленных в письменной, устной и другой формах. При рассмотрении претензии, основанием которой явился инцидент, происшедший после вступления в силу настоящего Соглашения, Комиссия надлежащим образом учитывает положения Приложений к настоящему Соглашению.

(2) Комиссия в стране ответчика при рассмотрении дела может прервать или прекратить его, если она признает нецелесообразным дальнейшее рассмотрение данного дела.

2. Основываясь на результатах рассмотрения дела, Комиссия в стране ответчика устанавливает контакт с истцом и ответчиком и выступает в качестве посредника для их примирения. Если при этом Комиссия приходит к заключению о том, что одна из участвующих в деле сторон должна выплатить компенсацию, она дает ей соответствующую рекомендацию.

3. Если примирение не было достигнуто в разумный период, Комиссия в стране ответчика в возможно короткий срок составляет доклад, содержащий ее выводы относительно:

- (а) фактов, послуживших основанием для претензии;
- (б) размера ущерба;
- (в) степени ответственности ответчика и/или истца;
- (г) суммы, которая должна быть уплачена ответчиком или истцом в качестве компенсации ущерба, понесенного в результате данного инцидента.

Если Комиссия не пришла к единому заключению по вышеупомянутым пунктам, это отмечается в докладе с подробным изложением мнения каждого члена Комиссии по этим пунктам.

4. Комиссия в стране ответчика незамедлительно направляет свой доклад, упомянутый в п. 3, истцу, ответчику и компетентным организациям обоих Правительств.

5. Истец и ответчик в течение 30 дней со дня получения доклада Комиссии, упомянутого в п. 3, могут обратиться в Комиссию в стране ответчика с письменной просьбой о пересмотре данного дела. Просьба истца о пересмотре дела должна быть подана через Комиссию в стране истца. В заявлении с просьбой о пересмотре дела должно быть изложено ее обоснование с приложением соответствующих материалов. Комиссия в стране ответчика в течение 30 дней со дня поступления просьбы о пересмотре дела принимает решение о целесообразности его пересмотра. О принятом решении Комиссия сообщает истцу, ответчику и компетентным организациям обоих Правительств. Если Комиссия принимает решение о пересмотре дела, она в течение 30 дней со дня принятия такого решения составляет новый доклад и незамедлительно направляет его истцу, ответчику и компетентным организациям обоих Правительств.

6. За исключением случаев принятия Комиссией решения о пересмотре дела, компетентные организации каждого Правительства будут прилагать

усилия к тому, чтобы претензия была урегулирована между истцом и ответчиком в соответствии с выводами Комиссии, содержащимися в докладе. В случае пересмотра дела Комиссией, они будут прилагать аналогичные усилия в соответствии с новыми выводами.

7. (1) За исключением случаев принятия Комиссией решения о пересмотре дела, истец и ответчик в течение 90 дней со дня получения доклада, содержащего выводы Комиссии, сообщают компетентным организациям своих Правительств о своем согласии с выводами Комиссии или возражении против них. В случае принятия Комиссией решения о пересмотре дела, истец и ответчик делают такие же сообщения в течение 30 дней со дня получения ими нового доклада.

(2) Компетентные организации обоих Правительств в возможно короткий срок передают Комиссии в стране ответчика сообщения от истца и ответчика относительно выводов Комиссии.

8. Если Комиссия в стране ответчика не пришла к единому заключению по вопросам, упомянутым в п. 3, и полагает, что обращение с просьбой о пересмотре дела не последует, или если она получит сообщение о том, что истец или ответчик отказывается принять выводы Комиссии, она будет рекомендовать истцу и ответчику передать дело на арбитражное разбирательство.

9. Каждая из Комиссий ежегодно направляет обоим Правительствам отчет о рассмотренных ею делах и о результатах их рассмотрения.

Статья 11. Никакие положения настоящего Соглашения не должны рассматриваться, как оказывающие какое-либо влияние на право истца или ответчика относительно компенсации ущерба, и на законы и правила обеих стран относительно процедуры защиты этого права.

Статья 12. Каждое Правительство будет способствовать незамедлительному переводу гражданами его страны гражданам другой страны сумм компенсации ущерба в конвертируемой валюте.

Статья 13. Приложения к настоящему Соглашению могут быть изменены или дополнены в любое время по взаимному согласию обоих Правительств без внесения каких-либо изменений в настоящее Соглашение.

Статья 14. По просьбе одного из Правительств оба Правительства будут проводить консультации относительно осуществления настоящего Соглашения.

Статья 15. 1. Настоящее Соглашение должно быть утверждено каждым Правительством в соответствии с процедурами, установленными внутренним законодательством его страны.

2. Настоящее Соглашение вступит в силу со дня обмена дипломатическими документами, извещающими о его утверждении, и будет оставаться в силе в течение трех лет.

3. В случае, если ни одно из Правительств за шесть месяцев до истечения указанного трехлетнего периода не сообщит другому Правительству о своем намерении прекратить его действие, то настоящее Соглашение будет оставаться в силе впредь до истечения шести месяцев с того дня, когда одно из Правительств сообщит другому Правительству о своем намерении прекратить его действие.

В УДОСТОВЕРЕНИЕ изложенного нижеподписавшиеся, должным образом на то уполномоченные своими Правительствами, подписали настоящее Соглашение.

СОВЕРШЕНО в г. Токио 7 июня 1975 года в двух экземплярах, каждый на русском и японском языках, причем оба текста имеют одинаковую силу.

За Правительство
Союза Советских Социалистических Республик:
[Signed—Signé]¹

За Правительство
Японии:
[Signed—Signé]²

ПРИЛОЖЕНИЕ I

ОПознавательные знаки и другие сведения, касающиеся рыболовных судов

1. Каждое рыболовное судно должно ясно обозначать буквы, указывающие на район его регистрации, и номер регистрации на капитанском мостике или на обеих сторонах носовой части судна, или в другом месте, где они лучше всего видны.

2. Каждое рыболовное судно должно иметь на борту документы, выданные компетентными властями Правительства его страны, с указанием названия и описания судна, его национальной принадлежности, регистрационного номера, наименования порта приписки, а также фамилии судовладельца, или приравненные к вышеупомянутым документы, за исключением тех случаев, когда Правительство его страны признает, что по обстоятельствам, от него не зависящим, это судно не может иметь таких документов на борту.

ПРИЛОЖЕНИЕ II

Огни и сигналы для рыболовных судов

А. Огни и сигналы для применения на всех рыболовных судах.

Каждое рыболовное судно должно соблюдать Правила об огнях и сигналах, предписанных *Международными Правилами для предупреждения столкновений судов в море 1960 года*.

Б. Дополнительные сигналы для применения на рыболовных судах, занятых траловым или кошельковым ловом, когда они ведут промысел в непосредственной близости друг от друга.

1. Сигналы для рыболовных судов, занятых траловым ловом:

(1) рыболовные суда, занятые траловым ловом, в следующих случаях могут выставлять в дневное время сигнальные флаги, предусмотренные Международным сводом сигналов, принятым Межправительственной Морской Консультативной Организацией (ниже именуется «Международный свод сигналов»):

(i) когда они вымётывают сети — флаг «Z» (Я вымётываю сети);

(ii) когда они выбирают сети — флаг «G» (Я выбираю сети);

(iii) когда сети зацепились за препятствие — флаг «P» (Мои сети зацепились за препятствие);

¹ Signed by A. Ishkov—Signé par A. Ishkov.

² Signed by Kiichi Miyazawa—Signé par Kiichi Miyazawa.

- (2) рыболовные суда, занятые траловым ловом, в следующих случаях могут выставлять в ночное время огни:
- (i) когда они вымётывают сети — два белых огня, расположенные по вертикальной линии;
 - (ii) когда они выбирают сети — белый огонь над красным, расположенные по вертикальной линии;
 - (iii) когда сети зацепились за препятствие — два красных огня, расположенные по вертикальной линии;
- (3) рыболовные суда, занятые траловым ловом японскими снюрреводами, могут выставлять в дневное время, помимо сигнальных флагов, упомянутых в п. (1), красный цилиндрический флаг, а в ночное время — помимо огней, упомянутых в п. (2), — один желтый огонь. Этот желтый огонь должен давать проблески каждую секунду;
- (4) рыболовные суда, занятые парным тралением, могут выставлять в дневное время, помимо сигнальных флагов, упомянутых в п. (1), флаг «Т», предусмотренный Международным сводом сигналов («Держитесь в стороне от меня; я произвожу парное траление»), а в ночное время — помимо огней, упомянутых в п. (2), — луч прожектора, направляемый вперед и в сторону другого судна этой пары.

2. Сигналы для рыболовных судов, занятых кошельковым ловом.

Рыболовные суда, занятые кошельковым ловом, могут выставлять два желтых огня, расположенные по вертикальной линии. Эти огни должны попеременно давать проблески каждую секунду, причем продолжительность света и затемнения должна быть одинаковой. Эти огни должны быть выставлены только тогда, когда свободное движение судна затруднено его рыболовными снастями.

3. Огни, упомянутые в п.п. 1 (2) и 2, должны быть расположены на наиболее видном месте, на расстоянии не менее 0,9 м друг от друга и ниже огней, предписанных *Правил 9 (с) (i) и (d) Международных Правил для предупреждения столкновений судов в море 1960 года*. Кроме того, эти огни должны быть круговыми и видимыми на расстояние не менее одной мили, но на меньшее расстояние, чем огни, предписанные *Международными Правилами для предупреждения столкновений судов в море 1960 года* для рыболовных судов, занятых ловом рыбы.

4. Во время тумана, мглы, снегопада или при любых других условиях, таким же образом ограничивающих видимость, рыболовные суда, занятые ловом рыбы, должны подавать через 4—6 секунд после сигнала, предписанного *Правил 15 (с) (viii) Международных Правил для предупреждения столкновений судов в море 1960 года*, один из нижеследующих сигналов, предусмотренных Международным сводом сигналов и указывающих на характер действия судна:

- (i) когда они вымётывают снасти — два длинных и два коротких звука (сигнал «Zulu»);
- (ii) когда они выбирают снасти — два длинных и один короткий звук (сигнал «Golf»);
- (iii) когда снасти зацепились за препятствие — один короткий, два длинных и один короткий звук (сигнал «Pара»).

ПРИЛОЖЕНИЕ III

ОПОЗНАВАТЕЛЬНЫЕ ЗНАКИ НА СЕТЯХ, ЯРУСАХ И ДРУГИХ ОРУДИЯХ ЛОВА

1. Опознавательные знаки для применения на сетях, ярусах и других орудиях лова, выставленных на якорях в море:

- (1) в дневное время буй, расположенный на самом западном (имеется в виду

- половина компасного круга от юга через запад, включая конечную точку севера) конце такого орудия, должен быть снабжен двумя флажками красного цвета, установленными один над другим, или одним флажком красного цвета и радарным отражателем, а буй, расположенный на самом восточном (имеется в виду половина компасного круга от севера через восток, включая конечную точку юга) конце, должен быть снабжен флажком белого цвета или радарным отражателем;
- (2) в ночное время буй, расположенный на самом западном конце, должен иметь один красный огонь, а буй, расположенный на самом восточном конце,— один белый огонь. Эти огни должны быть видимы на расстоянии, по крайней мере, двух миль в условиях хорошей видимости;
 - (3) для обозначения направления орудия лова может быть установлено на расстоянии 70—100 метров от каждого конечного буя по одному бую, снабженному одним флажком или радарным отражателем в дневное время и одним белым огнем— в ночное время;
 - (4) на таких орудиях лова, которые простираются в длину более, чем на 1 милю, должны ставиться дополнительные буи на расстоянии не более, чем одна миля с таким расчетом, чтобы никакая часть орудия лова длиной в 1 милю и более не оставалась без опознавательных знаков. В дневное время каждый буй должен быть снабжен флажком белого цвета или радарным отражателем, а в ночное время возможно большее количество буюв должны иметь по одному белому огню. Ни в коем случае расстояние между двумя огнями на одном и том же орудии лова не должно превышать двух миль.

2. Сети и яруса, дрейфующие в море, должны иметь на каждом конце и на расстоянии не более, чем через 2 мили буй с флажком желтого цвета или радарным отражателем в дневное время и с одним белым огнем— в ночное время, видимым на расстоянии, по крайней мере, 2 миль в условиях хорошей видимости.

3. На орудии лова, которое крепится к рыболовному судну, не требуется ставить буя на том конце, которым это орудие прикреплено к судну.

4. Флагшток каждого буя должен иметь высоту, по крайней мере, два метра от поверхности буя.

ПРИЛОЖЕНИЕ IV

Порядок плавания рыболовных судов и ведения рыбопромысловых операций

А. Наряду с соблюдением *Международных Правил для предупреждения столкновений судов в море 1960 года* каждое рыболовное судно должно вести свои рыбопромысловые операции с таким расчетом, чтобы не мешать работе рыболовных судов другой страны и их орудий лова.

Б. 1. Каждое рыболовное судно, прибывающее на промысловые участки, где рыболовные суда другой страны уже ведут промысел или выставили орудия лова для этой цели, должно осведомиться о местоположении и протяженности выставленных в море орудий лова и не должно вставать само или помещать свои орудия лова таким образом, чтобы мешать или препятствовать уже проводимым рыбопромысловым операциям другой Страны.

2. На промысловом участке, где рыболовные суда другой страны уже ведут промысел, ни одно рыболовное судно, не ведущее рыбопромысловые операции, не должно вставать на якорь или оставаться в том месте, где оно может помешать такому промыслу, за исключением случаев аварий или других обстоятельств, от него не зависящих.

3. Ни одно рыболовное судно не должно использовать взрывчатые вещества для добычи рыбы.

4. При ведении рыбопромысловых операций, а также в случае стоянки судов на якоре или дрейфа на промысловом участке, каждое рыболовное судно должно иметь на ходовом мостике надлежащее вахтенное лицо, обеспечивающее постоянное, эффективное наблюдение за окружающей обстановкой и способное осуществлять необходимые действия, вызываемые сложившейся ситуацией.

5. Для избежания повреждений орудий лова рыболовные суда, занятые траловым ловом, а также другие рыболовные суда, использующие подвижные орудия лова, должны предпринимать все возможные меры к тому, чтобы избежать зацепления орудий лова или плавучих якорей рыболовных судов другой страны.

6. Для избежания повреждений орудий лова рыболовные суда, занятые траловым ловом, а также другие рыболовные суда, использующие подвижные орудия лова, должны руководствоваться следующим:

- (1) при выборе места и направления для спуска трала и замата кошелькового невода или снюрревода запрещается мешать промыслу рыболовных судов другой страны, следующих с тралящими орудиями лова, а также судов, спускающих или поднимающих орудия лова;
- (2) запрещается производить спуск или выборку трала или замата кошелькового невода или снюрревода по носу рыболовного судна другой страны, следующего с тралящими орудиями лова;
- (3) расстояния между рыболовным судном, занятым траловым ловом, и рыболовным судном другой страны, занятым траловым ловом, регламентируются следующим образом:
 - (а) рыболовное судно, идущее прямо или почти прямо навстречу рыболовному судну другой страны, должно в момент расхождения держаться на траверзном расстоянии не менее 400 метров друг от друга (в случае, когда рыболовное судно одной из стран занимается траловым ловом японским снюрреводом, — не менее 1100 метров);
 - (б) при следовании пересекающимися курсами рыболовное судно, уступающее дорогу, должно держаться на расстоянии не менее 1100 метров по корме рыболовного судна другой страны, которому первое судно уступает дорогу (в случае, когда рыболовное судно, которому уступают дорогу, занимается траловым ловом японским снюрреводом, — не менее 1500 метров по корме или по носу судна);
 - (в) при следовании на параллельных курсах рыболовное судно, обгоняющее рыболовное судно другой страны, должно в момент обгона держаться на траверзном расстоянии не менее 400 метров друг от друга (в случае, когда рыболовное судно одной из стран занимается траловым ловом японским снюрреводом, — не менее 1100 метров);
- (4) рыболовное судно, занятое траловым ловом, должно держаться на расстоянии не менее 1200 метров от рыболовного судна другой страны, занятого ловом рыбы кошельковым неводом;
- (5) рыболовное судно, занятое ловом рыбы кошельковым неводом или снюрреводом, должно после замата держаться на расстоянии не менее 900 метров (расстояние между рыболовными судами или снастями) от рыболовного судна другой страны, занятого ловом рыбы кошельковым неводом или снюрреводом.

7. Постановка орудий лова в море на якорях, а также выметывание дрейфующих орудий лова должны производиться с таким расчетом, чтобы расстояния от рыболовных судов другой страны или их выметанных орудий лова были не менее 900 метров.

8. Кроме случаев, упомянутых в п.п. 6 (3) — (5) и 7, рыболовное судно, ведущее промысел, должно держаться на расстоянии не менее 500 метров от рыболовных

судов другой страны, занятых ловом рыбы, от их орудий лова, выставленных в море на якорях, или от их орудий лова, дрейфующих в море.

9. (1) В случае, если произойдет сцепление сетных орудий лова рыболовного судна одной страны с сетными орудиями лова рыболовного судна другой страны, необходимо предпринять все возможные меры к тому, чтобы разъединить эти сетные орудия лова без нанесения им повреждений. Они не должны быть разрезаны без согласия заинтересованных сторон, за исключением тех случаев, когда не представляется возможным разъединить их каким-либо другим способом.

(2) В случае, если произойдет сцепление ярусов рыболовного судна одной страны с ярусами рыболовного судна другой страны, рыболовное судно при подъеме своих ярусов не должно перерезать яруса другого рыболовного судна, за исключением тех случаев, когда не представляется возможным разъединить их каким-либо другим способом. В случае перерезания ярусов они должны быть, по возможности, немедленно соединены вновь и, по возможности, в прежнее положение.

(3) За исключением случаев спасения и случаев, упомянутых в п.п. (1) и (2), сетные орудия лова, яруса и другие орудия лова рыболовных судов другой страны не должны перерезаться, зацепляться крюками или подниматься.

(4) Во всех случаях, если произошло сцепление орудий лова, рыболовное судно, в результате действий которого произошло это сцепление, должно предпринять все необходимые меры для того, чтобы свести к минимуму повреждения, которые могут быть причинены орудиям лова рыболовного судна другой страны. Одновременно рыболовное судно, орудия лова которого оказались зацепленными, не должно предпринимать действий, которые могут увеличить повреждения орудий лова обоих судов.

10. (1) Каждое рыболовное судно, в случае нанесения повреждений рыболовному судну другой страны или его орудиям лова, должно немедленно остановиться.

(2) Если рыболовное судно одной страны нанесло повреждение рыболовному судну другой страны или его орудиям лова и если рыболовное судно, получившее повреждение, не остановилось, то рыболовное судно, получившее повреждение, может потребовать остановки этого судна, применяя следующие сигналы, иредусмотренные Международным сводом сигналов, принятым Межправительственной Морской Консультативной Организацией:

- (i) поднять флаг «L»;
- (ii) непрерывно подавать сиреной, гудком или другим звуковым аппаратом сигнал «L» (один короткий, один длинный и два коротких);
- (iii) непрерывно подавать прожектором сигнал «L» (один короткий, один длинный и два коротких).

(3) Каждое рыболовное судно в случае возникновения инцидента с рыболовным судном другой страны должно совместно с этим судном определить характер инцидента и в возможно короткий срок сообщить об этом компетентным организациям своего Правительства.

11. Любое рыболовное судно не должно без вынужденных причин сбрасывать в море любые предметы или вещества, которые могут мешать рыбопромысловым операциям другой Стороны или явиться препятствием для них, или причинить повреждения рыбе, орудиям лова или рыболовным судам.

- 11
- (i) L旗を掲げる。
- (ii) サイレン、汽笛その他の音響信号器によりLの信号（短音一回、長音一回、短音二回）を連続して行う。
- (iii) 投光器によりLの信号（短光一回、長光一回、短光二回）を連続して行う。
- (3) いかなる漁船も、他方の国の漁船との間に事故が生じた場合には、この漁船と共同して事故内容を確認しなければならず、また、これに関してできる限り速やかに自国の政府の権限のある当局に通報しなければならない。
- いかなる漁船も、他方の国の漁業の操業の妨害若しくは障害となることがあり又は魚類、漁具若しくは漁船に対して損傷を与えることがあるいかなる物も、正当な理由がある場合を除くほか、海中に投棄してはならない。

- (4) 漁具が絡み合つたすべての場合には、その絡み合いをもたらした漁船は、他方の国の漁船の漁具に生ずる損傷を最小にするために必要なすべての措置をとらなければならない。同時に、漁具を絡まれた漁船は、双方の漁船の漁具の損傷を大きくするような行動をとつてはならない。
- 10
- (1) いかなる漁船も、他方の国の漁船又はその漁具に損傷を与えた場合には、直ちに停船しなければならぬ。
- (2) 一方の国の漁船が他方の国の漁船又はその漁具に損傷を与えた場合において、損傷を与えた漁船が停船しないときは、損傷を受けた漁船は、政府間海事協議機関が採択した国際信号書に規定する次の信号を用いてその漁船の停船を求めることができる。

ければならない。これらの網漁具は、他のいかなる方法によつても解くことができない場合を除くほか、当事者の同意がなければ切断してはならない。

(2) 一方の国の漁船のはえなわが他方の国の漁船のはえなわと絡み合つた場合には、漁船は、はえなわを揚げるに当たつては、他のいかなる方法によつても解くことができない場合を除くほか、他方の国の漁船のはえなわを切断してはならない。はえなわを切断した場合には、切断したはえなわは、できる限り速やかに、かつ、できる限り原状の通りにつなぎ合わせなければならない。

(3) 救助の場合並びに(1)及び(2)に規定する場合を除くほか、他方の国の漁船の網漁具、はえなわその他の漁具は、切断し、かぎで引つ掛け又は揚げてはならない。

の距離（漁船相互間及び網相互間の距離）を九百メートル以上に保つようになければならない。

7 漁具の錨いかりによる海中への設置及び浮遊漁具の投入は、他方の国の漁船又はその投入漁具との間の距離を九百メートル以上に保つて行わなければならない。

8 6の(3)から(5)まで及び7に規定する場合を除くほか、漁業の操業を行つている漁船は、漁業の操業を行つている他方の国の漁船又はその漁具で錨いかりにより海中に固定されたもの若しくは海中に浮遊するものとの間の距離を五百メートル以上に保つようになければならない。

9 (1) 一方の国の漁船の網漁具が他方の国の漁船の網漁具と絡み合つた場合には、これらの網漁具に損傷を与えることなくこれらを解くため、すべての可能な措置をとらな

ようにしなければならない。

(c) 同一方向に進行する場合においては、他方の国の漁船を追い越す漁船は、追越しの時点で両船の間の距離を四百メートル以上（いずれか一方の国の漁船がかけまわし漁法による底びき網漁業に従事している場合には、千百メートル以上）に保つようにしなければならない。

(4) 底びき網漁業に従事している漁船は、きんちやく網漁業に従事している他方の国の漁船との間の距離を千二百メートル以上に保つようにしなければならない。

(5) きんちやく網漁業又はデンマーク式網漁業に従事している漁船は、投網後において、きんちやく網漁業又はデンマーク式網漁業に従事している他方の国の漁船との間

事している他方の国の漁船との間の距離は、次のとおりとする。

- (a) 真向かい又はほとんど真向かいに他方の国の漁船と行き会う漁船は、すれ違いの時点で両船の間の距離を四百メートル以上（いずれか一方の国の漁船がかけまわし漁法による底びき網漁業に従事している場合には、千百メートル以上）に保つようにしなければならない。
- (b) 互いに進路を横切る方向に進行する場合においては、進路を譲る漁船は、進路を譲られる他方の国の漁船の船尾の後方における距離を千百メートル以上（進路を譲られる漁船がかけまわし漁法による底びき網漁業に従事している場合には、当該漁船の船尾の後方又は船首の前方における距離を千五百メートル以上）に保つ

6 するためのすべての可能な措置をとらなければならない。

底びき網漁業に従事している漁船及び移動漁具を使用しているその他の漁船は、漁具の損傷を防止するため、次の規定を遵守しなければならない。

(1) 底びき網、きんちやく網又はデンマーク式網の投網の場所と方向を選定するに当たっては、漁具をえい行し又は投網若しくは揚網を行つてゐる他方の国の漁船の漁業の操業を妨げることは、禁止される。

(2) 漁具をえい行する他方の国の漁船の船首の直前において、底びき網を投網し若しくは揚網し、又はきんちやく網若しくはデンマーク式網を投網することは、禁止される。

(3) 底びき網漁業に従事している漁船と底びき網漁業に従

漁船が既に漁業の操業を行つてゐる漁場においては、当該漁業の操業の妨害となり得る場所に投錨し、又は停留してはならない。ただし、事故又はやむを得ない事由による場合は、この限りでない。

3 いかなる漁船も、魚類を採捕するために爆発物を使用してはならない。

4 いかなる漁船も、漁業の操業中又は漁場における錨泊若しくは停留中は、操舵場所に、周囲の状況を常時かつ実効的に監視し及びその時の状況により必要とされる行動をとる得る適当な見張りを置かなければならない。

5 底びき網漁業に従事してゐる漁船及び移動漁具を使用しているその他の漁船は、漁具の損傷を防止するため、他方の国の漁船の漁具又はシーアンカーを引つ掛けないよう

附屬書Ⅳ 漁船の運航及び漁業の操業に関する規則

A
いかなる漁船も、千九百六十年の海上における衝突の予防のための国際規則を遵守するほか、他方の国の漁船又は漁具による漁業の操業を妨害しないように漁業の操業を行わなければならない。

B
1
いかなる漁船も、他方の国の漁船が既に漁業の操業を行っている漁場又は漁業の操業のために漁具を設置してある漁場に到着したときは、海中に設置されている漁具の位置及び範囲を確かめなければならず、また、既に行われてい
る他方の国の漁業の操業の妨害又は障害となるような形で自船を位置し、又は漁具を設置してはならない。

2
漁業の操業を行っていないいかなる漁船も、他方の国の

を超えない間隔で、昼間においては一の黄色の旗又はレーダ
ー反射器を付けたブイを、夜間においては視界が良好な場合
に少なくとも二海里離れた所から視認することができると一
の白燈を付けたブイを設置しなければならない。

3 漁船につながれた漁具については、漁船につながれている
端には、ブイを設置することを要しない。

4 各ブイの旗さおは、ブイの表面から少なくとも二メートル
の高さのものでなければならぬ。

2

視認することができるとは認められない。

(3) 漁具の方向を示すため、昼間においては一の旗又はレーダー反射器を付けたブイを、夜間においては一の白燈を付けたブイを、両端のブイから七十メートル以上百メートル以下の距離の所に一個ずつ設置することができる。

(4) 長さが一海里を超える漁具には、一海里以上の長さの無標識の漁具の部分がなないように、一海里を超えない間隔で追加のブイを設置しなければならない。昼間においてはそれぞれ一の白色の旗又はレーダー反射器を、夜間においてはできる限り多数のブイにそれぞれ一の白燈を付けないければならない。いかなる場合にも、同一の漁具に付けた燈火の間隔は、二海里を超えてはならない。

海中に浮遊する網及びはえなわには、両端に、及び二海里

附属書Ⅲ 網、はえなわその他の漁具の標識

1 錨いかりにより海中に固定した網、はえなわその他の漁具に付ける標識

(1) 昼間においては、漁具の最西端（西とは、南から西を経て北点までのコンパスの半円をいう。）のブイには上下に二の赤色の旗又は一の赤色の旗及びレーダー反射器を、最東端（東とは、北から東を経て南点までのコンパスの半円をいう。）のブイには一の白色の旗又はレーダー反射器を付けるなければならない。

(2) 夜間においては、最西端のブイには一の紅燈を、最東端のブイには一の白燈を付けなければならない。これらの燈火は、視界が良好な場合に少なくとも二海里離れた所から

ルフ」の信号)

(ii) 網が障害物に絡み付いている場合には、短音一回、長音二回、短音一回(「パパ」の信号)

することができ、かつ、その視認距離が千九百六十年の海上における衝突の予防のための国際規則に規定する漁ろうに従事している漁船の燈火の視認距離よりも短いものでなければならぬ。

4 霧、もや、降雪又は視界が制限されるその他の状態において漁ろうに従事している漁船は、その行動の態様を示す国際信号書に規定する次の信号を、千九百六十年の海上における衝突の予防のための国際規則第十五条(c)(iii)に規定する信号を行つた後四秒以上六秒以下の間隔をおいて、行わなければならない。

- (i) 投網を行つている場合には、長音二回、短音二回（「ズー」の信号）
- (ii) 揚網を行つている場合には、長音二回、短音一回（「ゴ

射することができらる。

2

きんちやく網漁業に従事している漁船の信号

きんちやく網漁業に従事している漁船は、垂直線上に二の黄燈を掲げることができらる。これらの燈火は、一秒ごとに交互にせん光を発するものであつて、かつ、それぞれの明間と暗間とが等しいものでなければならぬ。これらの燈火は、漁船が漁具により操縦性能を制限されている場合以外の場合には、掲げてはならぬ。

3

1 (2) 及び 2 に規定する燈火は、最も見えやすい場所に、相互に〇・九メートル以上隔てて、千九百六十年の海上における衝突の予防のための国際規則第九条 (c) (i) 及び (d) に規定する燈火よりも低い位置に掲げなければならぬ。これらの燈火は、また、少なくとも一海里離れた周囲から視認

(iii) 網が障害物に絡み付いている場合には、垂直線上に
二の紅燈

(3) かけまわし漁法による底びき網漁業に従事している漁船は、昼間においては、(1)に規定する信号旗のほか、赤色の吹流しを、夜間においては、(2)に規定する燈火のほか、一の黄燈を掲げることができ、この黄燈は、一秒ごとにせん光を発するものでなければならない。

(4) 二そうびきの底びき網漁業に従事している漁船は、昼間においては、(1)に規定する信号旗のほか、国際信号書に規定する「旗（本船を避けよ。本船は、二そうびきの底びき網漁業に従事している。）を掲げることができ、夜間においては、(2)に規定する燈火を掲げるほか、対をなしている他方の漁船の進行方向を示すように探照燈を照

次の信号旗を掲げることができる。

(i) 投網を行つている場合には、Z 旗（本船は、投網を行つている。）

(ii) 揚網を行つている場合には、G 旗（本船は、揚網を行つている。）

(iii) 網が障害物に絡み付いている場合には、P 旗（本船の網が障害物に絡み付いている。）

(2) 底びき網漁業に従事している漁船は、夜間においては、次に規定する場合に依じ、次の燈火を掲げることができる。

(i) 投網を行つている場合には、垂直線上に二の白燈

(ii) 揚網を行つている場合には、垂直線上の上方に一の白燈、下方に一の紅燈

附属書Ⅱ 漁船の燈火及び信号

A すべての漁船が使用する燈火及び信号

いかなる漁船も、千九百六十年の海上における衝突の予防のための国際規則に規定する燈火及び信号に関する規則を遵守しなければならない。

B 底びき網漁業又はきんちやく網漁業に従事している漁船が相互に著しく近接して漁業の操業を行う場合に使用する追加的信号

1 底びき網漁業に従事している漁船の信号

(1) 底びき網漁業に従事している漁船は、昼間においては次に規定する場合に応じ、政府間海事協議機関が採択した国際信号書（以下「国際信号書」という。）に規定する

附属書 I 漁船に関する標識その他の事項

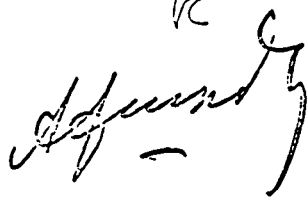
1 いかなる漁船も、登録されている地区を示す文字及び登録番号を、船橋、船首の両側その他の最も見えやすい場所に鮮明に表示しなければならない。

2 いかなる漁船も、その船内に、自国の政府の権限のある当局が発給した文書で船舶の名称、概要、国籍、番号、船籍港名及び所有者名を記載したもの又はこれに準ずる文書を備え置かなければならない。ただし、当該船舶がやむを得ない事由によりこれらの書類を備え置くことができないと自国の政府が認める場合は、この限りでない。

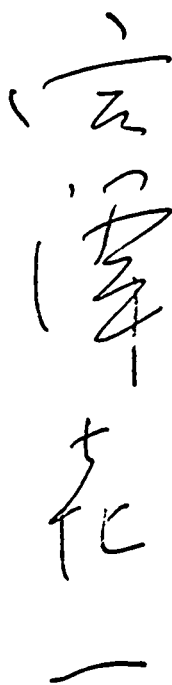
以上の証拠として、下名は、各自の政府から正当に委任を受けてこの協定に署名した。

千九百七十五年六月七日に東京で、ひとしく正文であるロシア語及び日本語により本書二通を作成した。

ソヴェエト社会主義共和国連邦政府のために



日本国政府のために



協定の実施について協議する。

第十五条

- 1 この協定は、各政府により、それぞれの国の国内法上の手続に従つて承認されなければならない。
- 2 この協定は、各政府による承認を通知する外交上の公文が交換された日に効力を生じ、三年の期間効力を有する。
- 3 この協定は、前記の三年の期間の満了の六箇月前までに、一方の政府が他方の政府に対しこの協定を終了させる意思を通告しない限り、前記の期間が満了した後も、一方の政府が他方の政府に対してこの協定を終了させる意思を通告した日から六箇月を経過するまで、効力を存続する。

各政府は、自国の国民が他方の国の国民に対し損害の賠償金を、交換可能な通貨で、遅滞なく送金することができるようにする。

第十三条

この協定の附属書は、両政府の合意により、この協定を改正することなく、随時修正し、又は補足することができる。

第十四条

両政府は、いずれか一方の政府の要請があつたときは、この

報を受けた場合には、請求者及び被請求者に対し、当該賠償請求を仲裁の方法により解決するよう勧告する。

9 各委員会は、審査した賠償請求及びその審査結果について両政府に毎年報告する。

第十一条

この協定のいかなる規定も、請求者又は被請求者の損害賠償に関する権利に対して、及びその権利を主張するための手続に関する両国の法令に対して、何らの影響をも与えるものとみなしてはならない。

第十二条

定した場合を除くほか、委員会の認定を記載した報告書を受領した日から九十日以内に、委員会の認定を受諾するか否かにつき、自国の政府の権限のある当局に通報する。委員会が再審査を行うことを決定した場合には、請求者及び被請求者は、新たな報告書を受領した日から三十日以内に同様の通報を行う。

(2) 両政府の権限のある当局は、委員会の認定についての請求者及び被請求者からの通報をできる限り速やかに被請求者の国にある委員会に伝達する。

8 被請求者の国にある委員会は、3にいう事項について一致した結論に達しなかつた場合において、もはや再審査の要請が行われない事態であると認めるとき、又は請求者若しくは被請求者が同委員会の認定を受諾することを拒否した旨の通

再審査を行うことの適当性について決定する。同委員会は、その決定について請求者、被請求者及び両政府の権限のある当局に通報する。同委員会は、再審査を行うことを決定した場合には、その決定を行つた日から三十日以内に新たに同種の報告書を作成するものとし、その報告書を請求者、被請求者及び両政府の権限のある当局に遅滞なく送付する。

6 各政府の権限のある当局は、委員会が再審査を行うことを決定した場合を除くほか、賠償請求が請求者と被請求者との間で、報告書に記載された委員会の認定に従つて解決されるよう努力する。委員会による再審査が行われた場合には、各政府の権限のある当局は、新たな認定に従つて解決がされるよう努力する。

7 (1) 請求者及び被請求者は、委員会が再審査を行うことを決

の賠償として支払うべき額

同委員会は、前記の事項について一致した結論に達しなかつたときは、その旨をこれらの事項に関する各委員の意見の詳細な記述とともに報告書に記載する。

4 被請求者の国にある委員会は、3にいう報告書を請求者、被請求者及び両政府の権限のある当局に遅滞なく送付する。

5 請求者及び被請求者は、3にいう委員会の報告書を受領した日から三十日以内に、被請求者の国にある委員会に対し、書面により再審査を要請することができる。請求者による再審査の要請は、請求者の国にある委員会を通じて行わなければならない。再審査を要請する書面には、関係資料を添付し、その要請の理由を記載しなければならない。被請求者の国にある委員会は、再審査の要請が到達した日から三十日以内に、

を停止し、又は打ち切ることができ。

2 被請求者の国にある委員会は、審査の結果に基づき、請求者及び被請求者と接触し、和解の仲介を行う。同委員会は、当事者の一方が賠償を支払うべきであるとの結論に達した場合には、和解の仲介を行うに当たつて、当該当事者に対してその旨の勧告をする。

3 被請求者の国にある委員会は、合理的な期間内に和解が成立しなかつたときは、できる限り速やかに、次の事項についての同委員会の認定を記載した報告書を作成する。

- (a) 賠償請求の基礎とされた事実
- (b) 損害の程度
- (c) 被請求者又は請求者の責任の度合
- (d) 被請求者又は請求者が当該事故の結果として生じた損害

のある当局との接触は、6の規定に従つて被請求者の国にある委員会が事情聴取を行う場合を除くほか、請求者の国にある委員会を通じて行う。

第十条

- 1 (1) 被請求者の国にある委員会は、書面、口頭その他の形式により提出された証拠に基づき、請求者が行つてゐる賠償請求を審査する。同委員会は、この協定の効力発生の後に生じた事故が原因となつた賠償請求を審査するに当たつては、この協定の附属書の規定に妥当な考慮を払う。
- (2) 被請求者の国にある委員会は、審査中に、当該賠償請求の審査を継続することが適当でないとき認めるときは、審査

反対請求に関連する追加的な情報の提供を要請することができる。

6 被請求者の国にある委員会は、必要があると認めるとき又は請求者若しくは被請求者の要請があつたときは、当該事故に関する事情聴取を行うことができる。請求者及び被請求者又はこれらの者の代理人は、事情聴取に出席し、陳述を行い、及び自己の選択するいかなる者の補佐をも受けることができる。同委員会は、必要と認めるときは、その他の関係者を招請することができる。同委員会は、適当であると認めるときは、請求者の国にある委員会に事情聴取を囑託することができる。

7 この条及び次条の規定を適用するに当たつては、被請求者の国にある委員会による請求者及び請求者の国の政府の権限

4 国にある委員会に送付する。

被請求者の国にある委員会は、請求者の国にある委員会から前記の申請書の送付を受けたときは、被請求者に対し、当該賠償請求について直ちに通報する。被請求者は、当該賠償請求に対する書面による反論及び当該賠償請求を拒否するため提出する必要があると考えるすべての資料を、被請求者の国にある委員会に提出することができる。被請求者の反論には、当該賠償請求の原因となつた事故と同一の事故に基づくものである限り、反対請求を含むことができる。反対請求は、賠償請求と同時に被請求者の国にある委員会により審査される。

5 被請求者の国にある委員会は、必要に応じ、請求者及び被請求者並びに両政府の権限のある当局に対して賠償請求又は

う国民（以下「請求者」という。）の知る限りにおいて、次の事項を含まなければならない。

- (a) 賠償請求の原因となつた事故についての記述
 - (b) 当該事故の関係者、関係団体及び関係船舶の列挙
 - (c) 請求する賠償の額
 - (d) 当該事故に関し証人となることができる者の名簿
- その賠償請求の正当性を立証するために必要なその他のすべての資料も、その申請書とともに請求者の国にある委員会に提出することができる。

3 請求者の国にある委員会は、申請書を受理したときは、その申請書及び資料を必要に応じて請求者及び請求者の国の政府の権限のある当局と接触して補正した後、できる限り速やかに、賠償請求をされた国民（以下「被請求者」という。）の

合において両政府が支払う。

第九条

- 1 (1) 一方の国の国民は、その者が他方の国の国民に対して行う賠償請求について委員会による処理を希望するときは、その者の国にある委員会に対し、その旨の申請を行う。
 - (2) (1)にいう申請は、賠償請求の原因となつた事故が発生した後一年を経過したときは、行うことができない。ただし、賠償請求の原因となつた事故がこの協定の効力発生の前直前の二年の間に発生したものである場合には、この協定の効力発生の後一年以内に(1)にいう申請を行うことができる。
- 2 前記の申請は、書面によつて行うものとし、賠償請求を行

- 3 各政府は、委員を補佐する専門家及び顧問を任命することができる。
- 4 委員会の決定は、各政府が任命した委員がそれぞれ少なくとも一人出席していることを条件として、出席委員の投票により全員一致の原則に基づいて行われる。
- 5 委員会は、必要に応じ、所在地以外の場所で会合することができる。

第八条

委員、専門家及び顧問が委員会の活動に参加するため要する経費は、これらの者を任命する政府が支払う。委員会の共同の経費は、各委員会が勧告しかつ両政府が承認する形式及び割

合には、その情報に基づいてとるべき適当な措置を決定することについて適宜協議する。

第七条

- 1 両政府は、損害の賠償の請求（以下「賠償請求」という。）で一方の国の国民が他方の国の国民に対して行うものの解決を容易にするため、モスクワ及び東京にそれぞれ一の漁業損害賠償請求処理委員会（以下「委員会」という。）を設置する。
- 2 各委員会は、ソヴェエト社会主義共和国連邦政府が任命する二人の委員及び日本国政府が任命する二人の委員で構成する。各政府は、その任命した委員の氏名を他方の政府に通報する。

ため必要な措置をとる。

第六条

- 1 各政府は、自国の漁船が、運航し及び漁業の操業を行うに当たつて、この協定の附属書Ⅳの規定を遵守することを確保するため必要な措置をとる。
- 2 1の規定を一層確実に実施するため、両政府は、両国の漁船及び漁具の特に密集する水域に関する臨機の情報の交換のための通信が、両政府の権限のある当局の間で、必要に応じ、直ちにかつ効果的に行われるよう必要な措置をとる。
- 3 両政府は、両国の漁船による漁業の操業の実態に関する情報（漁具、漁法等に関する情報を含む。）を交換し、必要な場

第四条

各政府は、自国の漁船が、燈火及び信号の使用について、この協定の附属書Ⅱの規定を遵守することを確保するため必要な措置をとる。

第五条

各政府は、自国の漁船の網、はえなわその他の漁具でいかり錨により海中に固定されたもの並びに自国の漁船の網及びはえなわで海中に浮遊するものに、その位置及び範囲を示すため、この協定の附属書Ⅲの規定に従つて標識が付けられることを確保する

(c) 「損害」とは、漁船又は漁具の間の事故に関連して生じた損害をいう。

第三条

1 各政府は、自国の漁船（総トン数一トン未満の無動力船を除く。）が、海上におけるその識別を確実にするため、自国の法令に従つて登録されること及びこの協定の附属書 I の規定を遵守することを確保するため必要な措置をとる。

2 (1) 両政府は、附属書 I の規定に関して既に実施している制度について相互に通報する。

(2) 両政府は、(1)にいう制度について行つた変更についても、できる限り速やかに、相互に通報する。

- 1 この協定は、日本国沿岸の地先沖合の公海水域について適用する。
- 2 この協定のいかなる規定も、領海の範囲及び漁業管轄権の問題に関する両政府の立場に何らの影響をも与えるものとなしてはならない。

第二条

- この協定において、
- (a) 「漁船」とは、専ら漁業に従事する船舶、漁業に従事する船舶で漁獲物の保蔵若しくは製造の設備を有するもの又は専ら漁場から漁獲物若しくはその製品を運搬する船舶をいう。
 - (b) 「国民」には、法人を含む。

[JAPANESE TEXT—TEXTE JAPONAIS]

漁業操業に関するソヴィエト社会主義共和国連邦政府と
日本国政府との間の協定

ソヴィエト社会主義共和国連邦政府及び日本国政府は、
両国の漁船による漁業の操業の安全及び秩序を確保すること
を希望し、

両国の漁船の活動及びその漁具の使用に関連する海上におけ
る事故を防止する措置をとること並びに事故が発生した場合に
はその迅速かつ円滑な処理を促進することが望ましいと考えて、
次のとおり協定した。

第一条

[TRANSLATION—TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF JAPAN CONCERNING THE CONDUCT OF FISHING OPERATIONS

The Government of the Union of Soviet Socialist Republics and the Government of Japan,

Desiring to ensure safety and order in the operations of fishing vessels of the two countries,

Considering it desirable to take measures with a view to preventing incidents at sea related to the activities of fishing vessels of the two countries and to the use of such vessels' fishing tackle and to facilitate the speedy and amicable settlement of such incidents if they occur,

Have agreed as follows:

Article 1. 1. This Agreement applies to areas of the high seas off the coast of Japan.

2. No provision of this Agreement shall be interpreted as affecting in any way the positions of the two Governments with regard to questions concerning the extent of territorial waters and jurisdiction over fishing.

Article 2. In this Agreement:

(a) The term "fishing vessel" means a vessel engaged exclusively in fishing, a vessel engaged in fishing and outfitted with equipment for preserving and processing fish and marine products, or a vessel engaged exclusively in the transport from the fishing grounds of fish and marine products or goods made from them.

(b) The term "citizen" includes bodies corporate.

(c) The term "damage" means damage occurring in connexion with incidents between fishing vessels and/or fishing tackle.

Article 3. 1. Each Government shall, in order to ensure the identification at sea of its country's fishing vessels (except non-self-propelled vessels with a gross tonnage of less than 1 ton), take the necessary measures for their registration in accordance with that country's laws and regulations and their compliance with the provisions of annex I to this Agreement.

2. (1) The two Governments shall inform each other concerning the system already in use with regard to the provisions of annex I.

(2) The two Governments shall inform each other as speedily as possible with regard to changes made in the system referred to in subparagraph (1).

Article 4. Each Government shall take the necessary measures to ensure that its country's fishing vessels comply with the provisions of annex II to this Agreement in the use of lights and signals.

¹ Came into force on 23 October 1975, the date of the exchange of the diplomatic instruments confirming that it had been ratified by each Government in conformity with the procedures established by the national legislation of its country, in accordance with article 15 (1) and (2).

Article 5. Each Government shall take the necessary measures to ensure that the nets, long lines and other fishing tackle anchored at sea of its country's fishing vessels, and also their nets and long lines drifting at sea, are, in accordance with the provisions of annex III to this Agreement, furnished with identification marks indicating their location and extent.

Article 6. 1. Each Government shall take the necessary measures to ensure that while navigating and conducting fishing operations, its country's fishing vessels comply with the provisions of annex IV to this Agreement.

2. In order to implement the provisions of paragraph 1 more reliably, the two Governments shall take the necessary measures to establish immediately and effectively, as needed, links between the competent authorities of the two Governments for the exchange of information appropriate to the circumstances concerning areas with an especially high concentration of their countries' fishing vessels and fishing tackle.

3. The two Governments shall exchange information on the actual state of the fishing operations carried on by their countries' fishing vessels, including information on fishing tackle, fishing techniques and the like, and, where necessary, shall at the proper time hold consultations to decide upon appropriate measures to be taken on the basis of such information.

Article 7. 1. In order to facilitate the settlement of claims for compensation for damage (hereinafter referred to as "claims") lodged by a citizen of one country against a citizen of the other country, the two Governments shall establish a commission for the Settlement of Fisheries Damage Claims at Moscow and one at Tokyo (hereinafter referred to as "the Commissions").

2. Each Commission shall consist of two members appointed by the Government of the Union of Soviet Socialist Republics and two members appointed by the Government of Japan. Each Government shall communicate to the other Government the names of the persons appointed by it to the Commissions.

3. Each Government may appoint experts and consultants to assist the members of the Commissions.

4. The decisions of a Commission shall be taken on the basis of the principle of unanimity by a vote of the Commission members present, provided that at least one of the members appointed by each Government is present.

5. Where necessary, a Commission may hold meetings at places other than its permanent seat.

Article 8. Expenses arising out of the participation of Commission members, experts and consultants in the work of a Commission shall be paid by the Government which appointed them. Joint expenses of the Commissions shall be paid by the two Governments in the form and amount recommended by each Commission and approved by both Governments.

Article 9. 1. (1) When a citizen of one country wishes a Commission to settle a claim lodged by him against a citizen of the other country, he shall submit an application to that effect to the Commission situated in his country.

(2) The application referred to in subparagraph (1) may not be submitted after the expiry of one year from the date of the occurrence of the incident on which the claim is based. However, where the incident forming the basis for a

claim occurred during the two years immediately preceding the entry into force of this Agreement, the application referred to in subparagraph (1) may be submitted within one year after the entry into force of this Agreement.

2. The above-mentioned application shall be submitted in writing and must include the following information, in so far as it is known to the citizen submitting the claim (hereinafter referred to as "the claimant"):

- (a) a description of the incident on which the claim is based;
- (b) a list of the persons, organizations and vessels connected with the incident;
- (c) the amount of compensation claimed;
- (d) a list of the persons who can appear as witnesses to the incident.

All other materials needed to verify the validity of the claim may be submitted together with the application to the Commission situated in the claimant's country.

3. Upon receipt of the application, the Commission situated in the claimant's country shall transmit the application and materials, with such amendments and additions as it finds necessary to make in consultation with the claimant and the competent authorities of the Government of the claimant's country, as speedily as possible to the Commission situated in the country of the citizen against whom the claim has been lodged (hereinafter referred to as "the respondent").

4. Upon receipt of the above-mentioned application from the Commission in the claimant's country, the Commission in the respondent's country shall immediately inform the respondent of the claim lodged against him. The respondent may, in turn, submit to the Commission in his country a written rebuttal of the claim and any materials which he may find it necessary to submit in order to refute it. The respondent's rebuttal may contain a counter-claim if the counter-claim is based on the same incident. The Commission in the respondent's country shall consider the counter-claim simultaneously with the initial claim.

5. The Commission in the respondent's country may, if necessary, request additional information related to the initial claim or the counter-claim from the claimant and the respondent and also from the competent authorities of the two Governments.

6. The Commission in the respondent's country may conduct a hearing concerning the circumstances relating to the incident when it considers such a hearing necessary or at the request of the claimant or the respondent. The claimant and the respondent or their representatives may participate in the hearing, give testimony and make use of the assistance of any persons as they see fit. The Commission may also invite other appropriate persons when it deems that necessary. The Commission in the respondent's country may entrust the hearing to the Commission in the claimant's country if it deems such a course advisable.

7. In the application of this article and article 10, contact between the Commission in the respondent's country and the claimant or the competent authorities of the Government of the claimant's country shall be made through the Commission in the claimant's country, except in cases in which, in accordance with paragraph 6, the Commission in the respondent's country conducts the hearings.

Article 10. 1. (1) The Commission in the respondent's country shall consider the claim lodged by the claimant on the basis of evidence presented in writing, orally and otherwise. In considering a claim based on an incident

occurring after the entry into force of this Agreement, the Commission shall give due consideration to the provisions of the annexes to this Agreement.

(2) The Commission in the respondent's country may suspend or discontinue its consideration of a case if it believes that a further consideration would be inappropriate.

2. On the basis of the results of its consideration of the case, the Commission in the respondent's country shall establish contact with the claimant and the respondent and shall act as a mediator to help them arrive at an amicable settlement. If the Commission concludes that one of the parties to the case must pay compensation, it shall make a recommendation to that effect to that party.

3. If an amicable settlement has not been arrived at within a reasonable period of time, the Commission in the respondent's country shall, as speedily as possible, draw up a report containing its conclusions with regard to:

- (a) the facts on which the claim is based;
- (b) the amount of damage;
- (c) the degree of responsibility of the respondent and/or the claimant;
- (d) the sum to be paid by the respondent or the claimant as compensation for the damage incurred as a result of the incident.

If the Commission has not arrived at a unanimous conclusion with regard to the above-mentioned matters, that fact shall be indicated in the report, together with a detailed statement of the opinion of each member of the Commission on the said matters.

4. The Commission in the respondent's country shall without delay transmit its report referred to in paragraph 3 to the claimant, the respondent and the competent authorities of the two Governments.

5. The claimant and the respondent may, within 30 days from the date of receipt of the Commission's report referred to in paragraph 3, submit to the Commission in the respondent's country a written request for a review of the case. A request by the claimant for a review of the case must be submitted through the Commission in the claimant's country. The request for a review of the case must give the reasons therefor and be accompanied by the relevant materials. The Commission in the respondent's country shall, within 30 days from the date of receipt of the request for a review of the case, take a decision with regard to the appropriateness of such a review. The Commission shall inform the claimant, the respondent and the competent authorities of the two Governments of the decision it has taken. If the Commission decides to review the case, it shall, within 30 days from the date on which that decision is taken, draw up a new report and transmit it without delay to the claimant, the respondent and the competent authorities of the two Governments.

6. Except in cases in which the Commission decides to review the case, the competent authorities of each Government shall endeavour to ensure that the claim is settled between the claimant and the respondent in accordance with the Commission's conclusions contained in the report. Where the Commission reviews a case, they shall take similar action in accordance with the new conclusions.

7. (1) Except in cases in which the Commission decides to review the case, the claimant and the respondent shall, within 90 days from the date of receipt of

the report containing the Commission's conclusions, inform the competent authorities of their Governments whether or not they accept the Commission's conclusions. If the Commission decides to review the case, the claimant and the respondent shall similarly inform the said authorities within 30 days from the date of receipt of the new report.

(2) The competent authorities of the two Governments shall transmit to the Commission in the respondent's country as speedily as possible the replies of the claimant and the respondent with regard to the Commission's conclusions.

8. If the Commission in the respondent's country has not reached a unanimous decision on the matters referred to in paragraph 3 and is of the opinion that request for a review of the case is not justified, or if it receives information that the claimant or the respondent refuses to accept the conclusions of the Commission, it shall recommend the claimant and the respondent to submit the case to arbitration.

9. Each Commission shall annually submit to both Governments a report on the cases it has considered and the results of such considerations.

Article 11. No provision of this Agreement shall be interpreted as affecting in any way the right of the claimant or the respondent to compensation for damage or the laws and regulations of the two countries with regard to the procedure for defending that right.

Article 12. Each Government shall facilitate the prompt transfer by citizens of its country to citizens of the other country, in convertible currency, of sums paid as compensation for damage.

Article 13. The annexes to this Agreement may at any time be amended or supplemented by agreement between the two Governments without making any amendments to this Agreement.

Article 14. At the request of either Government, the two Governments shall hold consultations with regard to the application of this Agreement.

Article 15. 1. This Agreement must be ratified by each Government in accordance with the procedures established by the national legislation of its country.

2. This Agreement shall enter into force on the date of the exchange of the diplomatic instruments confirming that the Agreement has been ratified, and it shall remain in force for a period of three years.

3. If neither Government notifies the other six months before the expiry of the said three-year period of its intention to terminate this Agreement, it shall remain in force until the expiry of six months after the date on which one Government notifies the other of its intention to terminate it.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed this Agreement.

DONE at Tokyo on 7 June 1975, in duplicate in the Russian and Japanese languages, both texts being equally authentic.

For the Government
of the Union of Soviet Socialist
Republics:
[A. ISHKOV]

For the Government
of Japan:
[KIICHI MIYAZAWA]

ANNEX I

IDENTIFICATION MARKS AND OTHER INFORMATION RELATING TO FISHING VESSELS

1. Each fishing vessel shall clearly display the letters indicating its area of registration and the registration number on the captain's bridge or on both sides of the bow, or in any other place where they can best be seen.

2. Each fishing vessel shall have on board documents issued by the competent authorities of the Government of its country and stating the name and description of the vessel, its nationality, its registration number, the name of its port of hail, and the name of the owner of the vessel, or documents equivalent to those mentioned above, except in cases in which the Government of its country recognizes that the vessel is unable to have such documents on board owing to circumstances beyond its control.

ANNEX II

LIGHTS AND SIGNALS FOR FISHING VESSELS

A. Lights and signals for use on all fishing vessels

Every fishing vessel shall observe the Regulations on Lights and Signals laid down in the *International Regulations for Preventing Collisions at Sea, 1960*.

B. Additional signals for use on fishing vessels engaged in trawling or purse-seine fishing, when they are operating in one another's immediate vicinity

1. Signals for fishing vessels engaged in trawling:

(1) Fishing vessels engaged in trawling may, in the following cases, display by day the signal flags provided for in the International Code of Signals adopted by the Inter-Governmental Maritime Consultative Organization (hereinafter referred to as "the International Code of Signals"):

(i) when lowering nets—flag "Z" ("I am lowering nets");

(ii) when taking in nets—flag "G" ("I am taking in nets");

(iii) when nets have become entangled with an obstacle—flag "P" ("My nets have become entangled with an obstacle");

(2) Fishing vessels engaged in trawling may display lights by night in the following cases:

(i) when lowering nets—two white lights in a vertical line;

(ii) when taking in nets—a white light over a red light in a vertical line;

(iii) when nets have become entangled with an obstacle—two red lights in a vertical line;

(3) Fishing vessels engaged in trawling with Japanese snurrevods may display by day, in addition to the signal flags referred to in subparagraph (1), a red cylindrical flag, and by night, in addition to the lights mentioned in subparagraph (2), one yellow light. The said yellow light must flash each second;

(4) Fishing vessels engaged in double trawling may display by day, in addition to the signal flags referred to in subparagraph (1), flag "T" provided for in the International Code of Signals ("Stay away from me; I am engaged in double trawling"), and by night, in addition to the lights referred to in subparagraph (2), a searchlight beam pointed forward and towards the other vessel engaged in double trawling.

2. Signals for fishing vessels engaged in purse-seine fishing:

Fishing vessels engaged in purse-seine fishing may display two yellow lights in a vertical line. The said lights must flash alternately each second, with equal duration of light

and darkness. The said lights should be displayed only when the free movement of the vessel is hampered by fishing tackle.

3. The lights referred to in paragraphs 1 (2) and 2 must be situated in the most prominent place, not less than 0.9 m apart and below the lights prescribed in Rule 9 (c) (i) and (d) of the *International Regulations for Preventing Collisions at Sea, 1960*. Furthermore, the said lights must be round and visible at a distance of not less than 1 mile, but at a shorter distance than the lights prescribed in the *International Regulations for Preventing Collisions at Sea, 1960* for fishing vessels engaged in fishing.

4. In fog, mist, falling snow or any other condition similarly restricting visibility, fishing vessels engaged in fishing shall, 4 to 6 seconds after the signal prescribed in Rule 15 (c) (viii) of the *International Regulations for Preventing Collisions at Sea, 1960*, sound one of the following signals provided for in the International Code of Signals and identifying the type of activity in which the vessel is engaged:

- (i) when lowering tackle—two prolonged and two short blasts (“Zulu” signal);
- (ii) when taking in tackle—two prolonged blasts and one short blast (“Golf” signal);
- (iii) when tackle has become entangled with an obstacle—one short blast, two prolonged blasts and one short blast (“Papa” signal).

ANNEX III

IDENTIFICATION MARKS ON NETS, LONG LINES AND OTHER FISHING TACKLE

1. Identification marks to be used on nets, long lines and other fishing tackle anchored at sea:

- (1) By day, a buoy situated at the westernmost extremity of such tackle (the term “westernmost” refers to that half of the compass circle beginning at south, passing through west and including north as the end point) must be equipped with two red flags, one over the other, or one red flag and a radar reflector, and a buoy situated at the easternmost extremity (the term “easternmost” refers to that half of the compass circle beginning at north, passing through east and including south as the end point) must be equipped with a white flag or a radar reflector.
- (2) By night, the buoy situated at the westernmost point must have one red light, and the buoy situated at the easternmost point must have one white light. The said lights must be visible at a distance of at least 2 miles in good visibility.
- (3) In order to indicate the direction of fishing tackle, a buoy equipped with one flag or a radar reflector by day and one white light by night may be placed at a distance of 70-100 m from each of the extremity buoys.
- (4) Fishing tackle which extends for a distance of more than 1 mile must be equipped with additional buoys at intervals of not more than 1 mile in such a way that no part 1 mile long or longer of the fishing tackle is left without an identifying mark. By day, each buoy must be equipped with a white flag or a radar reflector, and by night, as many buoys as possible should have one white light each. In no case may the distance between two lights on the same fishing tackle exceed 2 miles.

2. Nets and long lines drifting at sea must have at each end and at intervals of not more than 2 miles a buoy with a yellow flag or a radar reflector by day and one white light by night, visible at a distance of at least 2 miles in good visibility.

3. Where fishing tackle is attached to a fishing vessel, it is not required to place a buoy at the end of the tackle which is attached to the vessel.

4. The flagstaff of each buoy must have a height of at least 2 metres extending from the top of the buoy.

ANNEX IV

RULES GOVERNING THE MOVEMENTS OF FISHING VESSELS AND THE CONDUCT OF FISHING OPERATIONS

A. In addition to observing the *International Regulations for Preventing Collisions at Sea, 1960*, each fishing vessel shall conduct its fishing operations in such a way as not to interfere with the work of the other country's fishing vessels or their fishing tackle.

B. 1. Each fishing vessel entering fishing grounds in which fishing vessels of the other country are already conducting their operations, or have set out their fishing tackle for that purpose, must ascertain the location and extent of the fishing tackle set out in the sea and shall not place itself or set out its fishing tackle in such a way as to impede or interfere with the fishing operations which are already being conducted by the other Party.

2. In fishing grounds in which fishing vessels of the other country are already conducting operations, no fishing vessel which is not engaged in fishing may drop anchor or remain in any place where it might impede such operations, except in cases of accident or other circumstances beyond its control.

3. No fishing vessel may use explosives to catch fish.

4. When conducting fishing operations, and also when lying at anchor or drifting in fishing grounds, each fishing vessel shall have on the bridge a suitable watchman keeping constant and effective watch over the surrounding situation and capable of taking any action necessitated by such circumstances as may arise.

5. In order to prevent damage to fishing tackle, fishing vessels engaged in trawling and also other fishing vessels using movable fishing tackle shall take all possible measures to avoid becoming entangled with the fishing tackle or the floating anchors of fishing vessels of the other country.

6. In order to prevent damage to fishing tackle, fishing vessels engaged in trawling and other fishing vessels using movable fishing tackle shall comply with the following:

- (1) In selecting the place and direction for lowering a trawl and setting out purse-seines or snurrevods (Danish seines), interference with the work of fishing vessels of the other country following with trawling tackle and also of vessels lowering or taking in fishing tackle is prohibited.
- (2) The lowering or taking in of a trawl and the setting out of purse-seines or snurrevods across the bow of fishing vessels of the other country following with trawling tackle are prohibited.
- (3) The distances between a fishing vessel engaged in trawling and a fishing vessel of the other country engaged in trawling are regulated in the following way:
 - (a) a fishing vessel which is proceeding straight or almost straight towards a fishing vessel of the other country shall, when passing, remain at a transverse distance of not less than 400 metres from the other vessel (not less than 1,100 metres when the fishing vessel of one of the countries is engaged in trawling with a Japanese snurrevod);
 - (b) when courses intersect, the fishing vessel which yields the right of way shall remain at a distance of not less than 1,100 metres from the stern of the other country's fishing vessel to which the first-mentioned vessel is yielding the right of way (not less than 1,500 metres from the stern or bow of the vessel when the fishing vessel which is being given the right of way is engaged in trawling with a Japanese snurrevod);
 - (c) when following a parallel course, a fishing vessel which overtakes a fishing vessel of the other country shall when overtaking remain at a transverse distance of not less than 400 metres from it (not less than 1,100 metres when the fishing vessel of one of the countries is engaged in trawling with a Japanese snurrevod);

- (4) A fishing vessel engaged in trawling shall remain at a distance of not less than 1,200 metres from a fishing vessel of the other country engaged in purse-seine fishing.
- (5) A fishing vessel engaged in purse-seine or snurrevod fishing shall, after setting out its tackle, remain at a distance of not less than 900 metres (the distance between the fishing vessels or the tackle) from the other country's fishing vessel engaged in purse-seine or snurrevod fishing.

7. The anchoring of fishing tackle at sea and the setting out of drifting fishing tackle shall be carried out in such a way as to ensure that the distances from the other country's fishing vessels or their fishing tackle are not less than 900 metres.

8. Except in the cases referred to in paragraphs 6 (3) to (5) and 7, a fishing vessel engaged in fishing shall remain at a distance of not less than 500 metres from the other country's fishing vessels engaged in fishing, from their fishing tackle anchored at sea or from their fishing tackle drifting at sea.

9. (1) Where the fishing nets of a fishing vessel of one country become entangled with the fishing nets of a fishing vessel of the other country, all necessary measures shall be taken to separate the fishing nets without damaging them. They may not be cut without the consent of the parties concerned except in cases in which it does not appear possible to separate them in any other way.

(2) Where the long lines of a fishing vessel of one country become entangled with the long lines of a fishing vessel of the other country, a fishing vessel taking in its long lines may not cut the long lines of the other fishing vessel except in cases in which it does not appear possible to separate them in any other way. If the long lines are cut, they shall, in so far as possible, be immediately connected again and, in so far as possible, be returned to their former position.

(3) Except in cases of rescue and the cases referred to in paragraphs (1) and (2), fishing nets, long lines and other fishing tackle of fishing vessels of the other country may not be cut, engaged with hooks or raised.

(4) Whenever fishing tackle has become entangled, the fishing vessel whose movements have caused such entangling shall take all necessary measures to minimize the damage caused to the fishing tackle of the other country's fishing vessel. At the same time, the fishing vessel whose fishing tackle has become entangled may not take any action which may increase the damage to the fishing tackle of both vessels.

10. (1) Any fishing vessel that has caused damage to a fishing vessel of the other country or its fishing tackle shall immediately come to a stop.

(2) Where a fishing vessel of one country has caused damage to a fishing vessel of the other country or its fishing tackle and has not come to a stop, the fishing vessel which has suffered the damage may call upon it to stop, using the following signals provided for in the International Code of Signals adopted by the Inter-Governmental Maritime Consultative Organization:

- (i) hoisting flag "L";
- (ii) continuously sounding the signal "L" (one short blast, one prolonged blast and two short blasts) by siren, horn or other sound apparatus;
- (iii) continuously flashing the signal "L" (one short flash, one prolonged flash and two short flashes) by searchlight.

(3) In the event of an incident with a fishing vessel of the other country, each fishing vessel shall, together with the other vessel, determine the nature of the incident and inform the competent authorities of its own Government about it as speedily as possible.

11. No fishing vessel may, without compelling reasons, dump into the sea any objects or materials which may interfere with the fishing operations of the other Party or be a hindrance to them, or cause damage to fish, fishing tackle or fishing vessels.

[TRADUCTION—TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'UNION DES
RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE GOU-
VERNEMENT DU JAPON CONCERNANT L'EXERCICE DE LA
PÊCHE

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le
Gouvernement du Japon,

Désireux d'assurer la sécurité et la police de la pêche pour les bateaux de
pêche des deux pays,

Reconnaissant qu'il est souhaitable de prendre des mesures visant à prévenir
les incidents en mer qui peuvent provenir de l'activité des bateaux de pêche des
deux pays et de leurs engins de pêche et de favoriser leur règlement rapide et
amiable au cas où ils se produiraient,

Sont convenus de ce qui suit :

Article premier. 1. Le présent Accord s'applique aux zones maritimes
situées en haute mer au large du Japon.

2. Toutes les dispositions du présent Accord s'entendent sans préjudice des
vues des deux Gouvernements quant à la délimitation des eaux territoriales et de
la juridiction en matière de pêche.

Article 2. Aux fins du présent Accord :

a) L'expression « bateau de pêche » désigne des bâtiments consacrés
exclusivement à la pêche et des bâtiments consacrés à la pêche et équipés
d'installations pour la conservation et la préparation du poisson et des produits de
la mer, ou des bâtiments consacrés exclusivement au transport du poisson, des
produits de la mer et des produits dérivés à partir du point de pêche.

b) L'expression « ressortissant » désigne également une personne morale.

c) L'expression « avarie » désigne un dommage survenu par suite d'incidents
entre bateaux de pêche et/ou engins de pêche.

Article 3. 1. Les deux Gouvernements prennent les mesures nécessaires
pour que les bateaux de pêche de leur pays (à l'exception des embarcations
annexes de moins d'une tonne) soient enregistrés conformément aux lois et
règlements de leur pays et observent les dispositions de l'annexe I du présent
Protocole sur les marques de reconnaissance en mer.

2. 1) Les deux Gouvernements s'informent mutuellement du système
actuellement en vigueur concernant les dispositions de l'annexe I.

2) Les deux Gouvernements s'informent réciproquement dans les meilleurs
délais des modifications apportées au système mentionné au paragraphe
précédent.

¹ Entré en vigueur le 23 octobre 1975, date de l'échange des instruments diplomatiques confirmant son
approbation par chacun des Gouvernements selon les procédures exigées par la législation interne de leur pays,
conformément à l'article 15, paragraphes 1 et 2.

Article 4. Chaque Gouvernement prendra les mesures nécessaires pour que les bateaux de pêche de son pays respectif respectent les dispositions de l'annexe II du présent Accord.

Article 5. Chaque Gouvernement prendra les mesures nécessaires pour que les filets, les palangres et autres engins de pêche des bateaux de pêche de son pays mouillés en mer, ainsi que les filets et palangres dérivant en mer, aient, conformément aux dispositions de l'annexe III du présent Accord, des marques distinctives pour indiquer leur emplacement et leur dimension.

Article 6. 1. Chaque Gouvernement prendra les mesures nécessaires pour que les bateaux de pêche de son pays appliquent, au cours de la navigation et dans l'exercice de la pêche, les dispositions de l'annexe IV du présent Accord.

2. Aux fins d'une meilleure application des dispositions du paragraphe précédent, les deux Gouvernements prendront les mesures nécessaires pour que, en cas de besoin, leurs organismes compétents entrent rapidement et efficacement en contact pour un échange d'informations circonstanciées sur les zones de concentration particulière de bateaux et engins de pêche de leur pays.

3. Les deux Gouvernements procèdent à des échanges d'information sur la situation réelle de l'exercice de la pêche des bateaux de pêche de leur pays, notamment des renseignements sur les engins de pêche, les techniques de pêche, etc. et, en cas de besoin, entreprendront en temps utile des consultations pour déterminer les mesures appropriées qu'il convient de prendre sur la base de ces informations.

Article 7. 1. Pour faciliter le règlement des actions en dommages-intérêts (ci-après dénommées « actions »), présentées par un ressortissant d'un pays à l'encontre d'un ressortissant de l'autre pays, les deux Gouvernements créent une Commission siégeant respectivement à Moscou et à Tokyo pour le règlement des litiges liés à la pêche (ci-après dénommée « Commission »).

2. Chaque Commission se compose de deux membres nommés par le Gouvernement de l'Union des Républiques socialistes soviétiques et de deux membres nommés par le Gouvernement du Japon. Chaque Gouvernement informe l'autre Gouvernement des nom et prénom des personnes désignées par lui comme membres de la Commission.

3. Chaque Gouvernement est habilité à désigner des experts et des consultants pour assister les membres de la Commission.

4. Les décisions de la Commission sont prises à l'unanimité des membres présents de la Commission, sous réserve de la présence d'au moins un membre désigné par chaque Gouvernement.

5. Autant que de besoin, une Commission peut tenir ses sessions en dehors de son siège permanent.

Article 8. Les frais entraînés par la participation aux travaux de la Commission des membres de la Commission, des experts et consultants sont à la charge du Gouvernement qui les a désignés. Les frais communs de la Commission sont à la charge des deux Gouvernements sous une forme et dans des proportions recommandées par chaque Commission et confirmées par les deux Gouvernements.

Article 9. 1. 1) Lorsqu'un ressortissant d'un pays souhaite que la Commission statue sur l'action intentée à l'encontre d'un ressortissant de l'autre pays, il présente une demande en ce sens à la Commission résidant dans son pays.

2) La demande mentionnée au précédent paragraphe ne peut être présentée plus d'un an après le déroulement de l'incident à l'origine de l'action. Cependant, dans le cas d'incidents s'étant produits au cours des deux années précédant immédiatement l'entrée en vigueur du présent Accord et qui sont à l'origine d'actions, la demande mentionnée au paragraphe précédent peut être introduite pendant un délai d'un an à partir de l'entrée en vigueur du présent Accord.

2. La demande susmentionnée est présentée sous forme écrite et doit comprendre, pour autant que le ressortissant qui intente l'action (ci-après dénommé «demandeur») en ait connaissance, les renseignements suivants :

- a) Description de l'incident qui est à l'origine de l'action ;
- b) Liste des personnes, des organismes et des bâtiments liés à l'incident ;
- c) Montant des dommages-intérêts réclamés ;
- d) Liste des personnes qui peuvent être citées comme témoins à propos de cet incident.

Tous les autres documents nécessaires pour démontrer la justification de l'action peuvent être adressés en même temps que la demande à la Commission siégeant dans le pays du demandeur.

3. Dès réception de la demande, la Commission qui siège dans le pays du demandeur transmet dans les meilleurs délais à la Commission siégeant dans le pays du citoyen à l'encontre duquel est intentée l'action (dénommée ci-après «défendeur») la demande et les documents accompagnés des modifications et compléments qu'elle y apporte, le cas échéant, après avoir pris contact avec le demandeur et les organismes compétents du Gouvernement du pays du demandeur.

4. Dès réception de la demande susmentionnée en provenance de la Commission du pays du demandeur, la Commission du pays du défendeur informe aussitôt ce dernier de l'action intentée à son encontre. Le défendeur peut à son tour envoyer à la Commission de son pays une réponse écrite sur le fond de l'action et tous documents qu'il estimera nécessaire de présenter pour sa défense. La réponse du défendeur peut contenir une demande reconventionnelle si elle a pour origine le même incident. La demande reconventionnelle est examinée par ladite Commission en même temps que l'action initiale.

5. La Commission du pays du défendeur peut, autant que de besoin, réclamer au demandeur, au défendeur et aux organismes compétents des deux Gouvernements des renseignements complémentaires concernant l'action initiale ou la demande reconventionnelle.

6. La Commission du pays du défendeur peut décider de procéder à l'audition de l'affaire liée à l'incident en question quand elle l'estime nécessaire, ou à la demande du demandeur ou du défendeur. Le demandeur et le défendeur, ou leurs représentants, peuvent assister à l'audition de l'affaire, plaider leur cause et bénéficier de l'aide de toute personne de leur choix. La Commission du pays du défendeur peut confier l'audition de l'affaire à la Commission du pays du demandeur si elle l'estime nécessaire.

7. Pour l'application du présent article et de l'article 10, les relations de la Commission du pays du défendeur avec le demandeur et les organismes compétents du Gouvernement du pays du demandeur ont lieu par l'intermédiaire de la Commission du pays du demandeur, sauf dans les cas où la Commission du pays du défendeur décide de procéder à l'audition de l'affaire, conformément au paragraphe précédent.

Article 10. 1. 1) La Commission du pays du défendeur examine l'action intentée par le demandeur en se fondant sur les preuves présentées par écrit, oralement ou sous toute autre forme. Pour l'examen d'actions ayant pour origine des incidents s'étant produits après l'entrée en vigueur du présent Accord, la Commission tient dûment compte des dispositions des annexes au présent Accord.

2) La Commission du pays du défendeur peut interrompre ou arrêter l'examen de l'affaire, si elle estime que l'examen de ladite affaire est sans objet.

2. En se fondant sur les résultats auxquels elle est parvenue après examen de l'affaire, la Commission du pays du défendeur entre en relation avec le demandeur et le défendeur et joue le rôle d'intermédiaire en vue d'un règlement amiable. Si la Commission parvient alors à la conclusion que l'une des parties en cause est passible des dommages-intérêts, elle en formule la recommandation.

3. Si un règlement à l'amiable ne survient pas dans un délai raisonnable, la Commission du pays du défendeur établit dans les meilleurs délais un rapport présentant ses conclusions sur :

- a) Les faits sur lesquels se fonde l'action ;
- b) L'évaluation de l'avarie ;
- c) Le degré de responsabilité du défendeur et/ou du demandeur ;
- d) Le montant des dommages-intérêts dont est passible le défendeur ou le demandeur à la suite de l'avarie provoquée par suite de l'incident en question.

Si la Commission ne parvient pas à une conclusion au regard des points susmentionnés, il en est fait mention dans le rapport avec indication de l'avis de chacun des membres de la Commission sur les points en litige.

4. La Commission du pays du défendeur adresse dans les plus brefs délais le rapport mentionné au 3^e paragraphe au demandeur, au défendeur et aux organismes compétents des deux Gouvernements.

5. Dans un délai de 30 jours à partir de la réception du rapport de la Commission, mentionné au 3^e paragraphe, le demandeur et le défendeur peuvent déposer une demande écrite auprès de la Commission du pays du défendeur visant à reconsidérer l'affaire. La demande du demandeur visant à reconsidérer l'affaire doit être transmise par l'intermédiaire de la Commission du pays du demandeur. La demande visant à reconsidérer l'affaire doit être motivée et accompagnée des documents correspondants. Dans un délai de 30 jours après réception de la demande visant à reconsidérer l'affaire, la Commission du pays du défendeur prend une décision sur le bien-fondé de cette mesure. La Commission avise de sa décision le demandeur, le défendeur et les organes compétents des deux Gouvernements. Si la Commission prend la décision de reconsidérer l'affaire, elle établit, dans un délai de 30 jours après cette décision, un nouveau rapport et l'adresse, dans les plus brefs délais, au demandeur, au défendeur et aux organes compétents des deux Gouvernements.

6. Sauf dans le cas où la Commission décide de reconsidérer l'affaire, les organes compétents de chaque Gouvernement s'efforcent de parvenir au règlement du litige entre le demandeur et le défendeur en conformité avec les conclusions de la Commission telles qu'elles figurent dans son rapport. Au cas où la Commission reconsidère l'affaire, elles déploient les mêmes efforts par rapport aux nouvelles conclusions.

7. 1) A l'exception des cas où la Commission prend la décision de reconsidérer l'affaire, le demandeur et le défendeur informent, dans un délai de 90 jours après réception du rapport contenant les conclusions de la Commission, les organismes compétents de leur Gouvernement de leur accord ou de leur désaccord avec les conclusions de la Commission. Au cas où la Commission décide de reconsidérer l'affaire, le demandeur et le défendeur sont tenus à faire la même notification dans un délai de 30 jours après réception du nouveau rapport.

2) Les organes compétents de chaque Gouvernement font parvenir dans les meilleurs délais à la Commission du pays du défendeur les communications du demandeur et du défendeur concernant les conclusions de la Commission.

8. Si la Commission du pays du défendeur ne parvient pas à une décision unanime concernant les questions mentionnées au 3^e paragraphe et estime qu'il n'y a pas lieu d'attendre une demande en vue de reconsidérer l'affaire, ou si elle est informée que le demandeur et le défendeur refusent de tenir compte de ses conclusions, elle recommande au demandeur et au défendeur de soumettre l'affaire à une procédure d'arbitrage.

9. Chacune des Commissions adresse aux deux Gouvernements un compte rendu annuel sur les affaires dont elle a eu à connaître et sur les résultats de la procédure.

Article 11. Toutes les dispositions du présent Accord s'entendent sans préjudice des droits du demandeur et du défendeur en matière de dommages-intérêts, ni des droits et règlements des deux pays concernant les procédures de poursuite de ces droits.

Article 12. Chaque Gouvernement s'efforcera d'assurer dans les plus brefs délais le transfert en devises convertibles des dommages-intérêts dus par les ressortissants de son pays aux ressortissants de l'autre pays.

Article 13. Les annexes au présent Accord peuvent être modifiées ou complétées à tout moment par accord réciproque des deux Gouvernements sans entraîner aucune modification du présent Accord.

Article 14. Sur demande de l'un des Gouvernements, les deux Gouvernements entreprendront des consultations concernant l'application du présent Accord.

Article 15. 1. Le présent Accord doit être approuvé par chacun des Gouvernements conformément aux procédures exigées par la législation interne de leur pays.

2. Le présent Accord entrera en vigueur à la date d'échange des instruments diplomatiques confirmant son approbation et il restera en vigueur pour une durée de trois ans.

3. Au cas où aucun des deux Gouvernements n'aura notifié à l'autre Gouvernement, six mois avant l'expiration de cette période de trois ans, son intention d'y mettre fin, cet Accord restera en vigueur aussi longtemps qu'un

Gouvernement ne notifiera pas à l'autre Gouvernement son intention d'y mettre fin avec un préavis de six mois.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés par leurs Gouvernements, ont signé le présent Accord.

FAIT à Tokyo le 7 juin 1975, en double exemplaire en langues russe et japonaise, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques:
[A. ISHKOV]

Pour le Gouvernement
du Japon:
[KIICHI MIYAZAWA]

ANNEXE I

MARQUES DISTINCTIVES ET AUTRES RENSEIGNEMENTS RELATIFS AUX BATEAUX DE PÊCHE

1. Tout bateau de pêche doit faire apparaître clairement les lettres indiquant sa circonscription d'enregistrement et son numéro d'enregistrement sur la passerelle, ou de part et d'autre de l'étrave, ou en tout autre endroit le plus apparent.

2. Tout bateau de pêche doit avoir à son bord des pièces établies par les autorités compétentes du Gouvernement de son pays portant le nom et la description du bâtiment, sa nationalité, son numéro d'enregistrement, le nom de son port d'attache ainsi que le nom du propriétaire du bâtiment, ou des pièces du même type, sauf dans les cas où le Gouvernement de son pays reconnaît que, pour des raisons indépendantes de sa volonté, ce bâtiment ne peut avoir lesdites pièces à bord.

ANNEXE II

FEUX ET MARQUES POUR LES BATEAUX DE PÊCHE

A. Feux et marques utilisés pour tous bateaux de pêche

Tout bateau de pêche doit observer les règles sur les feux et marques préconisées par le *Règlement international pour prévenir les abordages en mer de 1960*.

B. Marques supplémentaires pour les bateaux de pêche en train de pêcher au chalut ou à la senne lorsqu'ils exercent la pêche dans le voisinage immédiat les uns des autres :

1. Marques pour les bateaux de pêche en train de pêcher au chalut :

1) Les bateaux de pêche en train de pêcher au chalut peuvent dans les cas suivants montrer de jour les signaux flottants recommandés par le Code international de signaux adopté par l'Organisation intergouvernementale consultative de la navigation maritime (ci-après dénommé « Code international de signaux »):

i) Lorsqu'ils mouillent les filets: signal « Z » (« Je mets à l'eau mes filets »);

ii) Lorsqu'ils relèvent les filets: signal « G » (« Je relève mes filets »);

iii) Lorsque les filets sont retenus par un obstacle: signal « P » (« Mes filets sont accrochés par un obstacle »);

2) Les bateaux de pêche en train de pêcher au chalut peuvent, dans les cas suivants, montrer de nuit les feux suivants:

i) Lorsqu'ils mouillent les filets: deux feux blancs superposés;

- ii) Lorsqu'ils relèvent les filets: un feu blanc au-dessus d'un feu rouge, placés verticalement;
 - iii) Lorsque les filets sont retenus par un obstacle: deux feux rouges superposés.
- 3) Les bateaux de pêche en train de pêcher à la senne « danoise » peuvent montrer, pendant la journée, en plus des signaux mentionnés à l'alinéa 1), un signal de forme cylindrique rouge, et pendant la nuit, en plus des feux mentionnés à l'alinéa 2), un feu jaune. Ce feu intermittent jaune doit émettre à des intervalles d'une seconde.
- 4) Les bateaux de pêche faisant partie d'une équipe de chalutage à deux peuvent montrer de jour, en plus des signaux flottants mentionnés à l'alinéa 1), le signal « T » préconisé par le Code international de signaux (« Ne me gênez pas ; je fais du chalutage jumelé »), et, de nuit, en plus des feux mentionnés à l'alinéa 2), le faisceau d'un projecteur dirigé vers l'avant, en direction de l'autre bateau de l'attelage.

2. Marques pour les bateaux de pêche en train de pêcher à la senne :

Les bateaux de pêche en train de pêcher à la senne peuvent montrer deux feux jaunes superposés. Ces feux doivent émettre alternativement toutes les secondes, la durée de l'émission et de l'occultation étant égale. Ces feux ne doivent être montrés que lorsque la libre navigation du bâtiment est limitée par ses engins de pêche.

3. Les feux mentionnés à l'alinéa 2 de l'article premier et à l'article 2 doivent être placés au point de plus grande visibilité, à une distance de 0,9 m au moins les uns des autres et en dessous des feux prescrits par la Règle 9, alinéas. c, i, et d du *Règlement international pour prévenir les abordages en mer de 1960*. En outre, ces feux doivent être ronds et visibles à une distance d'au moins un mille mais à une distance inférieure à celle des feux prescrits par le *Règlement international pour prévenir les abordages en mer de 1960* pour les bateaux de pêche en train de pêcher.

4. Par temps de brume, de brouillard, de neige, ainsi que dans toutes autres conditions limitant de la même manière la visibilité, les bateaux de pêche en train de pêcher doivent, dans un délai de 4 à 6 secondes après le signal prescrit par la Règle 15, alinéa c, viii, du *Règlement international pour prévenir les abordages en mer de 1960*, émettre un des signaux ci-après, préconisés par le Code international de signaux et indiquant le caractère des manœuvres du bâtiment :

- i) Lorsqu'ils mouillent les engins : deux sons prolongés suivis de deux sons brefs (signal « Zulu ») ;
- ii) Lorsqu'ils relèvent les engins : deux sons prolongés suivis d'un son bref (signal « Golf ») ;
- iii) Lorsque les engins sont retenus par un obstacle : un son bref suivi de deux sons prolongés et d'un son bref (signal « Papa »).

ANNEXE III

MARQUES DISTINCTIVES SUR LES FILETS, LES PALANGRES ET AUTRES ENGINS DE PÊCHE

1. Marques distinctives à utiliser sur les filets, les palangres et autres engins de pêche mouillés en mer :

- 1) De jour, la bouée fixée à l'extrémité ouest (soit la moitié du compas qui, partant du sud et passant par l'ouest, va jusqu'au point marquant le nord inclus) dudit engin doit porter deux pavillons rouges fixés l'un au-dessus de l'autre, ou bien un seul pavillon rouge et un réflecteur radar, tandis que la bouée fixée à l'extrémité est (soit la moitié du compas qui, partant du nord et passant par l'est, va jusqu'au point marquant le sud inclus) doit être munie d'un pavillon blanc ou d'un réflecteur radar.
- 2) De nuit, la bouée fixée à l'extrémité ouest doit porter un feu rouge, et la bouée fixée à l'extrémité est, un feu blanc. Ces deux feux doivent être visibles à une distance d'au moins deux milles dans des conditions de bonne visibilité.

- 3) Pour indiquer la direction de l'engin de pêche, une bouée munie de jour d'un pavillon ou d'un réflecteur radar et de nuit d'un feu blanc peut être fixée à une distance de 70 à 100 mètres de chaque bouée d'extrémité.
- 4) Sur les engins de pêche qui s'étendent sur une longueur supérieure à un mille, des bouées supplémentaires doivent être fixées à une distance d'un mille ou plus, en veillant à ce qu'aucune partie de l'engin de pêche d'une longueur égale ou supérieure à un mille ne soit dépourvue de marque distinctive. De jour, chaque bouée doit être munie d'un pavillon blanc ou d'un réflecteur radar, et de nuit, un nombre maximal de bouées doit être muni d'un feu blanc. La distance entre deux feux sur le même engin de pêche ne doit en aucun cas être supérieure à deux milles.

2. Les filets et palangres dérivant en mer doivent, à chaque extrémité et à une distance de deux milles ou plus, avoir de jour une bouée portant un pavillon jaune ou réflecteur radar et, de nuit, un feu blanc visible à une distance d'au moins deux milles dans des conditions de bonne visibilité.

3. Lorsqu'un engin de pêche est fixé à une extrémité à un bateau de pêche, il n'est pas nécessaire de fixer de bouée sur l'extrémité fixée au bâtiment.

4. La hampe fixée sur chaque bouée doit s'élever à une hauteur de deux mètres au-dessus du niveau de la bouée.

ANNEXE IV

RÈGLES CONCERNANT LA NAVIGATION DES BATEAUX DE PÊCHE ET L'EXERCICE DE LA PÊCHE

A. Nonobstant l'observation du *Règlement international pour prévenir les abordages en mer de 1960*, tout bateau de pêche doit se livrer à l'exercice de la pêche en veillant à ne pas gêner la manœuvre des bateaux de pêche de l'autre pays et de ses engins de pêche.

B. 1. Tout bateau de pêche arrivant dans une zone de pêche où des bateaux de pêche de l'autre pays se livrent déjà aux activités de pêche ou ont placé des engins de pêche à cet effet doit indiquer l'emplacement et la longueur des engins de pêche mouillés en mer et doit éviter de se placer lui-même ou d'installer ses engins de pêche qui risqueraient de gêner ou d'empêcher les activités de pêche déjà entreprises par l'autre Partie.

2. Dans la zone de pêche où les bateaux de pêche de l'autre pays se livrent déjà à la pêche, aucun autre bateau de pêche ne se livrant à la pêche ne doit mouiller ou rester à l'endroit où il peut gêner cette activité, sauf en cas d'avarie ou autres circonstances indépendantes de sa volonté.

3. Aucun navire de pêche ne doit utiliser de substance explosive pour prendre du poisson.

4. En se livrant aux activités de pêche ainsi qu'en cas de mouillage du bâtiment ou de dérive dans une zone de pêche, tout bateau de pêche doit disposer sur la passerelle d'une vigie appropriée exerçant une observation constante et efficace de l'environnement et pouvant accomplir les manœuvres nécessaires dictées par la situation.

5. Pour éviter de détériorer les engins de pêche, les bateaux de pêche se livrant à la pêche au chalut, ainsi que les autres bateaux de pêche utilisant des engins de pêche mobiles doivent prendre toutes les mesures possibles pour éviter d'accrocher les engins de pêche ou les ancres flottantes des bateaux de pêche de l'autre pays.

6. Pour éviter la détérioration des engins de pêche, les bateaux de pêche se livrant à la pêche au chalut, ainsi que les autres bateaux de pêche utilisant des engins de pêche mobiles doivent tenir compte des dispositions ci-après :

- 1) Lorsqu'ils choisissent le lieu et la direction pour la mise à l'eau de leur chalut ou pour l'immersion de la seine y compris la senne « danoise », il est interdit de gêner l'activité des bateaux de pêche de l'autre pays tractant des engins de pêche ou des bateaux mouillant ou relevant des engins de pêche.

- 2) Il est interdit de mettre à l'eau ou de relever un chalut ou d'immerger une senne ou une senne « danoise » en coupant la route d'un bateau de pêche de l'autre pays tractant des engins de pêche.
- 3) La distance à respecter entre un bateau de pêche se livrant à la pêche au chalut et un bateau de pêche de l'autre pays se livrant à la pêche au chalut est réglementée comme suit :
 - a) Le bateau de pêche se dirigeant droit ou presque droit vers un bateau de pêche de l'autre pays doit, au moment de l'éviter, se tenir à une distance par le travers de 400 m au moins de l'autre (si le bateau de pêche d'un des pays se livre à la pêche à la senne « danoise », cette distance est d'au moins 1 100 m) ;
 - b) Lorsque la route des deux bateaux risque de se couper, le bateau de pêche qui cède le passage doit se tenir à une distance d'au moins 1 100 m de l'arrière du bateau de l'autre pays auquel il cède le passage (au cas où le bateau de pêche auquel le passage est cédé se livre à la pêche à la senne « danoise », la distance est d'au moins 1 500 m de l'arrière ou de l'étrave du bateau) ;
 - c) Lorsqu'ils suivent des voies parallèles, le bateau de pêche qui dépasse un bateau de pêche de l'autre pays doit, au moment du dépassement, se tenir à une distance par le travers de 400 m au moins de l'autre bateau (au cas où le bateau de pêche de l'un des pays se livre à la pêche à la senne « danoise », cette distance est d'au moins 1 100 m).
- 4) Un bateau de pêche se livrant à la pêche au chalut doit se tenir à une distance d'au moins 1 200 m d'un bateau de pêche de l'autre pays se livrant à la pêche à la seine.
- 5) Un bateau de pêche se livrant à la pêche à la seine ou au grand chalut de fond doit, après avoir immergé son engin, se tenir à une distance de 900 m au moins (distance entre les bateaux de pêche ou entre les engins) d'un bateau de pêche de l'autre pays se livrant à la pêche à la seine y compris à la senne « danoise ».

7. Le mouillage en mer d'engins de pêche et l'immersion d'engins de pêche dérivants doivent s'effectuer en veillant à ce que la distance par rapport aux bateaux de pêche de l'autre pays ou à ses engins de pêche immergés soit au moins de 900 m.

8. Sauf pour les cas mentionnés aux alinéas 3 à 5 de l'article 6 et à l'article 7, tout bateau de pêche exerçant la pêche doit se tenir à une distance d'au moins 500 m des bateaux de pêche de l'autre pays se livrant à la pêche, de ses engins de pêche mouillés en mer ou de ses engins de pêche dérivant en mer.

9. 1) Au cas où les engins de pêche du bateau de pêche d'un pays seraient retenus par les engins de pêche d'un bateau de l'autre pays, il convient de prendre toutes les mesures possibles pour séparer ces engins de pêche sans leur causer de dégâts. Ils ne doivent pas être coupés sans l'accord des parties intéressées, sauf au cas où il est impossible de les séparer par quelque autre moyen que ce soit.

2) Au cas où les palangres du bateau de pêche d'un pays seraient retenues par les palangres d'un bateau de pêche de l'autre pays, le bateau de pêche qui relève ses palangres ne doit pas couper les palangres de l'autre bateau de pêche, sauf au cas où il est impossible de les séparer par quelque autre moyen que ce soit. Au cas où les palangres seraient coupées, elles devraient autant que possible être reconstituées sans délai et autant que possible à leur emplacement primitif.

3) A l'exception des cas de sauvetage et des cas mentionnés aux alinéas 1 et 2, les engins de pêche, les palangres et autres instruments de pêche des bateaux de pêche de l'autre pays ne doivent pas être coupés, accrochés par des griffes ou relevés.

4) Dans tous les cas où des engins de pêche s'accrochent entre eux, le bateau de pêche dont la manœuvre est à l'origine de cet accrochage doit prendre toutes les mesures possibles pour réduire au minimum les dégâts qui auront pu être causés aux engins de pêche du bateau de pêche de l'autre pays. De son côté, le bateau de pêche dont les engins de pêche ont été accrochés ne doit pas entreprendre de manœuvres risquant d'accroître les dégâts des engins de pêche des deux bateaux.

10. 1) Tout bateau de pêche qui aurait causé des dégâts à un bateau de pêche de l'autre pays ou à ses engins de pêche doit aussitôt s'arrêter.

2) Si un bateau de pêche d'un pays est cause d'avarie à l'encontre d'un bateau de pêche de l'autre pays ou à ses engins de pêche et si le bateau de pêche cause de l'avarie omet de s'arrêter, le bateau de pêche victime de l'avarie peut exiger l'arrêt dudit bateau, en utilisant les signaux suivants préconisés par le Code international de signaux adopté par l'Organisation intergouvernementale consultative de la navigation maritime :

- i) Hisser le pavillon « L » ;
- ii) Emettre sans interruption à la corne de brume, au sifflet ou par tout autre engin sonore le signal « L » (un son bref, suivi d'un son prolongé et de deux sons brefs) ;
- iii) Projeter sans interruption le signal lumineux « L » (une lumière brève, suivie d'une lumière prolongée et de deux lumières brèves).

3) En cas d'incident avec un bateau de pêche de l'autre pays, tout bateau de pêche doit déterminer de concert avec ce dernier le caractère de l'incident et en faire part dans les plus brefs délais aux organismes compétents de son Gouvernement.

11. Aucun bateau de pêche ne doit rejeter à la mer sans raison dirimante d'objet ou de substance pouvant gêner les activités de pêche de l'autre Partie ou constituer un obstacle à leur exercice ou causer des dégâts aux poissons, aux engins de pêche ou aux bateaux de pêche.

No. 15045

**UNION OF SOVIET SOCIALIST REPUBLICS
and
PORTUGAL**

**Agreement on cultural and scientific co-operation. Signed at
Moscow on 3 October 1975**

Authentic texts: Russian and Portuguese.

Registered by the Union of Soviet Socialist Republics on 5 October 1976.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
PORTUGAL**

**Accord relatif à la coopération culturelle et scientifique.
Signé à Moscou le 3 octobre 1975**

Textes authentiques: russe et portugais.

*Enregistré par l'Union des Républiques socialistes soviétiques le 5 octobre
1976.*

[RUSSIAN TEXT—TEXTE RUSSE]

СОГЛАШЕНИЕ О СОТРУДНИЧЕСТВЕ В ОБЛАСТИ КУЛЬТУРЫ И НАУКИ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПОРТУГАЛЬСКОЙ РЕСПУБЛИКОЙ

Союз Советских Социалистических Республик и Португальская Республика,

желая развивать и укреплять отношения дружбы и сотрудничества между народами обеих стран,

основываясь на принципах отношений между государствами, зафиксированных в Заключительном акте Совещания по безопасности и сотрудничеству в Европе,

исходя из того, что итоги Совещания создают предпосылки для расширения и активизации сотрудничества в области культуры, образования и науки,

считая, что развитие связей в этих областях между обеими странами при соблюдении законов и традиций каждой страны будет способствовать укреплению взаимопонимания между советским и португальским народами в интересах мира и безопасности,

решили заключить настоящее Соглашение, которое определяет основные принципы развития культурных и научных связей между СССР и Португалией, и договорились о нижеследующем:

Статья 1. 1. Договаривающиеся Стороны обязуются оказывать содействие развитию связей между обеими странами в области культуры и науки.

2. В этих целях будут организовываться взаимные поездки ученых для проведения научных работ и обмена опытом, а также для чтения лекций по согласованным программам. Обе Стороны будут развивать также обмен научными публикациями, представляющими взаимный интерес.

Статья 2. Договаривающиеся Стороны будут принимать меры к развитию связей в области науки и техники путем обмена специалистами, информацией, оборудованием и материалами согласно конкретным программам, которые будут определены обеими Сторонами.

Статья 3. Договаривающиеся Стороны будут координировать свои усилия по развитию связей в области медицины и здравоохранения путем обмена делегациями, специалистами, а также материалами и публикациями по этим проблемам.

Статья 4. С целью содействия лучшему взаимному ознакомлению с историей, литературой, театральным, музыкальным и изобразительным искусством и другими областями культурной деятельности Договаривающиеся Стороны будут поощрять:

а) взаимные визиты писателей, артистов, композиторов, художников, скульпторов, архитекторов, журналистов и других деятелей культуры,

- включая научных работников в области искусства, в целях сбора материалов и чтения лекций;
- б) взаимную организацию выставок в области науки, техники, искусства и книгоиздательского дела;
 - в) содействие в организации гастролей артистических коллективов и отдельных исполнителей;
 - г) переводы и публикацию литературных произведений и научных работ;
 - д) установление связей между общественными организациями, академиями, институтами, ассоциациями и различными неправительственными организациями, занимающимися деятельностью в области культуры и науки и способствующими развитию этих связей между двумя странами, а также между издательствами, музеями, библиотеками и другими учреждениями культуры;
 - е) создание благоприятных условий для распространения и изучения языка, литературы и истории другой Стороны как через соответствующие институты и с помощью отдельных лекторов, так и посредством факультативных или обязательных курсов в учебных заведениях.

Статья 5. 1. В пределах своих возможностей Договаривающиеся Стороны будут содействовать развитию связей в области кино, радио и телевидения путем обмена фильмам (художественными, документальными, образовательными и по вопросам культуры), грамзаписями, радио- и телевизионными программами, путем проведения кинофестивалей и премьер кинофильмов.

2. Стороны будут поощрять прямое сотрудничество между радио- и телевизионными организациями обеих стран путем обмена и передач программ художественного, культурного и образовательного характера, представляющих взаимный интерес.

Статья 6. Стороны будут оказывать содействие развитию спортивных связей путем обмена спортивными делегациями, отдельными спортсменами, тренерами, специалистами в области физической культуры, а также путем проведения соревнований и товарищеских встреч.

Статья 7. 1. Договаривающиеся Стороны в целях содействия сотрудничеству в области культуры и науки будут поощрять взаимные обмены учеными, преподавателями, аспирантами и студентами, а также специалистами и другими лицами, связанными с литературой, искусством и прочими областями культуры и образования.

2. С той же целью они будут поощрять обмен публикациями в вышеуказанных областях или в любых других, которые могут представлять интерес для обеих стран.

Статья 8. 1. Стороны соглашаются взаимно признавать свидетельства об окончании начальной и средней школы, дипломы об окончании университетов, институтов и технических учебных заведений и о присвоении ученых степеней и званий, присуждаемых или присваиваемых высшими учебными заведениями и другими организациями обеих стран с тем, чтобы на любом уровне их граждане могли продолжать учебу, поступать в высшие учебные заведения и выполнять работу по специальности в соответствии с полученным образованием, имеющимся дипломом, ученой степенью и званием.

2. Для осуществления этой цели Договаривающиеся Стороны проведут переговоры и подпишут соответствующий Протокол.

Статья 9. Договаривающиеся Стороны учредят стипендии с тем, чтобы позволить гражданам своих стран продолжить учебу или научно-исследовательскую работу в другой стране. Число этих стипендий и продолжительность пребывания будут дополнительно согласованы между Сторонами.

Статья 10. Договаривающиеся Стороны будут практиковать взаимные приглашения специалистов по различным отраслям культуры, наук, искусства и образования с целью участия в конгрессах, конференциях, симпозиумах, фестивалях и других международных мероприятиях, которые будут проходить в каждой из стран, имея в виду осуществление целей настоящего Соглашения.

Статья 11. С целью применения настоящего Соглашения Договаривающиеся Стороны будут периодически разрабатывать программы, которые будут содержать конкретные мероприятия и обмены, а также условия их осуществления и финансирования.

Статья 12. 1. В целях, указанных в предыдущей статье, будет образована на паритетных началах Смешанная советско-португальская комиссия, уполномоченная представлять предложения, рекомендации и советы Договаривающимся Сторонам.

2. Смешанная комиссия будет собираться в зависимости от необходимости, но не реже одного раза в два года, поочередно в СССР и Португалии. Председательствовать на заседании будет гражданин того государства, на территории которого оно проводится.

3. Смешанная комиссия может создавать подкомиссии и рабочие группы с целью специализированного изучения проблем, затрагиваемых этим Соглашением, для их последующего представления на рассмотрение Договаривающихся Сторон.

4. Смешанная комиссия может приглашать экспертов на свои заседания в качестве советников или консультантов.

Статья 13. Одной из первых задач Смешанной комиссии будет разработка детальных предложений, направленных на осуществление настоящего Соглашения, и выработка двухлетней программы на основе материалов, подготовленных подкомиссиями или рабочими группами с целью принятия Договаривающимися Сторонами.

На своих последующих заседаниях Комиссия будет рассматривать осуществление одобренной двухлетней Программы и представлять на изучение и рассмотрение Договаривающихся Сторон новые предложения или изменения к ее предыдущим рекомендациям и наметкам.

Статья 14. Настоящее Соглашение вступит в силу со дня его подписания и будет действовать бессрочно. Однако любая из Сторон может в письменной форме заявить о своем отказе от Соглашения. В этом случае настоящее Соглашение будет действовать в течение шести месяцев с момента получения такого уведомления другой Стороной.

СОВЕРШЕНО в Москве 3 октября 1975 года в двух экземплярах, каждый на русском и португальском языках, причем оба текста имеют одинаковую силу.

За Союз Советских
Социалистических Республик:
[Signed—Signé]¹
Председатель Президиума
Верховного Совета СССР

За Португальскую Республику:
[Signed—Signé]²
Президент
Португальской Республики

¹ Signed by N. Podgorny—Signé par N. Podgorny.

² Signed by F. da Costa Gomes—Signé par F. da Costa Gomes.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

CONVÉNIO DE COOPERAÇÃO CULTURAL E CIENTÍFICA ENTRE
A UNIÃO DAS REPÚBLICAS SOCIALISTAS SOVIÉTICAS
E A REPÚBLICA PORTUGUESA

A União das Repúblicas Socialistas Soviéticas e a República Portuguesa,
Desejando desenvolver e fortalecer relações de amizade e de cooperação
entre os povos dos dois países,

Fundando-se nos princípios sobre as relações entre Estados fixados no Acto
Final da Conferência de Segurança e Cooperação Europeia,

Partindo do facto de que os resultados da Conferência criam condições para o
alargamento e intensificação da cooperação no domínio da cultura, do ensino e da
ciência,

Considerando que o desenvolvimento das relações nestes domínios entre os
dois países, observadas as leis e as tradições de cada país, contribuirá para o
fortalecimento da compreensão mútua entre os povos soviético e português no
interesse da paz e da segurança,

Decidiram celebrar o presente Convénio, que estabelece os princípios
básicos de desenvolvimento dos laços culturais e científicos entre a URSS e
Portugal, e acordaram no seguinte:

Artigo 1. 1. As Partes Contratantes comprometem-se a contribuir para o
desenvolvimento dos laços entre ambos os Países nos domínios da Cultura e da
Ciência.

2. Com este objectivo serão organizadas visitas recíprocas de cientistas para
a realização de trabalhos científicos e intercâmbio de experiências, bem como
para a realização de conferências segundo os programas estabelecidos. Ambas as
Partes promoverão também o intercâmbio de publicações científicas, consoante
os interesses recíprocos.

Artigo 2. As Partes Contratantes tomarão medidas para desenvolver os
laços nos campos da ciência e da técnica mediante o intercâmbio de peritos,
informação, equipamento e materiais, de acordo com programas concretos que
serão estabelecidos por ambas as Partes.

Artigo 3. As Partes Contratantes coordenarão esforços no desenvolvimento
dos laços nos domínios da medicina e saúde pública mediante o intercâmbio de
delegações, de especialistas, assim como de materiais e publicações a eles
referentes.

Artigo 4. Com o objectivo de fomentar um melhor conhecimento mútuo da
história, da literatura, da arte teatral, musical, artes plásticas e outros campos da
actividade cultural, as Partes Contratantes promoverão:

a) Viagens recíprocas de escritores, artistas, compositores, pintores, escultores,
arquitectos, jornalistas e outras personalidades ligadas à vida cultural,
inclusive colaboradores científicos no campo das artes, com o fim de recolher
materiais e fazer conferências;

- b) Organização recíproca de exposições nos campos da ciência, da técnica, das artes, bem como da impressão e edição de livros;
- c) Contribuição para a organização de «tournée», quer de conjuntos artísticos quer de executantes individuais;
- d) Tradução e publicação de obras literárias e de trabalhos científicos;
- e) Estímulo ao estabelecimento de laços entre as organizações sociais, Academias, Institutos, Associações e quaisquer instituições não governamentais que levem a cabo a actividade cultural e científica e que coadjuvem no desenvolvimento destes laços entre os dois Países, assim como entre editoras, museus, bibliotecas e outros estabelecimentos culturais;
- f) Criação de condições favoráveis para fomento e expansão do estudo da língua, literatura e história da outra Parte, quer através de Institutos e Leitorados, quer através de cursos, integrados ou não em estabelecimentos de ensino.

Artigo 5. 1. As Partes Contratantes, na medida das suas possibilidades, contribuirão para o desenvolvimento dos laços nos domínios da cinematografia, radiodifusão e televisão, mediante o intercâmbio de filmes culturais, artísticos, educacionais e documentais, gravações de som, programas de rádio e televisão, realização de festivais e estreias de filmes.

2. As Partes estimularão a colaboração directa entre as organizações de rádio e televisão de ambos os Países mediante o intercâmbio e a transmissão de programas de carácter artístico, cultural e educacional que sejam de interesse recíproco.

Artigo 6. Ambas as Partes contribuirão para o desenvolvimento de laços desportivos mediante o intercâmbio de delegações desportivas, de atletas individuais, treinadores e especialistas nos domínios da educação física, bem como mediante a realização de competições e encontros amistosos.

Artigo 7. 1. As Partes Contratantes, com o objectivo de promover a cooperação cultural e científica, estimularão o intercâmbio mútuo de cientistas, professores, pós-graduados e estudantes, bem como de especialistas ou de outras personalidades ligadas às letras, às artes ou a outros domínios culturais e educacionais.

2. Com o mesmo objectivo, estimularão ainda o intercâmbio de publicações sobre os domínios acima aludidos ou quaisquer outros que venham a interessar ambos os Países.

Artigo 8. 1. Ambas as Partes concordam em reconhecer mutuamente as certidões de estudos da escola primária e secundária, diplomas de Universidades, Institutos ou estabelecimentos de instrução técnica, assim como os diplomas sobre a concessão dos graus e títulos científicos outorgados ou concedidos por estabelecimentos de ensino superior e por outras organizações de ambos os Países, para que, em qualquer nível, os graduados possam prosseguir estudos, ingressar em estabelecimentos de ensino superior e exercer trabalho profissional, segundo as suas habilitações, com base nos diplomas, graus e títulos científicos obtidos.

2. Para a concretização deste objectivo serão realizadas negociações entre ambas as Partes, que firmarão o protocolo correspondente.

Artigo 9. As Partes Contratantes instituirão bolsas para permitir aos cidadãos dos seus países prosseguir estudos ou trabalhos de investigação

científica no outro país. O número dessas bolsas e a duração da permanência serão acordados ulteriormente entre as Partes.

Artigo 10. As Partes Contratantes promoverão e apoiarão os convites recíprocos a especialistas dos diversos ramos da cultura, ciência, arte e educação para participarem em congressos, simpósios, festivais e outros acontecimentos internacionais que tenham lugar em cada um dos dois países, tendo em vista a realização dos objectivos do presente Convénio.

Artigo 11. Para a aplicação do presente Convénio, as Partes Contratantes elaborarão programas periódicos que fixem a concretização das acções e dos intercâmbios a realizar, bem como as condições de organização e de financiamento dos mesmos.

Artigo 12. 1. Para os efeitos mencionados no artigo anterior, será constituída uma Comissão Mista soviético-portuguesa, em base paritária, encarregada também de apresentar sugestões, recomendações e conselhos às Partes Contratantes.

2. A Comissão Mista reunir-se-á sempre que necessário, mas pelo menos de dois em dois anos, alternadamente na U.R.S.S. e em Portugal. A presidência da reunião caberá a um cidadão do país em que a mesma se realizar.

3. A Comissão Mista pode criar subcomissões e grupos de trabalho com o fim de realizarem estudos especializados sobre as matérias constantes deste Convénio para posteriormente os submeter ao exame das Partes Contratantes.

4. A Comissão Mista pode convocar peritos para as suas reuniões na qualidade de conselheiros ou consultores.

Artigo 13. Uma das primeiras tarefas da Comissão Mista será a elaboração de propostas pormenorizadas para a efectivação do presente Convénio, e de um programa bienal com base em estudos realizados pelas subcomissões ou grupos de trabalho, a fim de serem aprovados pelas Partes Contratantes.

Nas suas reuniões subsequentes a Comissão examinará a situação e o desenvolvimento do programa bienal firmado, e elaborará novas propostas ou sugerirá modificações às suas recomendações e programações anteriores para estudo e consideração das Partes Contratantes.

Artigo 14. O presente Convénio entrará em vigor no dia da sua assinatura e terá duração ilimitada. Qualquer das Partes poderá, porém, declarar, por escrito, a sua renúncia ao Convénio. Neste caso o presente Convénio vigorará apenas por mais um período de 6 meses a contar da data da recepção de tal aviso pela outra Parte.

FEITO em Moscovo, em 3 de Outubro de 1975, em dois exemplares, cada um nas línguas russa e portuguesa, fazendo ambos os textos igualmente fé.

Pela União das Repúblicas
Socialistas Soviéticas:
[Signed — Signé]¹
Presidente do Presidium
do Soviete Supremo da URSS

Pela República Portuguesa:
[Signed — Signé]²
Presidente
da República Portuguesa

¹ Signed by N. Podgorny — Signé par N. Podgorny.

² Signed by F. da Costa Gomes — Signé par F. da Costa Gomes.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ ON CULTURAL AND SCIENTIFIC CO-OPERATION
BETWEEN THE UNION OF SOVIET SOCIALIST REPUBLICS
AND THE PORTUGUESE REPUBLIC

The Union of Soviet Socialist Republics and the Portuguese Republic,
Desiring to develop and strengthen the relations of friendship and
co-operation between the peoples of the two countries,

Guided by the principles regarding relations between States laid down in the
Final Act of the Conference on Security and Co-operation in Europe,

Mindful that the outcome of the Conference creates conditions for
broadening and intensifying co-operation in the cultural, educational and
scientific fields,

Considering that the development of relations between the two countries in
these fields through the observance of the laws and traditions of each country will
promote the strengthening of mutual understanding between the Soviet and
Portuguese peoples in the interests of peace and security,

Have decided to conclude the present Agreement, which establishes the basic
principles for the development of cultural and scientific relations between the
Soviet Union and Portugal, and have agreed as follows:

Article 1. 1. The Contracting Parties undertake to further the development
of relations between the two countries in the cultural and scientific field.

2. To that end, they shall organize reciprocal visits by scientists for the
purpose of carrying out scientific work, exchanging experience and giving
lectures in accordance with agreed programmes. They shall also promote the
exchange of scientific publications of mutual interest.

Article 2. The Contracting Parties shall take steps to develop relations in the
fields of science and technology through the exchange of specialists, information,
equipment and materials in accordance with specific programmes to be drawn up
by both Parties.

Article 3. The Contracting Parties shall co-ordinate their efforts to develop
relations in the fields of medicine and public health through the exchange of
delegations and specialists and of materials and publications on medical and
public health questions.

Article 4. In order to promote better understanding of each other's history,
literature, theatre, music, fine arts and other areas of cultural activity, the
Contracting Parties shall encourage:

(a) reciprocal visits by writers, performing artists, composers, printers,
sculptors, architects, journalists and other cultural figures, including scientific
workers in the arts, for the purpose of collecting material and giving lectures;

¹ Came into force on 3 October 1975 by signature, in accordance with article 14.

- (b) the reciprocal organization of exhibitions in the fields of science, technology, the arts and book publishing;
- (c) assistance in the organization of tours of companies and individuals in the performing arts;
- (d) the translation and publication of literary and scientific works;
- (e) the establishment of relations between social organizations, academies, institutes, associations and various non-governmental organizations which are active in the cultural and scientific fields and which promote the development of such relations between the two countries, and also contacts between publishing houses, museums, libraries and other cultural institutions;
- (f) the creation of conditions conducive to the dissemination and study of the language, literature and history of the other Party, both through the appropriate institutes and individual lecturers and through optional and compulsory courses in educational establishments.

Article 5. 1. The Contracting Parties shall, to the extent they are able, promote the development of relations in the fields of the cinema, radio and television through the exchange of artistic, documentary, educational and cultural films, gramophone recordings and radio and television programmes, and the holding of film festivals and motion picture premières.

2. The Parties shall encourage direct co-operation between the organizations responsible for radio and television in the two countries through exchanges and broadcasts of artistic, cultural and educational programmes of mutual interest.

Article 6. Both Parties shall promote the development of contacts in sports through the exchange of sports delegations, individual athletes, trainers and specialists in the field of physical culture and the holding of competitions and friendly matches.

Article 7. 1. In order to promote co-operation in the cultural and scientific fields, the Contracting Parties shall encourage exchanges of scientists, teachers and post-graduate and undergraduate students and of specialists and other persons connected with literature, art and other areas of culture and education.

2. For this purpose they shall encourage the exchange of publications in the above-mentioned fields or in any others which may be of interest to both countries.

Article 8. 1. Both Parties agree mutually to recognize primary and secondary school leaving certificates and diplomas attesting to graduation from universities, institutes and technical training institutions and the receipt of academic degrees and titles conferred or awarded by higher and other educational establishments of both countries, for the purpose of enabling their citizens to continue their studies at any level, to enter higher educational establishments and to undertake specialized work in accordance with their educational background, diplomas, university degrees and titles.

2. To this end, the Contracting Parties shall conduct negotiations and sign the appropriate Protocol.

Article 9. The Contracting Parties shall establish scholarships to enable the citizens of each country to continue their studies or scientific research in the other country. The number of such scholarships and the length of stay shall be the subject of a supplementary agreement between the Parties.

Article 10. With a view to attaining the objectives of the present Agreement, the Contracting Parties shall facilitate the reciprocal invitation of specialists in the various branches of culture, science, art and education to participate in congresses, conferences, symposia, festivals and other international events held in each country.

Article 11. With a view to the application of the present Agreement, the Contracting Parties shall periodically draw up programmes containing specific measures and exchanges to be carried out and the conditions for their implementation and financing.

Article 12. 1. In order to fulfil the aims indicated in the preceding article, a Joint Soviet-Portuguese Commission, empowered to submit proposals, recommendations and advice to the Contracting Parties, shall be established with an equal number of members from each Party.

2. The Joint Commission shall be convened whenever necessary, and at least once every two years, alternately in the USSR and Portugal. A citizen of the State in whose territory the meeting is held shall preside over it.

3. The Joint Commission may set up subcommissions and working groups in order to conduct in-depth studies of matters relating to the present Agreement for their subsequent submission to the Contracting Parties for consideration.

4. The Joint Commission may invite experts to its meetings as advisers or consultants.

Article 13. One of the first tasks of the Joint Commission shall be to draw up detailed proposals designed to implement the Agreement and to prepare a two-year programme, on the basis of studies prepared by the subcommissions or the working groups, for adoption by the Contracting Parties.

At its subsequent meetings, the Commission shall review the implementation of the agreed two-year programme and shall prepare new proposals or amendments to its previous recommendations and projects for study and consideration by the Contracting Parties.

Article 14. The present Agreement shall enter into force on the date of its signature and shall remain in force indefinitely. Either of the Parties may, however, denounce it in writing. In that case, the Agreement shall cease to be effective six months after the notice of denunciation has been received by the other Party.

DONE at Moscow on 3 October 1975 in duplicate in the Russian and Portuguese languages, both texts being equally authentic.

For the Union of Soviet Socialist
Republics:
[N. PODGORNYY]
Chairman of the Presidium
of the Supreme Soviet of the USSR

For the Portuguese Republic:
[F. DA COSTA GOMES]
President
of the Portuguese Republic

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES ET LA RÉPUBLIQUE PORTUGAISE RELATIF
À LA COOPÉRATION CULTURELLE ET SCIENTIFIQUE

L'Union des Républiques socialistes soviétiques et la République portugaise,
Désireuses de développer et de renforcer les relations d'amitié et de
coopération entre les peuples des deux pays,

Se fondant sur les principes des relations entre Etats énoncés dans l'Acte
final de la Conférence sur la sécurité et la coopération en Europe,

Considérant que les résultats de la Conférence ont créé les conditions
propices à l'élargissement et au renforcement de la coopération dans les domaines
de la culture, de l'éducation et de la science,

Considérant que le renforcement des liens qui existent dans ces domaines
entre les deux pays, dans le respect des lois et des traditions de chacun d'entre
eux, permettra d'accroître la compréhension mutuelle entre les peuples soviétique
et portugais dans l'intérêt de la paix et de la sécurité,

Ont décidé de conclure le présent Accord, qui définit les principes
fondamentaux du développement des relations culturelles et scientifiques entre
l'URSS et le Portugal, et sont convenues de ce qui suit :

Article premier. 1. Les Parties contractantes s'engagent à favoriser le
développement des relations entre les deux pays dans les domaines culturel et
scientifique.

2. A cet effet, elles organiseront des visites réciproques d'hommes de
science qui pourront mener à bien des travaux scientifiques, échanger des
données d'expérience et faire des conférences selon des programmes établis. Les
deux Parties encourageront également l'échange de publications scientifiques
d'intérêt mutuel.

Article 2. Les Parties contractantes prendront des mesures en vue de
développer leurs relations dans les domaines scientifique et technique en
échangeant des spécialistes, des informations, des équipements et du matériel
conformément à des programmes concrets qui seront arrêtés par les deux Parties.

Article 3. Les Parties contractantes coordonneront leurs efforts pour
développer leurs relations dans le domaine de la médecine et de la santé publique
en échangeant des délégations, des spécialistes ainsi que du matériel et des
ouvrages sur ces questions.

Article 4. Afin d'encourager une meilleure connaissance mutuelle de
l'histoire, de la littérature, du théâtre, de la musique, des arts plastiques et
d'autres domaines culturels, les Parties contractantes favoriseront :

a) Des visites réciproques d'écrivains, d'artistes, de compositeurs, de peintres,
de sculpteurs, d'architectes, de journalistes et autres personnes exerçant leur

¹ Entré en vigueur le 3 octobre 1975 par la signature, conformément à l'article 14.

activité dans le domaine culturel, notamment de personnes se consacrant à la recherche artistique, afin que ceux-ci puissent recueillir des matériaux et faire des conférences ;

- b) L'organisation réciproque d'expositions dans les domaines de la science, des techniques, des arts et de l'édition ;
- c) L'organisation de tournées d'ensembles artistiques et de solistes ;
- d) La traduction et la publication d'œuvres littéraires et de travaux scientifiques ;
- e) L'établissement de relations entre les organisations sociales, académies, instituts, associations et organisations non gouvernementales se consacrant à des activités culturelles et scientifiques et contribuant au développement de ces relations entre les deux pays, ainsi qu'entre des maisons d'édition, des musées, des bibliothèques, et autres institutions culturelles ;
- f) La création de conditions favorables à la diffusion et à l'enseignement de la langue, de la littérature et de l'histoire de l'autre Partie, tant par l'intermédiaire d'instituts appropriés et de conférenciers que par des cours facultatifs ou obligatoires dans les établissements scolaires.

Article 5. 1. Les Parties contractantes favoriseront, dans la mesure de leurs possibilités, le développement de relations dans les domaines du cinéma, de la radiodiffusion et de la télévision par des échanges de films (films artistiques, documentaires, éducatifs et consacrés à des questions culturelles), d'enregistrements, d'émissions de radio et de télévision, par l'organisation de festivals et de premières cinématographiques.

2. Les Parties encourageront une coopération directe entre les organismes de radiodiffusion et de télévision des deux pays par l'échange d'émissions artistiques, culturelles et éducatives d'intérêt mutuel.

Article 6. Les Parties encourageront le développement des relations sportives en échangeant des délégations sportives, des athlètes, des entraîneurs, des spécialistes en éducation physique et en organisant des compétitions et des rencontres amicales.

Article 7. 1. Pour encourager la coopération dans les domaines culturel et scientifique, les Parties contractantes favoriseront les échanges d'hommes de science, d'enseignants, de diplômés d'université et d'étudiants ainsi que de spécialistes et autres personnes œuvrant dans les domaines littéraires, artistiques et autres domaines de la culture et de l'enseignement.

2. Dans le même objectif, elles favoriseront les échanges d'ouvrages dans les domaines susmentionnés ou dans tous autres domaines pouvant présenter un intérêt mutuel pour les deux pays.

Article 8. 1. Les Parties s'engagent à reconnaître mutuellement les certificats de fin d'études primaires et secondaires, les diplômes de fin d'études délivrés par les universités, les instituts et les établissements d'enseignement technique ainsi que les diplômes attestant l'octroi de grades et de titres universitaires délivrés ou conférés par des établissements d'enseignement supérieur ou autres organisations des deux pays afin que leurs ressortissants puissent poursuivre leurs études à tous les niveaux, entrer dans des établissements d'enseignement supérieur et exercer une profession dans une

spécialité correspondant à l'enseignement qu'ils ont reçu et aux diplômes, grades et titres universitaires qu'ils possèdent.

2. A cette fin, les Parties contractantes entameront des négociations et signeront le protocole correspondant.

Article 9. Les Parties contractantes octroieront des bourses pour permettre aux ressortissants de leur pays de poursuivre des études ou des travaux de recherche scientifique dans l'autre pays. Le nombre et la durée de ces bourses feront l'objet d'un accord ultérieur entre les Parties.

Article 10. Les Parties contractantes inviteront mutuellement des spécialistes de divers domaines de la culture, de la science, des arts et de l'enseignement pour permettre à ces derniers de participer à des congrès, des conférences, colloques, festivals ou autres manifestations internationales qui auront lieu dans chacun des deux pays, en prenant en considération les objectifs du présent Accord.

Article 11. Aux fins du présent Accord, les Parties contractantes entreprendront périodiquement l'élaboration de programmes prévoyant des mesures et des échanges concrets ainsi que les conditions de leur réalisation et de leur financement.

Article 12. 1. Afin d'assurer la réalisation des objectifs mentionnés à l'article précédent, il sera créé une Commission paritaire mixte soviéto-portugaise qui sera habilitée à présenter des propositions, des recommandations et des avis aux Parties contractantes.

2. La Commission mixte se réunira selon que de besoin, mais au moins une fois tous les deux ans, alternativement en URSS et au Portugal. La présidence de la réunion sera assurée par un ressortissant de l'Etat hôte.

3. La Commission mixte pourra créer des sous-commissions et des groupes de travail pour examiner plus particulièrement des problèmes soulevés par le présent Accord, le résultat de ces travaux étant ensuite soumis aux Parties contractantes pour examen.

4. La Commission mixte pourra inviter des experts à ses réunions en qualité de conseillers ou de consultants.

Article 13. Une des premières tâches de la Commission mixte sera d'élaborer des propositions détaillées visant à donner effet au présent Accord ainsi qu'un programme biennal fondé sur les travaux préparés par des sous-commissions ou des groupes de travail et de les soumettre à l'approbation des Parties contractantes.

Lors de ces réunions ultérieures, la Commission étudiera la mise en œuvre du programme biennal qui aura été approuvé et présentera aux Parties contractantes pour étude et examen de nouvelles propositions ou des modifications à ses recommandations et propositions antérieures.

Article 14. Le présent Accord entrera en vigueur à la date de sa signature et le restera pour une durée indéfinie. Chacune des Parties pourra le dénoncer par écrit. En pareil cas, il demeurera en vigueur pendant un délai de six mois à dater de la réception de cet avis par l'autre Partie.

FAIT à Moscou le 3 octobre 1975, en double exemplaire, en langues russe et portugaise, les deux textes faisant également foi.

Pour l'Union des Républiques
socialistes soviétiques :
Le Président du Presidium
du Soviet suprême de l'URSS,
[N. PODGORNÝ]

Pour la République portugaise :
Le Président
de la République portugaise,
[F. DA COSTA GOMES]

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 3642. DECLARATION OF NORWAY RECOGNIZING AS COMPULSORY THE JURISDICTION OF THE INTERNATIONAL COURT OF JUSTICE, IN CONFORMITY WITH ARTICLE 36, PARAGRAPH 2, OF THE STATUTE OF THE INTERNATIONAL COURT OF JUSTICE. NEW YORK, 17 DECEMBER 1956¹

TERMINATION

The above-mentioned Declaration was superseded, with effect from 3 October 1976, by the Declaration made on behalf of the Government of Norway on 2 April 1976,² which was deposited with the Secretary-General on 2 April 1976.

Registered ex officio on 3 October 1976.

ANNEXE A

N° 3642. DÉCLARATION DE LA NORVÈGE RECONNAISSANT COMME OBLIGATOIRE LA JURIDICTION DE LA COUR INTERNATIONALE DE JUSTICE, CONFORMÉMENT AU PARAGRAPHE 2 DE L'ARTICLE 36 DU STATUT DE LA COUR INTERNATIONALE DE JUSTICE. NEW YORK, 17 DÉCEMBRE 1956¹

ABROGATION

La Déclaration susmentionnée a été remplacée, avec effet à compter du 3 octobre 1976, par la Déclaration du Gouvernement norvégien en date du 2 avril 1976², qui a été déposée auprès du Secrétaire général le 2 avril 1976.

Enregistré d'office le 3 octobre 1976.

¹ United Nations, *Treaty Series*, vol. 256, p. 315.

² See p. 195 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 256, p. 315.

² Voir p. 195 du présent volume.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

APPLICATION of Regulation No. 22² annexed to the above-mentioned Agreement

Notification received on:

4 October 1976

SPAIN

(With effect from 3 December 1976.)

Registered ex officio on 4 October 1976.

APPLICATION du Règlement n° 22² annexé à l'Accord susmentionné

Notification reçue le :

4 octobre 1976

ESPAGNE

(Avec effet au 3 décembre 1976.)

Enregistré d'office le 4 octobre 1976.

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020 and 1021.

² *Ibid.*, vol. 826, p. 300.

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n° 4 à 11, ainsi que l'annexe A des volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020 et 1021.

² *Ibid.*, vol. 826, p. 301.

